BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION NO. 26 OF 2025

IN

ORIGINAL APPLICATION NO. 351 OF 2019

RAJA MUZAFFAR BHATT ...APPLICANT

VERSUS

UNION TERRITORY OF JAMMU & KASHMIR & ORS.

...RESPONDENTS

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New Delhi
Dated: 22.08.2025

RESPONDENT NO. 10

Through



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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Execution Application No. 26/2025

In

Original Application No. 351/2019

Raja Muzaffar Bhatt **...Applicant(s)**

Versus

UT of Jammu & Kashmir & Ors **...Respondent(s)**

Affidavit on behalf of MoEF&CC (Respondent No. 10)

I, Khursid Alam Khan S/o Hasnain Khan, aged about 37 years, presently working as Scientist 'C' at the Ministry of Environment, Forest & Climate Change (MoEF&CC), Sub Office, Jammu, Regional Office, Bays No. 24-25, Sector 31 A, Dakshin Marg, Chandigarh – 160030, do hereby solemnly affirm and declare on oath as under: -

1. That, I am, the above-named Deponent, authorized and well conversant with the facts and circumstances of the present case and thus competent to swear the present affidavit.
2. That, the present execution application has been filed seeking execution and compliance of judgment/order dated 25.11.2021 in the

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matter of Raja Muzaffar Bhatt vs. UT of J&K & Ors (OA No. 351/2019) wherein, the Hon'ble tribunal directed:

"15. We have noted the stand of learned Chief Secretary, J&K that the execution of action plans will be overseen on regular basis by Secretary, Environment & Forest, J&K as well as by the Chief Secretary, J&K personally atleast once in a month for further continuous action. As regards the suggestions of the applicant, the same may be duly considered by the Chief Secretary, J&K, to the extent not already considered.

16. The Joint Secretary, MoEF&CC stated that water being State subject, primary responsibility of handling the matter is of the States. Similar approach was disapproved by the Hon'ble Supreme Court in observations already quoted earlier. Needless to say that Wetland Rules, 2017 have been framed under the Environment (Protection) Act, 1986 under which there are statutory powers with the Central Wetland Authority to oversee the protection of wetland. It is not subject of 'water' alone. 'Environment protection' is covered by Central laws on account of International obligations under Entry 1 List 13 of Schedule 7 to the Constitution. Attitude of avoiding responsibility cannot thus be appreciated. CWA in the MoEF&CC

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needs to monitor compliance of the Wetland Rules throughout the country by periodical interaction atleast once in a month.

17. The suggestion of the applicant is that significant wetlands need not be limited to 363 and more wetlands on examinations be added to the list from time to time for better protection by preparing appropriate action plans under the programme for protection of the significant wetlands. Further, apart from figure of 2.01 lakh wetlands already mapped, to which the Wetland Rules, 2017 are applicable even if no separate Notification in terms of 2017 Rules in view of directions of the Hon'ble Supreme Court in M.K. Balakrishnan, supra, it may be possible to identify more such wetlands. Infact, the report of the MoEF&CC itself mentions that some States have already identified larger number of wetlands than earlier mapped. In UP itself, 133484 wetlands are entered in the Revenue Records which are being protected by the State. On the same pattern, all the States/UTs need to map all available wetlands in their jurisdiction and file report with the National Wetland Authority so that National Wetland Authority can prepare an exhaustive inventory of wetlands in the country and extend protection to all such wetlands. These suggestions need to be considered by the MoEF&CC.

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18. District Environment Plan of each District in terms of order of this Tribunal dated 05.07.2021 in OA 360/2018, Shree Nath Sharma vs. Union of India & Ors. should also cover the wetlands in the District. If necessary, the said plans be revised accordingly by the District Magistrates concerned by providing that the core activity for conservation and protection of wetlands may primarily focus on not discharging of sewage, disposal of solid waste and other wastes, preventing siltation, demarcation of wetlands/flood protection zone and removal of encroachments. There should be regular monitoring of water quality under water quality management programme at strategic locations (around 10 locations) to ensure that it is compliant with TC/FC norms. Water quality of the wetlands with respect to BOD needs to be less than 3 mg/l, feacal coliform should meet norms and contamination due to toxic constituents either directly or through runoff from the catchment should be prevented. Biodiversity of the wetlands needs to be maintained. Monitoring of steps for compliance of Rules in relation to such Wetlands ought to be at District level by the District Magistrate, at State level by State Wetland Authority and at National level by National Wetland Authority. We are confident that such initiatives in monitoring will go a long way in protecting the Wetlands which have significant environmental functions.

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The application is disposed of."

3. That, the OA No. 351/2019 was filed seeking directions against unscientific dredging, rampant illegal encroachments and illegal dumping of solid waste in three major wetlands of U.T. of Jammu & Kashmir namely, Hokersar Wetland, Wular Lake and Kreentchoo-Chandara Wetland.
4. That, vide order dated 29.04.2025 in the present execution application, notice was issued to the respondents by the Hon'ble Tribunal for filing of their affidavits.
5. That at the outset, it is submitted that this respondent, MoEF&CC is the nodal agency of the Central Government for planning, promotion, co-ordination and overseeing the implementation of India's environment and forest policies. The primary concern of the Ministry is the implementation of policies and guidelines relating to conservation of the country's forests, lakes and rivers, its biodiversity, natural resources and wildlife.
6. That, India is a signatory to the Ramsar Convention on Wetlands whose mission is *"the conservation and wise use of all wetlands through local and national actions and international cooperation, as a contribution towards achieving sustainable development throughout*

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the world". The State Government/UT Administration submits the proposal for designating a wetland as a Ramsar Site as per the requirements of the Ramsar Convention and MoEF&CC, including an undertaking for signing of the Memorandum of Understanding (MoU) with MoEF&CC. The MoU inter-alia, provides a framework of commitments by the State Government/UT administration for the conservation and management of Ramsar sites. The main advantages of designation of Ramsar sites are that it inter-alia encourages international cooperation, brings access to expert advice and latest information, presents an opportunity for a country to make its voice heard at the international and the Government level, provides an opportunity for wise use of wetlands and opportunity for getting international guidelines on various wetland conservation themes. It is pertinent to mention that India has significantly expanded its network of Ramsar Sites, reflecting a strong commitment to wetlands conservation. As of July, 2025, there are 91 Ramsar Sites in the country. These Ramsar Sites play a vital role in climate regulation, flood control and cyclone mitigation, water security enhancement, biodiversity conservation, support key migratory bird flyways, provide habitat for endangered species, thereby contributing to the National Biodiversity Targets aligned with Kunming-Montreal

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Global Biodiversity Framework. List of 91 Ramsar Sites is annexed as **Annexure/R10/1.**

7. That, it is pertinent to mention that Hon'ble Supreme Court of India vide its order dated 08.02.2017, in the matter of MK Balakrishnan vs. Union of India (WP No. 230/2001), inter-alia, directed the application of the principles of Rule 4 of the Wetlands (Conservation and Management) Rules, 2010 to the 2,01,503 wetlands (>2.25 ha) that have been mapped by the Union of India. The inventory of these wetlands prepared by Space Applications Centre (SAC), Ahmadabad based on the satellite data of 2006-07 is available at *https://indianwetlands.in/uploads/National-Wetland-Inventory.pdf.* Subsequently, SAC has prepared the national wetlands inventory (>2.25 ha) based on the satellite data of 2017-18 along with decadal wetland change analysis with reference to earlier wetland inventory of 2006-07. The same is available at *https://indianwetlands.in/uploads/Wetlands201718_inventory%20list_moef.pdf.* The order dated 08.02.2017 is annexed as **Annexure/R10/2**.

8. That, for effective conservation and management of wetlands in the country, MoEF&CC had notified the Wetlands (Conservation and

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Management) Rules, 2017, on the 26th of September, 2017, superseding the 2010 Rules. Under the Wetlands Rules, 2017, the State/Union Territories Wetlands Authorities have been constituted, thereby, replacing the erstwhile Central Wetlands Regulatory Authority. The powers & functions for notification of wetlands are outlined under rule 5, while Rule 7 specifies the delegation of powers and functions to the State Governments and UT Administrations. The Wetlands (Conservation & Management) Rules, 2017 are annexed as **Annexure/R10/3**.

9. That, Rule 3 of the aforesaid rules, stipulates their applicability to: (a) wetlands categorized as 'wetlands of international importance' under the Ramsar Convention; and (b) wetlands as notified by the Central Government, State Government and Union Territory Administration. *Provided that these rules shall not apply to the wetlands falling in areas covered under the Indian Forest Act, 1927, the Wild Life (Protection) Act, 1972, the Forest (Conservation) Act, 1980, the State Forest Acts, and the Coastal Regulation Zone Notification, 2011 as amended from time to time.*

10. That, Rule 4 of the aforesaid rules, provides the list of activities that are restricted in the wetlands. Rule 4(1) provides that wetlands shall be conserved and managed in accordance with the principle of *'wise*

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use' as determined by the Wetlands Authority. Rule 4(2) enumerates the activities which are restricted:

a. *Conversion for non-wetland uses including encroachment of any kind;*
b. *Setting up of any industry and expansion of existing industries;*
c. *manufacture or handling or storage or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans-boundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;*
d. *Solid waste dumping;*
e. *Discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements;*
f. *any construction of a permanent nature except for boat jetties within fifty meters from the mean high flood level observed in the*

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past ten years calculated from the date of commencement of these rules; and,

g. *Poaching.*

11. That, Rule 5(4) of the aforesaid 2017 rules provides for the powers and functions of the State/UT Wetlands Authorities, which includes:

a. prepare a list of all wetlands of the State or Union Territory within three months from the date of publication of these rules;

b. prepare a list of wetlands to be notified, within six months from the date of publication of these rules; taking into cognizance any existing list of wetlands prepared/notified under other relevant State Acts;

c. recommend identified wetlands, based on their Brief Documents, for regulation under these rules;

d. prepare a comprehensive digital inventory of all wetlands within a period of one year from the date of publication of these rules and upload the same on a dedicated web portal to be developed by the Central Government for the said purpose; the inventory to be updated every ten years;

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e. develop a comprehensive list of activities to be regulated and permitted within the notified wetlands and their zone of influence;

f. recommend additions, if any, to the list of prohibited activities for specific wetlands;

g. define strategies for conservation and wise use of wetlands within their jurisdiction; wise use being a principle for managing these ecosystems which incorporates sustainable uses (such as capture fisheries at subsistence level or harvest of aquatic plants) as being compatible with conservation, if ecosystem functions (such as water storage, groundwater recharge, flood buffering) and values (such as recreation and cultural) are maintained or enhanced;

h. review integrated management plan for each of the notified wetlands (including trans-boundary wetlands in coordination with Central Government), and within these plans consider continuation and support to traditional uses of wetlands which are harmonized with ecological character;

i. in cases wherein lands within boundary of notified wetlands or wetlands complex have private tenancy rights, recommend

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mechanisms for maintenance of ecological character through promotional activities;

j. identify mechanisms for convergence of implementation of the management plan with the existing State/Union Territory level development plans and programmes;

k. ensure enforcement of these rules and other relevant Acts, rules and regulations and on half-yearly basis (June and December of each calendar year) inform the concerned State Government or Union Territory Administration or Central Government on the status of such notified wetlands through a reporting mechanism;

l. coordinate implementation of integrated management plans based on wise use principle through various line departments and other concerned agencies;

m. function as nodal authority for all wetland specific authorities within the State or Union Territory Administration;

n. issue necessary directions for conservation and sustainable management of wetlands to the respective implementing agencies;

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o. undertake measures for enhancing awareness within stakeholders and local communities on values and functions of wetlands; and

p. Advise on any other matter suo-motu, or as referred by the State Government/Union Territory Administration

12. That, in order to assist the State Government and Union Territory Administrations in implementation of Wetlands (Conservation & Management) Rules, 2017, the Guidelines for *implementation of [Wetlands (Conservation & Management) Rules, 2017], 2020* have been issued. A Copy of Guidelines for Implementation of [Wetlands (Conservation & Management) Rules, 2017], 2020 is annexed here as **Annexure/R10/4.**

13. That, in compliance of order dated 22.07.2021 passed in OA No. 351/2019, a Demi Official (D.O.) letter dated 10.09.2021 was issued by Secretary, EF&CC to all the Chief Secretaries/Administrators to initiate/expedite the process of notification of wetlands in their respective State/UT. A copy of D.O. Letter dated 10.09.2021 is annexed at **Annexure/R10/5.**

14. That, a Wetlands Web-Portal namely, https://indianwetlands.in/ was developed in October, 2021. This portal acts as a single point window that provides information regarding wetland sites of the country,

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projects, initiatives, trainings and other resource materials. The portal is regularly updated and provides a platform for knowledge sharing and capacity building on wetlands and encourages involvement of stakeholders in conservation and management of wetlands.

15. That, an Office Memorandum (O.M.) dated 08.03.2022 was issued to all the State/UT Wetlands Authorities by the Ministry, wherein the directions passed by the Hon'ble Supreme Court in the matter of M.K Balakrishnan vs. Union of India & Ors vide order dated 04.10.2017, were once again reiterated that 2,01,503 wetlands (>2.25 ha) as per the National Wetland Inventory and Assessment (NWIA), 2011 should be protected as per Rule 4 of the Wetlands (Conservation and Management) Rules, 2017. This protection is irrespective of the applicability of/notification done under the said Rules. The O.M. dated 08.03.2022 is annexed as **Annexure/ R10/6.**

16. It is humbly submitted that MoEF&CC has taken several steps in creating awareness about the importance of wetlands through people's participation. It is further submitted that in this regard, "Sahbhagita Mission" was launched in 2022 for people and stakeholders' participation in the wetland conservation and management with a mission of *'a healthy and effectively managed network of wetlands of national and international significance which*

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support water and food security; buffer from floods, droughts, cyclones and other extreme events; employment generation; conservation of species of local, national and international significance; climate change mitigation and adaptation actions; and recognition, conservation and celebration of cultural heritage.'. Mission Sahbhagita is an important step towards participatory conservation and wise use of wetlands to enable a societal ownership approach with communities leading at the forefront. Under the aforesaid Mission, so far eleven Regional workshops have been conducted under Mission Sahbhagita. These workshops included experience-sharing sessions with Wetland Mitras, enriching site managers and State Wetland Authorities and enabling integration of community perspectives in site management.

17. That, to further the process of awareness and promote participation, a nation-wide campaign namely, "Save Wetlands Campaign" was initiated by MoEF&CC on 4th February, 2023. The campaign was structured on a 'Whole of Society' approach for wetlands conservation, enabling affirmative action for wetlands conservation at all levels of the society and involving all strata of the society. The campaign inter-alia, envisaged to include sensitizing people of the value of wetlands, enhancing the network of Wetland *Mitras* and

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building citizen partnerships for wetlands conservation amongst other targets. Aligning with the Mission Lifestyle for Environment (LiFE) and following the philosophy of Mission *Sahbhagita* of MoEF&CC, the campaign was implemented at a Pan-India level. State Wetland Authorities, District Administrations, Municipal Corporations, Gram Panchayats, Educational Institutes, and Knowledge Partners have been active participants in the campaign.

18. That, the Ministry launched the "**Amrit Dharohar"** initiative in 2023 with the goal to promote *'unique conservation values of Ramsar Sites'* and create demonstration, replication and up-scaling effect on other wetlands of national and international importance. The purpose of the initiative is to maintain a healthy and effectively managed network of Ramsar sites which provide water and food security; buffer the landscape from floods, droughts, cyclones and other extreme events; generate local employment and support livelihoods; provide habitats for species of local, national and international conservation significance; maintain and enhance carbon sinks and conserve and celebrate rich cultural heritage. The initiative is focusing on four key components – Species and Habitat Conservation, Nature tourism, Wetlands Livelihoods, and Wetlands Carbon. Under the Amrit Dharohar Initiative, significant progress has been made in promoting

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the conservation and wise use of Ramsar Sites in India. Floral and faunal inventories have been prepared for 75 Ramsar Sites, along with the development of People's Biodiversity Registers for the same. Management Effectiveness Tracking has been undertaken for over 60 Ramsar Sites. Under the Wetlands Carbon component, Carbon stock assessments have been conducted for 39 Ramsar Sites following a Standard Operating Procedure (SoP) and an assessment tool for wetlands climate co-benefit has been developed. Under the Nature tourism and Wetlands Livelihood component, in collaboration with Ministry of Tourism, nature guide trainings for 196 local community members have been conducted, certifying them as Nature Guides. Additionally, educational videos on wetlands have been developed in collaboration with CIET, NCERT for different level of school students. Further, a training module for Nature Guides have been developed under the Green Skill development Programme.

19. It is submitted that Section 12(d) under the Component 1: Species and Habitat Conservation of the *Amrit Dharohar* implementation strategy focuses on enhancing hydrological monitoring of Ramsar Sites by incorporating wetlands in the National Water Quality Monitoring Programme (NWMP) being implemented by the Central Pollution Control Board (CPCB). Presently, a number of Ramsar

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Sites are being monitored under the NWMP network. However, the recently designated 15 Ramsar Sites are yet to be included in the monitoring framework. In this regard, a D.O. Letter dated 25th June, 2025 has been sent to CPCB with a request to initiate necessary steps for including these sites under NWMP and provide periodic reports of all the Ramsar Sites to the Wetlands Division, MoEF&CC. D.O. Letter dated 25.06.2025 is annexed as **Annexure/ R10/7.**

20. That, taking the whole-of-society approach forward, the MoEF&CC has advanced CEPA (Communication, Capacity Building, Education, Participation, and Awareness) as a central pillar of wetlands conservation, aligned with Ramsar Convention Resolution XIV.8. Through initiatives such as Mission Sahbhagita, the Save Wetlands Campaign, and Amrit Dharohar, over 2 million people—including local communities, youth, women, and civil society—have been engaged in awareness drives, clean-up activities, film festivals, cultural events, and training sessions on organic farming, and various alternative livelihoods. Targeted CEPA pilot implementation was carried out in collaboration with knowledge partners across 12 wetlands in two states of Uttar Pradesh, Madhya Pradesh and the UT of Jammu and Kashmir, resulting in context-specific community engagement approaches. Learning from these experiences, Ministry is currently

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developing a National CEPA Strategy for Wetlands in India including guidance for the States and UTs to develop State-specific CEPA Strategies for targeted intervention. The establishment of Wetland Learning Centres has further strengthened site-level outreach and education. Recognizing the importance of cross-sectoral collaboration, the Ministry has also initiated dialogue and convened workshops with private sector entities to explore their role in wetlands conservation. A wide range of communication and knowledge products have been developed for different stakeholder groups, all of which are hosted on the Wetlands of India portal. The Ministry continues to foster public engagement through national observances such as World Wetlands Day and World Environment Day, further reinforcing CEPA-led participatory wetland management.

21. That, recognizing the vital role of peatlands as the largest natural terrestrial carbon stores and their potential for climate change mitigation, the MoEF&CC, under the Wetlands Carbon component of Amrit Dharohar initiative, has undertaken targeted actions for their inventorization and assessment. A Peatlands Probability Map of India has been developed, identifying approximately 2.6 lakh hectares of potential peatlands across the Indian Himalayas and Western Ghats. Field assessments in ecologically significant sites such as Tso Kar

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(Ladakh), Chandertal (Himachal Pradesh), and Hokersar (Jammu & Kashmir) revealed high soil organic carbon (SOC) values ranging from 11% to over 40%, highlighting their climate mitigation value. In collaboration with knowledge partners, the Ministry has initiated a national assignment combining remote sensing and field surveys to generate a robust peatland database. These efforts aim to integrate peatland conservation into national climate strategies and wetlands conservation programmes, while addressing key threats such as hydrological modifications and land use pressures through informed planning, capacity building and inter-sectoral coordination.

22. That every year, *World Wetlands Day (WWD)* is celebrated on 2nd February by the MoEF&CC, at a national level following the themes recommended by the Ramsar Convention to sensitize the stakeholders and emphasize the need for conservation of wetlands, including community participation for public awareness. Similarly, Wetland Authorities also conduct such activities in their respective territories including at site level.

23. That, various modes of mass communication including social media are being used to sensitize the public about the importance of wetlands protection and conservation.

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24. It is respectfully submitted that an Office Memorandum (O.M.) dated 25.09.2023 was issued by the Ministry of Environment, Forest and Climate Change (MoEF&CC), wherein it was clarified that the preparation of brief documents and subsequent notification of wetlands shall be based on the ground-truthing of information provided in the Atlas-2021 published by the Space Applications Centre (SAC) – ISRO. Accordingly, all States and Union Territories were requested to promptly upload the progress made in the inventory of wetlands, including their Brief Documents, on the Wetlands of India portal, and to submit compliance reports to the Ministry in accordance with the Hon'ble National Green Tribunal's order dated 25.11.2021, on a regular basis. O.M. dated 25.09.2023 is annexed as **Annexure/R10/8.**

25. That, the Hon'ble Supreme Court in the matter of Anand Arya vs. Union of India [WP (C) 304/2018], along with the connected matters, i.e., M.K. Balakrishnan vs. Union of India & Ors [WP (C) 230/2001], and Vanashakti Public Trust vs. Union of India & Ors [WP (C) 302/2020], vide order dated 01.10.2024 directed the MoEF&CC to submit the status report as to what steps have been taken by the States/Union Territories in conserving the wetlands within their respective jurisdiction. In compliance of the aforesaid order, a status

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Report dated 11.11.2024 was filed by MoEF&CC, apprising the Hon'ble Supreme Court of the steps taken by each State/UT in conservation and management of Wetlands within their respective jurisdictions. The Copies of Order dated 01.10.2024 and Compliance report are annexed at **Annexure/R10/9.**

26. That, the Hon'ble Supreme Court in the aforementioned matters, vide order dated 11.12.2024 observed that *"Prior to 2017, the figures given by ISRO regarding the number of wetlands in India having an area more than 2.25 Hectares was 2,01,503. The latest ISRO data, which is of the year 2021, shows that this figure has now increased to 2,31,195."*, and, inter-alia, directed that *each of the State/UT Wetland Authorities shall complete ground truthing as well as the demarcation of wetland boundaries of each of the Wetland which have been identified for their State by Space Application Centre Atlas (SAC Atlas), 2021 as expeditiously as possible, but definitely within a period of three months from 11.12.2024.* In compliance of the said order, an Additional Affidavit has been filed apprising the Hon'ble Court of the steps taken by the Respondent Ministry and the information received in furtherance of O.M. dated 20.12.2024 and M.O.M dated 27.12.2024 issued by the respondent ministry. Based on the information received from the states/UTs, of the 2,31,195

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wetlands inventoried in SAC Atlas 2021, ground-truthing of 1,74,719 wetlands and boundary demarcation of 128,521 wetlands has been completed as on 31.07.2025. The copies of Order dated 11.12.2024 and compliance affidavit are annexed at **Annexure/R10/10.**

27. That, as on 11.08.2025, based on the data provided by the Jammu & Kashmir in reference to the aforementioned Hon'ble Supreme Court matter and information available with the Ministry, a total of 404 wetlands are located in the Union Territory of Jammu & Kashmir. Of these, ground truthing for 342 wetlands and boundary demarcation for 82 Wetlands have been reported to be completed. The decadal wetland inventory and change analysis of Jammu & Kashmir is annexed as **Annexure/R10/11.**

28. That, Wular Lake has been designated as a Ramsar Site on 23.03.1990, and is the largest freshwater lake in India with extensive marshes of emergent and floating vegetation, particularly water chestnut, that provide an important source of revenue for the State Government and fodder for domestic livestock. The lake supports an important fishing industry and is a valuable source of water for irrigation and domestic use. Similarly, Hokersar or Hokera Lake which has been designated as a Ramsar Site on 08.11.2005, is a natural perennial wetland contiguous to the Jhelum basin, it is the only site

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with remaining reedbeds of Kashmir and habitat and stopover site of 68 waterfowl species like Large Egret, Great Crested Grebe, Little Cormorant, Common Shelduck, Tufted Duck and endangered White-eyed Pochard, coming from Siberia, China, Central Asia, and Northern Europe.

29. That, the MoEF&CC provided financial assistance to the States/Union Territories under the National Wetlands Conservation Programme (NWCP) and National Lake Conservation Plan (NLCP) for conservation and management of identified wetlands (includes lakes) and urban/peri-urban lakes respectively in the country till the year 2012-13. Considering the need for a common approach for conservation and management of wetlands, the NWCP and NLCP schemes have been merged into a centrally sponsored scheme namely, the 'National *Plan for Conservation of Aquatic Eco-systems (NPCA)'* in February, 2013. Accordingly, MoEF&CC is currently implementing the NPCA scheme for conservation and management of wetlands in the country on cost sharing basis between Central Government and respective State Governments (60:40 percentage sharing between Central Govt. and State Govt., 90:10 percentage sharing between Central Govt. and North-eastern & Himalayan States and 100% Central Govt. funded for Union Territories). The

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J&K High Court

Integrated Management Plan of Wular Lake has been approved by MoEF&CC in the financial year 2022-2023 for the conservation and management of Wular Lake in the Union Territory of Jammu & Kashmir; an amount of Rs 9 crore was released on 31.03.2023 under the NPCA scheme. The copy of NPCA guidelines, 2024 is annexed as **Annexure/R10/12.**

30. That, the Ministry has taken up the matter in an intensive mission for getting the Ground-Truthing and boundary demarcation of wetlands done. The Data of SAC Atlas, 2021 was shared with the States/UTs, and a coordination meeting is being held regularly to facilitate and monitor the progress made by the states/UTs with respect to ground truthing and boundary demarcation of wetlands within their jurisdiction.

31. It is pertinent to mention that an email dated 07.07.2025 was issued to all the States/UTs requesting to provide action taken report (ATR) in compliance of directions passed by the Hon'ble Tribunal vide order dated 25.11.2021. In furtherance of the same, ATR has been received from Goa, Haryana, Madhya Pradesh, Manipur, Tamil Nadu, Tripura and West Bengal, till now. The compilation of ATRs received from the 7 States/UTs is annexed as **Annexure/R10/13**.

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Advocate
J&K High Court
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32. That, in view of the aforesaid, the Hon'ble Tribunal may pass the order(s) as it deems appropriate.

DEPONENT

Dr. Khursid Alam Khan
Scientist 'C' Sub-Office Jammu
Ministry of Environment, Forest & Climate Change
Govt. of India

VERIFICATION

Verified at Jammu on the 18th Day of August, 2025 that the contents of Paragraphs of the aforesaid affidavit are true and correct to the best of my knowledge and belief and nothing material has been suppressed or concealed therein.

DEPONENT

Dr. Khursid Alam Khan
Scientist 'C' Sub-Office Jammu
Ministry of Environment, Forest & Climate Change
Govt. of India

SEAL OF THE NOTARY
R.No. 488/13
RAM DASS
Advocate
J&K High Court
JAMMU DISTT. JAMMU

Execution Admitted Hence Attested

Notary Public
Jammu Distt. JAMMU
18/08/2025

ANNEXURE - R10/1

List of 91 Ramsar Sites

	State/UT		Wetland	Date of Designation	Area (hectares)
1.	Andhra Pradesh (1)	1.	Kolleru Lake	19-08-2002	90100
2.	Assam (1)	2.	Deepor Beel	19-08-2002	4000
3.	Bihar (3)	3.	Kabartal Wetland	21-07-2020	2620
		4.	Nagi Bird Sanctuary	11-10-2023	206
		5.	Nakti Bird Sanctuary	11-10-2023	333
4.	Gujarat (4)	6.	Nalsarovar	24-09-2012	12000
		7.	Wadhvana Wetland	05-04-2021	630
		8.	Thol Lake Wildlife Sanctuary	05-04-2021	699
		9.	Khijadia Wildlife Sanctuary	13-04-2021	512
5.	Goa (1)	10.	Nanda Lake	08-06-2022	42
6.	Haryana (2)	11.	Sultanpur National Park	25-05-2021	143
		12.	Bhindawas Wildlife Sanctuary	25-05-2021	412
7.	Himachal Pradesh (3)	13.	Pong Dam Lake	19-08-2002	15662
		14.	Chandertal Wetland	08-11-2005	49
		15.	Renuka Wetland	08-11-2005	20
8.	Jammu and Kashmir (5)	16.	Wular Lake	23-03-1990	18900
		17.	Surinsar-Mansar Lakes	08-11-2005	350
		18.	Hokera Wetland	08-11-2005	1375
		19.	Hygam Wetland Conservation Reserve	08-06-2022	802
		20.	Shallbugh Wetland Conservation Reserve	08-06-2022	1675
9.	Jharkhand (1)	21.	Udhwa Bird Sanctuary	08-01-2024	935.5
10.	Karnataka (4)	22.	Ranganathittu Bird Sanctuary	15-02-2022	518
		23.	Ankasamudra Bird Conservation Reserve	10-03-2023	98.76
		24.	Aghanashini Estuary	14-02-2023	4801
		25.	Magadi Kere Conservation Reserve	14-02-2023	54.38
11.	Kerala (3)	26.	Asthamudi Wetland	19-08-2002	6140
		27.	Sasthamkotta Lake	19-08-2002	373
		28.	VembanadKol Wetland	19-08-2002	151250
12.	Ladakh (2)	29.	Tso Kar Wetland Complex	17-11-2020	9577
		30.	Tsomoriri Lake	19-08-2002	12000
13.	Madhya Pradesh (5)	31.	Bhoj Wetlands	19-08-2002	3201
		32.	Sirpur Wetland	07-01-2022	161
		33.	Sakhya Sagar	07-01-2022	248
		34.	Yashwant Sagar	07-01-2022	823

		35.	Tawa Reservoir	08-01-2024	20050
14.	Maharashtra (3)	36.	NandurMadhameshwar	21-06-2019	1437
		37.	Lonar Lake	22-07-2020	427
		38.	Thane Creek	13-04-2022	6521
15.	Manipur (1)	39.	Loktak Lake	23-03-1990	26600
16.	Mizoram (1)	40.	Pala Wetland	31-08-2021	1850
17.	Odisha (6)	41.	Chilka Lake	01-10-1981	116500
		42.	Bhitarkanika Mangroves	19-08-2002	65000
		43.	Satkosia Gorge	12-10-2021	98197
		44.	Tampara Lake	12-10-2021	300
		45.	Hirakud Reservoir	12-10-2021	65400
		46.	Ansupa Lake	12-10-2021	231
18.	Punjab (6)	47.	Harike Lake	23-03-1990	4100
		48.	Kanjli Lake	22-01-2002	183
		49.	Ropar Lake	22-01-2002	1365
		50.	Beas Conservation Reserve	26-09-2019	6429
		51.	Keshopur - Miani Community Reserve	26-09-2019	344
		52.	Nangal Wildlife Sanctuary	26-09-2019	116
19.	Rajasthan (4)	53.	Keoladeo Ghana National Park	01-10-1981	2873
		54.	Sambhar Lake	23-03-1990	24000
		55.	Khichan Wetland	19-02-2025	54.187
		56.	Menar Wetland Complex	19-02-2025	463.413
20.	Sikkim (1)	57.	Khachoedpalri wetland	15-07-2024	172
21.	Tamil Nadu (18)	58.	Point Calimere Wildlife and Bird Sanctuary	19-08-2002	38500
		59.	Koonthankulam Bird Sanctuary	08-11-2021	72
		60.	Chitrangudi Bird Sanctuary	08-11-2021	260
		61.	Karikili Bird Sanctuary	08-04-2022	58
		62.	Pichavaram Mangrove	08-04-2022	1479
		63.	Pallikaranai Marsh Reserve Forest	08-04-2022	1248
		64.	Gulf of Mannar Marine Biosphere Reserve	08-04-2022	52672
		65.	Vembannur Wetland Complex	08-04-2022	20
		66.	Vellode Bird Sanctuary	08-04-2022	77
		67.	Udhayamarthandapuram Bird Sanctuary	08-04-2022	44
		68.	Vedanthangal Bird Sanctuary	08-04-2022	40
		69.	SuchindramTheroor Wetland Complex	08-04-2022	94
		70.	Vaduvur Bird Sanctuary	08-04-2022	113
		71.	Kanjirankulam Bird Sanctuary	08-04-2022	97

		72.	Karaivetti Bird Sanctuary	24-05-2023	453.72
		73.	Longwood Shola Reserve Forest	24-05-2023	116.007
		74.	Nanjarayan Bird Sanctuary	16-01-2024	125.865
		75.	Kazhuveli Bird Sanctuary	16-01-2024	5151.6
		76.	Therthangal Bird Sanctuary	15-07-2024	29.295
		77.	Sakkarakottai Bird Sanctuary	15-07-2024	230.49
22.	Tripura (1)	78.	Rudrasagar Lake	08-11-2005	240
23.	Uttar Pradesh (10)	79.	Upper Ganga River	08-11-2005	26590
		80.	Nawabganj Bird Sanctuary	19-09-2019	225
		81.	Parvati Arga Bird Sanctuary	02-12-2019	722
		82.	Saman Bird Sanctuary	02-12-2019	526
		83.	Samaspur Bird Sanctuary	03-10-2019	799
		84.	Sandi Bird Sanctuary	26-09-2019	309
		85.	SarsaiNawarJheel	19-09-2019	161
		86.	Sur Sarovar	21-08-2020	431
		87.	Haiderpur Wetland	13-04-2021	6908
		88.	Bakhira Wildlife Sanctuary	29-06-2021	2894
24.	Uttarakhand (1)	89.	Asan Conservation Reserve	21-07-2020	444
25.	West Bengal (2)	90.	East Kolkata Wetlands	19-08-2002	12500
		91.	Sunderbans Wetland	30-01-2019	423000
25 States & UTs		**91 Ramsar Sites**			**13,59,953.227**

ANNEXURE - R10/2

30

ITEM NO.102 COURT NO.5 SECTION PIL(W)

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).230/2001

M.K. BALAKRISHNAN & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(with appln. (s) for including the applicant in the Committee of Experts and to sanction an amount of Rs.10 crores for National Wetlands Yatra and early hearing and intervention and directions and directions and office report)

Date : 08/02/2017 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Gopal Sankaranarayanan, Adv.
Mr. Zeeshan Diwan, Adv.
Dr. Joginder Samal, Adv.
Mr. Naresh Kumar, AOR
Mr. Ravindra Kr. Singh, Adv.

For Respondent(s)/ applicant(s)
UOI Mr. A.K. Panda, Sr. Adv.
Mr. Ajit Kumar Sinha, Sr. Adv.
Mr. A.K. Sanghi, Sr. Adv.
Mr. Wasim A. Qadri, Adv.
Ms. Binu Tamta, Adv.
Mrs. Sunita Sharma, Adv.
Mr. Shalinder Saini, Adv.
Mr. Vibhu Shanker Mishra, Adv.
Mr. Pankaj Pandey, Adv.
Mr. Raj Bahadur, Adv.
Mr. G.S. Makker, Adv.
Mr. B.K. Prasad, Adv.
Mr. Rajesh Mishra, Adv.
Mr. M.K. Maroria, Adv.
Mr. A.K. Kaul, Adv.
Mr. Abhinav Mukerji, Adv.

Mr. Jayant Bhushan, Sr. Adv.

For States of Andhra Pradesh Mr. Guntur Prabhakar, Adv.

Signature Not Verified
Digitally signed by SANJAY KUMAR
Date: 2017.02.10 10:29:17 IST
Reason:

	Ms. Prerna Singh, Adv.
Assam	Mr. Shuvodeep Roy, Adv.
Arunachal Pradesh	Mr. Anil Shrivastav, AOR
Bihar	Mr. Gopal Singh, AOR Ms. Varsha Poddar, Adv.
Chhattisgarh	Mr. A.P. Mayee, Adv. Mr. A. Selvin Raja, Adv.
Gujarat	Ms. Hemantika Wahi, AOR Ms. Puja Singh, Adv. Ms. Mamta Singh, Adv.
Haryana	Mr. Sanjay Kumar Visen, AOR
H.P.	Mr. D.K. Thakur, AAG Mr. Williams Vinod, Adv. Mr. Varinder Kumar Sharma, Adv. Ms. Pragati Neekhra, Adv.
J&K	Mr. Sunil Fernandes, AOR
Jharkhand	Mr. Tapesh Kumar Singh, Adv. Mr. Mohd. Waquas, Adv. Mr. Aditya Pratap Singh, Adv. Mr. Sukant Vikram, Adv.
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Kerala	Mr. G. Prakash, AOR Mr. Jishnu M.L., Adv. Mrs. Priyanka Prakash, Adv. Mrs. Beena Prakash, Adv. Mr. Manu Srinath, Adv.
M.P.	Mr. Purushaindra Kaurav, AAG Mr. Mishra Saurabh, AOR Mr. Ankit Kr. Lal, Adv.
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Manipur	Mr. Sapam Biswajit Meitei, Adv. Ms. B. Khushbansi, Adv.
Meghalaya	Mr. Ranjan Mukherjee, AOR

Mizoram	**Mr. Pragyan Sharma, Adv.** **Mr. Shikhar Garg, Adv.** **Mr. Ganesh Bapu, Adv.** **Mr. P. V. Yogeswaran, AOR**
Nagaland	**Mrs. K. Enatoli Sema, AOR** **Mr. Edward Belho, Adv.** **Mr. Amit Kumar Singh, Adv.** **Mr. K. Luikang Michael, Adv.**
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M/s Corporate Law Group (NP)

Ms. Kamini Jaiswal, AOR

Ms. Sumita Hazarika, AOR

Ms. Minati Rani, Adv.

UPON hearing the counsel the Court made the following

O R D E R

We have, at length, heard learned counsel for the parties including learned counsel for the Union of India.

An affidavit dated 7th February, 2017 filed by the Union of India has been shown to us.

Annexed to the affidavit is an Office Memorandum issued on 6th January, 2017 with reference to the Draft Wetlands (Conservation and Management) Rules, 2016. The Draft Rules were made available to the public for inviting objections/suggestions some time in March, 2016. As many as 175 comments were received. For the examination of these comments, a Committee has been constituted. The Committee was given 45 days to look into the suggestions and submit its report to the Union of India.

We are told orally by learned counsel appearing for the Union of India that perhaps the term of the Committee may need to be extended. This is stated by him on the basis of information received pursuant to a meeting held yesterday, i.e., 7th February, 2017 by the said Committee.

Be that as it may, for the reasons given below, we are compelled to direct that the Wetlands (Conservation and Management) Rules, 2016 should be notified on or before 30th June, 2017. We are compelled to issue this direction since the matter has been pending with the Union of India for the last almost a year and there has to be some finality to the publication of the Rules. The comments/suggestions have been given by all stakeholders such as the State Governments including its organizations, individuals and civil society organizations. That being the position, there is obviously a great deal of interest in the Rules being

formulated and notified. Under these circumstances, there is no justification why the Union of India should not have taken prompt action and constituted the Committee much earlier for the purposes of finalizing the Rules. Finally, the conservation of wetlands is of immense ecological importance.

Learned counsel for the Union of India says that all efforts will be made to ensure compliance with this direction and to ensure that the Rules are notified on or before 30th June, 2017.

We are sure that both the Committee as well as the Union of India will take into consideration the comments and suggestions offered by the State Governments and its organizations, individuals and civil society organizations before taking a final decision.

With regard to the Central Wetlands Regulatory Authority, we are told that its term is expiring on 14th February, 2017. We have been informed by learned counsel for the Union of India that the Central Wetlands Regulatory Authority will be notified on 13th February, 2017. The Union of India is bound by the statement made by learned counsel for the Union of India, which statement has been made on instructions received by him from an officer of the Ministry of Environment, Forest and Climate Change.

In our order dated 31st January, 2017, we had required the Union of India to tell us the steps taken to preserve

the 26 wetlands covered by Ramsar Convention, 1971. The affidavit that has now been filed by the Union of India merely gives the disbursal of amount made by the Union of India from time to time. What specific steps have been taken including how the funds made available have been utilized and what is the impact of those steps have not been adverted to. We must have specific details. We direct the Union of India to file an affidavit within four weeks positively giving required specific details.

Learned counsel for the petitioners has drawn our attention to an additional affidavit filed by the Union of India on or about 9th September, 2014. The additional affidavit contains an Information Brochure "National Wetland Inventory & Assessment". This Brochure indicates on page 11 thereof that 2,01,503 wetlands have been mapped at 1:50,000 scale. All these wetlands have an area of more than 2.25 hectares. As a first step, the 'Brief Documents' with regard to these 2,01,503 wetlands should be obtained by the Union of India from the respective State Governments in terms of Rule 6 of the Wetlands (Conservation and Management) Rules, 2010. We are told that obtaining these 'Brief Documents' may take some time. We are inclined to grant adequate time for this purpose. The Union of India should follow this up with the State Governments and inform us of the time frame on the next date of hearing.

The apprehension expressed by learned counsel for the petitioners is that with the passage of time there is a possibility that some of the wetlands may disappear. On a reading of the Information Brochure, this apprehension is not unfounded.

Accordingly, we direct the application of the principles of Rule 4 of the Wetlands (Conservation and Management) Rules, 2010 to these 2,01,503 wetlands that have been mapped by the Union of India. The Union of India will identify and inventorize all these 2,01,503 wetlands with the assistance of the State Governments and will also communicate our order to the State Governments which will also bind the State Governments to the effect that these identified 2,01,503 wetlands are subject to the principles of Rule 4 of the Wetlands (Conservation and Management) Rules, 2010, that is to say:

> **"(i) reclamation of wetlands;**
>
> **(ii) setting up of new industries and expansion of existing industries;**
> **(iii) manufacture or handling or storage or disposal of hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 notified vide S.O. No. 966(E), dated the 27th November, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms/Genetically engineered organisms or cells notified vide GSR No. 1037(E), dated the 5th December, 1989 or the Hazardous Wastes (Management, Handling and Transboundry Movement) Rules, 2008 notified vide S.O. No. 2265(E), dated the 24th September, 2008;**
> **(iv) solid waste dumping: provided that the existing practices, if any, existed before the commencement of these rules shall be phased out within a period not exceeding six months from the date of commencement of these rules;**

(v) discharge of untreated wastes and effluents from industries, cities or towns and other human settlements: provided that the practices, if any, existed before the commencement of these rules shall be phased out within a period not exceeding one year from the date of commencement of these rules;

(vi) any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules;

(vii) any other activity likely to have an adverse impact on the ecosystem of the wetland to be specified in writing by the Authority constituted in accordance with these rules."

Learned counsel for the Union of India has shown us a chart of proposals/brief documents that have already been received by the Union of India under Rule 6 of the Wetlands (Conservation and Management) Rules, 2010. The total number of wetlands covered in this document are 1683. Many of these proposals/brief documents received by the Union of India contain deficiencies which have already been identified in the document handed over to us.

The Central Wetland Regulatory Authority will take up the rectification of deficiencies with the State Governments with promptitude and ensure that all these deficiencies are removed and complete proposals/brief documents are furnished within the next about one month so that the Central Wetland Regulatory Authority is in a position to take a final decision with regard to these 1683 wetlands and their notification, if required, on or before 31st March, 2017.

List the matter on 3rd April, 2017.

(SANJAY KUMAR-I)
AR-CUM-PS

(JASWINDER KAUR)
COURT MASTER

ANNEXURE - R10/3

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99 **40**

भारत का राजपत्र
The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 802] नई दिल्ली, मंगलवार, सितम्बर 26, 2017/आश्विन 4, 1939

No. 802] NEW DELHI, TUESDAY, SEPTEMBER 26, 2017/ASVINA 4, 1939

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 26 सितम्बर, 2017

सा.का.नि. 1203(अ).—आर्द्रभूमि, जो जलीय चक्र का अत्यावश्यक भाग हैं, उच्चतर उत्पादक पारिस्थितिकी प्रणालियां हैं जो समृद्ध जैवविविधता का आधार हैं तथा हमारी समृद्ध सांस्कृतिक विरासत का भाग होने के कारण कई महत्वपूर्ण मनोरंजक, सामाजिक और सांस्कृतिक कार्यकलापों का समर्थन करते हुए जल भंडारण, जल शुद्धिकरण, बाढ़ अल्पीकरण, अपरदन नियंत्रण, भूजल का पुन:भरण, सूक्ष्म जलवायु का विनियमन, दृश्यभूमि के सौन्दर्य बौध को बढ़ाना जैसी पारिस्थितिकी प्रणाली सेवाओं की व्यापक रेंज प्रदान करता है।

और, अधिकतर आर्द्रभूमि, अपवहन और भरणस्थान, प्रदूषण (घरेलू और औद्योगिक बहि:स्राव का निस्सारण, ठोस अपशिष्टों का निपटान), जल विज्ञान संबंधी परिवर्तन (जल अपनयन और अंतर्वाह तथा बहिवाह परिवर्तन) के माध्यम से भूमि सुधार और अवक्रमण के कारण गंभीर रूप से संकटस्थ स्थिति में हैं और उनके प्राकृतिक संसाधनों के अत्यधिक दोहन के परिणामस्वरूप जैव विविधता की हानि और आर्द्रभूमि द्वारा उपलब्ध पारिस्थितिकी प्रणाली सेवाओं में विघटन हुआ है;

और, संविधान के अनुच्छेद 51क के खंड (छ) में यह बताया गया है कि भारत के प्रत्येक नागरिक का यह कर्तव्य होगा कि वह प्राकृतिक पर्यावरण की, जिसके अंतर्गत वन, झील, नदी और वन्यजीव हैं, रक्षा करे और उसका संवर्धन करे तथा प्राणिमात्र के प्रति दयाभाव रखे;

और पर्यावरण (संरक्षण) अधिनियम, 1986 पर्यावरण को संरक्षण प्रदान करने तथा उसमें सुधार लाने के लिए एक व्यापक विधान है, जिसमें अन्य बातों के साथ-साथ आर्द्रभूमि और उससे जुड़े मामले भी सम्मिलित हैं।

और, राष्ट्रीय पर्यावरण नीति, 2006 में आर्द्रभूमि द्वारा उपलब्ध पारिस्थितिकी सेवा को मान्यता दी गई है और सभी आर्द्रभूमि के लिए एक विनियामक तंत्र स्थापित करने की आवश्यकता पर बल दिया गया है, जिससे उनकी ऐसी पारिस्थितिकी स्थिति को बनाए रखा जा सके, जो अंततोगत्वा उनके एकीकृत प्रबंध में सहायक हो;

और, भारत, आर्द्रभूमि संबंधी रामसर अभिसमय का हस्ताक्षरकर्ता है, तथा अपने अधिकार क्षेत्र के भीतर सभी आर्द्रभूमियों के संरक्षण और बुद्धिमतापूर्ण उपयोग के लिए प्रतिबद्ध है।

और केन्द्रीय सरकार ने तारीख 4 दिसंबर, 2010 की सं.सा.का.नि. 951(अ) द्वारा आर्द्रभूमि (संरक्षण और प्रबंधन) नियम, 2010, प्रकाशित किए हैं;

और आर्द्रभूमि का संरक्षण और युक्तियुक्त उपयोग राज्य और राष्ट्रीय अर्थव्यवस्था को सारवान प्रत्यक्ष और अप्रत्यक्ष आर्थिक लाभ प्रदान कर सकता है तथा केन्द्रीय सरकार विभिन्न क्षेत्रों के लिए विकास आयोजना तथा निर्णय लेने की प्रक्रिया में आर्द्रभूमि जैवविविधता तथा पारिप्रणाली सेवाओं की पूर्ण श्रृंखला को मुख्य धारा में लाने के लिए प्रतिबद्ध है;

और, राज्य सरकारें और संघ राज्य क्षेत्र प्रशासनों को इसी प्रकार से अपने विकासात्मक कार्यक्रमों तथा आर्थिक कल्याण में आर्द्रभूमि पारिस्थितिकी प्रणाली सेवाओं और जैव विविधता संबंधी मूल्यों पर विचार करने और इस बात को संज्ञान में लेने की आवश्यकता है कि आर्द्रभूमि पारिस्थितिकी प्रणाली के दो मुख्य पारिस्थितिकी घटक भूमि और जल, भारतीय संविधान के अनुसार राज्य के विषय के रूप में सूचीबद्ध हैं;

और केन्द्रीय सरकार ने देश में आर्द्रभूमियों के प्रभावी संरक्षण और प्रबंधन के लिए आर्द्रभूमि (संरक्षण और प्रबंधन) नियम, 2010 को अधिक्रांत करना आवश्यक समझा है;

और, अब, केंद्रीय सरकार ने पर्यावरण (संरक्षण) अधिनियम, 1986 की उपधारा (1) और उपधारा (2) के खंड (v) और धारा 3 की उपधारा (3) के साथ पठित धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जनसाधारण की जानकारी के लिए, जिनके उससे प्रभावित होने की संभावना है, सा.का.नि. 385 (अ) तारीख 31 मार्च, 2016 द्वारा आर्द्रभूमि (संरक्षण और प्रबंधन) नियम, 2016 का प्रारूप प्रकाशित किया था; और यह सूचना दी गई थी कि केंद्रीय सरकार द्वारा उक्त प्रारूप नियमों पर, उस तारीख से, जिसको इस राजपत्र में यथाप्रकाशित इस अधिसूचना की प्रतियां जनता को उपलब्ध करा दी जाती है, साठ दिन की अवधि की समाप्ति के पश्चात् विचार किया जाएगा;

और, केन्द्रीय सरकार को प्रारूप आर्द्रभूमि (संरक्षण और प्रबंधन) नियम, 2016 के संबंध में राज्य सरकारों, संघ राज्य क्षेत्रों राज्यों और इसके संगठनों, व्यक्तियों और सिविल समाज संगठनों से सुझाव तथा आक्षेप प्राप्त हुए हैं;

और, ऐसे आक्षेपों और सुझावों पर, जो ऊपर उल्लिखित प्रारूप नियमों के संबंध में प्राप्त हुए हैं, पर राज्य सरकारों और राज्य क्षेत्र प्रशासनों के परामर्श से केन्द्रीय सरकार द्वारा सम्यक रूप से विचार किया गया;

अत: अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) और उप-धारा (3) के साथ पठित धारा 25 और धारा 23 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए तथा आर्द्रभूमि (संरक्षण और प्रबंधन) नियम, 2010 को उन बातों के सिवाय अधिक्रांत करते हुए, जिन्हें ऐसे अधिक्रमण से पूर्व किया गया था या करने का लोप किया गया था, आर्द्रभूमि के संरक्षण और प्रबंधन के लिए निम्नलिखित नियम बनाती है, अर्थात्:—

1. **संक्षिप्त नाम और प्रारंभ**.—

(1) इन नियमों का संक्षिप्त नाम आर्द्रभूमि (संरक्षण और प्रबंध) नियम, 2017 है।

(2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. परिभाषाएं.—

(1) इन नियमों में, जब तक कि संदर्भ से अन्यथा अपेक्षित न हो,—

(क) "अधिनियम" से पर्यावरण (संरक्षण) अधिनियम, 1986 अभिप्रेत है;

(ख) "प्राधिकरण" से यथास्थिति राज्य आर्द्रभूमि प्राधिकरण या संघ राज्य क्षेत्र आर्द्रभूमि प्रधिकरण, अभिप्रेत है;

(ग) "समिति" से नियम 6 में निर्दिष्ट राष्ट्रीय आर्द्रभूमि समिति अभिप्रेत है;

(घ) "पारिस्थितिकीय गुण" से पारिस्थितिकी प्रणाली घटकों, प्रक्रियाओं तथा सेवाओं का ऐसा संकलन अभिप्रेत है जो आर्द्रभूमियों की विशिष्टता चित्रित करता है;

(ङ) "एकीकृत प्रबंधन योजना" से कोई ऐसा दस्तावेज अभिप्रेत है जिसमें आर्द्रभूमि का युक्तियुक्त उपयोग के लिए कार्यनीतियों और कार्रवाइयों का वर्णन किया गया है तथा इस योजना में स्थल प्रबंधन के उद्देश्य; उद्देश्यों को प्राप्त करने के लिए अपेक्षित प्रबंधन कार्रवाइयां, वे घटक, जो विभिन्न स्थल विशिष्टताओं को प्रभावित करते हैं, या प्रभावित कर सकते हैं; पारिस्थितिकीय स्वरूप में परिवर्तनों का पता लगाने के लिए और प्रबंधन की प्रभाविता के मापन के लिए अपेक्षित मानीटरी और कार्यान्वयन प्रबंधन कार्यान्वयन के लिए संसाधन सम्मिलित हैं;

(च) "रामसर अभिसमय" से 1971 में ईरान के रामसर में हस्ताक्षरित आर्द्रभूमि संबंधी अभिसमय अभिप्रेत है;

(छ) "आर्द्रभूमि से कोई क्षेत्र या कच्छ पंक, पीटभूमि या जल; प्राकृतिक या कृत्रिम, स्थायी या अस्थायी, जल जो ठहरा है या बहते, ताजे, खारे या लवणीय, जिसके अंतर्गत समुद्री जल का जिसकी गहराई ज्वार की स्थिति छह मीटर से अधिक की न हो अभिप्रेत है, परंतु इसमें नदी जल मार्ग, धान के खेत, पेयजल प्रयोजनार्थ विशिष्ट रूप से मानव निर्मित जल निकाय/जलाशय, मत्सयपालन, नमक उत्पादन और सिंचाई प्रयोजनों के लिए विशिष्ट रूप से निर्मित संरचनाएं सम्मिलित नहीं हैं;

(ज) "आर्द्रभूमि परिसर" से दो या दो से अधिक पारिस्थितिकीय और जलीय समीपस्थ आर्द्रभूमियां तथा जिनमें उनसे जुड़े नाले/वाहिकाएं सम्मिलित हो सकती हैं, अभिप्रेत हैं;

(झ) "आर्द्रभूमियों का युक्तियुक्त उपयोग" से सतत विकास के संदर्भ में पारिप्रणाली दृष्टिकोण के माध्यम से प्राप्त पारिस्थितिकीय गुणों का रख-रखाव अभिप्रेत है;

(ञ) "प्रभावित जोन" से आर्द्रभूमि या आर्द्रभूमि परिसर के आवाह-क्षेत्र का वह भाग जिस पर विकासात्मक कार्यकलापों के कारण पारिप्रणाली ढांचे, तथा पारिप्रणाली सेवाओं में प्रतिकूल परिवर्तन पड़ता है।

(2) उन सभी शब्दों और पदों के, जो इन नियमों में प्रयुक्त हैं और परिभाषित नहीं है, किंतु अधिनियम में परिभाषित है, वही अर्थ होंगे जो उनके उस अधिनियम में हैं।

3. नियमों का लागू होना.—ये नियम निम्नलिखित आर्द्रभूमियों या आर्द्रभूमि परिसरों को लागू होंगे, अर्थात्:-

(क) रामसर अभिसमय के अधीन 'अंतरराष्ट्रीय महत्व की आर्द्रभूमि' के रूप में वर्गीकृत आर्द्रभूमियां;

(ख) केन्द्रीय सरकार, राज्य सरकार और संघ राज्य क्षेत्र प्रशासन द्वारा यथा अधिसूचित आर्द्रभूमियां।

परंतु ये नियम समय-समय पर यथा संशोधित भारतीय वन अधिनियम, 1927, वन्यजीव (संरक्षण) अधिनियम, 1972, वन (संरक्षण) अधिनियम, 1980, राज्य वन अधिनियम तथा तटीय विनियमन जोन अधिसूचना, 2011 के अंतर्गत आने वाले क्षेत्रों में पड़ने वाली आर्द्रभूमियों को लागू नहीं होंगे।

4. आर्द्रभूमियों में क्रियाकलापों पर निर्बंधन.—(1) आर्द्रभूमि का संरक्षण और प्रबंध, आर्द्रभूमि प्राधिकरण द्वारा यथा अवधारित 'युक्तियुक्त उपयोग' के सिद्धांत के अनुसार किया जाएगा।

(2) आर्द्रभूमि के भीतर, निम्नलिखित क्रियाकलापों को प्रतिषिद्ध किया जाएगा, अर्थात्:-

(i) किसी भी किस्म के अतिक्रमण सहित गैर-आर्द्रभूमि उपयोग हेतु परिवर्तन;

(ii) किसी उद्योग को स्थापित करना और विद्यमान उद्योगों का विस्तार करना;

(iii) निर्माण और विध्वंस अपशिष्ट प्रबंधन नियम, 2016 के अंतर्गत आने वाले निर्माण और विध्वंस अपशिष्ट का विनिर्माण या हथालन या भंडारण या निपटान; परिसंकटमय रसायन के विनिर्माण, भंडारण और आयात नियम, 1989 या परिसंकटमय सूक्ष्म जीवों आनुवंशिक रूप से निर्मित जीवों या कोशिकाओं का उपयोग, आयात, निर्यात और भंडारण संबंधी नियम, 1989 या परिसंकटमय अपशिष्ट (प्रबंधन, हथालन और सीमापारीय संचलन) नियम 2008 के अंतर्गत आने वाले परिसंकटमय पदार्थ; ई-अपशिष्ट (प्रबंधन) नियम, 2016 के अंतर्गत आने वाला ई-अपशिष्ट;

(iv) ठोस अपशिष्ट का पाटन;

उद्योगों, शहरों, कस्बों, गांवों और अन्य मानव बस्तियों से अशोधित अपशिष्ट और बहिस्रावों का निस्सारण;

(v) किसी स्थायी प्रकृति का किसी निर्माण सिवाय नाव घाटों के, पचास मीटर के भीतर इन नियमों के प्रारंभ की तारीख से पिछले दस वर्षों में प्रेक्षित बाढ़ के औसतन उच्च स्तर से गणना की जाएगी; और

(vi) अवैध शिकार।

परंतु केन्द्रीय सरकार प्राधिकरण की सिफारिश पर किसी कार्यकलाप के विलोपन के लिए राज्य सरकार या संघ राज्य क्षेत्र प्रशासन से प्राप्त प्रस्तावों पर विचार कर सकेगी।

5. आर्द्रभूमि प्राधिकरण.—(1) केन्द्रीय सरकार, प्रत्येक राज्य में राज्य आर्द्रभूमि प्राधिकरण का गठन करेगी जिसमें निम्नलिखित सदस्य होंगे, अर्थात्:-

(i) राज्य सरकार के पर्यावरण/वन विभाग का भारसाधक मंत्री या आर्द्रभूमि के विषय से संबंधित कार्य कर रहे भारसाधक मंत्री - अध्यक्ष;

(ii) राज्य का मुख्य सचिव या समतुल्य अपर मुख्य सचिव – उपाध्यक्ष;

(iii) पर्यावरण विभाग का भारसाधक सचिव – पदेन सदस्य;

(iv) वन विभाग का भारसाधक सचिव – पदेन सदस्य;

(v) शहरी विकास विभाग का भारसाधक सचिव – पदेन सदस्य;

(vi) ग्रामीण विकास विभाग का भारसाधक सचिव – पदेन सदस्य;

(vii) जल संसाधन विभाग का भारसाधक सचिव – पदेन सदस्य;

(viii) मत्स्यकी विभाग का भारसाधक सचिव – पदेन सदस्य;

(ix) सिंचाई और बाढ़ नियंत्रण विभाग का भारसाधक सचिव – पदेन सदस्य;

(x) पर्यटन विभाग का भारसाधक सचिव – पदेन सदस्य;

(xi) राजस्व विभाग का भारसाधक सचिव – पदेन सदस्य;

(xii) निदेशक, राज्य सुदूर संवेदी केन्द्र – पदेन सदस्य;

(xiii) मुख्य वन्यजीव वार्डन – पदेन सदस्य;

(xiv) सदस्य सचिव, राज्य जैवविविधता बोर्ड – पदेन सदस्य;

(xv) सदस्य सचिव, राज्य प्रदूषण नियंत्रण बोर्ड – पदेन सदस्य;

(xvi) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के क्षेत्रीय कार्यालय का अपर प्रधान मुख्य संरक्षक – पदेन सदस्य;

(xvii) आर्द्रभूमि पारिस्थितिकी, जल विज्ञान, मत्स्यकी, भू-दृश्य योजना और सामाजिक-आर्थिक क्षेत्र में से प्रत्येक का एक विशेषज्ञ जिसे राज्य सरकार द्वारा नामनिर्दिष्ट किया जाए; और

(xviii) पर्यावरण/वन विभाग या आर्द्रभूमियों से संबंधित विभाग में अपर सचिव/ संयुक्त सचिव/निदेशक - सदस्य सचिव।

(2) केन्द्रीय सरकार, प्रत्येक राज्य क्षेत्र के लिए संघ राज्य क्षेत्र आर्द्रभूमि प्राधिकरण का गठन करेगी जिसमें निम्नलिखित सदस्य होंगे, अर्थात्:-

(i) संघ राज्य क्षेत्र का प्रशासक या मुख्य सचिव – अध्यक्ष;

(ii) पर्यावरण विभाग का भारसाधक सचिव – उपाध्यक्ष;

(iii) वन विभाग का भारसाधक सचिव – पदेन सदस्य;

(iv) शहरी विकास विभाग का भारसाधक सचिव – पदेन सदस्य;

(v) ग्रामीण विकास विभाग का भारसाधक सचिव – पदेन सदस्य;

(vi) जल संसाधन विभाग का भारसाधक सचिव - पदेन सदस्य;

(vii) मत्स्यकी विभाग का भारसाधक सचिव - पदेन सदस्य;

(viii) सिंचाई और बाढ़ नियंत्रण विभाग का भारसाधक सचिव - पदेन सदस्य;

(ix) पर्यटन विभाग का भारसाधक सचिव - पदेन सदस्य;

(x) राजस्व विभाग का भारसाधक सचिव - पदेन सदस्य;

(xi) निदेशक, सुदूर संवेदी केन्द्र - पदेन सदस्य;

(xii) सदस्य सचिव, संघ राज्य क्षेत्र प्रदूषण नियंत्रण समिति - पदेन सदस्य;

(xiii) सदस्य सचिव, संघ राज्य क्षेत्र जैव-विविधता बोर्ड - पदेन सदस्य;

(xiv) मुख्य वन्यजीव वार्डन - पदेन सदस्य;

(xv) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के क्षेत्रीय कार्यालय के अपर प्रधान मुख्य वन संरक्षक - पदेन सदस्य;

(xvi) आर्द्रभूमि पारिस्थितिकी, जल-विज्ञान, मत्स्यकी, भू-दृश्य योजना और सामाजिक-आर्थिक क्षेत्रों से एक-एक विशेषज्ञ जिसे संघ राज्य क्षेत्र प्रशासन द्वारा नामनिर्दिष्ट किया जाए; और

(xvii) पर्यावरण/वन विभाग या आर्द्रभूमि हथालन विभाग में अपर सचिव/संयुक्त सचिव/निदेशक - सदस्य सचिव।

(3) राज्य आर्द्रभूमि प्राधिकरण या संघ राज्य क्षेत्र आर्द्रभूमि प्राधिकरण, तीन से अधिक, यदि अपेक्षित हों, अन्य सदस्यों, का सह-चयन, कर सकेंगे।

(4) राज्य आर्द्रभूमि प्राधिकरण या संघ राज्य क्षेत्र आर्द्रभूमि प्राधिकरण, निम्नलिखित शक्तियों का प्रयोग करेगा और निम्नलिखित कृत्यों का पालन करेगा, अर्थात् :—

(क) इन नियमों के प्रकाशन की तारीख से तीन मास के भीतर राज्य या संघ राज्य क्षेत्र की सभी आर्द्रभूमियों की सूची तैयार करना;

(ख) इन नियमों के प्रकाशन की तारीख से छह मास के भीतर अधिसूचित की जाने वाली आर्द्रभूमियों की सूची तैयार करना; अन्य सुसंगत राज्य अधिनियमों के अधीन तैयार/अधिसूचित आर्द्रभूमियों की किसी विद्यमान सूची को संज्ञान में लेना;

(ग) इन नियमों के अधीन विनियमन हेतु उनके संक्षिप्त दस्तावेज़ों के आधार पर अभिज्ञात आर्द्रभूमियों की संस्तुति करना;

(घ) इन नियमों के प्रकाशन की तारीख से एक वर्ष की अवधि के भीतर सभी आर्द्रभूमियों की व्यापक डिज़ीटल सूची तैयार करना और उक्त प्रयोजन से केन्द्रीय सरकार द्वारा विकसित की जाने वाले डेडीकेटिड बेब पोर्टल पर इसे अपलोड करना; और इस सूची को प्रत्येक दस वर्ष में अद्यतन किया जाएगा;

(ङ) अधिसूचित आर्द्रभूमियों के भीतर विनियमित और अनुज्ञात किए जाने वाले कार्यकलापों और उनके प्रभाव क्षेत्र की विस्तृत सूची विकसित करना;

(च) विनिर्दिष्ट आर्द्रभूमियों के लिए प्रतिषिद्ध कार्यकलापों की सूची में बढ़ोतरी, यदि कोई हो, की सिफारिश करना;

(छ) आर्द्रभूमियों की अधिकारिता के भीतर उनके संरक्षण और युक्तियुक्त उपयोग के लिए कार्यनीतियां पारिभाषित करना; यदि पारिस्थितिक प्रणाली के कार्यकलापों (जल भण्डारण, भू-जल संभरण, बाढ़-प्रतिरोधक जैसे) और मूल्य (मनोरंजन और सांस्कृतिक जैसे) का अनुरक्षण किया जाता है या उसमें अभिवृद्धि की जाती है; तो इन पारिस्थितिक प्रणाली को प्रबंधित करने के लिए एक सिद्धांत, जो संरक्षण के साथ संगत वहनीय उपयोगों को समावेशित करता है (जैसे जीवन-निर्वाह स्तर हेतु मछली पकड़ना या जलीय वनस्पति की पैदावार करना) का विवेकपूर्ण उपयोग करना;

(ज) प्रत्येक अधिसूचित आर्द्रभूमियों के लिए एकीकृत प्रबंधन योजना का पुनर्विलोकन करना (केन्द्रीय सरकार के समन्वयन से सीमा-पारीय आर्द्रभूमियों सहित), और इन योजनाओं के भीतर आर्द्रभूमियों, जो पारिस्थितिकीय स्वरूप के अनुकूल हैं, के पारम्परिक उपयोगों को जारी रखना और उसमें समर्थन देने पर विचार करना;

(झ) उन मामलों में, जहां अधिसूचित आर्द्रभूमियों या आर्द्रभूमि परिसरों की सीमा के भीतर भूमि क्षेत्र का निजी भू-धारण अधिकार है, उन्हें बढ़ावा देने के लिए कार्यकलापों के माध्यम से पारिस्थितिकीय स्वरूप को बनाये रखने के लिए कार्यतंत्रों हेतु सिफारिश करना;

(ञ) विद्यमान राज्य/संघ राज्य क्षेत्र स्तर की विकास योजनाओं और कार्यक्रमों के साथ प्रबंध योजना के कार्यान्वयन के अभिसरण के लिए कार्यतंत्रों की पहचान करना;

(ट) इन नियमों और अन्य सुसंगत अधिनियमों, नियमों और विनियमों का प्रवर्तन सुनिश्चित करना और अर्द्ध-वार्षिक आधार पर (प्रत्येक कैलेन्डर वर्ष के जून और दिसम्बर पर) एक सूचना तंत्र के माध्यम से ऐसी अधिसूचित आर्द्रभूमियों की स्थिति पर संबंधित राज्य सरकार या संघ राज्य क्षेत्र प्रशासन या केन्द्रीय सरकार को सूचना देना;

(ठ) विभिन्न संगत विभागों और अन्य संबंधित अभिकरणों के माध्यम से युक्तियुक्त उपयोग के सिद्धांत के आधार पर एकीकृत प्रबंधन योजनाओं के क्रियान्वयन का समन्वयन करना;

(ड) राज्य या संघ राज्य क्षेत्र प्रशासन के भीतर सभी आर्द्रभूमि विनिर्दिष्ट प्राधिकरणों के लिए नोडल प्राधिकरण के रूप में कार्य करना;

(ढ) संबंधित क्रियान्वयन अभिकरणों को आर्द्रभूमियों के संरक्षण और सतत प्रबंधन हेतु आवश्यक निदेश जारी करना;

(ण) आर्द्रभूमियों के मूल्यों और क्रियाकलापों के संबंध में पणधारियों और स्थानीय समुदायों के बीच जागरूकता के संवर्धन हेतु उपाय करना; और

(त) स्वप्रेरणा से या राज्य सरकार या संघ राज्य क्षेत्र प्रशासन द्वारा यथानिर्दिष्ट अन्य मामले पर सलाह देना।

(5) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन का संबंधित विभाग, प्राधिकरण के लिए नोडल विभाग और सचिवालय के रूप में सभी आवश्यक सहायता प्रदान करेगा और कार्य करेगा।

(6) प्राधिकरण, इन नियमों के प्रकाशन के नब्बे दिन के भीतर :

(क) संक्षिप्त दस्तावेज़ों और प्रबंध योजनाओं का पुनर्विलोकन करने तथा आर्द्रभूमि प्राधिकरण द्वारा निर्दिष्ट किसी तकनीकी विषय पर सलाह देने के लिए एक तकनीकी समिति का, और

(ख) जनता द्वारा प्राधिकरण को की गईं शिकायतों की सुनवाई करने और उन्हें अग्रेषित करने के लिए एक कार्यतंत्र उपलब्ध कराने हेतु चार सदस्यों से मिलकर बनी एक शिकायत समिति का गठन करेगा।

(7) उप-नियम (6) में निर्दिष्ट समितियां अपने कृत्यों के निष्पादन के लिए प्रत्येक तिमाही में कम से कम एक बार बैठक करेंगी ।

(8) प्राधिकरण की वर्ष में कम से कम तीन बार बैठक होगी।

(9) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन द्वारा नामनिर्दिष्ट प्राधिकरण के गैर-अधिकारिक सदस्यों का कार्यकाल अधिकतम तीन वर्ष की अवधि का होगा।

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6. राष्ट्रीय आर्द्रभूमि समिति का गठन.—(1) केन्द्रीय सरकार, एक राष्ट्रीय आर्द्रभूमि समिति का गठन करेगी, जिसमें निम्नलिखित सदस्य होंगे, अर्थात् :—

(i) सचिव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार – अध्यक्ष;

(ii) आर्द्रभूमि संबंधी कार्य देख रहे विशेष सचिव या अपर सचिव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार – उपाध्यक्ष;

(iii) अपर महानिदेशक, वन्यजीव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार – पदेन सदस्य;

(iv) आर्द्रभूमियों संबंधी कार्य देख रहे सलाहकार या संयुक्त सचिव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय – पदेन सदस्य;

(v) संयुक्त सचिव, पर्यटन मंत्रालय, भारत सरकार – पदेन सदस्य;

(vi) संयुक्त सचिव, जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय, भारत सरकार – पदेन सदस्य;

(vii) संयुक्त सचिव, कृषि और किसान कल्याण मंत्रालय, भारत सरकार – पदेन सदस्य;

(viii) संयुक्त सचिव, सामाजिक न्याय और अधिकारिता मंत्रालय भारत सरकार – पदेन सदस्य;

(ix) संयुक्त सचिव, शहरी विकास मंत्रालय, भारत सरकार - पदेन सदस्य;

(x) संयुक्त सचिव, ग्रामीण विकास मंत्रालय, भारत सरकार - पदेन सदस्य;

(xi) अध्यक्ष, केन्द्रीय प्रदूषण नियंत्रण बोर्ड - पदेन सदस्य;

(xii) निदेशक, भारतीय प्राणि सर्वेक्षण या वैज्ञानिक एफ - पदेन सदस्य;

(xiii) निदेशक, भारतीय वनस्पति सर्वेक्षण या वैज्ञानिक एफ - पदेन सदस्य;

(xiv) निदेशक, अंतरिक्ष अनुप्रयुक्ति केंद्र, अहमदाबाद या वैज्ञानिक एफ - पदेन सदस्य;

(xv) सदस्य केन्द्रीय जल आयोग - पदेन सदस्य;

(xvi) सलाहकार, नीति आयोग - पदेन सदस्य;

(xvii) राज्य सरकार या संघ राज्यक्षेत्र प्रशासन के तीन प्रतिनिधि, चक्रानुक्रम आधार पर, प्रत्येक दो वर्ष के कार्यकाल के लिए;

(xviii) आर्द्र भूमि पारिस्थितिकी, जल विज्ञान, मत्स्यकी क्षेत्र, भू-दृश्य योजना और सामाजिक अर्थशास्त्र के क्षेत्रों में से प्रत्येक का एक-एक विशेषज्ञ; और

(xix) आर्द्रभूमि से संबंधित कार्य करने वाले निदेशक/अपर निदेशक/संयुक्त निदेशक, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय - सदस्य सचिव।

(2) राष्ट्रीय आर्द्रभूमि समिति, यदि अपेक्षित हो, तीन से अनधिक अन्य सदस्यों को सहयोजित कर सकेगी।

(3) राष्ट्रीय आर्द्रभूमि समिति निम्नलिखित कृत्यों का पालन करेगी, अर्थात्:—

(क) आर्द्रभूमियों के संरक्षण तथा बुद्धिमत्तापूर्ण उपयोग के लिए समुचित नीतियों और कार्रवाई सम्बन्धी कार्यक्रमों के विषय में केंद्रीय सरकार को सलाह देना;

(ख) आर्द्रभूमियों के एकीकृत प्रबंधन के लिए बुद्धिमत्तापूर्ण उपयोग के सिद्धान्त पर आधारित मानदंड और मार्गदर्शक सिद्धांत तैयार करना;

(ग) प्राधिकरण द्वारा इन नियमों के क्रियान्वयन की निगरानी करना;

(घ) नियम 4 के उप नियम (2) में यथानिर्दिष्ट प्रतिषेधित क्रियाकलापों के लिए राज्य सरकारों या संघ राज्य क्षेत्र प्रशासनों से प्राप्त पुनरीक्षित प्रस्तावों के संबंध में केन्द्रीय सरकार को सलाह देना;

(ड.) रामसर अभिसमय के अधीन अंतर्राष्ट्रीय महत्व की आर्द्रभूमियों को अभिहित किये जाने की सिफारिश करना;

(च) अधिसूचित किये जाने के लिए सीमापार आर्द्रभूमियों की सिफारिश करना;

(छ) रामसर स्थलों और सीमापार आर्द्रभूमियों के एकीकृत प्रबंध की प्रगति का पुनर्विलोकन करना;

(ज) आर्द्रभूमियों से संबंधित मुद्दों पर अंतर्राष्ट्रीय अभिकरणों के समन्वय के संबंध में सलाह देना; और

(झ) किसी अन्य मामले पर स्वप्रेरणा से सलाह देना या केंद्रीय सरकार को निर्दिष्ट करना।

(4) समिति के गैर-सरकारी सदस्यों को कार्यकाल तीन वर्ष से अनधिक का नहीं होगा।

(5) समिति प्रत्येक छह मास में कम से कम एक बार बैठक करेगी।

7. **राज्य सरकारों और संघ राज्य क्षेत्र प्रशासनों को शक्तियों और कार्यों का प्रत्यायोजन.—**(1) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन का सम्बद्ध विभाग इन नियमों के प्रकाशन की तारीख से एक वर्ष की अवधि के भीतर अधिसूचित किये जाने हेतु अभिज्ञात प्रत्येक आर्द्रभूमि के लिए एक संक्षिप्त दस्तावेज तैयार करेगा, जिसमें निम्नलिखित का उपबंध होगा:—

(क) निर्देशांकों सहित यथार्थ डिजिटल मानचित्रों द्वारा समर्थित और जमीनी सत्यापन द्वारा विधिमान्य आर्द्रभूमि का सीमांकन;

(ख) इसके प्रभाव क्षेत्र का सीमांकन और डिजिटल मानचित्र में संकेतित उसका भूमि उपयोग और आच्छादित भूमि क्षेत्र;

(ग) पारिस्थितिक-स्वरूप का विवरण;

(घ) पूर्वत: विद्यमान अधिकारों तथा विशेषाधिकारों का लेखा;

(ड.) आर्द्रभूमि तथा इसके प्रभाव क्षेत्र के भीतर अनुज्ञप्त स्थल-विशिष्ट क्रियाकलाप की सूची;

(च) आर्द्रभूमि और उसके प्रभाव क्षेत्र के भीतर विनियमित किये जाने वाले स्थल-विशिष्ट क्रियाकलापों की सूची; और

(छ) विनियमों के प्रवर्तन की रीति;

(2) प्राधिकरण, संक्षिप्त दस्तावेज के आधार पर, आर्द्रभूमियों को अधिसूचित किये जाने के लिए राज्य सरकार या संघ राज्यक्षेत्र प्रशासन को सिफारिश करेगा।

(3) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन संबंधित और प्रभावित व्यक्तियों से प्राप्त आक्षेपों, यदि कोई हों, पर विचार करने के पश्चात् प्राधिकरण द्वारा की गयी सिफारिश की तारीख से दो सौ चालीस दिन से अनधिक की अवधि के भीतर राजपत्र में आर्द्रभूमियों को अधिसूचित करेगी।

(4) (क) केन्द्रीय सरकार सीमा-पार आर्द्रभूमियों के मामले में, संक्षिप्त दस्तावेज, जिसमें उप-नियम (1) में यथा सूचीबद्ध सूचना दी गई हो, को तैयार करने में संबद्ध राज्य सरकार और संघ राज्यक्षेत्र प्रशासनों के साथ समन्वय करेगी।

(ख) संक्षिप्त दस्तावेज के आधार पर, राष्ट्रीय आर्द्रभूमि समिति आर्द्रभूमि को अधिसूचित किये जाने के लिए केन्द्रीय सरकार को सिफारिशें करेगी।

(ग) केन्द्रीय सरकार संबद्ध और प्रभावित व्यक्तियों से प्राप्त आक्षेपों, यदि कोई हों, पर विचार करने के पश्चात् समिति द्वारा की गई सिफारिश की तारीख से दो सौ चालीस दिन से अनधिक की अवधि के भीतर आर्द्रभूमियों को राजपत्र में अधिसूचित करेगी।

(5) (क) केंद्रीय सरकार आर्द्रभूमियों से संबंधित सूचना के लिए एक समर्पित वेब पोर्टल का सृजन करेगी।

(ख) केंद्रीय सरकार, राज्य सरकार और संघ राज्य क्षेत्र प्रशासन अपनी अधिकारिता में की आर्द्रभूमियों के विषय में, सभी संबंधित सूचना अपलोड करेगी।

[फा. सं. जे-22012/78/2003-सीएस(डब्ल्यू) पार्ट.V]

डॉ. ए. दुरैसामी, वैज्ञानिक 'जी'

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 26th September, 2017

G.S.R. 1203(E).—Whereas the wetlands, vital parts of the hydrological cycle, are highly productive ecosystems which support rich biodiversity and provide a wide range of ecosystem services such as water storage, water purification, flood mitigation, erosion control, aquifer recharge, microclimate regulation, aesthetic enhancement of landscapes while simultaneously supporting many significant recreational, social and cultural activities, being part of our rich cultural heritage;

And whereas many wetlands are threatened by reclamation and degradation through drainage and landfill, pollution (discharge of domestic and industrial effluents, disposal of solid wastes), hydrological alteration (water withdrawal and changes in inflow and outflow), over-exploitation of their natural resources resulting in loss of biodiversity and disruption in ecosystem services provided by wetlands;

And whereas clause (g) of article 51A of the Constitution stipulates that it shall be the duty of every citizen of India to protect and improve the natural environment including forests, lakes, rivers and wildlife and to have compassion for living creatures;

And whereas the Environment (Protection) Act, 1986 is a comprehensive legislation to provide protection and improvement of the environment, including *inter-alia*, wetlands, and for matters connected therewith;

And whereas the National Environment Policy, 2006 recognises the ecosystem services provided by wetlands and emphasizes the need to set up a regulatory mechanism for all wetlands so as to maintain their ecological character, and ultimately support their integrated management;

And whereas India is a signatory to the Ramsar Convention on Wetlands and is committed to conservation and wise use of all wetlands within its territory;

And whereas the Central Government has published the Wetlands (Conservation and Management) Rules, 2010, vide number G.S.R. 951(E), dated the 4th December, 2010;

And whereas conservation and wise use of wetlands can provide substantial direct and indirect economic benefits to state and national economy, and thereby the Central Government stands committed to mainstreaming full range of wetland biodiversity and ecosystem services in development planning and decision making for various sectors;

And whereas the State Governments and Union Territory Administrations need to take into account wetland ecosystem services and biodiversity values likewise within their developmental programming and economic well-being, also taking into cognizance that land and water, two major ecological constituents of wetland ecosystems, are enlisted as State subjects as per the Constitution;

And whereas the Central Government considered it necessary to supersede the Wetlands (Conservation and Management) Rules, 2010 for effective conservation and management of wetlands in the country;

And whereas the Central Government had, in exercise of the powers conferred by section 25, read with sub-section (1) and clause (v) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986, published the draft Wetlands (Conservation and Management) Rules, 2016, vide number G.S.R. 385 (E) dated 31st March, 2016 for information of the public likely to be affected thereby; and notice was given that the said draft rules would be taken into consideration by the Central Government after expiry of a period of sixty days from the date on which copies of the Gazette notification is made available to the public;

And whereas the Central Government has received the suggestions and objections from the State Governments, Union Territories and its organisations, individuals and civil society organisations on the draft Wetlands (Conservation and Management) Rules, 2016;

And whereas the suggestions and objections received in response to the above mentioned draft rules have been duly considered by the Central Government in consultation with State Governments and Union Territory Administrations.

Now, therefore, in exercise of the powers conferred by section 25, read with sub-section (1) and clause (v) of sub-section (2) and sub-section (3) of section 3 and section 23 of the Environment (Protection) Act, 1986 and in supersession of the Wetlands (Conservation and Management) Rules, 2010, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules for conservation and management of wetlands, namely:—

1. Short title and commencement.—

(1) These rules may be called the Wetlands (Conservation and Management) Rules, 2017.

(2) These shall come into force from the date of their publication in the Official Gazette.

2. Definitions.—

(1) In these rules, unless the context otherwise requires,-

(a) "Act" means the Environment (Protection) Act, 1986;

(b) "Authority" means the State Wetlands Authority or Union Territory Wetlands Authority, as the case may be;

(c) "Committee" means the National Wetlands Committee referred to in rule 6;

(d) “ecological character” means the sum of ecosystem components, processes and services that characterise the wetlands;

(e) “integrated management plan” means a document which describes strategies and actions for achieving wise use of the wetland and the plan shall include objectives of site management; management actions required to achieve the objectives; factors that affect, or may affect, the various site features; monitoring requirements for detecting changes in ecological character and for measuring the effectiveness of management; and resources for management implementation;

(f) "Ramsar Convention" means the Convention on Wetlands signed at Ramsar, Iran in 1971;

(g) “wetland" means an area of marsh, fen, peatland or water; whether natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish or salt, including areas of marine water the depth of which at low tide does not exceed six meters, but does not include river channels, paddy fields, human-made water bodies/tanks specifically constructed for drinking water purposes and structures specifically constructed for aquaculture, salt production, recreation and irrigation purposes;

(h) “wetlands complexes" means two or more ecologically and hydrologically contiguous wetlands and may include their connecting channels/ducts;

(i) “wise use of wetlands” means maintenance of their ecological character, achieved through implementation of ecosystem approach within the context of sustainable development;

(j) “zone of influence” means that part of the catchment area of the wetland or wetland complex, developmental activities in which induce adverse changes in ecosystem structure, and ecosystem services.

(2) The words and expressions used in these rules and not defined, but defined in the Act, shall have the meanings assigned to them in the Act.

3. Applicability of rules.—These rules shall apply to the following wetlands or wetlands complexes, namely:**—**

(a) wetlands categorised as 'wetlands of international importance' under the Ramsar Convention;

(b) wetlands as notified by the Central Government, State Government and Union Territory Administration:

Provided that these rules shall not apply to the wetlands falling in areas covered under the Indian Forest Act, 1927, the Wild Life (Protection) Act, 1972, the Forest (Conservation) Act, 1980, the State Forest Acts, and the Coastal Regulation Zone Notification, 2011 as amended from time to time.

4. Restrictions of activities in wetlands.—(1) The wetlands shall be conserved and managed in accordance with the principle of 'wise use' as determined by the Wetlands Authority.

(2) The following activities shall be prohibited within the wetlands, namely,-

(i) conversion for non-wetland uses including encroachment of any kind;

(ii) setting up of any industry and expansion of existing industries;

(iii) manufacture or handling or storage or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;

(iv) solid waste dumping;

(v) discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements;

(vi) any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,

(vii) poaching.

Provided that the Central Government may consider proposals from the State Government or Union Territory Administration for omitting any of the activities on the recommendation of the Authority.

5. Wetlands Authorities.—(1) The Central Government hereby constitutes the State Wetlands Authority in each State with the following members, namely:—

(i) Minister In-charge of the Department of Environment/Forests of the State Government or Minister In-charge of the Department handling wetlands - Chairperson;

(ii) Chief Secretary of the State or Additional Chief Secretary equivalent - Vice Chairperson;

(iii) Secretary in-charge of the Department of Environment - Member *ex-officio*;

(iv) Secretary in-charge of the Department of Forests - Member *ex-officio*;

(v) Secretary in-charge of the Department of Urban Development - Member *ex-officio*;

(vi) Secretary in-charge of the Department of Rural Development - Member *ex-officio*;

(vii) Secretary in-charge of the Department of Water Resources - Member *ex-officio*;

(viii) Secretary in-charge of the Department of Fisheries - Member *ex-officio*;

(ix) Secretary in-charge of the Department of Irrigation and Flood Control - Member *ex-officio*;

(x) Secretary in-charge of the Department of Tourism - Member *ex-officio*;

(xi) Secretary in-charge of the Department of Revenue - Member *ex-officio*;

(xii) Director, State Remote Sensing Centre - Member *ex-officio*;

(xiii) Chief Wildlife Warden - Member *ex-officio*;

(xiv) Member Secretary, State Biodiversity Board - Member *ex-officio*;

(xv) Member Secretary, State Pollution Control Board - Member *ex-officio*;

(xvi) Additional Principal Chief Conservator of Forests of the Regional Office of Ministry of Environment, Forest and Climate Change - Member *ex-officio*;

(xvii) One expert each in the fields of wetland ecology, hydrology, fisheries, landscape planning and socio-economics to be nominated by the State Government; and

(xviii) Additional Secretary/Joint Secretary/Director in the Department of Environment/Forests or Department handling wetlands - Member Secretary.

(2) The Central Government hereby constitutes the Union Territory Wetlands Authority for each Union Territory with the following members, namely:—

(i) Administrator or Chief Secretary of the Union Territory - Chairperson;

(ii) Secretary in-charge of the Department of Environment - Vice Chairperson;

(iii) Secretary in-charge of the Department of Forests - Member *ex-officio*;

(iv) Secretary in-charge of the Department of Urban Development - Member *ex-officio*;

(v) Secretary in-charge of the Department of Rural Development - Member *ex-officio*;

(vi) Secretary in-charge of the Department of Water Resources - Member *ex-officio*;

(vii) Secretary in-charge of the Department of Fisheries - Member *ex-officio*;

(viii) Secretary in-charge of the Department of Irrigation and Flood Control - Member *ex-officio*;

(ix) Secretary in-charge of the Department of Tourism - Member *ex-officio*;

(x) Secretary in-charge of the Departments of Revenue - Member *ex-officio*;

(xi) Director, Remote Sensing Centre - Member *ex-officio;*

(xii) Member Secretary, Union Territory Pollution Control Committee - Member *ex-officio*;

(xiii) Member Secretary, Biodiversity Board of the UT - Member *ex-officio*;

(xiv) Chief Wildlife Warden - Member *ex-officio*;

(xv) Additional Principal Chief Conservator of Forests of the Regional Office of Ministry of Environment, Forest and Climate Change- Member *ex-officio*;

(xvi) One expert each in the fields of wetland ecology, hydrology, fisheries, landscape planning and socio-economics to be nominated by the Union Territory Administration; and

(xvii) Additional Secretary/Joint Secretary/Director in the Department of Environment/Forests or Department handling wetlands - Member Secretary.

(3) The State Wetlands Authority or Union Territory Wetlands Authority may co-opt other members, not exceeding three in number, if required.

(4) The State Wetlands Authority or Union Territory Wetlands Authority shall exercise the following powers and perform the following functions, namely:-

(a) prepare a list of all wetlands of the State or Union Territory within three months from the date of publication of these rules;

(b) prepare a list of wetlands to be notified, within six months from the date of publication of these rules; taking into cognizance any existing list of wetlands prepared/notified under other relevant State Acts;

(c) recommend identified wetlands, based on their Brief Documents, for regulation under these rules;

(d) prepare a comprehensive digital inventory of all wetlands within a period of one year from the date of publication of these rules and upload the same on a dedicated web portal to be developed by the Central Government for the said purpose; the inventory to be updated every ten years;

(e) develop a comprehensive list of activities to be regulated and permitted within the notified wetlands and their zone of influence;

(f) recommend additions, if any, to the list of prohibited activities for specific wetlands;

(g) define strategies for conservation and wise use of wetlands within their jurisdiction; wise use being a principle for managing these ecosystems which incorporates sustainable uses (such as capture fisheries at subsistence level or harvest of aquatic plants) as being compatible with conservation, if ecosystem functions (such as water storage, groundwater recharge, flood buffering) and values (such as recreation and cultural) are maintained or enhanced;

(h) review integrated management plan for each of the notified wetlands (including trans-boundary wetlands in coordination with Central Government), and within these plans consider continuation and support to traditional uses of wetlands which are harmonized with ecological character;

(i) in cases wherein lands within boundary of notified wetlands or wetlands complex have private tenancy rights, recommend mechanisms for maintenance of ecological character through promotional activities;

(j) identify mechanisms for convergence of implementation of the management plan with the existing State/Union Territory level development plans and programmes;

(k) ensure enforcement of these rules and other relevant Acts, rules and regulations and on half-yearly basis (June and December of each calendar year) inform the concerned State Government or Union Territory Administration or Central Government on the status of such notified wetlands through a reporting mechanism;

(l) coordinate implementation of integrated management plans based on wise use principle through various line departments and other concerned agencies;

(m) function as nodal authority for all wetland specific authorities within the State or Union Territory Administration;

(n) issue necessary directions for conservation and sustainable management of wetlands to the respective implementing agencies;

(o) undertake measures for enhancing awareness within stakeholders and local communities on values and functions of wetlands; and

(p) Advise on any other matter *suo-motu*, or as referred by the State Government/Union Territory Administration.

(5) The concerned Department of the State Government or Union Territory shall provide all necessary support and act as nodal Department and Secretariat to the Authority.

(6) The Authority shall, within ninety days of publication of these rules, shall constitute,—

(a) a technical committee to review brief documents, management plans and advise on any technical matter referred by the Wetland Authority; and

(b) a grievance committee consisting of four members to provide a mechanism for hearing and forwarding the grievances raised by public to the Authority;

(7) The Committees referred to in sub-rule (6) shall meet at least once in every quarter to perform their functions.

(8) The Authority shall meet at least thrice in a year.

(9) The term of non-official members of the Authority nominated by State Government or Union Territory Administration, shall be for a period not exceeding three years.

6. Constitution of National Wetlands Committee.—(1) The Central Government, hereby constitutes the National Wetlands Committee with the following members, namely:—

(i) Secretary, Ministry of Environment, Forest and Climate Change, Government of India - Chairperson;

(ii) Special Secretary or Additional Secretary dealing with wetlands, Ministry of Environment, Forest and Climate Change, Government of India-Vice Chairperson;

(iii) Additional Director General, Wildlife, Ministry of Environment, Forest and Climate Change, Government of India - Member *ex-officio*;

(iv) Adviser or Joint Secretary dealing with wetlands, Ministry of Environment, Forest and Climate Change - Member *ex-officio*;

(v) Joint Secretary, Ministry of Tourism, Government of India- Member *ex-officio*;

(vi) Joint Secretary , Ministry of Water Resources, River Development and Ganga Rejuvenation, Government of India- Member *ex-officio*;

(vii) Joint Secretary, Ministry of Agriculture and Farmers Welfare, Government of India- Member *ex-officio*;

(viii) Joint Secretary, Ministry of Social Justice and Empowerment, Government of India- Member *ex-officio*;

(ix) Joint Secretary, Ministry of Urban Development, Government of India- Member *ex-officio*;

(x) Joint Secretary, Ministry of Rural Development, Government of India- Member *ex-officio*;

(xi) The Chairman, Central Pollution Control Board - Member *ex-officio*;

(xii) Director, Zoological Survey of India or Scientist F- Member *ex-officio*;

(xiii) Director, Botanical Survey of India or Scientist F- Member *ex-officio*;

(xiv) Director, Space Application Centre, Ahmedabad or Scientist F- Member *ex-officio*;

(xv) Member, Central Water Commission - Member *ex-officio*;

(xvi) Adviser, Niti Aayog - Member *ex-officio*;

(xvii) Three representatives of State Government or Union Territory Administration on a rotational basis for a tenure of two years each;

(xviii) One expert each in the fields of wetland ecology, hydrology, fisheries, landscape planning & socio-economics; and

(xix) Director/Additional Director/Joint Director dealing with wetlands, Ministry of Environment, Forest and Climate Change - Member Secretary.

(2) The National Wetlands Committee may co-opt other members, not exceeding three in number, if required.

(3) The National Wetlands Committee shall perform the following functions, namely:-

(a) advise the Central Government on appropriate policies and action programmes for conservation and wise use of wetlands;

(b) evolve norms and guidelines for integrated management of wetlands based on wise use principle;

(c) monitor implementation of these rules by the Authority;

(d) advise the Central Government on proposals received from State Governments or Union Territory Administrations for omission of the prohibited activities as referred in sub-rule (2) of rule 4;

(e) recommend designation of wetlands of international importance under Ramsar Convention;

(f) recommend trans-boundary wetlands for notification;

(g) review progress of integrated management of Ramsar sites and transboundary wetlands;

(h) advise on collaboration with international agencies on issues related to wetlands; and

(i) advise on any other matter *suo-moto*, or as referred by the Central Government.

(4) The tenure of non-official members of the Committee shall not exceed three years.

(5) The Committee shall meet at least once in every six months.

7. Delegation of powers and functions to the State Governments and Union Territory Administrations.— (1) The concerned Department of the State Government or Union Territory Administration shall, within a period of one year from the date of publication of these rules, prepare a Brief Document for each of the wetland identified for notification, providing:—

(a) demarcation of wetland boundary supported by accurate digital maps with coordinates and validated by ground truthing;

(b) demarcation of its zone of influence and land use and land cover thereof indicated in a digital map;

(c) ecological character description;

(d) account of pre-existing rights and privileges;

(e) list of site-specific activities to be permitted within the wetland and its zone of influence;

(f) list of site specific activities to be regulated within the wetland and its zone of influence; and

(g) modalities for enforcement of regulation;

(2) Based on the Brief Document, the Authority shall make recommendations to the State Government or Union Territory Administration for notifying the wetlands.

(3) The State Government or Union Territory Administration shall, after considering the objections, if any, from the concerned and affected persons, notify the wetlands in the Official Gazette, within a period not exceeding 240 days from the date of recommendation by the Authority.

(4) (a) In case of trans-boundary wetlands, the Central Government shall coordinate with concerned State Governments and Union Territory Administrations to prepare the Brief Document containing information as listed in sub-rule (1).

(b) Based on the Brief Document, the National Wetlands Committee shall make recommendations to the Central Government for notification of the wetland.

(c) The Central Government shall, after considering the objections, if any, from the concerned and affected persons, notify the wetlands in the Official Gazette, within a period not exceeding 240 days from the date of recommendation by the Committee.

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(5) (a) The Central Government shall create a dedicated web portal for information relating to wetlands.

(b) The Central Government, State Government and Union Territory Administration shall upload all relevant information and documents pertaining to wetlands in their jurisdiction.

[F. No. J-22012/78/2003-CS (W) Pt. V]

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Guidelines for implementing
Wetlands (Conservation and Management) Rules, 2017

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
GOVERNMENT OF INDIA

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I. Guidelines Purpose and Scope

1. The Ministry of Environment, Forest and Climate Change (MoEF&CC) has notified **Wetlands (Conservation and Management) Rules, 2017** (hereinafter **Wetlands Rules**) under the provisions of the Environment (Protection) Act, 1986 as regulatory framework for conservation and management of wetlands in India. These guidelines have been drafted to support the State Governments / Union Territory (UT) Administrations in the implementation of the Rules by providing guidance on:

   a) Preparing a list of wetlands in the State / UT
   b) Identifying wetlands for notification under Wetlands (Conservation and Management) Rules, 2017
   c) Delineating wetlands, wetlands complexes and zone of influence
   d) Preparation of Brief Document
   e) Determining 'wise use' and ecological character
   f) Developing a list of activities to be regulated and permitted
   g) Developing an Integrated Management Plan
   h) Constitution and operational matters of the Wetlands Authorities
   i) Overlapping provisions.

2. These guidelines were drafted by a committee constituted by the MoEF&CC vide OM dated August 10, 2018. The committee comprised Mr U.A.Vora (former CCF Wildlife, Government of Gujarat), Dr Arvind Kumar (President, India Water Foundation), Dr B.C. Jha (Former Director (Wetlands), Central Inland Fisheries Research Institute), Dr P. S. N. Rao (Director, School of Planning and Architecture), Dr Afroz Ahmad (Member, Environment and Rehabilitation, Narmada Control Authority) and Dr Ritesh Kumar (Director, Wetlands International South Asia). The committee met on five occasions at MoEF&CC, New Delhi for the said purpose, and submitted final version of the guidelines to the Ministry on December 5, 2018. The draft guidelines were subsequently sent for comments to all State Governments / UT Administrations, and have been finalized after due consideration of the comments received. The Committee immensely benefitted from the discussions held with Ms Manju Pandey (Joint Secretary). The Committee also acknowledges the support received from Ms Rita Khanna (Scientist 'F'), Dr M. Ramesh (Scientist 'E'), Mr Chandan Singh (Scientist 'D'), Dr Anu Chetal (Research Assistant) and Ms Pallavi Mukherjee (Research Assistant) during the guidelines preparation process.

II. Wetlands to be regulated

3. The provisions of Wetlands Rules apply to:

   a) Wetlands designated by the Government of India to the List of Wetlands of International Importance under the provisions of the Convention on Wetlands (Ramsar Convention). [Ref. Rule 3 (a) of Wetlands Rule]
   b) Wetlands notified under the rules by the Central Government, State Government and UT Administration. [Ref. Rule 3 (b) of Wetlands Rule]

4. All wetlands, irrespective of their location, size, ownership, biodiversity, or ecosystem services values, can be notified under the Wetlands Rules, except:

   a) River channels;
   b) Paddy fields;
   c) Human-made waterbodies specifically constructed for drinking water purposes;
   d) Human-made waterbodies specifically constructed for aquaculture purposes;
   e) Human-made waterbodies specifically constructed for salt production purposes;
   f) Human-made waterbodies specifically constructed for recreation purposes;
   g) Human-made waterbodies specifically constructed for irrigation purposes;
   h) Wetlands falling within areas covered under the Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Acts and amendments thereof;
   i) Wetlands falling within areas covered under the Wildlife (Protection) Act, 1972 and amendments thereof;
   j) Wetlands falling within areas covered under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

   [Ref. Rule 2 (g) and Rule 3 of Wetlands Rules]

5. Human-made wetlands are defined as wetlands that are planned, designed and operated to meet a specific purpose (such as providing water for irrigation, producing fish through culture operations, producing salt, recreation, preventing salinity intrusion, flood control etc.). Only those human-made wetlands that have been built for purposes, mentioned at paras 4c) – 4g) above, are excluded from notification under these Rules.

6. Natural wetlands, partly or wholly used for purposes as mentioned at 4c) – 4g), attract the provisions of the Wetlands Rules.

7. Wetlands designated as Ramsar Sites may be notified under the Rules as per the process mentioned in paragraphs 57-65, even when partly or wholly overlapping with areas covered under the Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Acts and amendments thereof; Wildlife (Protection) Act, 1972 and amendments thereof; Coastal Regulation Zone Notification, 2011 and amendments thereof. Regulations for parts of wetlands overlapping with 4h-4j (supra) will, however, be as per the corresponding regulatory framework. Ramsar site areas, not covered under any of the overlapping laws and rules, will attract the provisions of the Wetlands Rules (Refer illustration 1 below).

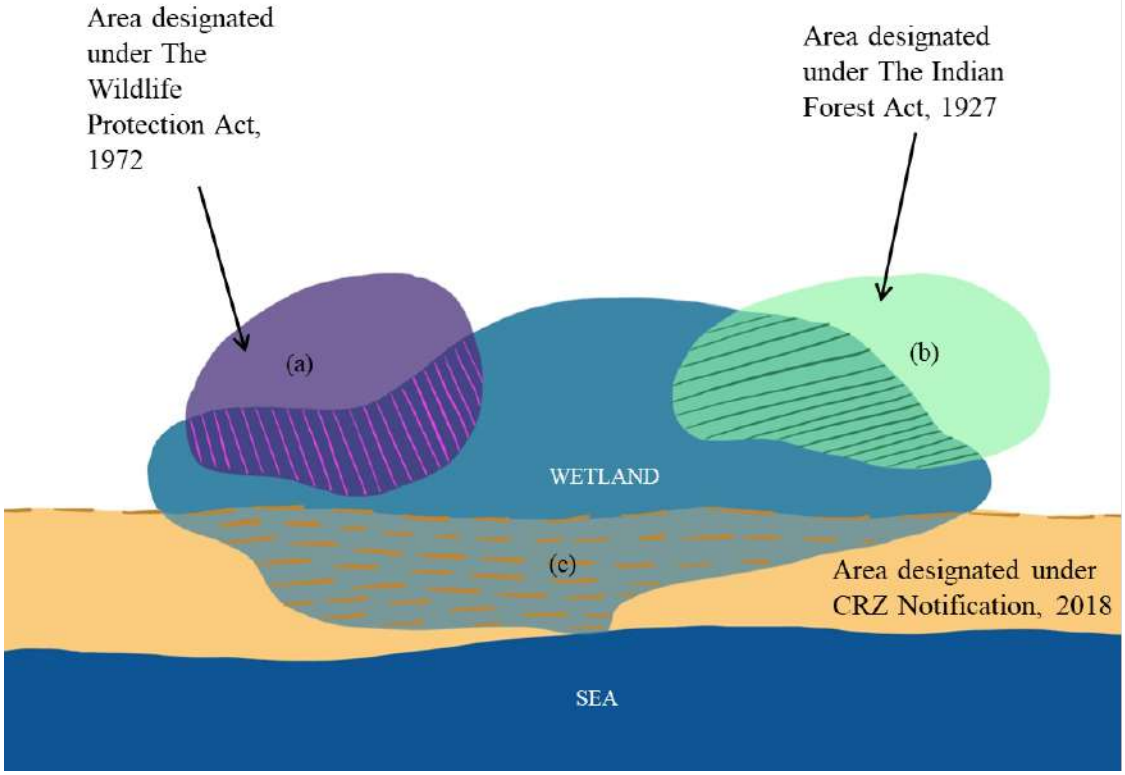


Illustration 1: Using the Wetlands Rules to fill in the gaps in situations of multiple regulations in a Ramsar Site. In the situation above, wildlife sanctuary (indicated as a) and a reserved forest (indicated as b) partly overlap with the Ramsar Site boundary. Being a coastal wetland, a part (indicated as c) also falls under Coastal Regulation Zone. In such cases, it is recommended that the entire Ramsar Site, inclusive of overlapping areas, is delineated and notified under the Wetlands Rules. The overlapping areas shall continue to be regulated as per respective Acts and Rules, and the remaining area may be regulated as per the provisions contained in Wetlands Rules. Similar approach can be taken even for wetlands that have not been designated as Ramsar Site.

8. For wetlands falling within the criteria 3 (b) (supra), the exclusions mentioned at para 4 a) – 4j) shall apply only in cases wherein the entire wetland falls under the said category. In cases wherein areas falling within para 4 a) – 4 j) form a part of larger wetland or wetlands complex, and exclusion may result in impeded ecological contiguity and connectivity, such areas may be included within the boundary of wetland being notified. Regulations within the boundaries of areas mentioned at para 4 h) – 4 j) will, however, be as per the corresponding regulatory frameworks (Refer Illustration 1 and 2).

9. Though Protected Areas and areas falling within the purview of Coastal Zone Regulation have been excluded from notification under the Wetlands Rules, management of such wetlands may benefit through the application of 'wise use' approach (within the framework of existing laws and rules) as outlined in Section VII of these guidelines.

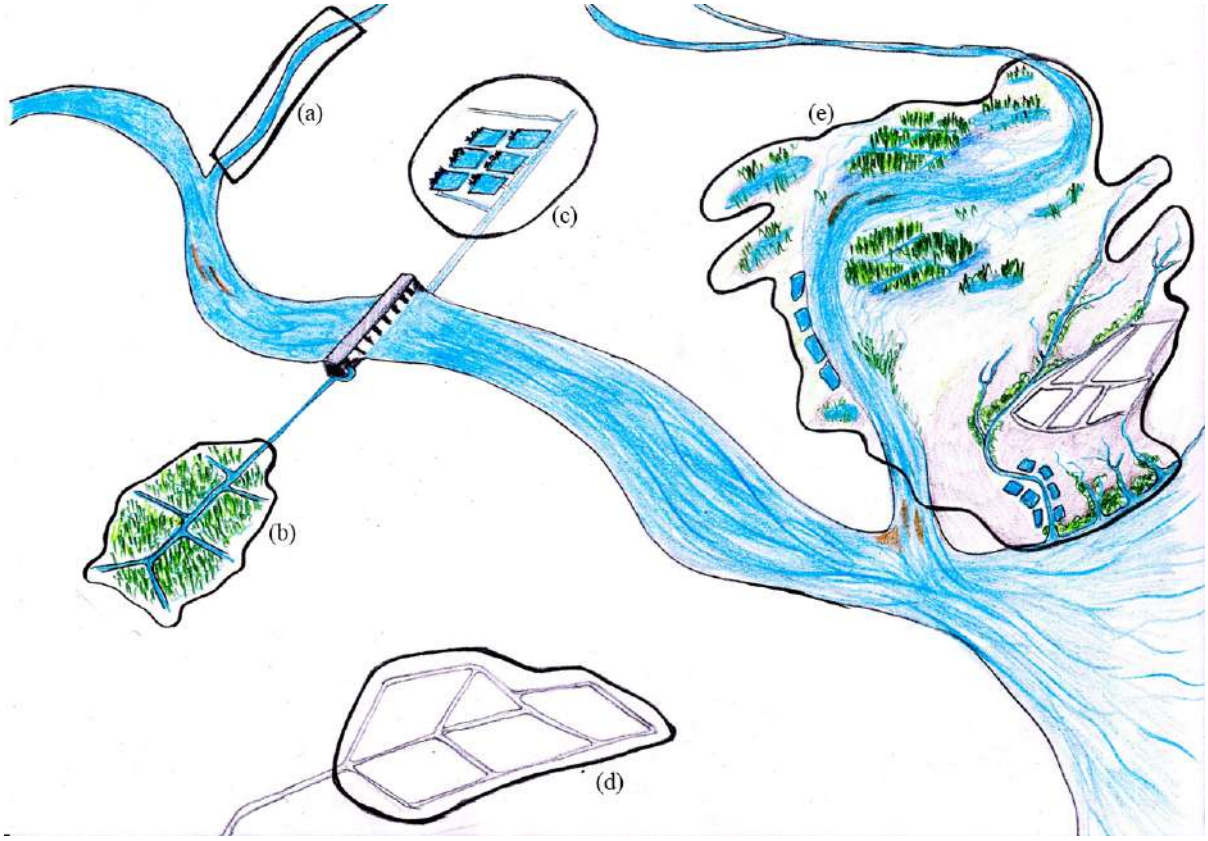


Illustration 2: Considering river stretch and human-made wetlands for notification. In situations when the entire wetland, to be notified, is a river stretch [indicated as (a)], paddy fields [indicated as (b)], human-made wetland waterbodies for irrigation [indicated as (c)], and human-made waterbodies created for aquaculture purposes [indicated as (d)], these may not be notified under the Wetlands Rules. However, in cases as in (e), wherein river channels, paddy fields, and human-made wetlands such as aquaculture areas form a part of a larger wetland or wetland complex, and excluding such area may fragment the wetland regime, the area to be notified may include river channels, paddy fields or any other human-made wetland.

10. Should the State Governments/UT Administrations be desirous, any wetland, even if included within the list of wetlands excluded from notification under Wetlands Rules, may be notified under the relevant state laws. In this regard, the approach/mechanism outlined in Wetlands Rules and these guidelines may be suitably adopted.

III. Wetlands Authorities

11. As per Rule 5 of Wetlands Rules, 2017 the Wetlands Authorities within States and UTs are deemed as constituted with the following members:

a) Minister In-charge of the Department of Environment/Forests of the State Government or Minister In charge of the Department handling wetlands - Chairperson;(Administrator or Chief Secretary of the UT – Chairperson in the case of UT);
b) Chief Secretary of the State or Additional Chief Secretary equivalent - Vice Chairperson;
c) Secretary in-charge of the Department of Environment - Member ex-officio; (Vice-Chairperson in the case of UT)
d) Secretary in-charge of the Department of Forests - Member ex-officio;
e) Secretary in-charge of the Department of Urban Development - Member ex-officio;

f) Secretary in-charge of the Department of Rural Development - Member ex-officio;
g) Secretary in-charge of the Department of Water Resources - Member ex-officio;
h) Secretary in-charge of the Department of Fisheries - Member ex-officio;
i) Secretary in-charge of the Department of Irrigation and Flood Control - Member ex-officio;
j) Secretary in-charge of the Department of Tourism - Member ex-officio;
k) Secretary in-charge of the Department of Revenue - Member ex-officio;
l) Director, State Remote Sensing Centre - Member ex-officio;
m) Chief Wildlife Warden - Member ex-officio;
n) Member Secretary, State/UT Biodiversity Board - Member ex-officio;
o) Member Secretary, State Pollution Control Board/UT Pollution Control Committee - Member ex-officio;
p) Additional Principal Chief Conservator of Forests of the Regional Office of Ministry of Environment, Forest and Climate Change - Member ex-officio;
q) One expert each in the fields of wetland ecology, hydrology, fisheries, landscape planning and socioeconomics to be nominated by the State Government / UT Administration
r) Additional Secretary/Joint Secretary/Director in the Department of Environment/Forests or Department handling wetlands - Member Secretary

12. The Department of Environment / Forests or Department handling wetlands shall designate one expert each in the following fields for a period not exceeding three years: [Ref. Rule 5 (2) (xvi) of Wetlands Rules]

a) Wetlands ecology
b) Hydrology
c) Fisheries
d) Landscape planning
e) Socioeconomics

13. The Wetlands Authority may co-opt other members, not exceeding three in number. It is recommended that at least one member may be drawn from civil society to enable stakeholder representation.

14. The Authority shall exercise following powers and perform the following functions:

a) Prepare a list of all wetlands of the State or UT within three months from the date of publication of these rules;
b) Prepare a list of wetlands to be notified, within six months from the date of publication of these Rules, taking into cognizance any existing list of wetlands prepared/notified under other relevant State Acts;
c) Recommend identified wetlands, based on their Brief Documents, for regulation under these rules;
d) Prepare a comprehensive digital inventory of all wetlands within one year from the date of publication of these rules and upload the same on a dedicated web portal, to be developed by the Central Government for the said purpose; the inventory ought to be updated every ten years;
e) Develop a comprehensive list of activities, to be regulated and permitted within the notified wetlands and their zone of influence;
f) Recommend additions, if any, to the list of prohibited activities for specific wetlands;
g) Define strategies for conservation and wise use of wetlands within their jurisdiction;
h) Review Integrated Management Plan for each of the notified wetlands (including trans-boundary wetlands in coordination with Central Government), and within these plans to

consider continuation and support to traditional uses of wetlands that are harmonized with ecological character;

i) Recommend mechanisms for maintenance of ecological character through promotional activities for land within the boundary of notified wetlands or wetlands complex have private tenancy rights,;
j) Identify mechanisms for convergence of implementation of the management plan with the existing State/UT level development plans and programmes;
k) Ensure enforcement of these rules and other relevant Acts, rules and regulations and on a half-yearly basis (June and December of each calendar year) inform the concerned State Government or UT Administration or Central Government on the status of such notified wetlands through a reporting mechanism;
l) Coordinate implementation of Integrated Management Plans based on wise use principle through various line departments and other concerned agencies;
m) Function as a nodal authority for all wetland-specific authorities within the State or UT Administration;
n) Issue necessary directions for the conservation and sustainable management of wetlands to the respective implementing agencies.
o) Undertake measures for enhancing awareness within stakeholders and local communities on values and functions of wetlands; and
p) Advise on any other matter suo-motu, or as referred by the State Government/UT Administration.

[Ref. Rule 5 (4) of Wetlands Rules]

15. The State Government or UT Administration shall designate a department as nodal department for wetlands. Such department shall provide all necessary support and act as Secretariat to the Authority. The State Governments / UT Administrations may allocate sufficient budget and human resources to ensure smooth functioning of the Authority and conduct of its various activities. The Authority and the nodal department may identify a professional institute(s)/organization(s) that would assist them in their various functions such as preparing a list of wetlands, Brief Documents for notification etc.

16. The Authority shall meet at least thrice in a year. State Government / UT Administration may decide an appropriate quorum, not less than half of the members. Minutes of meetings of the Authority may be placed in the public domain within a period not exceeding two weeks from the day on which meeting has been convened. [Ref. Rule 5 (2) (8) of Wetlands Rules]

17. Each Wetlands Authority shall constitute:

a) Technical Committee to review Brief Documents, Management Plans and advise on any technical matter referred by the Wetlands Authority; and,
b) Grievance Committee, consisting of four members, to provide a mechanism for hearing and forwarding the grievances raised by the public to the Authority.

[Ref. Rule 5 (6)(b) of Wetlands Rules]

18. The composition of these committees may be decided by the concerned State / UT Wetlands Authority. Meetings of these committees shall be held **at least once every quarter**, and proceedings presented in the next meeting of the Authority.

19. The Wetlands Authority may empower the Grievance Committee to redress grievances at the local level and to recommend to the Authority for the finality of decisions. The State Government

/ UT Administration may consider appointing at least one member with a legal background in the Grievance Committee. [Ref. Rule 5(6)(b) of Wetlands Rules]

20. State or UT level Wetlands Authorities constituted before notification of Wetlands Rules, shall be deemed dissolved for the purpose of these Rules.

21. State / UT Wetlands Authorities shall serve as nodal authority for authorities / agencies created for specific wetlands. Management plans and notifications pertaining to the specific wetland shall be subject to approval and endorsement of the State / UT Wetlands Authority. Administrative matters, however, may continue to be dealt by the nodal department specified within the constitution of the wetlands specific authority.

IV. Preparing a list of wetlands

22. The State / UT Wetlands Authorities are expected to prepare a list of wetlands within the boundaries of their respective States / UTs. This list should be comprehensive, and not just focus on wetlands that qualify for notification under these Rules. Therefore, it is recommended that the list is developed based on wetlands definition of the Ramsar Convention (to which India is a Contracting Party).

22.1 The Convention, ratified by Government of India, defines wetlands as 'areas of marsh, fen, peatland or water, whether natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish or salt, including areas of marine water the depth of which, at low tides, does not exceed six meters'. In addition, to protect coherent sites, Article 2.1 of the Convention provides that 'wetlands may include riparian and coastal zones adjacent to the wetlands, and islands or bodies of marine water deeper than six meters at low tide lying within the wetlands.'

23. The National Wetlands Atlas prepared by Space Application Center under the National Wetlands Inventory and Assessment project, and available at https://vedas.sac.gov.in/vedas/downloads/atlas/Wetlands/NWIA_National_atlas.pdf has spatial data on wetlands for each State and UT.

23.1 The GIS data has already been made available by the Wetlands Division of the MoEF&CC to the representatives of the State Governments / UT Administrations during the regional consultation workshops held during 2016-18.

23.2 Wetlands Authority may seek the assistance of District Administration to validate the information provided in the Atlas. Existing land records may also be considered while developing the list of wetlands.

23.3 The final list of wetlands/wetland complexes may be prepared under the following heading:

a) Wetland Name
b) Geographical coordinates (latitude and longitude of the centre of the wetland)
c) Wetland type (inland and coastal) and sub-type (natural or human-made)
d) District(s) within which the wetland is located
e) Approximate area of the wetland
f) Whether the wetland falls within the category of regulated wetlands as per Wetlands Rules.

A format for compiling the list of wetlands is at **Annex 1**. This list may also contain trans-boundary wetlands (at the end) with additional details such as the bordering State/UT under which wetland is falling along with corresponding area.

24. In addition to the National Wetlands Atlas, it may also be helpful to consider the list of wetlands studied and described by various agencies, including revenue records (particularly areas recorded as any of the wetlands types such as ponds, lake, *talab, sarovar* etc.). The States/UTs may seek the assistance of State Remote Sensing Agencies and local experts for preparing such wetland inventory expeditiously. State Governments/ UT Administrations are also encouraged to make use of satellite images available at National Remote Sensing Center's Geo-platform Bhuvan, accessible at http://bhuvan.nrsc.gov.in/data /download/index.php.

V. Delineating wetlands

25. After the wetlands have been identified for notifications under the Wetlands Rules, the next step involves delineation of each of these wetlands (or wetlands complexes) and their zone of influence.

26. For delineating wetlands, it is essential to be aware of the distinguishing characteristics of these ecosystems. Wetlands arise when inundation by water produces soil dominated by anaerobic processes, which in turn forces the biota, particularly rooted plants to adapt to flooding. Wetlands, thus, have the following general distinguishing characteristics:

    a) Permanent or periodic inundation or saturated soils throughout the year or during parts of the year
    b) Presence of macrophytes adapted to wet conditions (also known as hydrophytes)
    c) Soil that are saturated or flooded long enough favouring development of anaerobic conditions

27. Water creates wetlands. The biological composition of wetlands, from fish to migrating waterbirds, depends on the ways water moves within a wetland. The amplitude and frequency of water level fluctuations are probably the most critical factors affecting the composition and functioning of wetlands. Hydrological regimes may, therefore, be used as the primary delineation characteristics for defining wetland boundary.

28. Wetlands boundary can be derived as the outer envelope of the maximum area under inundation, the area covered by hydrophytes, or saturation of soil near the surface during a normal monsoon year. The boundary should be such that during a normal monsoon year, the entire area is inundated for at least 15 days, or the soil is saturated roughly within one foot from the surface. It may be pertinent to exclude areas that are only intermittently inundated in the case of high floods (such as one in 100-year floods) or extreme events (such as storm surges of extreme intensity).

29. Where two or more wetlands exist with a high degree on hydrological connectivity (for example, wetlands connected during monsoon), or ecological connectivity (sharing waterbird habitats or located on migratory fish pathways), these can be delineated as a single complex. In such cases, non-wetland areas may be included within the boundary of the complex to ensure connectivity and continuity. The connotation of wetland throughout this document includes wetlands complex, as may be the case.

30. For each wetland and wetlands complex, a map should be prepared using a Geographical Information System (WGS84 datum and UTM (Universal Transverse Mercator) projection) and adopting professional cartographic standards. Essential features to be included in the map are as follows:

    a) Wetland boundary
    b) The boundary of settlements located within and around the wetland
    c) Connecting drainages, inflows and outflows
    d) Main roads and railway (if any)
    e) Major landmarks

31. Recommended scale for producing the wetlands maps is as follows:

Wetland / Wetlands complex area	Recommended scale
Below 100 ha	1: 4000
Between 100 – 500 ha	1: 10,000
Between 500- 4000 ha	1: 25,000
4000 ha and above	1: 50,000

These scales have been recommended on the basis of spatial data available for preparing wetlands maps and details that may be extracted for management planning and monitoring decisions. Resources at 2 LISS IV data that may be used for preparing map of wetlands below 100 ha renders an approximate scale of 1:4000. Even larger wetlands can be mapped using finer resolution data. However, for expedience and cost effectiveness, a lower scale may be sufficient for meeting management needs.

VI. Delineating zone of influence

32. For each wetland to be notified, a zone of influence is to be defined. The zone of influence of a wetland is an area, developmental activities wherein are likely to induce adverse changes in wetland ecosystem structure and (ecological) functioning.

33. The boundary of the zone of influence may be defined with due consideration to local hydrology and nature of land use. For wetlands with a well-defined surface drainage system, its directly and freely draining basin should be delineated as the zone of influence. This can be done using a suitable digital elevation model data and validated using toposheets. The basin should encompass all direct inflow as well as outflow areas. The river basin atlas of India (available at http://www.india-wris.nrsc.gov.in/wrpinfo/ index.php?title=WRIS_Publications) may be used to support the delineation.

34. For wetlands with diffused drainage and where the slope is too gentle leading to large basin area, the zone of influence can be delineated on the basis of features that are likely to influence wetland functioning adversely. These could be based on the outer periphery of adjoining settlements, or peripheral agricultural fields that drain directly into the wetland.

35. A map should be prepared to indicate the following elements in a Geographical Information System (WGS84 datum and UTM projection) and adopting professional cartographic standards:

    a) Zone of influence
    b) Wetland boundary

c) Connecting drainages, inflows and outflows
d) Main roads and railway (if any)
e) Major landmarks

36. The recommended scale at which the map of the zone of influence is to be produced is as follows:

Area of zone of influence	Recommended mapping scale
Below 100 ha	1: 4000
Between 100 and 500 ha	1: 10,000
More than 500 ha	1: 50,000

VII. Wetlands wise use and ecological character

37. Management of notified wetlands is recommended to be based on 'wise use' approach. Human beings and their use of resources form an essential component of wetland ecosystem dynamics. The 'wise use' approach recognises that restricting wetland loss and degradation requires incorporation of linkages between people and wetlands. The wise use principle emphasises that human use of these ecosystems on a sustainable basis is compatible with conservation.

38. Ramsar Convention defines the 'wise use' of wetlands as "the maintenance of their ecological character, achieved through the implementation of ecosystem approaches, within the context of sustainable development". Ecosystem approach requires consideration of the complex relationship between various ecosystem elements and promotion of integrated management of land, water and living resources. Wise use, through an emphasis on sustainable development, calls for resource use patterns which can ensure that human dependence on wetlands can be maintained not only in the present but also in the future. Seen in totality, wise use is about maintaining and enhancing wetland values and functions to ensure the maintenance of the flow of benefits from wetlands (their ecosystem services) from an inter-generational equity point of view.

39. Ecological character is "the combination of ecosystem components, processes and services that typify the wetland at a given point in time". Ecosystem components are living (biotic) and non-living (abiotic) constituents of the wetland ecosystem. These include:

a. Geomorphic setting (landscape, catchment, river basin);
b. Climate (precipitation, wind, temperature, evaporation, humidity);
c. Physical setting (area, boundaries, topography, shape, bathymetry, habitat type and connectivity);
d. Water regime (inflow, outflow, balance, surface-groundwater interactions, inundation regime, tidal regime, quality);
e. Wetland Soil (texture, chemical and biological properties);
f. Biota (Plant and animal communities)

40. Ecosystem processes occur between organisms and within and between populations and communities, including interactions with the non-living environment that result in an existing ecosystem state and bring about changes in ecosystems over time. These include: Physical processes (water stratification, mixing, sedimentation, erosion); Energy – nutrient dynamics (primary production, nutrient cycling, carbon cycling, decomposition, oxidation-reduction);

Processes that maintain animal and plant population (recruitment, migration); and Species interaction (Competition, predation, succession, herbivory).

41. Ecosystem services are benefits obtained by humans from ecosystems, categorized as: Provisioning (fisheries, use of aquatic vegetation for economic propose, wetland agriculture, biochemical products); Regulating (maintenance of hydrological regimes) and Cultural (recreation and tourism, spiritual, scientific and educational value). Supporting services are included within ecosystem processes.

42. A wetland use is not 'wise-use' if:

    a. The intervention leads to adverse changes in ecosystem components and processes, such as:

        i. Reduction in water flowing into the wetlands
        ii. Reduction in the area under inundation, or changes in inundation regime
        iii. Reduction and alteration of natural shoreline
        iv. Fragmentation of wetlands into small patches of water
        v. Reduction in water holding capacity
        vi. Degradation of water quality
        vii. Reduction in diversity of native species
        viii. Introduction or emergence of invasive species
        ix. Decline in wetlands resources, such as fish, aquatic plants, and water

    b. The intervention enhances some ecosystem services (such as food production values) while diminishing other ecosystem services (such as the ability of wetlands to moderate wetlands regime).

43. Some examples of wetlands uses that may not be 'wise-use' are as follows:

Type of wetland	Intervention	Ecosystem services likely to be enhanced	Ecosystem services likely to be diminished
Lagoon	Prawn aquaculture by creating enclosures within the lagoon area	• Food provision • Livelihoods for wetlands dependent communities	• Water regime moderation • Flood buffering
Lake	Impounding water by regulating outflows	Increased water availability for human use	• Ability to moderate floods
Marsh	Construction of road connecting settlements located on the periphery	Transport	• Hydrological regime moderation • Flood buffering • Aesthetics
Urban lake	Concretization of shoreline for beatification	• Aesthetic value • Tourism and recreational benefits	• Ability to accommodate monsoon flows • Habitat values

44. In several cases, the impact on ecosystem structure and functions, or tradeoffs in ecosystem services may not be immediately apparent. It is, therefore, recommended that the 'precautionary

approach' is adopted to ensure that wetlands conservation is prioritized in the case of information uncertainty.

VIII. Prohibited activities in a notified wetland

45. The following activities are prohibited within notified wetlands:

    a. Conversion for non-wetland uses including encroachment of any kind;
    b. Setting up of any industry and expansion of existing industries;
    c. Manufacture or handling or storage or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for the Manufacture, Use, Import, Export and Storage of Hazardous Microorganisms/Genetically Engineered Organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
    d. Solid waste dumping;
    e. Discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements;
    f. Any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
    g. Poaching.
    [Ref. Rule 4 (2) of Wetlands Rules]

46. State/UT Wetlands Authority, based on consideration of site-specific conditions, may consider expanding the list of prohibited activities for a notified wetland (or wetlands complex). This should be specified as such within the notification for specific wetland (or wetlands complex).

47. Permission for carrying out any activity included within the list of prohibited activities [as per Rule 4(2) of Wetlands Rules], within a notified wetland can only be given by the MoEF&CC. A specific request needs to be made by the State Government based on the recommendation of Wetlands Authority specifying:

    a) Activity for which permission is sought;
    b) Justification thereof;
    c) The premise on which the activity is not considered detrimental to the wetland's ecological character; &
    d) Supporting evidence-base (such as an expert report, EIA, mitigating measures proposed to be undertaken etc.)

IX. Developing a list of activities, to be regulated in a notified wetland:

48. Activities within a notified wetland and its zone of influence, which when contained within a specific threshold or area, are not likely to induce an adverse change in wetlands ecological character may be placed under the 'regulated' category. Such activities should be notified within the notification for a specific wetland (wetlands complex).

49. Following activities, when regulated, are not likely to induce an adverse change in wetlands:

    a) Subsistence level biomass harvesting (including traditional practices);

b) Sustainable culture fisheries practices (in private lands);
c) Plying of non-motorized boats;
d) Desilting, in case where wetlands inflow regimes and water-holding capacity are impacted by siltation (note that 'deepening' activities are not the same as 'desilting'); &
e) Construction of temporary nature

50. Each activity, however, would need to be considered on a case to case basis keeping in mind the ecological character of wetland or wetlands complex. A generic listing of a set of activities for all wetlands of the State / UT may not be feasible or desirable. For example, releasing treated sewage may not be advisable for high altitude wetlands that have slow decomposition rates.

51. For each regulated activity, it may be desirable to set a threshold limit beyond which the activity may be prohibited. The thresholds can be in the form of a spatial limit (such as areas wherein capture fishing may be carried), temporal limits (such as observing closed season), ecological condition (such as maintenance of a water quality parameter within a prescribed range), number of people (such as number of tourists permitted to visit the wetland on a given day), land use (such as prohibiting use of intermittently inundated area for permanent agriculture, or construction of enclosure), or any relevant dimension. Some examples of thresholds are:

Activity (Indicative List)	Aspect on which threshold can be specified
a) Subsistence level biomass harvesting (including traditional practices)	• Number of people that can be permitted to harvest biomass within the wetlands • Type of harvesting gears (mesh size) and crafts • Area wherein harvesting is permitted
b) Releasing of treated sewage	Water quality parameters (such as): • Dissolved Oxygen, • Biological Oxygen Demand • Chemical Oxygen Demand • Concentration of heavy metals • Coliforms
c) Sustainable culture-based fisheries practices	• Area wherein culture-based fisheries is permitted • Stocking density • Water quality
d) Plying of non-motorized boats	• Area wherein plying is permitted • Number of boats
e) Desilting, in cases where wetlands inflow regimes and water holding capacity are impacted by siltation	• Area wherein desilting can be carried out
f) Noise Pollution	• Limiting below level suited for waterbird habitat
g) Washing and bathing activities	• Use of detergent
h) Construction of temporary nature	• Area wherein temporary constructions can be carried out

	• The period for which such structure can be maintained inside the notified wetlands
i) Change in landuse pattern within the zone of influence	• Land use does not alter the hydrological regime or interrupt species interactions (such as bird migration pathways)

52. The Wetlands Authority shall be responsible for enforcing the regulations, through enforcement machinery of the concerned State Government / UT Administration.

X. Developing a list of activities permitted in a notified wetland

53. Activities aligned with the 'wise use' of wetland may be permitted within the wetland (wetlands complex) or its zone of influence. The following activities are likely to be aligned with the 'wise use' approach:

a) Ecological rehabilitation and rewilding of nature ;
b) Wetlands inventory, assessment and monitoring;
c) Research;
d) Communication, environmental education and participation activities;
e) Management planning;
f) Habitat management and conservation of wetland-dependent species;
g) Community-based ecotourism (with minimum construction activities);
h) Harvesting of wetlands products within regenerative capacity; and,
i) Integrating wetlands as nature-based solutions for climate change mitigation and adaptation.

54. Permitted activities may need to be identified considering the ecological character of each wetland to be notified. It is likely that an activity may be benign for one wetland, yet would need regulation for others. For example, ecotourism may not be desirable for all wetlands.

XI. Registration of wetlands

55. It is advised that the State/UT governments may ascertain whether the respective wetland has been registered appropriately in the land revenue records. If the wetland has not been registered as yet, necessary steps may be taken early. This would help in ensuring that the usage of wetland is not altered in future through encroachment, illegal claim of ownership etc.

XII. Account of pre-existing rights and privileges in a notified wetland

56. Each wetland is likely to be associated with a range of pre-existing rights and privileges, and it must be ensured that such rights and privileges are aligned with the 'wise use' approach. 'Privilege' is defined here as a special entitlement granted to restricted group or persons, on a conditional basis and can be revoked. 'Rights', on the other hand, may be irrevocable and inherently held by a human being. Thus, a fish lease granted in certain wetlands by the Department of Fisheries can be considered as a privilege. Privilege can also be customary and traditional (for example, the use of traditional fishing techniques, buffalo wallowing, elephant bathing, the source of drinking water for bovines, etc.). Parking a houseboat against a lease right to clean environment are examples of rights.

57. For assessing the consequence of a pre-existing right or privilege on a wetland, it may be important to consider their implication on wetland ecological character. The privilege of fishing granted along a migratory route can lead to an adverse change in fish stocks. Similarly, the disposal of untreated sewage by houseboat in a wetland can lead to pollution. Thus, such privileges are not aligned with 'wise use'. On the other hand, in many cases, the subsistence level harvest of macrophytes may help in keeping species invasion in check and therefore aligned with ecosystem health. Such considerations may need to be made while deciding whether a wetland use is to be regulated or permitted.

XIII. Notifying wetlands

58. For each wetland proposed to be notified, a 'Brief Document' containing the following information needs to be prepared:

    a) Demarcation of wetland boundary, supported by accurate digital maps with coordinates and validated by ground truthing;
    b) Demarcation of its zone of influence alongwith land use and land cover thereof indicated in a digital map;
    c) Ecological character description;
    d) Account of pre-existing rights and privileges;
    e) List of site-specific activities, to be permitted within the wetland and its zone of influence;
    f) List of site-specific activities, to be regulated within the wetland and its zone of influence; and,
    g) Modalities for enforcement of regulation.

    A format for preparing the Brief Document is at **Annex 2**.

59. The nodal department, designated by the State Government/UT Administration for wetlands, shall be responsible for preparing the Brief Documents.

60. In the case of transboundary wetlands, the respective State Governments/UT Administration may initiate the process of preparation of a common Brief Document and submit the same to MoEF&CC. If required, MoEF&CC shall coordinate with the concerned State Governments/UT Administrations for preparation of the Brief Document and addressing relevant issues. The Ministry will further process Brief Document as per process laid under Rule 7(4) of Wetlands Rules, 2017.

61. All Brief Documents shall be placed for approval of the Wetlands Authority. The Authority may endorse the Brief Document for notification to the concerned State Government / UT Administration.

62. The State Government / UT Administration shall issue a draft notification indicating the wetland (wetlands complex) to be covered under the Wetlands Rules. The notification should contain:

    a) Description of the wetland (wetlands complex) boundary along with its map
    b) Description of the zone of influence along with a map
    c) List of activities prohibited within the wetland (wetlands complex) and its zone of influence
    d) List of activities regulated within the wetland (wetlands complex) and its zone of influence
    e) List of activities permitted within the wetland (wetlands complex) and its zone of influence
    f) Name and contact details of the nodal person, who is to be contacted for seeking permission to undertake regulated activities.

A format for notification is at **Annex 3.**

63. Each draft notification shall be placed for public consultation for sixty days.

64. The State Government after considering objections from the concerned and affected persons shall publish the final notification within a period not exceeding 240 days from the date of **draft notification.**

65. MoEF&CC shall issue the draft and final notification for transboundary wetlands.

66. All Ramsar Sites, deemed covered under these Rules, shall also be notified as per the process laid out in paragraphs 57-64. This is proposed to ensure that the site boundaries are properly delineated and the knowledge about the same is available in public domain. It is adused that the information in the 'Brief Document' may be consistent with Ramsar Site Information Sheet (RSIS), submitted to the Ramsar Convention during site designation or RSIS updated thereafter.

XIV. Integrated Management Plan

67. Wetlands are one of the most embedded and interlinked ecosystems with human livelihoods and well-being. A balanced management approach, addressing biodiversity conservation values while providing for sustainable utilisation in a way compatible with the maintenance of natural properties of the ecosystem, needs to be adopted for these ecosystems. It is, therefore, recommended that management of each notified wetland (is guided by an "Integrated Management Plan". The plan refers to a document which describes strategies and actions for achieving 'wise use' of the wetland and includes objectives of site management; management actions required to achieve the objectives; factors that affect, or may affect, various site features; monitoring requirements for detecting changes in ecological character and for measuring the effectiveness of management; and resources for management implementation. Besides identifying resources, a management plan serves several important functions including generating baseline information, communication with stakeholders and ensuring compliance with regulatory frameworks and policy commitments.

68. While it is recognized that each wetland has its own distinctive ecological and hydrological features and thereby distinctive management needs, the following broad planning principles need to be kept in mind while formulating integrated management plans:

- **Integrated planning:** Aquatic and terrestrial ecosystems are intimately linked by the process of the water flowing through them. Every land use decision has a consequence on water availability. Delineating a basin or a coastal zone enables demarcation of a distinct hydrological unit which is the natural integration of all hydrological processes within its boundary and therefore an ideal and rational unit for soil, water and bio-resources conservation and management.Thus, management planning for wetlands should not be restricted to a defined administrative boundary, but rather take into account wider planning and management context of the basin or coastal zone within which the site is located.

  The process of development and implementation of management plans for wetlands often needs to be accompanied by governance improvements at basin and coastal zone level. Such an approach underpins Integrated Lake Basin Management framework that calls for

achieving 'sustainable management of wetlands through gradual, continuous and holistic improvement of basin governance, including sustained efforts for integration of institutional responsibilities, policy directions, stakeholder participation, scientific and traditional knowledge, technological possibilities, and funding prospects and constraints.

Achieving close relationship between planning and governance is critical, considering multiple stakeholder and sectoral interests which underlie and, to a large extent, structure wetland biodiversity and ecosystem service values, and the need to secure people's involvement and participation in basin-scale management for considerably long periods of time.

Reflection upon the following six pillars of basin-scale governance may thus be useful:

- Institutions: Development of effective organisations and governance frameworks
- Policies: Setting broad directions and specific rules
- Participation: Expanding the circle of involvement
- Technology: Possibilities and limitations
- Information: Pursuing sources of knowledge and wisdom, and
- Finance: Seeking sustainable sources at the appropriate level

- **Use of diagnostic approaches for defining management approach and actions:** Given the uniqueness associated with each wetland, it is important that 'one size fit all' approach is replaced with a diagnostic approach, wherein the ecological, hydrological, socioeconomic and institutional features are comprehensively assessed and trends therein determined to be able to spell out management objectives and actions clearly.
- **Adaptable management:** Wetlands are influenced by a range of drivers and pressures that act at multiple spatial, temporal and political scales. Their management plan, therefore, needs to be accommodative of uncertainties and challenges. This can be achieved by using an adaptable management approach that allows for suitable modification of management based on continuous site monitoring and assessment of new information.
- **Stakeholder participation:** The condition of any wetland is an outcome of actions by a range of stakeholders, which are linked to the ecosystem in a number of ways. Management planning, therefore, needs to recognise these linkages, and build a mechanism for participation of stakeholders in design, review and implementation processes.
- **Governance:** Being located at the interface of land and water, wetlands are influenced by a range of developmental activities that take place within their direct and indirect basins and coastal zones. Institutional arrangements for managing wetlands need to be such that they are capable of integrating activities across multiple sectors (such as agriculture, water resources, forests, rural development, urban development, forests and wildlife and others), and balancing the needs of a group of diverse stakeholders while ensuring that ecological integrity of these fragile ecosystems is not adversely affected.
  In the above context, association of entities or individuals as 'Wetland Mitras' can encourage stakeholder participation and overall governance.

69. An integrated wetlands management plan can be developed in the following steps, thus enabling a systematic diagnosis of wetlands features and their governing factors to arrive at management objectives and activities.

Step 1	Preamble	Concise policy statement describing the rationale for the application of human, technical and financial resources for the wetland management
Step 2	Description of wetland features	Collation and synthesis of data to describe: wetland location and extent, catchment, hydrological regimes, biodiversity, ecosystem services, socioeconomic and livelihoods
Step 3	Evaluation of wetland features	Based on the description of features, identification of priority wetland features that need to be maintained, and key threats that adversely affect these features
Step 4	Institutional arrangements	• Provide an overview of the current institutional arrangements in the context of wetlands management; • Discuss why the current institutional arrangements are insufficient in ensuring wetlands conservation and wise use; • Propose institutional arrangement for wetland management, with specific focus on: a) Nodal Agency b) Role of various departments and agencies and coordination mechanism, and c) Role of civil society and communities. • Develop an organogram for management plan implementation. • Regulatory regime specifying activities prohibited within wetlands, activities to be regulated within wetlands and zone of influence and regulation thresholds and activities permitted
Step 5	Setting Management Objectives	• Provide a statement of the overall goal that the management plan seeks to achieve; • Summarize the ecological and economic benefits that are expected from management plan implementation; • Enlist specific objectives; • Describe strategy(ies) for achieving each of the management objectives; • Provide a strategy for implementing regulatory regime – including list of activities liable to be prohibited, regulated and permitted within the wetland (wetlands complex)
Step 6	Monitoring and Evaluation Plan	• Present an overview of monitoring the wetland, and management plan implementation; • Describe monitoring parameters, the frequency of monitoring and the agency that will be responsible for monitoring; • Describe how coordination between different monitoring agencies will be achieved; • Discuss the infrastructure and human resource requirement for implementing the management plan. (As far as possible, include local universities, research organizations and NGOs in wetlands monitoring); • Discuss the frequency in which reporting shall be done and the responsible agency; Discuss how the monitoring outcomes will be used to adapt management
Step 7	Action Plan	Listing of management components and specific activities to achieve management objectives. For each activity,

		implementation location, prioritisation, implementing agency and timeline should be specified.
Step 8	Budget	Assessment of financial resources required for implementing the management plan and sources of funds.

A description of each step and format for the compilation of integrated management plan is at **Annex 4.**

70. **The management plans should be presented to the Wetlands Authority. The implementation shall begin only after receiving their endorsement. Management plans for Ramsar Sites and transboundary wetlands shall also be reviewed and endorsed by the MoEF&CC.**

71. The diagnostic management planning process, as described above, may also be used to guide management of wetlands excluded from notification under Wetlands Rules.

XV. Violations and penal provisions

72. The Wetlands Authorities are entrusted with the responsibility of ensuring enforcement of Wetlands Rules and other relevant Acts, Rules and Regulations. Provisions of the relevant Central and State Government Acts are applicable.

73. All prohibited and regulated activities beyond their thresholds, if taken up within the wetlands and its zone of influence, shall be deemed violations under the Wetlands Rules.

74. The violations of the Wetlands Rules shall attract the penal provisions as per the Environment (Protection) Act, 1986.

75. Complaints may need to be filed in the case of violations. In exercise of powers conferred under clause (a) of section l9, the Central-Government has authorised the officers and authorities listed, in the Table (p. 238) vide S.O. 394 (E) published in the Gazette No. 185 dated 16-4-87, S.O. 237(E) published in Gazette No. 171 dated 29-3-89 and S.O. 656(E) published in the Gazette No. 519 dated 21-8-89, and amendments thereafter, if any.

76. The Authority should evolve a mechanism for continuous watch and ward of wetlands within their jurisdiction. At the local level, the concerned Gram Panchayat and Urban Local Body may be entrusted with watch and ward in association with any body constituted by the State Wetlands Authority, such as a Wetlands Management Unit for a specific Wetland. At District levels, the responsibility may be entrusted to the DDO/CDO (District/Chief Development Officer)/CEO (Chief Executive Officer)/ Chief Programme Officer of the Wetland level body, such as a Wetlands Management Unit.

77. The State Governments should proactively ensure incorporation of wetlands within land records.

78. The Wetlands Authority shall report the status of notified wetlands on half yearly basis to the State Government/UT Administration and Central Government (recommended proforma at Annex 5).

XVI. Portal for information sharing

79. The MoEF&CC has created a web-portal for sharing information regarding implementation of Wetlands Rules. The portal may be accessed at MoEFCC website. The Central Government, State Government and UT Administration are required to upload all relevant information and documents pertaining to wetlands in their jurisdiction. State Governments / UT Administrations are encouraged to develop their own portals and hyperlink the same to the national portal. The State Governments and UT Administrations are also encouraged to upload other project documents and publications to enable sharing and exchanging good practices related to wetlands management in general, and implementation of regulatory framework in particular.

Annexes

Annex 1: Format for compiling list of wetlands

S. No.	Wetland Name	Geographical coordinates	District (s) in which the wetland is located	Village	Wetlands type	Wetlands sub-type	Area (ha)	Khasra or Survey numbers	Whether falls within category of regulated wetlands as per Wetlands Rules
		(latitude and longitude of the centre of the wetlands)			(inland or coastal)	(natural or human-made)			
Total no. of wetlands: Total no. of wetlands to be regulated/notified under Wetlands Rules:									

Annex 2: Format for preparing Brief Document

State / Union Territory: _____

Name and address of person(s) compiling this information_____

Section 1: Identification, Location and Jurisdiction

1.1 Name of the Wetland (Alternative names, including in local language should be given in parenthesis after official name)

_____

1.2 Name of the Village(s) , Tehsil(s), Municipal area (s)

_____

1.3 Name of the District(s) in which wetland complex is located

_____

1.4 Geographical coordinates (Latitude and Longitude, to degree, minutes and second)

Latitude: From _____ to _____

Longitude: From _____ to _____

1.5 Name of the Department / Agency which has jurisdiction over the wetland / wetlands complex

_____

Section 2: Site Characteristics

2.1 Area of wetland / wetlands category (ha) _____

2.2 Wetland type (Please tick appropriate categories and sub-categories)

Category	Subcategory
❒ Natural (Inland)	❒ Permanent lakes ❒ Seasonal/ intermittent lakes ❒ Permanent streams/ creeks ❒ Seasonal/ intermittent streams/ creeks ❒ Oxbow ❒ River floodplain ❒ Permanent freshwater marshes ❒ Seasonal/ intermittent freshwater marshes ❒ Shrub-dominated wetlands ❒ Tree-dominated wetlands ❒ Geothermal wetlands ❒ Karst and other subterranean hydrological systems

❒ Natural (Coastal)	❒ Coastal lagoon ❒ Estuary ❒ Intertidal mud, sand or salt flats ❒ Mangroves ❒ Coral reefs
❒ Human-made	❒ Aquaculture pond ❒ Tank ❒ Saltpan ❒ Dam / Reservoir

2.3 Depth (m) Average _____ Maximum _____

2.4 Elevation (m above mean sea level)_____ m

2.5 Water regimes

a) Main source of water (tick all applicable)

❒ Rainfall ❒ Groundwater ❒ Catchment runoff ❒ Direct / indirect inflow from river

❒ Others, please specify_____

b) Water permanence

❒ Mostly permanent ❒ Mostly intermittent

c) Destination of water from wetland

❒ Feeds groundwater ❒ To downstream catchment ❒ To river ❒ To sea

d) Water pH

❒ Acid (< 5.5) ❒ Circumneutral (5.5 – 7.4) ❒ Alkaline (> 7.4)

❒ Not known

e) Water salinity

❒ Fresh (< 0.5 g/l) ❒ Brackish (0.5 – 30 g/l)) ❒ Euhaline (30- 40 g/l)

❒ Hypersaline (>40g/l) ❒ Not known

f) Nutrient in water

❒ Eutrophic ❒ Mesotrophic ❒ Oligotrophic

❒ Not known

2.6 Climatic setting

a) Annual Rainfall /Snowfall(mm) _____

b) Temperature (°C) Minimum _____ Maximum _____

c) Humidity (%) Minimum _____ Maximum _____

2.7 Area of zone of influence (in ha) _____ [Ref. paras 32-34 of the guidelines on wetlands]

2.8 Major land use within zone of influence (provide as approximate % of catchment area)

Forests _____%

Plantation _____%

Agriculture _____%

Settlements (Rural) _____%

Settlements (Urban) _____%

Industrial _____%

2.9 Map of wetland complex and zone of influence

(To be enclosed as Annex I and II to this proposal)

Section 3: Biodiversity

3.1 Notable plant species present in wetland

_____

3.2 Notable animal species present in wetland

_____

3.3 Species of conservation significance (rare, endangered, threatened, endemic species)

_____

3.4 Major plant invasive alien species

_____

3.5 Major animal invasive alien species

_____

Section 4: Ecosystem services

Importance	Relevant for the site (please tick yes or no)	If Yes, Details (upto 50 words for each category)
Source of drinking water for people living and around	❒Yes ❒No	
Source of water for agriculture	❒Yes ❒No	
Fisheries	❒Yes ❒No	
Cultivation of aquatic food plants	❒Yes ❒No	
For buffalo wallowing and use of domesticated animals	❒Yes ❒No	
Medicinal plants	❒Yes ❒No	
Is a recreational site	❒Yes ❒No	
Buffering communities from extreme events as floods and storms	❒Yes ❒No	
Groundwater recharge	❒Yes ❒No	
Water purification	❒Yes ❒No	
Acts as a sink for sediments	❒Yes ❒No	
Has significant cultural and religious values	❒Yes ❒No	
Is a site for recreation and tourism	❒Yes ❒No	
Supports noteworthy plants species	❒Yes ❒No	
Supports noteworthy animal species	❒Yes ❒No	
Site of high congregation of migratory water birds	❒Yes ❒No	
Supports life cycle of fish or amphibians	❒Yes ❒No	
Mining	❒Yes ❒No	
Any other, please list		

Section 5: Pre-Existing Rights and Privileges

Nature of right and privilege	Relevant for the site (please tick yes or no)	Does this negatively impact the wetland's ecological health?	Brief description (upto 50 words for each category)
Community Fishing (without any lease or permission from government department)	❒Yes ❒No	❒Yes ❒No ❒Not assessed	
Fishing under lease from government department	❒Yes ❒No	❒Yes ❒No ❒Not assessed	
Harvest of plants (without any lease or permission from government department)	❒Yes ❒No	❒Yes ❒No ❒Not assessed	
Harvest of plants under lease from government department	❒Yes ❒No	❒Yes ❒No ❒Not assessed	
Agriculture or horticulture within wetland	❒Yes ❒No	❒Yes ❒No ❒Not assessed	
Grazing	❒Yes ❒No	❒Yes ❒No ❒Not assessed	
Religious practices	❒Yes ❒No	❒Yes ❒No ❒Not assessed	
Withdrawal of water for domestic use	❒Yes ❒No	❒Yes ❒No ❒Not assessed	
Withdrawal of water for agriculture or fisheries	❒Yes ❒No	❒Yes ❒No ❒Not assessed	
Bathing or wallowing of domestic animals	❒Yes ❒No	❒Yes ❒No ❒Not assessed	
Plying of boats	❒Yes ❒No	❒Yes ❒No ❒Not assessed	
Any other, please list here	❒Yes ❒No	❒Yes ❒No ❒Not assessed	

Section 6: Present and Potential Threats

Threat	Degree	Present or Potential	Additional information, if any
Changes in water inflow and outflow	❒High❒Medium ❒Low	❒Present ❒Potential	
Pollution	❒High ❒Medium ❒Low	❒Present ❒Potential	
Unsustainable harvest of biological resources	❒High ❒Medium ❒Low	❒Present ❒Potential	
Mining	❒High ❒Medium ❒Low	❒Present ❒Potential	
Siltation	❒High ❒Medium ❒Low	❒Present ❒Potential	
Encroachment	❒High ❒Medium ❒Low	❒Present ❒Potential	
Spread of invasive species	❒High ❒Medium ❒Low	❒Present ❒Potential	
Any other, please list	❒High ❒Medium ❒Low	❒Present ❒Potential	

Section 7: Activities Proposed to be Prohibited (other than those listed in Rule 4(2) of Wetland Rules and Regulated

Activity	Whether prohibited or regulated	Regulation within wetlands or zone of influence	If regulated, indicate the level of regulation (in terms of people, restricted area or any other)	Name of department / agency responsible for regulation / prohibition	Additional information, if any
Withdrawal of water / impoundment/diversion or any other hydrological intervention		❒ Wetland / Wetlands complex boundary ❒ Zone of influence			
Harvesting of resources (living / non-living)		❒ Wetland / Wetlands complex boundary ❒ Zone of influence			
Grazing		❒ Wetland / Wetlands complex boundary ❒ Zone of influence			
Discharge of treated sewage/ effluent / wastewater		❒ Wetland / Wetlands complex boundary ❒ Zone of influence			

Construction of boat jetties, and facilities for temporary use , as pontoon bridges		❒ Wetland / Wetlands complex boundary ❒ Zone of influence			
Aquaculture, agriculture and horticulture activities within the wetland boundaries.		❒ Wetland / Wetlands complex boundary ❒ Zone of influence			
Any other, please list		❒ Wetland / Wetlands complex boundary ❒ Zone of influence			

Section 8: Activities Proposed to be permitted

Activity	Place a tick mark if relevant	Within wetlands or zone of influence	Additional information, if any
	❒	❒ Wetland / Wetlands complex boundary ❒ Zone of influence	
	❒	❒ Wetland / Wetlands complex boundary ❒ Zone of influence	
	❒	❒ Wetland / Wetlands complex boundary ❒ Zone of influence	
	❒	❒ Wetland / Wetlands complex boundary ❒ Zone of influence	
	❒	❒ Wetland / Wetlands complex boundary ❒ Zone of influence	
	❒	❒ Wetland / Wetlands complex boundary ❒ Zone of influence	
		❒ Wetland / Wetlands complex boundary ❒ Zone of influence	

Section 9: Listing of Available Scientific Resources Used

_____

_____

_____

_____

CHECKLIST

- ❒ Responsible agency has been clearly identified and details of contact person included
- ❒ Wetland/ wetlands complex boundary has been delineated using GIS and firmed up by adequate ground truthing
- ❒ Wetland/ wetlands complex map has been provided at required scale
- ❒ Zone of influence has been delineated and included in wetland map or a separate map
- ❒ Wetland zone of influence is sufficient to manage all activities
- ❒ Site's importance have been listed, and for major categories, justification is provided
- ❒ Site's biodiversity values are listed, and for major categories, justification is provided
- ❒ List of pre-existing rights and privileges is provided
- ❒ Consistency or inconsistency of pre-existing rights and privileges is indicated to be best of available knowledge
- ❒ Threats to site are listed, and for major categories details are provided
- ❒ Activities prohibited, other than those listed in Rule 4(2) have been mentioned
- ❒ List of activities to be regulated within wetlands and zone of influence is provided
- ❒ List of activities to be permitted is provided

Annex 3: Format for draft notification of wetlands under Wetlands (Conservation and Management) Rules, 2017

Government of [State / Union Territory / India]

[Date]

S.O._____ The draft of the notification, which the [name of the issuing entity] proposes to issue in exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of the persons likely to be concerned or affected thereby; and notice is hereby given that the said draft notification shall be taken into consideration on or after the expiry of a period of sixty days from the date on which copies of the Gazette of ..... containing this notification are made available to the public;

Any person interested in making any objection or suggestion on the proposals contained in the draft notification may forward the same in writing, for consideration of the [State Government / UT Administration / MoEFCC, GoI], within the period so specified to the [insert designation and address], or at email address,.....

Draft Notification

1. WHEREAS, the ..... wetland / wetland complex, situated in ..... village(s), tehsil(s), district(s) of state of ..... , is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large;

2. AND WHEREAS, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. NOW THEREFORE, the [State Government, UT Administration / Government of India] declares that the said wetlands shall be covered under the provisions of Wetlands (Conservation and Management) Rules, 2017.

4. The extent of the wetland /wetland complex and its zone of influence is described in **Schedule I** of this notification;

5. Activities prohibited within the wetland and its zone of influence are listed in **Schedule II** of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

6. Activities regulated within the wetland and its zone of influence, i.e. permitted only with permission of [State Government, UT Administration / Government of India] are listed in **Schedule III** of this notification. Request for permissions can be made to the [Designation, contact address and email]. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 a), b) and c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

7. Activities permitted within the wetland and its zone of influence are listed in **Schedule IV** of this notification. Such permissions however shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule 1. Relevant provisions of respective Acts and Rules shall apply in such areas.

8. The [State / UT Wetlands Authority] and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order

.....

Schedule 1: Location and Extent of Wetland / Wetlands Complex and its Zone of Influence

1.1 Wetland / wetlands complex

The wetland / wetlands complex, as delineated, extends within an area of .....ha within the geographical coordinates as under:

Extremity	North	South	West	East
Latitude				
Longitude				

The map of wetland / wetlands complex boundary is at **Map 1(a).**

1.2 Boundary of area already designated under provisions of other Acts and Rules

The wetland / wetland complex boundary includes an area of ..... ha designated under other Acts and Rules, with the geographical coordinates as under:

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Acts and amendments thereof

Extremity	North	South	West	East
Latitude				
Longitude				

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof

Extremity	North	South	West	East
Latitude				
Longitude				

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

Extremity	North	South	West	East
Latitude				
Longitude				

The above areas should be clearly demarcated on the map of wetland / wetlands complex boundary i.e. **Map 1(a).**

1.3 Zone of influence

The geographical coordinates of the zone of influence span an area of ..... ha within the geographical coordinates as under:

Extremity	North	South	West	East
Latitude				
Longitude				

The map of zone of influence of the wetland is at **Map 1(b).**

1.4 List of revenue villages / municipal areas falling fully or partly within the wetland is as under:

[Insert list]
1.5 List of revenue villages / municipal areas falling fully or partly within the zone of influence is as under:
[Insert list]

Schedule II: List of activities prohibited within wetland/ wetlands complex boundary

a) Conversion for non-wetland uses including encroachment of any kind;
b) Setting up of any industry and expansion of existing industries;
c) Manufacture or/and handling or/and storage or/and disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
d) Solid waste dumping;
e) Discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements;
f) Any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
g) Poaching.

[Other activities, likely to have an adverse impact on the ecosystem to be inserted from the Brief Document]

Schedule III: List of activities regulated within the boundary of wetlands / wetlands complex and its zone of influence and for which prior approval of [State Government/ UT Administration/MoEF&CC] is required to be obtained

Activity	Restrictions	
	Within the boundary of wetland / wetlands complex	Within the zone of influence
[Insert from brief document]	[Insert from Brief Document]	[Insert from Brief Document]

Schedule IV: List of activities permitted within the boundary of wetlands / wetlands complex and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary of wetland / wetlands complex	Within the zone of influence
[Insert from brief document]	[Insert from Brief Document]	[Insert from Brief Document]

Annex 4: Steps and format for developing Integrated Management Plan

1. Wetlands provide wide-ranging ecosystem services that support human well-being in a number of ways. Numerous plant and animal species depend on wetlands during different parts of their life-cycle. In order to ensure that wetlands continue to provide their ecosystem services and support biodiversity, it is essential that a well-defined strategy and actions are identified for their conservation and wise use. An Integrated Management Plan reflects a common understanding between various stakeholders on the management purpose, significant threats and constraints limiting conservation and wise use, opportunities and specific actions for addressing these threats, and mainstreaming wetlands within the wider developmental planning.

2. The Integrated Management Plan is formulated to serve the following purposes:

    - Identify the objectives of wetland management;
    - Identify the factors that affect or may affect the wetland;
    - Resolve conflicts between various stakeholders having an interest in the wetland;
    - Define monitoring requirements and research needs;
    - Help obtain financial resources for managing the wetland;
    - Enable communication between different wetland managers, organizations and stakeholders;
    - Ensure compliance with extant laws and regulation; and,
    - Demonstrate that management is effective and efficient

3. Systematic diagnosis of various wetlands features and factors influencing these features is essential to arrive at management objectives and actions. The following eight steps are recommended for developing an Integrated Management Plan:

Step 1: Preamble

4. The process for management planning must begin with an exercise of setting up an overarching preamble describing the rationale for application of human, technical and financial resources for the wetland. This is a concise policy statement that expresses the commitment of the State Government/ UT Administration for integrated management. The preamble can be developed on the basis of:

    - Importance of the wetland for the state / UT
    - Ways in which the wetlands conservation and wise use will contribute to conservation and developmental goals
    - Alignment with sectoral policies, directives and planning frameworks

Step 2: Description of wetland features

5. This step entails collation and synthesis of existing information on various site features so as to provide a basis for the identification of management objectives. A generic listing of management information needs and data requirements are presented in Table 1.

Table 1: Information Required for Description of Wetlands Features

Wetland feature	Management information needs	Data requirement
Wetland type and extent	▪ Location ▪ Wetland type ▪ Wetland area ▪ Significant inter-annual changes in the wetland ▪ Major changes in the wetland extent in the last 20 – 30 years (if available)	▪ Geographical coordinates ▪ Land use and land cover data for the wetland (at least for two seasons, pre and post-monsoon) ▪ Historical map of the wetland (can be developed from the Survey of India toposheets) (if available)
Catchment/ Drainage Basin	▪ Direct and indirect catchment of the wetland ▪ Geological and geomorphological characteristics that have led to the formation of the wetland ▪ Present land use and land cover of the catchment and their implication for wetland ▪ Major developmental activities in the catchment and their impacts on the wetland	▪ Geology and geomorphology ▪ Topography ▪ Drainage pattern ▪ Soil types ▪ Climate setting ▪ Land use and land cover change
Hydrological regimes	▪ Major sources of water inflow and outflow from the wetland ▪ Major sources of sediments into the wetland ▪ Inundation regime ▪ Trends in water holding capacity and factors for the decline ▪ Water quality and pollution status ▪ Water use pattern within the wetland catchment and implication for wetland	▪ Water inflow, outflow and balance ▪ Inundation pattern ▪ Sedimentation ▪ Groundwater ▪ Water quality ▪ Water use within the basin
Biodiversity	▪ Species richness ▪ Role of the wetland in the life-cycle of migratory species ▪ Invasive species and major contributing factors ▪ Major changes in species richness and habitat and factors thereof	▪ Species richness and diversity ▪ Biological significance of habitats ▪ Risk of species invasion

Ecosystem Services	▪ Key ecological and hydrological characteristics required for the sustained provision of ecosystem services ▪ Ecosystem services trade-offs	▪ Provisioning services(direct wetland products, eg: food, fibre, water) ▪ Regulating services (the ability of an ecosystem to regulate hydrological regimes, influence micro-climate, reduce disaster risk, groundwater recharge) ▪ Cultural services (recreational values, cultural and religious norms and beliefs related to wetlands) ▪ Supporting services (Primary production and other ecosystem functions which enable wetlands to deliver all above ecosystem services)
Socioeconomics and livelihoods	▪ Extent of dependence on wetlands for livelihoods ▪ Status of community infrastructure (such as water and sanitation) and implication for wetlands ▪ Livelihood vulnerability and relationship with changes in wetland resources ▪ Resource use conflicts ▪ Major shifts in livelihoods and implications for wetlands	▪ Demographic features of communities living in and around ▪ The contribution of wetland to income and employment ▪ Community resource use and management practices

6. Attention should be paid to the robustness of data and associated uncertainties thereof. It is recommended that the data on-site features and linked metadata are, to the extent possible, maintained in a spatial format to enable updation at a later stage as more information becomes available through monitoring programmes. The step should also include identification of data gaps.

Step 3: Evaluation of wetland features

7. This step entails an evaluation of information on status and trends on wetlands features (conducted in the previous step) to identify:

   a) Key wetland features that should be a priority for management planning
   b) Natural variability within these features, including describing thresholds, if any
   c) Threats that limit (or potentially limit) maintenance of wetlands features in the desirable state

8. Evaluation of wetland features can be done on the basis of criteria such as:

   - Naturalness
   - Rarity
   - Criticality for ecosystem functioning
   - Socioeconomic importance
   - Requirement under the extant regulatory regime

9. The evaluation process will lead to narrowing down of the list of wetland features, for which threats may be identified. The management plan is a response to these threats. Through this process, it is

ensured that the plan does not merely focus on symptoms (for example, poor water quality) but on the root causes (in this case, ineffective sewage management in wetland catchments).

Step 4: Defining an institutional arrangement for wetland management

10. The purpose of this step is to evaluate whether existing institutional arrangements are sufficient and effective in addressing the threats to wetlands. Based on the gaps identified, an institutional arrangement for implementation of the management plan is developed.

11. This step includes:

    a) Enlisting of government departments having programmes which impact (or have the potential to impact) wetlands features or threats on these features;
    b) An analysis of laws and regulation related to wetland, access and use of wetland resources, biodiversity or any dimension;
    c) Ownership, rights and privileges pertaining to wetlands;
    d) Analysis of the role of CSOs and communities in wetlands management, with particular reference to their views, rights and capacities; and,
    e) Gaps and challenges.

12. Based on the analysis, an institutional arrangement for wetlands management should be developed, clearly stating:

    a) The nodal agency responsible for managing wetlands
    b) Role of different government departments and mechanisms for inter-departmental coordination
    c) Role of CSOs and communities

13. In line with the requirements of Wetlands (Conservation and Management) Rules, 2017, the following should be specified:
    a) Activities prohibited within the boundary of wetlands;
    b) Activities to be regulated within wetlands and zone of influence and regulation thresholds; and,
    c) Activities permitted.

Step *5*: Setting management objectives

14. This step involves the identification of site management objectives that need to be met so as to ensure that site features are maintained or improved. The management objectives may address the threats identified in the previous step, and issues relating to maintenance of wetland in a desired healthy state.

15. While defining objectives, the following may be considered:

    a) **Measurability** – The objectives must be measurable so as to enable reporting on progress towards meeting them (for example, reducing silt load from the wetland catchment by xx %)
    b) **Achievability** – The objectives must be achievable at least in the medium or long term. An objective that cannot be achieved can lead to an overall loss of sense of direction and misallocation of resources (for example, completely preventing nutrient enrichment in a wetland located in the intensive agricultural landscape is an unachievable objective, a much better proposition would be to reduce the current rate by xx%).

c) **Indicative of purpose and not the process** – The objectives should not be prescriptively stating the way the objective should be achieved. It should ideally reflect the purpose of management (for example – afforestation in xxx ha is not an objective but a way to reduce siltation. Focusing just on afforestation then limits the use of other options for reducing siltation in a wetland).

Step 6: Developing a monitoring and evaluation plan

16. This section aims at outlining a monitoring and evaluation plan to enable assessment of overall management effectiveness and identify needs for mid-term correction.

Performance indicators

17. For each of management objectives, a set of performance indicators should be identified.

Table 2: Performance Indicators

Wetland feature	Management objective	Performance Indicator	Means of measurement
Area	Maintain wetland area	Wetland area which has not been altered for non-wetland usages	Area estimated from analysis of remote sensing images and ground truthing
Catchments	Reduction in silt load from catchment	Silt load	Monitoring pilot watersheds
Hydrological regimes	Reduce pollution	Biological Oxygen Demand, Chemical Oxygen Demand or any other water quality parameter assessed against a threshold	Water quality monitoring
	Enhance hydrological connectivity within wetlands complex	Area of wetland complex inundated during high floods period	Analysis of remote sensing data, and hydrological surveys
Biodiversity	Maintain and enhance habitat of waterbirds	Area of wetland used by waterbirds	Physical survey
	Reduce area under invasive macrophyte	Area under invasive macrophyte	Analysis of remote sensing images and ground truthing
	Maintain fish species richness	Fish species richness	Sampling

Socioeconomics	Reduce use of harmful fishing practices	Number of destructive fishing gear used in the wetland	Survey
	Reduce direct dependence of communities on capture fisheries	Reduction in % of income derived from wetland	Socioeconomic surveys

18. For each performance indicator, a baseline value at the beginning of management plan implementation may be specified. These values should be tracked over the course of management plan implementation to assess whether management objectives are being met.

Monitoring mechanism

19. Besides setting up performance indicators for the management plan, it is also essential to set up a monitoring system for the wetland to be able to assess changes in ecosystem condition over a period of time.

20. A generic listing of monitoring parameter, method and frequency is presented in the Table 3 below. Parameters marked with a single asterisk (*) sign are relevant for all wetlands and must from a part of the monitoring system. In addition to these, parameters marked with a double asterisk (**) are relevant for wetlands located in urban and peri-urban areas. Other parameters may be included based on the assessment of relevance and wetland contexts.

21. Photographic documentation (before, during and after management intervention) may also be maintained as part of monitoring process. Aquatic drones/ buoy- based sensor induced transmission for online data updating may be used for large wetlands, which will further help in enriching the management practices.

Table 3: Parameters for wetlands monitoring

Wetland feature	Monitoring parameter	Monitoring method	Recommended Frequency
Wetland extent	• Wetland area*	Remote sensing and ground truthing	Once in a year
	• Land use and land cover within the wetland area	Remote sensing and ground truthing	Once in a year
	• Connectivity with other adjoining wetlands, river / streams, coastal zone	Remote sensing and ground truthing	Once in a year

Wetland Catchment	• Climate	Data from the nearest weather station	Monthly
	• Land use and Land Cover*	Remote sensing and ground truthing	Once in 3 years
	• Total sediment yield	Stream gauging station	Monthly
	• Total nutrient yield	Stream gauging station	Monthly
Hydrological regimes	• Water inflow and outflow*	Stream gauging station	Monthly
	• Waterholding capacity	Bathymetric survey	Once in 5 years
	• Peak inundation	Remote sensing and ground truthing	Once in 2 years
	• Dissolved Oxygen, Biological Oxygen Demand *	Data from water quality sampling stations	Atleast monthly
	• Chemical Oxygen Demand **	Data from water quality sampling stations	Atleast monthly
	• Number of point sources discharging untreated sewage into the wetland **	Surveys	Once a year
Biodiversity and Habitat	• Population of major wetland dependent species groups (such as waterbirds, mammals etc.)*	Mid-winter counts	Once a year
	• Habitat use by key species	Physical surveys	Once a year
	• Number of migratory species using the wetland as a habitat	Physical surveys	Once a year
	• Area under invasive macrophyte**	Physical surveys	Once a year
Ecosystem Services	• Annual Fish yield	Sampling	Monthly samples collated into an annual estimate

	• Number of tourists	Surveys	Monthly samples collated into an annual estimate
	• Volume of surface water abstracted from wetland	Hydrographic surveys	Monthly samples collated into an annual estimate
	• Volume of groundwater recharged	Hydrographic surveys	Once a year
	• Proportion of floodwaters stored in the wetland	Hydrographic surveys	Once a year
	• Use of wetland for research and education	Surveys	Annual estimate
Livelihoods	• Population living around the wetland*	Surveys	Once every three years
	• Population depending on wetlands for livelihoods	Surveys	Once every three years
	• Number of households around the wetland using safe sanitation practices	Surveys	Once every three years
	• Participation of communities in wetlands management	Surveys	Once every three years

Note: (i) The frequency, as above, is advisable for wetlands above 100 ha and is indicative in nature. The Wetland Authority may suitably modify based on logistics involved.

(ii) For wetlands less than say 100 ha, the frequency may be appropriately divided.

Step 7 – Developing an action plan

22. The last stage of the management planning process includes defining the action plan, or specific interventions that address the identified management objectives. A generic listing of activities is presented in Table 4. The projects need to be defined very clearly to ensure good implementation. While identifying activities for management of wetlands, the following must be kept in mind:

a) Ecosystem-based interventions should be promoted as far as possible
b) Engineering interventions in wetlands should be taken up in a limited manner, with impact assessments conducted for all major works
c) Operations and maintenance of all structural works should be included in project design

d) Participation of local communities should be included to the extent possible

Table 4: Generic listing of activities for management of wetlands

Management Plan component	Activities	Key considerations
Boundary delineation and demarcation	Boundary mapping and delineation	Site boundaries should be established with reference to inundation regimes, soil conditions and vegetation types. Landscape connectivity should also be taken into account when wetlands exist in patches. All activities should be completed within the first year.
	Removal of encroachments	Boundaries should be notified and legally protected wherever possible. All activities should be completed within the first year.
	Shoreline management	Mostly required for wetlands in urban and peri-urban setting. For stabilizing bunds of wetlands, naturalization of slopes using vegetative measures should be preferred. Development of promenade for urban lakes can be included based on an evaluation of natural drainage and shoreline ecosystem niches.
Catchment conservation	Afforestation and aided regeneration	Catchment conservation plans should be developed at watershed scales and based on Joint Forest Management approaches. Native species should be used for forestry operations. Pilot watershed should be periodically monitored to assess changes in soil moisture regimes. Livelihood interventions for catchment communities aimed at reducing dependence on wood as an energy source should be included as appropriate.
	Small scale engineering measures (gully plugging, check dams, gabion structures etc.)	Community participation in design, implementation and post-project maintenance of structures should be ensured.
Water management	Selective dredging and desilting to improve hydrological connectivity	Dredging to be used only selectively, and be based on assessments of bathymetric profile and species interactions. For inflowing channels, dredging ca be used to improve water inflow.
	Interception, diversion and	Mostly recommended for wetlands in the urban and peri-urban setting.

Management Plan component	Activities	Key considerations
	treatment of point sources of pollution	Provision of comprehensive sanitation and safe drinking water coverage to communities living around the wetlands may be ensured. Engineering (STPs) as well as biological options (constructed wetlands) should be evaluated for application. Planning for Operation and Maintenance expenses should be included for all engineering structures.
	Construction and operation of hydraulic structures for maintenance of water regimes and flood control	For each significant structure, environmental impact assessments should be carried out prior to construction.
	Balancing water allocation for human and ecological purposes	Environmental flows for wetlands, hydrological regimes of which are affected by hydraulic structures, should be assessed and implemented in consultation in water managers
Biodiversity conservation	Habitat evaluation and improvement	Until specifically desired, plantation of terrestrial plant species in wetlands should be avoided.
	Improvement and maintenance of migratory routes	Community groups should be involved in habitat monitoring and maintenance of migratory routes
	Maintenance of breeding and spawning grounds for key species	Community groups should be involved in the maintenance of breeding and spawning grounds
	Management of invasive species	A mix of mechanical and biological methods for controlling species invasion should be used. For plant invasives, economic utilization along with physical removal should be included.
Sustainable resource development and livelihood improvement	Microenterprise development for reducing dependence on wetland resources for livelihoods	Identification of micro-enterprise development options should be based on an assessment of community livelihoods, capacities, resources and market linkages.
	Sustainable fisheries development	Only capture based fisheries techniques should be promoted in natural wetlands

Management Plan component	Activities	Key considerations
		Options for improving culture fisheries in areas around wetlands may be included to reduce dependence on capture fisheries
	Sustainable agriculture development	Organic farming practices in immediate catchments should be included to minimize nutrient enrichment in wetland.
Institutional development	Setting regulatory regimes	Site regulation should be harmonized with national and State level regulations. Local customary self-regulation which supports maintenance of conservation values should be promoted
	Development of monitoring and evaluation system	Comprehensive monitoring and evaluation mechanism for hydrological, ecological, socio-economic and institutional features should be made a part of the management system Involvement of stakeholders in monitoring should be encouraged.
	Communication and Outreach	Increasing awareness on values and functions of wetland should be made an integral part of the management plan. The use of television, print, electronic and social media for awareness generation and outreach may be included as appropriate. Developing and disseminating dos and donts in wetlands for general public may also be considered.
	Research	For each site, key research areas to support management needs should be identified and included in the management plan

Step 8: Developing budget and financing plan

23. A complete costing of the Integrated Management Plan item wise may be done for the entire tenure of the plan using the existing norms of the State and central government, as may be the case. Year wise requirement of funds for various items of work/ activities, band PERT charts for the works/activities should be prepared. Summary of Cost Estimates and year-wise breakup of the requirement of funds may be presented in the formats given below:

Table 5: Summary of budget

S. No.	Management Plan component	Budget

Table 6: Year wise breakup of requirement of funds

S. No.	Activity	Funds Required in Yr I	Funds Required in Yr II	Funds Required in Yr III	Funds Required in Yr IV	Funds Required in Yr V	Total

Table 7: year wise breakup of requirement of funds

S. No.	Total Budget	Funds from Central Government Scheme (Scheme Name)	Funds from State Government (Scheme Name)	Funds from other donors(Project and donor name)	Funds from private sector(Name of the agency)	Funds available from convergence sources	Funds required to be raised
	(a)	(b)	©	(d)	(e)	(f)= (b) +(c) +(d) + (e)	(g) = (a)-(f)

Format for compiling Integrated Management Plan

24. The management plan should have a cover sheet with the following information:

- Wetland Name
- Wetland Area (in ha)
- Location: (District(s), State / UT)
- Area of the direct catchment (in ha)
- Name of the nodal agency for management plan implementation
- Management plan period
- Date on which approval of State / UT Wetland Authority was obtained
- Total budget
- Total funds available from convergence sources

25. The management plan may be compiled in the following eight chapters:

Chapter heading	Sub-headings	Explanation	Reference to Management Planning Steps
1. Introduction	1.1 Rationale for management planning	Describe the importance of wetland, ways in which wetlands conservation and wise use will contribute to state conservation and development goals and alignment with state and central government policies, directives and planning frameworks	Step 1
	1.2 Terms of reference	Enlist the overall terms of reference for the management plan	Step 1
	1.3 Approach and Method	Provide an overview of approach (ways in which the recommended steps have been used) Describe the data sources and research carried out for management planning if any	Step 1
2. Description of wetlands features	Description of wetland features • Location and extent • Wetland catchments • Hydrological regimes • Biodiversity • Ecosystem Services • Socioeconomics and livelihoods	Describe wetland features. As far as possible, present the data in maps.	Step 2
3. Evaluation of wetlands features	Evaluation • Priority wetland features that need to be maintained and thresholds thereof • Threats	From the wetlands features described in the previous section, enlist the priority wetlands features. Describe the threats that adversely affect the priority wetland features.	Step 3

Chapter heading	Sub-headings	Explanation	Reference to Management Planning Steps
4. Institutional arrangements	4.1 Review of existing arrangements • Key organizations and programmes • Rules and regulations • Role of civil society and community based organizations	Provide an overview of the current institutional arrangements in the context of wetlands management	Step 4
	4.2 Gaps	Discuss why the current institutional arrangements are insufficient in ensuring wetlands conservation and wise use.	Step 4
	4.3 Proposed arrangements for wetland management	Propose institutional arrangement for wetland management, which specific focus on a) nodal agency, b) role of various departments and agencies and coordination mechanism, and c) the role of civil society and communities. Develop an organogram for management plan implementation.	Step 4
5. Setting Management Objectives	5.1 Goal and purpose	Provide a statement of the overall goal that the management plan seeks to achieve	Step 5
	5.2 Benefits (ecological as well as societal)	Summarize the ecological and economic benefits that are expected from management plan implementation	
	5.3 Management objectives	Enlist the specific objectives	Step 5
	5.4 Strategies	Describe strategy(ies) for achieving each of the management objectives	Step 5
6. Monitoring and evaluation plan	6.1 Monitoring strategy	Present an overview of monitoring the wetland, and management plan implementation	Step 6
	6.2 Monitoring parameters, frequency and responsibility	Describe the monitoring parameters, the frequency of monitoring and the agency that will be responsible for monitoring	Step 6

Chapter heading	Sub-headings	Explanation	Reference to Management Planning Steps
	6.3 Institutional design	Describe how coordination between different monitoring agencies will be achieved.	Step 6
	6.4 Infrastructure and human resources design	Discuss the infrastructure and human resource requirement for implementing the management plan as far as possible, including local universities, research organizations and NGOs in wetlands monitoring	Step 6
	6.5 Reporting	Discuss the frequency in which reporting shall be done and the responsible agency.	Step 6
	6.6 Review and adaptation	Discuss how the monitoring outcomes will be used to adapt management	Step 6
7. Developing an Action Plan	7.1 Component wise activities linked with management objectives	Generic listing of activities indicating: • What will be done? • Where will the activity be done? • What is the priority for the activity?	Step 7.1
	7.2 Components for consideration for support under National Plan for Conservation of Aquatic Ecosystems (NPCA)	For all activities eligible for support under NPCA indicate: • Why is the activity important? • How will the activity be • implemented? (include intermediate steps, technical specifications and relevant drawings, as may be the case) • Where will the activity be implemented? • Who will implement the activity? • What are the quantitative targets to be met?	Step 7.2

Chapter heading	Sub-headings	Explanation	Reference to Management Planning Steps
8. Budget and activity phasing	8.1 Activity linked budget	Present a summary budget in line with Table 5 Provide details of funding available from convergence sources in line with Table 6 Provide detailed budget for NPCA in line with Table 7	Step 8
	8 2 Time planning	Present a monthly Gantt Chart for management plan implementation	Step 8

Checklist for submission of Integrated Management Plan

- Approved by the State Govt./ UT Administration/ State Wetlands Authority/ UT Wetlands Authority (minutes of meeting to be enclosed)
- Forwarding letter states –commitment of the State Government/ UT for providing their share of budget (supporting document indicating concurrence to be enclosed)
- Integrated Management Plan has a cover sheet providing details on Wetland, catchment area, implementing agency, total budget and fund requested from NPCA
- Brief Document is enclosed with the management plan (as per Annex V)
- Wetlands map is provided in a standard GIS format
- Map of zone of influence in provided in a standard GIS format.
- Management plan is aligned with recommended format of eight chapters
- All activities proposed to be funded by the NPCA fall within the list of core and non-core activities
- Necessary drawings and technical specification for major activities is provided.
- Core activities have been allocated not less than 75% of the budget
- Non- core activities have been allocated not more than 25% of the budget
- Budget has been prepared with reference to an approved Schedule of Rates

Annex 5: Format for reporting status of notified wetlands

1. Wetlands / Wetlands Complex Name:	Report Date: Reporting Officer:
2. Wetlands status	
2.1 Area: current- ; in notification - 2.2 Water inflow and outflow (attach data in an **annex**) 2.3 Water quality (attach data in an **annex**) 2.4 Status of major threats (such as encroachment, linear infrastructure development, destructive fishing practices, untreated sewage discharge, solid and liquid waste dumping, dumping of hazardous waste, invasive species, habitat modification / destruction/alteration or any other that has or may induce an adverse change in wetland ecological character)	

3. Status of enforcement of the regulatory regime				
Activity regulated	Whether regulation complied with?	Violation if any?	Where has the violation been reported?	Action taken

4. Implementation of the management plan			
Management Plan Component and Activity Planned for the period	Progress of implementation during the period	Nodal agency	Remarks (successes and challenges)

ANNEXURE - R10/5

सत्यमेव जयते

भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
SECRETARY
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

आर पी गुप्ता
R P Gupta

D.O. No. J-22012/36/2020 CS(W) 10th August, 2021

Dear Chief Secretary

I am writing to you in connection with the Hon'ble NGT order dated 22.07.2021 in OA No.351 of 2019 in the matter of Raja Muzafar Bhat Vs State Government of Jammu and Kashmir (copy enclosed).

NGT has asked for compliance of the National Wetland Conservation and Management Rules (2017) as per which, all States/UTs had to constitute State Wetland Authorities, inventorise all the wetlands in the State, make a list of wetlands which had to be notified under the Rules and then start the process of notification.

However, as per the status received from the States(enclosed), it is seen that while the SWAs have been constituted in all the States, the process of inventorisation and preparation of Brief Documents hasn't even started in many of the States. As on date, only two wetlands, Ramgarh Taal in UP and Sukhna Lake in Chandigarh have been notified under the wetland Rules though Goa has placed draft notifications of 11 wetlands in the public domain.

I would request you to please direct the SWAs of your State of which statutorily, the Chief Secretary is the Vice-Chairperson, to initiate the process of notification of wetlands in the State. Detailed guidelines for implementation of the Rules and how to go about the process of notification has already been circulated by the Ministry on 13th March, 2020 and the same is also available on our website www.moef.gov.in.

The status of compliance of rules and notification of wetlands is to be informed to the NGT in two months' time and therefore, the same may please be expedited. In case of any queries, the state may communicate with Smt. Manju Pandey, Joint Secretary (manju.pandey@nic.in).

Yours sincerely,

With Regards

Encl: As above.

[R P Gupta]

Chief Secretaries / Administrators of all the States / Union Territories

इंदिरा पर्यावरण भवन, जोर बाग रोड, नई दिल्ली-110 003 फोन: (011) 24695262, 24695265, फैक्स: (011) 24695270
INDIRA PARYAVARAN BHAWAN, JOR BAGH ROAD, NEW DELHI-110 003 Ph.: (011) 24695262, 24695265, Fax: 011-24695270
E-mail: secy-moef@nic.in, Website: moef.gov.in

File No. J-22012/36/2020CS(W) (Computer No. 142376)
Generated from eOffice by GAURI VASHIST, LA(GV)-WETLAND, LEGAL ASSOCIATE, MOEFCC on 29/05/2025 05:20 pm

ANNEXURE - R10/6

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F. No. W-4/4/2022-WTL
Government of India
Ministry of Environment, Forest & Climate Change
(Wetlands Division)

Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi -110003

Dated 8th March, 2022

OFFICE MEMORANDUM

Subject: Protection of Wetlands as per Rule 4 of the Wetlands (Conservation and Management) Rules, 2017

The Hon'ble Supreme Court vide Order dated 4th October, 2017 in W.P. (C) No. 230 of 2001 has inter-alia, directed that, *"We make it clear and reiterate that in terms of our order dated 8th February, 2017, 2,01,503 wetlands that have been mapped by the Union of India should continue to remain protected on the same principles as were formulated in Rule 4 of the Wetlands (Conservation and Management) Rules, 2010".*

2. The same has been communicated by this Ministry to all the States and UTs in November, 2017. Hon'ble NGT has also reiterated the same in various recent cases.

3. In view of above, it is once again clarified/reiterated that the 2,01,503 wetlands (>2.25 ha) as per the National Wetland Inventory and Assessment (NWIA), 2011 should be protected as per Rule 4 of the Wetlands (Conservation and Management) Rules, 2017. This protection is irrespective of the applicability of/notification as per the said Rules.

Ramesh

(Dr. M. Ramesh)
Scientist 'E'
Tel.: 011-20819249
Email: ramesh.motipalli@nic.in

To

The Member Secretaries of State and UT Wetlands Authorities

ANNEXURE - R10/7

108

रजत अग्रवाल, आईएएस
RAJAT AGARWAL, IAS
संयुक्त सचिव
Joint Secretary

भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE

25th June, 2025

D.O. No: W-18/8/2023-WTL

Dear Sir,

As you are aware, the Ministry of Environment, Forest and Climate Change has been taking concerted steps for the conservation and wise use of wetlands in India. In pursuit of that, this Ministry have launched *Amrit Dharohar* initiative in 2023 to conserve the ecological values of the Ramsar Sites across the country. Currently India has 91 Ramsar Sites covering approximately 1.36 million hectares.

The Section 12(d) under the Component 1: Species and Habitat Conservation of the *Amrit Dharohar* implementation strategy focuses on enhancing hydrological monitoring of Ramsar Sites by incorporating wetlands in the National Water Quality Monitoring Programme (NWMP) being implemented by the Central Pollution Control Board (CPCB). In this regard, a DO letter dated 3rd July 2023 and an email dated 11th April 2025 was sent requesting CPCB to incorporate the Ramsar Sites in the NWMP (letters enclosed).

Presently, a number of Ramsar Sites are being monitored under the NWMP network. However, the recently designated 15 Ramsar Sites are yet to be included in the monitoring framework. A list of the 15 newly designated Ramsar Sites requiring coverage under NWMP is enclosed for your kind reference.

As water quality is one of the critical determinants of wetland health and ecosystem services, bringing these sites under NWMP would significantly support adaptive evidence-based management, and meet our national and international commitments.

I would therefore request your kind support in initiating necessary steps for including these sites under NWMP and provide periodic reports of all the Ramsar Sites to the Wetlands Division, MoEF&CC. In this regard, the Ministry will facilitate coordination with the respective State Wetlands Authorities and Site Managers as required.

personal

With regards

Yours sincerely

(Rajat Agarwal)

Sh. Vir Vikarm Yadav
Chairman
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar, Delhi-110032.

Annexure

Following is the Remaining 15 Ramsar Sites to be monitored under NWMP

S. No.	State Name	Ramsar Site	Coordinates
1.	Bihar	Nagi Bird Sanctuary	24°49'01"N 86°24'28"E
2.		Nakti bird Sanctuary	24°50'50"N 86°26'50"E
3.	Karnataka	Ankasamudra Bird Conservation Reserve	15°07'40"N 76°14'01"E
4.		Magadi Kere Conservation Reserve	15°13'24"N 75°31'E
5.	Madhya Pradesh	Tawa Reservoir	22°30'45"N 78°00'E
6.	Tamil Nadu	Karaivetti Bird Sanctuary	10°58'48"N 79°02'44"E
7.		Kazhuveli Bird Sanctuary	12°06'37"N 79°51'41"E
8.		Longwood Shola Reserve Forest	11°26'22"N 76°52'38"E
9.		Nanjarayan Bird Sanctuary	11°08'03"N 77°23'10"E
10.		Therthanagal Bird Sanctuary	09°27'33"N 78°46'14"E
11.		Sakkarakottai Bird Sanctuary	09°20'20"N 78°49'23"E
12.	Sikkim	Khachoedpalri wetland	27°21'06"N 88°11'01"E
13.	Jharkhand	Udhwa Lake	24°59'43"N 87°48'37"E
14.	Rajasthan	Khichan	27°08'28"N 72°25'E
15.		Menar	24°35'53"N 74°05'52"E

***

डॉ. सुजीत कुमार बाजपेयी
संयुक्त सचिव
DR. SUJIT KUMAR BAJPAYEE
JOINT SECRETARY

D.O. No.: W-18/8/2023-WTL

भारत सरकार
पर्यावरण, वन और जलवायु परिवर्तन
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST
AND CLIMATE CHANGE

July 03, 2023

Subject: Implementation *of Amrit Dharohar* Strategy – reg.

Dear Gargava ji

This has reference to this year's budget announcement regarding implementation of *Amrit Dharohar* in the Ramsar sites (Wetlands of International importance) over next three years. In this regard, Ministry of Environment, Forest and Climate Change on the occasion of World Environment Day (5th June 2023), has launched the Implementation Strategy of *Amrit Dharohar* for all the 75 Ramsar Sites of the country. Copy of *Amrit Dharohar* Implementation Strategy is attached.

Amrit Dharohar focuses on four main components namely, Species and Habitat Conservation, Nature Tourism, Wetlands Livelihoods, and Wetlands Carbon. The purpose of this initiative is to maintain a healthy and effectively managed network of Ramsar Sites in the country. Water quality monitoring is a core element behind the successful conservation of wetlands and thus for the successful implementation of *Amrit Dharohar*.

The **section 12(d)** under the Component 1: Species and Habitat Conservation of the *Amrit Dharohar* implementation strategy suggests, '*Enhancing hydrological monitoring by incorporating wetlands in the National Water Quality Assessment network (of CPCB) and National Grid of Hydrological Stations (of CWC)*'.

In view of the above, acknowledging the technical expertise and experience of the Central Pollution Control Board (CPCB) in environmental monitoring and assessment, I request you (CPCB) to conduct comprehensive water quality assessments in the 75 Ramsar Sites of the country and consecutively incorporate these wetlands in the National Water Quality Assessment Network of CPCB to ensure effective hydrological monitoring of Ramsar Sites of the country.

I am confident that the successful execution of this exercise will contribute significantly to the preservation and sustainable management of the Ramsar Sites, ensuring their ecological integrity and well-being. I will futher request you to keep this Ministry informed on the progress of the above-said monitoring and assessment in all Ramsar sites.

With regards,

Yours sincerely,

(Dr. Sujit Kumar Bajpayee)

Dr. Prashant Gargava
Member Secretary
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar, Delhi-11003
E-mail: mscb.cpcb@nic.in

पृथ्वी विंग, प्रथम तल, कमरा नं.135, इंदिरा पर्यावरण भवन, जोर बाग रोड, नई दिल्ली-110003
दूरभाष: 011-20819398/20819340, ईमेल : sujit.baju@gov.in
Prithvi Wing, 1st Floor, Room No.135, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003
Tel.: 011-20819398/20819340, E-mail : sujit.baju@gov.in

========== Forwarded message ==========
From: Pankaj Verma <pankaj.verma@nic.in>
To: "Member CPCB"<mscb.cpcb@nic.in>
Cc: "Rajat Agarwal"<rajat.agarwal@ias.gov.in>, "Ramesh Motipalli"<ramesh.motipalli@nic.in>, "Chandan Singh"<c.singh@nic.in>, "suddhabrata chakraborty"<suddhabrata.chakraborty@giz.de>, "PRAMOD ."<pramod.rao1998@gov.in>, "bhuyasheerajkumari"<bhuyashee.rajkumari@wi-sa.org>, "Tarun Verma"<tarun.v@gov.in>, "Nazim Uddin"<nazim.cpcb@nic.in>, "alpananarulacpcb"<alpananarula.cpcb@gov.in>
Date: Fri, 11 Apr 2025 11:44:58 +0530
Subject: NWMP-Ramsar sites-reg
========== Forwarded message ==========

Kind Attn: Member Secretary, CPCB:

As you aware that, as on date India has 89 Ramsar Sites covering approximately 1.36 million hectares. List of 89 Ramsar sites were forwarded to CPCB to verify, how may Ram sites covered under National Water Monitoring Programme (NWMP). CPCB vide email dated 9.4.2025 informed that 76 no. of Ramsar sites covered under NWMP.

In this regard, it is kindly requested to take necessary action to cover 13 remaining Ramsar sites under NWMP. A list of remaining 13 no. of Ramsar sites are enclosed.

Kindly update to Ministry in a week time.

Thanks.

With Best Regards,

Pankaj Verma

Scientist-F

Government of India/भारत सरकार

Ministry of Environment, Forest and Climate Change

IPB, Room No-303, VAYU Tower, 3rd Floor

Jor Bagh Road, New Delhi-110003

Telefax 011-20819270 (Direct)

E-mail pankaj.verma@nic.in

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Government of India
Ministry of Environment, Forest & Climate Change
****

PROFORMA FOR SENDING COMMUNICATION BY SPEED POST

Immediate
Speed Post

Dated: 26/6/2025

1. Name of Section/Division : Wetlands Division
2. File No : W-18/8/2023-WTL
3. Brief Subject : Amrit Dharohar implementation strategy.
4. Name & Full address of Addressee with PIN CODE : Sh. Vir Vikram Yadav
Chairman,
~~Chief~~ Central Pollution Control Board Parivesh Bhawan, East Arjun Nagar
Delhi-110032

Urgent

5. Reason justifying dispatch by "Speed Post" in preference to Normal modes :
6. Name & Designation of sender :
7. Weight :
8. Distance :
9. Amount :

O/C

Ramesh
Signature of Deputy Secretary/Equivalent Officer

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min.of Environment,Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

25/6/25

F.No.J-22012/36/2020- CS(W)

ANNEXURE - R10/8

Government of India
Ministry of Environment, Forests & Climate Change
(Wetland Division)

113

Indira Pryavaran Bhawan,
Aliganj, Jor Bagh Road
New Delhi -110003.
Date: 25.09.2023

Office Memorandum

Subject: Notification of Wetlands under provisions of Wetlands (Conservation and Management Rules) 2017.

Consequent to notification of Wetlands (Conservation and Management) Rules 2017 (Rule 2017), Ministry has issued guidelines for implementation of the provisions under the said rules including Rule (7).

The notification of the wetlands shall be based on the ground truthing of the information provided in the Atlas-2021 published by Space Applications Centre (SAC)- ISRO. Further, provision of Rules 2017 stipulates that the Brief Documents for all notified wetlands and Ramsar sites must be prepared within one year from the date of notification of the above referred rules.

Considering the enormous numbers of wetland suggested in the said Atlas, all States/UTs were requested to expedite the process of preparation of brief documents and its notification. Secretary, MoEFCC vide DO. no. 10.08.2021 (**copy enclosed**) has also emphasized to expedite the process of preparation of brief documents and consequent notification of all identified wetlands for compliance of Hon'ble NGT order in the matter O.A. 351/2019 dt. 25.11.2021.

To aggregate the work carried out by States/UTs in this regard, MoEFCC has launched a webportal (www.*indianwetlands.in*) wherein wetland Authorities can upload the work carried out in this regard.

In view of above, it is requested that work completed with regard to inventory of wetlands including their brief documents shall be uploaded on the web portal on priority. Compliance report on the above referred Hon'ble NGT order is to be submitted by MoEF&CC on regular basis.

This issue with the approval of competent authority.

(Sundeep)
Scientist F

To

All Member Secretaries of Wetlands Authorities of States/Union Territories

सचिव
भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
SECRETARY
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

आर पी गुप्ता
R P Gupta

D.O. No. J-22012/36/2020 CS(W) 10th August, 2021

Dear Chief Secretary

I am writing to you in connection with the Hon'ble NGT order dated 22.07.2021 in OA No.351 of 2019 in the matter of Raja Muzafar Bhat Vs State Government of Jammu and Kashmir (copy enclosed).

NGT has asked for compliance of the National Wetland Conservation and Management Rules (2017) as per which, all States/UTs had to constitute State Wetland Authorities, inventorise all the wetlands in the State, make a list of wetlands which had to be notified under the Rules and then start the process of notification.

However, as per the status received from the States(enclosed), it is seen that while the SWAs have been constituted in all the States, the process of inventorisation and preparation of Brief Documents hasn't even started in many of the States. As on date, only two wetlands, Ramgarh Taal in UP and Sukhna Lake in Chandigarh have been notified under the wetland Rules though Goa has placed draft notifications of 11 wetlands in the public domain.

I would request you to please direct the SWAs of your State of which statutorily, the Chief Secretary is the Vice-Chairperson, to initiate the process of notification of wetlands in the State. Detailed guidelines for implementation of the Rules and how to go about the process of notification has already been circulated by the Ministry on 13th March, 2020 and the same is also available on our website www.moef.gov.in.

The status of compliance of rules and notification of wetlands is to be informed to the NGT in two months' time and therefore, the same may please be expedited. In case of any queries, the state may communicate with Smt. Manju Pandey, Joint Secretary (manju.pandey@nic.in).

Yours sincerely,

With Regards

R Gupta

Encl: As above.

[R P Gupta]

Chief Secretaries / Administrators of all the States / Union Territories

इंदिरा पर्यावरण भवन, जोर बाग रोड, नई दिल्ली-110 003 फोन: (011) 24695262, 24695265, फैक्स: (011) 24695270
INDIRA PARYAVARAN BHAWAN, JOR BAGH ROAD, NEW DELHI-110 003 Ph.: (011) 24695262, 24695265, Fax: 011-24695270
E-mail: secy-moef@nic.in, Website: moef.gov.in

ANNEXURE - R10/9

ITEM NO.12 COURT NO.15 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (Civil) No.304/2018

ANAND ARYA **Petitioner(s)**

VERSUS

UNION OF INDIA **Respondent(s)**

WITH W.P.(C) No. 302/2020 (PIL-W)
(FOR impleading party ON IA 172736/2024 FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 172737/2024)
Date : 01-10-2024 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) **Mr. Jayant Bhushan, Sr. Adv.**
Ms. Anitha Shenoy, Sr. Adv.
Ms. Reena George, Adv.
Mr. Rohit Kumar Singh, AOR
Mr. Amartya Bhushan, Adv.
Mr. Yojit Mehra, Adv.
Ms. Rajlakshmi Singh, Adv.
Ms. Vidushi Srivastava, Adv.

Ms. Shibani Ghosh, AOR
Ms. Ayushma Awasthi, Adv.

For Respondent(s) **Ms. Aishwarya Bhati, ASG**
Ms. Manish Chava, Adv.
Ms. Ameya Vikrama Thanvi, Adv.
Mr. Gurmeet Singh Makker, AOR

Ms. Srishti Agnihotri, AOR
Ms. Sanjana Grace Thomas, Adv.
Mr. D.p.singh, Adv.
Ms. Tara Elizabeth Kurien, Adv.
Mr. Prashant Bhagwati, Adv.

UPON hearing the counsel the Court made the following
O R D E R

W.P.(Civil) No. 304 of 2018

This matter is taken on board.

Ms. Aishwarya Bhati, Additional Solicitor General will apprise this Court as to what each State has done regarding the wet lands which come within the jurisdiction.

W.P.(C) No. 302/2020

Pleadings have been exchanged.

Put up on 12.11.2024.

Learned counsel for the petitioner further submits that one similar matter namely W.P.(C) No. 230 of 2001 is also required to be listed along with these matters, which is not listed today.

Let the Writ Petition (Civil) No. 230 of 2001 be posted along with instant petitions.

(CHANDRESH)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)

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IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO. 304/2018

IN THE MATTER OF:

Anand Arya ...Petitioner

Versus

Union of India ... Respondent

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Place: New Delhi

Date: 11.11.2024

Advocate for the Respondent

G.S. MAKKAR

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO. 304/2018

IN THE MATTER OF:

Anand Arya ...Petitioner

Versus

Union of India ... Respondent

ADDITIONAL AFFIDAVIT CUM STATUS REPORT ON BEHALF OF MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE

I, Dr. Motipalli Ramesh, S/o Shri M.G.K. Murthy, presently working as Scientist-'F', at the Ministry of Environment, Forest & Climate Change (MoEF&CC), Indira Paryavaran Bhawan, Jor-Bagh Road, New Delhi-110003, do hereby solemnly affirm and declare on oath as under:-

1. That, I am the above-named Deponent, authorized and well conversant with the facts and circumstances of the present case and thus competent to swear the present affidavit.
2. It is humbly submitted that the answering respondent has filed a counter affidavit in the present matter on 30.08.2018, inter-alia, stating that the answering respondent has duly notified the Wetlands (Conservation & Management) Rules, 2017 under the Environment (Protection) Act, 1986 for more effective conservation and management

NOTARY PUBLIC K. BANDANA Delhi Regn. No. 19718 Date of Expiry 26.02.2025 Govt of India

Ramesh

of wetlands in the country. The Rules have been formulated after taking into consideration the challenges faced during implementation of the (Conservation & Management) Rules, 2010 and for better identification, conservation and management of wetlands with the help of State Administration.

3. That the Hon'ble Supreme Court of India vide order dated 01.10.2024 directed the Ministry of Environment, Forest & Climate Change to submit the status report as to what steps have been taken by the States/Union Territories in conserving the wetlands within their respective jurisdiction. The operative portion of the aforesaid order dated 01.10.2024 is reproduced hereunder:

"W.P. (Civil) No. 304 of 2018

This matter is taken on board.

Ms. Aishwarya Bhati, Additional Solicitor General will apprise this Court as to what each State has done regarding the wet lands which come within the jurisdiction."

Copy of order dated 01.10.2024 is annexed as **Annexure-1**.

4. That, in compliance of the aforesaid order dated 01.10.2024, the MoEF&CC has issued an Office Memorandum (O.M.) dated 11.10.2024 to all the State and UT Wetlands Authorities requesting to provide the requisite information in compliance to the Wetlands (Conservation & Management) Rules, 2017 etc., in a prescribed format. Copy of O.M. dated 11.10.2024 is annexed as **Annexure-2.**

5. That in response to the said O.M., the reply/information has been received from 31 States/UTs, which is annexed as **Annexure-3.** Reply was not received from Andaman & Nicobar Islands, Dadra & Nagar Haveli and Daman & Diu, Meghalaya, Jharkhand,

NOTARY PUBLIC K. BANDANA Delhi Regn. No. 19716 Date of Expiry 26.02.2025 Govt of India

Ramesh

and Telangana. The consolidated information received from all the States/UTs is as follows:

a. **Number of Wetlands as per Space based Observation of Indian Wetlands, 2021 (SAC Atlas, 2021):**2,31,195

b. **Number of Wetlands for which ground truthing has been done:** 81,649

No. of additional wetlands found through ground-truthing exercise, if any: 110

c. **Number of Wetlands for which boundary demarcation has been done:**784

d. **Number of Wetlands for which Geographical Information System (GIS) Maps are available:** 8,909

No. of wetlands with demarcated zone of influence: 672

e. **Number of Trans-boundary wetlands present in the State/UTs:** 131

f. **Number of wetlands identified for under notificationWetlands (Conservation & Management) Rules, 2017:**569

g. **Number of Wetlands notified under the Wetlands (Conservation & Management) Rules, 2017:** 92 (list annexed as **Annexure-4**)

No. of wetlands with draft notifications: 65

h. **Number of Wetlands for which Brief Documents have been prepared:** 1,965

No. of brief documents under development: 1,044

i. **Number of Wetlands for which Health Cards have been prepared:**5874

No. of Health Cards under development: 1410

j. **Number of Wetlands with IMPs:**56

No. of IMPs under development: 253

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k. **Number of Wetland profiles uploaded on Wetlands of India Portal:** 5659

l. **Whether any Technical or Grievance committee has been constituted:** 24 Technical Committees and 24 Grievance Committees

m. **No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far:**92

n. **No. of Ramsar Sites:** 85 (list annexed as **Annexure-5**)

o. **List of Ramsar Sites in the State/UT where carbon-stock assessment has been done:** 34

List of Ramsar Sites in the State/UT where carbon-stock assessment is under process: 35

p. **List of Proposed Ramsar Sites in the State/UT:** 45

6. That, further, the salient initiatives taken by the States/UTs are as follows:

a. **Public Awareness and Education:** Participation of citizen scientists in Kerala via a mobile app and an integrated web platform. Wetland awareness was incorporated at the local level through the **"MajhiVasundhara"** initiative in Maharashtra.

b. **Wetland Monitoring and Scientific Research:** In Kerala, the Wetland Inventory Assessment and Monitoring System (WIAMS) is used for ongoing operational monitoring and quality evaluations in Ashtamudi, Sasthamkotta, and Vembanad-Kol Wetlands.

c. **Wetland Management and Conservation planning:** Constitution of District-Level Committees in Bihar, Himachal Pradesh and Madhya Pradesh and Village-level Wetland Committees in Uttar Pradesh.

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d. **Wetlands Restoration and rejuvenation:** Restoration and rejuvenation of ground truthed water bodies in Delhi is under process.Department of Environment, Government of N.C.T of Delhi vide Order dated 30.10.2024 has issued directions to all the concerned authorities to support efficient conservation and management of wetlands in consonance with **Clause (n) of Sub-rule (4) of Rule 5** of the Wetlands (Conservation & Management) Rules, 2017. Copy of Wetlands (Conservation & Management) Rules, 2017 is annexed as **Annexure-6.**

e. **Community engagement and Livelihood development:** Eco-lodge and plantation initiatives that engage local communities for wetland conservation in Sikkim.

f. **Special Wetland Conservation projects:** Surveys, LIDAR mapping, and bathymetric studies for wetland restoration in Tamil Nadu along with **community education** through the Tamil Nadu Wetlands Mission.

7. The National Level Wetland inventorization was carried out through Space Applications Centre (SAC) Ahmedabad using multi-date IRS-LISS-III data of 2006-2007 time frame on 1: 50,000 scale (> 2.25 ha). The mapping was carried out in collaboration with State Remote Sensing Application Centres and Academic Institutes. The inventory of these wetlands is available at *https://indianwetlands.in/uploads/National-Wetland-Inventory.pdf*. Subsequently, SAC has prepared the national wetlands inventory based on the satellite data of 2017-18 (at the same spatial resolution) along with decadal wetland change analysis with reference to earlier wetland inventory of 2006-07. The same is available at *https://indianwetlands.in/uploads/Wetlands201718_inventory%20list_moef.pdf*.

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Copy of the decadal wetland change analysis (State/UT wise and wetland type) with reference to earlier wetland inventory of 2006-07 is annexed as **Annexure-7.**

8. That the number of wetlands has increased by **18,810 (8.86%)** and the area by **0.64 million ha** from 2011(2006-2007) to 2021(2017-18). Gujarat has the largest wetland area (21.9%) and contributes the highest proportion of the country's total wetland area, followed by Maharashtra, Andhra Pradesh, West Bengal, and Uttar Pradesh. In terms of the number of wetlands, Tamil Nadu, Maharashtra, Andhra Pradesh, Uttar Pradesh, and Gujarat top the list. Goa has the highest percentage of its geographic area covered by wetlands (24.6%), with Dadra and Nagar Haveli, Himachal Pradesh, Jharkhand, and Andhra Pradesh following. Inland wetlands cover a significantly larger area (11.85 million hectares, or 74.1%) compared to coastal wetlands, which cover 4.13 million hectares (25.9%). Inland wetlands are further divided into natural (43.9%) and man-made (30.2%) categories, while coastal wetlands consist of 22.7% natural and 3.2% man-made wetlands. The number of inland wetlands is more than twelve times than that of coastal wetlands, and their total area is about three times larger. Inland wetlands make up 3.59% of India's total geographic area, while coastal wetlands cover 1.27%. In terms of change, inland wetlands have seen an 8.1% increase in number and a 5.4% increase in area, while coastal wetlands have experienced a 19.6% increase in number but only a 0.85% increase in area. Coastal wetlands are larger in average size—over four times that of inland wetlands—with a much higher standard deviation in size. The majority of the increase in wetland areas is in inland man-made (81.5%) and coastal man-made (17%) categories. A total

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of 1342 wetlands have disappeared, which are mostly tanks in abandoned mining and aquaculture ponds.

9. It is most respectfully prayed that this Hon'ble Court may graciously be pleased to pass such other order and further order(s) as this Hon'ble Court may deem fit and necessary in the interest of justice.

Ramesh
DEPONENT
(डॉ एम. रमेश/Dr. M. RAMESH)
वैज्ञानिक 'एफ'/Scientist 'F'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min.of Environment,Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

D2713/2014
IDENTIFIED

11 NOV 2024

VERIFICATION

Verified at New Delhi on this 11th day of November, 2024 that the contents of above affidavit are true and correct to my knowledge on the basis of information derived from the record and that no part of it is false and nothing has been concealed there from.

11 NOV 2024

Ramesh
DEPONENT

(डॉ एम. रमेश/Dr. M. RAMESH)
वैज्ञानिक 'एफ'/Scientist 'F'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min.of Environment,Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

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Annexure -1

ITEM NO.12 COURT NO.15 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (Civil) No.304/2018

ANAND ARYA Petitioner(s)

VERSUS

UNION OF INDIA Respondent(s)

WITH W.P.(C) No. 302/2020 (PIL-W)
(FOR impleading party ON IA 172736/2024 FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 172737/2024)
Date : 01-10-2024 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Jayant Bhushan, Sr. Adv.
Ms. Anitha Shenoy, Sr. Adv.
Ms. Reena George, Adv.
Mr. Rohit Kumar Singh, AOR
Mr. Amartya Bhushan, Adv.
Mr. Yojit Mehra, Adv.
Ms. Rajlakshmi Singh, Adv.
Ms. Vidushi Srivastava, Adv.

Ms. Shibani Ghosh, AOR
Ms. Ayushma Awasthi, Adv.

For Respondent(s) Ms. Aishwarya Bhati, ASG
Ms. Manish Chava, Adv.
Ms. Ameya Vikrama Thanvi, Adv.
Mr. Gurmeet Singh Makker, AOR

Ms. Srishti Agnihotri, AOR
Ms. Sanjana Grace Thomas, Adv.
Mr. D.p.singh, Adv.
Ms. Tara Elizabeth Kurien, Adv.
Mr. Prashant Bhagwati, Adv.

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UPON hearing the counsel the Court made the following
O R D E R

W.P.(Civil) No. 304 of 2018

This matter is taken on board.

Ms. Aishwarya Bhati, Additional Solicitor General will apprise this Court as to what each State has done regarding the wet lands which come within the jurisdiction.

W.P.(C) No. 302/2020

Pleadings have been exchanged.

Put up on 12.11.2024.

Learned counsel for the petitioner further submits that one similar matter namely W.P.(C) No. 230 of 2001 is also required to be listed along with these matters, which is not listed today.

Let the Writ Petition (Civil) No. 230 of 2001 be posted along with instant petitions.

(CHANDRESH)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)

Ramesh

Annexure -2

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F. No. J-22012/17/2020-CS (W)
Government of India
Ministry of Environment, Forest & Climate Change
(Wetlands Division)

Indira Paryavaran Bhawan
Jor Bagh Road,
New Delhi-110003

Date: 11.10.2024

OFFICE MEMORANDUM

Subject: W.P. (C) No.304/2018 – Anand Arya vs Union of India along with W.P. (C) No.302/2020 – Vanashakti Public Trust & Anr vs Union of India & Anr. before the Hon'ble Supreme Court - **Detailed compliance to the Wetlands Rules, 2017 and all other steps taken by the State/UT reg. wetlands conservation.**

This is in continuation to this Ministry's DO letter from Secretary, EF&CC dated 10.08.2021 and O.M.s dated 08.03.2022 & 25.09.2023 regarding the compliance to the Wetlands (Conservation and Management) Rules, 2017 and the directions of the Hon'ble Supreme Court **(copy enclosed).**

2. The Hon'ble Supreme Court vide order dated 01.10.2024 **(copy enclosed)** in the above-cited subject matter, has sought, *"...what each State has done regarding the wetlands which come within the jurisdiction"*.

3. In view of the above, all the State/UT Wetlands Authorities are requested to provide the requisite information as per the **enclosed format** (excel sheet) within **ten days (i.e. by 21.10.2024 positively).**

Ramesh
(Dr. M. Ramesh)
Scientist 'F'

To

The Member Secretaries of State and UT Wetlands Authorities (as per list attached)

Copy to:

1. PSO to Secretary(EF&CC)
2. PPS to AS(AG)
3. Sr. PPS to JS(NP)
4. All officers of Wetlands Division

10.

State/UT Wetlands Authorities

S.No	State and UT's	Member Secretary, Wetland Authority / Nodal Point of SWA	Email id
1	Andaman & Nicobar	Mr Sanjay K. Waradkar Chief Conservator of Forests (R&W) Member Secretary, Andaman and Nicobar Wetlands Authority	ccfrwp@gmail.com
2	Andhra Pradesh	Ms. Shantipriya, Member Secretary, Andhra Pradesh State Wetlands Authority, CWLW	wildlifeap@gmail.com
3	Arunachal Pradesh	Mr. D. Dohu Robin Director Environment, GoAP-Convenor Technical Evaluation Committee (TEC) State Wetland Authority.	robindohu@gmail.com
4	Assam	Mr Satyendra Singh Addl PCCF (Legal and Wetlnads Member Secretary, Assam State Wetlands Authority	aswauthority@gmail.com
5	Bihar	Mr. K. Ganesh Kumar Principal Chief Conservator of Forest (Climate Change Wing), Department of Environment, Forest and Climate Change	pccf.climatechange@gmail.com ccwlbihar@bihar.gov.in
6	Chandigarh	Mr Saurav Kumar Chief Conservator Forests, Chandigarh, Forests & Wildlife Department	forestchandigarh@gmail.com; cf.chandigarh@gmail.com
7	Chhattisgarh	Mr. Prabhat Mishra APCCF & Member Secretary, State Wetland Authority	cgstatewetland@gmail.com; cgmsbdb@gmail.com
8	Delhi	Dr. Suneesh Buxy, IFS Member Secretary, State Wetland Authority of Delhi	ceodpgsenv.delhi@nic.in;
9	Dadra & nagar haveli & Daman & Diu	Mr. Rajthilak Selvaraj IFS, Deputy Commissioner of Forest Department of Environment & Forest	ccf-dmn-dd@nic.in; dcf-dmn-dd@nic.in, dcfwl-dnh@nic.in
10	Goa	Mr. Pradeep Sarmokadam APCCF, Goa State Wetland Authority	goawetland@gmail.com; scientificofficergswa@gmail.com
11	Gujarat	Mr. Manish Modi Member Secretary, State Wetland Authority, Gujarat	cwlw@gujarat.gov.in; js-wildlife-fed@gujarat.gov.in
12	Haryana	Mr. Pradeep Kumar Director General, Environment Department, Haryana cum Member Secretary, Hryana Wetlands Authority	environment@hry.nic.in; swaharyana@gmail.com
		Mr. Pankaj Goel	pccfwlhry@gmail.com

		PCCF (Wildlife), Department of Forests	
13	Himachal Pradesh	Mr. D.C. Rana Director General and Special Secretary to Govt. & SWA Member Secretary Himachal, Environment Department	stc-hp@nic.in
		Dr Suresh Attri Joint Member Secretary, HPSWA	s.attrigohp@gmail.com
14	Jammu & Kashmir	Sh. Dheeraj Gupta, IAS Administrative Secretary (currently Principal Secretary to Govt.), Forest, Ecology & Environment Dept., Govt. of J&K	csforestjk@gmail.com; dheerajjk@gmail.com
		Mr. Rakesh Kumar Director, Department of Ecology, Environment & Remote Sensing (DEERS)	dirjkers@gmail.com
15	Jharkhand	Mr. Indushekhar Chaturvedi Additional Chief Secretary, Forests and Environment department Government of Jharkhand	prsecyfdjharkhand2013@rediffmail.com;
16	Karnataka	R Gokul APCCF, Member Secretary, Karnataka State Wetlands Authority	pccfwl@gmail.com commissionerfee@gmail.com
		Mr Rajiv Ranjan PCCF (Wildlife)	pccfwl@gmail.com
17	Kerala	Mr. Suneel Pamidi IFS, Member Secretary, State Wetland Authority Kerala (SWAK)	swak.kerala@gmail.com; swak.envt@kerala.gov.in
18	Ladakh	Mr. Pawan Kotwal, IAS Commissioner /Secretary (Forest, Ecology and Environment) & SWA, Secretariat UT, Ladakh	ccfladakh@gmail.com; pankaj.acf@live.com
		Mr. B.M. Sharma Chief Wildlife Warden	cwlwladakh@gmail.com
19	Lakshadweep	Shri. Rajthilak S, IFS Secretary, Department of Environment & Forest, Kavaratti, UTLA	lak-dcf@nic.in
20	Madhya Pradesh	Mr. Mujeebur Rehman Khan Member Secretary, SWA Executive Director, EPCO Department of Environment	ed.epco@mp.gov.in; mpswa.epco.gov@gmail.com
		Mr. Lokendra Thakkar Sr. Scientific Officer,Environmental Planning & Coordination Organisation	ed.epco@mp.gov.in; mpswa.epco.gov@gmail.com

21	Maharashtra	Mr. N. Abhay Pimparkar Director Environment, Government of Maharashtra	dir1.mev-mh@nic.in
22	Manipur	Dr. T. Brajakumar Singh Director, Department of Environment, Forest, and Climate Change, Manipur Member Secretary, Manipur State Wetland Authority	man-env@nic.in
		Mr. L Bhagton Singh, Director Director, Loktak Development Auhtority	lbslda@gmail.com
23	Meghalaya	Mr R.S. Gill Principal Chief Conservator of Forests & HoFF, Meghalaya	pccfmegh@gmail.com
24	Mizoram	Ms. N.C. Saravanan Chief Wildlife Warden & Member Secretary, SWA	chiefwildmiz@gmail.com
25	Nagaland	Mr. Atsase Thongsar OSD to the Government of Nagaland, Dept of Env. Forest and CC, Secretariat Kohima	info@nagalandforest.in
26	Odisha	Mr. Prem Kumar Jha, IFS Member Secretary, State Wetland Authority; Forest & Environment Dept. Govt. of Odisha	direnvodisha@gmail.com
27	Puducherry	Mr. G Sathiyamurthy,IFS Conservator of Forest and Chief Wildlife Warden, Dept. of Forest and Wildlife	dcf.pon@nic.in
28	Punjab	Mr. Dharmendra Kumar Sharma PCCF (WL) Government of Punjab, Department of Forests and Wildlife Preservation	cwlwpunjab@gmail.com; psss@punjab.gov.in; fcf@punjab.gov.in
29	Rajasthan	Mr Bijo Joy Member Secretary,Rajasthan State Wetland Authority	env.dept@rajasthan.gov.in
30	Sikkim	Ms. Urmila Thapa Joint Director-cum- Member Secretary, State Wetland Authority (SSWA).	jdenvironmentsikkim@gmail.com
31	Tamil Nadu	Supriya Sahu ACS, Dept of Environment, Tamil Nadu	forsec@tn.gov.in
		Mr. Deepak Srivastava, IFS IFS, Principal Chief Conservator of Forests and Member Secretary, Tamil Nadu State Wetland Authority	tnswa18@gmail.com

32	Telengana	Ms M. Prashanti Member Secretary, Telangana Wetlands Authority; Additional Secretary, Dept of Environment, Forests, Science and Technology, Govt of Telangana	js.efst.ts@gmail.com; Phone: 9849903553
33	Tripura	Mr. A.M. Kanfade Principal Chief Conservator of. Forests & HOFF	dcfhq.ffd-tr@gov.in; tr011@ifs.nic.in; pccftripura@gmail.com
		Dr. K Sasikumar CCF, Member Secretary, Wetland Authority of Tripura	dcfpnd@gmail.com; chandanlaldas@yahoo.co.in
34	Uttar Pradesh	Mr. Neeraj Kumar Chief Conservator Forest, Eco-VikaasUP (Forest department), Member Secretary - SWA	upstatewetlandauthority2018@gmail.com; ccfeco@gmail.com
35	Uttarakhand	Mr. S.P. Subudhi Principal Chief Conservator of. Forests & Chief Wildlife Warden, Govt. of Uttrakhand	cwlwua@yahoo.co.in
36	West Bengal	Dr Rajesh Kumar, IPS Member Secretary, State Wetlands Authority, Govt. of West Bengal	pscy.env-wb@gov.in
		Mrs. Tripti Sah, IFS Chief Technical Officer, EKWMA, GoWB	ctoekwma@gmail.com

सचिव
भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
SECRETARY
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

आर पी गुप्ता
R P Gupta

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D.O. No. J-22012/36/2020 CS(W)

10th August, 2021

Dear Chief Secretary

I am writing to you in connection with the Hon'ble NGT order dated 22.07.2021 in OA No.351 of 2019 in the matter of Raja Muzafar Bhat Vs State Government of Jammu and Kashmir (copy enclosed).

NGT has asked for compliance of the National Wetland Conservation and Management Rules (2017) as per which, all States/UTs had to constitute State Wetland Authorities, inventorise all the wetlands in the State, make a list of wetlands which had to be notified under the Rules and then start the process of notification.

However, as per the status received from the States(enclosed), it is seen that while the SWAs have been constituted in all the States, the process of inventorisation and preparation of Brief Documents hasn't even started in many of the States. As on date, only two wetlands, Ramgarh Taal in UP and Sukhna Lake in Chandigarh have been notified under the wetland Rules though Goa has placed draft notifications of 11 wetlands in the public domain.

I would request you to please direct the SWAs of your State of which statutorily, the Chief Secretary is the Vice-Chairperson, to initiate the process of notification of wetlands in the State. Detailed guidelines for implementation of the Rules and how to go about the process of notification has already been circulated by the Ministry on 13th March, 2020 and the same is also available on our website www.moef.gov.in.

The status of compliance of rules and notification of wetlands is to be informed to the NGT in two months' time and therefore, the same may please be expedited. In case of any queries, the state may communicate with Smt. Manju Pandey, Joint Secretary (manju.pandey@nic.in).

With Regards

Yours sincerely,

Encl: As above.

[R P Gupta]

Chief Secretaries / Administrators of all the States / Union Territories

इंदिरा पर्यावरण भवन, जोर बाग रोड, नई दिल्ली-110 003 फोन: (011) 24695262, 24695265, फैक्स: (011) 24695270
INDIRA PARYAVARAN BHAWAN, JOR BAGH ROAD, NEW DELHI-110 003 Ph.: (011) 24695262, 24695265, Fax: 011-24695270
E-mail: secy-moef@nic.in, Website: moef.gov.in

15.

F. No. W-4/4/2022-WTL
Government of India
Ministry of Environment, Forest & Climate Change
(Wetlands Division)

Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi -110003

Dated 8th March, 2022

OFFICE MEMORANDUM

Subject: Protection of Wetlands as per Rule 4 of the Wetlands (Conservation and Management) Rules, 2017

The Hon'ble Supreme Court vide Order dated 4th October, 2017 in W.P. (C) No. 230 of 2001 has inter-alia, directed that, *"We make it clear and reiterate that in terms of our order dated 8th February, 2017, 2,01,503 wetlands that have been mapped by the Union of India should continue to remain protected on the same principles as were formulated in Rule 4 of the Wetlands (Conservation and Management) Rules, 2010".*

2. The same has been communicated by this Ministry to all the States and UTs in November, 2017. Hon'ble NGT has also reiterated the same in various recent cases.

3. In view of above, it is once again clarified/reiterated that the 2,01,503 wetlands (>2.25 ha) as per the National Wetland Inventory and Assessment (NWIA), 2011 should be protected as per Rule 4 of the Wetlands (Conservation and Management) Rules, 2017. This protection is irrespective of the applicability of/notification as per the said Rules.

Ramesh

(Dr. M. Ramesh)
Scientist 'E'
Tel.: 011-20819249
Email: ramesh.motipalli@nic.in

To

The Member Secretaries of State and UT Wetlands Authorities'

F.No.J-22012/36/2020- CS(W)
Government of India
Ministry of Environment, Forests & Climate Change
(Wetland Division)

134

Indira Priyavaran Bhawan,
Aliganj, Jor Bagh Road
New Delhi -110003.
Date: 25.09.2023

Office Memorandum

Subject: Notification of Wetlands under provisions of Wetlands (Conservation and Management Rules) 2017.

Consequent to notification of Wetlands (Conservation and Management) Rules 2017 (Rule 2017), Ministry has issued guidelines for implementation of the provisions under the said rules including Rule (7).

The notification of the wetlands shall be based on the ground truthing of the information provided in the Atlas-2021 published by Space Applications Centre (SAC)- ISRO. Further, provision of Rules 2017 stipulates that the Brief Documents for all notified wetlands and Ramsar sites must be prepared within one year from the date of notification of the above referred rules.

Considering the enormous numbers of wetland suggested in the said Atlas, all States/UTs were requested to expedite the process of preparation of brief documents and its notification. Secretary, MoEFCC vide DO. no. 10.08.2021 **(copy enclosed)** has also emphasized to expedite the process of preparation of brief documents and consequent notification of all identified wetlands for compliance of Hon'ble NGT order in the matter O.A. 351/2019 dt. 25.11.2021.

To aggregate the work carried out by States/UTs in this regard, MoEFCC has launched a webportal (www.*indianwetlands.in*) wherein wetland Authorities can upload the work carried out in this regard.

In view of above, it is requested that work completed with regard to inventory of wetlands including their brief documents shall be uploaded on the web portal on priority. Compliance report on the above referred Hon'ble NGT order is to be submitted by MoEF&CC on regular basis.

This issue with the approval of competent authority.

(Sundeep)
Scientist F

To

All Member Secretaries of Wetlands Authorities of States/Union Territories

Ramesh

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Annexure-3

Annexure III – Compliances of OM by States/UTs.

1. **Andhra Pradesh**

Wetlands Progress Report as on 01.02.2024											
S.No	Circle	District Name	Ground Truthing			Wetlands Mitra			Health Cards		
			Targets	Achievement	% Achievement	Targets	Achievement	% Achievement	Targets	Achievement	% Achievement
1	Tirupati	ANNAMAYYA	1438	163	11.34	160		0.00	25	0	0.00
2		TIRUPATI	2064	1071	51.89	160		0.00	36	36	100.00
	TIRUPATI CIRCLE TOTAL		**3502**	**1234**	**35.24**	**320**		**0.00**	**61**	**36**	**59.02**
3	Ananthapuramu	CHITTOOR	2217	1505	67.88	160		0.00	25	24	96.00
4		ANANTHAPURAMU	445	418	93.93	160		0.00	112	112	100.00
5		SRI SATYA SAI	1349	1145	84.88	160		0.00	30	30	100.00
	ANANTHAPURAMU CIRCLE TOTAL		**4011**	**3068**	**76.49**	**480**		**0.00**	**167**	**166**	**99.40**
6	Visakhapatnam	VISAKHAPATNAM	250	55	22.00	160		0.00	25	2	8.00
7		VIZIANAGARAM	2263	1117	49.36	160		0.00	44	44	100.00
8		SRIKAKULAM	1595	696	43.64	160		0.00	28	28	100.00
9		PARVATHIPURAM MANYAM	476	473	99.37	160		0.00	25	10	40.00
10		ANAKAPALLI	992	56	5.65	160		0.00	25	4	16.00
11		ALLURI SITHARAMA RAJU	197	172	87.31	160		0.00	25	21	84.00
	VISAKHAPATNAM CIRCLE TOTAL		**5773**	**2569**	**44.50**	**960**		**0.00**	**172**	**109**	**63.37**
12	Kurnool	KURNOOL	333	254	76.28	160		0.00	25	4	16.00
13		YSR KADAPA	571	445	77.93	160		0.00	25	2	8.00
14		NANDYAL	516	27	5.23	160		0.00	25	0	0.00
	KURNOOL CIRCLE TOTAL		**1420**	**726**	**51.13**	**480**		**0**	**75**	**6**	**24**
15	Guntur	BAPATLA	597	48	8.04	160		0.00	33	33	100.00
16		PALNADU	460	460	100.00	160		0.00	142	142	100.00
17		PRAKASAM	992	217	21.88	160		0.00	25	7	28.00
18		GUNTUR	335	118	35.22	160		0.00	53	53	100.00
19		SRI POTTI SRIRAMULU NELLORE	1616	111	6.87	160		0.00	25	13	52.00
	GUNTUR CIRCLE TOTAL		**4000**	**954**	**23.85**	**800**		**0.00**	**278**	**248**	**89.21**
20	Rajahmundry	EAST GODAVARI	512	303	59.18	160		0.00	25	34	136.00
21		ELURU	1062	1062	100.00	160		0.00	118	118	100.00
22		KAKINADA	759	486	64.03	160		0.00	92	92	100.00
23		KONASEEMA	458	456	99.56	160		0.00	101	101	100.00
24		KRISHNA	706	607	85.98	160		0.00	124	124	100.00
25		NTR	356	72	20.22	160		0.00	25	0	0.00
26		WEST GODAVARI	793	82	10.34	160		0.00	25	23	92.00
	RAJAHMUNDRY CIRCLE TOTAL		**4646**	**3068**	**66.04**	**1120**		**0.00**	**510**	**492**	**96.47**
		Grand Total	**23352**	**11619**	**49.76**	**4160**	**1988**	**47.79**	**1263**	**1057**	**83.69**

Details of Priortised Wetlands in the State of Andhra Pradesh (as done by WWF)

Sl. No.	Name of wetland	Total area (in hectares)	Name of the sharing State/UT/ Country	Total area falling in neighbouring State/UT/ Country (in ha)	Boundary demarcation done? (Y/N)	Zone of influence demarcated? (Y/N)	GIS Map is available? (Y/N)	Brief document prepared (Y/N)	Health card prepared? (Y/N)	Integrated management plan prepared? (Y/N)	Site profile uploaded on Wetlands of India Portal? (Y/N)	Details of pending court cases, if any
1	Perali Poguru	370.00	-	-	Y	N	N	Y	Y	N	Y	No such issues
2	Pathakotha cheruvu	191.659	-	-	Y	Y	Y	Y	Y	N	N	No such issues
3	Mid pennar reservoir	43510.00	-	-	Y	Y	Y	Y	Y	N	N	No such issues
4	Gangineni Cheiruvu	9.290	-	-	Y	Y	N	Y	N	N	N	No such issues
5	Kattamanchi Cheruvu	5.946	-	-	Y	Y	N	Y	N	N	N	No such issues
6	Bramhasagar	1519.00	-	-	N	N	Y	N	N	N	N	Yes
7	Somasila Back water	22000.00	-	-	N	N	Y	N	N	N	N	No such issues
8	Annamayya Project on Cheyyeru River	4269.91	-	-	Y	N	Y	N	N	N	N	No such issues
9	Alaganoor Reservoir	1400.00	-	-	N	N	N	Y	N	N	N	No such issues
10	Sangameswara Back Waters	5600.00	-	-	N	N	N	Y	N	N	N	No such issues
11	Gargeyapuram Lake	22.00	-	-	N	N	N	Y	N	N	N	No such issues
12	Patatekalli Cheruvu	28.00	-	-	Y	N	Y	N	N	N	Y	No such issues
13	Naupada swamps	3000.00	-	-	Y	N	Y	N	N	N	Y	No such issues
14	Dali Tank	86.00	-	-	Y	N	Y	N	N	N	Y	No such issues
15	Tatipudi Reservoir	33.00	-	-	N	N	N	N	N	N	N	No such issues
16	Pedda Cheruvu	65.55	-	-	N	Y	N	N	N	N	N	No such issues
17	Konadkarla ava	289.83	-	-	Y	N	Y	Y	N	N	Y	No such issues
18	Meqadrigedda	400.00	-	-	Y	N	Y	N	N	N	Y	No such issues
19	Uppalanka Mudflats	13.00	-	-	N	N	N	Y	N	N	N	No such issues
20	P.S. Chinnaiah Palem	42.00	-	-	N	N	N	Y	N	N	N	No such issues
21	Gacchakayala Pora (Lagoon)	1164.44	-	-	N	N	Y	N	N	N	N	No such issues
22	Yerrakaluva Reservoir	2109.63	-	-	Y	Y	Y	Y	Y	N	N	Under the jurisdiction of Revenue Departments
23	Interu swamps	3200.00	-	-	N	N	N	N	N	N	N	The Interu wetlands are falling in Interru Panchayati of Kruthivennu mandal in Krishna District under the control of Revenue department.
24	Nizampatnam	10.00	-	-	Y	N	N	N	N	N	N	
25	Uppalapadu Tank	3.85	-	-	Y	N	Y	Y	N	Y	Y	
26	Anumanapalle Cheruvu	280.00	-	-	N	N	N	N	N	N	N	

2. Arunachal Pradesh

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs

1	Name of State/UT	Arunachal Pradesh		
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	1182		
3	No. of wetlands for which ground-truthing has been done	0	No. of additional wetlands found through ground-truthing exercise, if any	0
4	No. of wetlands for which boundary demarcation has been done	7		
5	No. of wetlands for which GIS maps are available	7	No. of wetlands with demarcated Zone of Influence	7
6	No. of transboundary wetlands present in the State/UT	0	Please provide details in Sheet 3	
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017	0		
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	0	No. of wetlands with draft notification	0
9	No. of wetlands for which brief documents have been prepared	7	No. of brief documents under development	2
10	No. of wetlands for which Health Cards have been prepared	7	No. of Health Cards under development	2
11	No. of wetlands with Integrated Management Plans (IMPs)	7	No. of IMPs under development	2
12	No. of wetland profiles uploaded on the Wetlands of India Portal			
13	Whether technical committee has been constituted? (Y/N)	Yes		
14	Whether grievance committee has been constituted? (Y/N)	Yes		
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	3		
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done	0	List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	0
17	List of proposed Ramsar Sites in the State/ UT	2		
18	Details of all other initiatives taken by the concerned SWA/UTWA	Annual Reports of FY 2020-2024 Attached as Annexure -1.		

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Details of Notified wetlands, wetlands identified for notification, Ramsar Sites, and proposed Ramsar Sites in the State/UT																
Sl. No.	Wetland Name	District	Latitude	Longitude	Total area (in hectares)	Ground truthing done? (Y/N/ In Process)	Brief document prepared? (Y/N/ In process)	Health card prepared? (Y/N/ In process)	Boundary demarcation done? (Y/N/ In process)	Zone of influence demarcated? (Y/N/ In process)	GIS Map developed? (Y/N/ In process)	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (C&M) Rules, 2017? (Y/N/ In process)	Identified for notification? (Y/N)	Integrated Management Plan prepared?(Y/N/ In process)	Site profile uploaded on Wetlands of India Portal? (Y/N)
1	No wetlands have been notified so far.															
2	No Wetlands have been identified for notification so															
3	Proposed Ramsar Sites															
i)	Glow Lake	Kamlang Tiger Reserve & Wildlife Sanctuary	27°41'48.34" N	96°26'44.49" E	82	No	Yes	Yes	Yes	Yes	Yes	Proposed Ramsar Site	No	No	Yes	No
ii)	Mehao Cluster of Lakes	Mehao Wildlife Sanctuary				No	Yes	Yes	Yes	Yes	Yes	Proposed Ramsar Site	No	No	Yes	No
	Mehao Lake		28°09'54"N	95°49'18"E	110	No	Yes	Yes	Yes	Yes	Yes	Proposed Ramsar Site	No	No	Yes	No
	Sally Lake		28°08'35"N	95°56'33"E	2.4	No	Yes	Yes	Yes	Yes	Yes	Proposed Ramsar Site	No	No	Yes	No
	Mini Lake		28°08'43"N	95°55'56"E	2.12	No	Yes	Yes	Yes	Yes	Yes	Proposed Ramsar Site	No	No	Yes	No

3. Assam

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in Assam				
1	Name of State/UT	Assam		
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	5,097		
3	No. of wetlands for which ground-truthing has been done	7,546	No. of additional wetlands found through ground-truthing exercise, if any	0
4	No. of wetlands for which boundary demarcation has been done	Nil		
5	No. of wetlands for which GIS maps are available	7,546	No. of wetlands with demarcated Zone of Influence	0
6	No. of transboundary wetlands present in the State/UT	0	*Please provide details in Sheet 3*	
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017	38		
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	0	No. of wetlands with draft notification	0
9	No. of wetlands for which brief documents have been prepared	0	No. of brief documents under development	2
10	No. of wetlands for which Health Cards have been prepared	0	No. of Health Cards under development	0
11	No. of wetlands with Integrated Management Plans (IMPs)	0	No. of IMPs under development	2
12	No. of wetland profiles uploaded on the Wetlands of India Portal	0		
13	Whether technical committee has been constituted? (Y/N)	0		
14	Whether grievance committee has been constituted? (Y/N)	0		
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	2		
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done	0	List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	0
17	List of proposed Ramsar Sites in the State/ UT	0		0
18	Details of all other initiatives taken by the concerned SWA/UTWA	Awareness about the conservation and wise use of wetlands, various awreness activities like, painting		

Details of Notified wetlands, wetlands identified for notification, Ramsar Sites, and proposed Ramsar Sites in Assam																
Sl. No.	Wetland Name	District	Latitude	Longitude	Total area (in hectares)	Ground truthing done? (Y/N/ In Process)	Brief document prepared? (Y/N/ In process)	Health card prepared? (Y/N/ In process)	Boundary demarcation done? (Y/N/ In process)	Zone of influence demarcated? (Y/N/ In process)	GIS Map developed? (Y/N/ In process)	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (C&M) Rules, 2017? (Y/N/ In process)	Identified for notification? (Y/N)	Integrated Management Plan prepared?(Y/N/ In process)	Site profile uploaded on Wetlands of India Portal? (Y/N)
1	Deepor Beel	Kamrup Metro	26.12074	91.64935	675.75	Yes	No	No	No	No	No	Yes	No	No	In process	No
2	Dhhota Beel	Sonitpur	26.67972	93.05417	90	Yes	No	No	No	No	No	No	No	No	No	No
3	Kodomony Beel	Sonitpur	26.70956	93.12211	20	Yes	No	No	No	No	No	No	No	No	No	No
4	Sone Beel	Karimganj	24.66808	92.43794	500	Yes	No	No	No	No	No	No	No	No	No	No
5	Tamranga Beel	Bongaigaon	26.32405	90.57508	512.68	Yes	No	No	No	No	No	No	No	No	No	No
6	Dolani Beel	Bongaigaon	26.28285	90.53413	710	Yes	No	No	No	No	No	No	No	No	In Process	No
7	Loridonga Beel	Lakhimpur	27.05090	93.89197	18.2	Yes	No	No	No	No	No	No	No	No	No	No
8	Bhimpara Beel	Lakhimpur	27.41766	94.20035	10	Yes	No	No	No	No	No	No	No	No	No	No
9	Satejan Beel	Lakhimpur	27.20736	94.05209	11.73	Yes	No	No	No	No	No	No	No	No	No	No
10	Themchi Beel	Baska	26.61940	91.08833	8	Yes	No	No	No	No	No	No	No	No	No	No
11	Kahani Beel	Chirang	26.61720	91.00533	66.9	Yes	No	No	No	No	No	No	No	No	No	No
12	Mera Beel	Udalguri	26.74048	92.24578	53.55	Yes	No	No	No	No	No	No	No	No	No	No
13	Pushkarpukhuri	Udalguri	26.48134	91.88940	15	Yes	No	No	No	No	No	No	No	No	No	No
14	Swareswor Beel	Kokrajhar	26.15389	89.92389	478	Yes	No	No	No	No	No	No	No	No	No	No
15	Magurmari Beel	Majuli	26.92058	94.24748	12.53	Yes	No	No	No	No	No	No	No	No	No	No
16	Puram Beel	Majuli	26.97082	94.28895	9.2	Yes	No	No	No	No	No	No	No	No	No	No
17	Sankar Beel	Golaghat	26.53915	93.89335	73	Yes	No	No	No	No	No	No	No	No	No	No
18	Koharpara Garu Chorua	Golaghat	26.56030	93.86365	33	Yes	No	No	No	No	No	No	No	No	No	No
19	Michamari Beel	Jorhat	26.86630	94.30353	879	Yes	No	No	No	No	No	No	No	No	No	No
20	Borsola Beel	Jorhat	26.83809	94.21110	314	Yes	No	No	No	No	No	No	No	No	No	No
21	Rupahi Beel Pukhuri	Sivasagar	26.96026	94.58235	45	Yes	No	No	No	No	No	No	No	No	No	No
22	Rudra Sagar Pukhuri	Sivasagar	26.95263	94.58044	43	Yes	No	No	No	No	No	No	No	No	No	No
23	Bholok Beel	Charaidew	27.12961	95.14050	13.5	Yes	No	No	No	No	No	No	No	No	No	No
24	Gujl Beel	Charaidew	27.04080	94.96691	15	Yes	No	No	No	No	No	No	No	No	No	No
25	Sorbhog Beel	Barpeta	26.51518	90.89068	50	Yes	No	No	No	No	No	No	No	No	No	No
26	Borkona Beel	Barpeta	26.33104	91.22816	100	Yes	No	No	No	No	No	No	No	No	No	No
27	Borjalah Beel	Morigaon	26.12831	92.30914	70	Yes	No	No	No	No	No	No	No	No	No	No
28	Morakolong Beel	Morigaon	26.23394	92.32825	17	Yes	No	No	No	No	No	No	No	No	No	No
29	Hahila Beel	Nagaon	26.27417	92.71786	62.48	Yes	No	No	No	No	No	No	No	No	No	No
30	Samaguri Beel	Nagaon	26.42570	92.85835	61.2	Yes	No	No	No	No	No	No	No	No	No	No
31	Bor Beel	Dhemaji	27.40849	94.59194	11	Yes	No	No	No	No	No	No	No	No	No	No
32	Lanua Beel	Dibrugarh	27.36458	94.80544	159	Yes	No	No	No	No	No	No	No	No	No	No
33	Mer Beel	Dibrugarh	27.31674	95.20471	193	Yes	No	No	No	No	No	No	No	No	No	No
34	Maguri Motapung Beel	Tinsukia	27.57325	95.36894	794	Yes	No	No	No	No	No	No	No	No	No	No
35	Mota Beel	Tinsukia	27.29775	95.60847	100	Yes	No	No	No	No	No	No	No	No	No	No
36	Kundali Gohain Beel	Tinsukia	27.89911	95.77364	30	Yes	No	No	No	No	No	No	No	No	No	No
37	Kumri Khutimari Beel	Goalpara	26.18292	90.54953	100	Yes	No	No	No	No	No	No	No	No	No	No
38	Urpad Beel	Goalpara	26.09790	90.59124	853.86	Yes	No	No	No	No	No	No	No	No	No	No

4. Bihar

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs				
1	Name of State/UT	Bihar		
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	4526		
3	No. of wetlands for which ground-truthing has been done	216	No. of additional wetlands found through ground-truthing exercise, if any	5
4	No. of wetlands for which boundary demarcation has been done	5		
5	No. of wetlands for which GIS maps are available	88	No. of wetlands with demarcated Zone of Influence	8
6	No. of transboundary wetlands present in the State/UT	No Wetland identified till date	*Please provide details in Sheet 3*	
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017	40		
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	0	No. of wetlands with draft notification	8
9	No. of wetlands for which brief documents have been prepared	216	No. of brief documents under development	33
10	No. of wetlands for which Health Cards have been prepared	216	No. of Health Cards under development	33
11	No. of wetlands with Integrated Management Plans (IMPs)	2	No. of IMPs under development	10
12	No. of wetland profiles uploaded on the Wetlands of India Portal	88		
13	Whether technical committee has been constituted? (Y/N)	Y		
14	Whether grievance committee has been constituted? (Y/N)	Y		
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	4		
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done	Kabartal (1)	List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	
17	List of proposed Ramsar Sites in the State/ UT	1. Udaipur Jheel (Bettiah) 2. Gokul Jalashay (Bhojpur) 3. Gogabill (Purnea)		
18	Details of all other initiatives taken by the concerned SWA/UTWA	1. District wetland committee has been constituted in every district. 2. State budget allocation has been started for conservation and management of wetlands		

Details of Notified wetlands, wetlands identified for notification, Ramsar Sites, and proposed Ramsar Sites in the State/UT

Sl. No.	Wetland Name	District	Latitude	Longitude	Total area (in hectares)	Ground truthing done? (Y/N/ In Process)	Brief document prepared? (Y/N/ In process)	Health card prepared ? (Y/N/ In process)	Boundary demarcation done? (Y/N/ In process)	Zone of Influence demarcated ? (Y/N/ In process)	GIS Map developed? (Y/N/ In process)	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (C&M) Rules, 2017? (Y/N/ In process)	Identified for notification? (Y/N)	Integrated Management Plan prepared?(Y/N/ In process)
1	Tal Baralia	Vaishali	26.764738	85.552779	1201	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
2	Salah Chaur		25.729421	85.991404	838	Y	Y	Y	In Process	In Process	Y	N	In Process	Y	N
3	Miraulliya Afzalpurwetland		25.980582	85.269279	99.53	Y	Y	Y	In Process	In Process	Y	N	In Process	Y	N
4	Puraniya Chaur		25.873833	85.212394	9.8	Y	Y	Y	In Process	In Process	Y	N	In Process	Y	N
5	Pahetia Chaur		26.757719	85.242211	2180.05	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
6	Tal Beral		25.910360	85.339935	105.01	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
7	Powra Chaur		25.788345	85.226101	124.788	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
8	Boaria Chaur		25.822429	85.341264	148	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
9	Manerol Chaur		25.944814	85.2511	136	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
10	Loma Chaur		25.742155	85.303229	133	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
11	Lochan Chaur		25.713054	85.447075	99.24	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
12	Dhano Chaur		25.934583	85.342121	46.04	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
13	Beral Chaur		25.752749	85.287208	116	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
14	Batis - Khuba Chaur		25.852097	85.263771	1112	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
15	Gandhoria Chaur	Saran	25.924673	84.64253	225.16	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
16	Mangolapur Chaur		25.906939	84.665836	317	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
17	Puraina ka chaur		25.930519	84.80169	137.42	Y	Y	Y	Y	Y	Y	N	N	Y	N
18	Muker		25.940368	84.984552	220.96	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
19	Dhurde Tal		25.98653	84.557619	121.54	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
20	Dhurdhay		25.989772	84.553443	59.06	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
21	Bhathesri		25.948176	84.657568	98.51	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
22	Samika Chaur		26.032368	84.778737	85.01	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
23	Mirzapur Babiyara		26.072755	84.710042	601.78	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
	Haldiya Chaur		25.462000	85.740000	37.71	Y	Y	Y	In Process	In Process	Y	N	Draft notification approved by SWA	Y	N
24	Ata Nagar		26.033022	84.814259	120	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
25	Surafia Chaur	Siwan	26.141551	84.394955	141	Y	Y	Y	In Process	In Process	Y	N	In Process	Y	N
26	Ghorgaiya Chaur		26.25008	84.42736	110.96	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
27	Maldaspur		26.10380	84.621499	162.07	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
28	Khulasa Chaur		26.290367	84.549584	56.74	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
29	Keoara chaur		26.238291	84.64887	160.5	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
30	Kazariya Man	East Champaran	26.63142	84.931357	78.86	Y	Y	Y	In Process	In Process	Y	N	In Process	Y	N
31	Mutjheel		26.6482924	84.9195865	379.87	Y	Y	Y	In Process	In Process	Y	N	In Process	Y	N
32	Sarotar Chaur		26.415124	84.707173	260.76	Y	Y	Y	In Process	In Process	Y	Proposed Ramsar site	N	Y	N
33	Dariyapur Chaur		26.535675	84.7459	258	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
34	Chaur Mangudia		26.49194	84.407205	188	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
35	Chonra Sitha Jalkar		26.546973	84.86299	155.88	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
36	Sonbarsa Man		26.410586	84.765911	08.01 --	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
37	Balwa Man		26.509072	85.068643	135	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
38	Matwalee man		26.554317	84.931742	129	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
39	Sohag man		26.608103	84.986378	121	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
40	Bhattaha Chaur		26.527644	84.722888	114	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
41	Bawlee Chaur		26.54165	84.964126	111	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
42	Banayha Rafu Chaur	Muzaffarpur	26.14283	85.18705	75.28	Y	Y	Y	In Process	In Process	Y	N	In Process	Y	N
43	Narsan Chaur		26.03822	85.25752	205	Y	Y	Y	In Process	In Process	Y	Proposed Ramsar site	In Process	Y	N
44	Nekpanpur Chaur		26.13202	84.98211	220	Y	Y	Y	In Process	In Process	Y	N	In Process	Y	N
45	Kotiyashorif Man		26.202008	85.311057	155	Y	Y	Y	In Process	In Process	Y	N	In Process	Y	N

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46	Moutka Man		26.080962	85.460849	105	Y	Y	Y	In Process	In Process	Y	Proposed Ramsar site	In Process	Y	N
47	Banyra Rahi Wetland		26.147851	85.14697	1200	Y	Y	Y	In Process	In Process	Y	N	In Process	Y	N
48	Ekamba Wetland		25.894248	86.147099	250	Y	Y	Y	In Process	In Process	Y	N	Notified asWildlife Sanctuary	Y	N
49	Kaher Tal	Begusarai	25.618442	86.139804	2020	Y	Y	Y	In Process	In Process	Y	Y	Notified asWildlife sanctuary	Y	Y
50	Basahi		25.630856	86.052923	146	Y	Y	Y	In Process	In Process	Y	N	Notified asWildlife sanctuary	Y	N
51	Unsafo Chaur		25.548	86.35532	10	Y	Y	Y	In Process	In Process	Y	N	In Process	Y	N
52	kadhio Chaur		25.53704	86.38057	98	Y	Y	Y	In Process	In Process	Y	Proposed Ramsar site	In Process	Y	N
53	Lahal Harodi Chaur	Khagaria	25.58383	86.35133	114.03	Y	Y	Y	In Process	In Process	Y	N	In Process	Y	N
54	Dahee Man		25.3976	86.30624	115	Y	Y	Y	In Process	In Process	Y	N	In Process	Y	N
55	Singhal Chaur		25.47859	86.29185	94	Y	Y	Y	In Process	In Process	Y	N	In Process	Y	N
56	Mahsar Chaur		25.83984	86.04118	19.03	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
57	Matlani Chaur		25.69422	85.84521	171	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
58	Marthan Chaur		25.87033	86.27148	800	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
59	Malsar Chaur	Samastipur	25.70109	86.26296	86	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
60	Khali Chaur		25.6243	85.7217	6.07	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
61	Phurli Chaur		25.81846	86.11657	50	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
62	Dehkhal Chaur		25.779306	85.780258	217	Y	Y	Y	Y	Y	Y	N	Draft notification approved by SWA	Y	N
63	Kanal Jhil		26.108915	85.791114	243	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
64	Kansar Chaur		26.079561	86.093416	105	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
65	Dighi Lake	Darbhanga	26.147487	85.903789	19.0	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
66	Harahi Lake		26.157802	85.906061	11.74	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
67	Gangasagar lake		26.14318	85.903789	16.69	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
68	Mahapara Chaur		26.088271	85.020136	21.456	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
69	Tirla Nadi		25.511802	87.700126	300	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
70	Lahonda-Mahocha		25.615158	87.652486	107	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
71	Dhimra chaur		25.558804	87.375538	103	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
72	Gadiya Jhil/Nadi		25.554066	87.590554	141	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
73	Digha Nadi	katihar	25.640354	87.680065	117	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
74	Sonpuli-Harda wetland		25.590041	87.7433	110	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
75	Gopi Bil		25.371357	87.692141	131.87	Y	Y	Y	In Process	In Process	Y	Proposed Ramsar site	Notified as Community reserve	Y	N
76	Bagiar bil		25.358029	87.671246	47.54	Y	Y	Y	Y	Y	Y	N	Draft notification approved by SWA	Y	N
77	Gokul Jalashay		25.634050	84.309054	438	Y	Y	Y	Y	Y	Y	Proposed Ramsar site	In Process	Y	Y
78	Sonki Suhli Bhagad		25.634056	84.309054	318	Y	Y	Y	In Process	In Process	Y	Proposed Ramsar site	N	Y	N
79	Lohandya	Buxar	25.59878	84.13541	8.4	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
80	Badoka tal		25.5412	83.0705	2.17	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
81	Anjani tal		25.541	83.07	3.24	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
82	Dulagar		25.6762	84.0251	3.52	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
83	Mukhpull Pokhar	Bhojpur	25.6606	84.8148	3.54	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
84	Semra Bhatu Chakiya Ghat		25.05396	84.30511	8.82	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
85	Bharwar wetland	Bhojpur	25.67	84.817	318.37	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
86	Charkhal wetland		25.694278	84.385802	134.76	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
87	Kolla Khap (Daha)	Buxar	25.612112	84.141266	690	Y	Y	Y	In Process	In Process	Y	N	N	Y	N
88	Lal Saraiya	West Champaran	26.720091	84.650968	218	Y	Y	Y	Y	Y	Y	N	In Process	Y	N
89	Saraiyaman lake		26.791650	84.435740	319	Y	Y	Y	Y	Y	Y	Proposed Ramsar site	N	Y	N
90	Nagi Bird Sanctuary	Jamui	24.49	86.24	205.8	Y	Y	Y	In Process	In Process	Y	Y	N	Y	N
91	Nakti Bird Sanctuary		24.5	86.26	332.6	Y	Y	Y	In Process	In Process	Y	Y	N	Y	N
92	Ishapur		25.406088	87.004889	19.72	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
93	Manoharpur		25.423804	86.857293	2.38	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
94	Mohan Pur Asia		25.432575	86.863596	19	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
95	Bhoring		25.390373	87.340068	47.47	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
96	Laxminiya		25.330014	87.319863	22.15	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
97	Bhandaspur		25.314626	87.347342	20.44	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
98	Madraunt		25.407070	87.179882	41	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
99	Pirpaiti		25.362421	87.4032	18.95	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N

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100	Dubel	Katihar	25.469014	87.631202	3.70	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
101	Lulka dhar		25.408932	87.644834	5.42	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
102	Gogachi Muslim tola par diyara		25.318808	87.706824	3.07	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
103	Dusia dhar		25.349071	87.763065	0.5	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
104	Sowa		25.390825	87.636067	11.21	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
105	Durgapur		25.292086	87.821072	1.5	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
106	Carbarri mill		25.470382	87.264241	18.43	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
107	Madbell		25.497468	87.208057	4.89	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
108	Baldya		25.49269	87.471069	31.37	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
109	Mahrani milik		25.517115	87.413231	109.66	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
110	kadha gola ghat		25.4707	87.3876	100	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
111	Purandiha		25.487736	87.390843	100.07	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
112	Dahra		25.433257	87.491223	31.07	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
113	Kundidhar		25.420783	87.520124	10.03	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
114	Muradpur		25.458854	87.245404	4.48	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
115	Gaido Bond		25.43011	87.230248	12.16	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
116	Bahersol		25.285031	87.807004	19.35	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
117	Dhobaniya Milik		25.407002	87.258140	2.5	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
118	Kamdian		25.560391	87.294558	19.81	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
119	Gogabil jheel		25.377943	87.09932	85.02	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
120	Amtaha		25.529503	87.341453	4.48	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
121	Sharwan tal milik		25.471047	87.41937	17.10	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
122	Hagithpur		25.449845	87.460095	18.18	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
123	Darvodha		25.488228	87.394926	33	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
124	Sista		25.443501	87.456171	4	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
125	Chikni		25.479129	87.421868	2.55	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
126	Chatru kud		25.544023	87.323702	1.5	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
127	Sandiali tola		25.577288	87.516089	22	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
128	Bhagwanpur		25.301601	87.710803	124.22	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
129	Govindpur		25.207884	87.854354	32.25	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
130	Dumria		25.311775	87.815155	0.2	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
131	Kumarpur		25.451351	87.615279	44.41	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
132	Khagra		25.452127	87.62797	38.11	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
133	Barwa		25.378868	87.735322	54.78	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
134	Jan bil jhil		25.368681	87.747303	3.1	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
135	Jangalatal		25.380013	87.709998	3	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
136	Tilokl Dara		25.207026	87.774036	1.5	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
137	Awadpur		25.388181	87.596823	18.9	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
138	Changua nadi		25.447691	87.595045	35.41	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
139	Kuita nood		25.322946	87.757478	0	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
140	Lulhi		25.568728	87.333305	5	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
141	Water box Talab	Munger	25.6309819	86.5030471	10.78	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
142	Milkipull Pokhar	—	25.6782	84.0251	3.54	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
143	Nathnalpur Bhagad	Bhojpur	25.6032	84.6783	26.83	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
144	Seoza ka PokharSon Ghat		25.6096	84.8148	8.82	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
145	Sukhi Bhagad;		25.6569	84.403	17.27	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
146	Anjani Talaab	Buxar	25.5509	83.9642	3.24	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
147	Badka Tal. Bhagad		25.5412	83.9705	2.17	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
148	Dalsagar Pokhar		25.5771	84.0477	3.52	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
149	Gayaghat; Bhagad		25.622235	84.272167	448	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
150	Lohandiya		25.59878	84.13641	112.58	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
151	Banwari Pokhar		25.4370457	85.0473307	62.61	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
152	Dhanp Talab		25.40090	86.424479	38.88	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
153	Chaklya jheel		25.3915127	86.0104033	4.63	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N

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154	Budiya	Begusarai	25.4529416	86.3481277	19.8	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
155	Sauthaitya Pokhar		25.4365431	86.3756977	0.5	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
156	Murda nala		25.4006341	86.4009375	50.37	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
157	Domba ghat		25.5531409	86.4062370	43.42	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
158	Beyo		25.4082067	86.0860225	74.36	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
159	Kachar		25.2872957	86.1585849	74	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
160	Jagipur jheel	Bhagalpur	25.34009	87.039957	80.4	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
161	Akidanpur		25.322223	87.018505	38.04	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
162	Champa nalal		25.242364	86.924073	5	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
163	Manikserkar ghat		25.258946	86.982108	18.2	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
164	Jamalpur		25.302316	86.986534	30	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
165	Jairnagar nankar		25.389726	86.890296	30.7	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
166	Vikrampur		25.36234	86.918551	21.5	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
167	Chatura		25.356889	86.921818	41	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
168	Dumariya Chapanghat		25.353756	87.159707	60.2	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
169	Rahi telu deemba		25.329098	87.160154	68	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
170	Marwa Pachim		25.400055	86.919985	1	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
171	Bormahan		25.4137	86.857112	5.5	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
172	Ash dage		25.220660	87.239120	8	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
173	Ash dage		25.2234	87.2459	10.89	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
174	Naugachhia bahia		25.40085	86.851050	5.14	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
175	Ash pond ekchari		25.210338	87.231188	55.52	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
176	Ash dage		25.216053	87.234807	8	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
177	Chak Raju		25.225851	87.219288	12	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
178	Jalkanya dahala		25.271480	86.948049	17.03	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
179	Chatra	Saran	25.7010774	85.0869939	13	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
180	Khaurwa		25.7014602	85.0905437	12	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
181	Sabalpur Mahi khasa		25.6802008	85.1697041	8.76	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
182	Khajuhata Chaur		25.8355513	85.1104358	23	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
183	Chaubah Sihan		25.8351028	84.5810158	3.5	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
184	Taal Puraina		25.833909	84.607562	32.4	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
185	Bhatha Chaur		25.83642	85.072859	3	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
186	Shapur Dhamdmallik	Katihar	25.300	87.2263	2.48	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
187	Pandhayi dhala	Khagaria	25.3827388	86.8233211	2.39	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
188	Phori		25.4862775	86.4047408	24.5	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
189	Madhopur Dhab		25.3216466	86.6460319	13.32	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
190	Kali ghat		25.3066493	86.7063532	301	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
191	Kama sthan Dhan		25.4158012	86.625306	2.5	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
192	Kastyadhar		25.4932187	86.598583	150	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
193	Choti Pokhar	Lakhisarai	25.2016306	86.2142702	6.17	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
194	Badki Pokhar		25.1909843	86.2241450	2.5	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
195	Jalkund dam	Munger	25.2321389	86.552242	14.34	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
196	Hiro dinra dhab		25.354579	86.441423	6.88	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
197	Jamuniya dhali		25.3667400	86.3739819	22.84	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
198	Water box Talab		25.3098187	86.5030971	10.78	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
199	Kusahi paddar		25.1837025	86.6902391	2.43	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
200	Hathidah taal	Patna	25.30110	85.90909	34.77	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
201	NTPC dam		25.451879	85.8000523	590	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
202	Daraylı		25.386127	85.750529	38.43	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
203	Chauhi Ghat		25.40849	85.6384973	3.85	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
204	Jamla Hanuman Madir Jalasay		25.5821908	85.2254648	11.93	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
205	Dhowapul		25.4863005	85.3005399	16.37	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
206	Pakki talab		25.5394958	84.8727021	2.66	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
207	Piparwala dhab		25.520043	85.630812	30.61	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N

Sl. No.	Wetland Name	District	Latitude	Longitude	Total area (in hectares)	Ground truthing done? (Y/N/ In Process)	Brief document prepared? (Y/N/ In process)	Health card prepared ? (Y/N/ In process)	Boundary demarcation done? (Y/N/ In process)	Zone of influence demarcated ? (Y/N/ In process)	GIS Map developed? (Y/N/ In process)	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (C&M) Rules, 2017? (Y/N/ In process)	Identified for notification? (Y/N)	Integrated Management Plan prepared?(Y/N/ In process)
208	Maharaji dhab	Samastipur	25.540827	85.846217	28.12	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
209	Dumardah chaur		25.600736	85.769007	15.64	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
210	Bijwaha chaur		25.619156	85.68089	3.5	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
211	Palwayiya	Vaishali	25.5029324	85.5295378	48.34	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
212	Bagh Taj khan Pokhar		25.687482	85.212246	3.92	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
213	Mahuwaghat		25.660768	85.274072	9.39	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
214	Khilwar dhab		25.6438631	85.3066266	24.68	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
215	Malwari chaur		25.6279154	85.5343626	48	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N
216	Tara bandh		25.6083656	85.4761485	53.0	Y	Y	Y	In Process	In Process	In Process	N	N	Y	N

5. Chandigarh

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs				
1	Name of State/UT	UT Chandigarh		
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	11		
3	No. of wetlands for which ground-truthing has been done	1	No. of additional wetlands found through ground-truthing exercise, if any	0
4	No. of wetlands for which boundary demarcation has been done	1		
5	No. of wetlands for which GIS maps are available	1	No. of wetlands with demarcated Zone of Influence	1
6	No. of transboundary wetlands present in the State/UT	1	*Please provide details in Sheet 3*	
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017	1		
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	1	No. of wetlands with draft notification	0
9	No. of wetlands for which brief documents have been prepared	1	No. of brief documents under development	0
10	No. of wetlands for which Health Cards have been prepared	1	No. of Health Cards under development	0
11	No. of wetlands with Integrated Management Plans (IMPs)	0	No. of IMPs under development	1
12	No. of wetland profiles uploaded on the Wetlands of India Portal	1		
13	Whether technical committee has been constituted? (Y/N)	Yes		
14	Whether grievance committee has been constituted? (Y/N)	Yes		
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	3 (Three)		
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done	NA	List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	NA
17	List of proposed Ramsar Sites in the State/ UT	0		
18	Details of all other initiatives taken by the concerned SWA/UTWA	1) Wetland Mitra		

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Details of Notified wetlands, wetlands identified for notification, Ramsar Sites, and proposed Ramsar Sites in the State/UT

Sl. No.	Wetland Name	District	Latitude	Longitude	Total area (in hectares)	Ground truthing done? (Y/N/ In Process)	Brief document prepared? (Y/N/ In process)	Health card prepared? (Y/N/ In process)	Boundary demarcation done? (Y/N/ In process)	Zone of influence demarcated? (Y/N/ In process)	GIS Map developed? (Y/N/ In process)	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (C&M) Rules, 2017? (Y/N/ In process)	Identified for notification? (Y/N)	Integrated Management Plan prepared?(Y/N/ In process)	Site profile uploaded on Wetlands of India Portal? (Y/N)
1	Sukhna Wetland	UT Chandigarh	N 30 44'31.8" E 076 48'48.6"	N 30 48'19.8" E 076 52'43.5"	199.51 ha	Yes	Yes	Yes	Yes	Yes	Yes	No	Yes	Yes	In process	Yes

Details of transboundary wetlands in the State/UT

Sl. No.	Name of transboundary wetland	Total area (in hectares)	Name of the sharing State/UT/ Country	Total area falling in neighbouring State/UT/ Country (in ha)	Boundary demarcation done? (Y/N)	Zone of influence demarcated? (Y/N)	GIS Map is available? (Y/N)	Brief document prepared (Y/N)	Health card prepared? (Y/N)	Integrated management plan prepared? (Y/N)	Site profile uploaded on Wetlands of India Portal? (Y/N)	Details of pending court cases, if any
1	Sukhna Wetland in UT Chandigarh. However, its Catchment area/ Zone of influence falls in UT Chandigarh, Punjab and Haryana.	The area of Sukhna Lake comprising of 199.51 ha as Wetland. The extent of the Sukhna Wetland and its Catchment Area/Zone of influence falling within the jurisdiction of UT Chandigarh spreading over an area of 2907.99 ha.	1) UT Chandigarh 2) Punjab 3) Haryana	Catchment area/ Zone of influence of Sukhna Lake 1) Punjab : 277 ha 2) Haryana : 1022 ha 3) Chandigarh:2907.99 ha	Yes	Yes	Yes	Yes	Yes	Under process	Yes	Following cases are at Hon'ble High court of Punjab & Haryana:- CWP-PIL-9-2023 (O&M) CWP-27621-2013 (O&M) RA-CW-259-2020, RA-CW-252-2020, RA-CW-261-2020, RA-CW-268-2020, RA-CW-69-2021 in CWP-18253-2009.

6. Chhattisgarh

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs				
1	Name of State/UT	Chhattisgarh		
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	11261		
3	No. of wetlands for which ground-truthing has been done	2882	No. of additional wetlands found through ground-truthing exercise, if any	Nil
4	No. of wetlands for which boundary demarcation has been done	Nil		
5	No. of wetlands for which GIS maps are available	3	No. of wetlands with demarcated Zone of Influence	Nil
6	No. of transboundary wetlands present in the State/UT	Nil	*Please provide details in Sheet 3*	
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017	2 (Pt. Ravishankar Jalashay and Gidhava-Parsada Jalashay		
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	Nil	No. of wetlands with draft notification	Nil
9	No. of wetlands for which brief documents have been prepared	1	No. of brief documents under development	1
10	No. of wetlands for which Health Cards have been prepared	4	No. of Health Cards under development	Nil
11	No. of wetlands with Integrated Management Plans (IMPs)	Nil	No. of IMPs under development	Nil
12	No. of wetland profiles uploaded on the Wetlands of India Portal	2882		
13	Whether technical committee has been constituted? (Y/N)	N		
14	Whether grievance committee has been constituted? (Y/N)	N		
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	1		
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done	Nil	List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	2
17	List of proposed Ramsar Sites in the State/ UT	(Pt. Ravishankar Jalashay and Gidhwa-Parsada Jalashay		
18	Details of all other initiatives taken by the concerned SWA/UTWA	N.A.		

Details of Notified wetlands, wetlands identified for notification, Ramsar Sites, and proposed Ramsar Sites in the State/UT																
Sl. No.	Wetland Name	District	Latitude	Longitude	Total area (in hectares)	Ground truthing done? (Y/N/ In Process)	Brief document prepared? (Y/N/ In process)	Health card prepared? (Y/N/ In process)	Boundary demarcation done? (Y/N/ In process)	Zone of Influence demarcated? (Y/N/ In process)	GIS Map developed? (Y/N/ In process)	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (C&M) Rules, 2017? (Y/N/ In process)	Identified for notification? (Y/N)	Integrated Management Plan prepared?(Y/N/ In process)	Site profile uploaded on Wetlands of India Portal? (Y/N)
1	Pt. Ravishankar Jalashay	Dhamtari	20°36'13'89	81°36'42'51'	9000 Hect.	Y	Y	Y	Y	In process	Y	Y	N	Y	N	N
2	Gidhwa-Parsada	Durg	21°50'25.6"	081°46'29.9"	180 Hect.	Y	N	N	Y	In process	Y	Y	N	Y	N	N

7. Delhi

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs				
1	Name of State/UT	Delhi		
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	149		
3	No. of wetlands for which ground-truthing has been done	1020	No. of additional wetlands found through ground-truthing exercise, if any	NA
4	No. of wetlands for which boundary demarcation has been done	NA		
5	No. of wetlands for which GIS maps are available	NA	No. of wetlands with demarcated Zone of Influence	NA
6	No. of transboundary wetlands present in the State/UT		*Please provide details in Sheet 3* .	
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017	25		
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	NA	No. of wetlands with draft notification	17
9	No. of wetlands for which brief documents have been prepared	710	No. of brief documents under development	310
10	No. of wetlands for which Health Cards have been prepared	NA	No. of Health Cards under development	NA
11	No. of wetlands with Integrated Management Plans (IMPs)	NA	No. of IMPs under development	NA
12	No. of wetland profiles uploaded on the Wetlands of India Portal	495		
13	Whether technical committee has been constituted? (Y/N)	YES		
14	Whether grievance committee has been constituted? (Y/N)	YES		
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	6		
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done	NA	List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	NA
17	List of proposed Ramsar Sites in the State/ UT	1		
18	Details of all other initiatives taken by the concerned SWA/UTWA	1. Resotoration and Rejuvenation of groundtruthed water		

Details of Notified wetlands, wetlands identified for notification, Ramsar Sites, and proposed Ramsar Sites in the State/UT																
Sl. No.	Wetland Name	District	Latitude	Longitude	Total area (in hectares)	Ground truthing done? (Y/N/ In Process)	Brief document prepared ? (Y/N/ In process)	Health card prepared? (Y/N/ In process)	Boundary demarcation done? (Y/N/ In process)	Zone of influence demarcated? (Y/N/ In process)	GIS Map developed? (Y/N/ In process)	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (C&M) Rules, 2017? (Y/N/ In process)	Identified for notification? (Y/N)	Integrated Management Plan prepared?(Y/N/ In process)	Site profile uploaded on Wetlands of India Portal? (Y/N)
1	Mungesh pur	North	28°48' 54.85 N	76°58' 9.55' E	12.54	YES	YES	NO	NO	NO	NO	NO	In Process	YES	NO	YES
2	Avantika District Park at Avantika, Rohini (A), Sector-1	North West	28°42'17.71" N,	77°5'39.95" E	1.922	YES	YES	NO	NO	NO	NO	NO	NO	YES	NO	YES
3	Barwala	North	28° 45' 49.907" N	77° 3' 41.481" E	3.55	YES	YES	NO	NO	NO	NO	NO	In Process	YES	NO	YES
4	West Vinod Nagar	East	28 37.390'N	77 17.319'E	3.4	YES	YES	NO	NO	NO	NO	NO	In Process	YES	NO	YES
5	Mandawali Fazilpur	East	28° 37' 47.439" N	77° 17' 45.070" E	4.0134	YES	YES	NO	NO	NO	NO	NO	In Process	YES	NO	YES
6	Tihar Lake	West	28° 37' 52.537" N	77° 6' 19.312" E	12.33	YES	YES	NO	NO	NO	NO	NO	In Process	YES	NO	NO
7	Barwala	North	28° 45' 30.669" N	77° 3' 46.361" E	0.82	YES	YES	NO	NO	NO	NO	NO	In Process	YES	NO	YES
8	Jhatikra	South West	28° 31' 19.962" N	76° 57' 48.673" E	2.59	YES	YES	NO	NO	NO	NO	NO	In Process	YES	NO	YES
9	Dhir Pur	North West	28°43'6.01"N	77° 10' 31.989" E	2.83	YES	YES	NO	NO	NO	NO	NO	In Process	YES	NO	YES
10	Mehrauli, Sanjay Van *(M.P. Green Area at Sanjay Van)*	South	28° 31' 54.893" N	77° 10' 31.989" E	3.99	YES	YES	NO	NO	NO	NO	NO	NO	YES	NO	YES
11	Sawada	North West	28° 42' 35.413" N	76° 59' 8.778" E	5.1077	YES	YES	NO	NO	NO	NO	NO	NO	YES	NO	YES
12	Ghonda gujran khaddar	North East	28° 41' 22.863" N	77° 15' 11.721" E		YES	YES	NO	NO	NO	NO	NO	NO	YES	NO	YES
13	Jaunti	North West	28° 45' 6.424" N	76° 57' 42.154" E	3.973	YES	YES	NO	NO	NO	NO	NO	NO	YES	NO	YES
14	Naini Lake	North	28° 42.430'N	77° 11.667'E	2.58	YES	YES	NO	NO	NO	NO	NO	NO	YES	NO	YES
15	Dhaula Kuan *(Kitchner Lake)*	South West	28°35'27.61"N	77° 9'43.66"E	5.89	YES	YES	NO	NO	NO	NO	NO	NO	YES	NO	YES
16	Shikarpur	South West	28° 31' 42.522" N	76° 57' 23.185" E	2.298	YES	YES	NO	NO	NO	NO	NO	NO	YES	NO	YES
17	Auchandi	North	28° 49' 22.824" N	76° 59' 24.715" E	3.35	YES	YES	NO	NO	NO	NO	NO	NO	YES	NO	YES
18	Kanganheri	South West	28° 32' 41.614" N	76° 59' 19.399" E	1.752	YES	YES	NO	NO	NO	NO	NO	NO	YES	NO	YES
19	Khirki (Satpula Lake)	South	28° 32' 2.932" N	77° 13' 25.298" E	1.24	YES	YES	NO	NO	NO	NO	NO	NO	YES	NO	NO
20	Neela Hauz		28° 31.675'N	77° 10.222'E		YES	YES	NO	NO	NO	NO	NO	NO	YES	NO	YES
21	Najafgarh Jheel	South West	28° 31'3.64"N	76° 55'18.39"E	2530	YES	YES	NO	NO	NO	NO	NO	NO	YES	NO	YES
22	Sanjay Lake	East	28° 36' 52.234" N	77° 18' 7.147" E	17	YES	YES	NO	NO	NO	NO	NO	NO	YES	NO	YES
23	Welcome Jheel, Shahdara	Shahdara	28 40.516'N	77 16.695'E	13.11991	YES	YES	NO	NO	NO	NO	NO	In Process	YES	NO	YES
24	Tikri Khurd Lake	North	28 50.110'N	77 07.380'E	17.48	YES	YES	NO	NO	NO	NO	NO	In Process	YES	NO	YES
25	Smriti Van Lake (Vasant Kunj)	South	28° 30' 57.1" N	77° 10' 15.4" E	2.108	YES	YES	NO	NO	NO	NO	NO	NO	YES	NO	YES

Details of transboundary wetlands in the State/UT												
SL No.	Name of transboundary wetland	Total area (in hectares)	Name of the sharing State/UT/ Country	Total area falling in neighbouring State/UT/ Country (in ha)	Boundary demarcation done? (Y/N)	Zone of influence demarcated? (Y/N)	GIS Map is available? (Y/N)	Brief document prepared (Y/N)	Health card prepared? (Y/N)	Integrated management plan prepared? (Y/N)	Site profile uploaded on Wetlands of India Portal? (Y/N)	Details of pending court cases, if any
1	Najafgarh Jheel	2530	Haryana	1130	NA	NA	NA	Yes	No	No	Yes	Yes

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8. Goa

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs				
1	Name of State/UT	Goa		
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	18		
3	No. of wetlands for which ground-truthing has been done	44	No. of additional wetlands found through ground-truthing exercise, if any	Nil
4	No. of wetlands for which boundary demarcation has been done	44 (Demracation done digitally)		
5	No. of wetlands for which GIS maps are available	44	No. of wetlands with demarcated Zone of Influence	44
6	No. of transboundary wetlands present in the State/UT	NIL	*Please provide details in Sheet 3*	
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017	44		
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	15	No. of wetlands with draft notification	29
9	No. of wetlands for which brief documents have been prepared	44	No. of brief documents under development	
10	No. of wetlands for which Health Cards have been prepared	Nil	No. of Health Cards under development	Nil
11	No. of wetlands with Integrated Management Plans (IMPs)	Nil	No. of IMPs under development	1
12	No. of wetland profiles uploaded on the Wetlands of India Portal	15		
13	Whether technical committee has been constituted? (Y/N)	yes		
14	Whether grievance committee has been constituted? (Y/N)	yes		
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	16		
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done	Nil	List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	1
17	List of proposed Ramsar Sites in the State/ UT	3		
18	Details of all other initiatives taken by the concerned SWA/UTWA	Goa State Wetland Authority (GSWA) has finally notified 15 wetlands in the State as per Wetlands (Conservation & Management) Rules 2017. The detailed Notification along with schedules and maps is communicated to both the district Magistrates and other concerned line departments and local bodies. The gazette notifications and maps are also available on official website of GSWA. The GSWA has also gazette notified the constitution of Lake Management Committee (LMC) for Notified wetlands for local vigil and management(notification attached below as **Annexure I**). Some LMCs are already constituted.		

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Details of Notified wetlands, wetlands identified for notification, Ramsar Sites, and proposed Ramsar Sites in the State/UT																
Sl. No.	Wetland Name	District	Latitude	Longitude	Total area (in hectares)	Ground truthing done? (Y/N/ In Process)	Brief document prepared? (Y/N/ In process)	Health card prepared? (Y/N/ In process)	Boundary demarcation done? (Y/N/ In process)	Zone of influence demarcated? (Y/N/ In process)	GIS Map developed? (Y/N/ In process)	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (C&M) Rules, 2017? (Y/N/ In process)	Identified for notification? (Y/N)	Integrated Management Plan prepared?(Y/N/ In process)	Site profile uploaded on Wetlands of India Portal? (Y/N)
1	Dashi Lake	North Goa	Lat: From15°39'29.89" N to 15°39'32.82" N	Long: From 73°51'07.37"E to 73°51'09.52"E	0.5 Ha	In process	Yes	No	In process	In process	yes	No	Yes	Yes	No	Yes
2	Toyyar lake	North Goa	Lat:From15°29'10.85"Nto15°29'14.76"N	Long:From 73°53'07.09"Eto73°53'13.91"E	1.55 Ha	In process	Yes	No	In process	In process	yes	No	Yes	Yes	No	Yes
3	Cottambi Lake	South Goa	Lat:From15o14'55.17" Nto15o14'59.43" N	Long:From 74o03'23.41" Eto74o03'26.36" E	1.1 ha	In process	Yes	No	In process	In process	yes	No	Yes	Yes	No	Yes
4	Xeldem Lake	South Goa	Lat:From15°14'42.24"N to15°14'44.39"N	Long:From 74°05'26.51"E. to74°05'27.07"E	0.2 ha	In process	Yes	No	In process	In process	yes	No	Yes	Yes	No	Yes

5	Nanda Lake	South Goa	Lat:From15° 13'56.55" N to 15°14'28.39" N	Long:From 74°06'12.02 " N to 74°06'39.77 "E	42.01 ha	In process	Yes	No	In process	In process	yes	Ramsar Site	Yes	Yes	In process	Yes
6	Sarzora Lake	South Goa	Lat:From 15°13'02.88" N to 15°13'13.85" N	Long: From 74°00'10.97 " E to 74°00'25.60 "	10 ha	In process	Yes	No	In process	In process	yes	No	Yes	Yes	No	Yes
7	Pilerne Lake/Saulem Lake	North Goa	Lat: From15°32'1 1.64" Nto15°31'59 .27" N	Long: From73°48' 44.59" Eto73°48'5 1.75" E	4 ha	In process	Yes	No	In process	In process	yes	No	Yes	Yes	No	Yes
8	Bondvol lake	North Goa	Lat: From 15°27'37.28" Nto15°27'49. 77" N	Long: From 73°50'17.55 "E to 73°50'30.74 "E	8 ha	In process	Yes	No	In process	In process	yes	No	Yes	Yes	No	Yes
9	Carambolim Lake	North Goa	Lat: From 15°29'10.67" N to 15°29'43.96" N	Long: From 73°55'29.61 "E to 73°55'47.25 "E	58 ha	In process	Yes	No	In process	In process	yes	No	Yes	Yes	No	Yes
10	Batim Lake	North Goa	Lat: From15°27'1 0.42"Nto 15°26'54.89" N	Long: From73°53' 20.16"Eto 73°53'39.71 "E	16.68 ha	In process	Yes	No	In process	In process	yes	No	Yes	Yes	No	Yes

11	Coneix (Conem) lake	South Goa	Lat: From 15°25'06.61" N to 15°25'08.91" N	Long: From 73°59'08.48" E to 73°59'09.97" E	0.9 ha	In process	Yes	No	In process	In process	yes	No	Yes	Yes	No	Yes
12	Tarvalem Lake	South Goa	Lat: From 15°21'16.30" N to 15°21'04.00" N	Long: From 74°01'09.43"E to 74°01'13.94"E	4.53 ha	In process	Yes	No	In process	In process	yes	No	Yes	Yes	No	Yes
13	Pali Lake	South Goa	Lat: From 15°14'59.86" N to 15°14'49.31" N	Long: From 73°59'37.38"E to 73°59'45.31"E	4.4 ha	In process	Yes	No	In process	In process	yes	No	Yes	Yes	No	Yes
14	Sulabhat Lake	North Goa	Lat: From 15°26'21.97" N to 15°26'13.67" N	Long: From 73°53'53.46" E to 73°54'03.89"	5.4 ha	In process	Yes	No	In process	In process	yes	No	Yes	Yes	No	Yes
15	Durga Lake	South Goa	Lat: From 15°11'23.39" N to 15°11'51.79" N	Long: From 73°58'52.75" E to 73°59'27.16" E	24.85 ha	In process	Yes	No	In process	In process	yes	No	Yes	Yes	No	Yes

16	Udden Lake	South Goa	From 15°19'22.82" N to 15°19'19.29" N	From 74°03'56.15 "E to 74°03'58.86 "E	0.7 ha	In process	Yes	No	In process	In process	yes	No	Draft Notified	Yes	No	No
17	Panchami Lake	South Goa	From 15°25'30.93" N to 15°25'32.76" N	From 74°01'56.91 " E to 74°02'02.59 " E	0.9 ha	In process	Yes	No	In process	In process	yes	No	Draft Notified	Yes	No	No
18	Parra Lake	North Goa	15°34'00.5" N to 15°33'58.00" N	From 73°46'39.70 "E to 73°46'41.09 "E	0.2 ha	In process	Yes	No	In process	In process	yes	No	Draft Notified	Yes	No	No
19	Karmale Lake or Arla Kerl Tollem	South Goa	From 15°26'51.01" N to 15°27'09.00" N	From 74°00'41.04 "E to 74°00'48.02 " E	3.7 ha	In process	Yes	No	In process	In process	yes	No	Draft Notified	Yes	No	No
20	Dhakte Lake or Diuler tollem	South Goa	From 15°15'28.62" N to 15°15'26.23" N	From 73°56'30.09 "E to 73°56'35.83 " E	0.4 ha	In process	Yes	No	In process	In process	yes	No	Draft Notified	Yes	No	No

21	Ita Lake	South Goa	From 15°14'25.976 "N to 15°14'27.461 "N	From 73°56'8.164 "E to 73°56'12. 232"E	0.43 ha	In process	Yes	No	In process	In process	yes	No	Draft Notifled	Yes	No	No
22	Maem Lake	North Goa	From 15°34'18.09" N to 15°34'39.36" N	: From 73°56'20.26 " E to 73°56'33.13 " E	10.25 ha	In process	Yes	No	In process	In process	yes	No	Draft Notifled	Yes	No	No
23	Macasana Lake	South Goa	From 15°17'31.44" N to 15°17'15.31" N	From 74°02'07.01 " E to 74°02'21.42 " E	0.7 ha	In process	Yes	No	In process	In process	yes	No	Draft Notifled	Yes	No	No
24	Bandolem lake	South Goa	From 15°23'44.06" N to 15°23'38.74" N	From 73°54'11.33 "E to 73°54'15.17 "E	0.86 ha	In process	Yes	No	In process	In process	yes	No	Draft Notifled	Yes	No	No
25	Orlim Lake	South Goa	From 15°13'11.84" N to 15°57'18.86" N	From 73°57'09.18 "E to 73°57'24.09 "E	6.3 ha	In process	Yes	No	In process	In process	yes	No	Draft Notifled	Yes	No	No

26	Dhulpe Lake or Chicungal tollem	South Goa	From 15°19'52.39" N to 15°19'47.21" N	From 74°03'03.00 " E to 74°03'08.45 "	1.3 ha	In process	Yes	No	In process	In process	yes	No	Draft Notified	Yes	No	No
27	Sapu Lake or Tollem Bandar	South Goa	From 15°10'04.18" N to 15°09'38.65" N	From 73°58'47.58 "E to 73°59'18.44 "	20.7 ha	In process	Yes	No	In process	In process	yes	No	Draft Notified	Yes	No	No
28	Vodle Lake	South Goa	From 15°16'11.34" N to 15°16'06.48" N	From 73°56'49.85 " E to 73°56'51.97 " E	0.5 ha	In process	Yes	No	In process	In process	yes	No	Draft Notified	Yes	No	No
29	Talaulim Lake or Talsal Tollem	South Goa	From 15°22'54.31" N to 15°22'56.09" N	: From 73°58'35.59 "E to 73°58'37.95 "E	0.53 ha	In process	Yes	No	In process	In process	yes	No	Draft Notified	Yes	No	No
30	Betal Lake	South Goa	From 15°27'18.86" N to 15°27'21.43" N	From 74°00'06.48 " E to 74°00'06.51 " E	0.4 ha	In process	Yes	No	In process	In process	yes	No	Draft Notified	Yes	No	No

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31	Adsule Lake	South Goa	From 15°15'56.683 "N to 15°15'57.862 " N	From 73°55'59.17 2"E tn 73°56'3.9 4" E	0.31 ha	In process	Yes	No	In process	In process	yes	No	Draft Notified	Yes	No	No
32	Kodal Lake	North Goa	From 15o34'6.51" N to 15o34'12.16 " N	From 73o59'52.6 2" E to 73o59'55.7 0" E	0.76 ha	In process	Yes	No	In process	In process	yes	No	Draft Notified	Yes	No	No
33	Manali Lake	South Goa	From 15°14'42.933 "N to 15°14'43.781 "N	From 73°56'4.724 "E to 73°56'5. 536"E	0.05 ha	In process	Yes	No	In process	In process	yes	No	Draft Notified	Yes	No	No
34	Kolamwada Lake	North Goa	From 15o33'54.31 7" N to 15o33'59.89 3" N	From 73o59'22.0 52" E to 73o59'25.8 17" E	1.05 ha	In process	Yes	No	In process	In process	yes	No	Draft Notified	Yes	No	No
35	Ambulor Lake	South Goa	From 15°20'35.74" N to 15°20'11.50" N	From 73°56'11.81 "E to 73°56'44.08 "E	0.57 ha	In process	Yes	No	In process	In process	yes	No	Draft Notified	Yes	No	No

36	Kamala Lake	South Goa	From 15°15'28.31" N to 15°15'22.25" N	From 73°55'29.76 "E to 73°55'36.46 "E	0.8 ha	In process	Yes	No	In process	In process	yes	No	Draft Notified	Yes	No	No
37	Bebki Lake	South Goa	From 15o18'40.58 "N to 15o18'45.23 " N	From 73o59'16.9 1" E to73o59'19. 71" E	1.03 ha	In process	Yes	No	In process	In process	yes	No	Draft Notified	Yes	No	No
38	Bachbhatt lake	South Goa	From 15o17'54.95 "N to 15o18'6.25" N	From 73o59'57.2 1" E to74o0'8.69 " E	7.61ha	In process	Yes	No	In process	In process	yes	No	Draft Notified	Yes	No	No
39	Maimollem Lake	South Goa	From 15°23'08.46" N to 15°49'20.98" N	From 73°49'42.78 "E to 73°23'21.58 "	26 ha	In process	Yes	No	In process	In process	yes	No	Draft Notified	Yes	No	No
40	Lagoa De Cima	South Goa	From 15o14'57.42 "N to 15o15'16.04 " N	From 74o1'49.25" N to 74o02'4.23" N	15.8 ha	In process	Yes	No	In process	In process	yes	No	Draft Notified	Yes	No	No

41	Vodle-Dhakte Complex	South Goa	: From 15o22'59.07" N to 15o23'7.14" N	From 73o54'51.61" E to 73o54'57.95" E	8.76 ha	In process	Yes	No	In process	In process	yes	No	Draft Notified	Yes	No	No
42	Moingal Lake	South Goa	From 15°20'35.02" N to 15°20'29.22" N	From 74°01'06.20"E to 74°01'11.47" E	0.3 ha	In process	Yes	No	In process	In process	yes	No	Draft Notified	Yes	No	No
43	Lamgao Lake	North Goa	From 15°35'42.43" N to 15°35'42.70" N	From 73°56'2.44" E to 73°56'6.05" E	0.3ha	In process	Yes	No	In process	In process	yes	No	Draft Notified	Yes	No	No
44	Zuari Lake	South Goa	From 15o23' 7.06" N to 15o23'25.23" N	From 73o53'0.63" E to 73o53'14.44"	12.26 ha	In process	Yes	No	In process	In process	yes	No	Draft Notified	Yes	No	No

9. Gujrat

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs				
1	Name of State/UT	Gujarat State		
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	17613		
3	No. of wetlands for which ground-truthing has been done	6274 wetland groundtruthed	No. of additional wetlands found through ground-truthing exercise, if any	
4	No. of wetlands for which boundary demarcation has been done	4		
5	No. of wetlands for which GIS maps are available	30	No. of wetlands with demarcated Zone of Influence	
6	No. of transboundary wetlands present in the State/UT		*Please provide details in Sheet 3*	
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017			
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017		No. of wetlands with draft notification	
9	No. of wetlands for which brief documents have been prepared	30 wetland documented	No. of brief documents under development	
10	No. of wetlands for which Health Cards have been prepared	458	No. of Health Cards under development	
11	No. of wetlands with Integrated Management Plans (IMPs)	5 (As per 1st Gujarat SWA m	No. of IMPs under development	
12	No. of wetland profiles uploaded on the Wetlands of India Portal			
13	Whether technical committee has been constituted? (Y/N)			
14	Whether grievance committee has been constituted? (Y/N)			
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	1 Gujarat SWA meeting (after reconstitution Gujarat SWA of committees as per wetland rules 2017)		
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done	Study of the 4 Ramsar Sites (Khijadiya Bird Sanctuary, Thol Lake Wildlife Sanctuary, Wadhana Wetland, Nal Sarovar Bird Sanctuary) has been completed, and the report will be published shortly.	List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	
17	List of proposed Ramsar Sites in the State/ UT			
18	Details of all other initiatives taken by the concerned SWA/UTWA	1) Activities under "Save Wetland Campaign" 2) Nodal Agency (GEER Foundation) of Gujarat SWA - Ongoing Wetland Research Monitoring project and An International 1-day Seminar cum 3-days technical workshop under Government of Gujarat Wetland Monitoring Scheme 3) Regular monitoring of important wetlands and estuaries in Gujarat. 4) Activation of the 5 field station near coastal wetlands area of Gujarat and fixed the points for wetland monitoring.		

Details of Notified wetlands, wetlands identified for notification, Ramsar Sites, and proposed Ramsar Sites in the State/UT

Sl. No.	Wetland Name	District	Latitude	Longitude	Total area (In hectares)	Ground truthing done? (Y/N/ In Process)	Brief document prepared? (Y/N/ In process)	Health card prepared? (Y/N/ In process)	Boundary demarcation done? (Y/N/ In process)	Zone of influence demarcated? (Y/N/ In process)	GIS Map developed? (Y/N/ In process)	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (C&M) Rules, 2017? (Y/N/ In process)	Identified for notification? (Y/N)	Integrated Management Plan prepared?(Y/N/ In process)	Site profile uploaded on Wetlands of India Portal? (Y/N)
1	Khijadiya Bird Sanctuary	Jamnagar	22.521654	70.125777	604	In process	Y	Y	Y		Y	Ramsar Site			Y	
2	Thol Lake Wildlife Sanctuary	Mehsana	23.139280	72.406510	699	Y (using shapefile by RSGIS unit GEER Foundation)	Y	Y	Y		Y	Ramsar Site			Y	
3	Wadhana Wetland	Vadodara	22.172310	73.487350	630	Y (using shapefile by RSGIS unit GEER Foundation)	Y	Y	Y		Y	Ramsar Site			Y	
4	Nal Sarovar Bird Sanctuary	Ahmedabad and Surendranagar	22.747050	72.045020	12082	In process	Y	Y	Y		Y	Ramsar Site			Y	
5	Gosabara-Mokarsagar	Porbandar	21.506680	69.733850	12809.89 (As per SAC Atlas 2021)	Y (using shapefile by RSGIS unit GEER Foundation)	Y	Y			Y	-				
6	Medha Creek	Porbandar	21.874230	69.392110	4108.29 (As per SAC Atlas 2021)	In process	Y	Y			Y	-				
7	Kuchadi – Zavar	Porbandar	21.668190	69.575260	395.63 (As per SAC Atlas 2021)	In process	Y	Y			Y	-				
8	Amlpur Lake	Porbandar	21.407050	69.973840	1509.45 (As per SAC Atlas 2021)	In process	Y	Y			Y	-				
9	Aambia Bandar	Bhavnagar	21.244650	72.074050	266.49 (As per SAC Atlas 2021)	Y (using shapefile by RSGIS unit GEER Foundation)	Y	Y			Y	-				
10	Kumbharvada	Bhavnagar	21.789320	72.112800		In process	Y	Y			Y	-				
11	Bhavnagar costal area	Bhavnagar	21.719090	72.258130		In process	Y	Y			Y	-				
12	Sindhada	Patan	23.809880	71.295080	409.91 (As per SAC Atlas 2021)	Y (using shapefile by RSGIS unit GEER Foundation)	Y	Y			Y	-				

13	Chhansara	Patan	23.773730	71.291870	733.18 (As per SAC Atlas 2021)	Y (using shapefile by RSGIS unit GEER Foundation)	Y	Y			Y	-				
14	Garamadi	Patan	23.728940	71.127720	88.34 (As per SAC Atlas 2021)	Y (using shapefile by RSGIS unit GEER Foundation)	Y	Y			Y	-				
15	Korda – Sandher	Patan	23.926940	71.396090	1570.15 (As per SAC Atlas 2021)	Y (using shapefile by RSGIS unit GEER Foundation)	Y	Y			Y	-				
16	Marine National Park	Jamnagar	22.481330	69.939340	16289 (Marine National Park) & 45792 (Marine Sanctuary)	In process	Y	Y			Y	-				
17	Zankhar Bandhara	Jamnagar	22.366870	69.794000	138.28 (As per SAC Atlas 2021)	Y (using shapefile by RSGIS unit GEER Foundation)	Y	Y			Y	-				
18	Charakla	Devbhoomi Dwarka	22.177580	69.130970		Y (using shapefile by RSGIS unit GEER Foundation)	Y	Y			Y	-				
19	Nadabet	Banaskantha	24.242500	71.200340		Y (using shapefile by RSGIS unit GEER Foundation)	Y	Y			Y	-				
20	Bhaskarpura	Surendranagar	22.962920	71.956590		Y (using shapefile by RSGIS unit GEER Foundation)	Y	Y			Y	-				
21	Vadala	Surendranagar	22.910350	71.959390		Y (using shapefile by RSGIS unit GEER Foundation)	Y	Y			Y	-				
22	Savda	Surendranagar	23.239260	71.775840		Y (using shapefile by RSGIS unit GEER Foundation)	Y	Y			Y	-				

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23	Greater Rann of Kutch	Kutch	24.075440	70.684330		Y (using shapefile by RSGIS unit GEER Foundation)	Y	Y			Y	-				
24	Little Rann of Kutch	Kutch	23.349640	71.265630		Y (using shapefile by RSGIS unit GEER Foundation)	Y	Y			Y	-				
25	Charri Dhandh	Kutch	23.545190	69.255870	22700	In process	Y	Y			Y	-				
26	Kaj	Gir-somnath	20.743850	70.819100		In process	Y	Y			Y	-				
27	Nanavada	Gir-somnath	20.770420	70.828670	750.53 (As per SAC Atlas 2021)	Y (using shapefile by RSGIS unit GEER Foundation)	Y	Y			Y	-				
28	Pariej	Kheda	22.551330	72.617050	557 (As per SAC Atlas 2021)	In process	Y	Y			Y	-			Y	
29	Tarakpur - Pandard	Anand	22.370660	72.402440		In process	Y	Y			Y	-				
30	Kanewal	Anand	22.490740	72.508600	625 (As per SAC Atlas 2021)	In process	Y	Y			Y	-				

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10. Haryana

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs				
1	Name of State/UT	Haryana		
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	1881 (as per the data uploaded on the Wetlands' Portal of India)		
3	No. of wetlands for which ground-truthing has been done	566 as per the data uploaded on Wetlands' Portal of India	No. of additional wetlands found through ground-truthing exercise, if any	Nil
4	No. of wetlands for which boundary demarcation has been done	6		
5	No. of wetlands for which GIS maps are available	7	No. of wetlands with demarcated Zone of Influence	2
6	No. of transboundary wetlands present in the State/UT	1	*Please provide details in Sheet 3*	Details attached
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017	6		
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	2	No. of wetlands with draft notification	-
9	No. of wetlands for which brief documents have been prepared	5	No. of brief documents under development	-
10	No. of wetlands for which Health Cards have been prepared	1	No. of Health Cards under development	-
11	No. of wetlands with Integrated Management Plans (IMPs)	Nil	No. of IMPs under development	2
12	No. of wetland profiles uploaded on the Wetlands of India Portal	2		
13	Whether technical committee has been constituted? (Y/N)	Y		
14	Whether grievance committee has been constituted? (Y/N)	Y		
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	2		
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done	2 (Sultanpur National Park, Gurugram and Bhindawas Wildlife Sanctuary, Jhajjar)	List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	-
17	List of proposed Ramsar Sites in the State/ UT	NA		
18	Details of all other initiatives taken by the concerned SWA/UTWA	1. Active participant in Save Wetlands Campaign initiated by the MoEF&CC.		
		2. More than 6000 Wetland Mitras have been registered in the Haryana State for the Wetlands as per the available data on the Wetlands' Portal of India		
		3. A number of educational events, awareness campaigns, cleanliness drive etc. are carried out on each wetland.		

Details of Notified wetlands, wetlands identified for notification, Ramsar Sites, and proposed Ramsar Sites in the State/UT

Sl. No.	Wetland Name	District	Latitude	Longitude	Total area (in hectares)	Ground truthing done? (Y/N/ In Process)	Brief document prepared? (Y/N/ In process)	Health card prepared? (Y/N/ In process)	Boundary demarcation done? (Y/N/ In process)	Zone of influence demarcated? (Y/N/ In process)	GIS Map developed ? (Y/N/ In process)	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (C&M) Rules, 2017? (Y/N/ In process)	Identified for notification? (Y/N)	Integrated Management Plan prepared?(Y/N/ In process)	Site profile uploaded on Wetlands of India Portal? (Y/N)	Remarks
1	Sultanpur National Park	Gurugram	28°27'54"N	76°53'31"E	142.52	Y	Y	N	Y	Y	Y	Ramsar Site	Y	NA	In Process	Y	-
2	Bhindawas Wildlife Sanctuary	Jhajjar	28°32'01"N	76°33'01"E	412	Y	Y	Y	Y	Y	Y	Ramsar Site	Y	NA	In Process	Y	-
3	Tikkar Taal	Panchkula	30°39'24.6"N	77°04'48.5"E	7.28	Y	Y	N	Y	N	Y	Nil	N	Y	N	N	The Wetland is under consideration for its notification
4	Chaura Water Body	Karnal	29°33'30"N	77°02'35"E	7.38	Y	Y	N	Y	N	Y	Nil	N	Y	N	N	The Wetland is under consideration for its notification
5	Badkhal lake	Faridabad	28°24'57"N	77°16'35"E	30.43	Y	N	N	N	N	Y	Nil	N	Y	N	N	The Wetland is under consideration for its notification
6	Peacock Lake	Faridabad	28°28'52"N	77°17'00"E	16.39	Y	N	N	N	N	N	Nil	N	Y	N	N	The Wetland is under consideration for its notification
7	Ottu Lake	Sirsa	29°29'39"N	74°54'02"E	385	Y	N	N	Y	N	Y	Nil	N	Y	N	N	The Wetland is under consideration for its notification
8	Nazafgarh Drain	Gurugram	28°30'36.98" N to 28°30'36.98"	76°55'28.88"E to 76°58'5.76"E	30	Y	Y	N	Y	N	Y	Nil	N	Y	N	N	The Wetland is under consideration for its notification

Details of transboundary wetlands in the State/UT

Sl. No.	Name of tramboundary wetland	Total area (in hectares)	Name of the sharing State/UT/ Country	Total area falling in neighbouring State/UT/ Country (in ha)	Boundary demarcation done? (Y/N)	Zone of influence demarcated? (Y/N)	GIS Map is available? (Y/N)	Brief document prepared (Y/N)	Health card prepared? (Y/N)	Integrated management plan prepared? (Y/N)	Site profile uploaded on Wetlands of India Portal? (Y/N)	Details of pending court cases, if any
1	Nazafgarh Drain Wetland, Gurugram	30	NCT of Delhi	25	Y	N	Y	Y	N	N	N	EA No. 16/2019 in OA No. 153/2014 in Hon'ble NGT

11. Himachal Pradesh

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs				
1	Name of State/UT	Himachal Pradesh		
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	170		
3	No. of wetlands for which ground-truthing has been done	78 (60 existing and 18 newly added) wetlands have been validated in the Save Wetlands Campaign Portal	No. of additional wetlands found through ground-truthing exercise, if any	18 new wetlands have been added in the groundtruth portal
4	No. of wetlands for which boundary demarcation has been done	20 wetlands		
5	No. of wetlands for which GIS maps are available	20 wetlands	No. of wetlands with demarcated Zone of Influence	20
6	No. of transboundary wetlands present in the State/UT	1		
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017	17		
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	Wetlands in H.P. fall under the Forest Conservation Act, 1980 and Wildlife Protection Act, 1972	No. of wetlands with draft notification	
9	No. of wetlands for which brief documents have been prepared	6	No. of brief documents under development	4
10	No. of wetlands for which Health Cards have been prepared	6	No. of Health Cards under development	2
11	No. of wetlands with Integrated Management Plans (IMPs)	3	No. of IMPs under development	2
12	No. of wetland profiles uploaded on the Wetlands of India Portal	27		
13	Whether technical committee has been constituted? (Y/N)	Y		
14	Whether grievance committee has been constituted? (Y/N)	Y		
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	2		
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done	Chandertal Wetland	List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	Pong Dam and Renukaji
17	List of proposed Ramsar Sites in the State/ UT	Prashar Lake, Rewalsar Lake, Khajjiar Lake, Nako Lake, Brighu Lake and Manimahesh Lake		
18	Details of all other initiatives taken by the concerned SWA/UTWA	Implementaion of Training workshops and outreach events on wetlands in H.P. under GIZ- Technical Cooperation Project. Plantation Campaign under Ek Ped Maa Ke Nam near the Pong Dam and Renuka Wetlands with the involvement of local schools. Swachhta Hi Sewa Campaign by involving schools near the Pong Dam and Renuka Ji wetland. Celebration of Regional Event :- Wetlands for LIFE: Forum & Film Festival involving particiaption of Govt. Departments, students, teachers, youth, Award winning Film makers, journalists, etc.		

Details of Notified wetlands, wetlands identified for notification, Ramsar Sites, and proposed Ramsar Sites in the State/UT																
Sl. No.	Wetland Name	District	Latitude	Longitude	Total area (in hectares)	Ground truthing done? (Y/N/ In Process)	Brief document prepared? (Y/N/ In process)	Health card prepared? (Y/N/ In process)	Boundary demarcation done? (Y/N/ In process)	Zone of influence demarcated? (Y/N/ In process)	GIS Map developed? (Y/N/ In process)	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (C&M) Rules, 2017? (Y/N/ In process)	Identified for notification? (Y/N)	Integrated Management Plan prepared?(Y/N/ In process)	Site profile uploaded on Wetlands of India Portal? (Y/N)
1	Pong Dam	Kangra	31º 58' 26.78" N	76º 03' 04.48" E	24137.2	Y	Y	Y	Y	Y	Y	Ramsar Site	Wildlife Sanctuary	_	Y	Y
2	Renuka Ji	Sirmaur	30º 36' 37.22" N	77º 27' 26.15" E	17.0511	Y	Y	Y	Y	Y	Y	Ramsar Site	Wildlife Sanctuary	_	Y	Y
3	Chandertal	Lahaul & Spiti	32º 28' 57.49" N	77º 36' 56.67" E	49.1747	Y	Y	Y	Y	Y	Y	Ramsar Site	Wildlife Sanctuary	_	Y	Y
4	Prashar Lake	Mandi	31º 45' 15.85" N	77º 06' 04.04" E	0.747	Updated in portal	Y	Y	Y	Y	Y	Proposed	Forest Land	_	N	Y
5	Rewalsar Lake	Mandi	31°38'02.67" N	76°50'00.62" E	3.015	Y	Y	Y	Y	Y	Y	Proposed	Forest Land	_	In process	Y
6	Khajjiar Lake	Chamba	32°32'46.52" N	76°03'29.09" E	1.77	Y	Y	Y	Y	Y	Y	Proposed	Wildlife Sanctuary	_	In process	Y
7	Serolsar Lake	Kullu	31°32'15" N	77°25'00"E	0.689	Updated in portal	In process	In process	Y	_	Y	N	Forest Land	_	_	Y
8	Tani Jubbar Lake	Shimla	31°17'10.01" N	77°29'56.58"E	0.5519	Y	In process	In process	Y	_	Y	N	Forest Land	_	_	Y
9	Nako Lake	Kinnaur	31°52'47.44" N	78°37'40.64" E	0.81	Updated in portal	In process	In process	Y	_	Y	Proposed	_	_	_	Y
10	Bhrigu Lake	Kullu	32°1736.21" N	77°14'32.97" E	0.7322	Updated in portal	In process	In process	Y	_	Y	Proposed	Forest Land	_	_	Y
11	Kiyur Dal Lake	Kangra	32°17'05.65" N	76°34'31.36" E	0.17	Updated in portal	In process	In process	Y	_	Y	N	Forest Land	_	_	Y
12	Manimahesh Lake	Chamba	32°23'41.89" N	76°38'14.26" E	0.273	Updated in portal	In process	In process	Y	_	Y	Proposed	Forest Land	_	_	Y
13	Chamera Lake	Chamba	32°36'27.56" N	76°00'09.92" E	750.214	Updated in portal	In process	In process	Y	_	Y	N	_	_	_	Y
14	Kareri Lake	Kangra	32°19'32.74" N	76°16'24.33" E	2.99952	Y	In process	In process	Y	_	Y	N	Forest Land	_	_	Y
15	Kol Dam	Bilaspur	31°22'50.88" N	76°52'15.27" E	433.189	Updated in portal	In process	In process	Y	_	Y	N	_	_	_	Y
16	Kamrunag Lake	Mandi	31°28'23.58" N	77°03'00.14" E	0.8923	Updated in portal	In process	In process	Y	_	Y	N	Forest Land	_		Y
17	Kunt Bhayog Lake	Mandi	31°37'34.34" N	77°48'52.34" E	6.0851	Y	In process	In process	Y	_	Y	N	Forest Land	_	_	Y
18	Gobind Sagar Lake	Bilaspur	31°24'19.61" N	76°29'55.06" E	15738.6	Updated in portal	In process	In process	Y	_	Y	N	Forest Land	_	_	Y
19	Dashair Lake	Kullu	32°22' 30.92" N	77°13' 26.42" E	0. 4515	Updated in portal	In process	In process	Y	_	Y	N	Forest Land	_	_	Y
20	Suraj Tal Lake	Lahaul & Spiti	32°45'46.412" N	77°25'50.025" E	2.909	Y	In process	In process	Y	_	Y	N	Forest Land	_	_	N

12. Jammu & Kashmir

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs				
1	Name of State/UT	Jammu and Kashmir		
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	82		
3	No. of wetlands for which ground-truthing has been done	12	No. of additional wetlands found through ground-truthing exercise, if any	NA
4	No. of wetlands for which boundary demarcation has been done	12		
5	No. of wetlands for which GIS maps are available	82	No. of wetlands with demarcated Zone of Influence	
6	No. of transboundary wetlands present in the State/UT	0	*Please provide details in Sheet 3*	
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017	7		
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	0	No. of wetlands with draft notification	1
9	No. of wetlands for which brief documents have been prepared	7	No. of brief documents under development	1
10	No. of wetlands for which Health Cards have been prepared	9	No. of Health Cards under development	
11	No. of wetlands with Integrated Management Plans (IMPs)	0	No. of IMPs under development	1
12	No. of wetland profiles uploaded on the Wetlands of India Portal	13		
13	Whether technical committee has been constituted? (Y/N)	Y		
14	Whether grievance committee has been constituted? (Y/N)	Y		
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	2		
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done	0	List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	0
17	List of proposed Ramsar Sites in the State/ UT	0		
18	Details of all other initiatives taken by the concerned SWA/UTWA			

Details of Notified wetlands, wetlands identified for notification, Ramsar Sites, and proposed Ramsar Sites in the State/UT																	
Sl. No.	Wetland Name	District	Latitude	Longitude	Total area (in hectares)	Ground truthing done? (Y/N/ In Process)	Brief document prepared? (Y/N/ In process)	Health card prepared? (Y/N/ In process)	Boundary demarcation done? (Y/N/ In process)	Zone of influence demarcated? (Y/N/ In process)	GIS Map developed? (Y/N/ In process)	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (C&M) Rules, 2017? (Y/N/ In process)	Identified for notification? (Y/N)	Integrated Management Plan prepared?(Y/N/ In process)	Site profile uploaded on Wetlands of India Portal? (Y/N)
1	Wular	Bandipora	34°21'37.78 "N	74°33'42.37"E	18900	Y	Y	Y	Y	Y	Y	Y	In Process	Y	In Process	Y
2	Dal-Nigeen	Srinagar	34° 7'35.81"N	74°51'10.14"E	2576	Y	Y	N	Y	Y	Y	N	N	N	N	N
3	Ahansar-Waskursar	Ganderbal	34°13'13.40 "N	74°39'43.62"E	66.1	Y	Y	N	Y	Y	Y	N	In Process	Y	N	N
4	Anchar	Srinagar	34° 8'45.59"N	74°47'19.98"E	1157.88	Y	Y	N	Y	Y	Y	N	In Process	Y	N	N
5	Khushalsar - Gilsar	Srinagar	34° 6'46.15"N	74°47'57.98"E	98.12	Y	Y	N	Y	Y	Y	N	In Process	Y	N	N
6	Manasbal	Bandipora	34°15'0.54" N	74°40'33.82"E	281	Y	In Process	N	In Process	In Process	Y	N	In Process	Y	N	N
7	Sanasar	Ramban	33° 7'27.23"N	75°15'35.89"E	3.65	Y	Y	N	Y	Y	Y	N	In Process	Y	N	N
8	Narkara	Budgam	34° 2'24.85"N	74°46'5.20"E	276.65	Y	Y	Y	Y	Y	Y	N	In Process	N	N	N
9	Hokera	Budgam	34° 6'18.41"N	74°42'44.99"E	13.54	Y	N	Y	Y	N	Y	Y	N	N	N	Y
10	Hygam	Baramulla	34°14'27.47 "N	74°31'36.39"E	7.62	Y	N	Y	Y	N	Y	Y	N	N	N	Y
11	Shallabug	Ganderbal	34°10'37.21 "N	74°42'28.11"E	16.75	Y	N	Y	Y	N	Y	Y	N	N	N	Y
12	Surinsar Mansar	Jammu	32°41'50.14 "N, 32°41'45.73 "N	75° 8'46.61"E, 75° 8'44.34"E	350	Y	N	Y	Y	N	Y	Y	N	N	N	Y

13. Karnataka

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs				
1	Name of State/UT	KARNATAKA		
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	16787		
3	No. of wetlands for which ground-truthing has been done	4533	No. of additional wetlands found through ground-truthing exercise, if any	0
4	No. of wetlands for which boundary demarcation has been done			
5	No. of wetlands for which GIS maps are available		No. of wetlands with demarcated Zone of Influence	0
6	No. of transboundary wetlands present in the State/UT		*Please provide details in Sheet 3*	
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017	0		
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	0	No. of wetlands with draft notification	0
9	No. of wetlands for which brief documents have been prepared	0	No. of brief documents under development	0
10	No. of wetlands for which Health Cards have been prepared	466	No. of Health Cards under development	0
11	No. of wetlands with Integrated Management Plans (IMPs)	0	No. of IMPs under development	0
12	No. of wetland profiles uploaded on the Wetlands of India Portal	0		
13	Whether technical committee has been constituted? (Y/N)	Y		
14	Whether grievance committee has been constituted? (Y/N)	Y		
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	2		
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done	4	List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	0
17	List of proposed Ramsar Sites in the State/ UT	NA		
18	Details of all other initiatives taken by the concerned SWA/UTWA			

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14. Kerala

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs				
1	Name of State/UT	Kerala		
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	1085		
3	No. of wetlands for which ground-truthing has been done	404	No. of additional wetlands found through ground-truthing exercise, if any	0
4	No. of wetlands for which boundary demarcation has been done	40		
5	No. of wetlands for which GIS maps are available	40	No. of wetlands with demarcated Zone of influence	40
6	No. of transboundary wetlands present in the State/UT	0	*Please provide details in Sheet 3*	
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017	40		
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	0	No. of wetlands with draft notification	0
9	No. of wetlands for which brief documents have been prepared	20	No. of brief documents under development	20
10	No. of wetlands for which Health Cards have been prepared	20	No. of Health Cards under development	20
11	No. of wetlands with Integrated Management Plans (IMPs)	3	No. of IMPs under development/revision	4
12	No. of wetland profiles uploaded on the Wetlands of India Portal	17		
13	Whether technical committee has been constituted? (Y/N)	Y		
14	Whether grievance committee has been constituted? (Y/N)	Y		
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	2		
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done	3	List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	0
17	List of proposed Ramsar Sites in the State/ UT	4		
18	Details of all other initiatives taken by the concerned SWA/UTWA	•An integrated web portal and mobile application have been developed to ensure the contribution of 'citizen scientists' registered as 'Wetland Mitras' in the management of Ramsar wetlands •Continuous operational and regular water and sediment quality monitoring is being carried out under WIAMS (Wetland Inventory Assessment and Monitoring System) project in Ashtamudi, Sasthamkotta and Vembanad-Kol Ramsar wetlands as per the last approvedIMPs of the three Ramsar Wetlands and the data made available in the WIAMS web portal •Waterbird census project in the three Ramsar sites awarded to Kerala Agricultural University, This data also will be available in the WIAMS web portal •Catchment conservation measures have been initiated for the three Ramsar Wetlands through Soil Survey and Soil Conservation Department •Alternate Coir retting project in Ashtamudi has been successfully completed and the major achievements of the project were delignification of coir pith, recovery of lignin and in-situ mode of effluent treatment and recycling • The houseboat upgradation project (Conversion of Diesel engine to Hybrid electric engine) in Vembanad-Kol wetland complex carried out with the help of Kerala House Boat Owners Association (KHBOA), Alappuzha •'Sustainable clam cultivation and enhanced livelihood for the Vembanad Estuary' Project was implemented as part of the approved IMP of Vembanad-Kol wetland complex •As part of the 'Swatchchata Pakhwara" campaignSWAK in association with CERC-ATREE organized a clean-up drive during October 2023 •SWAK in association with KSCADC have successfully completed the 3-day workshop on 'Code of conduct for sustainable fisheries in Ashtamudi Estuary' •Bathymetry study of the Sasthamkotta Wetland has been completed in association with Hydrographic Survey Wing, Government of Kerala •Fish Diversity of Sasthamkotta Wetland was assessed with the help of Kerala University of Fisheries and Ocean Studies •Initiated Signage Board installation at Ashtamudi and Vembanad-Kol wetlands •Initiated Recreational Carrying capacity study of Vembanad-Kol with the help of KSCSTE-CWRDM (a knowledge partner of SWAK).		

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Details of Notified wetlands, wetlands identified for notification, Ramsar Sites, and proposed Ramsar Sites in the State/UT																
Sl. No.	Wetland Name	District	Latitude	Longitude	Total area (in hectares)	Ground truthing done? (Y/N/ In Process)	Brief document prepared? (Y/N/ In process)	Health card prepared? (Y/N/ In process)	Boundary demarcation done? (Y/N/ In process)	Zone of influence demarcated? (Y/N/ In process)	GIS Map developed? (Y/N/ In process)	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (C&M) Rules, 2017? (Y/N/ In process)	Identified for notification? (Y/N)	Integrated Management Plan prepared?(Y/N/ In process)	Site profile uploaded on Wetlands of India Portal? (Y/N)
1	Akkulam-Veli Kayal	Thiruvananthapuram	76.898156	8.521299	95.78	Y	Y	Y	Y	Y	Y	Proposed	In process	Y	N	Y
2	Ashtamudi Kayal	Kollam	76.574705	8.950772	5290.86	Y	Y	Y	Y	Y	Y	Ramsar site	In process	Y	Y	Y
3	Beypore	Kozhikode	75.813529	11.170635	281.06	Y	Y	Y	Y	Y	Y	N	In process	Y	N	N
4	Biyyam Kayal	Malappuram	75.93758	10.73671	921.35	Y	Y	Y	Y	Y	Y	N	In process	Y	N	Y
5	Dharmadam - Ancharakandi	Kannur	75.472431	11.767759	702	Y	Y	Y	Y	Y	Y	N	In process	Y	N	N
6	Kadalundi	Kozhikode, Malappuram	75.838637	11.134841	103.77	Y	Y	Y	Y	Y	Y	N	In process	Y	N	N
7	Kallayi	Kozhikode	75.782282	11.23176	33.31	Y	Y	Y	Y	Y	Y	N	In process	Y	N	N
8	Kattampally - Valapattanam - Kuppam	Kannur	75.308316	11.948465	5061.71	Y	Y	Y	Y	Y	Y	Proposed	In process	Y	N	Y
9	Kavvai - Karattuvayal - Kaniyachira	Kannur, Kasaragode	75.170713	12.090807	3188.71	Y	Y	Y	Y	Y	Y	N	In process	Y	N	Y
10	Kayamkulam Kayal and Pulikkal Kayal	Alappuzha, Kollam	76.474597	9.139184	1961.13	Y	Y	Y	Y	Y	Y	N	In process	Y	N	Y
11	Korapuzha and Agalapuzha	Kozhikode	75.743852	11.354603	1660.16	Y	Y	Y	Y	Y	Y	N	In process	Y	N	N
12	Kottuli	Kozhikode	75.799245	11.280239	104.43	Y	Y	Y	Y	Y	Y	Proposed	In process	Y	N	Y
13	Murat and Pookkod-Kozhikode Lake	Kozhikode	75.596559	11.568826	589.96	Y	Y	Y	Y	Y	Y	N	In process	Y	N	Y
14	Paravur Kayal	Kollam	76.659829	8.826401	903.51	Y	Y	Y	Y	Y	Y	N	In process	Y	N	Y
15	Ponnani	Malappuram	75.926021	10.790726	946.62	Y	Y	Y	Y	Y	Y	N	In process	Y	N	Y
16	Pookode Lake	Wayanad	76.027352	11.542466	5.2	Y	Y	Y	Y	Y	Y	N	In process	Y	N	Y
17	Sasthamkotta Lake	Kollam	76.63472	9.036809	360.95	Y	Y	Y	Y	Y	Y	Ramsar site	In process	Y	Y	Y
18	Vattakayal and Kottakkal Kayal	Kollam	76.54962	8.917877	28.99	Y	Y	Y	Y	Y	Y	N	In process	Y	N	N
19	Vellayani Kayal	Thiruvananthapuram	76.99209	8.434467	262.68	Y	Y	Y	Y	Y	Y	Proposed	In process	Y	In process	Y

20	Vembanad-Kol	Thrissur, Ernakulam, Kottayam & Alappuzha	76.340552	9.873888	24565.66	Y	Y	Y	Y	Y	Y	Ramsar site	In process	Y	Y	Y
21	Chittari	Kasaragode	75.062007	12.345995	139.43	Y	In process	In process	Y	Y	Y	N	In process	Y	N	N
22	Bekal	Kasaragode	75.029261	12.404768	58.879	Y	In process	In process	Y	Y	Y	N	In process	Y	N	N
23	Kappil - Kottikulam	Kasaragode	75.014857	12.421817	7.62	Y	In process	In process	Y	Y	Y	N	In process	Y	N	N
24	Kalanadu	Kasaragode	75.009947	12.445625	39.17	Y	In process	In process	Y	Y	Y	N	In process	Y	N	N
25	Chandragiri	Kasaragode	74.998139	12.473798	442.49	Y	In process	In process	Y	Y	Y	N	In process	Y	N	N
26	Mogral - Puthur	Kasaragode	74.958476	12.544022	122.18	Y	In process	In process	Y	Y	Y	N	In process	Y	N	N
27	Kumbala	Kasaragode	74.935491	12.602256	254.24	Y	In process	In process	Y	Y	Y	N	In process	Y	N	N
28	Pola Chira	Pathanamt hitta	76.694017	9.239462	9.83	Y	In process	In process	Y	Y	Y	N	In process	Y	N	Y
29	Pannivelichira	Pathanamt hitta	76.707118	9.32007	17.21	Y	In process	In process	Y	Y	Y	N	In process	Y	N	N
30	Vayyankara Chira	Alappuzha	76.627014	9.141367	34.7	Y	In process	In process	Y	Y	Y	N	In process	Y	N	N
31	Kuthiravattom Chira	Alappuzha	76.625201	9.275443	7.4	Y	In process	In process	Y	Y	Y	N	In process	Y	N	N
32	Chefoor Lake	Kollam	76.659889	9.039121	114.94	Y	In process	In process	Y	Y	Y	N	In process	Y	N	N
33	Chakkuvalli Chira	Kollam	76.63663	9.086496	10.54	Y	In process	In process	Y	Y	Y	N	In process	Y	N	N
34	Chittumala Chira	Kollam	76.670122	9.009821	202.96	Y	In process	In process	Y	Y	Y	N	In process	Y	N	Y
35	Akathukayal	Kollam	76.608738	9.017297	167.58	Y	In process	In process	Y	Y	Y	N	In process	Y	N	N
36	Adichanalloor Chira	Kollam	76.713175	8.882775	8.42	Y	In process	In process	Y	Y	Y	N	In process	Y	N	N
37	Kilimukkam and Nadayara Kayal	Kollam	76.684351	8.782353	471.72	Y	In process	In process	Y	Y	Y	N	In process	Y	N	N
38	Kadinamkulam Kayal and Anchuthengu Kayal	Thiruvanan thapuram	76.817198	8.616493	973.53	Y	In process	In process.	Y	Y	Y	N	In process	Y	N	Y
39	Poovar Pozhikkara	Thiruvanan thapuram	77.079229	8.308574	83.44	Y	In process	In process	Y	Y	Y	N	In process	Y	N	N
40	Kilil	Thiruvanan thapuram	76.958407	8.427269	8.82	Y	In process	In process	Y	Y	Y	N	In process	Y	N	N

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15. Ladakh

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs				
1	Name of State/UT	Ladakh		
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	48		
3	No. of wetlands for which ground-truthing has been done	32	No. of additional wetlands found through ground-truthing exercise, if any	
4	No. of wetlands for which boundary demarcation has been done	48		
5	No. of wetlands for which GIS maps are available	23	No. of wetlands with demarcated Zone of Influence	
6	No. of transboundary wetlands present in the State/UT	1	*Please provide details in Sheet 3*	
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017	0		
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017		No. of wetlands with draft notification	
9	No. of wetlands for which brief documents have been prepared	23	No. of brief documents under development	
10	No. of wetlands for which Health Cards have been prepared	27	No. of Health Cards under development	
11	No. of wetlands with Integrated Management Plans (IMPs)	In process for 2	No. of IMPs under development	
12	No. of wetland profiles uploaded on the Wetlands of India Portal	5		
13	Whether technical committee has been constituted? (Y/N)	N		
14	Whether grievance committee has been constituted? (Y/N)	N		
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	1		
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done	2	List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	
17	List of proposed Ramsar Sites in the State/ UT	0		
18	Details of all other initiatives taken by the concerned SWA/UTWA			

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Details of Notified wetlands, wetlands identified for notification, Ramsar Sites, and proposed Ramsar Sites in the State/UT																
Sr. No.	Wetland Name	District	Latitude	Longitude	Total area (in hectares)	Ground truthing done? (Y/N/ In Process)	Brief document prepared? (Y/N/ In process)	Health card prepared? (Y/N/ In process)	Boundary demarcation done? (Y/N/ In process)	Zone of influence demarcated? (Y/N/ In process)	GIS Map developed? (Y/N/ In process)	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (C&M) Rules, 2017? (Y/N/ In process)	Identified for notification? (Y/N)	Integrated Management Plan prepared? (Y/N/ In process)	Site profile uploaded on Wetlands of India Portal? (Y/N)
1	Tsokar Wetland Complex (Tsokar + Startsapuk Tso) (RAMSAR)	Leh	33°19'45.6"N	78°02'07.7"E	9,577 Ha	Y	Y	Y	Y	Y	Y	YES		NA	In process	Y
2	Tsomoriri Wetland (RAMSAR)	Leh	32°52'59"N	78°19'0"E	12000Ha	Y	Y	Y	Y	Y	Y	YES		NA	In process	Y
3	Chukil Wetland	Leh	32°46'53.9"N	78°59'20.9"E	47Ha.	Y	Y	Y	Y	Y	Y	NO	NO	N	N	N
4	Dungti Wetland	Leh	33°12'53.22"N	78°56'1.30"E	673Ha.	Y	Y	Y	Y	Y	Y	NO	NO	N	N	N
5	Fukche Wetland 1	Leh	32.95594°N	79.198972°E	353Ha.	Y	Y	Y	Y	Y	Y	NO	NO	N	N	N
6	Fukche Wetland 2	Leh	32.96427 8°N	79.198972°E		Y	Y		Y	Y	Y	NO	NO	N	N	N
7	Jamarding/Tingru 1	Leh	33°35'04.0"N	78°40'37.4"E	136Ha	Y	Y	Y	Y	Y	Y	NO	NO	N	N	N
8	Jamarding/Tingru 2	Leh	33°34'47.6"N	78°42'59.1"E	501Ha	Y	Y		Y	Y	Y	NO	NO	N	N	N
9	Jungdemo	Leh	32°48'07.6"N	78°57'41.6"E	224Ha	Y	Y	Y	Y	Y	Y	NO	NO	N	N	N
10	Kyagar Tso/Tsatang Kuru	Leh	33°06'25.2"N	78°18'06.1"E	540Ha.	Y	Y	Y	Y	Y	Y	NO	NO	N	N	N
11	Laal Pahrt/Mankhang	Leh	32°57'56.29"N	78°54'09.08"E	3 Ha	Y	Y	Y	Y	Y	Y	NO	NO	N	N	Y
12	Lam Tso (Tyazong)	Leh	32°42'38.0"N	78°33'22.2"E	12Ha	Y	Y	Y	Y	Y	Y	NO	NO	N	N	N
13	Loma	Leh	33°10'2.85"N	78°49'25.47"E	17Ha	Y	Y	Y	Y	Y	Y	NO	NO	N	N	N
14	Lungparma	Leh	33°46'29.5"N	78°22'50.5"E	670Ha	Y	Y	Y	Y	Y	Y	NO	NO	N	N	N
15	Puga	Leh	33°13'28.16"N	78°18'36.04"E	155Ha	Y	Y	Y	Y	Y	Y	NO	NO	N	N	N
16	Raar Wetland	Leh	32°48'34.95"N	78°57'04.34"E	180Ha	Y	Y	Y	Y	Y	Y	NO	NO	N	N	N
17	Ryul Tso/ Kyun Tso	Leh	32°55'57.76"N	78°36'55.07"E	642Ha	Y	Y	Y	Y	Y	Y	NO	NO	N	N	N

18	Sato (Horong)	Leh	33°53'57.75"N	78°16'40.51"E	58Ha	Y	Y	Y	Y	Y	Y	NO	NO	N	N	N
19	Shado Bukh (Hanle)	Leh	32°44'42.3"N	78°58'25.3"E	97Ha	Y	Y	Y	Y	Y	Y	NO	NO	N	N	Y
20	Stakdung	Leh	33°05'20.7"N	78°42'25.9"E	0.8Ha	Y	Y	Y	Y	Y	Y	NO	NO	N	N	N
21	Tsigul Tso	Leh	33°34'43.4"N	78°37'27.6"E	17Ha	Y	Y	Y	Y	Y	Y	NO	NO	N	N	N
22	Tsomyak	Leh	33°37'43.8"N	78°40'36.6"E	5Ha	Y	Y	Y	Y	Y	Y	NO	NO	N	N	N
23	Yaya Tso	Leh	33°18'59.2"N	78°29'08.8"E	164Ha	Y	Y	Y	Y	Y	Y	NO	NO	N	N	N
24	Khi Tso	Kargil	33.12727°N	77.06508°E	9.26 Ha	N	N	N	Y	Y	N	NO	NO	N	N	N
25	Savi Lake	Kargil	33.14341°N	77.0526°E	6.04Ha	N	N	N	Y	Y	N	NO	NO	N	N	N
26	Raru Tso	Kargil	33.15929°N	76.98497°E	52.99Ha	N	N	N	Y	Y	N	NO	NO	N	N	N
27	Muni Tso	Kargil	33.21517°N	77.46933°E	3.72Ha	N	N	N	Y	Y	N	NO	NO	N	N	N
28	Tichip Tso I	Kargil	33.28906°N	77.37137°E	13.46Ha	N	N	N	Y	Y	N	NO	NO	N	N	N
29	Tichip Tso II	Kargil	33.30176°N	77.36843°E	2.44Ha	N	N	N	Y	Y	N	NO	NO	N	N	N
30	Tso Tokpo	Kargil	33.34363°N	77.29722°E	33.01Ha	N	N	N	Y	Y	N	NO	NO	N	N	N
31	Dzongkul Tso	Kargil	33.51178°N	76.60312°E	38.08Ha	N	N	N	Y	Y	N	NO	NO	N	N	N
32	Tso Lako	Kargil	33.59820°N	77.22488°E	2.87Ha	N	N	N	Y	Y	N	NO	NO	N	N	N
33	Tso Tsunsai	Kargil	33.86232°N	76.35047°E	3.45Ha	Y	N	N	Y	Y	N	NO	NO	N	N	N
34	Rta-Tso	Kargil	33.86410°N	76.35481°E	9.01Ha	Y	N	N	Y	Y	N	NO	NO	N	N	N
35	Lang-Tso	Kargil	33.86734°N	76.35345°E	3.26Ha	Y	N	N	Y	Y	N	NO	NO	N	N	N
36	Chilling Tso	Kargil	33.94299°N	76.30841°E	2.78Ha	N	N	N	Y	Y	N	NO	NO	N	N	N
37	Dalong Tso	Kargil	33.94448°N	76.29300°E	43.03Ha	N	N	N	Y	Y	N	NO	NO	N	N	N
38	Dambochani Tso	Kargil	33.99637°N	76.37056°E	2.38Ha	Y	N	Y	Y	Y	N	NO	NO	N	N	N
39	Tso Chinmo	Kargil	34.00132°N	76.36636°E	6.04Ha	Y	N	Y	Y	Y	N	NO	NO	N	N	N

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40	Chursa Chinmo	Kargil	34.00476 °N	76.36860° E	2.38Ha	Y	N	N	Y	Y	N	NO	NO	N	N	N
41	Rangtse Tso	Kargil	34.01145 °N	76.37339° E	3.35Ha	Y	N	Y	Y	Y	N	NO	NO	N	N	N
42	Warn Nala Tso	Kargil	34.03945 °N	75.84647° E	16.8Ha	N	N	N	Y	Y	N	NO	NO	N	N	N
43	Horal Tso	Kargil	34.04509 °N	76.24707° E	5.16Ha	Y	N	N	Y	Y	N	NO	NO	N	N	N
44	(Subject to clarification of inter-state	Kargil	34.29262 °N	75.40515° E	2.40Ha	N	N	N	Y	Y	N	NO	NO	N	N	N
45	Sapi Tso I	Kargil	34.35339 °N	76.07741° E	15.49Ha	Y	N	Y	Y	Y	N	NO	NO	N	N	N
46	Sapi Tso II	Kargil	34.34036 °N	76.08396° E	3.14Ha	N	N	N	Y	Y	N	NO	NO	N	N	N
47	Pathar Lake I	Kargil	34.48093 °N	75.64822° E	17.67Ha	N	N	N	Y	Y	N	NO	NO	N	N	N
48	Pathar Lake II	Kargil	34.49486 °N	76.63778° E	5.85Ha	N	N	N	Y	Y	N	NO	NO	N	N	N

Details of transboundary wetlands in the State/UT

Sl. No.	Name of transboundary wetland	Total area (in hectares)	Name of the sharing State/UT/ Country	Total area falling in neighbouring State/UT/ Country (in ha)	Boundary demarcation done? (Y/N)	Zone of influence demarcated? (Y/N)	GIS Map is available? (Y/N)	Brief document prepared (Y/N)	Health card prepared? (Y/N)	Integrated management plan prepared? (Y/N)	Site profile uploaded on Wetlands of India Portal? (Y/N)	Details of pending court cases, if any
1	Pangong Tso	29345	China	Disputed	Y	Y	Y	Y	Y	N	Y	

16. Lakshadweep

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs				
1	UT	Lakshadweep (UT)		
2	No. of wetlands (>2.25 ha) in the State/UT as per Space-based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	47		
3	No. of wetlands for which ground-truthing has been done	43	No. of additional wetlands found through ground-truthing exercise, if any	Nil
4	No. of wetlands for which boundary demarcation has been done	Nil		
5	No. of wetlands for which GIS maps are available	Nil	No. of wetlands with demarcated Zone of Influence	Nil
6	No. of transboundary wetlands present in the State/UT	Nil	*Please provide details in Sheet 3*	
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017	Nil		
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	Nil	No. of wetlands with draft notification	Nil
9	No. of wetlands for which brief documents have been prepared	Nil	No. of brief documents under development	47
10	No. of wetlands for which Health Cards have been prepared	Nil	No. of Health Cards under development	Nil
11	No. of wetlands with Integrated Management Plans (IMPs)	Nil	No. of IMPs under development	Nil
12	No. of wetland profiles uploaded on the Wetlands of India Portal	Nil		
13	Whether technical committee has been constituted? (Y/N)	N		
14	Whether grievance committee has been constituted? (Y/N)	N		
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	Nil		
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done	Nil	List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	Nil
17	List of proposed Ramsar Sites in the State/ UT	Nil		
18	Details of all other initiatives taken by the concerned SWA/UTWA			

Details of Notified wetlands, wetlands identified for notification, Ramsar Sites, and proposed Ramsar Sites in the State/UT																
Sl. No.	Wetland Name	District	Latitude	Longitude	Total area (in hectares)	Ground truthing done? (Y/N/ In Process)	Brief document prepared? (Y/N/ In process)	Health card prepared? (Y/N/ In process)	Boundary demarcation done? (Y/N/ In process)	Zone of influence demarcated ? (Y/N/ In process)	GIS Map developed ? (Y/N/ In process)	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (C&M) Rules, 2017? (Y/N/ In process)	Identified for notification ? (Y/N)	Integrated Management Plan prepared?(Y/N/ In process)	Site profile uploaded on Wetlands of India Portal? (Y/N)
1	Minicoy lagoon	LAKSHADWEEP	8.30056	73.04991	1829.55	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
2	Suheli Lagoon	LAKSHADWEEP	10.06964	72.29101	3857.25	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
3	Kalpeni lagoon	LAKSHADWEEP	10.10585	73.64089	2394.61	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
4	Kavaratti lagoon	LAKSHADWEEP	10.56206	72.62769	332.99	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
5	Pitti Coral reef	LAKSHADWEEP	10.777	72.535	747.21	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
6	Agatti lagoon	LAKSHADWEEP	10.84812	72.17519	1496.36	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
7	Bangaram Lagoon	LAKSHADWEEP	10.92966	72.19271	2514.03	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
8	Amini Lagoon	LAKSHADWEEP	11.11188	72.71875	173.81	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
9	Perumulpar lagoon	LAKSHADWEEP	11.15684	72.06068	3117.87	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
10	Kadmat Lagoon	LAKSHADWEEP	11.21587	72.76494	1441.49	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
11	Kiltan lagoon	LAKSHADWEEP	11.4823	73.00123	174.07	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
12	Bitra lagoon	LAKSHADWEEP	11.55487	72.16586	2892.48	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
13	Chetlath lagoon	LAKSHADWEEP	11.69337	72.70641	195.03	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
14	Suheli Cheriyakara sand beach	LAKSHADWEEP	10.04941	72.2906	13.96	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
15	Suheli Sand bank	LAKSHADWEEP	10.09223	72.3338	16.47	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
16	Suheli - Valiyakara	LAKSHADWEEP	10.1269	72.32896	9.71	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
17	Cheriyam sand beach	LAKSHADWEEP	10.13304	73.66311	21.19	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
18	Bangaram sand beach	LAKSHADWEEP	10.94136	72.2894	8.82	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
19	Parali Sand beach	LAKSHADWEEP	10.95838	72.33232	11.64	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
20	Minicoy coral reef	LAKSHADWEEP	8.28394	73.0657	1489.03	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N

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21	Suheli cheriyakara lagoon	LAKSHADWEEP	10.03136	72.28515	4935.37	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
22	Kalpeni coral reef	LAKSHADWEEP	10.06685	73.62915	752.22	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
23	Kavaratti coral reef	LAKSHADWEEP	10.55185	72.6314	442.27	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
24	Amini Pitti Coral reef	LAKSHADWEEP	10.81152	72.57295	3898.55	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
25	Andrott coral reef	LAKSHADWEEP	10.85074	73.71113	11449.36	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
26	Perumulpar Coral reef	LAKSHADWEEP	11.13986	71.97579	5367.47	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
27	Kadmat coral reef	LAKSHADWEEP	11.171	72.75531	442.23	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
28	Kiltan coral reef	LAKSHADWEEP	11.46576	73.00865	304.04	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
29	Bitra Coral reef	LAKSHADWEEP	11.49194	72.15766	3837.43	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
30	Chetlath Coral reef	LAKSHADWEEP	11.58439	72.69933	315.06	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
31	thundi Mangrove Wetland	LAKSHADWEEP	8.27485	73.020691	0.967	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
32	LD000014	LAKSHADWEEP	8.27401	73.03731	9.42	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
33	LD000015	LAKSHADWEEP	8.27579	73.03595	32.04	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
34	LD000019	LAKSHADWEEP	10.09506	73.65111	13.57	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
35	LD000022	LAKSHADWEEP	10.55875	72.64141	32.27	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
36	LD000023	LAKSHADWEEP	10.80997	73.69214	24.77	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
37	LD000024	LAKSHADWEEP	10.85977	72.19774	57.85	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
38	LD000027	LAKSHADWEEP	11.11532	72.71686	6.25	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
39	LD000028	LAKSHADWEEP	11.19286	72.76513	2.26	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
40	LD000030	LAKSHADWEEP	11.25203	72.78368	10.56	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
41	LD000031	LAKSHADWEEP	11.48631	73.00369	8.87	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
42	LD000032	LAKSHADWEEP	11.48861	73.00853	3.84	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
43	LD000033	LAKSHADWEEP	11.59635	72.188	9.08	Y	In process	N	In process	In process	In process	NO	N	Y	In process	N
44	LD000016	LAKSHADWEEP	8.30311	73.06641	16.78	N	In process	N	In process	In process	In process	NO	N	Y	In process	N

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45	LD000029	LAKSHADWEEP	11.21125	72.77337	3.56	N	In process	N	In process	In process	In process	NO	N	Y	In process	N
46	LD000040	LAKSHADWEEP	10.9364	72.24542	5730.15		In process	N	In process	In process	In process	NO	N	Y	In process	N
47	LD000043	LAKSHADWEEP	11.23789	74.03855	2896.29	N	In process	N	In process	In process	In process	NO	N	Y	In process	N

17. Madhya Pradesh

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs					
1	Name of State/UT	Madhya Pradesh			
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	13947	(15352 Wetlands listed as per the Web portal of MP SWA)		
3	No. of wetlands for which ground-truthing has been done	4403	No. of additional wetlands found through ground-truthing exercise, if any	0	
4	No. of wetlands for which boundary demarcation has been done	10	*details in sheet 2*		
5	No. of wetlands for which GIS maps are available	10	No. of wetlands with demarcated Zone of influence	9	
6	No. of transboundary wetlands present in the State/UT	0	*Please provide details in Sheet 3*	0	
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017	10			
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	0	No. of wetlands with draft notification	0	
9	No. of wetlands for which brief documents have been prepared	2	No. of brief documents under development	8	
10	No. of wetlands for which Health Cards have been prepared	150	No. of Health Cards under development	10	
11	No. of wetlands with Integrated Management Plans (IMPs)	3	No. of IMPs under development	3	
12	No. of wetland profiles uploaded on the Wetlands of India Portal	108			
13	Whether technical committee has been constituted? (Y/N)	Y			
14	Whether grievance committee has been constituted? (Y/N)	Y			
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	4			
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done	2 (Preliminary study)	List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	3+2 (Detail study)	
17	List of proposed Ramsar Sites in the State/ UT.	1			
18	Details of all other initiatives taken by the concerned SWA/UTWA	1)Wetland City Accreditation proposal for Bhopal and Indore city in Madhya Pradesh has been submitted to Ramsar Secretariat through MoEFCC GoI. 2)4 new Ramsar Sites have been designated in the State in the three years i.e. 2022-2024. 3)One draft proposal of new Ramsar site as Chambal Sanctuary, Morena has been submitted for approval to MoEFCC, GoI. 4)International event of World Wetlands Day 2024 organized at Sirpur Wetland, Indore. 5)Integrated Management Plan of Sirpur Wetland, Indore Submitted to MoEF&CC. 6)For Bhoj Wetland, to implement the Wetlands Rules, 2017, the Environment Department, GoMP has issued an administrative order on 16 March 2022, in which Prohibited, Regulated, permitted activities have been described and Wetlands & its Zone of influence have been demarcated. 7)District Wetland Conservation Committee (DWCC) constituted in all 53 Districts of the State of MP. 8)Notification process of 02 Ramsar Sites i.e. Bhoj Wetland and Sirpur is in final stage. 9)Notification process remaining 8 identified wetlands is progressing. 10)Wetland Carbon Study proposal invited from IIT Indore, IISER Bhopal and IISSc Bhopal for Ramsar Sites in MP. 11)Wetland Biodiversity Study proposal for all the 5 Ramsar sites invited from Zoological Survey of India and Botanical Survey of India. 12)Bhoj Wetland Winter Bird Count 2022 and 2023 report has been published. 13)Citizen Engagement Strategy is being developed for wetlands conservation and management of Ramsar sites and other wetlands 14)Capacity and training program conducted for Ramsar Site Managers in Sirpur and Yashwant Sagar, Indore. More than 100 participants were trained in this program. 15)Ramsar Sites & DWCC brochure published for awareness amongst the local people. 16)A separate website developed of SWA. 17)Dhar Wetland Complex, Dhar and Girwar Talab Shajapur IMP approved under NPCA and sanctioned by MoEFCC, GoI. 18)Series of public awareness events were organized as run up to the World Wetlands Day mega events on 2nd Feb 2024. This includes wetland city dialogue, bird watching, dialogue with wetland mitras, special cleanliness drive, painting and drawing events, distribution of "आज भी खरे है तालाब" iconic book on traditional knowledge on wetland conservation, MPSWA LOGO designing competition, etc. 19)A technical driven proposal is being designed for continuous real time monitoring of Ramsar Sites and its Zone of Influence& Catchments using Remote Sensing techniques.			

Details of Notified wetlands, wetlands identified for notification, Ramsar Sites, and proposed Ramsar Sites in the State/UT																
Sl. No.	Wetland Name	District	Latitude	Longitude	Total area (in hectares)	Ground truthing done? (Y/N/ In Process)	Brief document prepared? (Y/N/ In process)	Health card prepared? (Y/N/ In process)	Boundary demarcation done? (Y/N/ In process)	Zone of influence demarcated? (Y/N/ In process)	GIS Map developed ? (Y/N/ In process)	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (C&M) Rules, 2017? (Y/N/ In process)	Identified for notification? (Y/N)	Integrated Management Plan prepared?(Y/N/ In process)	Site profile uploaded on Wetlands of India Portal? (Y/N)
	NPCA project Wetlands															
1	Sita Sagar	Datia	25°39'35"N	78°27'38"E	30.98	Y	Y	Y	Y	Y	Y	N	In process	Y	Y	Y
2	Sindh Sagar, Isagarh, Ashoknagar	Ashoknagar	24°50' 31" N	77°53' 05" E	45.79	Y	In process	Y	Y	Y	Y	N	In process	Y	Y	Y
3	Jadhav Sagar, Shivpuri	Shivpuri	25°25' 05" N	77°40' 14" E	14.64	Y	In process	Y	Y	Y	Y	N	In process	Y	N	Y
4	Madhav Sagar, Shivpuri	Shivpuri	25°25' 38" N	77°43' 01" E	16.71	Y	In process	Y	Y	Y	Y	N	In process	Y	N	Y
5	Sagar lake, Sagar	Sagar	23°49' 56" N	78°44' 42" E	118.59	Y	In process	Y	Y	Y	Y	N	In process	Y	N	Y
6	Amrit Sagar, Ratlam	Ratlam	23° 18' 57" N	75° 01' 47" E	19.22	Y	In process	Y	Y	Y	Y	N	In process	Y	Y	Y
	RAMSAR SITES															
7	Bhoj wetland, Bhopal	Bhopal	23° 15' 00"	77° 20' 24"	3946.93	Y	In process	Y	Y	Y	Y	Y	In process	Y	In process	Y
8	Sirpur Wetland, Indore	Indore	22°41' 58" N	75°48' 35" E	164	Y	Y	Y	Y	Y	Y	Y	In process	Y	Y	Y
9	Yashwant Sagar, Indore	Indore	22°48'31"N	75°41'40"E	2650	Y	In process	Y	Y	N	Y	Y	In process	Y	N	Y
10	Sakhya Sagar, Shivpuri	Shivpuri	25°26' 13" N	77°42' 38" E	248	Y	In process	Y	Y	Y	Y	Y	In process	Y	N	Y

18. Maharashtra

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs				
1	Name of State/UT	Maharashtra		
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	23415	As per SAC Atlas 2021	
3	No. of wetlands for which ground-truthing has been done	10671	No. of additional wetlands found through ground-truthing exercise, if any	0
4	No. of wetlands for which boundary demarcation has been done	256	Satellite maps are being procurred	
5	No. of wetlands for which GIS maps are available	256	No. of wetlands with demarcated Zone of Influence	256
6	No. of transboundary wetlands present in the State/UT	Yet to assess	*Please provide details in Sheet 3*	
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017	In process		
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	In process	No. of wetlands with draft notification	
9	No. of wetlands for which brief documents have been prepared	3	No. of brief documents under development	253
10	No. of wetlands for which Health Cards have been prepared	1639	No. of Health Cards under development	
11	No. of wetlands with Integrated Management Plans (IMPs)	NIL	No. of IMPs under development	
12	No. of wetland profiles uploaded on the Wetlands of India Portal	24		
13	Whether technical committee has been constituted? (Y/N)	Yes		
14	Whether grievance committee has been constituted? (Y/N)	Yes		
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	05 meetings		
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done	1	List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	2 under process
17	List of proposed Ramsar Sites in the State/ UT	NIL		
18	Details of all other initiatives taken by the concerned SWA/UTWA		1. The work of preparation of brief documents of all wetlands in the state as marked in Wetland atlas is given to MOEF&CC approved agency NCSCM, Chennai.The work is under progress. The copy of agreement is attached herewith. 2. The wetland is also made part of the State wide program implemented in the state namely "Majhi Vasundhara" where in prizes are given to Grampanchayat, Nagarpanchayat, Municipal Coorporation etc. worked effectively in the area of Environment Conservation. This program brought the wetland awareness at the lowest ground level.	

19. Manipur

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs				
1	Name of State/UT	Manipur		
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	130		
3	No. of wetlands for which ground-truthing has been done	23	No. of additional wetlands found through ground-truthing exercise, if any	1
4	No. of wetlands for which boundary demarcation has been done	Nil		
5	No. of wetlands for which GIS maps are available	23	No. of wetlands with demarcated Zone of Influence	Nil
6	No. of transboundary wetlands present in the State/UT	NIL	*Please provide details in Sheet 3*	
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017	7		
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	Nil	No. of wetlands with draft notification	Nil
9	No. of wetlands for which brief documents have been prepared	23	No. of brief documents under development	1
10	No. of wetlands for which Health Cards have been prepared	4	No. of Health Cards under development	3
11	No. of wetlands with Integrated Management Plans (IMPs)	4	No. of IMPs under development	3
12	No. of wetland profiles uploaded on the Wetlands of India Portal	Nil		
13	Whether technical committee has been constituted? (Y/N)	Yes		
14	Whether grievance committee has been constituted? (Y/N)	Yes		
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	6		
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done	Nil	List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	1
17	List of proposed Ramsar Sites in the State/ UT	Nil		
18	Details of all other initiatives taken by the concerned SWA/UTWA	Manipur State Wetlands Authority (MSWA) was constituted on 31st January, 2018 as per the Wetlands (Conservation and Management) Rules, 2017. The Hon'ble Minister (Forest, Environment and Climate Change), Manipur is the Chairperson. The Chief Secretary, Government of Manipur is the Vice-Chairperson and Director, Directorate of Environment and Climate Change (DoE&CC), Government of Manipur is the Member Secretary. The Authority is constituted by 22 (twenty two) Members including the Chairperson. Head of office of concerned line Departments and eminent experts are members of the Authority. The Directorate of Environment and Climate Change (DoE&CC) is assigned as the Nodal Office and Secretariat of the Authority. The two Committees namely Technical Committee of MSWA and Grievance committee of MSWA were constituted on 26th May, 2018. The Technical Committee is constituted by 15 Members including the chairperson. Dr. Kh. Shamungou Singh, retired Lecturer as a renowned Environmentalist, is the Chairperson, Deputy Director, DoE&CC, Government of Manipur is the convenor with DCs of concerned districts, Head of concerned line Departments and experts from different institutions are the members of the Committee. The Grievance Committee is constituted by 4 members including the Chairperson, Dr. R.K. Ranjan Singh, ex MP and retired professor, Manipur University. The Director, DoE&CC, Government of Manipur is the Convenor of Committee with two other experts as members. In the first meeting of MSWA held on 1st September 2018, Manipur Remote Sensing Application Centre (MARSAC) reported 119 Wetlands based on the National Wetland Atlas 2009. Out of 119, Brief Document of 23 wetlands have been prepared. In the 2nd Meeting of MSWA held on 28th December 2019, 7 (seven) wetlands out of 23 wetlands were approved for compliance of notification. 5 (five) wetlands are under vetting by Law Department, Government of Manipur for notification. 2 (Two) are also under process of Vetting by Revenue Department, Government of Manipur. Integrated Management Plan (IMP) of 4 (Four) Wetland have been approved by National Plan for Conservation of Aquatic Eco-systems (NPCA), MoEF&CC, Government of India, and has been implementing by Directorate of Environment and Climate Change since 2020. The IMPs are as follows: 1. Conservation of Notified Populated and Vulnerable Yaral Pat Wetland in Manipur. 2.Integrated Management Plan of Utra Pat Lake at Nambol Naorem, Bishnupur District, Manipur. 3.Integrated Management Plan (IMP) for Conservation and Management of Loimeng Wetland, Kangpokpi District, Manipur. 4.Integrated Management Plan (IMP) for Conservation and Management of Waithou-Phumnom Pat Wetland in Manipur. The major components of the IMPs are as follows: i). Boundary delineation and demarcation: Geo-tagged pillars at the notified boundaries; Boundary Fencing notified boundaries at vulnerable area; Periphery Management of the wetland / water body area; Plantation at the Periphery; Development of walkway at Periphery with proper drainage system ii). Catchment Conservation: Rising / creation of Nursery and collection of plants (native species) for afforestation; Plantation / afforestation (social forestry) at catchment through watershed scales; Promotion for animal husbandry, economic plantation, horticultural plantation, etc. as livelihood interventions; Develop Model eco-villages; Development of pilot springshed; Construction of check dams; Development of gully plugging for rain water harvesting; Development of ponds at catchment for rain water harvesting; iii). Water Management: Dredging / de-silting for 3 meter depth at silt deposited area; Weeds cleaning; Rejuvenation of drainage system; Construction of bathing ghat / other washing activities point; Construction of public toilets; iv). Biodiversity Conservation: Reintroduction of indigenous species and management of exotic species; Set up bio-compost unit for removed invasive plants & other weeds; v). Sustainable resource development and livelihood improvement: Capacity building, trainings and skill development; Promotion of green technology; Farm mechanization and modernization of fishery as model fish farm; Development of fish nurseries; Organic farming and smart agriculture; Community based Eco-tourism infrastructure; vi). Institutional Development: Creation of Village Knowledge Centre; Knowledge networking, Trainings, capacity building to the communities, Stakeholders and wetland managers;		

Details of Notified wetlands, wetlands identified for notification, Ramsar Sites, and proposed Ramsar Sites in the																
Sl. No.	Wetland Name	District	Latitude	Longitude	Total area (in hectares)	Ground truthing done? (Y/N/ In Process)	Brief document prepared? (Y/N/ In process)	Health card prepared ? (Y/N/ In process)	Boundary demarcation done? (Y/N/ In process)	Zone of Influence demarcated? (Y/N/ In process)	GIS Map developed? (Y/N/ In process)	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (C&M) Rules, 2017? (Y/N/ In process)	Identified for notification? (Y/N)	Integrated Management Plan prepared ?(Y/N/ In process)	Site profile uploaded on Wetlands of India Portal? (Y/N)
1	Loktak Lake	Bishnupur	24° 33' 53.041" N	93° 49' 42.249" E	25846.73	Yes	Yes	In process	In Process	In Process	Yes	Ramsar Site	No	No	Yes	No
2	Loukol Pat	Bishnupur	24° 38' 4.656" N	93° 45' 38.078" E	4.08	Yes	Yes	In process	In Process	In Process	Yes	No	No	No	No	No
3	Sana Pat	Bishnupur	24° 41' 34.362" N	93° 50' 58.742" E	352.51	Yes	Yes	In process	In Process	In Process	Yes	No	No	No	No	No
4	Utra Pat	Bishnupur	24° 41' 44.888" N	93° 50' 9.809" E	190.12	Yes	Yes	Yes	In Process	In Process	Yes	No	No	Yes	Yes	No
5	Heingang Lake	Imphal East	24° 52' 5.499" N	93° 57' 18.067" E	114.86	Yes	Yes	In process	In Process	In Process	Yes	No	No	No	No	No
6	Khamlang pat	Imphal East	24° 49' 53.634" N	94° 1' 4.123" E	15.06	Yes	Yes	In process	In Process	In Process	Yes	No	No	No	No	No
7	Poiroupat	Imphal East	24° 41' 51.390" N	94° 0' 53.275" E	52.88	Yes	Yes	In process	In Process	In Process	Yes	No	No	No	No	No
8	Yaral Pat	Imphal East	24° 49' 9.707" N	94° 0' 14.000" E	85.70	Yes	Yes	Yes	In Process	In Process	Yes	No	No	Yes	Yes	No
9	Lampha Pat	Imphal West	24° 45' 22.068" N	93° 49' 27.749" E	36.49	Yes	Yes	In process	In Process	In Process	Yes	No	No	No	No	No
10	Lamphelpat	Imphal West	24° 49' 29.366" N	93° 54' 35.977" E	478.60	Yes	Yes	In process	In Process	In Process	Yes	No	No	No	No	No
11	Ithai Lake	Kakching	24° 25' 31.382" N	93° 50' 25.699" E	5.48	Yes	Yes	In process	In Process	In Process	Yes	No	No	No	No	No
12	Kholdum/ Pumlen Pat	Kakching	24° 28' 44.139" N	93° 53' 45.095" E	7969.67	Yes	Yes	In process	In Process	In Process	Yes	No	No	Yes	No	No
13	Khayang Kachopung Pat	Kamjong	25° 4' 18.515" N	94° 43' 38.344" E	3.16	Yes	Yes	In process	In Process	In Process	Yes	No	No	Yes	No	No
14	Jalmeng Lake	Kangpokpi	25° 14' 15.261" N	93° 56' 33.845" E	3.51	Yes	Yes	Yes	In Process	In Process	Yes	No	No	Yes	Yes	No

15	Zellad Lake	Tamenglong	24° 54' 16.115" N	93° 22' 35.608" E	9.00	Yes	Yes	In process	In Process	In Process	Yes	No	No	No	No	No
16	Aongbikhong Pat	Thoubal	24° 39' 33.360" N	93° 57' 3.881" E	91.09	Yes	Yes	In process	In Process	In Process	Yes	No	No	No	No	No
17	Ikop Pat/ Kharung Pat	Thoubal	24° 35' 22.375" N	93° 56' 26.326" E	6036.19	Yes	Yes	In process	In Process	In Process	Yes	No	No	Yes	No	No
18	Kharam Pat	Thoubal	24° 41' 21.494" N	93° 56' 37.909" E	46.54	Yes	Yes	In process	In Process	In Process	Yes	No	No	No	No	No
19	Lausi Pat	Thoubal	24° 32' 29.769" N	93° 59' 41.718" E	908.37	Yes	Yes	In process	In Process	In Process	Yes	No	No	No	No	No
20	Ningthikhong Pat	Thoubal	24° 39' 38.846" N	93° 56' 38.157" E	128.98	Yes	Yes	In process	In Process	In Process	Yes	No	No	No	No	No
21	Usholpokpi Pat	Thoubal	24° 41' 20.310" N	93° 57' 23.957" E	79.17	Yes	Yes	In process	In Process	In Process	Yes	No	No	No	No	No
22	Waithou/ Punem Pat	Thoubal	24° 40' 42.740" N	93° 58' 55.067" E	560.42	Yes	Yes	Yes	Yes	Yes	Yes	No	No	Yes	Yes	No
23	Thetsi River	Ukhrul	25° 25' 24.569" N	94° 31' 2.645" E	935.66	No	No	No	No	No	No	No	No	No	No	No
24	Tizu River	Ukhrul	25° 39' 59.259" N	94° 34' 29.872" E	18.29	No	No	No	No	No	No	No	No	No	No	No
25	Khuga Dam	Churachandpur	24° 15' 2.227" N	93° 40' 17.985" E	743.18	No	No	No	No	No	No	No	No	No	No	No
26	Thanga Pat	Imphal East	24° 47' 38.386" N	93° 56' 57.811" E	4.74	No	No	No	No	No	No	No	No	No	No	No
27	Mapithel Dam	Kamjong	24° 52' 21.883" N	94° 8' 57.284" E	1016.97	No	No	No	No	No	No	No	No	No	No	No
28	Singda Dam	Kangpokpi	24° 58' 17.334" N	93° 48' 23.277" E	43.83	No	No	No	No	No	No	No	No	No	No	No
29	Khoupum Dam	Noney	24° 39' 41.120" N	93° 32' 6.122" E	64.31	No	No	No	No	No	No	No	No	No	No	No
30	Tulvai River	Noney	24° 43' 43.130" N	93° 22' 46.159" E	6690.21	No	No	No	No	No	No	No	No	No	No	No
31	Barak River	Senapati	25° 24' 30.355" N	93° 58' 20.358" E	544.61	No	No	No	No	No	No	No	No	No	No	No
32	Dzukul River	Senapati	25° 32' 2.120" N	93° 52' 4.370" E	86.17	No	No	No	No	No	No	No	No	No	No	No

33	Lanyi River	Senapati	25° 30' 17.515" N	94° 25' 41.683" E	366.97	No	No	No	No	No	No	No	No	No	No	No
34	Sedzu River	Senapati	25° 31' 36.049" N	94° 11' 16.827" E	2.03	No	No	No	No	No	No	No	No	No	No	No
35	Tachole River	Senapati	25° 35' 19.468" N	94° 25' 45.629" E	0.24	No	No	No	No	No	No	No	No	No	No	No
36	Sulen/Magul River	Tamenglong	25° 12' 17.170" N	93° 35' 22.271" E	4.80	No	No	No	No	No	No	No	No	No	No	No
37	Waterlogged	Bishnupur	24° 42' 40.314" N	93° 52' 13.906" E	33.21	No	No	No	No	No	No	No	No	No	No	No
38	Waterlogged	Bishnupur	24° 42' 32.438" N	93° 51' 24.019" E	129.53	No	No	No	No	No	No	No	No	No	No	No
39	Waterlogged	Bishnupur	24° 42' 22.300" N	93° 49' 55.419" E	50.32	No	No	No	No	No	No	No	No	No	No	No
40	Waterlogged	Bishnupur	24° 42' 7.345" N	93° 52' 47.371" E	165.92	No	No	No	No	No	No	No	No	No	No	No
41	Waterlogged	Bishnupur	24° 40' 13.583" N	93° 52' 35.805" E	1528.39	No	No	No	No	No	No	No	No	No	No	No
42	Waterlogged	Bishnupur	24° 35' 59.692" N	93° 45' 35.545" E	3.59	No	No	No	No	No	No	No	No	No	No	No
43	Waterlogged	Bishnupur	24° 26' 39.418" N	93° 43' 30.048" E	4.96	No	No	No	No	No	No	No	No	No	No	No
44	Waterlogged	Bishnupur	24° 24' 24.222" N	93° 47' 42.534" E	49.31	No	No	No	No	No	No	No	No	No	No	No
45	Waterlogged	Bishnupur	24° 28' 50.337" N	93° 50' 7.696" E	180.34	No	No	No	No	No	No	No	No	No	No	No
46	Waterlogged	Bishnupur	24° 25' 0.000" N	93° 50' 14.858" E	38.17	No	No	No	No	No	No	No	No	No	No	No
47	Waterlogged	Bishnupur	24° 24' 59.785" N	93° 47' 59.600" E	56.71	No	No	No	No	No	No	No	No	No	No	No
48	Waterlogged	Bishnupur	24° 19' 12.029" N	93° 51' 13.223" E	21.18	No	No	No	No	No	No	No	No	No	No	No
49	Waterlogged	Bishnupur	24° 29' 38.784" N	93° 46' 19.598" E	42.86	No	No	No	No	No	No	No	No	No	No	No
50	Waterlogged	Chandel	24° 1' 24.400" N	94° 8' 50.036" E	155.61	No	No	No	No	No	No	No	No	No	No	No

51	Waterlogged	Chandel	23° 59' 38.334" N	94° 6' 3.039" E	209.16	No	No	No	No	No	No	No	No	No	No	No
52	Waterlogged	Chandel	23° 58' 27.981" N	93° 55' 54.660" E	10.10	No	No	No	No	No	No	No	No	No	No	No
53	Waterlogged	Churachandpur	24° 25' 1.418" N	93° 40' 17.898" E	4.50	No	No	No	No	No	No	No	No	No	No	No
54	Waterlogged	Churachandpur	24° 7' 6.020" N	93° 28' 43.136" E	1004.93	No	No	No	No	No	No	No	No	No	No	No
55	Waterlogged	Churachandpur	24° 13' 19.329" N	93° 52' 17.046" E	7.96	No	No	No	No	No	No	No	No	No	No	No
56	Waterlogged	Imphal East	24° 57' 0.952" N	94° 2' 59.124" E	2.74	No	No	No	No	No	No	No	No	No	No	No
57	Waterlogged	Imphal East	24° 56' 11.986" N	94° 0' 6.540" E	43.18	No	No	No	No	No	No	No	No	No	No	No
58	Waterlogged	Imphal East	24° 54' 3.492" N	94° 2' 58.362" E	43.63	No	No	No	No	No	No	No	No	No	No	No
59	Waterlogged	Imphal East	24° 53' 13.816" N	93° 59' 58.704" E	6.15	No	No	No	No	No	No	No	No	No	No	No
60	Waterlogged	Imphal East	24° 52' 25.392" N	93° 55' 15.089" E	6.49	No	No	No	No	No	No	No	No	No	No	No
61	Waterlogged	Imphal East	24° 51' 56.202" N	93° 55' 9.337" E	10.74	No	No	No	No	No	No	No	No	No	No	No
62	Waterlogged	Imphal East	24° 50' 51.219" N	93° 55' 58.480" E	7.03	No	No	No	No	No	No	No	No	No	No	No
63	Waterlogged	Imphal East	24° 50' 17.374" N	93° 56' 26.684" E	3.30	No	No	No	No	No	No	No	No	No	No	No
64	Waterlogged	Imphal East	24° 49' 32.774" N	93° 58' 3.670" E	6.20	No	No	No	No	No	No	No	No	No	No	No
65	Waterlogged	Imphal East	24° 49' 13.187" N	93° 57' 59.066" E	13.26	No	No	No	No	No	No	No	No	No	No	No
66	Waterlogged	Imphal East	24° 49' 7.428" N	93° 57' 7.727" E	4.78	No	No	No	No	No	No	No	No	No	No	No
67	Waterlogged	Imphal East	24° 49' 10.650" N	94° 1' 42.341" E	4.98	No	No	No	No	No	No	No	No	No	No	No
68	Waterlogged	Imphal East	24° 49' 10.808" N	94° 1' 13.885" E	3.24	No	No	No	No	No	No	No	No	No	No	No

69	Waterlogged	Imphal East	24° 47' 55.923" N	93° 57' 16.051" E	3.67	No	No	No	No	No	No	No	No	No	No	No
70	Waterlogged	Imphal East	24° 46' 11.221" N	93° 56' 26.260" E	8.88	No	No	No	No	No	No	No	No	No	No	No
71	Waterlogged	Imphal East	24° 45' 13.578" N	94° 2' 6.197" E	3.38	No	No	No	No	No	No	No	No	No	No	No
72	Waterlogged	Imphal East	24° 43' 11.228" N	93° 59' 55.063" E	208.60	No	No	No	No	No	No	No	No	No	No	No
73	Waterlogged	Imphal East	24° 42' 46.523" N	94° 2' 12.713" E	262.43	No	No	No	No	No	No	No	No	No	No	No
74	Waterlogged	Imphal East	24° 51' 23.911" N	94° 4' 24.223" E	10.68	No	No	No	No	No	No	No	No	No	No	No
75	Waterlogged	Imphal East	24° 51' 0.854" N	94° 4' 25.086" E	11.69	No	No	No	No	No	No	No	No	No	No	No
76	Waterlogged	Imphal East	24° 51' 43.972" N	93° 54' 25.448" E	43.23	No	No	No	No	No	No	No	No	No	No	No
77	Waterlogged	Imphal East	24° 43' 40.248" N	94° 4' 13.412" E	15.85	No	No	No	No	No	No	No	No	No	No	No
78	Waterlogged	Imphal East	24° 54' 28.066" N	94° 2' 40.300" E	3.27	No	No	No	No	No	No	No	No	No	No	No
79	Waterlogged	Imphal East	24° 52' 37.130" N	94° 4' 44.267" E	9.22	No	No	No	No	No	No	No	No	No	No	No
80	Waterlogged	Imphal West	24° 53' 39.849" N	93° 53' 31.358" E	6.39	No	No	No	No	No	No	No	No	No	No	No
81	Waterlogged	Imphal West	24° 53' 20.107" N	93° 53' 3.893" E	16.71	No	No	No	No	No	No	No	No	No	No	No
82	Waterlogged	Imphal West	24° 48' 10.224" N	93° 54' 31.773" E	3.36	No	No	No	No	No	No	No	No	No	No	No
83	Waterlogged	Imphal West	24° 48' 7.110" N	93° 53' 37.844" E	2.94	No	No	No	No	No	No	No	No	No	No	No
84	Waterlogged	Imphal West	24° 46' 35.645" N	93° 48' 47.370" E	4.37	No	No	No	No	No	No	No	No	No	No	No
85	Waterlogged	Imphal West	24° 44' 23.285" N	93° 53' 7.479" E	145.46	No	No	No	No	No	No	No	No	No	No	No
86	Waterlogged	Imphal West	24° 44' 17.923" N	93° 54' 9.953" E	6.85	No	No	No	No	No	No	No	No	No	No	No

87	Waterlogged	Imphal West	24° 44' 7.507" N	93° 54' 7.418" E	5.50	No	No	No	No	No	No	No	No	No	No	No
88	Waterlogged	Imphal West	24° 43' 59.210" N	93° 53' 42.876" E	15.14	No	No	No	No	No	No	No	No	No	No	No
89	Waterlogged	Imphal West	24° 43' 46.634" N	93° 55' 11.560" E	17.09	No	No	No	No	No	No	No	No	No	No	No
90	Waterlogged	Imphal West	24° 43' 36.507" N	93° 52' 56.060" E	3.24	No	No	No	No	No	No	No	No	No	No	No
91	Waterlogged	Imphal West	24° 43' 8.928" N	93° 52' 5.128" E	14.46	No	No	No	No	No	No	No	No	No	No	No
92	Waterlogged	Imphal West	24° 38' 35.934" N	93° 53' 58.661" E	900.64	No	No	No	No	No	No	No	No	No	No	No
93	Waterlogged	Imphal West	24° 43' 28.549" N	93° 49' 53.440" E	4.10	No	No	No	No	No	No	No	No	No	No	No
94	Waterlogged	Imphal West	24° 44' 39.197" N	93° 52' 15.808" E	62.20	No	No	No	No	No	No	No	No	No	No	No
95	Waterlogged	Imphal West	24° 44' 5.542" N	93° 53' 12.752" E	9.77	No	No	No	No	No	No	No	No	No	No	No
96	Waterlogged	Jiribam	24° 48' 7.713" N	93° 7' 19.612" E	2.88	No	No	No	No	No	No	No	No	No	No	No
97	Waterlogged	Jiribam	24° 47' 6.705" N	93° 8' 5.104" E	2.26	No	No	No	No	No	No	No	No	No	No	No
98	Waterlogged	Kakching	24° 32' 27.209" N	93° 55' 8.238" E	296.01	No	No	No	No	No	No	No	No	No	No	No
99	Waterlogged	Kakching	24° 29' 35.067" N	94° 0' 25.361" E	2.39	No	No	No	No	No	No	No	No	No	No	No
100	Waterlogged	Kakching	24° 27' 30.160" N	94° 1' 47.023" E	5.74	No	No	No	No	No	No	No	No	No	No	No
101	Waterlogged	Kakching	24° 24' 29.127" N	93° 53' 9.221" E	21.97	No	No	No	No	No	No	No	No	No	No	No
102	Waterlogged	Kakching	24° 24' 34.016" N	93° 53' 29.358" E	9.26	No	No	No	No	No	No	No	No	No	No	No
103	Waterlogged	Kakching	24° 24' 17.603" N	93° 50' 47.025" E	78.27	No	No	No	No	No	No	No	No	No	No	No
104	Waterlogged	Kakching	24° 29' 8.907" N	93° 51' 29.520" E	139.74	No	No	No	No	No	No	No	No	No	No	No

105	Waterlogged	Kakching	24° 22' 47.211" N	93° 52' 5.795" E	45.71	No	No	No	No	No	No	No	No	No	No	No
106	Waterlogged	Kakching	24° 22' 29.699" N	93° 51' 21.390" E	35.82	No	No	No	No	No	No	No	No	No	No	No
107	Waterlogged	Kakching	24° 14' 14.739" N	93° 52' 2.979" E	12.25	No	No	No	No	No	No	No	No	No	No	No
108	Waterlogged	Kamjong	24° 55' 59.368" N	94° 37' 27.838" E	431.21	No	No	No	No	No	No	No	No	No	No	No
109	Waterlogged	Kamjong	24° 43' 2.414" N	94° 23' 49.144" E	683.82	No	No	No	No	No	No	No	No	No	No	No
110	Waterlogged	Kangpokpi	24° 53' 4.557" N	94° 7' 21.053" E	3.70	No	No	No	No	No	No	No	No	No	No	No
111	Waterlogged	Tamenglong	24° 53' 24.459" N	93° 12' 1.482" E	294.29	No	No	No	No	No	No	No	No	No	No	No
112	Waterlogged	Tengnoupal	24° 31' 58.368" N	94° 19' 57.989" E	325.88	No	No	No	No	No	No	No	No	No	No	No
113	Waterlogged	Tengnoupal	24° 15' 49.347" N	94° 14' 1.418" E	208.58	No	No	No	No	No	No	No	No	No	No	No
114	Waterlogged	Tengnoupal	24° 7' 50.982" N	94° 11' 24.768" E	161.84	No	No	No	No	No	No	No	No	No	No	No
115	Waterlogged	Tengnoupal	24° 33' 58.470" N	94° 5' 40.531" E	3.04	No	No	No	No	No	No	No	No	No	No	No
116	Waterlogged	Thoubal	24° 40' 30.221" N	93° 57' 13.660" E	108.73	No	No	No	No	No	No	No	No	No	No	No
117	Waterlogged	Thoubal	24° 40' 32.386" N	93° 56' 43.905" E	70.84	No	No	No	No	No	No	No	No	No	No	No
118	Waterlogged	Thoubal	24° 39' 38.666" N	93° 57' 38.643" E	18.84	No	No	No	No	No	No	No	No	No	No	No
119	Waterlogged	Thoubal	24° 35' 41.262" N	93° 59' 9.859" E	33.15	No	No	No	No	No	No	No	No	No	No	No
120	Waterlogged	Thoubal	24° 35' 16.764" N	93° 59' 17.948" E	32.24	No	No	No	No	No	No	No	No	No	No	No
121	Waterlogged	Thoubal	24° 34' 49.276" N	93° 59' 11.813" E	14.47	No	No	No	No	No	No	No	No	No	No	No
122	Waterlogged	Thoubal	24° 34' 16.143" N	93° 59' 15.498" E	255.79	No	No	No	No	No	No	No	No	No	No	No

123	Waterlog ged	Thoubal	24° 34' 13.912" N	94° 0' 13.388" E	45.73	No	No	No	No	No	No	No	No	No	No	No
124	Waterlog ged	Thoubal	24° 33' 47.604" N	93° 58' 39.719" E	111.00	No	No	No	No	No	No	No	No	No	No	No
125	Waterlog ged	Thoubal	24° 33' 50.875" N	94° 2' 40.502" E	23.90	No	No	No	No	No	No	No	No	No	No	No
126	Waterlog ged	Thoubal	24° 33' 21.425" N	94° 2' 54.581" E	4.43	No	No	No	No	No	No	No	No	No	No	No
127	Waterlog ged	Thoubal	24° 32' 32.113" N	94° 2' 24.532" E	10.58	No	No	No	No	No	No	No	No	No	No	No
128	Waterlog ged	Thoubal	24° 36' 54.375" N	94° 5' 34.273" E	2.62	No	No	No	No	No	No	No	No	No	No	No
129	Waterlog ged	Thoubal	24° 37' 20.009" N	94° 3' 37.860" E	3.07	No	No	No	No	No	No	No	No	No	No	No
130	Waterlog ged	Thoubal	24° 40' 13.516" N	94° 4' 10.470" E	6.00	No	No	No	No	No	No	No	No	No	No	No
131	Waterlog ged	Thoubal	24° 36' 33.779" N	93° 56' 24.487" E	4813.17	No	No	No	No	No	No	No	No	No	No	No
132	Waterlog ged	Ukhrul	25° 0' 51.388" N	94° 14' 34.340" E	290.86	No	No	No	No	No	No	No	No	No	No	No
NB: Area provided may be subject to change as per Notification of the Wetland																

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20. Mizoram

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs			
1	Name of State/UT		Mizoram
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)		Ground Truting had been done for 88 wetlands as per 2011 Atlas, out of the 88, 56 wetlands are more than 2.25 ha and 32 nos are less than 2.25 ha
3	No. of wetlands for which ground-truthing has been done	No. of additional wetlands found through ground-truthing exercise, if any	3 more additional wetlands found through ground truthing
4	No. of wetlands for which boundary demarcation has been done		2
5	No. of wetlands for which GIS maps are available	No. of wetlands with demarcated Zone of Influence	10
6	No. of transboundary wetlands present in the State/UT	*Please provide details in Sheet 3*	Nil
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017		Nil
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	No. of wetlands with draft notification	Nil
9	No. of wetlands for which brief documents have been prepared	No. of brief documents under development	Nil
10	No. of wetlands for which Health Cards have been prepared	No. of Health Cards under development	2
11	No. of wetlands with Integrated Management Plans (IMPs)	No. of IMPs under development	2
12	No. of wetland profiles uploaded on the Wetlands of India Portal		16
13	Whether technical committee has been constituted? (Y/N)		Yes
14	Whether grievance committee has been constituted? (Y/N)		Yes
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far		3
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done	List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	Nil
17	List of proposed Ramsar Sites in the State/ UT		Nil
18	Details of all other initiatives taken by the concerned SWA/UTWA	Conservation and management has been done to implement Integrated Management Plans (IMP) for Pala and Tamdil Wetlands under NPCC scheme.	

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Details of Notified wetlands, wetlands identified for notification, Ramsar Sites, and proposed Ramsar Sites in the State/UT

Sl. No.	Wetland Name	District	Latitude	Longitude	Total area (in hectares)	Ground truthing done? (Y/N/ In Process)	Brief document prepared? (Y/N/ In process)	Health card prepared? (Y/N/ In process)	Boundary demarcation done? (Y/N/ In process)	Zone of influence demarcated? (Y/N/ In process)	GIS Map developed? (Y/N/ In process)	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (C&M) Rules, 2017? (Y/N/ In process)	Identified for notification? (Y/N)	Integrated Management Plan prepared? (Y/N/ In process)	Site profile uploaded on Wetlands of India Portal? (Y/N)
1	Tamdil	Saitual	23.73888	92.95241	7.61	Yes	Yes	Yes			yes		yes		yes	yes
2	Rungdil	Saitual	23.98868	93.00108	2.32	Yes	Yes									
3		Aizawl	24.3182	92.98832	9.89	Yes										
4	fish pond	Kolasib	24.35983	92.79323	7.66	Yes										
5	fish pond	Kolasib	24.39373	92.78904	2.71	Yes										
6	fish pond	Kolasib	24.39605	92.7952	7.57	Yes										
7	fish pond	Kolasib	24.4043	92.79031	4.12	Yes										
8	fish pond	Kolasib	24.41143	92.80081	2.31	Yes										
9	Tuirial Dam	Aizawl	24.10677	92.86335	3603.17	Yes										
10	Pond	Aizawl	24.15114	92.90274	3.2	Yes										
11	Fish pond	KOLASIB	24.37136	92.7966	3.2	Yes										
12	Fish pond	KOLASIB	24.24542	92.64326	2.31	Yes										
13	Fish pond	KOLASIB	24.2829	92.63989	5.68	Yes										
14	Fish pond	KOLASIB	24.29272	92.66512	2.53	Yes										
15	Fish pond	KOLASIB	24.30798	92.66603	3.55	Yes										
16	Fish pond	KOLASIB	24.36483	92.69515	12.62	Yes										
17	Fish pond	KOLASIB	24.17025	92.56902	4.16	Yes										
18	Fish pond	KOLASIB	24.23188	92.64626	3.73	Yes										
19	Fish pond	KOLASIB	24.23778	92.64749	4.53	Yes										
20	Fish pond	KOLASIB	24.24225	92.65006	2.353.56	Yes										
21	Fish pond	KOLASIB	24.26148	92.6561	6.29	Yes										
22	Fish pond	KOLASIB	24.26854	92.65587	4.23	Yes										
23	Fish pond	KOLASIB	24.30369	92.64356	16.37	Yes										
24	Fish pond	KOLASIB	24.30782	92.67225	16.28	Yes										
25	Fish pond	KOLASIB	24.32031	92.64246	7.49	Yes										
26	Fish pond	KOLASIB	24.32467	92.64137	5.64	Yes										
27	private garden	KOLASIB	24.32467	92.67923	10.66	Yes										
28	fish pond	KOLASIB	24.3322	92.67803	17.16	Yes										
29	WRC	KOLASIB	24.35024	92.68573	17.73	Yes										
30	Fish pond	KOLASIB	24.35682	92.69485	18.72	Yes										
31	Fish pond	KOLASIB	24.36022	92.7763	7.57	Yes										
32	Fish pond	KOLASIB	24.3624	92.77942	4.64	Yes										
33	Fish pond	KOLASIB	24.40476	92.7852	9.4	Yes										
34	Fish pond	KOLASIB	24.42163	92.78755	3.02	Yes										

35	Serlui-B HEP Dam	KOLASIB	24.26928	92.75411	2177.72	Yes	Yes										
36	Billosora	Lawngtlai	22.16334	92.63677	3.47	Yes											
37	Billosora	Lawngtlai	22.17385	92.64081	5.81	Yes											
38	Billosora	Lawngtlai	22.17662	92.64041	5.72	Yes											
39	Billosora	Lawngtlai	22.18037	92.64038	9.22	Yes											
40	Diltlang South	Lawngtlai	22.51223	92.72779	3.38	Yes											
41	Kamalanagar	Lawngtlai	22.60987	92.62431	4.1	Yes											
42	Khujoysury	Lunglei	22.4857	92.2911	16.85	Yes											
43	Horoliasury	Lunglei	22.85942	92.465	6.44	Yes											
44	Bangrasora	Lunglei	22.865557	92.46842	22.55	Yes											
45	Beraloksora	Lunglei	22.87452	92.45911	5.72	Yes											
46	Baluklasury	Lunglei	22.92622	92.41266	6.77	Yes											
47	Kalapani	Lunglei	22.948	92.383	59.63	Yes											
48	Fish pond	Mamit	23.90759	92.45557	3.1	Yes											
49	Fish pond	Mamit	24.20719	92.33921,	0.2	Yes											
50	Fish pond	Mamit	24.21209	92.33354	0.3	Yes											
51	Fish pond	Mamit	24.23123	92.37033	0.3	Yes											
52	Fish pond	Mamit	24.23621	92.36942	0.2	Yes											
53	Fish pond	Mamit	24.23826	92.37845	0.2	Yes											
54	Fish pond	Mamit	24.24094	92.35856	0.2	Yes											
55	Fish pond	Mamit	24.24655	92.36709	0.1	Yes											
56	Fish pond	Mamit	24.24661	92.3605	0.1	Yes											
57	Fish pond	Mamit	23.72824	92.44693	2.15	Yes											
58	Fish pond/WRC	Mamit	23.8697	92.42213	2	Yes											
59	Darlak zawl ram	Mamit	23.535644	92.244835	0.73	Yes											
60	Darlak zawl ram	Mamit	23.54486	92.251405	4.2	Yes											
61	Fish pond/WRC	Mamit	23.90883	92.42519	3.82	Yes											
62	Sabual lui kam ram	Mamit	23.552298	92.259804	3.41	Yes											
63	Thanltana Fish pond	Mamit	24.0327	92.2609	1.796	Yes											
64	Rokima (L) fish pond	Mamit	24.0408	92.27"04"	1.187	Yes											
65	Salkhalha Fishpond	Mamit	24.0635	92.2748	1.856	Yes											
66	Galil fish pond	Mamit	24.0647	92.2736	1.253	Yes											
67	R. Zatawna fish pond	Mamit	24.11349	92.4749	3.94	Yes											
68	Lalrotlinga fish pond	Mamit	24.0659	92.2835	1.882	Yes											
69	Fish pond	Mamit	24.12027	92.34302	0.2	Yes											
70	Awmpui fish pond	Mamit	24.0725	92.2726	1.334	Yes											

71	Fisheries Dept.	Mamit	24.0735	92.2844	5.747	Yes										
72	Fish pond	Mamit	24.12997	92.33755	0.2	Yes										
73	Lalthanga fish pond	Mamit	24.0833	92.293	1.043	Yes										
74	Fish pond	Mamit	24.23134	92.37778	0.1	Yes										
75	Fish pond	Mamit	24.23211	92.32483	0.2	Yes										
76	Fish pond	Mamit	24.2369	92.37396	0.2	Yes										
77	Fish pond	Mamit	24.24308	92.32944	0.2	Yes										
78	Fish pond	Mamit	24.24457	92.3737	0.3	Yes										
79	fish pond	Mamit	24.24612	92.32246	0.2	Yes										
80	fish pond	Mamit	24.24773	92.29618	0.2	Yes										
81	Fish pond	Mamit	24.25177	92.38721	0.1	Yes										
82	Fish pond	Mamit	24.20301	92.35381	0.2	Yes										
83	Fish pond	Mamit	24.0445	92.2657	2.962	Yes										
84	Fish pond	Mamit	24.09588	92.33621	0.3	Yes										
85	fish pond	Mamit	24.2083	92.3568	0.2	Yes										
86	fish pond	Mamit	24.21429	92.35784	0.1	Yes										
87	Palak Lake	Siaha	22.20329	92.88802	41.52	Yes	Yes	Yes			yes				yes	yes
88	Saikah river	Siaha	24.50722	92.95021	198.23	Yes										
89	Pala Pino	Siaha	22.11.5357	92.541217	0.68	Yes	Yes									
90	Rengdil pond	Mamit	92.242839	24.07439	0.55	Yes	Yes									
91	Bualsen and Pang dil	Serchhip	92.423906 to 92.4240	33.0947 to 23.0933	8	Yes	Yes									

21. Nagaland

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs				
1	Name of State/UT	NAGALAND		
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	154		
3	No. of wetlands for which ground-truthing has been done	109	No. of additional wetlands found through ground-truthing exercise, if any	5
4	No. of wetlands for which boundary demarcation has been done	12		
5	No. of wetlands for which GIS maps are available	8	No. of wetlands with demarcated Zone of Influence	13
6	No. of transboundary wetlands present in the State/UT	0	*Please provide details in Sheet 3*	
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017	6		
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	1	No. of wetlands with draft notification	0
9	No. of wetlands for which brief documents have been prepared	14	No. of brief documents under development	0
10	No. of wetlands for which Health Cards have been prepared	14	No. of Health Cards under development	0
11	No. of wetlands with Integrated Management Plans (IMPs)	10	No. of IMPs under development	1
12	No. of wetland profiles uploaded on the Wetlands of India Portal	IN PROCESS		
13	Whether technical committee has been constituted? (Y/N)	YES		
14	Whether grievance committee has been constituted? (Y/N)	YES		
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	3		
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done	2	List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	0
17	List of proposed Ramsar Sites in the State/ UT	1		
18	Details of all other initiatives taken by the concerned SWA/UTWA			

Details of Notified wetlands, wetlands identified for notification, Ramsar Sites, and proposed Ramsar Sites in the State/UT

Sl. No.	Wetland Name	District	Latitude	Longitude	Total area (in hectares)	Ground truthing done? (Y/N/ In Process)	Brief document prepared? (Y/N/ In process)	Health card prepared? (Y/N/ In process)	Boundary demarcation done? (Y/N/ In process)	Zone of influence demarcated? (Y/N/ In process)	GIS Map developed? (Y/N/ In process)	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (C&M) Rules, 2017? (Y/N/ In process)	Identified for notification? (Y/N)	Integrated Management Plan prepared?(Y/N/ In	Site profile uploaded on Wetland
1	NL000001	DIMAPUR	25.89937	93.73825	4.59	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
2	NL000002	DIMAPUR	25.92261	93.78756	3.6	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
3	NL000003	DIMAPUR	25.74612	93.57288	5.34	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
4	NL000004	DIMAPUR	25.74688	93.67739	2.86	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
5	NL000005	DIMAPUR	25.77007	93.62893	3.06	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
6	NL000006	DIMAPUR	25.79409	93.77436	4.44	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
7	NL000007	DIMAPUR	25.79518	93.7469	2.52	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
8	NL000008	DIMAPUR	25.80266	93.8032	2.49	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
9	NL000009	DIMAPUR	25.76179	93.80668	12	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
10	NL000010	DIMAPUR	25.84611	93.83456	20.82	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
11	NL000011	DIMAPUR	25.72139	93.58069	3.6	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
12	NL000012	DIMAPUR	25.7234	93.58168	9.49	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
13	NL000013	DIMAPUR	25.72758	93.57721	4.02	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
14	NL000014	DIMAPUR	25.7374	93.59429	2.82	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
15	NL000015	DIMAPUR	25.75412	93.61091	10.54	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
16	NL000016	DIMAPUR	25.75609	93.63931	10.77	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
17	NL000017	DIMAPUR	25.75778	93.6431	4.26	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
18	NL000018	DIMAPUR	25.76147	93.63761	7.56	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
19	NL000019	DIMAPUR	25.76376	93.63984	3.21	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
20	NL000020	DIMAPUR	25.76803	93.65516	3.36	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
21	NL000021	DIMAPUR	25.7686	93.69397	7.41	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
22	NL000022	DIMAPUR	25.76877	93.7005	3.56	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
23	NL000023	DIMAPUR	25.76908	93.62311	6	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
24	NL000024	DIMAPUR	25.77283	93.63478	6.52	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
25	NL000025	DIMAPUR	25.77372	93.62872	2.77	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
26	NL000026	DIMAPUR	25.77491	93.63182	2.85	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
27	NL000027	DIMAPUR	25.77575	93.6363	4	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
28	NL000028	DIMAPUR	25.78572	93.75718	3.76	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
29	NL000029	DIMAPUR	25.78627	93.66073	2.29	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
30	NL000030	DIMAPUR	25.78916	93.66845	2.53	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
31	NL000031	DIMAPUR	25.78925	93.76406	3.8	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
32	NL000032	DIMAPUR	25.79005	93.65413	2.85	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
33	NL000033	DIMAPUR	25.79404	93.75177	4.11	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
34	NL000034	DIMAPUR	25.79673	93.66218	5.69	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
35	NL000035	DIMAPUR	25.79772	93.76897	3.43	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
36	NL000036	DIMAPUR	25.79929	93.76447	2.29	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
37	NL000037	DIMAPUR	25.80054	93.72198	3.67	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
38	NL000038	DIMAPUR	25.80132	93.7627	3.56	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
39	NL000039	DIMAPUR	25.80182	93.71677	11.42	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
40	NL000040	DIMAPUR	25.80313	93.65413	3.64	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
41	NL000041	DIMAPUR	25.80715	93.68503	3.02	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
42	NL000042	DIMAPUR	25.80716	93.69013	3.52	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
43	NL000043	DIMAPUR	25.8083	93.76799	2.36	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
44	NL000044	DIMAPUR	25.8083	93.72041	2.69	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO

45	NL000045	DIMAPUR	25.81376	93.70169	4.69	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
46	NL000046	DIMAPUR	25.81761	93.71758	5.34	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
47	NL000047	DIMAPUR	25.82607	93.73606	2.9	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
48	NL000048	DIMAPUR	25.85555	93.89903	3	YES	YES	YES	NO	NO	NO	NO	NO	NO	NO	NO
49	NL000049	DIMAPUR	25.85659	93.74314	3.91	YES	YES	YES	YES	YES	YES	NO	IN PROCESS	YES	YES	YES
50	NL000050	DIMAPUR	25.86057	93.76241	2.77	YES	NO	ND	NO	NO	NO	NO	NO	NO	NO	NO
51	NL000051	DIMAPUR	25.86098	93.74997	4.25	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
52	NL000052	DIMAPUR	25.86181	93.73536	4.73	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
53	NL000053	DIMAPUR	25.86255	93.75522	3.22	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
54	NL000054	DIMAPUR	25.87059	93.72785	2.42	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
55	NL000055	DIMAPUR	25.87274	93.75252	4.65	YES	NO	ND	NO	NO	NO	NO	NO	NO	NO	NO
56	NL000056	DIMAPUR	25.87508	93.75137	3.46	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
57	NL000057	DIMAPUR	25.87956	93.69323	2.64	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
58	NL000058	DIMAPUR	25.88568	93.77682	5.17	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
59	NL000059	DIMAPUR	25.89576	93.75318	9.5	YES	YES	YES	YES	YES	YES	NO	IN PROCESS	YES	YES	YES
60	NL000060	DIMAPUR	25.89741	93.71645	5.18	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
61	NL000061	DIMAPUR	25.89988	93.70267	3.03	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
62	NL000062	DIMAPUR	25.90655	93.7544	11.29	YES	YES	YES	YES	YES	YES	NO	IN PROCESS	YES	YES	YES
63	NL000063	DIMAPUR	25.91106	93.73777	4.04	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
64	NL000064	DIMAPUR	25.91203	93.75013	4.17	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
65	NL000065	DIMAPUR	25.91476	93.74989	4.12	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
66	NL000066	DIMAPUR	25.91623	93.75448	2.44	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
67	NL000067	DIMAPUR	25.91923	93.73543	3.11	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
68	NL000068	DIMAPUR	25.92044	93.73137	2.45	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
69	NL000069	DIMAPUR	25.94885	93.78408	7.44	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
70	NL000070	DIMAPUR	25.77357	93.68471	2.74	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
71	NL000071	DIMAPUR	25.77542	93.6647	4.88	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
72	NL000072	DIMAPUR	25.77595	93.66793	2.64	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
73	NL000073	DIMAPUR	25.80417	93.76938	7.69	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
74	NL000074	DIMAPUR	25.8452	93.74214	5.52	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
75	NL000075	DIMAPUR	25.8713	93.72358	2.25	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
76	NL000076	DIMAPUR	25.90168	93.76011	11.59	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
77	NL000077	DIMAPUR	25.90989	93.76083	3.06	YES	NO	ND	NO	NO	NO	NO	NO	NO	NO	NO
78	NL000078	DIMAPUR	25.9143	93.78062	3.75	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
79	NL000079	DIMAPUR	25.91746	93.73736	4.03	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
80	NL000080	DIMAPUR	25.93	93.757	3.59	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
81	NL000081	DIMAPUR	25.94269	93.77103	14.16	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
82	NL000082	DIMAPUR	25.94692	93.76831	2.27	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
83	NL000083	KOHIMA	25.73743	94.10948	3.05	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
84	NL000084	KOHIMA	25.73966	94.1101	2.3	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
85	NL000085	MOKOKCHUNG	26.3795	94.30236	9.5	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
86	NL000086	MOKOKCHUNG	26.6777	94.682	4.97	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
87	NL000087	MOKOKCHUNG	26.4658	94.38108	2.56	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
88	NL000088	MON	26.90989	95.05845	2.65	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
89	NL000089	MON	26.9207	95.03327	3.69	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
90	NL000090	MON	26.67972	95.07381	2.87	YES	YES	YES	YES	YES	YES	YES	YES	YES	YES	NO
91	NL000091	MON	26.83588	94.9044	12.14	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
92	NL000092	MON	26.8429	94.90651	12.97	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
93	NL000093	MON	26.85497	94.91558	3.16	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
94	NL000094	MON	26.86728	94.92306	19.16	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO

95	NL000095	PEREN	25.64308	93.65357	3.12	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
96	NL000096	PEREN	25.64411	93.65622	2.93	YES	YES	YES	NO	YES	YES	NO	NO	NO	NO	NO
97	NL000097	PEREN	25.67436	93.77876	3.16	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
98	NL000098	PEREN	25.75842	93.69364	3.3	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
99	NL000099	PEREN	25.76114	93.70229	3.51	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
100	NL000100	PEREN	25.76333	93.69907	4.19	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
101	NL000101	PHEK	25.59528	94.79348	11.45	YES	YES	YES	YES	YES	YES	NO	IN PROCESS	NO	YES	NO
102	NL000102	PHEK	25.67781	94.35925	3.42	YES	YES	YES	YES	YES	NO	NO	NO	NO	NO	NO
103	NL000103	WOKHA	26.28463	94.11354	3.5	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
104	NL000104	WOKHA	26.37356	94.17372	4.59	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
105	NL000105	WOKHA	26.37697	94.30751	6.67	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
106	NL000106	WOKHA	26.38514	94.31044	3.73	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
107	NL000107	WOKHA	26.39331	94.31824	2.67	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
108	NL000108	WOKHA	26.22774	94.2944	1453.83	YES	YES	YES	YES	YES	YES	YES	IN PROCESS	YES	YES	YES
109	NL000109	WOKHA	26.04987	93.97692	3.68	YES	NO	NO	NO	NO	NO	NO	NO	NO	NO	NO
110	Seuya	MON	26.5871	95.05364	2.61	YES	YES	YES	YES	YES	NO	NO	NO	YES	YES	NO
111	Tapi	MON	26.7116	95.06491	3	YES	YES	YES	YES	YES	NO	NO	NO	YES	YES	NO
112	Vinsemya	MON	26.5442	95.06088	2.78	YES	YES	YES	YES	YES	NO	NO	NO	YES	YES	NO
113	Yingthrai	MON	26.5934	95.06667	3.17	YES	YES	YES	YES	YES	NO	NO	NO	YES	YES	NO
114	Nsonji	KOHIMA	25.92444	94.106227	1000	YES	YES	YES	YES	YES	YES	NO	IN PROCESS	NO	IN PROCESS	NO
		TOTALS - YES					114	14	14	12	13	8	2	1	9	10	4
		TOTALS - In Process					0	0	0	0	0	0	0	6	0	1	0

22. Odisha

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs					
1	Name of State/UT	Odisha			
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	12266			
3	No. of wetlands for which ground-truthing has been done	1319	No. of additional wetlands found through ground-truthing exercise, if any		
4	No. of wetlands for which boundary demarcation has been done	6			
5	No. of wetlands for which GIS maps are available	6	No. of wetlands with demarcated Zone of Influence		
6	No. of transboundary wetlands present in the State/UT		*Please provide details in Sheet 3*		
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017	Nil			
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	Nil	No. of wetlands with draft notification		
9	No. of wetlands for which brief documents have been prepared	6	No. of brief documents under development		
10	No. of wetlands for which Health Cards have been prepared	106	No. of Health Cards under development		
11	No. of wetlands with Integrated Management Plans (IMPs)	2	No. of IMPs under development	2	
12	No. of wetland profiles uploaded on the Wetlands of India Portal	1319			
13	Whether technical committee has been constituted? (Y/N)	Yes			
14	Whether grievance committee has been constituted? (Y/N)	Yes			
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	Three			
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done		Six Ramsar sites, namely Chilika Lake, Bhitarakanika Mangrove, Hirakud Reservoir, Tampara Lake & Ansupa Lake (NCSCM, Chennai)		
17	List of proposed Ramsar Sites in the State/ UT	Nil			
18	Details of all other initiatives taken by the concerned SWA/UTWA				

Details of Notified wetlands, wetlands identified for notification, Ramsar Sites, and proposed Ramsar Sites in the State/UT																
Sl. No.	Wetland Name	District	Latitude	Longitude	Total area (in hectares)	Ground truthing done? (Y/N/ In Process)	Brief document prepared? (Y/N/ In	Health card prepared? (Y/N/ In process)	Boundary demarcation done? (Y/N/ In process)	Zone of influence demarcated? (Y/N/ In	GIS Map developed? (Y/N/ In process)	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (C&M) Rules, 2017? (Y/N/ In	Identified for notification? (Y/N)	Integrated Management Plan prepared?(Y/N	Site profile uploaded on Wetlands of India Portal?
1	Chilika lake	Puri, Khurda, Ganjam			116500	Y	Y	Y	Y	Y	Y	Ramsar Site	N		Y	Y
2	Bhitarakanika Mangrove	Kendrapara			57200	Y	Y	Y	Y	Y	Y	Ramsar Site	N		Y	Y
3	Ansupa lake	Cuttack			231	Y	Y	Y	Y	Y	Y	Ramsar Site	N		Y	Y
4	Hirakud Reservoir	Sambalpur			65400	Y	Y	Y	Y	Y	Y	Ramsar Site	N		Need Updation as per NPCA	Y
5	Satkosia Gorge	Angul			98196.7	Y	Y	Y	Y	Y	Y	Ramsar Site	N		N	Y
6	Tampara Lake	Ganjam			300	Y	Y	Y	Y	Y	Y	Ramsar Site	N		Under Preparation	Y

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23. Puducherry

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs

1	Name of State/UT	UT of Puducherry			
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	139			
3	No. of wetlands for which ground-truthing has been done	109	No. of additional wetlands found through ground-truthing exercise, if any	0	
4	No. of wetlands for which boundary demarcation has been done	0			
5	No. of wetlands for which GIS maps are available	35	No. of wetlands with demarcated Zone of Influence	0	
6	No. of transboundary wetlands present in the State/UT	38	*Please provide details in Sheet 3*		
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017	115			
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	0	No. of wetlands with draft notification	0	
9	No. of wetlands for which brief documents have been prepared	35	No. of brief documents under development	80	
10	No. of wetlands for which Health Cards have been prepared	35	No. of Health Cards under development	80	
11	No. of wetlands with Integrated Management Plans (IMPs)	0	No. of IMPs under development	115	
12	No. of wetland profiles uploaded on the Wetlands of India Portal	2			
13	Whether technical committee has been constituted? (Y/N)	No under process			
14	Whether grievance committee has been constituted? (Y/N)	No under process			
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	0			
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done	0	List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	0	
17	List of proposed Ramsar Sites in the State/ UT	6			
18	Details of all other initiatives taken by the concerned SWA/UTWA	The UTWA has assigned SACON, Coimbatore to prepare the Brief documents, Health Cards and the IMPs for 115 wetlands .			

Details of Notified wetlands, wetlands identified for notification, Ramsar Sites, and proposed Ramsar Sites in the State/UT

Sl. No.	Wetland Name	District	Latitude	Longitude	Total area (in hectares)	Ground truthing done? (Y/N/ In Process)	Brief document prepared? (Y/N/ In process)	Health card prepared? (Y/N/ In process)	Boundary demarcation done? (Y/N/ In process)	Zone of influence demarcated? (Y/N/ In process)	GIS Map developed? (Y/N/ In process)	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (C&M) Rules, 20177 (Y/N/ In process)	Identified for notification? (Y/N)	Integrated Management Plan prepared?(Y/N / In process)	Site profile uploaded on Wetlands of India Portal?
1	Kalapet Beach	Puducherry	12.02740833	79.86772778	Not Estimated	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
2	Kuduvai River	Puducherry	11.886217	79.751047	Not Estimated	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
3	Thengaithittu Estuary	Puducherry	11.90845278	79.82304722	Not Estimated	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
4	Pondy Marina	Puducherry	11.908275	79.82943333	Not Estimated	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
5	Puducherry Creek	Puducherry	11.849106	79.80716	Not Estimated	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
6	Pudukuppam Star Beach	Puducherry	11.790176	79.797482	Not Estimated	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
7	Palla Koravelmedu River	Puducherry	11.789559	79.775623	Not Estimated	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
8	Ossudu	Puducherry	11.9418	79.74608611	392	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	Yes
9	Bahour Lake	Puducherry	11.813826	79.745015	362.00	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	Yes
10	Vadhanur Lake/ PS Palayam Lake	Puducherry	11.967852	79.636067	103	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
11	Korkadu Lake	Puducherry	11.880144	79.737284	81.4	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
12	Velrampet Lake	Puducherry	11.91435278	79.7996	73	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
13	Pannyadikuppam Periya Eri	Puducherry	11.83893889	79.65323056	60.2	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
14	Kirumambakkam Lake	Puducherry	11.822097	79.780106	59.50	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
15	Abizhegapakkam Tank	Puducherry	11.861606	79.775923	47.90	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
16	Karaymputhur Odaperi	Puducherry	11.82367222	79.65423056	45.9	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
17	Thondamanatham Velleri	Puducherry	11.96072222	79.71890278	34.5	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
18	Nallur Tank	Puducherry	11.907918	79.633963	22.3	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
19	Soupet Lake	Puducherry	11.970093	79.622052	21.8	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
20	Melsathamangalam Lake	Puducherry	11.890052	79.716477	21	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
21	Kaduvanur Tank	Puducherry	11.82256111	79.70136389	18.8	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
22	Madagadipet Tank	Puducherry	11.912256	79.633709	16.5	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
23	Thiruvandarkoil Lake	Puducherry	11.920039	79.657175	16.4	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
24	Thuthipet Tank	Puducherry	11.987825	79.72047222	15.6	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
25	Karayamputhur Vannaneri	Puducherry	11.81490278	79.65274722	15.2	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
26	Manapattu Lake	Puducherry	11.799915	79.767934	14.20	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
27	Thondamanatham Kadapperi Tank	Puducherry	11.96909722	79.72786111	13.9	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
28	Karasur Tank	Puducherry	11.98436944	79.74109722	13.5	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
29	Vambupet Lake	Puducherry	11.965701	79.674332	13	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
30	Katterikuppam Lake	Puducherry	12.005743	79.691208	12.6	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
31	Embalam Vanvan Eri	Puducherry	11.879122	79.713989	11.9	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No

32	Nathamedu Lake	Puducherry	11.874165	79.723227	11	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
33	Andipalayam Lake	Puducherry	11.959337	79.646433	10.7	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
34	Kunichampet Lake	Puducherry	12.008758	79.629634	9.43	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
35	Madukaral Tank	Puducherry	11.86628611	79.60763056	9.16	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
36	Kizhur Lake	Puducherry	11.8912	79.693547	9.1	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
37	Kanagan Lake	Puducherry	11.93656111	79.79867778	8.77	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
38	Keezh Parikalpet Tank	Puducherry	11.794075	79.759961	8.74	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
39	Mamamedu	Puducherry	11.81243056	79.67914722	8	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
40	Suthukeny Otteri	Puducherry	12.008714	79.688118	7.72	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
41	Kuruvinatham Thangal	Puducherry	11.794833	79.723183	7.61	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
42	Alankuppam Tank	Puducherry	12.02000278	79.80097778	7.56	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
43	Kariyamanickam Tank	Puducherry	11.87416944	79.61623611	7.34	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
44	Unnamed	Puducherry	11.898846	79.767507	6.48	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
45	Kumarapalayam Lake	Puducherry	11.995441	79.685258	6.45	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
46	Sedarapet Periya Eri	Puducherry	11.99004722	79.74446056	6.36	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
47	Sorapettu Periaeri	Puducherry	11.963836	79.66541	5.66	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
48	Mannadipet Tank	Puducherry	11.989337	79.624647	5.62	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
49	Perungalur Lake	Puducherry	11.877805	79.752797	4.96	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
50	Kattukuppam	Puducherry	11.807713	79.770515	4.96	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
51	Chettipattu Lake	Puducherry	12.021601	79.643515	4.83	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
52	Thiruvuvanai Tank	Puducherry	11.918256	79.645522	4.82	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
53	Ariyur Tank	Puducherry	11.914046	79.698812	4.78	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
54	Thirukkanur Periyeri	Puducherry	11.985776	79.630269	4.76	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
55	Thirukkanur Chinneri	Puducherry	11.988706	79.633144	4.66	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
56	Nettapakkam Tank	Puducherry	11.85981667	79.63068889	4.58	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
57	Pandasozhanallur Tank	Puducherry	11.86011111	79.65110833	4.4	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
58	Andiyarpalayam Lake	Puducherry	11.931718	79.624917	4.1	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
59	Arippan Kulam	Puducherry	11.959047	79.669691	4	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
60	Sedarapet Sitheri	Puducherry	11.98965556	79.75989722	3.95	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
61	Katteri Pudu Thangal	Puducherry	11.994168	79.71248	3.8	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
62	Bahour Sitheri Tank	Puducherry	11.804549	79.75873	3.36	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
63	Pangur Tank	Puducherry	11.898277	79.704068	3.2	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
64	Eripakkam Tank	Puducherry	11.88459444	79.63717778	3.12	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
65	Mangalam Thangal	Puducherry	11.896604	79.739254	2.87	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
66	Karikalampakkam Tank	Puducherry	11.859827	79.744152	2.65	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
67	Kodathur Tank	Puducherry	12.003143	79.664387	2.5	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
68	Selaimedu Lake	Puducherry	11.827665	79.780213	2.29	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
69	Arathikuppam Thangal	Puducherry	11.785552	79.75288	2.25	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
70	Kalkalpet Tank	Puducherry	12.004047	79.668678	2.25	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
71	Mullodai Lagoon	Puducherry	11.788811	79.790556	Not Estimated	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
72	Suthukeny Periya Eri	Puducherry	12.02027778	79.6775	17.7	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
73	Uchimedu Tank	Puducherry	11.79762	79.784035	4.48	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
74	Mel Parikalpet Tank	Puducherry	11.791504	79.747687	3.65	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
75	Suramangalam Tank	Puducherry	11.88344	79.624943	2.48	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
76	Manaljpet Tank	Puducherry	12.023448	79.627013	2.46	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
77	Katteri Pudu Thangal	Puducherry	11.996808	79.712028	2.44	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No

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78	Aranganur Tank	Puducherry	11.837294	79.749641	2.25	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
79	Kazakudimudimedu Beach	Karaikal	10.95125833	79.85308889	Not Estimated	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
80	Arsalar/Uppanar creek	Karaikal	10.91708056	79.84580278	Not Estimated	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
81	TR Pattinam Creek	Karaikal	10.88165556	79.83405278	Not Estimated	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
82	Vanjar Beach	Karaikal	10.86748722	79.85207778	Not Estimated	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
83	Nallambal	Karaikal	10.94532778	79.73771389	27.7	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
84	Gandhi Nagar Lake	Karaikal	10.92046667	79.77549167	8.58	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
85	Pipdickulam	Karaikal	10.85658611	79.82620278	8.25	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
86	AGN Lake	Karaikal	10.92055	79.75998889	6.38	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
87	Mahe Creek	Mahe	11.70446	75.543367	Not Estimated	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
88	Mahe Sea View Point	Mahe	11.695589	75.529376	Not Estimated	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
89	Korangi River	Yanam	16.757735	82.222061	Not Estimated	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
90	Nilapalli Kaluva	Yanam	16.721681	82.242701	Not Estimated	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No
91	Dhariyala thippa Mangrove/ Puducherry forest mangrove tourist spot	Yanam	16.713879	82.286504	Not Estimated	In Process	In Process	In Process	In Process	In Process	In Process	No	No	Yes	In Process	No

Details of transboundary wetlands in the State/UT

Sl. No.	Name of transboundary wetland	Total area (in hectares)	Name of the sharing State/UT/ Country	Total area falling in neighbouring State/UT/ Country (in ha)	Boundary demarcation done? (Y/N)	Zone of influence demarcated? (Y/N)	GIS Map is available? (Y/N)	Brief document prepared (Y/N)	Health card prepared? (Y/N)	Integrated management plan prepared? (Y/N)	Site profile uploaded on Wetlands of India Portal? (Y/N)	Details of pending court cases, if any
1	Ossudu	392	Tamil Nadu	358.32	No	No	No	No	No	No	Yes	Not available
2	Balour Lake	362.00	Tamil Nadu	79.8	No	No	No	No	No	No	Yes	Not available
3	Vadhanur Lake/ PS Palayam Lake	103	Tamil Nadu	0.1	No	No	No	No	No	No	No	Not available
4	Abizhegapakkam Tank	47.90	Tamil Nadu	11	No	No	No	No	No	No	No	Not available
5	Sompet Lake	21.8	Tamil Nadu	0.14	No	No	No	No	No	No	No	Not available
6	Kaduvanur Tank	18.8	Tamil Nadu	0.41	No	No	No	No	No	No	No	Not available
7	Suthukeny Periya Eri	17.7	Tamil Nadu	2.19	No	No	No	No	No	No	No	Not available
8	Thondamanatham Kadapperi Tank	13.9	Tamil Nadu	6.99	No	No	No	No	No	No	No	Not available
9	Embalam Vannan Eri	11.9	Tamil Nadu	0.26	No	No	No	No	No	No	No	Not available
10	Madukarai Tank	9.16	Tamil Nadu	11.4	No	No	No	No	No	No	No	Not available
11	Manamedu	8	Tamil Nadu	11.63	No	No	No	No	No	No	No	Not available
12	Unnamed	6.48	Tamil Nadu	0.1	No	No	No	No	No	No	No	Not available
13	Sorapettu Periyeri	5.68	Tamil Nadu	14.52	No	No	No	No	No	No	No	Not available
14	Mannadipet Tank	5.62	Tamil Nadu	0.2	No	No	No	No	No	No	No	Not available
15	Nettapakkam Tank	4.58	Tamil Nadu	0.1	No	No	No	No	No	No	No	Not available
16	Andiyarpalayam Lake	4.1	Tamil Nadu	0.1	No	No	No	No	No	No	No	Not available
17	Sedarapet Sitheri	3.95	Tamil Nadu	0.96	No	No	No	No	No	No	No	Not available
18	Katteri Pudu Thangal	3.8	Tamil Nadu	8.8	No	No	No	No	No	No	No	Not available
19	Eripakkam Tank	3.12	Tamil Nadu	0.46	No	No	No	No	No	No	No	Not available
20	Karikalampakkam Tank	2.65	Tamil Nadu	5.26	No	No	No	No	No	No	No	Not available
21	Monalipet Tank	2.46	Tamil Nadu	0.1	No	No	No	No	No	No	No	Not available
22	Kalapet Beach	Not Estimated	Tamil Nadu	Not Estimated	No	No	No	No	No	No	No	Not available
23	Kuduvai River	Not Estimated	Tamil Nadu	Not Estimated	No	No	No	No	No	No	No	Not available
24	Thengaithittu Estuary	Not Estimated	Tamil Nadu	Not Estimated	No	No	No	No	No	No	No	Not available
25	Pondy Marina	Not Estimated	Tamil Nadu	Not Estimated	No	No	No	No	No	No	No	Not available
26	Puducherry Creek	Not Estimated	Tamil Nadu	Not Estimated	No	No	No	No	No	No	No	Not available
27	Pudukuppam Star Beach	Not Estimated	Tamil Nadu	Not Estimated	No	No	No	No	No	No	No	Not available
28	Palla Koravelimedu River	Not Estimated	Tamil Nadu	Not Estimated	No	No	No	No	No	No	No	Not available
29	Mullodai Lagoon	Not Estimated	Tamil Nadu	Not Estimated	No	No	No	No	No	No	No	Not available
30	Kazakudimudimedu Beach	Not Estimated	Tamil Nadu	Not Estimated	No	No	No	No	No	No	No	Not available
31	Arsalar/Uppanar creek	Not Estimated	Tamil Nadu	Not Estimated	No	No	No	No	No	No	No	Not available
32	TR Patinam Creek	Not Estimated	Tamil Nadu	Not Estimated	No	No	No	No	No	No	No	Not available
33	Vanjar Beach	Not Estimated	Tamil Nadu	Not Estimated	No	No	No	No	No	No	No	Not available
34	Mahe Creek	Not Estimated	Kerela	Not Estimated	No	No	No	No	No	No	No	Not available
35	Mahe Sea View Point	Not Estimated	Kerela	Not Estimated	No	No	No	No	No	No	No	Not available
36	Korangi River	Not Estimated	Andhra Pradesh	Not Estimated	No	No	No	No	No	No	No	Not available
37	Nilapalli Kaluva	Not Estimated	Andhra Pradesh	Not Estimated	No	No	No	No	No	No	No	Not available
38	Dhariyala thippa Mangrove/ Puducherry	Not Estimated	Andhra Pradesh	Not Estimated	No	No	No	No	No	No	No	Not available

24. Punjab

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs				
1	Name of State/UT	Punjab		
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	1143		
3	No. of wetlands for which ground-truthing has been done	1143	No. of additional wetlands found through ground-truthing exercise, if any	0
4	No. of wetlands for which boundary demarcation has been done	2		
5	No. of wetlands for which GIS maps are available	6	No. of wetlands with demarcated Zone of Influence	0
6	No. of transboundary wetlands present in the State/UT	1	*Please provide details in Sheet 3*	
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017	40		
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	0	No. of wetlands with draft notification	0
9	No. of wetlands for which brief documents have been prepared	6	No. of brief documents under development	2
10	No. of wetlands for which Health Cards have been prepared	6	No. of Health Cards under development	2
11	No. of wetlands with Integrated Management Plans (IMPs)	0	No. of IMPs under development	3
12	No. of wetland profiles uploaded on the Wetlands of India Portal	6		
13	Whether technical committee has been constituted? (Y/N)	Yes		
14	Whether grievance committee has been constituted? (Y/N)	Yes		
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	2		
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done	6	List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	0
17	List of proposed Ramsar Sites in the State/ UT	2		
18	Details of all other initiatives taken by the concerned SWA/UTWA	1. Biodiversity & its habitat conservation: 2. Research and Monitoring 3. Promoting sustainable natural resource use 4. Wetland Mitra drives 5. Education and Recreation 6.Entry point activities and creating livelihood opportunities in riparian villages		

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Details of Notified wetlands, wetlands identified for notification, Ramsar Sites, and proposed Ramsar Sites in the State/UT

Sl. No.	Wetland Name	District	Latitude	Longitude	Total area (in hectares)	Ground truthing done? (Y/N/ In Process)	Brief document prepared? (Y/N/ In process)	Health card prepared? (Y/N/ In process)	Boundary demarcation done? (Y/N/ In process)	Zone of influence demarcated? (Y/N/ In process)	GIS Map developed? (Y/N/ In process)	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (C&M) Rules, 2017? (Y/N/ In process)	Identified for notification? (Y/N)	Integrated Management Plan prepared?(Y/N/ In process)	Site profile uploaded on Wetlands of India Portal? (Y/N)
1	Harike Wildlife Sanctuary	Tarn Taran Ferozepur and Kapurthala	31°07'43.4"N	74°58'24.5"E	8600	Y	Y	Y	In process	N	Y	Ramsar Site	N (already a Wildlife Sanctuary)	N (already a Wildlife Sanctuary)	Y (in review)	Y
2	Beas River Conservation Reserve	Hoshiarpur, Gurdaspur, Jalandhar, Tarn Taran, Ferozepur and Kapurthala	32°01'56.6"N	75°33'21.1"E	6,428.90	Y	Y	Y	N	N	Y	Ramsar Site	N (already a conservation reserve)	N (already a conservation reserve)	Y (in review)	Y
3	Nangal Wildlife Sanctuary	Rupnagar	31°23'54.5"N	76°21'59.1"E	210.88	Y	Y	Y	In process	N	Y	Ramsar Site	N (already a Wildlife Sanctuary)	N (already a Wildlife Sanctuary)	Y (in process)	Y
4	Ropar Conservation Reserve	Rupnagar	30°58'47.7"N	76°29'50.9"E	289.68	Y	Y	Y	In process	N	Y	Ramsar Site	N (already a conservation reserve)	N (already a conservation reserve)	Y (in process)	Y
5	Keshopur-Miani Community Reserve	Gurdaspur	32°05'16.7"N	75°24'28.4"E	343.983	Y	Y	Y	Y	N	Y	Ramsar Site	N (already a community reserve)	N (already a community reserve)	Y (in process)	Y
6	Kanjli Wetland	Kapurthala	31°24'40.7"N	75°22'35.1"E	183	Y	Y	Y	N	N	Y	Ramsar Site	N (already part of a conservation reserve reserve)	N (already part of a conservation reserve reserve)	Y (in review)	Y
7	Ranjit Sagar Dam Conservation Reserve	Pathankot	32°28'02.9"N	75°47'37.7"E	1845.24	Y	N	N	Y	N	N	Proposed to be a Ramsar Site	N (already a conservation reserve)	N (already a conservation reserve)	Y (in process)	N
8	Dholbaha Dam	Hoshiarpur	31°44'18.20"N	75°53'33.75"E	96.69	N	N	N	N	N	N	Proposed to be a Ramsar Site	In process	In process	N	N

Details of transboundary wetlands in the State/UT

Sl. No.	Name of transboundary wetland	Total area (in hectares)	Name of the sharing State/UT/ Country	Total area falling in neighbouring State/UT/ Country (in ha)	Boundary demarcation done? (Y/N)	Zone of influence demarcated? (Y/N)	GIS Map is available? (Y/N)	Brief document prepared (Y/N)	Health card prepared? (Y/N)	Integrated management plan prepared? (Y/N)	Site profile uploaded on Wetlands of India Portal? (Y/N)	Details of pending court cases, if any
1	Ranjit Sagar Dam Conservation Reserve	1845.24 in Punjab	1) Himachal Pradesh 2) Jammu and Kashmir	Himachal Pradesh - 492.74 Ha & Jammu & Kashmir - 5596.77 Ha	Y	N	N	N	N	N	N	N

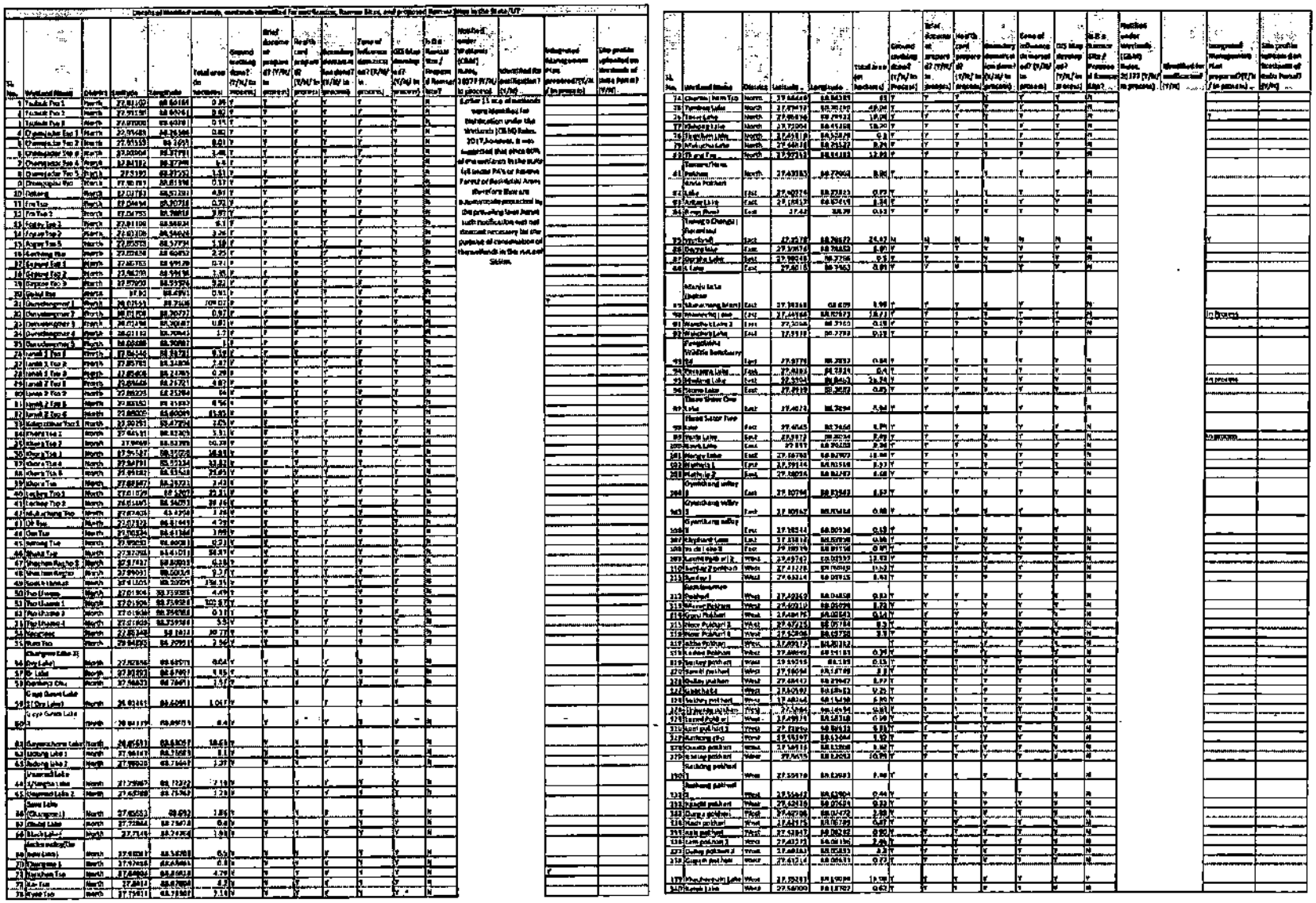
25. Rajasthan

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs					
1	Name of State/UT	Rajasthan			
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	13321			
3	No. of wetlands for which ground-truthing has been done	500+ (Approx.)	No. of additional wetlands found through ground-truthing exercise, if any	NIL	
4	No. of wetlands for which boundary demarcation has been done	75			
5	No. of wetlands for which GIS maps are available	100	No. of wetlands with demarcated Zone of influence	100	
6	No. of transboundary wetlands present in the State/UT	0	*Please provide details in Sheet 3*		
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017	100			
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	75	No. of wetlands with draft notification		
9	No. of wetlands for which brief documents have been prepared	6	No. of brief documents under development	75	
10	No. of wetlands for which Health Cards have been prepared	6	No. of Health Cards under development	75	
11	No. of wetlands with Integrated Management Plans (IMPs)	2	No. of IMPs under development	75	
12	No. of wetland profiles uploaded on the Wetlands of India Portal	500+ (Approx)			
13	Whether technical committee has been constituted? (Y/N)	Y			
14	Whether grievance committee has been constituted? (Y/N)	Y			
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	7			
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done		List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	2	
17	List of proposed Ramsar Sites in the State/ UT	5 Khichan, Loonkaransar, Menar, Kanwas,Chandlai			
18	Details of all other initiatives taken by the concerned SWA/UTWA	RAMSAR Wetland City Udaipur			

Sr. No.	District	Wetland Name	Latitude	Longitude	Total area (in hectare)	Ground truthing done? (Y/N) in process	Brief document prepared? (Y/N) in process	Hazard card prepared? (Y/N) in process	Boundary demarcation done? (Y/N) in process	Buffer id inclusive demarcation? (Y/N) in process	GIS Map developed? (Y/N) in process	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (CMR) Rules, 2017? (Y/N) In process	Identified for notification? (Y/N)	Integrated Management Plan prepared (Y/N) / In process	Site profile uploaded on Wetlands of India Portal? (Y/N)
1	Dahod	Hiran Sagar	23.1731564	74.0311154	171.32	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
2		Kotariya Talab	23.0888451	74.0934793	9.98	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
3		Nemali Dam	23.5510403	74.5304766	608.86	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
4		Mangal Dam	23.1437067	74.0110435	118.32	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
5		Ajwadi Dam	23.0800284	74.2540218	392.69	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
6		Jhekor Talab	23.2831496	74.1110231	4.9	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
7		Gunda Talab	23.2832421	74.2511994	4.68	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
8		Mandan Talab	23.4431734	74.2641553	7.6	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
9		Dudhiya Talab	23.4251351	74.1183021	9	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
10		Bhilodar Talab	23.3436017	74.0410604	54	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
11		Limdi Dam	23.5720181	74.1599876	1643.89	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
12	Bhilwara	Devi Kund Sagar	25.2170057	74.3429876	3	Y	In Process	In Process	Y	Y	Y	Y	Y	Y	In Process	Y
13		Moonsamasar	25.3091964	74.2933178	810	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
14		Gyatila Lake	25.2824021	74.4145076	10.36	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
15		Kewaniya	25.0819	74.3167	9.75	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
16	Bundi	Nahanmagar Dam	25.6115333	76.0515556	61.83	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
17		Ramsagar Dam	25.4425291	75.6455114	128.49	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
18		Jaitsagar	25.4456897	75.6443997	497.53	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
19		Akshmeshwar Dham	25.2981124	75.4417607	1013.21	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
20		Kaithoon Dam	24.7283816	75.6805562	1331.63	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
21	Chittaurgarh	Nawa Sagar Lake	24.7256501	74.6410085	9.76	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
22		Gambhiri	24.8351294	74.6453633	14.28	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
23		Mandalgarh Talab	25.1856084	74.7042338	31.81	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
24		Rajgarh Talab	24.9914156	75.0059168	3756.17	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
25		Bhainsrorgarh Dam	24.9504477	75.0055508	373.19	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
26		Gyan Sagar	25.0803173	74.8854457	1008.71	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
27		Mahan Kanwal	24.4955258	74.7955106	53.39	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
28		Bhagwat Lake	24.4992316	74.8706483	86.69	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
29		Gyarsi Dam	24.5923766	74.8641104	2170.58	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
30		Pemoli	24.3653985	74.4855901	99.07	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
31		Ganmukhsagar Dham	24.8268124	74.7236077	1167.58	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
32	Dungarpur	Kanelia Talab	23.8440371	73.7038273	80.88	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
33	Jhalawar	Jhalrapatan	24.5658667	76.1715333	1900.95	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
34		Jhalrapatan	24.5658667	76.1715333	1900.95	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
35	Kota	Pakhna Kalan Talab	25.1852241	75.8453063	78.53	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
36		Kishanpura Talab	25.1922336	76.0098833	8.84	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
37	Rajsamand	Dabaswar (Gharbi)	25.0979476	74.0700059	1096	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
38		Kankroli	25.0893183	74.0398804	2169.73	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
39	Pali	Lakhawas Talab	25.7841031	73.1324407	84.67	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
40		Lavera Talab	25.7801161	73.1837446	160.68	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
41	Rajsamand	Rajnagar	25.0314964	73.9082868	35	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
42		Bagharej Sagar	25.5295511	73.8211701	39.28	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
43	Sikar	Bhodgaya	27.4271744	75.2398794	696.64	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
44	Tonk	Chaukhandi	26.0135057	75.4853782	84	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
45		Bisalpur	26.2382211	75.3012599	7048.69	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
46		Chandlai	26.1106986	75.6748827	1156.44	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
47		Banasagar	25.8815691	75.7464444	149.18	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
48		Tordi Sagar	26.2080078	75.4041283	1101	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
49	Udaipur	Dhebar Talab	24.3977534	73.7312924	53.8	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
50		Chitardhol Talab	24.3862223	73.8110443	237.24	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
51		Dabok Talab	24.4148366	73.8844491	19.76	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
52		Madri Dam	24.5405604	74.5370585	81.7	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
53		Jhamar Talab	24.4283104	73.6855041	90.18	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
54		Nakhmandla Talab	24.2763179	73.7431243	100.83	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
55		Mahuri Khajuri Talab	24.4015841	73.8177717	31.81	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
56		Kui Baori	24.3371121	74.0409804	9.47	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
57		Basoli Talab	24.1300691	73.8319962	106.87	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
58		Dhebariya Talab	24.4442146	73.7892196	24.23	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
59		Mahuri Talab (Dhanori Talab)	24.4072126	74.0125644	102.38	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
60		Mahuri Talab (Mahuri Talab)	24.3987218	74.0125644	14.6	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
61	Bhilwara	Bhainsrorgarh	25.1852241	74.8731149	54	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
62	Pratapgarh	Pratapgarh	24.0324116	74.7833982	54	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
63	Alwar	Lakhawar Talab	24.8894013	76.8465374	2.36	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
64	Alwar	Mukti Talab	26.1561113	76.4553889	10.31	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
65	Udaipur	Jaisamand	24.4833097	73.8818021	376.87.58	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
66	Jhalawar	Mandi Talab	24.4852549	76.4652021	204.22	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
67		Mukundgarh Khan Talab	24.5325599	76.1453774	324.57	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
68		Dakhargaur Talab	24.33381	76.4731131	10.3	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
69		Rathkhan Talab	24.5113375	76.4653287	20.24	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
70	Bharatpur	Chhatarpura	27.2485615	77.3941109	519.51	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
71	Churu	Ramgarh Shekhawati	28.2441596	74.9611697	31.68	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
72	Karauli	Kaila Devi Dam	26.7727081	77.1581169	1201.88	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y
73		Mandrayal Dam	26.4232451	76.9604044	178	Y	In Process	In Process	Y	Y	Y	N	Y	Y	In Process	Y

26. Sikkim

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs			
1	Name of State/UT	Sikkim	
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	62 wetlands	
3	No. of wetlands for which ground-truthing has been done	No. of additional wetlands found through ground-truthing exercise, if any	500+ wetlands
4	No. of wetlands for which boundary demarcation has been done	140 Wetlands	
5	No. of wetlands for which GIS maps are available	No. of wetlands with demarcated Zone of Influence	140 Wetlands
6	No. of transboundary wetlands present in the State/UT	*Please provide details in Sheet 3*	Nil
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017	All wetlands fall within PA's/restricted areas therefore are already safeguard by law	
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	No. of wetlands with draft notification	
9	No. of wetlands for which brief documents have been prepared	No. of brief documents under development	140 Wetlands
10	No. of wetlands for which Health Cards have been prepared	No. of Health Cards under development	
11	No. of wetlands with Integrated Management Plans (IMPs)	No. of IMPs under development	5 Wetlands
12	No. of wetland profiles uploaded on the Wetlands of India Portal	4	
13	Whether technical committee has been constituted? (Y/N)	no	
14	Whether grievance committee has been constituted? (Y/N)	no	
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	none	
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done	List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	nil
17	List of proposed Ramsar Sites in the State/ UT	Khecheopalri wetland	
18	Details of all other initiatives taken by the concerned SWA/UTWA	Conservation works in the wetlands for which the IMPs are prepared, ie., Khecheopalri, Tsomgo, Tembao, Tamzey and Gurudongmar. Each wetland was treated as per the issues prevalent locally. Gurudongmar experienced siltation issues due to excessive tourist vehicles plying right upto the lake, hence a car park was constructed a few metres below the lake and vehicle movement was restricted till the car park which helped in checking siltation to a great deal. For Khecheopalri wetland the issue arose from excessive fish-feeding by the pilgrims which was causing eutrophication of the lake therefore as a conservation effort a separate fish feeding zone was constructed downstream.Tsomgo wetland was polluted due to discharge of domestic effluents and also due to defence establishments nearby the Tsomgo PSS addressed these issues by constructing eco- toilets and soak pits in the downstream areas. Other conservation works of the wetlands include soil moisture conservation works, river training works, plantations & cleanliness drives in the catchement areas.	



27. Tamil Nadu

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs					
1	Name of State/UT	Tamil Nadu			
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021).	26646			
3	No. of wetlands for which ground-truthing has been done	16760*	No. of additional wetlands found through ground-truthing exercise, if any	0	
4	No. of wetlands for which boundary demarcation has been done	20			
5	No. of wetlands for which GIS maps are available	20	No. of wetlands with demarcated Zone of Influence	12	
6	No. of transboundary wetlands present in the State/UT	87	*Please provide details in Sheet 3*		
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017	20			
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	0	No. of wetlands with draft notification	10	
9	No. of wetlands for which brief documents have been prepared	141	No. of brief documents under development	65	
10	No. of wetlands for which Health Cards have been prepared	1354	No. of Health Cards under development	937	
11	No. of wetlands with Integrated Management Plans (IMPs)	2	No. of IMPs under development	13	
12	No. of wetland profiles uploaded on the Wetlands of India Portal	88			
13	Whether technical committee has been constituted? (Y/N)	Y			
14	Whether grievance committee has been constituted? (Y/N)	Y			
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	2			
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done	0	List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	18	
17	List of proposed Ramsar Sites in the State/ UT	2 (Therthangal Bird Sanctuary, Sakarakottai Bird Sanctuary)			
18	Details of all other initiatives taken by the concerned SWA/UTWA	1. Drone based LIDAR mapping and bathymetric survey of Pallikaranai Marshland Ramsar site. 2.Ecological restoration of Otteri lake, Aringar Anna Zoological Park, Vandalur. 3.Detailed Project Report (DPR) for Creation of Mangrove Conservation Centre at Pichavaram, Cuddalore District. 4.Restoration of degraded coastal wetlands focusing on seagrass meadows in Gulf of Mannar, Tamil Nadu. 5.A dedicated web portal for the Tamil Nadu State Wetland Authority (tnswa.org) for awarness & education. 6.A total of 5743 people have enrolled as Wetland Mithras for promoting the communities participation in the wetlands restoration. 7.Awareness generation under Tamil Nadu Wetlands Mission conducted on the occasions of Word Wetlands Day, World Environmental Day, Swachhata Hi Sewa (SHS) campaign & etc.			

* - Based on ground truthed data provided by Water resource department, Rural Panchayat department and Town Panchayat departments

** - 18 Ramsar sites, 2 proposed ramsar sites, 4 bird sancturies, for which boundary demarcation is completed.

*** - for 65 health cards is nearing completion stage and for 872 wetlands, health card preparation initiated under save wetland campaign 2024

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Details of Notified wetlands, wetlands identified for notification, Ramsar Sites, and proposed Ramsar Sites in the State/UT

Sl. No.	Wetland Name	District	Latitude	Longitude	Total area (in hectares)	Ground truthing done? (Y/N/ In Process)	Brief document prepared? (Y/N/ In process)	Health card prepared? (Y/N/ In process)	Boundary demarcation done? (Y/N/ In process)	Zone of influence demarcated? (Y/N/ In process)	GIS Map developed? (Y/N/ In process)	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (C&M) Rules, 2017? (Y/N/ In process)	Identified for notification? (Y/N)	Integrated Management Plan prepared?(Y/N/ In process)	Site profile uploaded on Wetlands of India Portal? (Y/N)
1	Point Calimere	Nagapattinam and Tiruvarur	10.3081	79.9407	38500	Y	Y	In process	Y	Y	Y	Ramsar Site	In process	Y	Y	Y
2	Pallikaranai Marsh Reserve Forest	Chennai	12.9278	80.2203	1247.54 (698-RF)	Y	Y	In process	Y	Y	Y	Ramsar Site	In process	Y	Y	Y
3	Karikili Bird Sanctuary	Chengalpattu	12.5989	79.8422	58.44	Y	In process	In process	Y	In process	Y	Ramsar Site	In process	Y	In process	Y
4	Vedanthangal Bird Sanctuary	Chengalpattu	12.5464	79.8558	40.35	Y	In process	In process	Y	In process	Y	Ramsar Site	In process	Y	In process	Y
5	Pichavaram Mangrove	Cuddalore	11.4381	79.7864	1478.64	Y	In process	In process	Y	In process	Y	Ramsar Site	In process	Y	In process	Y
6	Vellode Bird Sanctuary	Erode	11.2517	77.6517	77.19	Y	Y	In process	Y	Y	Y	Ramsar Site	In process	Y	In process	Y
7	Suchindram Theroor Wetland	Kanyakumari	8.15083	77.4539	94.23	Y	Y	In process	Y	Y	Y	Ramsar Site	In process	Y	In process	Y
8	Vembannur Wetland Complex	Kanyakumari	8.18167	77.3761	19.75	Y	Y	In process	Y	Y	Y	Ramsar Site	In process	Y	In process	Y
9	Chitrangudi Bird Sanctuary	Ramanathapuram	9.34111	78.4778	260.47	Y	Y	In process	Y	Y	Y	Ramsar Site	In process	Y	In process	Y
10	Gulf of Mannar Marine Biosphere	Ramanathapuram	9.16294	78.8203	52671.9	Y	In process	In process	Y	In process	Y	Ramsar Site	In process	Y	In process	Y
11	Kanjirankulam Bird Sanctuary	Ramanathapuram	9.35972	78.4789	96.89	Y	In process	In process	Y	In process	Y	Ramsar Site	In process	Y	In process	Y
12	Koonthankulam Bird Sanctuary	Tirunelveli	8.49595	77.7558	72.04	Y	Y	In process	Y	Y	Y	Ramsar Site	In process	Y	In process	Y
13	Udhayamarthandapuram Bird Sanctuary	Tiruvarur	10.4501	79.5544	43.77	Y	Y	In process	Y	Y	Y	Ramsar Site	In process	Y	In process	Y
14	Vaduvoor Bird Sanctuary	Tiruvarur	10.6985	79.3228	112.64	Y	Y	In process	Y	Y	Y	Ramsar Site	In process	Y	In process	Y
15	Nanjarayan Bird Sanctuary	Tiruppur	11.1341	77.3883	125.86	Y	Y	In process	Y	Y	Y	Ramsar Site	In process	Y	N	Y
16	Kazhuveli Bird Sanctuary	Villupuram	12.1236	79.8792	5151.6	Y	Y	In process	Y	Y	Y	Ramsar Site	In process	Y	N	Y
17	Longwood Shola Reserve Forest	Nilgiris	11.4357	76.8757	116	Y	In process	In process	Y	In process	Y	Ramsar Site	In process	Y	N	Y
18	Karaivetti Bird Sanctuary	Ariyalur	10.9816	79.0453	453.7	Y	In process	In process	Y	In process	Y	Ramsar Site	In process	Y	In process	Y
19	Therthangal Bird Sanctuary	Ramanathapuram	9.45014	78.7501	29.295	Y	In process	In process	Y	In process	Y	Proposed Site	In process	Y	N	N
20	Sakkarakottai Bird Sanctuary	Ramanathapuram	9.35222	78.8139	230.495	Y	Y	In process	Y	Y	Y	Proposed Site	In process	Y	N	N

Details of transboundary wetlands in the State/UT

Sl. No.	Name of transboundary wetland/ Object ID *	Total area (in hectares) **	Name of the sharing State/UT/ Country	Total area falling in neighbouring State/UT/ Country (in ha) ***	Boundary demarcation done? (Y/N)	Zone of influence demarcated? (Y/N)	GIS Map is available? (Y/N)	Brief document prepared (Y/N)	Health card prepared? (Y/N)	Integrated management plan prepared? (Y/N)	Site profile uploaded on Wetlands of India Portal? (Y/N)	Details of pending court cases, if any
	* - Wetland name is not identified for all wetlands, hence Wetland object ID of NWIA 2021 report shape file is used (as given by NCSCM). Landmark (or) Local name of the wetland is given in brackets ** - Data provided total area represents total area of transboundary wetland present in the state of Tamil Nadu *** - As the total area of transboundary wetland, falling under neighbouring wetland is not accurately available. It is not filled as of now.											
1	241 (Tank A)	15.854	Andhra Pradesh	Not Available Accurately	N	N	N	N	N	N	N	
2	244 (Tank B)	43.068	Andhra Pradesh	Not Available Accurately	N	N	N	N	N	N	N	
3	246	40.612	Andhra Pradesh	Not Available Accurately	N	N	N	N	N	N	N	
4	406 (Nagatheman Temple)	11.086	Andhra Pradesh	Not Available Accurately	N	N	N	N	N	N	N	
5	524	12.247	Andhra Pradesh	Not Available Accurately	N	N	N	N	N	N	N	
6	588	2.292	Andhra Pradesh	Not Available Accurately	N	N	N	N	N	N	N	
7	651 (Vannag kulam)	18.022	Andhra Pradesh	Not Available Accurately	N	N	N	N	N	N	N	
8	781 (Sri Venkateswara)	25.261	Andhra Pradesh	Not Available Accurately	N	N	N	N	N	N	N	
9	1275 (Arani River)	7.472	Andhra Pradesh	Not Available Accurately	N	N	N	N	N	N	N	
10	1295 (Kallamman temple)	4.691	Andhra Pradesh	Not Available Accurately	N	N	N	N	N	N	N	
11	1354	51.086	Andhra Pradesh	Not Available Accurately	N	N	N	N	N	N	N	
12	1358 (Pulicate Lake)	201.967	Andhra Pradesh	Not Available Accurately	N	N	N	N	N	N	N	
13	1365 (Tank B3)	33.383	Andhra Pradesh	Not Available Accurately	N	N	N	N	N	N	N	
14	1409	10.407	Andhra Pradesh	Not Available Accurately	N	N	N	N	N	N	N	
15	1411 (Pura Kulam)	57.118	Andhra Pradesh	Not Available Accurately	N	N	N	N	N	N	N	
16	1435 (Sivan Kovil)	10.691	Andhra Pradesh	Not Available Accurately	N	N	N	N	N	N	N	
17	1456	27.745	Andhra Pradesh	Not Available Accurately	N	N	N	N	N	N	N	
18	1466	106.702	Andhra Pradesh	Not Available Accurately	N	N	N	N	N	N	N	
19	1473 (poultry farm)	7.268	Andhra Pradesh	Not Available Accurately	N	N	N	N	N	N	N	
20	1490	14.966	Andhra Pradesh	Not Available Accurately	N	N	N	N	N	N	N	
21	1515 (kusasthalai River)	147.438	Andhra Pradesh	Not Available Accurately	N	N	N	N	N	N	N	
22	1539	13.709	Andhra Pradesh	Not Available Accurately	N	N	N	N	N	N	N	
23	1594 (Perumal Kovil)	20.335	Andhra Pradesh	Not Available Accurately	N	N	N	N	N	N	N	
24	1594 (kusasthalai River)	392.134	Andhra Pradesh	Not Available Accurately	N	N	N	N	N	N	N	
25	6507 (Ammaraval temple)	4.803	Andhra Pradesh	Not Available Accurately	N	N	N	N	N	N	N	
26	14766	2.301	Andhra Pradesh	Not Available Accurately	N	N	N	N	N	N	N	
27	10130 (Kaveri River)	31.077	karnataka	Not Available Accurately	N	N	N	N	N	N	N	
28	10517 (kongarapatti)	239.542	karnataka	Not Available Accurately	N	N	N	N	N	N	N	
29	11775	129.011	karnataka	Not Available Accurately	N	N	N	N	N	N	N	
30	11777 (peddanapalya)	58.318	karnataka	Not Available Accurately	N	N	N	N	N	N	N	
31	11778(Basaveswara temple)	19.866	karnataka	Not Available Accurately	N	N	N	N	N	N	N	
32	11779 (Patar)	294.099	karnataka	Not Available Accurately	N	N	N	N	N	N	N	
33	14100 (Chenaraya swamy temple)	6.679	karnataka	Not Available Accurately	N	N	N	N	N	N	N	
34	14133	13.732	karnataka	Not Available Accurately	N	N	N	N	N	N	N	
35	14162 (Valkul farms)	9.347	karnataka	Not Available Accurately	N	N	N	N	N	N	N	
36	14239 (Mayilara lingeshwara swami temple)	7.816	karnataka	Not Available Accurately	N	N	N	N	N	N	N	
37	14599 (Kaveri River)	19.776	karnataka	Not Available Accurately	N	N	N	N	N	N	N	
38	14721 (BSSS miyawaki forest)	86.675	karnataka	Not Available Accurately	N	N	N	N	N	N	N	
39	14723	6.131	karnataka	Not Available Accurately	N	N	N	N	N	N	N	
40	14724	5.380	karnataka	Not Available Accurately	N	N	N	N	N	N	N	
41	14763 (suzuwadi lake)	19.413	karnataka	Not Available Accurately	N	N	N	N	N	N	N	
42	14950 (Kaveri River)	8.312	karnataka	Not Available Accurately	N	N	N	N	N	N	N	
43	14951 (Kaveri River)	5.042	karnataka	Not Available Accurately	N	N	N	N	N	N	N	
44	4484 (Athioda stream)	5.863	Kerala	Not Available Accurately	N	N	N	N	N	N	N	
45	4512 (Athioda stream)	10.869	Kerala	Not Available Accurately	N	N	N	N	N	N	N	
46	4513 (Athioda stream)	16.455	Kerala	Not Available Accurately	N	N	N	N	N	N	N	
47	9259 (chinna Kallar falls)	115.272	Kerala	Not Available Accurately	N	N	N	N	N	N	N	
48	9309 (Sholayar Reservoir)	37.464	Kerala	Not Available Accurately	N	N	N	N	N	N	N	

49	9312 (Wayalar Lake)	119.753	Kerala	Not Available Accurately	N	N	N	N	N	N	N	
50	1610 (Nattar river)	16.591	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
51	7469	42.545	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
52	7492 (Lake near Thiruvakkarai road)	49.775	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
53	7499	4.508	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
54	7624 (Gingee river)	61.586	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
55	7646 (Oussudu)	489.694	pondicherry	Not Available Accurately	N	Y	Y	Y	In process	N	N	
56	7654 (Sompet lake)	4.411	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
57	7659	10.925	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
58	7676 (Purana Singa Palayam lake)	98.411	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
59	7744 (Gingee river)	61.835	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
60	7798	40.537	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
61	7924 (Madukarai lake)	12.676	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
62	Lake in Manamedu	14.301	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
63	8473	4.252	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
64	8486	72.816	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
65	9320 (Chunnambar river)	88.197	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
66	9321 (Lake near Embalam - Mangalm road)	2.945	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
67	9322 (The Palayam lake)	27.155	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
68	9328 (Malataru creek)	65.459	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
69	9333 (Madalpattu beach)	6.366	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
70	9336 (Bahour lake)	79.980	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
71	9342 (lake nearBahour river)	3.786	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
72	9665 (Malataru creek)	2.274	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
73	9688 (Thenpennai River)	34.539	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
74	9694 (Thenpennai River)	155.858	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
75	9949 (Bahour lake)	11.336	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
76	9950 (Bahour lake)	8.786	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
77	16563 (Nandalar river)	15.605	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
78	16571 (Vanjiyour lake)	29.786	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
79	16736	13.197	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
80	16740 (Nandalar river)	3.630	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
81	16743 (Nandalar river)	7.809	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
82	16759	6.350	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
83	16844	112.442	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
84	16845	5.534	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
85	16848	46.962	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
86	16866 (Nandalar river)	8.161	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	
87	16871	4.100	pondicherry	Not Available Accurately	N	N	N	N	N	N	N	

28. Tripura

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs				
1	Name of State/UT	TRIPURA		
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	NIL		
3	No. of wetlands for which ground-truthing has been done	NIL	No. of additional wetlands found through ground-truthing exercise, if any	
4	No. of wetlands for which boundary demarcation has been done	NIL		
5	No. of wetlands for which GIS maps are available	NIL	No. of wetlands with demarcated Zone of Influence	
6	No. of transboundary wetlands present in the State/UT	NIL	*Please provide details in Sheet 3*	
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017	1 No		
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	1 No	No. of wetlands with draft notification	
9	No. of wetlands for which brief documents have been prepared	1 No	No. of brief documents under development	
10	No. of wetlands for which Health Cards have been prepared	1 No	No. of Health Cards under development	
11	No. of wetlands with Integrated Management Plans (IMPs)	1 no	No. of IMPs under development	
12	No. of wetland profiles uploaded on the Wetlands of India Portal	1 No		
13	Whether technical committee has been constituted? (Y/N)	YES		
14	Whether grievance committee has been constituted? (Y/N)	YES		
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far			
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done	NIL	List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	
17	List of proposed Ramsar Sites in the State/ UT	NIL		
18	Details of all other initiatives taken by the concerned SWA/UTWA	NA		

Details of Notified wetlands, wetlands identified for notification, Ramsar Sites, and proposed Ramsar Sites in the State/UT																
Sl. No.	Wetland Name	District	Latitude	Longitude	Total area (in hectares)	Ground truthing done? (Y/N/ In Process)	Brief document prepared? (Y/N/ In process)	Health card prepared? (Y/N/ In process)	Boundary demarcation done? (Y/N/ In process)	Zone of Influence demarcated? (Y/N/ In process)	GIS Map developed? (Y/N/In process)	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (C&M) Rules, 2017? (Y/N/ In process)	Identified for notification? (Y/N)	Integrated Management Plan prepared?(Y/N/ In process)	Site profile uploaded on Wetlands of India Portal? (Y/N)
1	Rudrasagar	Sepahijala	23°28' N	91°16' E	240	Y	Y	Y	Y	Y	In progress	Ramsar Site	Y	Y	Y	Y

29. Uttar Pradesh

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs

1	Name of State/UT	Uttar Pradesh		
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	18555		
3	No. of wetlands for which ground-truthing has been done	10838	No. of additional wetlands found through ground-truthing exercise, if any	Nil
4	No. of wetlands for which boundary demarcation has been done	11		
5	No. of wetlands for which GIS maps are available	403	No. of wetlands with demarcated Zone of Influence	Nil
6	No. of transboundary wetlands present in the State/UT	Nil	*Please provide details in Sheet 3*	
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017	50		
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	1	No. of wetlands with draft notification	Nil
9	No. of wetlands for which brief documents have been prepared	403	No. of brief documents under development	Nil
10	No. of wetlands for which Health Cards have been prepared	275	No. of Health Cards under development	Nil
11	No. of wetlands with Integrated Management Plans (IMPs)	9	No. of IMPs under development	6
12	No. of wetland profiles uploaded on the Wetlands of India Portal	Nil		
13	Whether technical committee has been constituted? (Y/N)	Yes		
14	Whether grievance committee has been constituted? (Y/N)	Yes		
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	5		
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done	Nil	List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	Nil
17	List of proposed Ramsar Sites in the State/ UT	4 Proposed Ramsar sites		
18	Details of all other initiatives taken by the concerned SWA/UTWA	Village Wetland Committee has been formed at the Gram Panchayat level by Environment Forest & Climate Changes Uttar Pradesh Government letter number 1171/81-4-2024 dated 14-10-2024 and The Process of notifying 50 Wetland in 9 districts is under Process.		

Details of Notified wetlands, wetlands identified for notification, Ramsar Sites, and proposed Ramsar Sites in the State/UT

Sl. No.	Wetland Name	District	Latitude	Longitude	Total area (in hectares)	Ground truthing done? (Y/N/ In Process)	Brief document prepared? (Y/N/ In process)	Health card prepared? (Y/N/ In process)	Boundary demarcation done? (Y/N/ In process)	Zone of influence demarcated? (Y/N/ In process)	GIS Map developed? (Y/N/ In process)	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (C&M) Rules, 2017? (Y/N/ In process)	Identified for notification? (Y/N)	Integrated Management Plan prepared?(Y/N/ In process)	Site profile uploaded on Wetlands of India Portal? (Y/N)
Notified Wetland																
1	Ramgarh Taal	Gorakhpur			742.245	Y	Y	Y	Y	Y	Y	No	Y	Y	N	N
Wetland Identified for Notification																
1	Angthuti	Agra	N 27°10'26.76"	E 77°52'47.95"	4.457	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
2	Nayagram	Agra	N 26°49'52.00"	E 77°31'29.00"	6.125	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
3	Mamna	Hamirpur	N 25°47'36.07"	E 79°48'37.48"	22.984	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
4	Kameshariya	Hamirpur	N 25°42'54.06"	E 80°01'53.42"	8.3	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
5	Sighaniya	Chitrakoot	N 25°17'55.5"	E 80°57'09.8"	8.345	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
6	Bada Talab	Chitrakoot	N 25°15'53.55"	E 81°16'00.3"	3.631	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
7	Andavan	Prayagraj	N 25°25'36.60"	E 08156°28.80	2.363	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
8	Chikari	Prayagraj	N 25°27'28.20"	E 08202°47.30	23.447	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
9	Chakarpur Kadim	Rampur	N 28°33'13.95"	E 785727.46"	5.415	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
10	Chatharpur	Rampur	N 28°30'54.65"	E 78°59'51.41"	4.185	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
11	Chekaura	Barabanki	N 26°41.37.68"	E 08134°29.89	33.736	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
12	Bhaghar	Barabanki	N 27°11'08.33"	E 08122°05.34	74.124	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
13	Bangaon	Barabanki	N 26 55'4.58	E 08133°1.09"	26.06	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
14	Bhitari	Barabanki	N 26 42.284'	E 08118.710	24.254	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
15	Sadulalpur	Barabanki	N 26°45'2.66"	08118°33.15"	1.602	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
16	Bahatikahar	Barabanki	N 27°02.866'	E 08059°561"	19.533	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
17	kamrawan Patma	Barabanki	N 26°52.7.61'	E 08114.5.63'	18.99	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
18	Salarpur	Barabanki	N 27°03'732"	E 08109°855"	30.297	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
19	Sarahi Bangaon	Barabanki	N 26°55.486	E 08133.660	17.989	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
20	Sarai Baral	Barabanki	N 26°50.936	E 08142.112	12.718	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
21	Khurdmau	Barabanki	N 26°59"8.53"	E 08127°6.70"	10.238	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
22	Naktauli	Barabanki	N 27°12'21.2"	E 08108°05.2	10.728	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
23	Khairi	Kushinagr	N 27°4'.57.63"	E 83°54'57.21"	26.17	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
24	Tikar	Kushinagr	N 26°46'57.74"	E 83°35'15.96"	16.55	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
25	Mankhothai	Kushinagr	N 26°48'47.4"	E 83°50'54.20	41	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
26	Turkha	Kushinagr	N 26°52'33.03"	E 83°40'21.98"	38.987	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
27	Kundoor	Kushinagr	N 26°53'59.73"	E 83°35'32.31"	3.51	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
28	Piparmafi	Kushinagr	N 26°53'35.85	E 83°40'54.02"	14.24	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
29	Badhara	Kushinagr	N 26°53'45.61"	E 83°39'2.34"	7.69	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
30	Rajmandir	Kushinagr	N 26°53'33.08"	E 83°41'36.59"	25.117	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
31	Bansgaon	Kushinagr	26°48'14.10"	E 84°0'57.86"	15	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
32	Surya	Kushinagr	26°45'28.056'	E 84°2'56.05"	5.72	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
33	Malakpur	Saharnpur	N 30 14'11.8"	E 77°35'07.9"	3.801	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
34	Gadharhedi	Saharnpur	N 29°58'33"	E 77°22'59"	4.152	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
35	Bhardindrapur	Saharnpur	N 29°40'58.6"	E 77°27'46.8	13.297	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
36	Ambehta shukha	Saharnpur	N 29°38'43.515"	E 77°37'22.704	8.26	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
37	kailashpur Ugraho	Saharnpur	N 29°38'19.246	E 77°38'4.798"	2.53	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
38	Halalpur	Saharnpur	N 30012.132'	E 773132.124'	3.53	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
39	Binnakheri	Saharnpur	N 30°03'45.680"	E 77°23'42.406	8.613	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
40	Bidve	Saharnpur	N 29°57'17"	E 77°26'54"	3.97	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
41	Kheda Mugal	Saharnpur	N 29°50'17.662"	E 77°41'40.479	7.36	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
42	Paroca	Amroha	N 28°31'15.371"	E 78°17'00.670	4.65	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
43	Dhyoti	Amroha	N 28574.292"	E 7809'38.547	15,168	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
44	Apraula Maibagh	Amroha	N 28°8'23.087"	E 78°27'23.966	3.351	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
45	Bhikanpurmudha	Amroha	N 28°47'15.975"	E 78°30'07.422	3.954	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
46	Karanpur	Amroha	N 28°59'23.743"	E 78°36'06.414	3.375	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
47	Hasanpur Katiya	Amroha	N 28°53'00.587"	E 78°37'16.010	2.553	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
48	Ujhari	Amroha	N 28°39'29.010"	E 78°21'36.469	2.44	Y	Y	Y	Y	Y	Y	No	N	Y	N	N

49	Tashiha	Amroha	N 2846'17.055"	E 7822'41.658	4.416	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
50	Begampur	Amroha	N 2857'42.938"	E 7809'19.102	5.73	Y	Y	Y	Y	Y	Y	No	N	Y	N	N
Ramsar Sites																
1	Upper Ganga	Hapur			26590	Y	Y	Y	Y	Y	Y	Y	N	N	Y	N
2	Sarsai Nawar Jheel	Etwah			161.3		Y	Y	Y	Y	Y	Y	N	N	Y	N
3	Nawabganj Bird Sanctuary	Unnao			424.6		Y	Y	Y	Y	Y	Y	N	N	Y	N
4	Sandi Bird Sanctuary	Hardoi			308.5		Y	Y	Y	Y	Y	Y	N	N	Y	N
5	Samaspur Bird Sanctuary	Raibareli			799.4		Y	Y	Y	Y	Y	Y	N	N	Y	N
6	Parvati Arga	Gonda			722		Y	Y	Y	Y	Y	Y	N	N	Y	N
7	Saman Bird Sanctuary	Mainpuri			526.3		Y	Y	Y	Y	Y	Y	N	N	Y	N
8	Sursorvar	Agra			431		Y	Y	Y	Y	Y	Y	N	N	Y	N
9	Haiderpur	Muzzafar nagar			6908		Y	Y	Y	Y	Y	Y	N	N	Y	N
10	Bakhira	Sant kabirnagr			2894		Y	Y	Y	Y	Y	Y	N	N	Y	N
Proposed Ramsar Sites																
1	Patna Bird Sanctuary	Agra										Proposed				
2	Surhatal	Ramnagar Varansi										Proposed				
3	Shekha Jheel	Aligarh										Proposed				
4	Sauj Jheel	Mainpuri										Proposed				

30. Uttarakhand

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs				
1	Name of State/UT	Uttarakhand		
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	178		
3	No. of wetlands for which ground-truthing has been done	45	No. of additional wetlands found through ground-truthing exercise, if any	
4	No. of wetlands for which boundary demarcation has been done	10		
5	No. of wetlands for which GIS maps are available	10	No. of wetlands with demarcated Zone of Influence	10
6	No. of transboundary wetlands present in the State/UT	NA	*Please provide details in Sheet 3*	
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017	NA		
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	NA	No. of wetlands with draft notification	NA
9	No. of wetlands for which brief documents have been prepared	10	No. of brief documents under development	NA
10	No. of wetlands for which Health Cards have been prepared	10	No. of Health Cards under development	NA
11	No. of wetlands with Integrated Management Plans (IMPs)	2 (wetland complex)	No. of IMPs under development	NA
12	No. of wetland profiles uploaded on the Wetlands of India Portal	NIL		
13	Whether technical committee has been constituted? (Y/N)	Yes		
14	Whether grievance committee has been constituted? (Y/N)	Yes		
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	1		
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done	None	List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	None
17	List of proposed Ramsar Sites in the State/ UT	None (1 existing site)		
18	Details of all other initiatives taken by the concerned SWA/UTWA	WHA cards for 10 HAWs in district Uttarkashi and Pitthoragarh. Brief documents for 10 HAWs in district Uttarkashi and Pitthoragarh. Integrated Management Plan (as per NPCA guidelines) for 2 wetland complex. Number of Ramsar sites - 1 Carbon assessment initiated- 2 wetland complexes (HAWs) in district Uttarakashi.		

Details of Notified wetlands, wetlands identified for notification, Ramsar Sites, and proposed Ramsar Sites in the State/UT																	
Sl. No.	Wetland Name	District	Latitude	Longitude	Total area (in hectares)	Ground truthing done? (Y/N/ In Process)	Brief document prepared? (Y/N/ In process)	Health card prepared? (Y/N/ In process)	Boundary demarcation done? (Y/N/ In process)	Zone of influence demarcated? (Y/N/ In process)	GIS Map developed? (Y/N/ In process)	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (C&M) Rules, 2017? (Y/N/ In process)	Identified for notification? (Y/N)	Integrated Management Plan prepared?(Y/N / In process)	Site profile uploaded on Wetlands of India Portal? (Y/N)
1	Kana Tal	Uttarakashi	31.00851 N	78.32878 E	0.1607	Y	Y	Y	Y	Y	Y	No	No	No	No	No
2	Kedar Tal	Uttarakashi	30.91451 N	78.95717 E	17.56	Y	Y	Y	Y	Y	Y	No	No	No	No	No
3	Khera Tal East	Uttarakashi	30.85451 N	78.74634 E	0.4266	Y	Y	Y	Y	Y	Y	No	No	No	No	No
4	Khera Tal West	Uttarakashi	30.85477 N	78.74544 E	0.5485	Y	Y	Y	Y	Y	Y	No	No	No	No	No
5	Maldara Tal	Uttarakashi	31.08037 N	78.38081 E	5.809	Y	Y	Y	Y	Y	Y	No	No	No	Y	No
6	Manera Tal	Uttarakashi	31.01631 N	78.34754 E	0.5341	Y	Y	Y	Y	Y	Y	No	No	No	No	No
7	Ruinsara Tal	Uttarakashi	31.08131 N	78.4572 E	0.98	Y	Y	Y	Y	Y	Y	No	No	No	Y	No
8	Sat Tal Complex	Uttarakashi	31.02647 N	78.77043 E		Y	Y	Y	Y	Y	Y	No	No	No	Y	No
a	Mrudunga Tal				0.17											
b	Charakhya Tal				0.73											
c	Brahman Tal				0.69											
d	Dabar Tal				0.35											
9	Gauri Kund	Pithoragarh	30.33698 N	80.64324 E	2.99	Y	Y	Y	Y	Y	Y	No	No	No	No	No
10	Parvati Kund	Pithoragarh	30.35323 N	80.65645 E	24.31	Y	Y	Y	Y	Y	Y	No	No	No	No	No

31. West Bengal

Summary of Wetlands (Conservation and Management) Rules, 2017 Implementation in States/UTs

1	Name of State/UT	West Bengal		
2	No. of wetlands (>2.25 ha) in the State/UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	12615		
3	No. of wetlands for which ground-truthing has been done	258	No. of additional wetlands found through ground-truthing exercise, if any	0
4	No. of wetlands for which boundary demarcation has been done	3		
5	No. of wetlands for which GIS maps are available	2	No. of wetlands with demarcated Zone of Influence	0
6	No. of transboundary wetlands present in the State/UT		*Please provide details in Sheet 3*	
7	No. of wetlands identified for notification under Wetlands (C&M) Rules, 2017			
8	No. of wetlands notified under Wetlands (C&M) Rules, 2017	0	No. of wetlands with draft notification	0
9	No. of wetlands for which brief documents have been prepared	246	No. of brief documents under development	0
10	No. of wetlands for which Health Cards have been prepared	2	No. of Health Cards under development	244
11	No. of wetlands with Integrated Management Plans (IMPs)	1	No. of IMPs under development	1
12	No. of wetland profiles uploaded on the Wetlands of India Portal			
13	Whether technical committee has been constituted? (Y/N)	Y		
14	Whether grievance committee has been constituted? (Y/N)	Y		
15	No. of State/UT Wetlands Authority (SWA/UTWA) meetings conducted so far	5		
16	List of Ramsar Sites in the State/UT where carbon-stock assessment have been done		List of Ramsar Sites in the State/UT where carbon-stock assessment is under process	2
17	List of proposed Ramsar Sites in the State/ UT	1		
18	Details of all other initiatives taken by the concerned SWA/UTWA			

Details of Notified wetlands, wetlands identified for notification, Ramsar Sites, and proposed Ramsar Sites in the State/UT

Sl. No.	Wetland Name	District	Latitude	Longitude	Total area (in hectares)	Ground truthing done? (Y/N/ In Process)	Brief document prepared? (Y/N/ In process)	Health card prepared? (Y/N/ In process)	Boundary demarcation done? (Y/N/ In process)	Zone of influence demarcated ? (Y/N/ In process)	GIS Map developed ? (Y/N/ In process)	Is it a Ramsar Site / Proposed Ramsar Site?	Notified under Wetlands (C&M) Rules, 2017? (Y/N/ In process)	Identified for notification ? (Y/N)	Integrated Management Plan prepared?(Y/N/ In process)	Site profile uploaded on Wetlands of India Portal? (Y/N)
1	East Kolkata Wetlands	South & North 24 Pgs, Kolkata	22.51536	88.42873	12500	Y	N	Y	y	y	y	Ramsar Site	N	Y	Y	Y
2	Sundarban Wetland	South 24 Pgs	21.85671	88.94136	423000	Y	N	Y	y	y	y	Ramsar Site	N	Y	Process	Y
3	Rasik Beel	Cooch Bihar	26.42155	89.72243	178	Y	Y	N	y	Y	Y	Proposed	N	Y	N	N

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LIST OF NOTIFIED WETLANDS

S.No.	State/UT	District	Wetland Name	Date of Notification	Latitude	Longitude	Area (ha)
1	Chandigarh	UT Chandigarh	Sukhna Wetland	16-06-2020	From 30 44'31.8" N to 30 48'19.8" N	From 076 48'48.6" E to 076 52'43.5" E	199.51
2	Goa	North Goa	Batim Lake	31-03-2023	From 15°27'10.42"N to 15°26'54.89"N	From 73°53'20.16"E to 73°53'39.71"E	16.68
3			Bondvol Lake	20-10-2022	From 15°27'37.28" N to 15°27'49.77" N	From 73°50'17.55"E to 73°50'30.74"E	8
4			Carambolim Lake	31-03-2023	From 15°29'10.67"N to 15°29'43.96"N	From 73°55'29.61"E to 73°55'47.25"E	58
5			Dashi Lake	30-09-2021	From15°39'29.89" N to 15°39'32.82" N	From 73°51'07.37"E to 73°51'09.52"E	0.5
6			Pilerne Lake/Saulem Lake	09-12-2021	From15°32'11.64" N to 15°31'59.27" N	From 73°48'44.59" E to 73°48'51.75" E	4
7			Sulabhat Lake	31-03-2023	From 15°26'21.97" N to 15°26'13.67" N	From 73°53'53.46" E to 73°54'03.89" E	5.4
8			Tarvalem Lake	31-03-2023	From 15°29'10.85" N to 15°29'14.76" N	From 73°53'07.09"E to 73°53'13.91"E	1.55
9		South Goa	Toyyar lake	30-09-2021	From 15°21'16.30" N to 15°21'04.00" N	From 74°01'09.43"E to 74°01'13.94"E	4.53
10			Coneix (Conem) lake	31-03-2023	From 15°25'06.61" N to 15°25'08.91" N	From 73°59'08.48" E to 73°59'09.97" E	0.9
11			Cottambi Lake	30-09-2021	From15°14'55.17" N to 15°14'59.43" N	From 74°03'23.41" E to 74o03'26.36" E	1.1
12			Durga Lake	31-03-2023	From 15°11'23.39" N to 15°11'51.79" N	From 73°58'52.75" E to 73°59'27.16" E	24.85
13			Nanda Lake	30-09-2021	From 15°13'56.55" N to 15°14'28.39" N	From 74°06'12.02" E to 74°06'39.77"E	42.01
14			Pali Lake	31-03-2023	From 15°14'59.86" N to 15°14'49.31" N	From 73°59'37.38"E to 73°59'45.31"E	4.4
15			Sarzora Lake	30-09-2021	From 15°13'02.88" N to 15°13'13.85" N	From 74°00'10.97" E to 74°00'25.60" E	10
16			Xeldem Lake	30-09-2021	From 15°14'42.24" N to 15°14'44.39" N	From 74°05'26.51"E to 74°05'27.07"E	0.2
17	Rajasthan	Ajmer	Bada Talab	24.04.2023	26.168313	74.933889	18.31
18		Banswara	Kunda	30.05.2023	23.355294	74.185853	14.24
19			Temran	30.05.2023	23.355766	74.110008	9.76
20		Baran	Bethali Dam	24.03.2023	24.610503	76.980766	808.56
21			Eklera Sagar	24.03.2023	25.127598	76.671154	371.12
22			Garda Talab	24.03.2023	25.20271	76.767088	488
23			Hinglot Dam	24.03.2023	24.547097	76.93049	613.22
24			Kotrapar Talab	24.03.2023	24.688661	76.994783	5.45
25			Lhasi Dam	24.03.2023	24.570841	76.710052	664.37
26			Nahargarh	24.04.2023	24.932776	76.845232	88
27			Niyani Talai	24.04.2023	25.041791	76.263372	16

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LIST OF NOTIFIED WETLANDS

28			Pushkar Talab	24.03.2023	25.330017	76.621676	54
29			Sehrol Talab	24.03.2023	25.287456	77.187514	68
30			Teja ji ki Talai	24.03.2023	25.097381	76.238713	6
31			Utawali Dam	24.03.2023	24.60767	76.740218	192.89
32		**Bharatpur**	Samai kheda	30.05.2023	27.445615	77.394109	512.91
33		**Bhilwara**	Chawandiya	24.03.2023	25.33028	74.772249	48
34		**Bikaner**	Devi Kund Sagar	24.03.2023	28.017057	73.389875	2
35			Divytra	30.05.2023	27.780721	72.815078	19.36
36			Loonkaransar	30.05.2023	28.501964	73.743171	320
37			Soorsagar	24.03.2023	28.0239	73.3201	2.73
38		**Bundi**	Abhaypura	02.06.2023	25.297972	75.442607	192.01
39			Bardha Dam	02.06.2023	25.238586	75.68562	1333.83
40			Jaitsagar Lake	02.06.2023	25.45697	75.648257	47.53
41			Naval Sagar	24.03.2023	25.446607	75.633308	4.84
42			Ram Sagar Dam	02.06.2023	25.595091	75.49516	322.29
43			Ratansagar Dam	02.06.2023	25.616553	76.035566	61.89
44		**Chittorgarh**	Badwai Lake	24.03.2023	24.493936	74.249462	36.89
45			Bhanwar Pipla	19.02.2024	24.890422	75.055308	27.15
46			Dorai Dam	19.02.2024	24.927596	74.964104	209.98
47			Gambhiri Dam	24.03.2023	24.678872	74.73307	1967.58
48			Kishan Kareri	24.03.2023	24.495258	74.285106	51.29
49			Mangalwad Talab	24.03.2023	24.586068	74.296238	72.89
50			Orai Dam	19.02.2024	25.009373	74.845447	608.71
51			Parsoli Dam	19.02.2024	24.363982	74.485905	99.97
52			Rajgarh	19.02.2024	24.934858	75.009168	126.17
53		**Churu**	Charwas	30.05.2023	27.794595	74.407159	11.63
54		**Dungerpur**	Sabella Talab	24.03.2023	23.848027	73.70357	30.94
55		**Jalore**	Rankhar	24.03.2023	24.682037	71.238701	17892.66
56		**Jhalawar**	Badbela Talab	24.03.2023	24.511323	76.26597	20.24
57			Dehlanpur	19.02.2024	24.3381	76.479131	10.1

LIST OF NOTIFIED WETLANDS

58			Kadella	19.02.2024	24.495719	76.4092	204.22
59			Mundliya Khedi	19.02.2024	24.523556	76.147374	374.57
60		**Jodhpur**	Kaylana	24.03.2023	26.308849	72.972713	166.65
61		**Jodhpur**	Surpura	24.03.2023	26.363737	73.078443	130.09
62		**Karauli**	Kalisil Dam	02.06.2023	26.277091	76.80169	1201.34
63			Mamachari Dam	02.06.2023	26.423941	76.960464	128
64		**Kota**	Hanotiya	24.03.2023	25.132236	76.088531	3.64
65			Kishore Sagar	24.03.2023	25.182945	75.848063	78.57
66			Pakshi Vihar Canvas	24.03.2023	24.838441	76.108027	854.02
67		**Nagaur**	Didwana (Khalda)	24.03.2023	27.372476	74.570059	1056
68		**Pali**	Lakhotiya Talab	24.03.2023	25.784031	73.322409	34.62
69			Lordiya Talab	24.03.2023	25.78261	73.337946	169.68
70		**Pratapgarh**	Kesariyawad	24.04.2023	24.096416	74.358982	54
71		**Rajsamand**	Raghav Sagar	24.03.2023	25.525531	73.91301	29.98
72			Rajyawas	24.03.2023	25.015664	73.967338	25
73		**Sikar**	Rewasa	24.03.2023	27.471744	75.228274	996.94
74		**Sirohi**	Lakherav Talab	24.03.2023	24.880403	72.865374	7.28
75		**Tonk**	Bhisalpur	24.03.2023	25.915721	75.397929	20438.00
76			Budhsagar	24.03.2023	26.015957	75.489957	8.1
77			Chandlai	24.03.2023	26.104886	75.803774	556.01
78			Galvaniya	24.03.2023	25.865589	76.184644	349.18
79			Motisagar	24.03.2023	25.912919	75.674837	729.46
80			Tordi sagar	24.03.2023	26.209076	75.404283	1101
81		**Udaipur**	Barapal Khajuri	02.06.2023	24.391686	73.637717	12.99
82			Basdiya	02.06.2023	24.520747	73.333992	106.97
83			Bhanda	02.06.2023	23.993658	73.515852	53.8
84			Chawand	02.06.2023	24.182222	73.836442	222.24
85			Dingri	02.06.2023	24.214346	73.858491	23.74
86			Jhadol	02.06.2023	24.396592	73.488041	90.13
87			Kit Baori	02.06.2023	24.327112	73.668368	9.47

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LIST OF NOTIFIED WETLANDS

88			Madri Dam	02.06.2023	24.540608	73.520685	55.7
89			Menar Talab Wetland Complex	24.03.2023	24.592119	74.107614	183.62
90			Naagmala	02.06.2023	24.226329	73.362743	100.65
91			Nagariya	02.06.2023	24.124254	73.59756	24.42
92	**Uttar Pradesh**	**Gorakhpur**	Ramgarh Taal	07-12-2020			742.245

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Annexure-S'

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List of 85 Ramsar Sites

	State/UT		Wetland	Date of Designation	Area (hectares)
1.	Andhra Pradesh (1)	1.	Kolleru Lake	19-08-2002	90100
2.	Assam (1)	2.	Deepor Beel	19-08-2002	4000
3.	Bihar (3)	3.	Kabartal Wetland	21-07-2020	2620
		4.	Nagi Bird Sanctuary	11-10-2023	206
		5.	Nakti Bird Sanctuary	11-10-2023	333
4.	Gujarat (4)	6.	Nalsarovar	24-09-2012	12000
		7.	Wadhvana Wetland	05-04-2021	630
		8.	Thol Lake Wildlife Sanctuary	05-04-2021	699
		9.	Khijadia Wildlife Sanctuary	13-04-2021	512
5.	Goa (1)	10.	Nanda Lake	08-06-2022	42
6.	Haryana (2)	11.	Sultanpur National Park	25-05-2021	143
		12.	Bhindawas Wildlife Sanctuary	25-05-2021	412
7.	Himachal Pradesh (3)	13.	Pong Dam Lake	19-08-2002	15662
		14.	Chandertal Wetland	08-11-2005	49
		15.	Renuka Wetland	08-11-2005	20
8.	Jammu and Kashmir (5)	16.	Wular Lake	23-03-1990	18900
		17.	Surinsar-Mansar Lakes	08-11-2005	350
		18.	Hokera Wetland	08-11-2005	1375
		19.	Hygam Wetland Conservation Reserve	08-06-2022	802
		20.	Shallbugh Wetland Conservation Reserve	08-06-2022	1675
9.	Karnataka (4)	21.	Ranganathittu Bird Sanctuary	15-02-2022	518
		22.	Ankasamudra Bird Conservation Reserve	10-03-2023	98.76
		23.	Aghanashini Estuary	14-02-2023	4801
		24.	Magadi Kere Conservation Reserve	14-02-2023	54.38
10.	Kerala (3)	25.	Asthamudi Wetland	19-08-2002	6140
		26.	Sasthamkotta Lake	19-08-2002	373
		27.	VembanadKol Wetland	19-08-2002	151250
11.	Ladakh (2)	28.	Tso Kar Wetland Complex	17-11-2020	9577
		29.	Tsomoriri Lake	19-08-2002	12000
12.	Madhya Pradesh (5)	30.	Bhoj Wetlands	19-08-2002	3201
		31.	Sirpur Wetland	07-01-2022	161
		32.	Sakhya Sagar	07-01-2022	248
		33.	Yashwant Sagar	07-01-2022	823

		34.	Tawa Reservoir	08-01-2024	20050
13.	Maharashtra (3)	35.	NandurMadhameshwar	21-06-2019	1437
		36.	Lonar Lake	22-07-2020	427
		37.	Thane Creek	13-04-2022	6521
14.	Manipur (1)	38.	Loktak Lake	23-03-1990	26600
15.	Mizoram (1)	39.	Pala Wetland	31-08-2021	1850
16.	Odisha (6)	40.	Chilka Lake	01-10-1981	116500
		41.	Bhitarkanika Mangroves	19-08-2002	65000
		42.	Satkosia Gorge	12-10-2021	98197
		43.	Tampara Lake	12-10-2021	300
		44.	Hirakud Reservoir	12-10-2021	65400
		45.	Ansupa Lake	12-10-2021	231
17.	Punjab (6)	46.	Harike Lake	23-03-1990	4100
		47.	Kanjli Lake	22-01-2002	183
		48.	Ropar Lake	22-01-2002	1365
		49.	Beas Conservation Reserve	26-09-2019	6429
		50.	Keshopur - Miani Community Reserve	26-09-2019	344
		51.	Nangal Wildlife Sanctuary	26-09-2019	116
18.	Rajasthan (2)	52.	Keoladeo Ghana National Park	1-10-1981	2873
		53.	Sambhar Lake	23-03-1990	24000
19.	Tamil Nadu (18)	54.	Point Calimere Wildlife and Bird Sanctuary	19-08-2002	38500
		55.	Koonthankulam Bird Sanctuary	08-11-2021	72
		56.	Chitrangudi Bird Sanctuary	08-11-2021	260
		57.	Karikili Bird Sanctuary	08-04-2022	58
		58.	Pichavaram Mangrove	08/04/2022	1479
		59.	Pallikaranai Marsh Reserve Forest	08-04-2022	1248
		60.	Gulf of Mannar Marine Biosphere Reserve	08-04-2022	52672
		61.	Vembannur Wetland Complex	08-04-2022	20
		62.	Vellode Bird Sanctuary	08-04-2022	77
		63.	Udhayamarthandapuram Bird Sanctuary	08-04-2022	44
		64.	Vedanthangal Bird Sanctuary	08-04-2022	40
		65.	SuchindramTheroor Wetland Complex	08-04-2022	94
		66.	Vaduvur Bird Sanctuary	08-04-2022	113
		67.	Kanjirankulam Bird Sanctuary	08-04-2022	97
		68.	Karaivetti Bird Sanctuary	24-05-2023	453.72

		69.	Longwood Shola Reserve Forest	24-05-2023	116.007
		70.	Nanjarayan Bird Sanctuary	16-01-2024	125.865
		71.	Kazhuveli Bird Sanctuary	16-01-2024	5151.6
20.	Tripura (1)	72.	Rudrasagar Lake	08-11-2005	240
21.	Uttar Pradesh (10)	73.	Upper Ganga River	08-11-2005	26590
		74.	Nawabganj Bird Sanctuary	19-09-2019	225
		75.	Parvati Arga Bird Sanctuary	02-12-2019	722
		76.	Saman Bird Sanctuary	02-12-2019	526
		77.	Samaspur Bird Sanctuary	03-10-2019	799
		78.	Sandi Bird Sanctuary	26-09-2019	309
		79.	SarsaiNawarJheel	19-09-2019	161
		80.	Sur Sarovar	21-08-2020	431
		81.	Haiderpur Wetland	13-04-2021	6908
		82.	Bakhira Wildlife Sanctuary	29-06-2021	2894
22.	Uttarakhand (1)	83.	Asan Conservation Reserve	21-07-2020	444
23.	West Bengal (2)	84.	East Calcutta Wetlands	19-08-2002	12500
		85.	Sunderbans Wetland	30-01-2019	423000
23 States & UTs		85 Ramsar Sites			13,58,068.335

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Annexure-6

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रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 26 सितम्बर, 2017

सा.का.नि. 1203(अ).—आर्द्रभूमि, जो जलीय चक्र का अत्यावश्यक भाग हैं, उच्चतर उत्पादक पारिस्थितिकी प्रणालियां हैं जो समृद्ध जैवविविधता का आधार हैं तथा हमारी समृद्ध सांस्कृतिक विरासत का भाग होने के कारण कई महत्वपूर्ण मनोरंजक, सामाजिक और सांस्कृतिक कार्यकलापों का समर्थन करते हुए जल भंडारण, जल शुद्धिकरण, बाढ़ अल्पीकरण, अपरदन नियंत्रण, भूजल का पुन:भरण, सूक्ष्म जलवायु का विनियमन, दृश्यभूमि के सौन्दर्य बोध को बढ़ाना जैसी पारिस्थितिकी प्रणाली सेवाओं की व्यापक रेंज प्रदान करता है।

और, अधिकतर आर्द्रभूमि, अपवहन और भरणस्थान, प्रदूषण (घरेलू और औद्योगिक बहि:स्राव का निस्सारण, ठोस अपशिष्टों का निपटान), जल विज्ञान संबंधी परिवर्तन (जल अपनयन और अंतर्वाह तथा बहिर्वाह परिवर्तन) के माध्यम से भूमि सुधार और अवक्रमण के कारण गंभीर रूप से संकटस्थ स्थिति में हैं और उनके प्राकृतिक संसाधनों के अत्यधिक दोहन के परिणामस्वरूप जैव विविधता की हानि और आर्द्रभूमि द्वारा उपलब्ध पारिस्थितिकी प्रणाली सेवाओं में विघटन हुआ है;

और, संविधान के अनुच्छेद 51क के खंड (छ) में यह बताया गया है कि भारत के प्रत्येक नागरिक का यह कर्तव्य होगा कि वह प्राकृतिक पर्यावरण की, जिसके अंतर्गत वन, झील, नदी और वन्यजीव हैं, रक्षा करे और उसका संवर्धन करे तथा प्राणिमात्र के प्रति दयाभाव रखे;

और पर्यावरण (संरक्षण) अधिनियम, 1986 पर्यावरण को संरक्षण प्रदान करने तथा उसमें सुधार लाने के लिए एक व्यापक विधान है, जिसमें अन्य बातों के साथ-साथ आर्द्रभूमि और उससे जुड़े मामले भी सम्मिलित हैं।

और, राष्ट्रीय पर्यावरण नीति, 2006 में आर्द्रभूमि द्वारा उपलब्ध पारिस्थितिकी सेवा को मान्यता दी गई है और सभी आर्द्रभूमि के लिए एक विनियामक तंत्र स्थापित करने की आवश्यकता पर बल दिया गया है, जिससे उनकी ऐसी पारिस्थितिकी स्थिति को बनाए रखा जा सके, जो अंततोगत्वा उनके एकीकृत प्रबंध में सहायक हो;

और, भारत, आर्द्रभूमि संबंधी रामसर अभिसमय का हस्ताक्षरकर्ता है, तथा अपने अधिकार क्षेत्र के भीतर सभी आर्द्रभूमियों के संरक्षण और बुद्धिमतापूर्ण उपयोग के लिए प्रतिबद्ध है।

और केन्द्रीय सरकार ने तारीख 4 दिसंबर, 2010 की सं.सा.का.नि. 951(अ) द्वारा आर्द्रभूमि (संरक्षण और प्रबंधन) नियम, 2010, प्रकाशित किए हैं;

और आर्द्रभूमि का संरक्षण और युक्तियुक्त उपयोग राज्य और राष्ट्रीय अर्थव्यवस्था को सारवान प्रत्यक्ष और अप्रत्यक्ष आर्थिक लाभ प्रदान कर सकता है तथा केन्द्रीय सरकार विभिन्न क्षेत्रों के लिए विकास आयोजना तथा निर्णय लेने की प्रक्रिया में आर्द्रभूमि जैवविविधता तथा पारिप्रणाली सेवाओं की पूर्ण श्रृंखला को मुख्य धारा में लाने के लिए प्रतिबद्ध है;

और, राज्य सरकारें और संघ राज्य क्षेत्र प्रशासनों को इसी प्रकार से अपने विकासात्मक कार्यक्रमों तथा आर्थिक कल्याण में आर्द्रभूमि पारिस्थितिकी प्रणाली सेवाओं और जैव विविधता संबंधी मूल्यों पर विचार करने और इस बात को संज्ञान में लेने की आवश्यकता है कि आर्द्रभूमि पारिस्थितिकी प्रणाली के दो मुख्य पारिस्थितिकी घटक भूमि और जल, भारतीय संविधान के अनुसार राज्य के विषय के रूप में सूचीबद्ध हैं;

और केन्द्रीय सरकार ने देश में आर्द्रभूमियों के प्रभावी संरक्षण और प्रबंधन के लिए आर्द्रभूमि (संरक्षण और प्रबंधन) नियम, 2010 को अधिक्रांत करना आवश्यक समझा है;

और, अब, केंद्रीय सरकार ने पर्यावरण (संरक्षण) अधिनियम, 1986 की उपधारा (1) और उपधारा (2) के खंड (v) और धारा 3 की उपधारा (3) के साथ पठित धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए जनसाधारण की जानकारी के लिए, जिनके उससे प्रभावित होने की संभावना है, सा.का.नि. 385 (अ) तारीख 31 मार्च, 2016 द्वारा आर्द्रभूमि (संरक्षण और प्रबंधन) नियम, 2016 का प्रारूप प्रकाशित किया था; और यह सूचना दी गई थी कि केंद्रीय सरकार द्वारा उक्त प्रारूप नियमों पर, उस तारीख से, जिसको इस राजपत्र में यथाप्रकाशित इस अधिसूचना की प्रतियां जनता को उपलब्ध करा दी जाती है, साठ दिन की अवधि की समाप्ति के पश्चात् विचार किया जाएगा;

और, केन्द्रीय सरकार को प्रारूप आर्द्रभूमि (संरक्षण और प्रबंधन) नियम, 2016 के संबंध में राज्य सरकारों, संघ राज्य क्षेत्रों राज्यों और इसके संगठनों, व्यक्तियों और सिविल समाज संगठनों से सुझाव तथा आक्षेप प्राप्त हुए हैं;

और, ऐसे आक्षेपों और सुझावों पर, जो ऊपर उल्लिखित प्रारूप नियमों के संबंध में प्राप्त हुए हैं, पर राज्य सरकारों और राज्य क्षेत्र प्रशासनों के परामर्श से केन्द्रीय सरकार द्वारा सम्यक रूप से विचार किया गया;

अत: अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) और उप-धारा (3) के साथ पठित धारा 25 और धारा 23 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए तथा आर्द्रभूमि (संरक्षण और प्रबंधन) नियम, 2010 को उन बातों के सिवाय अधिक्रांत करते हुए, जिन्हें ऐसे अधिक्रमण से पूर्व किया गया था या करने का लोप किया गया था, आर्द्रभूमि के संरक्षण और प्रबंधन के लिए निम्नलिखित नियम बनाती है, अर्थात्:—

1. संक्षिप्त नाम और प्रारंभ.—

(1) इन नियमों का संक्षिप्त नाम आर्द्रभूमि (संरक्षण और प्रबंध) नियम, 2017 है।

(2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. परिभाषाएं.—

(1) इन नियमों में, जब तक कि संदर्भ से अन्यथा अपेक्षित न हो,—

(क) "अधिनियम" से पर्यावरण (संरक्षण) अधिनियम, 1986 अभिप्रेत है;

(ख) "प्राधिकरण" से यथास्थिति राज्य आर्द्रभूमि प्राधिकरण या संघ राज्य क्षेत्र आर्द्रभूमि प्रधिकरण, अभिप्रेत है;

(ग) "समिति" से नियम 6 में निर्दिष्ट राष्ट्रीय आर्द्रभूमि समिति अभिप्रेत है;

(घ) "पारिस्थितिकीय गुण" से पारिस्थितिकी प्रणाली घटकों, प्रक्रियाओं तथा सेवाओं का ऐसा संकलन अभिप्रेत है जो आर्द्रभूमियों की विशिष्टता चित्रित करता है;

(ङ) "एकीकृत प्रबंधन योजना" से कोई ऐसा दस्तावेज अभिप्रेत है जिसमें आर्द्रभूमि का युक्तियुक्त उपयोग के लिए कार्यनीतियों और कार्रवाइयों का वर्णन किया गया है तथा इस योजना में स्थल प्रबंधन के उद्देश्य; उद्देश्यों को प्राप्त करने के लिए अपेक्षित प्रबंधन कार्रवाइयां, वे घटक, जो विभिन्न स्थल विशिष्टताओं को प्रभावित करते हैं, या प्रभावित कर सकते हैं; पारिस्थितिकीय स्वरूप में परिवर्तनों का पता लगाने के लिए और प्रबंधन की प्रभाविता के मापन के लिए अपेक्षित मानीटरी और कार्यान्वयन प्रबंधन कार्यान्वयन के लिए संसाधन सम्मिलित हैं;

(च) "रामसर अभिसमय" से 1971 में ईरान के रामसर में हस्ताक्षरित आर्द्रभूमि संबंधी अभिसमय अभिप्रेत है;

(छ) "आर्द्रभूमि से कोई क्षेत्र या कच्छ पंक, पीटभूमि या जल; प्राकृतिक या कृत्रिम, स्थायी या अस्थायी, जल जो ठहरा है या बहते, ताजे, खारे या लवणीय, जिसके अंतर्गत समुद्री जल का जिसकी गहराई ज्वार की स्थिति छह मीटर से अधिक की न हो अभिप्रेत है, परंतु इसमें नदी जल मार्ग, धान के खेत, पेयजल प्रयोजनार्थ विशिष्ट रूप से मानव निर्मित जल निकाय/जलाशय, मत्सयपालन, नमक उत्पादन और सिंचाई प्रयोजनों के लिए विशिष्ट रूप से निर्मित संरचनाएं सम्मिलित नहीं हैं;

(ज) "आर्द्रभूमि परिसर" से दो या दो से अधिक पारिस्थितिकीय और जलीय समीपस्थ आर्द्रभूमियां तथा जिनमें उनसे जुड़े नाले/वाहिकाएं सम्मिलित हो सकती हैं, अभिप्रेत हैं;

(झ) "आर्द्रभूमियों का युक्तियुक्त उपयोग" से सतत विकास के संदर्भ में पारिप्रणाली दृष्टिकोण के माध्यम से प्राप्त पारिस्थितिकीय गुणों का रख-रखाव अभिप्रेत है;

(ञ) "प्रभावित जोन" से आर्द्रभूमि या आर्द्रभूमि परिसर के आवाह-क्षेत्र का वह भाग जिस पर विकासात्मक कार्यकलापों के कारण पारिप्रणाली ढांचे, तथा पारिप्रणाली सेवाओं में प्रतिकूल परिवर्तन पड़ता है।

(2) उन सभी शब्दों और पदों के, जो इन नियमों में प्रयुक्त हैं और परिभाषित नहीं है, किंतु अधिनियम में परिभाषित है, वही अर्थ होंगे जो उनके उस अधिनियम में हैं।

3. नियमों का लागू होना.—ये नियम निम्नलिखित आर्द्रभूमियों या आर्द्रभूमि परिसरों को लागू होंगे, अर्थात्:-

(क) रामसर अभिसमय के अधीन 'अंतरराष्ट्रीय महत्व की आर्द्रभूमि' के रूप में वर्गीकृत आर्द्रभूमियां;

(ख) केन्द्रीय सरकार, राज्य सरकार और संघ राज्य क्षेत्र प्रशासन द्वारा यथा अधिसूचित आर्द्रभूमियां।

परंतु ये नियम समय-समय पर यथा संशोधित भारतीय वन अधिनियम, 1927, वन्यजीव (संरक्षण) अधिनियम, 1972, वन (संरक्षण) अधिनियम, 1980, राज्य वन अधिनियम तथा तटीय विनियमन जोन अधिसूचना, 2011 के अंतर्गत आने वाले क्षेत्रों में पड़ने वाली आर्द्रभूमियों को लागू नहीं होंगे।

4. आर्द्रभूमियों में क्रियाकलापों पर निर्बंधन.—(1) आर्द्रभूमि का संरक्षण और प्रबंध, आर्द्रभूमि प्राधिकरण द्वारा यथा अवधारित 'युक्तियुक्त उपयोग' के सिद्धांत के अनुसार किया जाएगा।

(2) आर्द्रभूमि के भीतर, निम्नलिखित क्रियाकलापों को प्रतिषिद्ध किया जाएगा, अर्थात्:-

(i) किसी भी किस्म के अतिक्रमण सहित गैर-आर्द्रभूमि उपयोग हेतु परिवर्तन;

(ii) किसी उद्योग को स्थापित करना और विद्यमान उद्योगों का विस्तार करना;

(iii) निर्माण और विध्वंस अपशिष्ट प्रबंधन नियम, 2016 के अंतर्गत आने वाले निर्माण और विध्वंस अपशिष्ट का विनिर्माण या हथालन या भंडारण या निपटान; परिसंकटमय रसायन के विनिर्माण, भंडारण और आयात नियम, 1989 या परिसंकटमय सूक्ष्म जीवों आनुवंशिक रूप से निर्मित जीवों या कोशिकाओं का उपयोग, आयात, निर्यात और भंडारण संबंधी नियम, 1989 या परिसंकटमय अपशिष्ट (प्रबंधन, हथालन और सीमापारीय संचलन) नियम 2008 के अंतर्गत आने वाले परिसंकटमय पदार्थ; ई-अपशिष्ट (प्रबंधन) नियम, 2016 के अंतर्गत आने वाला ई-अपशिष्ट;

(iv) ठोस अपशिष्ट का पाटन;

उद्योगों, शहरों, कस्बों, गांवों और अन्य मानव बस्तियों से अशोधित अपशिष्ट और बहिस्रावों का निस्सारण;

(v) किसी स्थायी प्रकृति का किसी निर्माण सिवाय नाव घाटों के, पचास मीटर के भीतर इन नियमों के प्रारंभ की तारीख से पिछले दस वर्षों में प्रेक्षित बाढ़ के औसतन उच्च स्तर से गणना की जाएगी; और

(vi) अवैध शिकार।

परंतु केन्द्रीय सरकार प्राधिकरण की सिफारिश पर किसी कार्यकलाप के विलोपन के लिए राज्य सरकार या संघ राज्य क्षेत्र प्रशासन से प्राप्त प्रस्तावों पर विचार कर सकेगी।

5. आर्द्रभूमि प्राधिकरण.—(1) केन्द्रीय सरकार, प्रत्येक राज्य में राज्य आर्द्रभूमि प्राधिकरण का गठन करेगी जिसमें निम्नलिखित सदस्य होंगे, अर्थात्:-

(i) राज्य सरकार के पर्यावरण/वन विभाग का भारसाधक मंत्री या आर्द्रभूमि के विषय से संबंधित कार्य कर रहे भारसाधक मंत्री - अध्यक्ष;

(ii) राज्य का मुख्य सचिव या समतुल्य अपर मुख्य सचिव – उपाध्यक्ष;

(iii) पर्यावरण विभाग का भारसाधक सचिव – पदेन सदस्य;

(iv) वन विभाग का भारसाधक सचिव – पदेन सदस्य;

(v) शहरी विकास विभाग का भारसाधक सचिव – पदेन सदस्य;

(vi) ग्रामीण विकास विभाग का भारसाधक सचिव – पदेन सदस्य;

(vii) जल संसाधन विभाग का भारसाधक सचिव – पदेन सदस्य;

(viii) मत्स्यकी विभाग का भारसाधक सचिव – पदेन सदस्य;

(ix) सिंचाई और बाढ़ नियंत्रण विभाग का भारसाधक सचिव – पदेन सदस्य;

(x) पर्यटन विभाग का भारसाधक सचिव – पदेन सदस्य;

(xi) राजस्व विभाग का भारसाधक सचिव – पदेन सदस्य;

(xii) निदेशक, राज्य सुदूर संवेदी केन्द्र – पदेन सदस्य;

(xiii) मुख्य वन्यजीव वार्डन – पदेन सदस्य;

(xiv) सदस्य सचिव, राज्य जैवविविधता बोर्ड – पदेन सदस्य;

(xv) सदस्य सचिव, राज्य प्रदूषण नियंत्रण बोर्ड – पदेन सदस्य;

(xvi) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के क्षेत्रीय कार्यालय का अपर प्रधान मुख्य संरक्षक – पदेन सदस्य;

(xvii) आर्द्रभूमि पारिस्थितिकी, जल विज्ञान, मत्स्यकी, भू-दृश्य योजना और सामाजिक-आर्थिक क्षेत्र में से प्रत्येक का एक विशेषज्ञ जिसे राज्य सरकार द्वारा नामनिर्दिष्ट किया जाए; और

(xviii) पर्यावरण/वन विभाग या आर्द्रभूमियों से संबंधित विभाग में अपर सचिव/ संयुक्त सचिव/निदेशक - सदस्य सचिव।

(2) केन्द्रीय सरकार, प्रत्येक राज्य क्षेत्र के लिए संघ राज्य क्षेत्र आर्द्रभूमि प्राधिकरण का गठन करेगी जिसमें निम्नलिखित सदस्य होंगे, अर्थात्:-

(i) संघ राज्य क्षेत्र का प्रशासक या मुख्य सचिव – अध्यक्ष;

(ii) पर्यावरण विभाग का भारसाधक सचिव – उपाध्यक्ष;

(iii) वन विभाग का भारसाधक सचिव – पदेन सदस्य;

(iv) शहरी विकास विभाग का भारसाधक सचिव – पदेन सदस्य;

(v) ग्रामीण विकास विभाग का भारसाधक सचिव – पदेन सदस्य;

(vi) जल संसाधन विभाग का भारसाधक सचिव - पदेन सदस्य;

(vii) मत्स्यकी विभाग का भारसाधक सचिव - पदेन सदस्य;

(viii) सिंचाई और बाढ़ नियंत्रण विभाग का भारसाधक सचिव - पदेन सदस्य;

(ix) पर्यटन विभाग का भारसाधक सचिव - पदेन सदस्य;

(x) राजस्व विभाग का भारसाधक सचिव - पदेन सदस्य;

(xi) निदेशक, सुदूर संवेदी केन्द्र - पदेन सदस्य;

(xii) सदस्य सचिव, संघ राज्य क्षेत्र प्रदूषण नियंत्रण समिति - पदेन सदस्य;

(xiii) सदस्य सचिव, संघ राज्य क्षेत्र जैव-विविधता बोर्ड - पदेन सदस्य;

(xiv) मुख्य वन्यजीव वार्डन - पदेन सदस्य;

(xv) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के क्षेत्रीय कार्यालय के अपर प्रधान मुख्य वन संरक्षक - पदेन सदस्य;

(xvi) आर्द्रभूमि पारिस्थितिकी, जल-विज्ञान, मत्स्यकी, भू-दृश्य योजना और सामाजिक-आर्थिक क्षेत्रों से एक-एक विशेषज्ञ जिसे संघ राज्य क्षेत्र प्रशासन द्वारा नामनिर्दिष्ट किया जाए; और

(xvii) पर्यावरण/वन विभाग या आर्द्रभूमि हथालन विभाग में अपर सचिव/संयुक्त सचिव/निदेशक - सदस्य सचिव।

(3) राज्य आर्द्रभूमि प्राधिकरण या संघ राज्य क्षेत्र आर्द्रभूमि प्राधिकरण, तीन से अधिक, यदि अपेक्षित हों, अन्य सदस्यों, का सह-चयन, कर सकेंगे।

(4) राज्य आर्द्रभूमि प्राधिकरण या संघ राज्य क्षेत्र आर्द्रभूमि प्राधिकरण, निम्नलिखित शक्तियों का प्रयोग करेगा और निम्नलिखित कृत्यों का पालन करेगा, अर्थात् :—

(क) इन नियमों के प्रकाशन की तारीख से तीन मास के भीतर राज्य या संघ राज्य क्षेत्र की सभी आर्द्रभूमियों की सूची तैयार करना;

(ख) इन नियमों के प्रकाशन की तारीख से छह मास के भीतर अधिसूचित की जाने वाली आर्द्रभूमियों की सूची तैयार करना; अन्य सुसंगत राज्य अधिनियमों के अधीन तैयार/अधिसूचित आर्द्रभूमियों की किसी विद्यमान सूची को संज्ञान में लेना;

(ग) इन नियमों के अधीन विनियमन हेतु उनके संक्षिप्त दस्तावेज़ों के आधार पर अभिज्ञात आर्द्रभूमियों की संस्तुति करना;

(घ) इन नियमों के प्रकाशन की तारीख से एक वर्ष की अवधि के भीतर सभी आर्द्रभूमियों की व्यापक डिज़ीटल सूची तैयार करना और उक्त प्रयोजन से केन्द्रीय सरकार द्वारा विकसित की जाने वाले डेडीकेटिड बेब पोर्टल पर इसे अपलोड करना; और इस सूची को प्रत्येक दस वर्ष में अद्यतन किया जाएगा;

(ङ) अधिसूचित आर्द्रभूमियों के भीतर विनियमित और अनुज्ञात किए जाने वाले कार्यकलापों और उनके प्रभाव क्षेत्र की विस्तृत सूची विकसित करना;

(च) विनिर्दिष्ट आर्द्रभूमियों के लिए प्रतिषिद्ध कार्यकलापों की सूची में बढ़ोतरी, यदि कोई हो, की सिफारिश करना;

(छ) आर्द्रभूमियों की अधिकारिता के भीतर उनके संरक्षण और युक्तियुक्त उपयोग के लिए कार्यनीतियां पारिभाषित करना; यदि पारिस्थितिक प्रणाली के कार्यकलापों (जल भण्डारण, भू-जल संभरण, बाढ़-प्रतिरोधक जैसे) और मूल्य (मनोरंजन और सांस्कृतिक जैसे) का अनुरक्षण किया जाता है या उसमें अभिवृद्धि की जाती है; तो इन पारिस्थितिक प्रणाली को प्रबंधित करने के लिए एक सिद्धांत, जो संरक्षण के साथ संगत वहनीय उपयोगों को समावेशित करता है (जैसे जीवन-निर्वाह स्तर हेतु मछली पकड़ना या जलीय वनस्पति की पैदावार करना) का विवेकपूर्ण उपयोग करना;

(ज) प्रत्येक अधिसूचित आर्द्रभूमियों के लिए एकीकृत प्रबंधन योजना का पुनर्विलोकन करना (केन्द्रीय सरकार के समन्वयन से सीमा-पारीय आर्द्रभूमियों सहित), और इन योजनाओं के भीतर आर्द्रभूमियों, जो पारिस्थितिकीय स्वरूप के अनुकूल हैं, के पारम्परिक उपयोगों को जारी रखना और उसमें समर्थन देने पर विचार करना;

(झ) उन मामलों में, जहां अधिसूचित आर्द्रभूमियों या आर्द्रभूमि परिसरों की सीमा के भीतर भूमि क्षेत्र का निजी भू-धारण अधिकार है, उन्हें बढ़ावा देने के लिए कार्यकलापों के माध्यम से पारिस्थितिकीय स्वरूप को बनाये रखने के लिए कार्यतंत्रों हेतु सिफारिश करना;

(ञ) विद्यमान राज्य/संघ राज्य क्षेत्र स्तर की विकास योजनाओं और कार्यक्रमों के साथ प्रबंध योजना के कार्यान्वयन के अभिसरण के लिए कार्यतंत्रों की पहचान करना;

(ट) इन नियमों और अन्य सुसंगत अधिनियमों, नियमों और विनियमों का प्रवर्तन सुनिश्चित करना और अर्द्ध-वार्षिक आधार पर (प्रत्येक कैलेन्डर वर्ष के जून और दिसम्बर पर) एक सूचना तंत्र के माध्यम से ऐसी अधिसूचित आर्द्रभूमियों की स्थिति पर संबंधित राज्य सरकार या संघ राज्य क्षेत्र प्रशासन या केन्द्रीय सरकार को सूचना देना;

(ठ) विभिन्न संगत विभागों और अन्य संबंधित अभिकरणों के माध्यम से युक्तियुक्त उपयोग के सिद्धांत के आधार पर एकीकृत प्रबंधन योजनाओं के क्रियान्वयन का समन्वयन करना;

(ड) राज्य या संघ राज्य क्षेत्र प्रशासन के भीतर सभी आर्द्रभूमि विनिर्दिष्ट प्राधिकरणों के लिए नोडल प्राधिकरण के रूप में कार्य करना;

(ढ) संबंधित क्रियान्वयन अभिकरणों को आर्द्रभूमियों के संरक्षण और सतत प्रबंधन हेतु आवश्यक निदेश जारी करना;

(ण) आर्द्रभूमियों के मूल्यों और क्रियाकलापों के संबंध में पणधारियों और स्थानीय समुदायों के बीच जागरूकता के संवर्धन हेतु उपाय करना; और

(त) स्वप्रेरणा से या राज्य सरकार या संघ राज्य क्षेत्र प्रशासन द्वारा यथानिर्दिष्ट अन्य मामले पर सलाह देना।

(5) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन का संबंधित विभाग, प्राधिकरण के लिए नोडल विभाग और सचिवालय के रूप में सभी आवश्यक सहायता प्रदान करेगा और कार्य करेगा।

(6) प्राधिकरण, इन नियमों के प्रकाशन के नब्बे दिन के भीतर :

(क) संक्षिप्त दस्तावेज़ों और प्रबंध योजनाओं का पुनर्विलोकन करने तथा आर्द्रभूमि प्राधिकरण द्वारा निर्दिष्ट किसी तकनीकी विषय पर सलाह देने के लिए एक तकनीकी समिति का, और

(ख) जनता द्वारा प्राधिकरण को की गई शिकायतों की सुनवाई करने और उन्हें अग्रेषित करने के लिए एक कार्यतंत्र उपलब्ध कराने हेतु चार सदस्यों से मिलकर बनी एक शिकायत समिति का गठन करेगा।

(7) उप-नियम (6) में निर्दिष्ट समितियां अपने कृत्यों के निष्पादन के लिए प्रत्येक तिमाही में कम से कम एक बार बैठक करेंगी।

(8) प्राधिकरण की वर्ष में कम से कम तीन बार बैठक होगी।

(9) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन द्वारा नामनिर्दिष्ट प्राधिकरण के गैर-अधिकारिक सदस्यों का कार्यकाल अधिकतम तीन वर्ष की अवधि का होगा।

6. **राष्ट्रीय आर्द्रभूमि समिति का गठन.**—(1) केन्द्रीय सरकार, एक राष्ट्रीय आर्द्रभूमि समिति का गठन करेगी, जिसमें निम्नलिखित सदस्य होंगे, अर्थात् :—

(i) सचिव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार – अध्यक्ष;

(ii) आर्द्रभूमि संबंधी कार्य देख रहे विशेष सचिव या अपर सचिव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार – उपाध्यक्ष;

(iii) अपर महानिदेशक, वन्यजीव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार – पदेन सदस्य;

(iv) आर्द्रभूमियों संबंधी कार्य देख रहे सलाहकार या संयुक्त सचिव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय – पदेन सदस्य;

(v) संयुक्त सचिव, पर्यटन मंत्रालय, भारत सरकार – पदेन सदस्य;

(vi) संयुक्त सचिव, जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय, भारत सरकार – पदेन सदस्य;

(vii) संयुक्त सचिव, कृषि और किसान कल्याण मंत्रालय, भारत सरकार – पदेन सदस्य;

(viii) संयुक्त सचिव, सामाजिक न्याय और अधिकारिता मंत्रालय भारत सरकार – पदेन सदस्य;

(ix) संयुक्त सचिव, शहरी विकास मंत्रालय, भारत सरकार - पदेन सदस्य;

(x) संयुक्त सचिव, ग्रामीण विकास मंत्रालय, भारत सरकार - पदेन सदस्य;

(xi) अध्यक्ष, केन्द्रीय प्रदूषण नियंत्रण बोर्ड - पदेन सदस्य;

(xii) निदेशक, भारतीय प्राणि सर्वेक्षण या वैज्ञानिक एफ - पदेन सदस्य;

(xiii) निदेशक, भारतीय वनस्पति सर्वेक्षण या वैज्ञानिक एफ - पदेन सदस्य;

(xiv) निदेशक, अंतरिक्ष अनुप्रयुक्ति केंद्र, अहमदाबाद या वैज्ञानिक एफ - पदेन सदस्य;

(xv) सदस्य केन्द्रीय जल आयोग - पदेन सदस्य;

(xvi) सलाहकार, नीति आयोग - पदेन सदस्य;

(xvii) राज्य सरकार या संघ राज्यक्षेत्र प्रशासन के तीन प्रतिनिधि, चक्रानुक्रम आधार पर, प्रत्येक दो वर्ष के कार्यकाल के लिए;

(xviii) आर्द्र भूमि पारिस्थितिकी, जल विज्ञान, मत्स्यकी क्षेत्र, भू-दृश्य योजना और सामाजिक अर्थशास्त्र के क्षेत्रों में से प्रत्येक का एक-एक विशेषज्ञ; और

(xix) आर्द्रभूमि से संबंधित कार्य करने वाले निदेशक/अपर निदेशक/संयुक्त निदेशक, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय - सदस्य सचिव।

(2) राष्ट्रीय आर्द्रभूमि समिति, यदि अपेक्षित हो, तीन से अनधिक अन्य सदस्यों को सहयोजित कर सकेगी।

(3) राष्ट्रीय आर्द्रभूमि समिति निम्नलिखित कृत्यों का पालन करेगी, अर्थात्:—

(क) आर्द्रभूमियों के संरक्षण तथा बुद्धिमत्तापूर्ण उपयोग के लिए समुचित नीतियों और कार्रवाई सम्बन्धी कार्यक्रमों के विषय में केंद्रीय सरकार को सलाह देना;

(ख) आर्द्रभूमियों के एकीकृत प्रबंधन के लिए बुद्धिमत्तापूर्ण उपयोग के सिद्धान्त पर आधारित मानदंड और मार्गदर्शक सिद्धांत तैयार करना;

(ग) प्राधिकरण द्वारा इन नियमों के क्रियान्वयन की निगरानी करना;

(घ) नियम 4 के उप नियम (2) में यथानिर्दिष्ट प्रतिषेधित क्रियाकलापों के लिए राज्य सरकारों या संघ राज्य क्षेत्र प्रशासनों से प्राप्त पुनरीक्षित प्रस्तावों के संबंध में केन्द्रीय सरकार को सलाह देना;

(ड.) रामसर अभिसमय के अधीन अंतर्राष्ट्रीय महत्व की आर्द्रभूमियों को अभिहित किये जाने की सिफारिश करना;

(च) अधिसूचित किये जाने के लिए सीमापार आर्द्रभूमियों की सिफारिश करना;

(छ) रामसर स्थलों और सीमापार आर्द्रभूमियों के एकीकृत प्रबंध की प्रगति का पुनर्विलोकन करना;

(ज) आर्द्रभूमियों से संबंधित मुद्दों पर अंतर्राष्ट्रीय अभिकरणों के समन्वय के संबंध में सलाह देना; और

(झ) किसी अन्य मामले पर स्वप्रेरणा से सलाह देना या केंद्रीय सरकार को निर्दिष्ट करना।

(4) समिति के गैर-सरकारी सदस्यों को कार्यकाल तीन वर्ष से अनधिक का नहीं होगा।

(5) समिति प्रत्येक छह मास में कम से कम एक बार बैठक करेगी।

7. **राज्य सरकारों और संघ राज्य क्षेत्र प्रशासनों को शक्तियों और कार्यों का प्रत्यायोजन.**—(1) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन का सम्बद्ध विभाग इन नियमों के प्रकाशन की तारीख से एक वर्ष की अवधि के भीतर अधिसूचित किये जाने हेतु अभिज्ञात प्रत्येक आर्द्रभूमि के लिए एक संक्षिप्त दस्तावेज तैयार करेगा, जिसमें निम्नलिखित का उपबंध होगा:—

(क) निर्देशांकों सहित यथार्थ डिजिटल मानचित्रों द्वारा समर्थित और जमीनी सत्यापन द्वारा विधिमान्य आर्द्रभूमि का सीमांकन;

(ख) इसके प्रभाव क्षेत्र का सीमांकन और डिजिटल मानचित्र में संकेतित उसका भूमि उपयोग और आच्छादित भूमि क्षेत्र;

(ग) पारिस्थितिक-स्वरूप का विवरण;

(घ) पूर्वत: विद्यमान अधिकारों तथा विशेषाधिकारों का लेखा;

(ड.) आर्द्रभूमि तथा इसके प्रभाव क्षेत्र के भीतर अनुज्ञप्त स्थल-विशिष्ट क्रियाकलाप की सूची;

(च) आर्द्रभूमि और उसके प्रभाव क्षेत्र के भीतर विनियमित किये जाने वाले स्थल-विशिष्ट क्रियाकलापों की सूची; और

(छ) विनियमों के प्रवर्तन की रीति;

(2) प्राधिकरण, संक्षिप्त दस्तावेज के आधार पर, आर्द्रभूमियों को अधिसूचित किये जाने के लिए राज्य सरकार या संघ राज्यक्षेत्र प्रशासन को सिफारिश करेगा।

(3) राज्य सरकार या संघ राज्य क्षेत्र प्रशासन संबंधित और प्रभावित व्यक्तियों से प्राप्त आक्षेपों, यदि कोई हों, पर विचार करने के पश्चात् प्राधिकरण द्वारा की गयी सिफारिश की तारीख से दो सौ चालीस दिन से अनधिक की अवधि के भीतर राजपत्र में आर्द्रभूमियों को अधिसूचित करेगी।

(4) (क) केन्द्रीय सरकार सीमा-पार आर्द्रभूमियों के मामले में, संक्षिप्त दस्तावेज, जिसमें उप-नियम (1) में यथा सूचीवद्ध सूचना दी गई हो, को तैयार करने में संबद्ध राज्य सरकार और संघ राज्यक्षेत्र प्रशासनों के साथ समन्वय करेगी।

(ख) संक्षिप्त दस्तावेज के आधार पर, राष्ट्रीय आर्द्रभूमि समिति आर्द्रभूमि को अधिसूचित किये जाने के लिए केन्द्रीय सरकार को सिफारिशें करेगी।

(ग) केन्द्रीय सरकार संबद्ध और प्रभावित व्यक्तियों से प्राप्त आक्षेपों, यदि कोई हों, पर विचार करने के पश्चात् समिति द्वारा की गई सिफारिश की तारीख से दो सौ चालीस दिन से अनधिक की अवधि के भीतर आर्द्रभूमियों को राजपत्र में अधिसूचित करेगी।

(5) (क) केंद्रीय सरकार आर्द्रभूमियों से संबंधित सूचना के लिए एक समर्पित वेब पोर्टल का सृजन करेगी।

(ख) केंद्रीय सरकार, राज्य सरकार और संघ राज्य क्षेत्र प्रशासन अपनी अधिकारिता में की आर्द्रभूमियों के विषय में, सभी संबंधित सूचना अपलोड करेगी।

[फा. सं. जे-22012/78/2003-सीएस(डब्ल्यू) पार्ट.V]

डॉ. ए. दुरैसामी, वैज्ञानिक 'जी'

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 26th September, 2017

G.S.R. 1203(E).—Whereas the wetlands, vital parts of the hydrological cycle, are highly productive ecosystems which support rich biodiversity and provide a wide range of ecosystem services such as water storage, water purification, flood mitigation, erosion control, aquifer recharge, microclimate regulation, aesthetic enhancement of landscapes while simultaneously supporting many significant recreational, social and cultural activities, being part of our rich cultural heritage;

And whereas many wetlands are threatened by reclamation and degradation through drainage and landfill, pollution (discharge of domestic and industrial effluents, disposal of solid wastes), hydrological alteration (water withdrawal and changes in inflow and outflow), over-exploitation of their natural resources resulting in loss of biodiversity and disruption in ecosystem services provided by wetlands;

And whereas clause (g) of article 51A of the Constitution stipulates that it shall be the duty of every citizen of India to protect and improve the natural environment including forests, lakes, rivers and wildlife and to have compassion for living creatures;

And whereas the Environment (Protection) Act, 1986 is a comprehensive legislation to provide protection and improvement of the environment, including *inter-alia*, wetlands, and for matters connected therewith;

And whereas the National Environment Policy, 2006 recognises the ecosystem services provided by wetlands and emphasizes the need to set up a regulatory mechanism for all wetlands so as to maintain their ecological character, and ultimately support their integrated management;

And whereas India is a signatory to the Ramsar Convention on Wetlands and is committed to conservation and wise use of all wetlands within its territory;

And whereas the Central Government has published the Wetlands (Conservation and Management) Rules, 2010, vide number G.S.R. 951(E), dated the 4th December, 2010;

And whereas conservation and wise use of wetlands can provide substantial direct and indirect economic benefits to state and national economy, and thereby the Central Government stands committed to mainstreaming full range of wetland biodiversity and ecosystem services in development planning and decision making for various sectors;

And whereas the State Governments and Union Territory Administrations need to take into account wetland ecosystem services and biodiversity values likewise within their developmental programming and economic well-being, also taking into cognizance that land and water, two major ecological constituents of wetland ecosystems, are enlisted as State subjects as per the Constitution;

And whereas the Central Government considered it necessary to supersede the Wetlands (Conservation and Management) Rules, 2010 for effective conservation and management of wetlands in the country;

And whereas the Central Government had, in exercise of the powers conferred by section 25, read with sub-section (1) and clause (v) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986, published the draft Wetlands (Conservation and Management) Rules, 2016, vide number G.S.R. 385 (E) dated 31st March, 2016 for information of the public likely to be affected thereby; and notice was given that the said draft rules would be taken into consideration by the Central Government after expiry of a period of sixty days from the date on which copies of the Gazette notification is made available to the public;

And whereas the Central Government has received the suggestions and objections from the State Governments, Union Territories and its organisations, individuals and civil society organisations on the draft Wetlands (Conservation and Management) Rules, 2016;

And whereas the suggestions and objections received in response to the above mentioned draft rules have been duly considered by the Central Government in consultation with State Governments and Union Territory Administrations.

Now, therefore, in exercise of the powers conferred by section 25, read with sub-section (1) and clause (v) of sub-section (2) and sub-section (3) of section 3 and section 23 of the Environment (Protection) Act, 1986 and in supersession of the Wetlands (Conservation and Management) Rules, 2010, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules for conservation and management of wetlands, namely:—

1. Short title and commencement.—

(1) These rules may be called the Wetlands (Conservation and Management) Rules, 2017.

(2) These shall come into force from the date of their publication in the Official Gazette.

2. Definitions.—

(1) In these rules, unless the context otherwise requires,-

(a) "Act" means the Environment (Protection) Act, 1986;

(b) "Authority" means the State Wetlands Authority or Union Territory Wetlands Authority, as the case may be;

(c) "Committee" means the National Wetlands Committee referred to in rule 6;

(d) "ecological character" means the sum of ecosystem components, processes and services that characterise the wetlands;

(e) "integrated management plan" means a document which describes strategies and actions for achieving wise use of the wetland and the plan shall include objectives of site management; management actions required to achieve the objectives; factors that affect, or may affect, the various site features; monitoring requirements for detecting changes in ecological character and for measuring the effectiveness of management; and resources for management implementation;

(f) "Ramsar Convention" means the Convention on Wetlands signed at Ramsar, Iran in 1971;

(g) "wetland" means an area of marsh, fen, peatland or water; whether natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish or salt, including areas of marine water the depth of which at low tide does not exceed six meters, but does not include river channels, paddy fields, human-made water bodies/tanks specifically constructed for drinking water purposes and structures specifically constructed for aquaculture, salt production, recreation and irrigation purposes;

(h) "wetlands complexes" means two or more ecologically and hydrologically contiguous wetlands and may include their connecting channels/ducts;

(i) "wise use of wetlands" means maintenance of their ecological character, achieved through implementation of ecosystem approach within the context of sustainable development;

(j) "zone of influence" means that part of the catchment area of the wetland or wetland complex, developmental activities in which induce adverse changes in ecosystem structure, and ecosystem services.

(2) The words and expressions used in these rules and not defined, but defined in the Act, shall have the meanings assigned to them in the Act.

3. **Applicability of rules.**—These rules shall apply to the following wetlands or wetlands complexes, namely:—

(a) wetlands categorised as 'wetlands of international importance' under the Ramsar Convention;

(b) wetlands as notified by the Central Government, State Government and Union Territory Administration:

Provided that these rules shall not apply to the wetlands falling in areas covered under the Indian Forest Act, 1927, the Wild Life (Protection) Act, 1972, the Forest (Conservation) Act, 1980, the State Forest Acts, and the Coastal Regulation Zone Notification, 2011 as amended from time to time.

4. **Restrictions of activities in wetlands.**—(1) The wetlands shall be conserved and managed in accordance with the principle of 'wise use' as determined by the Wetlands Authority.

(2) The following activities shall be prohibited within the wetlands, namely,-

(i) conversion for non-wetland uses including encroachment of any kind;

(ii) setting up of any industry and expansion of existing industries;

(iii) manufacture or handling or storage or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;

(iv) solid waste dumping;

(v) discharge of untreated wastes and effluents from industries, cities, towns. villages and other human settlements;

(vi) any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,

(vii) poaching.

Provided that the Central Government may consider proposals from the State Government or Union Territory Administration for omitting any of the activities on the recommendation of the Authority.

5. **Wetlands Authorities.**—(1) The Central Government hereby constitutes the State Wetlands Authority in each State with the following members, namely:—

(i) Minister In-charge of the Department of Environment/Forests of the State Government or Minister In-charge of the Department handling wetlands - Chairperson;

(ii) Chief Secretary of the State or Additional Chief Secretary equivalent - Vice Chairperson;

(iii) Secretary in-charge of the Department of Environment - Member *ex-officio*;

(iv) Secretary in-charge of the Department of Forests - Member *ex-officio*;

(v) Secretary in-charge of the Department of Urban Development - Member *ex-officio*;

(vi) Secretary in-charge of the Department of Rural Development - Member *ex-officio*;

(vii) Secretary in-charge of the Department of Water Resources - Member *ex-officio*;

(viii) Secretary in-charge of the Department of Fisheries - Member *ex-officio*;

(ix) Secretary in-charge of the Department of Irrigation and Flood Control - Member *ex-officio*;

(x) Secretary in-charge of the Department of Tourism - Member *ex-officio*;

(xi) Secretary in-charge of the Department of Revenue - Member *ex-officio*;

(xii) Director, State Remote Sensing Centre - Member *ex-officio*;

(xiii) Chief Wildlife Warden - Member *ex-officio*;

(xiv) Member Secretary, State Biodiversity Board - Member *ex-officio*;

(xv) Member Secretary, State Pollution Control Board - Member *ex-officio*;

(xvi) Additional Principal Chief Conservator of Forests of the Regional Office of Ministry of Environment, Forest and Climate Change - Member *ex-officio*;

(xvii) One expert each in the fields of wetland ecology, hydrology, fisheries, landscape planning and socio-economics to be nominated by the State Government; and

(xviii) Additional Secretary/Joint Secretary/Director in the Department of Environment/Forests or Department handling wetlands - Member Secretary.

(2) The Central Government hereby constitutes the Union Territory Wetlands Authority for each Union Territory with the following members, namely:—

(i) Administrator or Chief Secretary of the Union Territory - Chairperson;

(ii) Secretary in-charge of the Department of Environment - Vice Chairperson;

(iii) Secretary in-charge of the Department of Forests - Member *ex-officio*;

(iv) Secretary in-charge of the Department of Urban Development - Member *ex-officio*;

(v) Secretary in-charge of the Department of Rural Development - Member *ex-officio*;

(vi) Secretary in-charge of the Department of Water Resources - Member *ex-officio*;

(vii) Secretary in-charge of the Department of Fisheries - Member *ex-officio*;

(viii) Secretary in-charge of the Department of Irrigation and Flood Control - Member *ex-officio*;

(ix) Secretary in-charge of the Department of Tourism - Member *ex-officio*;

(x) Secretary in-charge of the Departments of Revenue - Member *ex-officio*;

(xi) Director, Remote Sensing Centre - Member *ex-officio*;

(xii) Member Secretary, Union Territory Pollution Control Committee - Member *ex-officio*;

(xiii) Member Secretary, Biodiversity Board of the UT - Member *ex-officio*;

(xiv) Chief Wildlife Warden - Member *ex-officio*;

(xv) Additional Principal Chief Conservator of Forests of the Regional Office of Ministry of Environment, Forest and Climate Change- Member *ex-officio*;

(xvi) One expert each in the fields of wetland ecology, hydrology, fisheries, landscape planning and socio-economics to be nominated by the Union Territory Administration; and

(xvii) Additional Secretary/Joint Secretary/Director in the Department of Environment/Forests or Department handling wetlands - Member Secretary.

(3) The State Wetlands Authority or Union Territory Wetlands Authority may co-opt other members, not exceeding three in number, if required.

(4) The State Wetlands Authority or Union Territory Wetlands Authority shall exercise the following powers and perform the following functions, namely:-

(a) prepare a list of all wetlands of the State or Union Territory within three months from the date of publication of these rules;

(b) prepare a list of wetlands to be notified, within six months from the date of publication of these rules; taking into cognizance any existing list of wetlands prepared/notified under other relevant State Acts;

(c) recommend identified wetlands, based on their Brief Documents, for regulation under these rules;

(d) prepare a comprehensive digital inventory of all wetlands within a period of one year from the date of publication of these rules and upload the same on a dedicated web portal to be developed by the Central Government for the said purpose; the inventory to be updated every ten years;

(e) develop a comprehensive list of activities to be regulated and permitted within the notified wetlands and their zone of influence;

(f) recommend additions, if any, to the list of prohibited activities for specific wetlands;

(g) define strategies for conservation and wise use of wetlands within their jurisdiction; wise use being a principle for managing these ecosystems which incorporates sustainable uses (such as capture fisheries at subsistence level or harvest of aquatic plants) as being compatible with conservation, if ecosystem functions (such as water storage, groundwater recharge, flood buffering) and values (such as recreation and cultural) are maintained or enhanced;

(h) review integrated management plan for each of the notified wetlands (including trans-boundary wetlands in coordination with Central Government), and within these plans consider continuation and support to traditional uses of wetlands which are harmonized with ecological character;

(i) in cases wherein lands within boundary of notified wetlands or wetlands complex have private tenancy rights, recommend mechanisms for maintenance of ecological character through promotional activities;

(j) identify mechanisms for convergence of implementation of the management plan with the existing State/Union Territory level development plans and programmes;

(k) ensure enforcement of these rules and other relevant Acts, rules and regulations and on half-yearly basis (June and December of each calendar year) inform the concerned State Government or Union Territory Administration or Central Government on the status of such notified wetlands through a reporting mechanism;

(l) coordinate implementation of integrated management plans based on wise use principle through various line departments and other concerned agencies;

(m) function as nodal authority for all wetland specific authorities within the State or Union Territory Administration;

(n) issue necessary directions for conservation and sustainable management of wetlands to the respective implementing agencies;

(o) undertake measures for enhancing awareness within stakeholders and local communities on values and functions of wetlands; and

(p) Advise on any other matter *suo-motu*, or as referred by the State Government/Union Territory Administration.

(5) The concerned Department of the State Government or Union Territory shall provide all necessary support and act as nodal Department and Secretariat to the Authority.

(6) The Authority shall, within ninety days of publication of these rules, shall constitute,—

(a) a technical committee to review brief documents, management plans and advise on any technical matter referred by the Wetland Authority; and

(b) a grievance committee consisting of four members to provide a mechanism for hearing and forwarding the grievances raised by public to the Authority;

(7) The Committees referred to in sub-rule (6) shall meet at least once in every quarter to perform their functions.

(8) The Authority shall meet at least thrice in a year.

(9) The term of non-official members of the Authority nominated by State Government or Union Territory Administration, shall be for a period not exceeding three years.

6. **Constitution of National Wetlands Committee.**—(1) The Central Government, hereby constitutes the National Wetlands Committee with the following members, namely:—

(i) Secretary, Ministry of Environment, Forest and Climate Change, Government of India - Chairperson;

(ii) Special Secretary or Additional Secretary dealing with wetlands, Ministry of Environment, Forest and Climate Change, Government of India-Vice Chairperson;

(iii) Additional Director General, Wildlife, Ministry of Environment, Forest and Climate Change, Government of India - Member *ex-officio*;

(iv) Adviser or Joint Secretary dealing with wetlands, Ministry of Environment, Forest and Climate Change - Member *ex-officio*;

(v) Joint Secretary, Ministry of Tourism, Government of India- Member *ex-officio*;

(vi) Joint Secretary , Ministry of Water Resources, River Development and Ganga Rejuvenation, Government of India- Member *ex-officio*;

(vii) Joint Secretary, Ministry of Agriculture and Farmers Welfare, Government of India- Member *ex-officio*;

(viii) Joint Secretary, Ministry of Social Justice and Empowerment, Government of India- Member *ex-officio*;

(ix) Joint Secretary, Ministry of Urban Development, Government of India- Member *ex-officio*;

(x) Joint Secretary, Ministry of Rural Development, Government of India- Member *ex-officio*;

(xi) The Chairman, Central Pollution Control Board - Member *ex-officio*;

(xii) Director, Zoological Survey of India or Scientist F- Member *ex-officio*;

(xiii) Director, Botanical Survey of India or Scientist F- Member *ex-officio*;

(xiv) Director, Space Application Centre, Ahmedabad or Scientist F- Member *ex-officio*;

(xv) Member, Central Water Commission - Member *ex-officio*;

(xvi) Adviser, Niti Aayog - Member *ex-officio*;

(xvii) Three representatives of State Government or Union Territory Administration on a rotational basis for a tenure of two years each;

(xviii) One expert each in the fields of wetland ecology, hydrology, fisheries, landscape planning & socio-economics; and

(xix) Director/Additional Director/Joint Director dealing with wetlands, Ministry of Environment, Forest and Climate Change - Member Secretary.

(2) The National Wetlands Committee may co-opt other members, not exceeding three in number, if required.

(3) The National Wetlands Committee shall perform the following functions, namely:-

(a) advise the Central Government on appropriate policies and action programmes for conservation and wise use of wetlands;

(b) evolve norms and guidelines for integrated management of wetlands based on wise use principle;

(c) monitor implementation of these rules by the Authority;

(d) advise the Central Government on proposals received from State Governments or Union Territory Administrations for omission of the prohibited activities as referred in sub-rule (2) of rule 4;

(e) recommend designation of wetlands of international importance under Ramsar Convention;

(f) recommend trans-boundary wetlands for notification;

(g) review progress of integrated management of Ramsar sites and transboundary wetlands;

(h) advise on collaboration with international agencies on issues related to wetlands; and

(i) advise on any other matter *suo-moto*, or as referred by the Central Government.

(4) The tenure of non-official members of the Committee shall not exceed three years.

(5) The Committee shall meet at least once in every six months.

7. **Delegation of powers and functions to the State Governments and Union Territory Administrations.**— (1) The concerned Department of the State Government or Union Territory Administration shall, within a period of one year from the date of publication of these rules, prepare a Brief Document for each of the wetland identified for notification, providing:—

(a) demarcation of wetland boundary supported by accurate digital maps with coordinates and validated by ground truthing;

(b) demarcation of its zone of influence and land use and land cover thereof indicated in a digital map;

(c) ecological character description;

(d) account of pre-existing rights and privileges;

(e) list of site-specific activities to be permitted within the wetland and its zone of influence;

(f) list of site specific activities to be regulated within the wetland and its zone of influence; and

(g) modalities for enforcement of regulation;

(2) Based on the Brief Document, the Authority shall make recommendations to the State Government or Union Territory Administration for notifying the wetlands.

(3) The State Government or Union Territory Administration shall, after considering the objections, if any, from the concerned and affected persons, notify the wetlands in the Official Gazette, within a period not exceeding 240 days from the date of recommendation by the Authority.

(4) (a) In case of trans-boundary wetlands, the Central Government shall coordinate with concerned State Governments and Union Territory Administrations to prepare the Brief Document containing information as listed in sub-rule (1).

(b) Based on the Brief Document, the National Wetlands Committee shall make recommendations to the Central Government for notification of the wetland.

(c) The Central Government shall, after considering the objections, if any, from the concerned and affected persons, notify the wetlands in the Official Gazette, within a period not exceeding 240 days from the date of recommendation by the Committee.

(5) (a) The Central Government shall create a dedicated web portal for information relating to wetlands.

(b) The Central Government, State Government and Union Territory Administration shall upload all relevant information and documents pertaining to wetlands in their jurisdiction.

[F. No. J-22012/78/2003-CS (W) Pt. V]

Dr. A. DURAISAMY, Scientist 'G'

Ramesh

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Annexure-7

Decadal wetland inventory and change analysis in different States *(Note: wetlands database of 2006-07 was updated by incorporating interpretational changes)*

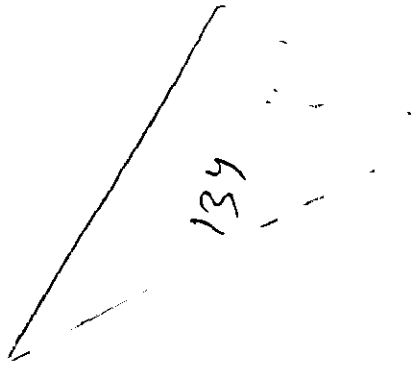
Sr. No.	State Name	2017-18			2006-07			Decadal Change	Disappeared		New	
		Number	Area (ha)	Area (% of wetland)	Number	Area (ha)	Area (% of wetland)	Area (ha)	Number	Area (ha)	Number	Area (ha)
1	Andhra Pradesh	24104	1141606	7.14	23022	1075099	7.01	66507	433	8958	1292	58473
2	Arunachal Pradesh	1182	151104	0.95	1164	147914	0.96	3190	0	0	14	106
3	Assam	5902	849078	5.31	5596	789217	5.14	59861	20	323	226	3792
4	Bihar	4526	374766	2.34	4555	389713	2.54	-14947	60	2786	85	3211
5	Chhattisgarh	11457	342443	2.14	10863	327274	2.13	15169	32	345	580	17348
6	Goa	742	24749	0.15	537	21934	0.14	2815	2	10	149	1335
7	Gujarat	17613	3499429	21.90	14734	3449413	22.49	50016	40	606	1822	19878
8	Haryana	1905	33649	0.21	1546	29710	0.19	3939	48	550	203	3537
9	Himachal Pradesh	215	94011	0.59	204	93383	0.61	628	0	0	10	1346
10	Jharkhand	2635	187045	1.17	2477	180668	1.18	6377	7	54	148	2608
11	Karnataka	14936	787127	4.93	14457	787104	5.13	23	15	572	461	3247
12	Kerala	1399	158336	0.99	1396	154453	1.01	3883	4	38	16	67
13	Madhya Pradesh	13947	861736	5.39	10570	759016	4.95	102720	25	159	3355	76494
14	Maharashtra	25935	1152625	7.21	20735	982620	6.41	170005	110	997	2898	82711
15	Manipur	132	67408	0.42	139	62657	0.41	4751	0	0	10	1157
16	Meghalaya	225	31002	0.19	222	30875	0.20	127	0	0	3	82
17	Mizoram	127	19476	0.12	103	13791	0.09	5685	0	0	21	6165
18	Nagaland	148	21118	0.13	142	21050	0.14	68	1	3	5	52
19	Odisha	13331	719942	4.50	12003	692027	4.51	27915	3	10	977	9132
20	Punjab	1190	47024	0.29	1245	48389	0.32	-1365	110	644	90	1140
21	Rajasthan	13321	778824	4.87	12638	751274	4.90	27550	11	1274	555	17025
22	Sikkim	259	7049	0.04	245	6587	0.04	462	0	0	11	105
23	Tamil Nadu	26883	925712	5.79	27011	924848	6.03	864	7	122	44	729
24	Telangana	12338	566680	3.55	10058	499563	3.26	67117	12	99	1313	30518
25	Tripura	416	18438	0.12	402	14196	0.09	4242	1	13	13	83
26	Uttar Pradesh	18555	1104562	6.91	19069	1094024	7.13	10538	320	6423	336	15687
27	Uttarakhand	172	112882	0.71	173	101771	0.66	11111	0	0	0	0
28	West Bengal	12955	1130127	7.07	12830	1114729	7.27	15398	17	239	138	5316
29	Andaman&Nicobar	2774	143238	0.90	2445	153612	1.00	-10373	46	941	3	15
30	Chandigarh	11	336	0.00	10	335	0.00	1	0	0	0	0
31	Dadra NagarHaveli	12	2063	0.01	11	2016	0.01	47	0	0	1	3
32	Daman and Diu	59	2728	0.02	55	2834	0.02	-106	0	0	0	0
33	Delhi	123	2773	0.02	114	2537	0.02	236	6	28	15	145
34	Jammu & Kashmir	404	164110	1.03	403	164230	1.07	-120	1	3	0	0
35	Lakshadweep	50	79716	0.50	1036	79728	0.52	-12	0	0	0	0
36	Ladakh	1073	373049	2.33	50	365294	2.38	7755	7	36	19	107
37	Puducherry	139	5555	0.03	125	5950	0.04	-395	4	56	10	53
	Total	231195	15981516	100	212385	15339834	100	641682	1342	25289	14823	361667

Decadal wetland inventory and change analysis in the country

Sr. No.	Wetland Type				2017-18			2006-07			Decadal Change (2007-18)	Disappeared (2007-18)		New (2017-18)	
	Wetland code	Level -I	Level -II	Level -III	Number	Area (ha)	Area (% of wetland)	Number	Area (ha)	Area (% of wetland)	Area (ha)	Number	Area (ha)	Number	Area (ha)
1	1101	Inland	Natural	Lake/Pond	10795	692123	4.33	10876	688507	4.5	3616	-	-	-	-
2	1102			Ox-bow lake/ cut-off meander	4696	113429	0.71	4670	110812	0.7	2617	10	158	73	1448
3	1103			High altitude lake	2627	130445	0.82	2582	121490	0.8	8955	6	33	28	140
4	1104			Riverine Wetlands	2682	99400	0.62	2862	98328	0.6	1072	7	115	100	11057
5	1105			Waterlogged	11039	271761	1.70	10952	278318	1.8	-6557	220	5880	401	5442
6	1106			River/Stream	10940	5708560	35.72	10215	5634317	36.7	74243	-	-	-	-
			Natural		42779	7015718	43.9	42157	6931772	45.1	83946	243	6186	602	18087
7	1201		Man-made	Reservoir/Barrage	12802	2735969	17.12	11158	2425119	15.8	310250	-	-	1343	186006
8	1202			Tank/Pond	151815	1814202	11.35	139266	1669134	10.9	145068	388	4334	10341	85155
9	1203			Waterlogged	3885	96206	0.60	3771	95240	0.6	966	220	4558	352	5428
10	1204			Salt pan	65	19557	0.12	52	13105	0.1	6452	0	0	18	1683
11	1205			Aquaculture Pond	2901	168899	1.06	1810	108768	0.7	60131	279	5276	1044	43099
			Man-made		171468	4834233	30.25	156057	4311366	28.1	522867	887	14168	13098	321971
		INLAND			214247	11849951	74.15	198214	11243188	73.2	606813	1180	20354	13700	339458
12	2101	Coastal	Natural	Lagoon	83	215940	1.35	82	215827	1.4	113	-	-	-	-
13	2102			Creek	929	254968	1.60	1045	228039	1.5	26929	-	-	-	-
14	2103			Sand/Beach	1160	44821	0.28	1178	44726	0.3	95	5	73	17	171
15	2104			Intertidal mud flat	2802	2302519	14.41	2900	2419416	15.8	-116897	7	185	32	966
16	2105			Salt Marsh	862	148188	0.93	740	153835	1.0	-5647	30	473	12	1462
17	2106			Mangrove	5245	505980	3.17	4025	487318	3.2	18662	23	553	148	1987
18	2107			Coral Reef	615	148035	0.93	645	145251	0.9	2784	-	-	-	-
			Natural		11696	3620451	22.67	10615	3694412	24.1	-73961	65	1284	209	4586
19	2201	[redacted]	Man-made	Salt pan	1634	253811	1.59	708	160672	1.0	93139	4	207	86	2483
20	2202			Aquaculture pond	3618	257304	1.61	2848	241612	1.6	15692	143	3444	828	15141
			Man-made		5252	511115	3.2	3556	402284	2.6	108831	147	3651	914	17624
		COASTAL			16948	4131566	25.87	14171	4096696	26.7	34870	212	4935	1123	22210
				GRAND TOTAL	231195	15981516		212385	15339834		641682	1342	25289	14823	361667

Note: wetlands database of 2006-07 was updated by incorporating interpretational changes

Ramesh


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File No. W/30/2024-WTL
Government of India
Ministry of Environment, Forest & Climate Change
(Wetlands Division)

Indira Paryavaran Bhawan
JorBagh Road
New Delhi-110003
Date: 11.11.2024

To,

Shri G.S. Makkar,
Additional Government Advocate
Central Law Agency
Supreme Court of India

Subject: WP (C) No. 304/2018 in the matter of Anand Arya vs. Union of India, pending before the Hon'ble Supreme Court of India at New Delhi-reg.

Sir,

Enclosed please find herewith the copy of the Affidavit along with annexures,duly approved by competent authority on behalf of the Ministry of Environment, Forest & Climate Change (MoEF&CC).

2. That the approved affidavit has been settled by Ld. ASG, Aishwarya Bhatti.

3. In this context, it is requested to arrange the filing of Affidavit along with its annexures before the Hon'ble Supreme Court.

4. The Ministry may please be intimated about the future developments in the matter.

This is issued with the approval of competent authority.

Encl. as above

Received
11/11/2024.

Yours faithfully

Ramesh

(Dr. M. Ramesh)
Director/Scientist 'F'
ramesh.motipalli@nic.in

ANNEXURE - R10/10

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ITEM NO.6 COURT NO.13 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 304/2018

ANAND ARYA **Petitioner(s)**

VERSUS

UNION OF INDIA **Respondent(s)**

(IA No. 131361/2018 - INTERVENTION APPLICATION)

WITH

W.P.(C) No. 230/2001 (PIL-W)
(I.A.NO.203606/2022 IN W.P.(C)NO.230/2001
IA No. 203606/2022 - INTERVENTION APPLICATION)

W.P.(C) No. 302/2020 (PIL-W)
(FOR impleading party ON IA 172736/2024
FOR INTERVENTION/IMPLEADMENT ON IA 172736/2024
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 172737/2024
IA No. 172737/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 172736/2024 - INTERVENTION/IMPLEADMENT)

Date : 11-12-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) **Mr. Gopal Sankaranarayan, Sr. Adv.**
Ms. Trisha Chandran, Adv.
Mr. Naresh Kumar, AOR

Mr. Jayant Bhushan, Sr. Adv.
Ms. Reena George, Adv.
Mr. Rohit Kumar Singh, AOR
Mr. Amartya Bhushan, Adv.
Mr. Yojit Mehra, Adv.

Ms. Anitha Shenoy, Sr. Adv.
Ms. Shibani Ghosh, AOR
Ms. Ayushma Awasthi, Adv.
Ms. Himanshi Gupta, Adv.

Signature Not Verified
Digitally signed by
Jayant Kumar Arora
Date: 2024.12.17
17:21:44 IST
Reason:

For Respondent(s) **Ms. Aishwarya Bhati, A.S.G.**
Ms. Swarupma Chaturvedi, Sr. Adv.
Ms. Manisha Chava, Adv.
Mr. Gurmeet Singh Makker, AOR

Mr. Bhuvan Mishra, Adv.
Mr. Aman Sharma, Adv.
Ms. Sunita Sharma, Adv.
Mr. Rohan Gupta, Adv.

Mr. P. V. Yogeswaran, AOR

Mr. Manish Kumar, AOR
Mr. Ravi Shanker Jha, Adv.

Mr. Kunal Verma, AOR

Ms. Sumita Hazarika, AOR
Mr. Shiv Sagar Tiwari, AOR

Mr. Shiv Mangal Sharma, A.A.G.
Mr. Manish Chaubey, Adv.
Mr. Milind Kumar, AOR

Mr. Anil Shrivastav, AOR
Mr. Ashok Kumar Singh, AOR

Mr. Guntur Pramod Kumar, AOR
Ms. Prerna Singh, Adv.
Mr. Samarth Krishan Luthra, Adv.
Mr. Dhruv Yadav, Adv.

Mr. Shuvodeep Roy, AOR
Mr. Deepayan Dutta, Adv.
Mr. Saurabh Tripathi, Adv.

Mr. Abhimanyu Tewari, AOR
Ms. Eliza Bar, Adv.

Mrs. Aishwarya Bhati, A.S.G.
Mrs. Swarupama Chaturvedi, Sr. Adv.
Mr. A K Panda, Adv.
Mr. Wasim Qadri, Sr. Adv.
Mrs. Ruchi Kohli, Sr. Adv.
Mr. Mukesh Kumar Maroria, AOR
Mr. Sunita Sharma, Adv.
Mr. Rohit Pandey, Adv.

Ms. Swati Ghildiyal, AOR
Mr. Prashant Bhagwati, Adv.
Ms. Devyani Bhatt, Adv.

Ms. Supriya Juneja, AOR

Mr. Anand Sharma, Adv.
Mr. Sandeep Jindal, AOR
Mr. Vishwanathan Iyer, Adv.

Mr. Arman Sharma, Adv.
Mrs. Shimpy Sharma, Adv.
Ms. Pooja Sharma, Adv.
Mr. Yeshasvi Shrivastava, Adv.

Mr. Parth Awasthi, Adv.
Mr. Pashupathi Nath Razdan, AOR

Mr. V. N. Raghupathy, AOR

Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.

Mr. Sunny Choudhary, AOR
Mr. Abhimanyu Singh Ga, Adv.
Mr. Sarad Kumar Singhania Aor, Adv.
Ms. Rashmi Singhania, Adv.

Mr. Bharat Bagla, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR

Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Karun Sharma, Adv.
Ms. Rajkumari Divyasana, Adv.

Mr. Avijit Mani Tripathi, AOR
Mr. Upendra Mishra, Adv.
Mr. P. S. Negi, Adv.
Mr. T.k. Nayak, Adv.

Mr. Anando Mukherjee, AOR
Mr. Shwetank Singh, Adv.

Ms. K. Enatoli Sema, AOR
Ms. Limayinla Jamir, Adv.
Mr. Amit Kumar Singh, Adv.
Ms. Chubalemla Chang, Adv.
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Mr. Rudraksh Pandey, Adv.
Mr. Gautam Barnwal, Adv.
Ms. Deepali Bhanot, Adv.
Ms. Alisha Roy, Adv.

Ms. Baani Khanna, AOR
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Mr. Siddharth Mishra, Adv.

Mr. Sameer Abhyankar, AOR
Mr. Rahul Kumar, Adv.
Mr. Aakash Thakur, Adv.
Mr. Aryan Srivastava, Adv.
Ms. Ayushi Bansal, Adv.
Mr. Sarthak Dora, Adv.

Ms. Purnima Krishna, AOR
Mr. M.f. Philip, Adv.
Mr. Karamveer Singh Yadav, Adv.

Mr. R. Ayyam Perumal, AOR

Ms. Garima Prashad, A.A.G.
Mr. Sudeep Kumar, AOR
Mr. Abhishek Saket, Adv.
Ms. Manisha, Adv.
Ms. Rupali, Adv.

Mr. Srisatya Mohanty, Adv.
Ms. Astha Sharma, AOR
Ms. Ripul Swati Kumari, Adv.

Ms. Aishwarya Bhati, A.S.G.
Ms. Swarupama Chaturvedi, Sr. Adv.
Mr. S.wasim A. Qadri, Sr. Adv.
Mr. Ashok Kumar Panda, Sr. Adv.
Ms. Ruchi Kohli, Sr. Adv.
Mr. Varun Chugh, Adv.
Mr. Krishna Kant Dubey, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. Neeraj Kumar Sharma, Adv.
Ms. Indira Bhakar, Adv.
Ms. Sunita Sharma, Adv.
Mr. Gautam Kumar, Adv.
Mr. N Visakamurthy,aor, Adv.
Mr. Shreekant Neelappa Terdal, AOR

Mr. Aravindh S., AOR
Mr. Abbas B, Adv.
Mr. Aman Gautam, Adv.

Ms. Suveni Bhagat, AOR

Mr. Gopal Prasad, AOR

Ms. Srishti Agnihotri, AOR
Ms. Sanjana Grace Thomas, Adv.
Mr. D.p.singh, Adv.
Ms. Tara Elizabeth Kurien, Adv.

Mr. Shishir Pinaki, AOR
Mr. Dhanaeswar Gudapalli, Adv.
Ms. Mallika Das, Adv.
Mr. Nandi Kiran Kumar, Adv.

Mr. Akash Vashistha, Adv.
Mr. Rishi Sehgal, AOR
Mr. Midhun Aggarwal, Adv.
Ms. Vaishnavi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Prior to 2017, the figures given by ISRO regarding the number of wetlands in India having an area more than 2.25 Hectares was 2,01,503. The latest ISRO data, which is of the year 2021, shows that this figure has now increased to 2,31,195.

Now these figures have to be checked on ground. The Wetlands (Conservation and Management) Rules, 2017 (in short, “the Rules”) and the guidelines issued thereunder prescribe that the next step after identification of such wetlands is what is called Ground truthing, which is the term given to the actual inspection of these wetlands by a team constituted by the State for that purpose. This step has, however, been neglected by almost all the States, except the State of Punjab to some extent. As regards demarcation of these wetlands all States have done almost nothing up till now.

We have been informed at the Bar that each State presently has a Wetland Authority. In fact, reading of Rule 5 suggests that the State Wetlands Authority has already been constituted. Rule 5, by which the State Wetland Authority as well as such Authorities in the Union Territories have been

constituted and the powers to these Authorities have been given, reads as under :-

> *"**Wetland Authorities** – (1) The Central Government hereby constitutes the State Wetlands Authority in each State with the following members, namely ; -*
>
> *XXXXX*
>
> *(2) The Central Government hereby constitutes the Union Territory Wetlands Authority for each Union Territory with the following members, namely -*
>
> *XXXX*
>
> *(3) The State Wetlands Authority or Union Territory Wetlands Authority may co-opt other members, not exceeding three in number, if required.*
>
> *(4) The State Wetlands Authority or Union Territory Wetlands Authority shall exercise the following powers and perform the following functions, namely :-*
>
> *a)Prepare a list of all wetlands of the State or UT within three months from the dateof publication of these rules;*
>
> *b) Prepare a list of wetlands to be notified, within six months from the date of publication of these Rules, taking into cognizance any existing list of wetlands prepared/notified under other relevant State*

Acts;

c) Recommend identified wetlands, based on their Brief Documents, for regulation under these rules;

d) Prepare a comprehensive digital inventory of all wetlands within one year from the date of publication of these rules and upload the same on a dedicated web portal, to be developed by the Central Government for the said purpose; the inventory ought to be updated every ten years;

e) Develop a comprehensive list of activities, to be regulated and permitted within the notified wetlands and their zone of influence;

f) Recommend additions, if any, to the list of prohibited activities for specific wetlands;

g) Define strategies for conservation and wise use of wetlands within their jurisdiction; wise use being a principle for managing these ecosystems which incorporates sustainable uses (such as capture fisheries at subsistence level or harvest of aquatic plants) as being compatible with conservation, if ecosystem functions (such as water storage, ground water recharge, flood buffering) and values (such as recreation and cultural) are maintained or enhanced ;

h) Review Integrated Management Plan for each of the notified wetlands (including trans-boundary wetlands in coordination with Central Government), and within these plans to consider continuation and support to traditional uses of wetlands that are harmonized with ecological character;

I) Recommend mechanisms for maintenance of ecological character through promotional activities for land within the boundary of notified wetlands or wetlands complex have private tenancy rights,;

j) Identify mechanisms for convergence of implementation of the management plan with the existing State/UT level development plans and programmes;

k) Ensure enforcement of these rules and other relevant Acts, rules and regulations and on a half-yearly basis (June and December of each calendar year) inform the concerned State Government or UT Administration or Central Government on the status of such notified wetlands through a reporting mechanism;

l) Coordinate implementation of Integrated Management Plans based on wiseuse principle through various line departments and other concerned agencies;

m) Function as a nodal authority for all wetland – specific authorities within the State or UT Administration;

n) Issue necessary directions for the conservation and sustainable management of wetlands to the respective implementing agencies.

o) Undertake measures for enhancing awareness within stakeholders and local communities on values and functions of wetlands; and

p) Advise on any other matter suo-motu, or as referred by the State Government/UT Administration.

(5) The concerned Department of the State Government or Union Territory shall provide all necessary support and act as nodal Department and Secretariat to the Authority.

(6) The Authority shall, within ninety days of publication of these rules, shall constitute -

(a) a technical committee to review brief documents, management plans and advise on any technical matter referred by the Wetland Authority and

(b) a grievance committee consisting of four members to provide a mechanism for hearing

and forwarding the grievances raised by public to the Authority;

(7) The Committees referred to in sub-rule (6) shall meet at least once in every quarter to perform their functions.

(8) The Authority shall meet at least thrice in a year.

(9) The term of non-official members of the Authority nominated by State Government or Union Territory Administration, shall be for a period not exceeding three years."

It is clear now that the ground truthing and the demarcation of wetland boundary is the next step, which is to be undertaken by each of the State/UT Wetland Authorities in coordination with concerned nodal Department as provided under the Rules. It is a Statutory function which has been assigned to them under the Rules. We, therefore, direct each of the State/UT Wetland Authorities to complete ground truthing as well as the demarcation of wetland boundaries of each of the Wetland which have been identified for their State by Space Application Center Atlas (SAC Atlas), 2021.

For easy accessibility of this, each of the State/UT Wetland Authorities shall complete this work as expeditiously as possible, but definitely within a period of three months from today. Ms. Aishwarya Bhati, learned Additional Solicitor General, has assured this Court that they shall be doing the monitoring with each of the State and shall file a detailed affidavit before the

next date of listing.

Vide our order dated 03.04.2017 (in Writ Petition (C) No. 230 of 2001), this Court has passed certain directions regarding protection of Ramsar Convention Sites (of wetlands) to be monitored by each of the High Court concerned and 15 High Courts were given such a direction. The relevant portion of order dated 03.04.2017 is reproduced as under :-

> *"We have put it to learned counsel for the petitioner that insofar as the Ramsar Convention sites are concerned, since they are matters of international heritage, it might be more appropriate if the concerned High Courts monitor the management of these sites at least till there is some visible improvement. Learned counsel for the petitioner says that he has no objection to this.*
>
> *Under the circumstances, we direct the Registry of this Court to make photocopies of the affidavit filed by the Union of India by Dr. A. Duraisamy, Scientist 'F' and Member Secretary, Central Wetland Regulatory Authority and send it to the following High Courts:High Court of Judicature at Hyderabad for the States of Telangana and Andhra Pradesh, Gauhati High Court, Gujarat High Court, Himachal Pradesh High Court, J&K High Court, Kerala High Court, Madhya Pradesh High*

Court, Manipur High Court, Orissa High Court, Punjab and Haryana High Court, Rajasthan High Court, Madras High Court, Tripura High Court, Allahabad High Court and High Court at Calcutta. The affidavit be sent to the Registrar General of all the aforementioned High Courts within two weeks from today. A copy of all the orders passed by this Court from 10th September, 2014 till today shall also be sent to the concerned High Courts along with the affidavit. We request Hon'ble the Chief Justice of the concerned High Court to treat the affidavit as a suo motu public interest petition and, if necessary, appoint an amicus to assist the court so as to ensure that the Ramsar Convention sites within their jurisdiction are properly maintained. The affidavit by the Union of India should be filed within six weeks. List the matter on 12th July, 2017"

Now, the latest figure shows that these Ramsar sites have increased from 26 to 85, including 59 additional sites (cited below) falling under 5 other additional High Courts i.e. Patna, Bombay, Karnataka, Gauhati (Aizawl Bench as well) and Uttarakhand. The list of updated RAMSAR sites has been given to this Court, which is reproduced as under:-

"**List of 85 Ramsar Sites**

	State/UT		Wetland	Date of Designation	Area (hectares)
1.	Andhra Pradesh (1)	**1.**	Kolleru Lake	19-08-2002	90100
2.	Assam (1)	**2.**	Deepor Beel	19-08-2002	4000
3.	Bihar (3)	**3.**	Kabartal Wetland	21-07-2020	2620
		4.	Nagi Bird Sanctuary	11-10-2023	206
		5.	Nakti Bird Sanctuary	11-10-2023	333
4.	Gujarat (4)	**6.**	Nalsarovar	24-09-2012	12000
		7.	Wadhvana Wetland	05-04-2021	630
		8.	Thol Lake Wildlife Sanctuary	05-04-2021	699
		9.	Khijadia Wildlife Sanctuary	13-04-2021	512
8.	Goa (1)	**10.**	Nanda Lake	08-06-2022	42
9.	Haryana (2)	**11.**	Sultanpur National Park	25-05-2021	143
		12.	Bhindawas Wildlife Sanctuary	25-05-2021	412
11.	Himachal Pradesh (3)	**13.**	Pong Dam Lake	19-08-2002	15662
		14.	Chandertal Wetland	08-11-2005	49
		15.	Renuka Wetland	08-11-2005	20
14.	Jammu and Kashmir (5)	**16.**	Wular Lake	23-03-1990	18900
		17.	Surinsar-Mansar Lakes	08-11-2005	350
		18.	Hokera Wetland	08-11-2005	1375
		19.	Hygam Wetland	08-06-	802

			Conservation Reserve	2022	
		20.	Shallbugh Wetland Conservation Reserve	08-06-2022	1675
19.	Karnataka (4)	**21.**	Ranganathittu Bird Sanctuary	15-02-2022	518
		22.	Ankasamudra Bird Conservation Reserve	10-03-2023	98.76
		23.	Aghanashini Estuary	14-02-2023	4801
		24.	Magadi Kere Conservation Reserve	14-02-2023	54.38
20.	Kerala (3)	**25.**	Asthamudi Wetland	19-08-2002	6140
		26.	Sasthamkotta Lake	19-08-2002	373
		27.	VembanadKol Wetland	19-08-2002	151250
23.	Ladakh (2)	**28.**	Tso Kar Wetland Complex	17-11-2020	9577
		29.	Tsomoriri Lake	19-08-2002	12000
25.	Madhya Pradesh (5)	**30.**	Bhoj Wetlands	19-08-2002	3201
		31.	Sirpur Wetland	07-01-2022	161
		32.	Sakhya Sagar	07-01-2022	248
		33.	Yashwant Sagar	07-01-2022	823
		34.	Tawa Reservoir	08-01-2024	20050
29.	Maharashtra (3)	**35.**	Nandur Madhameshwar	21-06-2019	1437
		36.	Lonar Lake	22-07-2020	427
		37.	Thane Creek	13-04-2022	6521
32.	Manipur (1)	**38.**	Loktak Lake	23-03-1990	26600
33.	Mizoram (1)	**39.**	Pala Wetland	31-08-2021	1850
34.	Odisha (6)	**40.**	Chilka Lake	01-10-1981	116500
		41.	Bhitarkanika Mangroves	19-08-2002	65000
		42.	Satkosia Gorge	12-10-2021	98197

		43.	Tampara Lake	12-10-2021	300
		44.	Hirakud Reservoir	12-10-2021	65400
		45.	Ansupa Lake	12-10-2021	231
40.	Punjab (6)	**46.**	Harike Lake	23-03-1990	4100
		47.	Kanjli Lake	22-01-2002	183
		48.	Ropar Lake	22-01-2002	1365
		49.	Beas Conservation Reserve	26-09-2019	6429
		50.	Keshopur - Miani Community Reserve	26-09-2019	344
		51.	Nangal Wildlife Sanctuary	26-09-2019	116
46.	Rajasthan (2)	**52.**	Keoladeo Ghana National Park	1-10-1981	2873
		53.	Sambhar Lake	23-03-1990	24000
48.	Tamil Nadu (18)	**54.**	Point Calimere Wildlife and Bird Sanctuary	19-08-2002	38500
		55.	Koonthankulam Bird Sanctuary	08-11-2021	72
		56.	Chitrangudi Bird Sanctuary	08-11-2021	260
		57.	Karikili Bird Sanctuary	08-04-2022	58
		58.	Pichavaram Mangrove	08/04/2022	1479
		59.	Pallikaranai Marsh Reserve Forest	08-04-2022	1248
		60.	Gulf of Mannar Marine Biosphere Reserve	08-04-2022	52672
		61.	Vembannur Wetland Complex	08-04-2022	20
		62.	Vellode Bird Sanctuary	08-04-2022	77
		63.	Udhayamarthandapuram Bird Sanctuary	08-04-2022	44
		64.	Vedanthangal Bird Sanctuary	08-04-2022	40
		65.	Suchindram Theroor Wetland Complex	08-04-2022	94
		66.	Vaduvur Bird Sanctuary	08-04-	113

				2022	
		67.	Kanjirankulam Bird Sanctuary	08-04-2022	97
		68.	Karaivetti Bird Sanctuary	24-05-2023	453.72
		69.	Longwood Shola Reserve Forest	24-05-2023	116.007
		70.	Nanjarayan Bird Sanctuary	16-01-2024	125.865
		71.	Kazhuveli Bird Sanctuary	16-01-2024	5151.6
62.	Tripura (1)	**72.**	Rudrasagar Lake	08-11-2005	240
63.	Uttar Pradesh (10)	**73.**	Upper Ganga River	08-11-2005	26590
		74.	Nawabganj Bird Sanctuary	19-09-2019	225
		75.	Parvati Arga Bird Sanctuary	02-12-2019	722
		76.	Saman Bird Sanctuary	02-12-2019	526
		77.	Samaspur Bird Sanctuary	03-10-2019	799
		78.	Sandi Bird Sanctuary	26-09-2019	309
		79.	Sarsai NawarJheel	19-09-2019	161
		80.	Sur Sarovar	21-08-2020	431
		81.	Haiderpur Wetland	13-04-2021	6908
		82.	Bakhira Wildlife Sanctuary	29-06-2021	2894
73.	Uttarakhand (1)	**83.**	Asan Conservation Reserve	21-07-2020	444
74.	West Bengal (2)	**84.**	East Calcutta Wetlands	19-08-2002	12500
		85.	Sunderbans Wetland	30-01-2019	423000
23 States & UTs		**85 Ramsar Sites**			**13,58,068.335**

The Registrar General of this Court is directed to send the complete list to all the High Courts, including the 5 High Courts which are mentioned above,

and the High Courts are requested to treat the affidavit as a Suo Moto Public Interest Litigation where an Amicus be appointed, if necessary, to assist the Court and ensure that the RAMSAR Sites within their jurisdiction are properly maintained. We say this only as a continuation of our order dated 03.04.2017.

List the matter again on 25.03.2025.

(JAYANT KUMAR ARORA)
ASST. REGISTRAR-CUM-PS

(RENU BALA GAMBHIR)
COURT MASTER

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO. 304/2018

IN THE MATTER OF:

Anand Arya ...Petitioner

Versus

Union of India ... Respondent

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Place: New Delhi

Date: 24.03.2025

Advocate for the Respondent

G.S. MAKKAR

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO. 304/2018

IN THE MATTER OF:

Anand Arya ... Petitioner

Versus

Union of India ... Respondent

AFFIDAVIT-CUM-STATUS REPORT ON BEHALF OF MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE

I, Dr. Motipalli Ramesh, S/o Shri M.G.K. Murthy, presently working as Scientist-'F', at the Ministry of Environment, Forest & Climate Change (MoEF&CC), Indira Paryavaran Bhawan, Jor-Bagh Road, New Delhi-110003, do hereby solemnly affirm and declare on oath as under: -

1. That, Iam the above-named Deponent, authorized and well conversant with the facts and circumstances of the present case and thus, competent to swear the present affidavit.

2. It is humbly submitted that the answering respondent had filed a status report in the present matter on 11.11.2024, in compliance of order dated 01.10.2024, inter-alia, apprising the Hon'ble Supreme Court with respect to the steps taken by each State and Union Territory for conservation and management of wetlands in their jurisdiction.

Ramesh

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26.02.2030
Govt. of India

3. That, vide order dated 11.12.2024, the Hon'ble Court observed that *"Prior to 2017, the figures given by ISRO regarding the number of wetlands in India having an area more than 2.25 Hectares was 2,01,503. The latest ISRO data, which is of the year 2021, shows that this figure has now increased to 2,31,195."*, and further, inter-alia, directed that *"each of the State/UT Wetland Authorities shall complete ground truthing as well as the demarcation of wetland boundaries of each of the Wetland which have been identified for their State by Space Application Centre Atlas (SAC Atlas), 2021 as expeditiously as possible, but definitely within a period of three months from 11.12.2024."*

4. That, in compliance with the aforementioned order dated 11.12.2024, the Ministry has issued an Office Memorandum (O.M.) dated 20.12.2024 to all the Chief Secretaries/Administrators of all States/UTs and the Member Secretaries of State Wetlands Authorities/UT Wetlands Authorities (SWAs/UTWAs), requesting the states/UTs:

   a. To furnish the time-bound action plans with respect to ground-truthing and demarcation of wetlands boundaries, by 31.12.2024.
   b. To provide progress report on a fortnightly basis with regard to the same.

   The O.M. dated 20.12.2024 is annexed as **Annexure/R1**.

5. That, a meeting of National Wetlands Committee (NWC) was convened on 27.12.2024, wherein the agenda with respect to compliance of aforementioned Hon'ble Supreme Court's order dated 11.12.2024 was also discussed and the following decisions were taken:

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- *All the States/UTs should accord 'TOP PRIORITY ' to the task and ensure meticulous and time bound compliance of the directions of the Hon'ble Court. All the Participants should sensitize their respective Administrative Secretaries/ HoDs of the directions and ensure regular follow up and progress in the matter.*
- *MoEF&&CC to share a Google Sheet with the States/UTs for updating the status on a day-to-day basis.*
- *MoEF&CC, with the support of SAC, National Centre for Sustainable Coastal Management (NCSCM) and Knowledge Partners (KPs) to accord all possible help to the States/UTs in the subject matter.*
- *A coordination exercise on a daily basis through VC be carried from 4 to 5 PM.*

The Minutes of Meeting (M.O.M.) dated 27.12.2024 is annexed as **Annexure/R2.**

6. That, in furtherance of the above, two Google-sheets were shared with all the States/UTs, i.e., one to update the contact details of Member Secretaries and nodal officers of each SWA/UTWA and another to update their progress on a day-to-day basis with respect to ground-truthing and demarcation of wetland boundaries.
7. That, a coordination meeting, supported by SAC and NCSCM, is being held daily from 4 to 5 PM to facilitate and monitor the progress made by States/UTs in the ground-truthing and boundary demarcation of wetlands within their respective jurisdictions.
8. That, reminders have been issued to the Member Secretaries of SWAs/UTWAs and Chief Secretaries/Administrators of States/UTs to accelerate the ground-truthing and boundary demarcation process for wetlands within their jurisdictions. The States and

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Union Territories were requested to update their present status on the ground-truthing and demarcation of wetland boundaries in the designated Google sheet and upload the data in the Save Wetlands Campaign Portal (http://www.savewetlandscampaign.in). They were also requested to furnish the progress report, along with time-bound action plan for completion of remaining ground-truthing and boundary demarcation on immediate priority.

9. That, based on the information uploaded on the Portal and/or concerned Google-sheet by the States/UTs, of the 2,31,195 wetlands inventoried in SAC Atlas 2021, ground-truthing of 1,58,475 wetlands and boundary demarcation of 74,644 wetlands has been completed as on 22.03.2025. Chandigarh has completed the ground-truthing process, with Madhya Pradesh at 97%, Chhattisgarh, Punjab and Tripura at 96%. In terms of boundary demarcation, Chandigarh has marked the boundaries of all wetlands, followed by Tripura (96%),Maharashtra (90%),Chhattisgarh (88%) and Bihar (86%). The consolidated status (State/UT wise) is annexed as **Annexure/R3.**

10. It is most respectfully prayed that this Hon'ble Court may pass order(s) as may deem fit and necessary in the interest of justice.

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Govt. of India

DEPONENT

(डॉ एम. रमेश/Dr. M. RAMESH)
वैज्ञानिक 'एफ'/Scientist 'F'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min.of Environment,Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

(5)

275

VERIFICATION

Verified at New Delhi on this 24th day of March, 2025 that the contents of above affidavit are true and correct to my knowledge on the basis of information derived from the record and that no part of it is false and nothing has been concealed there from.

24/03/2025
IDENTIFIED

NOTARY PUBLIC
K. BANDANA
Delhi
Regn. No. 38718
Date of Expiry
26.02.2030
Govt. of India

24 MAR 2025

Ramesh
DEPONENT

(डॉ एम. रमेश/Dr. M. RAMESH)
वैज्ञानिक 'एफ'/Scientist 'F'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min.of Environment,Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

ATTESTED
NOTARY PUBLIC DELHI
Govt. of India
Mob:: 9654768498

Supreme Court Matter – Most Immediate
(by e-mail)

File No. W/30/2024-WTL
Government of India
Ministry of Environment, Forest & Climate Change
(Wetlands Division)

Indira Paryavaran Bhawan
Jor Bagh Road
New Delhi-110003

Date: 20.12.2024

OFFICE MEMORANDUM

Subject: W.P. (C) No.304/2018 – Anand Arya vs. Union of India along with W.P. (C) No.230/2001 and W.P. (C) No.302/2020 before the Hon'ble Supreme Court – **Demarcation of wetland boundary supported by accurate digital maps with coordinates and validated by ground truthing.**

This is in continuation to Ministry's O.M. No. J-22012/17/2020-CS (W) dated 11.10.2024 regarding detailed compliance of the Wetlands (Conservation & Management) Rules, 2017 and all other steps taken by the States/UTs for wetlands conservation with reference to the Hon'ble Supreme Court's order dated 01.10.2024 in the above captioned matters.

2. Vide order dated 11.12.2024, the Hon'ble Supreme Court inter-alia directed that, ***each of the State/UT Wetland Authorities shall complete ground truthing as well as the demarcation of wetland boundaries of each of the Wetland which have been identified for their State by Space Application Center Atlas (SAC Atlas), 2021 as expeditiously as possible, but definitely within a period of three months from 11.12.2024 (copy attached).***

3. The Ministry has assigned Knowledge Partners (KPs) of wetlands to each State/UT to assist them in various aspects of wetlands conservation. The States/UTs may enter into a formal agreement with them (**list of KPs attached**).

4. Since the directions of the Hon'ble Supreme Court are to be complied within a maximum period of three months (from 11.12.2024), it is requested that action in this regard may be taken up at the earliest. Regular progress and compliance may also be monitored through Additional Chief Secretary/Principal Secretary of Environment/Forest Department of the State/UT for ensuring time bound compliance of the directions.

5. Since, the Ministry is required to do monitoring with each State/UT and file a detailed affidavit, it is requested to provide a **time-bound action plan latest by 31.12.2024 on top priority. Subsequently, a progress report may also be sent to the Ministry on a fortnightly basis.**

Ramesh

(Dr. Ramesh M.)
Scientist 'F'
Tel.: 011-20819338
Email: ramesh.motipalli@nic.in

To

1. **The Chief Secretaries/Administrators of States/UTs**
2. **The Member Secretaries of State & UT Wetlands Authorities**

Copy to:

1. PSO to Secretary(EF&CC)
2. Sr. PPS to SS (TK)
3. PPS to JS(RA)
4. All officers of Wetlands Division

ITEM NO.6 COURT NO.13 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 304/2018

ANAND ARYA Petitioner(s)

VERSUS

UNION OF INDIA Respondent(s)

(IA No. 131361/2018 - INTERVENTION APPLICATION)

WITH

W.P.(C) No. 230/2001 (PIL-W)
(I.A.NO.203606/2022 IN W.P.(C)NO.230/2001
IA No. 203606/2022 - INTERVENTION APPLICATION)

W.P.(C) No. 302/2020 (PIL-W)
(FOR impleading party ON IA 172736/2024
FOR INTERVENTION/IMPLEADMENT ON IA 172736/2024
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 172737/2024
IA No. 172737/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 172736/2024 - INTERVENTION/IMPLEADMENT)

Date : 11-12-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Gopal Sankaranarayan, Sr. Adv.
Ms. Trisha Chandran, Adv.
Mr. Naresh Kumar, AOR

Mr. Jayant Bhushan, Sr. Adv.
Ms. Reena George, Adv.
Mr. Rohit Kumar Singh, AOR
Mr. Amartya Bhushan, Adv.
Mr. Yojit Mehra, Adv.

Ms. Anitha Shenoy, Sr. Adv.
Ms. Shibani Ghosh, AOR
Ms. Ayushma Awasthi, Adv.
Ms. Himanshi Gupta, Adv.

Signature Not Verified
Digitally signed by
Jayant Kumar Arora
Date: 2024.12.17
17:21:44 IST
Reason:

For Respondent(s) Ms. Aishwarya Bhati, A.S.G.
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Mr. Aman Sharma, Adv.
Ms. Sunita Sharma, Adv.
Mr. Rohan Gupta, Adv.

Mr. P. V. Yogeswaran, AOR

Mr. Manish Kumar, AOR
Mr. Ravi Shanker Jha, Adv.

Mr. Kunal Verma, AOR

Ms. Sumita Hazarika, AOR
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Mr. Manish Chaubey, Adv.
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Mr. Shuvodeep Roy, AOR
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Mr. A K Panda, Adv.
Mr. Wasim Qadri, Sr. Adv.
Mrs. Ruchi Kohli, Sr. Adv.
Mr. Mukesh Kumar Maroria, AOR
Mr. Sunita Sharma, Adv.
Mr. Rohit Pandey, Adv.

Ms. Swati Ghildiyal, AOR
Mr. Prashant Bhagwati, Adv.
Ms. Devyani Bhatt, Adv.

Ms. Supriya Juneja, AOR

Mr. Anand Sharma, Adv.
Mr. Sandeep Jindal, AOR
Mr. Vishwanathan Iyer, Adv.

Mr. Arman Sharma, Adv.
Mrs. Shimpy Sharma, Adv.
Ms. Pooja Sharma, Adv.
Mr. Yeshasvi Shrivastava, Adv.

Mr. Parth Awasthi, Adv.
Mr. Pashupathi Nath Razdan, AOR

Mr. V. N. Raghupathy, AOR

Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.

Mr. Sunny Choudhary, AOR
Mr. Abhimanyu Singh Ga, Adv.
Mr. Sarad Kumar Singhania Aor, Adv.
Ms. Rashmi Singhania, Adv.

Mr. Bharat Bagla, Adv.
Mr. Siddharth Dharmadhikari, Adv.
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Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Karun Sharma, Adv.
Ms. Rajkumari Divyasana, Adv.

Mr. Avijit Mani Tripathi, AOR
Mr. Upendra Mishra, Adv.
Mr. P. S. Negi, Adv.
Mr. T.k. Nayak, Adv.

Mr. Anando Mukherjee, AOR
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Ms. Suveni Bhagat, AOR

Mr. Gopal Prasad, AOR

Ms. Srishti Agnihotri, AOR
Ms. Sanjana Grace Thomas, Adv.
Mr. D.p.singh, Adv.
Ms. Tara Elizabeth Kurien, Adv.

Mr. Shishir Pinaki, AOR
Mr. Dhanaeswar Gudapalli, Adv.
Ms. Mallika Das, Adv.
Mr. Nandi Kiran Kumar, Adv.

Mr. Akash Vashistha, Adv.
Mr. Rishi Sehgal, AOR
Mr. Midhun Aggarwal, Adv.
Ms. Vaishnavi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Prior to 2017, the figures given by ISRO regarding the number of wetlands in India having an area more than 2.25 Hectares was 2,01,503. The latest ISRO data, which is of the year 2021, shows that this figure has now increased to 2,31,195.

Now these figures have to be checked on ground. The Wetlands (Conservation and Management) Rules, 2017 (in short, "the Rules") and the guidelines issued thereunder prescribe that the next step after identification of such wetlands is what is called Ground truthing, which is the term given to the actual inspection of these wetlands by a team constituted by the State for that purpose. This step has, however, been neglected by almost all the States, except the State of Punjab to some extent. As regards demarcation of these wetlands all States have done almost nothing up till now.

We have been informed at the Bar that each State presently has a Wetland Authority. In fact, reading of Rule 5 suggests that the State Wetlands Authority has already been constituted. Rule 5, by which the State Wetland Authority as well as such Authorities in the Union Territories have been

constituted and the powers to these Authorities have been given, reads as under :-

> *"**Wetland Authorities** – (1) The Central Government hereby constitutes the State Wetlands Authority in each State with the following members, namely ; -*
>
> *XXXXX*
>
> *(2) The Central Government hereby constitutes the Union Territory Wetlands Authority for each Union Territory with the following members, namely -*
>
> *XXXX*
>
> *(3) The State Wetlands Authority or Union Territory Wetlands Authority may co-opt other members, not exceeding three in number, if required.*
>
> *(4) The State Wetlands Authority or Union Territory Wetlands Authority shall exercise the following powers and perform the following functions, namely :-*
>
> *a)Prepare a list of all wetlands of the State or UT within three months from the dateof publication of these rules;*
>
> *b) Prepare a list of wetlands to be notified, within six months from the date of publication of these Rules, taking into cognizance any existing list of wetlands prepared/notified under other relevant State*

Acts;

c) Recommend identified wetlands, based on their Brief Documents, for regulation under these rules;

d) Prepare a comprehensive digital inventory of all wetlands within one year from the date of publication of these rules and upload the same on a dedicated web portal, to be developed by the Central Government for the said purpose; the inventory ought to be updated every ten years;

e) Develop a comprehensive list of activities, to be regulated and permitted within the notified wetlands and their zone of influence;

f) Recommend additions, if any, to the list of prohibited activities for specific wetlands;

g) Define strategies for conservation and wise use of wetlands within their jurisdiction; wise use being a principle for managing these ecosystems which incorporates sustainable uses (such as capture fisheries at subsistence level or harvest of aquatic plants) as being compatible with conservation, if ecosystem functions (such as water storage, ground water recharge, flood buffering) and values (such as recreation and cultural) are maintained or enhanced ;

h) Review Integrated Management Plan for each of the notified wetlands (including trans-boundary wetlands in coordination with Central Government), and within these plans to consider continuation and support to traditional uses of wetlands that are harmonized with ecological character;

I) Recommend mechanisms for maintenance of ecological character through promotional activities for land within the boundary of notified wetlands or wetlands complex have private tenancy rights,;

j) Identify mechanisms for convergence of implementation of the management plan with the existing State/UT level development plans and programmes;

k) Ensure enforcement of these rules and other relevant Acts, rules and regulations and on a half-yearly basis (June and December of each calendar year) inform the concerned State Government or UT Administration or Central Government on the status of such notified wetlands through a reporting mechanism;

l) Coordinate implementation of Integrated Management Plans based on wiseuse principle through various line departments and other concerned agencies;

m) Function as a nodal authority for all wetland – specific authorities within the State or UT Administration;

n) Issue necessary directions for the conservation and sustainable management of wetlands to the respective implementing agencies.

o) Undertake measures for enhancing awareness within stakeholders and local communities on values and functions of wetlands; and

p) Advise on any other matter suo-motu, or as referred by the State Government/UT Administration.

(5) The concerned Department of the State Government or Union Territory shall provide all necessary support and act as nodal Department and Secretariat to the Authority.

(6) The Authority shall, within ninety days of publication of these rules, shall constitute -

(a) a technical committee to review brief documents, management plans and advise on any technical matter referred by the Wetland Authority and

(b) a grievance committee consisting of four members to provide a mechanism for hearing

and forwarding the grievances raised by public to the Authority;

(7) The Committees referred to in sub-rule (6) shall meet at least once in every quarter to perform their functions.

(8) The Authority shall meet at least thrice in a year.

(9) The term of non-official members of the Authority nominated by State Government or Union Territory Administration, shall be for a period not exceeding three years."

It is clear now that the ground truthing and the demarcation of wetland boundary is the next step, which is to be undertaken by each of the State/UT Wetland Authorities in coordination with concerned nodal Department as provided under the Rules. It is a Statutory function which has been assigned to them under the Rules. We, therefore, direct each of the State/UT Wetland Authorities to complete ground truthing as well as the demarcation of wetland boundaries of each of the Wetland which have been identified for their State by Space Application Center Atlas (SAC Atlas), 2021.

For easy accessibility of this, each of the State/UT Wetland Authorities shall complete this work as expeditiously as possible, but definitely within a period of three months from today. Ms. Aishwarya Bhati, learned Additional Solicitor General, has assured this Court that they shall be doing the monitoring with each of the State and shall file a detailed affidavit before the

next date of listing.

Vide our order dated 03.04.2017 (in Writ Petition (C) No. 230 of 2001), this Court has passed certain directions regarding protection of Ramsar Convention Sites (of wetlands) to be monitored by each of the High Court concerned and 15 High Courts were given such a direction. The relevant portion of order dated 03.04.2017 is reproduced as under :-

> *"We have put it to learned counsel for the petitioner that insofar as the Ramsar Convention sites are concerned, since they are matters of international heritage, it might be more appropriate if the concerned High Courts monitor the management of these sites at least till there is some visible improvement. Learned counsel for the petitioner says that he has no objection to this.*
>
> *Under the circumstances, we direct the Registry of this Court to make photocopies of the affidavit filed by the Union of India by Dr. A. Duraisamy, Scientist 'F' and Member Secretary, Central Wetland Regulatory Authority and send it to the following High Courts:High Court of Judicature at Hyderabad for the States of Telangana and Andhra Pradesh, Gauhati High Court, Gujarat High Court, Himachal Pradesh High Court, J&K High Court, Kerala High Court, Madhya Pradesh High*

Court, Manipur High Court, Orissa High Court, Punjab and Haryana High Court, Rajasthan High Court, Madras High Court, Tripura High Court, Allahabad High Court and High Court at Calcutta. The affidavit be sent to the Registrar General of all the aforementioned High Courts within two weeks from today. A copy of all the orders passed by this Court from 10th September, 2014 till today shall also be sent to the concerned High Courts along with the affidavit. We request Hon'ble the Chief Justice of the concerned High Court to treat the affidavit as a suo motu public interest petition and, if necessary, appoint an amicus to assist the court so as to ensure that the Ramsar Convention sites within their jurisdiction are properly maintained. The affidavit by the Union of India should be filed within six weeks. List the matter on 12th July, 2017"

Now, the latest figure shows that these Ramsar sites have increased from 26 to 85, including 59 additional sites (cited below) falling under 5 other additional High Courts i.e. Patna, Bombay, Karnataka, Gauhati (Aizawl Bench as well) and Uttarakhand. The list of updated RAMSAR sites has been given to this Court, which is reproduced as under:-

"List of 85 Ramsar Sites

	State/UT		Wetland	Date of Designation	Area (hectares)
1.	Andhra Pradesh (1)	**1.**	Kolleru Lake	19-08-2002	90100
2.	Assam (1)	**2.**	Deepor Beel	19-08-2002	4000
3.	Bihar (3)	**3.**	Kabartal Wetland	21-07-2020	2620
		4.	Nagi Bird Sanctuary	11-10-2023	206
		5.	Nakti Bird Sanctuary	11-10-2023	333
4.	Gujarat (4)	**6.**	Nalsarovar	24-09-2012	12000
		7.	Wadhvana Wetland	05-04-2021	630
		8.	Thol Lake Wildlife Sanctuary	05-04-2021	699
		9.	Khijadia Wildlife Sanctuary	13-04-2021	512
8.	Goa (1)	**10.**	Nanda Lake	08-06-2022	42
9.	Haryana (2)	**11.**	Sultanpur National Park	25-05-2021	143
		12.	Bhindawas Wildlife Sanctuary	25-05-2021	412
11.	Himachal Pradesh (3)	**13.**	Pong Dam Lake	19-08-2002	15662
		14.	Chandertal Wetland	08-11-2005	49
		15.	Renuka Wetland	08-11-2005	20
14.	Jammu and Kashmir (5)	**16.**	Wular Lake	23-03-1990	18900
		17.	Surinsar-Mansar Lakes	08-11-2005	350
		18.	Hokera Wetland	08-11-2005	1375
		19.	Hygam Wetland	08-06-	802

			Conservation Reserve	2022	
		20.	Shallbugh Wetland Conservation Reserve	08-06-2022	1675
19.	Karnataka (4)	**21.**	Ranganathittu Bird Sanctuary	15-02-2022	518
		22.	Ankasamudra Bird Conservation Reserve	10-03-2023	98.76
		23.	Aghanashini Estuary	14-02-2023	4801
		24.	Magadi Kere Conservation Reserve	14-02-2023	54.38
20.	Kerala (3)	**25.**	Asthamudi Wetland	19-08-2002	6140
		26.	Sasthamkotta Lake	19-08-2002	373
		27.	VembanadKol Wetland	19-08-2002	151250
23.	Ladakh (2)	**28.**	Tso Kar Wetland Complex	17-11-2020	9577
		29.	Tsomoriri Lake	19-08-2002	12000
25.	Madhya Pradesh (5)	**30.**	Bhoj Wetlands	19-08-2002	3201
		31.	Sirpur Wetland	07-01-2022	161
		32.	Sakhya Sagar	07-01-2022	248
		33.	Yashwant Sagar	07-01-2022	823
		34.	Tawa Reservoir	08-01-2024	20050
29.	Maharashtra (3)	**35.**	Nandur Madhameshwar	21-06-2019	1437
		36.	Lonar Lake	22-07-2020	427
		37.	Thane Creek	13-04-2022	6521
32.	Manipur (1)	**38.**	Loktak Lake	23-03-1990	26600
33.	Mizoram (1)	**39.**	Pala Wetland	31-08-2021	1850
34.	Odisha (6)	**40.**	Chilka Lake	01-10-1981	116500
		41.	Bhitarkanika Mangroves	19-08-2002	65000
		42.	Satkosia Gorge	12-10-2021	98197

		43.	Tampara Lake	12-10-2021	300
		44.	Hirakud Reservoir	12-10-2021	65400
		45.	Ansupa Lake	12-10-2021	231
40.	Punjab (6)	**46.**	Harike Lake	23-03-1990	4100
		47.	Kanjli Lake	22-01-2002	183
		48.	Ropar Lake	22-01-2002	1365
		49.	Beas Conservation Reserve	26-09-2019	6429
		50.	Keshopur - Miani Community Reserve	26-09-2019	344
		51.	Nangal Wildlife Sanctuary	26-09-2019	116
46.	Rajasthan (2)	**52.**	Keoladeo Ghana National Park	1-10-1981	2873
		53.	Sambhar Lake	23-03-1990	24000
48.	Tamil Nadu (18)	**54.**	Point Calimere Wildlife and Bird Sanctuary	19-08-2002	38500
		55.	Koonthankulam Bird Sanctuary	08-11-2021	72
		56.	Chitrangudi Bird Sanctuary	08-11-2021	260
		57.	Karikili Bird Sanctuary	08-04-2022	58
		58.	Pichavaram Mangrove	08/04/2022	1479
		59.	Pallikaranai Marsh Reserve Forest	08-04-2022	1248
		60.	Gulf of Mannar Marine Biosphere Reserve	08-04-2022	52672
		61.	Vembannur Wetland Complex	08-04-2022	20
		62.	Vellode Bird Sanctuary	08-04-2022	77
		63.	Udhayamarthandapuram Bird Sanctuary	08-04-2022	44
		64.	Vedanthangal Bird Sanctuary	08-04-2022	40
		65.	Suchindram Theroor Wetland Complex	08-04-2022	94
		66.	Vaduvur Bird Sanctuary	08-04-	113

				2022	
		67.	Kanjirankulam Bird Sanctuary	08-04-2022	97
		68.	Karaivetti Bird Sanctuary	24-05-2023	453.72
		69.	Longwood Shola Reserve Forest	24-05-2023	116.007
		70.	Nanjarayan Bird Sanctuary	16-01-2024	125.865
		71.	Kazhuveli Bird Sanctuary	16-01-2024	5151.6
62.	Tripura (1)	**72.**	Rudrasagar Lake	08-11-2005	240
63.	Uttar Pradesh (10)	**73.**	Upper Ganga River	08-11-2005	26590
		74.	Nawabganj Bird Sanctuary	19-09-2019	225
		75.	Parvati Arga Bird Sanctuary	02-12-2019	722
		76.	Saman Bird Sanctuary	02-12-2019	526
		77.	Samaspur Bird Sanctuary	03-10-2019	799
		78.	Sandi Bird Sanctuary	26-09-2019	309
		79.	Sarsai NawarJheel	19-09-2019	161
		80.	Sur Sarovar	21-08-2020	431
		81.	Haiderpur Wetland	13-04-2021	6908
		82.	Bakhira Wildlife Sanctuary	29-06-2021	2894
73.	Uttarakhand (1)	**83.**	Asan Conservation Reserve	21-07-2020	444
74.	West Bengal (2)	**84.**	East Calcutta Wetlands	19-08-2002	12500
		85.	Sunderbans Wetland	30-01-2019	423000
23 States & UTs		**85 Ramsar Sites**			**13,58,068.335**

The Registrar General of this Court is directed to send the complete list to all the High Courts, including the 5 High Courts which are mentioned above,

and the High Courts are requested to treat the affidavit as a Suo Moto Public Interest Litigation where an Amicus be appointed, if necessary, to assist the Court and ensure that the RAMSAR Sites within their jurisdiction are properly maintained. We say this only as a continuation of our order dated 03.04.2017.

List the matter again on 25.03.2025.

(JAYANT KUMAR ARORA)
ASST. REGISTRAR-CUM-PS

(RENU BALA GAMBHIR)
COURT MASTER

(24)

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State/UT wise Allocation of Knowledge Partners of Wetlands Division

S.No.	State/UT	Knowledge Partner									
		CDA-BBSR	CWRDM	EPCO	GEER	NCSCM	SACON	WISA	WWF	GIZ	Total-KPs
	UTs										
1	Andaman and Nicobar					P	S				2
2	Chandigarh				S				P		2
3	Dadra Nagar Haveli				P				S		2
4	Daman and Diu				P						1
5	Delhi							P			1
6	Jammu and Kashmir							S	S	P	2
7	Ladakh					S			P		2
8	Lakshadweep		S			P					2
9	Puducherry		S				P				2
	States										
1	Andhra Pradesh						P				1
2	Arunachal Pradesh	S						P			2
3	Assam				P						1
4	Bihar							P		S	2
5	Chhattisgarh			P	S				S		3
6	Goa				P		S				2
7	Gujarat				P						1
8	Haryana								P		1
9	Himachal Pradesh							S		P	2
10	Jharkhand	S						P			2
11	Karnataka		S		S		S		P		4
12	Kerala		P					S			2

(25)

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13	Madhya Pradesh			P					S	S	3
14	Maharashtra				S	P	S				3
15	Manipur							P			1
16	Meghalaya		S		P						2
17	Mizoram	P				S					2
18	Nagaland					P	S				2
19	Odisha	P								S	2
20	Punjab								P		1
21	Rajasthan				P				S		2
22	Sikkim	P									1
23	Tamil Nadu		S			S	P			S	4
24	Telangana		S		P						2
25	Tripura					P	S				2
26	Uttar Pradesh							P		S	2
27	Uttarakhand							S	P		2
28	West Bengal	S				S		P			3

Abb: *P: Primary **S: Secondary

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WP(C)304/2018-Anand Arya vs. UOI & Ors along with WP(C) 230/2001 & WP(C)302/2020-Compliance of Hon'ble Supreme Court's Order dated 11.12.2024-reg.

Wetlands Division MoEFCC < wetlands-mefcc@gov.in > Fri, 20 Dec 2024 6:37:08 PM +0530

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Respected Sir/Madam,

Please find attached the OM dated **20.12.2024** with respect to the matter captioned above.

Best Regards,

WETLANDS DIVISION
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1 Attachment(s)

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WP(C)304/2018-Anand Arya vs. UOI & Ors along with WP(C) 230/2001 & WP(C)302/2020-Compliance of Hon'ble Supreme Court's Order dated 11.12.2024-reg.

Wetlands Division MoEFCC < wetlands-mefcc@gov.in > Fri, 20 Dec 2024 6:50:49 PM +0530

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<suddhabrata.chakraborty@giz.de>,"umang agnihotri"<umang.agnihotri@wi-sa.org>,"bhuyasheerajkumari"<bhuyashee.rajkumari@wi-sa.org>

Respected Sir/ Madam,

Please find attached the OM dated **20.12.2024** with respect to the matter captioned above.

Best Regards,

WETLANDS DIVISION
Ministry of Environment, Forest and Climate Change (MoEF&CC)
5th Floor, Vayu Wing
Indira Paryavaran Bhawan
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1 Attachment(s)

MoEFCC_OM_SC Directions_...
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Minutes of the 4th Meeting of National Wetlands Committee (NWC) held on 27.12.2024 at 4:00 PM (hybrid mode)

The 4thmeeting of the National Wetlands Committee (NWC) was held on 27.12.2024 under the chairmanship of Special Secretary, MoEF&CC and Vice-Chairperson of NWC. The list of Participants is **Annexed.**

At the outset, the Chair welcomed the participants, followed by a brief introduction of the members and other participants. Further, Joint Secretary, Wetlands Division, MoEF&CC made a brief presentation apprising the participants about the agenda items of the meeting.

Agenda Item 1: Confirmation of minutes of 3rd meeting of NWC

Since no comments were received, minutes of the third meeting of NWC were confirmed.

Agenda Item 2: Action taken report on the decisions taken during the last meeting

i. *Permission for sewage inflow in East Kolkata Wetlands (EKW)*

The proposal was deferred in the last meeting for want of additional information/studies. No further communication has been received from the State Govt. of West Bengal.

ii. *Permission for the continuation of solid waste disposal in Dhapa area for EKW without construction or filling up of any water body & Permission for construction activities in settlement areas and Permission of public works in EKW areas without net loss of water body in the area*

The proposal was recommended in the last meeting specifying that the IMP of EKW with mitigation measures for these agenda items would be cleared for sanction subject to agreement of third-party appraiser. Accordingly, the IMP of EKW received from the State Govt. was sent for third party appraisal. Based on the appraisal report, the IMP was sanctioned on 18.07.2022.

Recommendations/Decision: A mechanism may be developed to monitor the physical and financial progress of the sanctioned projects. A dedicated digital application may be developed to facilitate inspections. The 'App" should have the facility to upload geo-referenced photos and videos, providing verifiable evidence of on-ground developments. The collected data to be integrated with a centralised portal, enabling stakeholders to seamlessly access, review, and evaluate project updates. This system aims to streamline reporting, enhance transparency, and support data-driven decision-making in managing approved projects effectively. The possibility of Third-Party Audit of such projects may also be explored.

iii. *Proposal for formation of the Technical Committee of NWC to take up technical discussions intermediary to the larger NWC meetings.*

A Technical Appraisal Committee (TAC) was constituted vide O.M. dated 10.06.2024 for providing technical/scientific support to the NWC/MoEF&CC in implementation of the Wetlands Rules, 2017, formulation of national policies on wetlands conservation, notification of trans-boundary wetlands, evaluation of Framework Management Plans (FMPs); review of the Integrated Management Plans (IMPs) of Ramsar Sites etc. The first meeting of TAC is scheduled on 17.01.2025.

Further, MoEF&CC has assigned Knowledge Partners for each State and Union Territory to assist in ground-truthing of wetlands within their jurisdiction. Further, to

facilitate the States/UTs in the process of ground-truthing, an app named ***ArcGIS Survey 123*** has been developed by MoEF&CC.

Agenda Item 3: Initiatives taken and important developments since the last meeting

The following salient initiatives/important developments were shared with the participants:

- The No. of Ramsar Sites has increased from 26 **to 85 in the last 10 years.** 15 more sites are at various stages of appraisal. Currently, India stands 1st in Asia and 3rd in the world in terms of the number of Ramsar Sites. **Three nominations for Wetland City Accreditation (WCA)** under the Ramsar Convention were submitted for the first time i.e. Indore (Madhya Pradesh), Bhopal (Madhya Pradesh) and Udaipur (Rajasthan).

- **'Mission Sahbhagita'** was launched in May, 2022 for people and stakeholders' participation in the wetlands conservation and management. **Nine Regional Workshops** were organized for wetlands conservation with States/UTs, Ramsar Site Managers, Knowledge Partners and Wetland Mitras. Several other workshops on specific subject matters were also organized.

- The **India Wetland Coalition** was launched in May, 2022 to enable business partnerships for Wetlands Conservation, addressing the risk of nature loss and building resilience to climate change. A Memorandum of Cooperation has been signed between the Indian Business and Biodiversity Initiative and the MoEF&CC to foster participation of corporates in wetlands management and conservation efforts.

- Following the philosophy of *Sahbhagita,* MoEF&CC launched **'Save Wetlands Campaign'** during World Wetlands Day (WWD) 2023 for spreading mass awareness about conservation and management of wetlands in the country, with target-based outputs in collaboration with State/UT Wetlands Authorities.

  Under the campaign, till date, more than 2.1 million people were sensitized, ground truthing of more than 93,000 wetlands was done, health cards for more than 6,200 wetlands were prepared and more than 8,90,000 people have taken pledge as Wetland Mitra or registered as Wetland Mitras. Moreover, carbon stock assessment was carried out for 39 Ramsar Sites under this campaign.

- Acknowledging the importance of conservation of Ramsar Sites, the Government of India has announced **'Amrit Dharohar'** initiative as part of the Budget announcement of 2023 to promote unique conservation values of Ramsar Sites. Amrit Dharohar Implementation Strategy was launched on World Environment Day, 2023 by MoEF&CC. The Implementation strategy is centred around four components i.e. *Species and Habitat Conservation, Nature Tourism, Wetlands Livelihoods, and Wetlands Carbon.* The salient achievements, component wise, are as follows:

Species and Habitat Conservation:

a. Revised NPCA Guidelines incorporating the two-step management process i.e. Framework Management Plan (FMP) and Integrated Management Plan (IMP) issued.

b. Floral and Faunal inventory of Ramsar Sites published by BSI and ZSI respectively.

c. People's Biodiversity Registers (PBRs) for Ramsar Sites updated.

d. Video on Bird call of flagship species of Ramsar sites of India released.

e. **"Wetland Wise Use-An implementation framework"** released, which aims to clarify the term and provides an implementation framework for achieving wetland-wise use for wetlands in India.

f. In collaboration with Central Institute of Educational Technology (CIET), NCERT, MoEF&CC has developed **a series of educational videos** focusing on different level of school students on the importance of wetlands conservation and management. These videos are being circulated through the educational channels of NCERT and the Wetlands of India portal for nation-wide dissemination and sensitisation of school students. Jal Bhoomi video has jointly won the best entry in the preparatory /middle category from government organisations in All India Children's Educational e-Content Competition (AICEeCC) (2023-24) held at NERIE Shillong on 15-16 March, 2024.

g. **The 'Management Effectiveness Tracking Tool (METT)** for Indian Wetlands', Practitioner's Guide was released. It is a self-appraisal tool to support adaptive wetland management and assess progress over time. Workshops are also being organised to train the Ramsar Site Managers in using the tool. Till date, METT Assessments for 22 Ramsar Sites has been done.

Nature Tourism & Wetlands Livelihoods:

a. MoEF&CC has collaborated with Ministry of Tourism for **eco-tourism/high-value nature tourism** development. Curriculum developed for training programs on nature tourism and wetlands livelihoods. Training programs on Alternate Livelihood Program (ALP) held at five Ramsar Sites and Paryavaran Naavik Certificate (PNC) at two Ramsar Sites. A total of 196 local community members were trained and certified as nature guides.

b. Training module for Nature Guides developed under the Green Skill Development Programme (GSDP) of MoEF&CC.

Wetlands Carbon:

a. **'Standard Operating Procedure (SOP) for Assessment of Carbon Stock in Wetlands'** issued.

b. Methodology being developed for climate co-benefit assessment for wetlands.

c. Considering the high carbon storage capacity, development of Peatland Inventory and its assessment has been initiated.

- **ANUP Newsletter** (half-yearly newsletter on wetlands), a brochure on **Wetlands Conservation: Approach and initiatives, Wetlands Word Map of India** and a Video on **India's journey towards Wetlands Conservation and Management** were also released. Further, **'Wetlands for LiFE Forum & Film Festival,'** a

comprehensive series encompassing three regional and one national media consultation, four workshops for media students and three regional film festivals were organized.

- MoEF&CC celebrated the WWD 2024 on 02.02.2024 at Sirpur Lake, Indore, a Ramsar site of Madhya Pradesh. The event was organised by the MoEF&CC in collaboration with the Department of Environment, Government of Madhya Pradesh and Indore Municipal Corporation (IMC). The event witnessed participation of 25 exhibitors and more than 2000 participants.

  The Secretary General, Ramsar Convention on Wetlands visited India to attend this event on the occasion of WWD 2024, who had also lauded the initiatives of Govt. of India in conservation of wetlands.

Recommendations:

- The action on 15 proposed Ramsar sites pending with Compilers (States) may be expedited. Stage-wise pendency report should be formulated and it should be followed up on a weekly basis for early completion of all formalities and designation of Wetland as a Ramsar Site. Status be apprised to senior officers in the Ministry on a regular basis.
- Under the Save Wetlands Campaign, the State/UT wise achievements should be reflected against their targets on its portal for effective monitoring of the campaign's progress. Additionally, a structured reporting module should be developed with fixed and flexible formats to ensure consistent and comprehensive tracking of activities, milestones, and outcomes across all States/UTs.
- A comprehensive training and capacity-building module about the Amrit Dharohar Initiative may be developed and be made available on the Integrated Government Online Training (iGOT) platform. Endeavor be made to shortlist component wise projects viz. Development of Herbarium etc. and implement the same.

Agenda Item 4: Proposals seeking permission under Rule 4(2) of the Wetlands (Conservation & Management) Rules, 2017

a. **Permission for development of tourism infrastructure at Tampara Lake, District Ganjam, Odisha by Department of Tourism, Government of Odisha - Post-facto**

The Committee was apprised of the matter pending before the Hon'ble National Green Tribunal, Eastern Bench, Kolkata, i.e. O.A. No. 88/2023, titled as Wildlife Society of Orissa vs. State of Odisha &Ors., w.r.t the permanent construction that has taken place within no development zone at Tampara Lake resulting in violation/non-compliance of the applicable Wetlands (Conservation & Management) Rules, 2017. Further, the details of designation of Tampara Lake as Ramsar Site, eco-tourism development plan recommended by the State Wetland Authority Odisha, approval of Ministry of Tourism under 'Swadesh Darshan' (central scheme) of Government of India etc. were apprised.

The committee observed that the following decisions were taken/information sought during the preliminary meeting convened by the Ministry under the Chairpersonship of Additional Secretary, MoEF&CC (Vice-Chairperson of NWC) on 12.09.2024:

i. DFO, Brahmapur shall submit a detailed note on the construction activities undertaken on the forest land, status of the post facto Forest Clearance (FC) and the requisite procedure for such violation/post facto cases.

ii. As sought by the Joint Committee constituted by Hon'ble NGT in its report dated 22.09.2023, an Integrated Management Plan and proposed comprehensive Environment Management Plan shall be prepared by a third party/independent agency and submitted to DC Ganjam, who shall place it before the said Joint Committee for its recommendations.

iii. Ministry of Tourism to provide details highlighting the components of the project sanctioned by them.

iv. Department of Tourism, Government of Odisha shall submit details of various components of the project vis-a-vis those sanctioned by Ministry of Tourism, those sanctioned in other schemes along with their sanctioned budget, the expenditure incurred and latest photographs of all the construction works undertaken.

v. D.C Ganjam shall submit the justification for issuing the show-cause notice dated 23.09.2023 to the Addl. General Manager, M/s Engineering Projects India (Ltd.) along with its current status.

Out of the above information/documents sought, reply has been received only from the Ministry of Tourism. Regarding the post facto FC, it was informed by the Department of Tourism, Govt. of Odisha that an application was submitted on PARIVESH 2.0 portal for diversion of forest-land within Tampara development vide application no. SW No.: SW/173154/2024. Some details were sought by the Ministry and the matter is under consideration. The MS, Odisha SWA informed that an IMP of Tampara Lake is being prepared through WISA which is expected to be finalised within two-three months and shall be submitted to the Ministry duly approved by the SWA.

Decision:

- Approval for such construction activities cannot be granted in a routine manner without applying the rigour of comprehensive assessment. The IMP/EMP is a pre-requisite for considering the proposal. The said IMP/EMP of Tampara Lake should be comprehensive and shall, inter-alia, address the impact of the construction activities already undertaken and recommendations to minimize the adverse impacts on the wetland ecosystem.
- A copy of the FC shall be submitted along with the approved IMP.
- The information w.r.t S. No. (iv) and (v) above shall also be submitted, at the earliest.

The committee also recommended that the State Government may explore targeted skill development programs to enhance wetland conservation and management capabilities. These programs may focus on equipping local communities with the necessary knowledge and skills to actively contribute to the sustainable management of wetlands and protect their ecological value.

b. **Permission for the construction of One Underground Reservoir, Two Overhead reservoirs and One Health Centre at Dhapamanpur Mouza in East Kolkata Wetlands (EKW)**

The State Wetlands Authority, West Bengal vide letter dated 21.10.2024 has apprised that East Kolkata Wetlands (EKW) is world's largest wastewater ecosystem created to sustain successive resource recovery systems in the form of vegetable farms, fishponds and paddy fields. Considering its ecological and social significance, UNESCO designated International Importance to these wetlands by adding them to the Ramsar list in 2002. It is unique as it is a livelihood-based system with more than 100 villages and approx. 1,50,000 people living within this wetland.

Considering the human habitation within EKW, proposal of Bidhannagar Municipal Corporation (BMC) for construction of one UGR (Underground Reservoir) with 1500 m^3 capacity & two OHR (Over Head Reservoir) with 1200 m^3 and 550 m^3 capacity and one two storey Health Centre in Dhapamanpur mouza within Ward 36 of BMC to deliver potable and adequately treated surface water to the common citizens of BMC Ward No. 28, 35 & 36 was considered by the State Wetlands Authority, West Bengal in its 5th meeting held on16.08.2024. The Authority recommended the proposal. The proposed project belongs to the surface water supply scheme under Amrut 2.0 program.

The project proponent (BMC) made a detailed presentation on the proposal.

Decision: The agenda was discussed thoroughly. The Committee noted the argument of the EKW regarding provision for drinking water and healthcare facilities. It was observed that the combined endeavour of the Committee should be to find sustainable solutions to peoples' issues which address the immediate need on one hand and try to keep the impact on the Wetland ecosystem to the minimum, on the other. It was noted that there was a water pool in the immediate vicinity of the proposed site. On being asked if any comparative study/ cost benefit analysis has been carried out for the proposed project on any other alternate site, it was learnt that such an exercise is yet to be undertaken. Since no alternate site was examined/proposed by the BMC/State Govt., it was, in the overall interest of conservation of the sensitive Wetland ecosystem, decided that they shall explore alternate sites for the aforesaid proposal. Further, a joint team comprising of officials from MoEF&CC, ZSI, BSI, NEERI, WISA and SWA shall undertake a visit to the proposed sites and submit their report to the Ministry within a month.

c. **Permission for construction of VIP Road in Bhoj Wetland, Bhopal, Madhya Pradesh.**

The Environment Department, Government of Madhya Pradesh vide letters dated 11.10.2023 and 04.07.2024 (*enclosures/main documents received only on 20.12.2024*) requested for the grant of NOC/Approval for the proposed extension of VIP Road in the Bhoj Wetland, Bhopal, Madhya Pradesh. The MPSWA vide email dated 25.12.2024 apprised that due to some exigencies, they are not able to attend the meeting and make a presentation before the committee and requested to defer the agenda. The agenda was accordingly deferred.

Agenda Item 5: Hon'ble Supreme Court's directions vide order dated 11.12.2024 with reference to Rule 7(1) (a) of the Wetlands (Conservation & Management) Rules, 2017

The Hon'ble Supreme Court of India, vide Order dated 11.12.2024, directed that, *each of the State/UT Wetland Authorities shall complete ground truthing as well as the demarcation of wetland boundaries of each of the Wetland which have been identified for their State by Space Application Centre Atlas (SAC Atlas), 2021 as expeditiously as possible, but definitely within a period of three months (i.e. by 10.03.2025)*. MoEF&CC vide O.M. dated 20.12.2024 has requested all the Chief Secretaries and the State/UT Wetland Authorities for compliance of the said direction.

Further, the Ministry has assigned Knowledge Partners (KPs) to each State/UT to assist them in various aspects of wetlands conservation. It was also requested that regular progress and compliance may be monitored by Additional Chief Secretary/Principal Secretary of Environment/Forest Department of the State/UT for ensuring time bound compliance of the directions. A time-bound action plan latest by 31.12.2024 and a fortnightly progress report were also sought.

Some of the SWAs have requested to provide the shape files of the Wetland Atlas 2021 to facilitate in the above process.

Decision:

- All the States/UTs should accord 'TOP PRIORITY ' to the task and ensure meticulous and time bound compliance of the directions of the Hon'ble Court. All the Participants should sensitize their respective Administrative Secretaries/ HoDs of the directions and ensure regular follow up and progress in the matter.
- MoEF&CC to share a Google Sheet with the States/UTs for updating the status on a day-to-day basis.
- MoEF&CC, with the support of SAC, NCSCM and KPs to accord all possible help to the States/UTs in the subject matter.
- A coordination exercise on a daily basis through VC be carried from 4 to 5 PM.

The meeting ended with the thanks to the Chair.

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Annexure

List of Participants for 4th Meeting of the National Wetlands Committee (NWC)		
S No.	**Name/ Designation**	**Organization**
NWC ex-officio and/or nominated members		
1	Mr. Tanmay Kumar, Special Secretary	MoEFCC
2	Mr. Rajat Agarwal, Joint Secretary, Wetlands Division	MoEFCC
3	Dr. Ramesh Motipalli, Scientist 'F', Wetlands Division	MoEFCC
4	Mr. Pankaj Verma, Scientist 'E', Wetlands Division	MoEFCC
5	Mr. Chandan Singh, Consultant, Wetlands Division	MoEFCC
6	Ms. Gauri Vashist, Legal Associate, Wetlands Division	MoEFCC
7	Mr. Umang Agnihotri, Wetlands Specialist, Wetlands Division	WISA, MoEFCC
8	Ms. Bhuyashee Rajkumari, Program Associate, Wetlands Division	WISA, MoEFCC
9	Mr. Manish Gupta, Software Developer, Wetlands Division	MoEFCC, NCSCM
10	Mr. Pramod Rao, Research Assistant, Wetlands Division	MoEFCC
11	Director, Department of Tourism	Ministry of Tourism
12	Mr. S. K. Shrivastav, Scientist F, Department of NRCD.	Ministry of Water Resources
13	Mr. P Babu, Deputy Director, Plan Division	Ministry of Social Justice & Empowerment
14	DoLR, MoRD	Ministry of Rural Development
15	Mr. Vishal Gandhi, Scientist E, CPCB	CPCB
16	Dr. Santosh Kumar, ZSI Kolkata	ZSI

17	Ms. Priyanka Sarkar, Consultant Grade-1(Green Transition & Climate)	NITI Aayog
State Govt. representatives from current cohort		
18	Chief Technical Officer, East Kolkata Wetlands	SWA, West Bengal
19	Mr. Amit Kumar Lamba	MS SWA, Maharashtra
20	OIC, MPSWA	SWA, Kerala
21	CHIEF CONSERVATOR OF FOREST BIHAR	SWA, Bihar
22	Mr. Abhay Pimparkar-MS SWA, Maharashtra	SWA, Maharashtra
23	Collector, Ganjam	SWA, Odisha
24	Lakshadweep Environment and Forest	UTWA, Lakshadweep
25	CCF, DNH, DD	UTWA, Dadra & Nagar Haveli & Daman & Diu
26	DCF Daman & Diu	UTWA, Dadra & Nagar Haveli & Daman & Diu
27	Dr. John C. Mathew	SWA, Kerala
28	Mr. Satyendra Singh Addl PCCF Assam	SWA, Assam
29	Chief Conservator of Forest, Chandigarh	UTWA, Chandigarh
30	CE CWC	UTWA, Chandigarh
31	Mr. Naresh Kumar, Addl Secy, Member Secretary	SWA, Arunachal Pradesh
32	DIRECTOR Environment J&K	UTWA, Jammu & Kashmir
33	Director DEERS, J&K	SWA, Jammu & Kashmir
34	J&K Dr Majid	SWA, Jammu & Kashmir
35	SECCCD Uttarakhand	SWA, Uttarakhand
36	CGSWA	SWA, Chhattisgarh
37	DFO HOSHIARPUR PUNJAB	SWA, Punjab
38	Tamil Nadu State Wetland Authority	SWA, TN
39	Member Secretary,	SWA, Rajasthan
40	RS Gill PCCF & HoFF Meghalaya	SWA, Meghalaya
41	MS, Karnataka	SWA, Karnataka
42	OIC, MPSWA	SWA, MP
43	Mr. LOKENDRA THAKKAR, OIC, MPSWA	SWA, MP

44	Divisional Wildlife Officer, Rohtak	SWA, Haryana
45	CCF Wildlife Gurugram	SWA, Haryana
46	WILDLIFE, AP	SWA, AP
47	Mr. Ravi Sharma HPSWA	SWA, HP
Expert Members		
48	Dr T V Ramachandra	Expert Member (Socio-Economics)
49	Dr Vishwanath Waikhom	Expert Member (Fisheries)
50	Dr Surabhi Mehrotra	Expert Member (Landscape Planning)
51	PROF. SANJAY DESHMUKH	Expert Member (Ecology)
Special Invitees		
52	Ms. Suchita Awasthi, Wetlands International South Asia	Wetlands International South Asia
53	Director, NCSCM	National Centre for Sustainable Coastal Management

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G.V

Annexure 3- Report on Ground-Truthing and Demarcation of Wetland Boundaries, as on 22.03.2025

S.No.	State/UT	Number of wetlands (As per SAC Atlas 2021)	Ground Truthing (GT) Completed		Boundary Demarcation Completed		Timeline for completion of task as per Action Plan	Remarks
			As on 22.03.2025	%	As on 22.03.2025	%		
1	Andaman and Nicobar Islands	2,774	0	0	0	0	Action plan not received	
2	Andhra Pradesh	24,104	22,477	93	6,615	27	3rd week of March, 2025	
3	Arunachal Pradesh	1,182	0	0	0	0	3rd week of March, 2025	
4	Assam	5,902	5,097	86	0	0	October, 2026	Boundary demarcation data not uploaded on the portal.
5	Bihar	4,526	4,316	95	3,911	86	3rd week of March, 2025	
6	Chandigarh	11	11	100	11	100	Completed	Boundary demarcation data not uploaded on the portal.
7	Chhattisgarh	11,457	10,971	96	10,072	88	1st and 2nd week of March, 2025	
8	Dadra Nagar Haveli & Daman and Diu	71	0	0	0	0	Action plan not received	Data not uploaded as well as contact details not updated in the Google-sheet.
9	Delhi	123	49	40	31	25	3rd week of March, 2025	Boundary demarcation data not

Annexure 3- Report on Ground-Truthing and Demarcation of Wetland Boundaries, as on 22.03.2025

								uploaded on the portal.
10	Goa	742	703	95	0	0	March, 2025	Boundary demarcation data not uploaded on the portal.
11	Gujarat	17,613	15,201	86	0	0	3rd week of March, 2025	Boundary demarcation data not uploaded on the portal.
12	Haryana	1,905	566	30	0	0	Action plan not received	Boundary demarcation data not uploaded on the portal.
13	Himachal Pradesh	215	60	28	25	12	20.03.2025	Ground-truthing data not uploaded on the portal.
14	Jammu and Kashmir	404	227	56	82	20	18.03.2025	Boundary demarcation data not uploaded on the portal. (Note- 183 ground-truthed, out of which 175 were found present and 8 absent; 52 additional wetlands were found during

Annexure 3- Report on Ground-Truthing and Demarcation of Wetland Boundaries, as on 22.03.2025

								ground-truthing)
15	Jharkhand	2,635	61	2	0	0	Action plan not received	Boundary demarcation data not uploaded on the portal and contact details not updated in the Google sheet.
16	Karnataka	14,936	4,533	30	0	0	Action plan not received	Boundary demarcation data not uploaded on the portal.
17	Kerala	1,399	415	30	40	3	March, 2025	Boundary demarcation data not uploaded on the portal.
18	Ladakh	1,073	32	3	0	0	Action plan not received	Boundary demarcation data not uploaded on the portal.
19	Lakshadweep	50	42	84	0	0	Action plan not received	Boundary demarcation data not uploaded on the portal and contact details not updated in the Google sheet.
20	Madhya Pradesh	13,947	13,567	97	11,858	85	11.03.2025	Boundary demarcation data not

Annexure 3- Report on Ground-Truthing and Demarcation of Wetland Boundaries, as on 22.03.2025

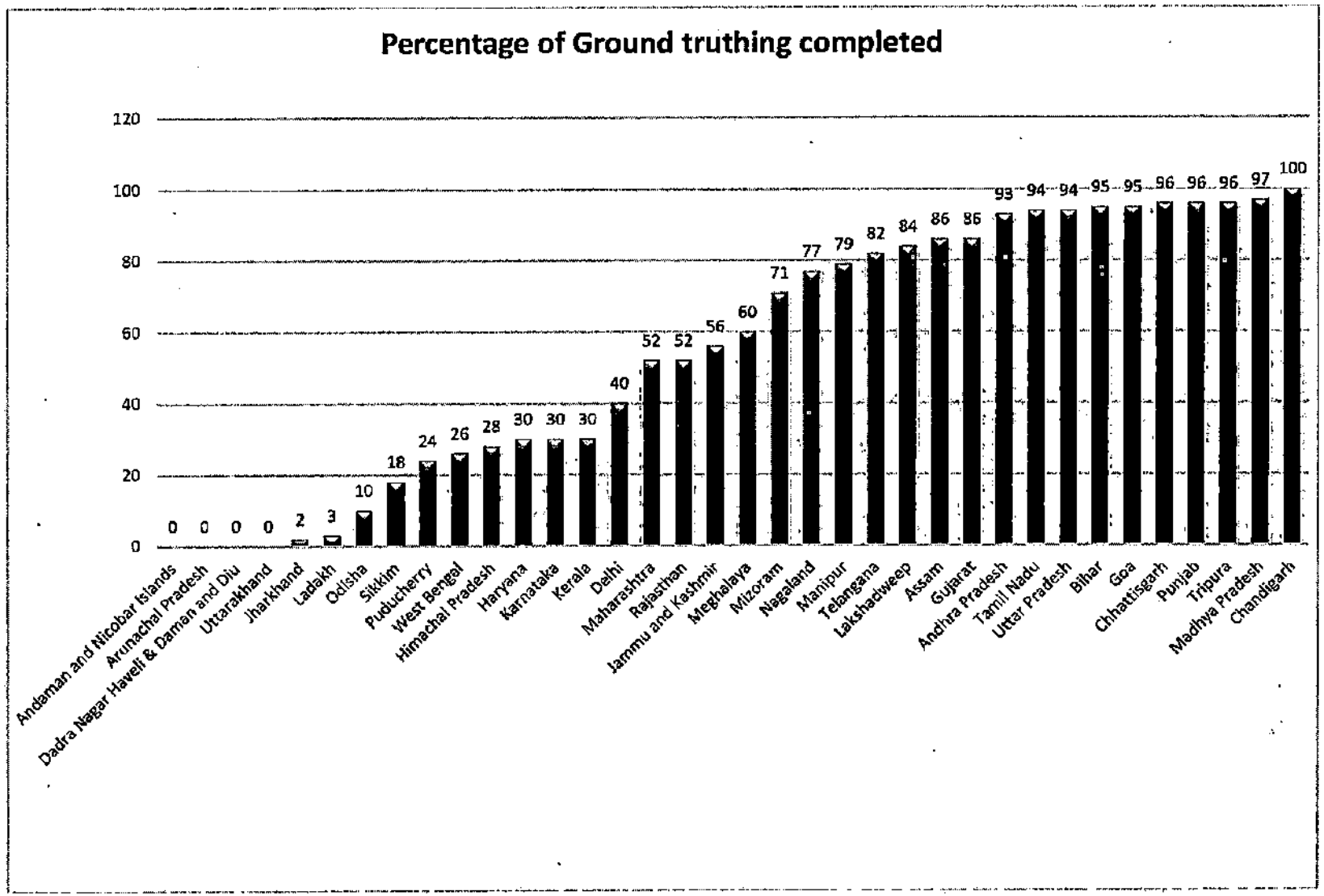
								uploaded on the portal.
21	Maharashtra	25,935	13,589	52	23,415	90	March, 2025	Boundary demarcation data not uploaded on the portal.
22	Manipur	132	104	79	71	54	07.03.2025	Boundary demarcation data not uploaded on the portal.
23	Meghalaya	225	135	60	21	9	October, 2025	Boundary demarcation data not uploaded on the portal.
24	Mizoram	127	90	71	0	0	Not provided yet	Boundary demarcation data not uploaded on the portal.
25	Nagaland	148	114	77	12	8	4th Week of April, 2025	Boundary demarcation data not uploaded on the portal.
26	Odisha	13,331	1,319	10	0	0	3rd week of March, 2025	Boundary demarcation data not uploaded on the portal.
27	Puducherry	139	33	24	0	0	Action plan not received	Boundary demarcation data not uploaded on the portal.

Annexure 3- Report on Ground-Truthing and Demarcation of Wetland Boundaries, as on 22.03.2025

28	Punjab	1,190	1,143	96	6	1	31.03.2025	Boundary demarcation data not uploaded on the portal.
29	Rajasthan	13,321	6,889	52	75	1	3rd week of March, 2025	Boundary demarcation data not uploaded on the portal.
30	Sikkim	259	46	18	46	18	15.05.2025	Boundary demarcation data not uploaded on the portal.
31	Tamil Nadu	26,883	25,282	94	17,940	67	3rd week of March, 2025	
32	Telangana	12,338	10,121	82	3	0	Action plan not received	Boundary demarcation data not uploaded on the portal.
33	Tripura	416	398	96	399	96	31.03.2025	
34	Uttar Pradesh	18,555	17,528	94	11	0	Action plan not received	
35	Uttarakhand	172	0	0	0	0	Action plan not received	
36	West Bengal	12,955	3,356	26	0	0	31.03.2025	Boundary demarcation data not uploaded on the portal.
	Total	231,195	158,475		74,644			

***Note- a) Ground-truthing completed- 69%; b) Boundary demarcation completed-32%**

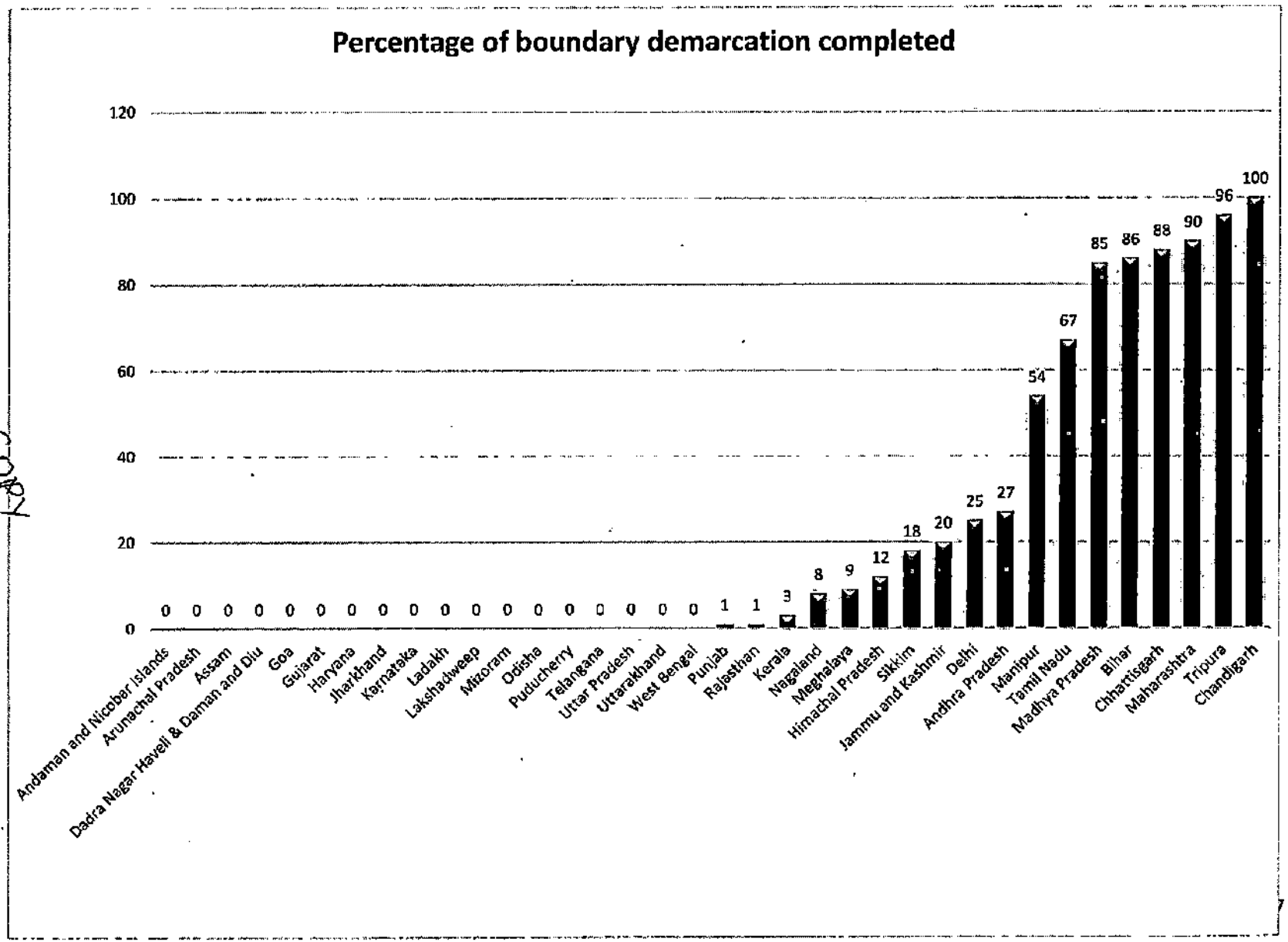
Annexure 3- Report on Ground-Truthing and Demarcation of Wetland Boundaries, as on 22.03.2025



(47)

Annexure 3- Report on Ground-Truthing and Demarcation of Wetland Boundaries, as on 22.03.2025

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G.V

Decadal wetland inventory and change analysis of Jammu & Kashmir

Sr. No.	Wetland Type				2017-18			2006-07			Decadal Change	Disappeared		New	
	Wetland code	Level -I	Level -II	Level -III	Number	Area (ha)	Area (% of wetlands)	Number	Area (ha)	Area (% of wetlands)	Area (ha)	Number	Area (ha)	Number	Area (ha)
1	1101	Inland	Natural	Lake/Pond	20	15550	9.5	20	15570	9.5	-20	-	-	-	-
2	1102			Ox-bow lake/ cut-off meander	-	-	-	-	-	-	-	-	-	-	-
3	1103			High altitude lake	189	3007	1.8	189	3008	1.8	-1	-	-	-	-
4	1104			Riverine Wetlands	75	9344	5.7	75	9341	5.7	3	-	-	-	-
5	1105			Waterlogged	2	12	0.0	2	12	0.0	-	-	-	-	-
6	1106			River/Stream	96	111275	67.8	95	111398	67.8	-123	-	-	-	-
7	1201		Man-made	Reservoir/Barrage	5	24835	15.1	4	24811	15.1	24	-	-	-	-
8	1202			Tank/Pond	17	87	0.1	18	90	0.1	-3	1	3	-	-
9	1203			Waterlogged	-	-	-	-	-	-	-	-	-	-	-
10	1204			Salt pan	-	-	-	-	-	-	-	-	-	-	-
11	1205			Aquaculture Pond	-	-	-	-	-	-	-	-	-	-	-
12	2101	Coastal	Natural	Lagoon	-	-	-	-	-	-	-	-	-	-	-
13	2102			Creek	-	-	-	-	-	-	-	-	-	-	-
14	2103			Sand/Beach	-	-	-	-	-	-	-	-	-	-	-
15	2104			Intertidal mud flat	-	-	-	-	-	-	-	-	-	-	-
16	2105			Salt Marsh	-	-	-	-	-	-	-	-	-	-	-
17	2106			Mangrove	-	-	-	-	-	-	-	-	-	-	-
18	2107			Coral Reef	-	-	-	-	-	-	-	-	-	-	-
19	2201		Man-made	Salt pan	-	-	-	-	-	-	-	-	-	-	-
20	2202			Aquaculture pond	-	-	-	-	-	-	-	-	-	-	-
				Total	**404**	**164110**	**100**	**403**	**164230**	**100**	**-120**	**1**	**3**	**-**	**-**

Note: wetlands database of 2006-07 was updated by incorporating interpretational changes

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National Plan for Conservation of Aquatic Ecosystems (NPCA)

Guidelines







Wetlands Division
Ministry of Environment, Forest and Climate Change
Government of India

February 2024

320

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सत्यमेव जयते

Guidelines for National Plan for Conservation of Aquatic Ecosystems (NPCA)

February 2024

Wetlands Division
Ministry of Environment, Forest and Climate Change
Government of India

मंत्री
पर्यावरण, वन एवं जलवायु परिवर्तन
और
श्रम एवं रोजगार
भारत सरकार

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MINISTER
ENVIRONMENT, FOREST AND CLIMATE CHANGE
AND
LABOUR & EMPLOYMENT
GOVERNMENT OF INDIA

एक कदम स्वच्छता की ओर

आज़ादी का अमृत महोत्सव

भूपेन्द्र यादव
BHUPENDER YADAV
MESSAGE

Wetlands are one of the most productive ecosystems representing prominent features of landscapes that fulfil crucial functions. Wetlands possess unique attributes as part of humanity's cultural heritage and stand as important elements of our natural wealth, serving as valuable "liquid assets" for development. This emphasizes the significance of preserving and utilizing wetlands for sustainable growth and prosperity.

India has demonstrated commendable leadership by significantly enhancing the network of Ramsar Sites, designating 80 wetlands, with an impressive addition of 54 sites in the past 10 years. These sites play a crucial role in conserving global biological diversity and providing essential habitats for migratory species along the Central Asian Flyway. This underscores India's commitment to environmental preservation and underscores the nation's contribution to global conservation efforts.

Deeply rooted in India's conservation ethos and cultural heritage, wetland conservation holds significant importance. Recognizing the value of preserving Ramsar Sites and promoting their unique conservation attributes, the Government of India has introduced the 'Amrit Dharohar' initiative in 2023.

The implementation of Amrit Dharohar signifies a shift in the conservation focus of Ramsar Sites, moving beyond biodiversity-driven agendas to integration with sectoral development initiatives. This approach allows the seamless incorporation of conservation and management of Ramsar Sites into development plans, programs, and investments related to tourism, fisheries, disaster management, water resources, and more.

I am delighted to introduce the revised "Guidelines for the National Plan for Conservation of Aquatic Ecosystems." These guidelines reflect the knowledge and experience gained since the last set of guidelines released in 2019.

The revised guidelines mandate several preparatory stages before implementing a plan for wetland conservation and represent a significant advancement, urging a more pragmatic strategy in formulating conservation plans. These guidelines emphasize the importance of state governments taking ownership and stewardship for wetland management, while the Central Government assumes a facilitating role. The guidelines also delineate the specific procedures to be followed in preparing and submitting proposals and underscore the utilization of diverse schemes from both the Central and State Governments to bolster the execution of wetland projects.

These revised guidelines are designed to evolve dynamically, aligning with the insights and experiences to be gained in the future. This marks a promising commencement of a new era in wetland and aquatic ecosystem conservation.

I congratulate the team that has put together these guidelines and look forward to the implementation of these guidelines.

Date: 31 .01.2024

(Bhupender Yadav)

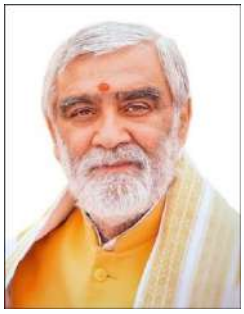
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आज़ादी का अमृत महोत्सव

अश्विनी कुमार चौबे
Ashwini Kumar Choubey

आहारशुद्धौ सत्त्वशुद्धिः
स्वच्छ भारत
एक कदम स्वच्छता की ओर

राज्य मंत्री
पर्यावरण, वन एवं जलवायु परिवर्तन
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण
भारत सरकार
MINISTER OF STATE
ENVIRONMENT, FOREST AND CLIMATE CHANGE
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GOVERNMENT OF INDIA



संदेश

आर्द्रभूमि दुनिया की सबसे अधिक जैव विविधतापूर्ण और पारिस्थितिक रूप से संवेदनशील पारिस्थितिक तंत्रों में से एक है। वे पौधों और जानवरों की प्रजातियों की एक विस्तृत श्रृंखला के लिए महत्वपूर्ण आवास प्रदान करते हैं, प्रवासी पक्षियों, मछली नर्सरी, बाढ़ और अन्य प्राकृतिक आपदाओं के खिलाफ, प्राकृतिक बफर के रूप में कार्य करते हैं। वे पानी की गुणवत्ता बनाए रखने और हमारी जलवायु को विनियमित करने में भी महत्वपूर्ण भूमिका निभाते हैं। इस प्रकार, आर्द्रभूमियाँ अनिवार्य रूप से 'धरा के किडनियों' के रूप में कार्य करती हैं।

भारत के पास एशिया के सबसे अधिक 80 रामसर स्थल है। जब आर्द्रभूमियों को रामसर स्थलों के रूप में नामित किया जाता है, तो इसमें उनका 'विवेकपूर्ण उपयोग' के प्रति समर्पण शामिल होता है। इसे संधारणीय विकास के ढांचे के भीतर पारिस्थितिकी तंत्र दृष्टिकोण के अनुप्रयोग के माध्यम से पूरा किया जाता है। माननीय प्रधानमंत्री जी के कुशल नेतृत्व में रामसर स्थलों के अद्वितीय संरक्षण मूल्यों को बढ़ावा देने के लक्ष्य के साथ 'अमृत धरोहर' पहल की शुरुआत की गयी। इनके सरंक्षण और प्रबंधन में आमजनों और हितधारकों की भागीदारी सुनिश्चित करने के लिए 'सहभागिता मिशन' एवं व्यापक जागरुकता फैलाने के प्रयोजन से 'वेटलैंड बचाओं अभियान' शुरु किया गया।

विभिन्न स्तरों पर संरक्षण कार्यनीतियों को और सुगम बनाने हेतु, राष्ट्रीय जलीय पारिस्थितिकी संरंक्षण योजना के मौजूदा दिशानिर्देशों को संशोधित किया गया है, जिसमें एक व्यापक प्रबंधन योजना भी शामिल है।

मैं, इन संशोधित दिशानिर्देशों के लिए मंत्रालय के आर्द्रभूमि प्रभाग और सभी संबंधित भागीदारों को बधाई देता हूं। मुझे उम्मीद है कि ये संशोधित दिशानिर्देश देश भर में आर्द्रभूमियों के और अधिक प्रभावी संरक्षण एवं विवेकपूर्ण उपयोग के मार्ग को प्रशस्त करेंगे।

(**अश्विनी कुमार चौबे**)

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GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST
& CLIMATE CHANGE



Foreword

The preservation and sustainable management of wetlands in the country has been accorded utmost priority by the Ministry of Environment, Forest and Climate Change. The National Wetlands Programme, currently known as the National Plan for Conservation of Aquatic Ecosystems, provides a comprehensive range of activities in this regard.

India has shown exemplary leadership by expanding its network of Ramsar Sites to 80 and committing to the goal of wise use of these sites, as also of other wetlands. To promote the unique conservation values of Ramsar Sites, the Amrit Dharohar initiative has been launched. It comprises four key areas namely Species and Habitat Conservation, Wetlands Livelihoods, Nature Tourism and Wetland Carbon assessments, the objective being creation of demonstrable models of sustainable wetlands management.

The NPCA guidelines released in 2019 aim to provide an integrated and scientific framework for wetlands. The guidelines have since been revised and include a graded two-stage approach for Integrated Management Plan preparation.

I congratulate the wetlands division of MoEFCC and its knowledge partners for preparing these revised guidelines and finalising them after incorporating the suggestions from stakeholders as also inputs based on practical experience. I am confident these guidelines will simplify the management planning process and empower as well as support State Governments in enhancing the effective management of their respective wetlands.

(Leena Nandan)

Place: New Delhi
Date: 30.01.2024

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JOINT SECRETARY

सत्यमेव जयते

भारत सरकार
पर्यावरण, वन और जलवायु परिवर्तन
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE



Preface

India's approach to wetlands conservation centres around rapidly expanding conservation efforts, engaging stakeholders through Mission Sahbhagita, and integrating wetlands into development planning. These initiatives align with the 'whole-of-society' and 'whole-of-government' approach for wetlands conservation.

The Government of India's Amrit Dharohar initiative is a significant stride towards maintaining a robust network of Ramsar Sites. The implementation strategy of Amrit Dharohar, centered on the principle of conservation through community participation and the promotion of prosperity via conservation, marks a significant departure from the traditional approach that primarily focuses on biodiversity conservation. Instead, it emphasizes integration into sectoral development agendas.

Through the various regional consultations held under the Mission Sahbhagita, the challenges faced by the State/UT Wetland Authorities in the formulation of the Integrated Management Plans were discussed. Majority of the sites including those designated as Wetlands of International Importance under the Ramsar Convention, do not have Integrated Management Plan in place given the extensive data requirement and need for specific skills and capacities. The lack of an Integrated Management Plan leads to inefficient and inadequate addressal of the adverse drivers of wetland degradation. The site management, thus, is insufficient to secure the full range of wetland ecosystem services and biodiversity values. A need to revise the existing NPCA guidelines was strongly felt.

In the revised guidelines, a graded two-stage approach for Integrated Management Plan preparation has been adopted with the introduction of Framework Management Plan. This enables acting on the available information and, at the same time, builds an evidence base through assessments and stakeholder consultations for developing a comprehensive Integrated Management Plan for the site.

These revised NPCA guidelines aim at strengthening the specific guidance to the State/UT Wetland Authorities, Ramsar Site managers and knowledge partners on Framework Management Plan structure and steps to be followed for its preparation.

I present to you the revised NPCA guidelines that have been prepared in consultation with the experts and knowledge partners. I hope the guidelines will ensure achieving the objectives of the Amrit Dharohar initiative and contribute towards a holistic and participatory conservation of wetlands for wise use.

(Dr. Sujit Kumar Bajpayee)

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Abbreviations

a.m.s.l.	above mean sea level
BSI	Botanical Survey of India
CEPA	Communication, Education, Participation and Public Awareness
CO2	Carbon Dioxide
CPCB	Central Pollution Control Board
CSR	Corporate Social Responsibility
CWC	Central Water Commission
DC/ DM	District Collector/ District Magistrate
DPR	Detailed Project Report
DRDA	District Rural Development Agency
EAICP	Environmental Information, Awareness, Capacity Building and Livelihood Programme
EIA	Environment Impact Assessment
FMP	Framework Management Plan
GHGs	Greenhouse Gas
GoI	Government of India
ha	Hectare
IMP	Integrated Management Plan
LiFE	Lifestyle for Environment
MAP	Management Action Plan
MLA	Member of Legislative Assembly
MoEF&CC	Ministry of Environment, Forest and Climate Change
MP	Member of Parliament
NLCP	National Lake Conservation Plan
NPCA	National Plan for Conservation of Aquatic Ecosystems
NRCD	National River Conservation Directorate
NWCP	National Wetlands Conservation Programme
SWA	State Wetlands Authority (State Nodal Agency)
UT	Union Territory



Photo credits: Wetlands International South Asia

1. Background

India, owing to wide variations in rainfall, hydrology, physiography, geomorphology and climate, is bestowed with a rich diversity of wetlands, which play a significant role in providing ecological and economic security through their wide-ranging ecosystem services and biodiversity values. In these Guidelines Aquatic Ecosystems refer to wetlands including lakes.

Notwithstanding the high level of dependence, wetlands have been stressed by a range of anthropogenic and non-anthropogenic pressures, such as conversion for alternate usages, land use change, fragmentation of natural water regimes, pollution, siltation, species invasion, over harvesting of natural resources, unsustainable tourism and climate change.

India is committed to conservation of wetlands. The Indian Constitution, in its Article 51-A(g) stipulates that "it shall be the duty of every citizen of India to protect and improve the natural environment including forests, lakes, rivers and wildlife and to have compassion for living creatures". The MoEFCC, at its inception in 1985, identified wetland conservation and sustainable management as one of its important programming themes. India's assent to the Ramsar Convention in September 1982 provided an important backdrop to this decision. The Ministry established the National Wetlands Conservation Programme (NWCP) in 1986 to provide the overarching policy framework and financial assistance to the State Governments for implementation of site management plans. In 2001, the National Lake Conservation Plan (NLCP) was introduced to address pollution issues in urban and semi-urban environments through interception, diversion and treatment of pollution load entering lakes. Priority sites under the two schemes were identified based on specific criteria laid under the two schemes.

In February 2013, considering the need for a common approach to the conservation and management of wetlands and urban and peri-urban lakes, the Union Cabinet decided to merge

Healthy catchment is essential for sustaining wetland ecosystem health



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the two schemes into a unified scheme entitled 'National Plan for Conservation of Aquatic Ecosystems' (NPCA) to enable the application of uniform policy and guidelines and promote an integrated and multi-disciplinary approach with a common regulatory framework.

The conservation and *wise use* of wetlands figure significantly in various policy commitments. The National Environment Policy of 2006 identifies wetlands as components of 'freshwater resources' and recommends integration in developmental planning, management based on prudent use strategies, promotion of ecotourism and implementation of a regulatory framework. Wetlands also figure significantly in 3 of the 12 National Biodiversity Targets, framed by the MoEFCC in line with the Convention on Biological Diversity's Strategic Plan 2011-2020. Wetlands have direct reference in Target 3 (*Strategies for reducing rate of degradation, fragmentation and loss of natural habitats are finalized and actions put in place by 2020*), Target 6 (*ecologically representative areas on land and in inland waters, as well as coastal and marine zones, especially those of particular importance for species, biodiversity and ecosystem services, are conserved effectively and equitably*), and Target 8 (*by 2020, ecosystem services, especially those related to water, human health and livelihoods and well-being are enumerated and measures to safeguard them are identified*). These targets will guide investment and resource allocation for biodiversity conservation at the national level, and therefore bear high significance for wetlands.

The National Water Policy (2012) recommends adoption of a basin approach for water resources management, and identifies conservation of river corridors, water bodies and associated ecosystems as an important action area.

Wetlands are also essential for human well-being, economic security and climate change mitigation and adaptation. The multiple benefits provided by wetlands are essential in achieving Sustainable Development Goals (Figure 1).

Ministry of Environment, Forest and Climate Change (MoEFCC), the nodal ministry of the Government of India for matters related to wetlands, has been supporting State/UT Governments for conservation and integrated management of wetlands through various schemes and initiatives. The National Plan for Conservation of Aquatic Ecosystems (NPCA), in implementation since 2013, is the Ministry's flagship scheme for wetlands and has an aim of '*mainstreaming the full range of wetland ecosystem services and biodiversity values in development plans and programmes at all levels*'.

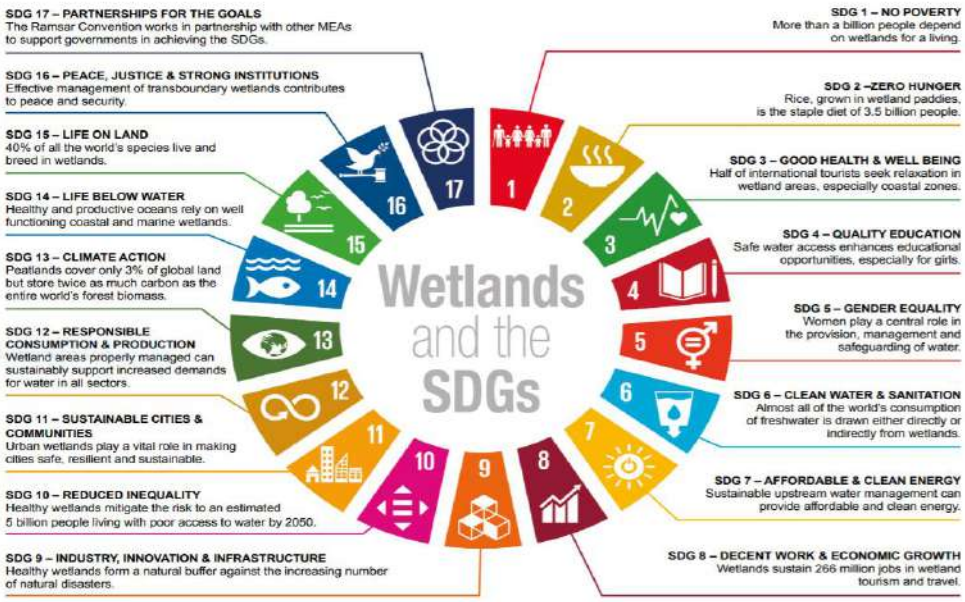


Figure 1: Wetlands and Sustainable Development Goals

Financial support to the State / UT Governments for implementing an Integrated Management Plan (IMP) is provided under NPCA. Since 2020, funding under the scheme has been exclusively on the basis of IMP, as against the previous practice of considering the Annual Plan of Operations (APO). This is to ensure that the implementation of IMP is linked with a comprehensive and long-term plan and vision.

The NPCA recommends that the management of wetlands is guided by an Integrated Management Plan. An IMP reflects a common understanding between various stakeholders on the management purpose, significant threats and constraints limiting conservation and *wise use*, opportunities and specific actions for addressing these threats, and mainstreaming wetlands within the wider developmental planning.

The integrated management plan is formulated to serve the following purposes:

- Identify the objectives of wetland management
- Identify the factors that affect or may affect the wetland
- Resolve conflicts between various stakeholders having an interest in the wetland
- Define monitoring requirements and research needs
- Help obtain financial resources for managing the wetland
- Enable communication between different wetland managers, organisations and stakeholders
- Ensure compliance with extant laws and regulation
- Demonstrate that management is effective and efficient

In May 2022, the Ministry launched *Mission Sahbhagita* as a whole of society approach for wetland conservation and management. As a part of the consultation for the Mission, four regional workshops were held in Srinagar, Goa, Kochi, and Imphal, wherein the IMP preparation process and key challenges were discussed. The State/UT Wetland Authorities identified lack of capacities, trained professionals, and the limited availability of data and finances are key barriers for IMP preparation. The Ministry also organised a virtual consultation on June 23, 2023, to reflect on the challenges and successful approaches for management plan preparation. At the concluding workshop held in Bhopal in July 2023, the representatives of state governments and knowledge partners deliberated on a graded two-stage approach for management plan preparation. A Framework Management Plan (FMP) was proposed wherein the existing knowledge and capacities are not sufficient to support the preparation of an IMP.

The Ramsar Convention is an intergovernmental treaty that provides the framework for national action and international cooperation for the conservation and *wise use* of wetlands and their resources. India ratified the Convention in 1982. As a fulfilment of her commitments to the Convention and as a significant milestone on her 75th year of independence by declaring 75 wetlands to the list of Wetlands of International Importance of the Ramsar Convention, also known as the Ramsar List. The network of Indian Ramsar Sites is increasing and currently covers an area of approx. 1.33 million ha, the second largest in Asia.

Acknowledging the importance of conservation of Ramsar Sites, Government of India introduced '*Amrit Dharohar'* in budget of FY 2023-24, to promote conservation values of Ramsar Sites. *Amrit Dharohar* is to be "implemented over the next three years to encourage optimal use of wetlands, and enhance bio-diversity, carbon stock, eco-tourism opportunities and income generation for local communities."

The Government of India launched the *Amrit Dharohar* implementation strategy on June 5, 2023, with the goal of promoting the unique conservation values of Ramsar Sites. *Amrit Dharohar* operates within the broader framework of NPCA and is structured around the four components: a) Species and habitat conservation, b) Nature tourism, c) Wetland livelihoods, and d)

Wetland carbon. The implementation approach for *Amrit Dharohar* is depicted in Figure 2.

This NPCA guidelines aims at strengthening the specific guidance to the State/UT Wetland Authorities, Ramsar Site managers and knowledge partners on FMP structure and steps to be followed for its preparation. The modifications are based on the outcome of multiple consultative meetings held with the stakeholders.

The NPCA envisages halting and reversing the continued degradation and loss of wetlands in the country and ensuring their conservation and integrated management by promoting a cross sectoral planning and decision making. The programme mandates a shift from the sectoral approaches adopted till date for management of these ecosystems, and instead focuses on mainstreaming their full range of biodiversity and ecosystem services into development programmes being pursued at national and state / UT levels.

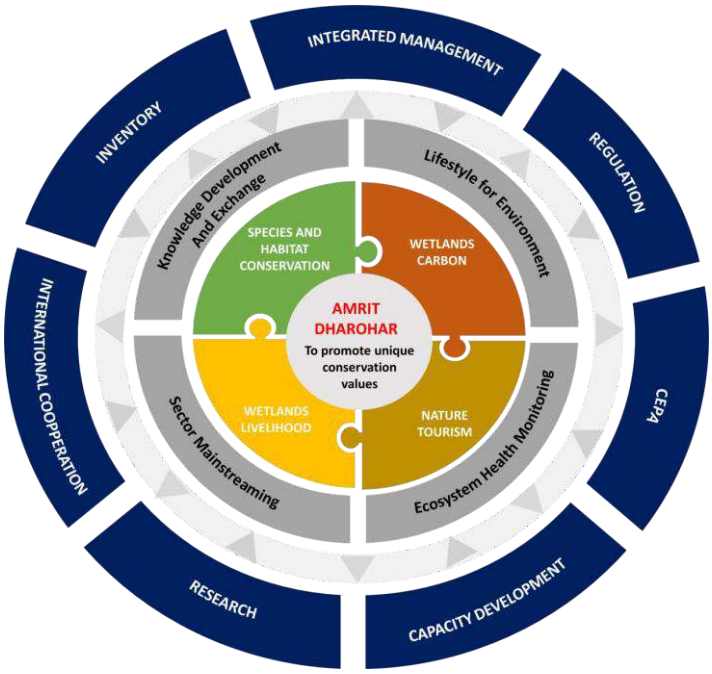


Figure 2: *Amrit Dharohar* – Implementation Approach



Photo credits: Wetlands International South Asia

2. Guidelines' Purpose and Scope

These guidelines outline an implementation framework for NPCA built on an evaluation of implementation experiences so far. The basic features that have been kept in mind while preparing these guidelines are:

- Collaborative effort between Central Government and State Governments/Union Territories, particularly ownership and stewardship of wetlands resources by the latter, is crucial to overall sustainability of restoration and management efforts.

- Effective institutional structures need to be created within the States and UTs to ensure cross sectoral decision making for wetlands. This is also mandated by the Wetlands (Conservation and Management) Rules, 2017 (Annexure IV: Wetlands (Conservation and Management) Rules, 2017).

- Mainstreaming wetlands in State level policy and decision making by building convergence with ongoing developmental sector investments is an important pathway to address anthropogenic and climatic threats to wetlands (Annexure II: Suggestive list of Central and State Government Schemes which can support implementation of NPCA projects (Annexure VII: Checklist for submission of integrated management plan).

- Management of wetlands need to be based on a diagnostic evaluation of their ecological, hydrological, socio-economic and institutional features, and factors governing these features to arrive at an action plan suited to specific context. Participation of stakeholders as well as experts are key enablers to such a process.

- Wetlands need to be integrated with water resources management to ensure that land and water use decisions within catchments and coastal zones do not adversely impact these ecosystems, rather are able to apply wetland ecosystem services values synergistically to achieve water, food and climate security solutions.

- Being inherently dynamic, the ecological character of wetlands is always changing due to natural causes (such as ecological succession) or human-induced causes (such as changes in water inflow and outflow patterns). For wetland management to be effective, it has to

    - provide the enabling conditions for ecosystem functioning (such as ensuring that water in the desired quantity, quality, and periodicity is available to the wetland) and

    - mitigate or reduce the threat of human-induced adverse change in wetlands (such as reducing pollution, proliferation of invasive species, conversion of wetland to non-wetland use)

- Integrated management of wetlands must consider the scale aspects (the interactions of the river basin and coastal zone with the wetland and wetland complex), stakeholder aspects (the views, rights and capacities of different stakeholders linked with wetlands) and sector aspects (the interactions of different conservation and development sectors with wetlands).

- Wetland management approach seeks maintenance of ecological character or wetland *wise use* with emphasis to maintain the capability of wetland to support human well-being at present and in future.

- Preparation of IMP can be a resource-intensive exercise requiring evaluation of key ecological features of the wetland and comprehensive stakeholder engagement throughout the planning process.

- An intermediate approach of FMP enables acting on the available information and, at the same time, builds an evidence base through assessments and stakeholder consultations for developing a comprehensive IMP for the site.

These guidelines supersede the NPCA Guidelines (issued in April 2019)

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3. Managing Wetlands

3.1 Extent of Wetlands in India

The Himalayas are interspersed with a number of glacial lakes, swamps, and floodplain marshes spread across Jammu and Kashmir, Uttarakhand, Himachal Pradesh, Sikkim and Assam, several of which are the headwaters of major rivers. The alluvial plains of River Ganga and Brahmaputra have extensive riverine wetland formations as floodplains and oxbows known variously as maun, beel, chaur, jheel and pat in different parts of the country. These sustain highly productive agriculture and fisheries, besides acting as natural flood defence for communities. In arid and semi-arid zones of the peninsular and western India, several water bodies have been constructed to support domestic water and irrigation needs. The arid zone spanning Rajasthan and Gujarat has vast saline flats, monsoon fed freshwater lakes as well as salt lakes (for example, Sambhar, Pachpadra, Deedwana and Lukransar). The Peninsular Deccan region is studded with human-made lakes providing water for various human needs. Several of these also act as good habitats for water birds (e.g., Varthur, Rachenahalli and Amruthalli Lakes in Bangalore, and Kolleru in Andhra Pradesh). Several urban agglomerations such as metropolitan area of Hyderabad and Ahmedabad have strikingly high number of human-made lakes (over 400 and 600 in numbers, respectively). The narrow plains of the east and the west coasts are dotted with lagoons, backwaters, mangroves, coral reefs and salt lakes.

It is estimated that India has 15.98 million ha area under wetlands, roughly equal to 4.86% of its land area, as per the National Wetlands Atlas, 2021 published by Space Applications Centre, Ahmedabad. Of this, inland wetlands constitute 74.1% (11.85 million ha).

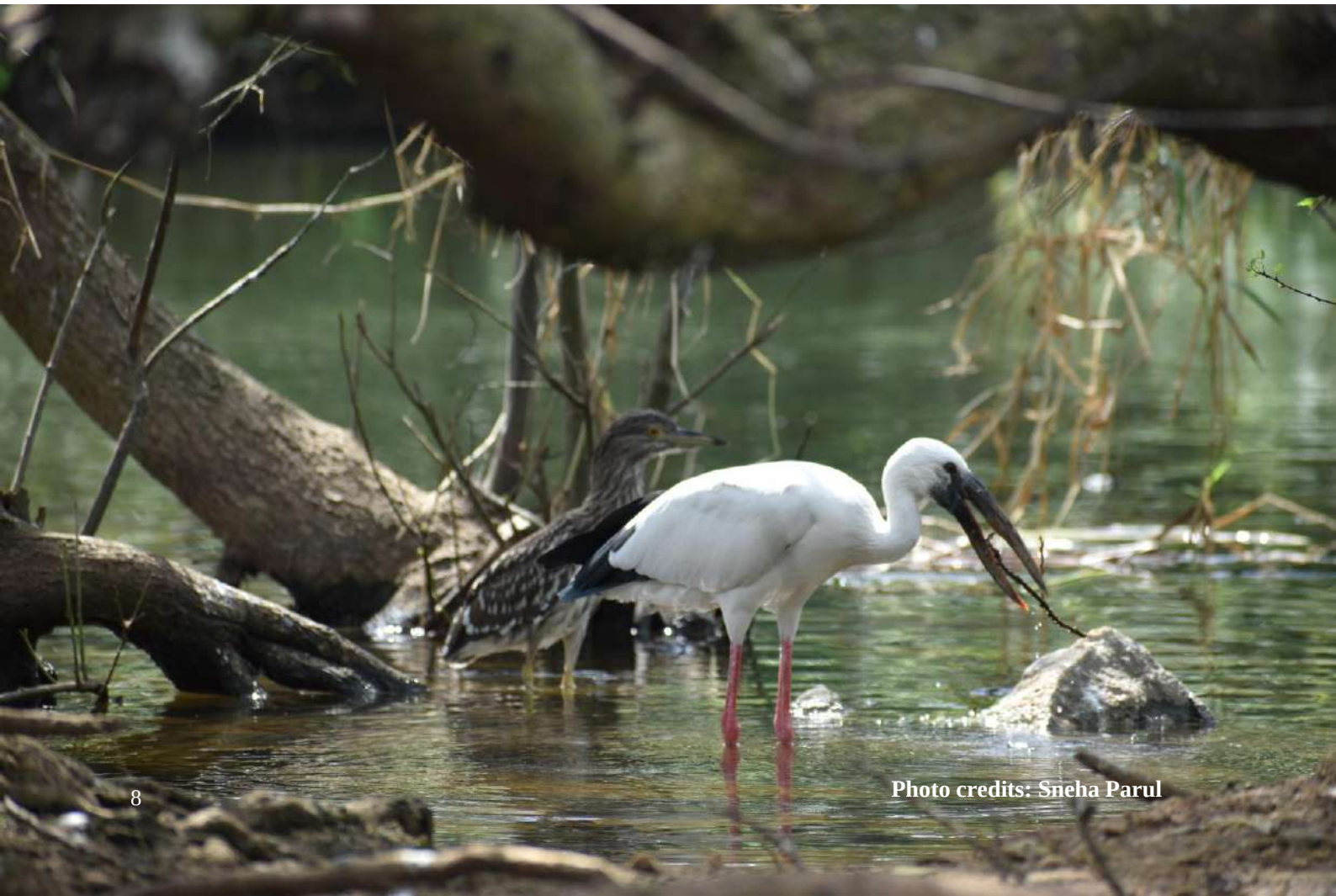


Photo credits: Sneha Parul

3.2 Importance of Wetlands: Ecosystem Services and Biodiversity

Wetlands are lifelines of the society. They provide vital support to human well-being through their wide-ranging ecosystem services and biodiversity values. As these ecosystems degrade or are adversely altered, the water cycle, and the interlinked carbon and nutrient cycles are also adversely altered, leading to water, food and climate insecurity, and loss of biodiversity. Some of the major ecosystem services provided by wetlands are:

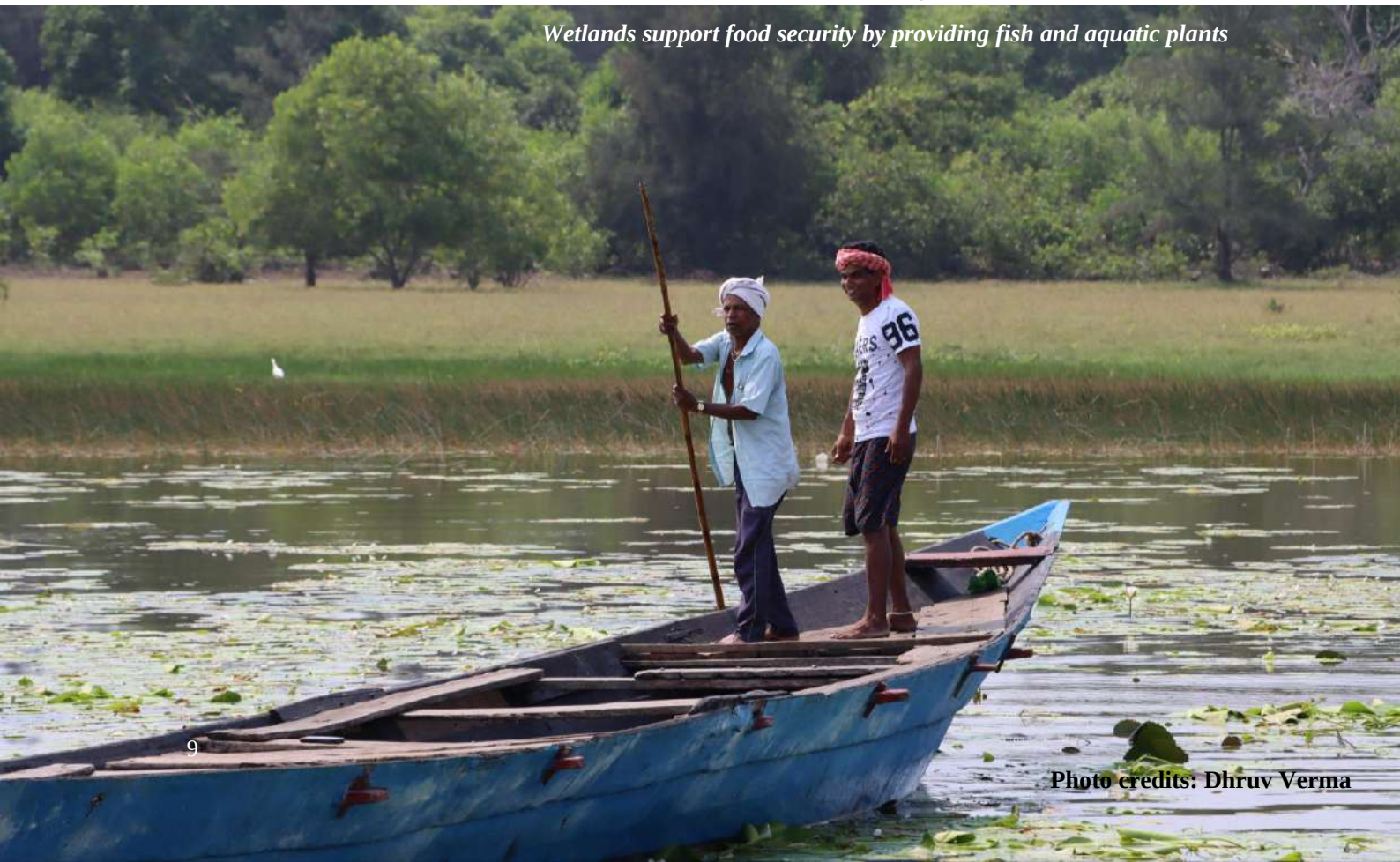
- Water storage;
- Support livelihoods by providing food, water and fiber;
- Regulation of water regimes and stream flows;
- Ground water recharge;
- Water purification;
- Nutrient recycling;
- Buffer shorelines from erosion;
- Buffer communities against floods, droughts, cyclones and wave surges;
- Support a variety of life forms through extensive food webs;
- Habitat to diverse flora and fauna, including resident and migratory species;
- Habitat for migratory species such as waterbirds and fish;
- Provide recreational opportunities;
- Integral part of cultural identities;
- Enhance landscape aesthetics; and,
- Stabilize local climate.

The ability of a wetland to provide the aforementioned ecosystem services and support biodiversity is dependent on local conditions, geomorphic settings and linked livelihood systems.

3.3 Major Threats and Impacts

Wetlands are subject to a number of threats emanating from anthropogenic and non-anthropogenic drivers and pressures. Some of the major threats to these ecosystems are:

- Fragmentation of hydrological regime;
- Siltation;
- Pollution;
- Encroachment and land reclamation;
- Species invasion including alien species;
- Unregulated recreation and tourism;
- Over-harvesting of resources; and,
- Climate change.



Wetlands support food security by providing fish and aquatic plants

Photo credits: Dhruv Verma

Degradation of wetlands affects biodiversity and human well-being in a number of ways, as is evident from following examples:

- Changes in water regimes of Loktak Lake, a floodplain wetland complex of Manipur River, in order to withdraw water for hydropower generation has led to enhanced peripheral flooding, near complete decimation of migratory fisheries and rapid degradation of habitat of globally endangered ungulate species - Brow Antlered Deer (*Rucervus eldii*) or Sangai for which the wetland is the only known natural habitat.
- Conversion of marshes associated with Wular Lake for agriculture and afforestation has reduced the capacity of the wetland system to regulate the flow regime leading to increased floods and droughts.
- Enhancement of permanent agriculture has adversely affected the livelihoods of over 15,000 fishermen living around Kanwar Jheel in North Bihar. Agriculture in turn has been impacted by lowering of ground water levels and flooding attributed to the shrinkage in wetland area.
- Reclamation of urban lakes in Bangalore and Chennai is one of the major factors leading to increased urban flooding.
- Agriculture in the backwaters of Vembanad-Kol has often created distress to the farmers and also caused irreversible changes to the wetland habitat.

3.4 Management Gaps and Challenges

Following gaps and challenges have limited effectiveness of interventions made for conservation and management of wetlands:

3.4.1 Sectoral Approaches

The full range of wetland ecosystem services and biological diversity values are rarely integrated in sectoral developmental plans, impeding their ecological and hydrological functioning and leading to stakeholder conflicts. In most States, wetlands are not recognized as a unique land use category and these are often clubbed with 'wastelands' meant to be used for alternate developmental purposes. Sectoral approach also results due to multiple departments pursuing different objectives *(for example, water resources department aiming at enhancing water holding capacity, fisheries department at enhancing fish production, tourism department at developing tourist potential)* with disparate outcomes related to wetlands, and often working for cross-purposes.



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3.4.2 Partial Approach to Implementation of Management Plans

The management plans for wetlands are mostly formulated, financed and implemented on annual cycles, and in several cases, these are not based on comprehensive landscape scale management plans. Most of the plans are therefore prescriptive in nature, and do not address the root causes of degradation (e.g., change in hydrological regimes, pollution or loss of biodiversity). Post project sustainability strategies are also not worked out. Only in a few States/UTs, allocation has been made for wetlands within their budgets, and wherever such allocations are made, it is mostly for establishment expenses and not for supporting restoration. Similarly, though NLCP was implemented on a cost-sharing basis, the operation and maintenance of urban and peri-urban lakes by the respective State Government departments is marginal.

3.4.3 Weak Cross – Sectoral Governance

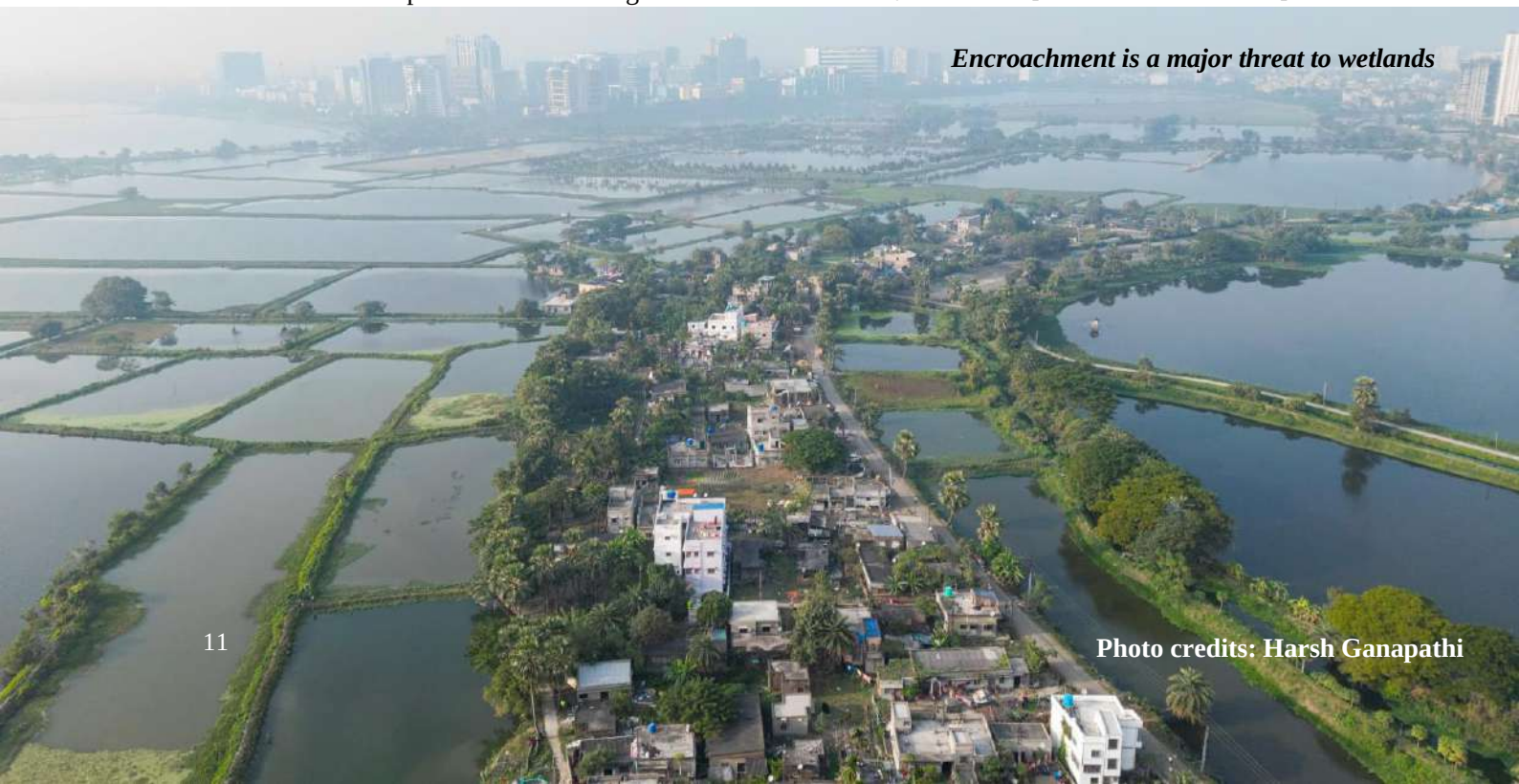
Integrated management of wetlands requires cross-sectoral institutional arrangements. This was envisaged to be achieved through creation of dedicated authorities responsible for developing management plans, site monitoring and evaluation and implementation through line departments. However, only a few States have been able to designate specific authorities. Further, only in few cases, these authorities have regulatory backing. The Wetlands (Conservation and Management) Rules, 2017 has constituted State/UT Wetlands Authorities as the nodal policy making and regulating bodies for wetlands within their jurisdiction.

3.4.4 Insufficient Capacity for Integrated Management

Review of management plans submitted to the Ministry indicates lack of knowledge and experience in the formulation of management plans addressing the full range of drivers of ecosystem degradation. Equally significant is the lack of training and capacity building opportunities for the site managers.

3.4.5 Limited Research Management Interface

Management of wetlands calls for continuous research inputs to address the drivers of change. However, research has not been given due importance in case of most of the wetlands. Much of the research is focused on structural elements of wetlands (limnology, biodiversity) with very limited emphasis on functional aspects



Encroachment is a major threat to wetlands

Photo credits: Harsh Ganapathi

such as ecosystem services and community livelihoods.

3.4.6 Impact of Climate Change

The sea level rise is expected to adversely affect the coastal wetlands; some of them might disappear; several others would experience changes to their morphology, water balance, salinity levels and biodiversity. The mudflats and coral reefs could be considerably affected by sea level rise. The high altitude wetlands would suffer due to problems associated with the reduction in the thickness and area of glaciers. The variation in precipitation pattern would have its impact on wetland ecosystems and their *wise use*. Therefore, there is a need to plan for the future considering the climate change and its impact on wetlands.

The NPCA is designed to address the aforementioned gaps through focus on integrated wetland management in relation to their drainage basins, strengthening institutional arrangements and governance mechanisms, enhancing capacity and improving knowledge base and developing decision support system.

3.5 The need for integrated management

Wetlands are one of the most embedded and interlinked ecosystems with human livelihoods and well-being. A balanced management approach addressing biodiversity conservation values while providing for sustainable utilization in a way compatible with maintenance of natural properties of the ecosystem needs to be adopted for these ecosystems. This forms the core philosophy of '*wise use*', which is "*maintenance of ecological character within the context of sustainable development, and achieved through implementation of ecosystem approaches*." This approach builds on the critical linkages that exist between people and sustainable development of aquatic ecosystems; and encourages community engagement and transparency in negotiating trade-offs and determining equitable outcomes for conservation.

The NPCA therefore recommends that management of each wetland is guided by an IMP. The plan refers to a document which describes strategies and actions for achieving *wise use* of the wetland and includes objectives of site management; management actions required to achieve the objectives; factors that affect, or may affect, the various site features; monitoring requirements for detecting changes in ecological character and for measuring the effectiveness of management; and resources for management implementation.

While it is recognized that each site has its own distinctive ecological and hydrological features and thereby distinctive management needs, the following broad planning principles need to be kept in mind while formulating IMP:

- **Integrated planning:** Aquatic and terrestrial ecosystems are intimately linked by the process of the water flowing through them. Every land use decision has a consequence on water availability. Management planning for wetlands should not be restricted to a defined administrative boundary, but rather take into account wider planning and management context of the basin or coastal zone within which the site is located. Delineating a basin or a coastal zone enables demarcation of a distinct hydrological unit which is the natural integration of all hydrological processes within its boundary and therefore an ideal and rational unit for soil, water and bio-resources conservation and management.

- **Diagnostic approach:** Given the uniqueness associated with each wetland, it is important that '*one size fit all*' approach is replaced with a diagnostic approach, wherein the ecological, hydrological, socioeconomic and institutional features are comprehensively assessed and trends therein determined to be able to spell out management objectives and actions clearly.
- **Adaptable management:** Wetlands are influenced by a range of drivers and pressures that act at multiple spatial,

temporal and political scales. Their management plan, therefore, needs to be prepared to be accommodative of uncertainties and challenges. This can be achieved by using an adaptable management approach, which allows for suitable modification of management based on continuous site monitoring and assessment of new information. In several instances, the ability of future to sustain human use cannot be determined off-hand due to lack of information. In such circumstances, as is the practice in other spheres of ecosystem management, use of precautionary principle is recommended. This means that lack of full scientific uncertainty should not be used as a reason to postpone measures to prevent ecological degradation. With more data collected from the field as part of implementation of management action plan, better understanding of the system can be achieved and appropriate models developed.

- **Stakeholder participation:** The condition of any wetland is an outcome of actions by a range of stakeholders, which are linked to the ecosystem in a number of ways. Management planning therefore needs to recognize these linkages, and build a mechanism for participation of stakeholders in design, review and implementation processes.

- **Governance:** Being located at the interface of land and water, wetlands are influenced by a range of developmental activities which take place within their direct and indirect basins and coastal zones. Institutional arrangements for managing aquatic ecosystems need to be such that they are capable of integrating activities across multiple sectors (such as agriculture, water resources, forests, rural development , urban development, forests and wildlife and others), and balancing the needs of a group of diverse stakeholders while ensuring that ecological integrity of these fragile ecosystems is not adversely affected. This need can be best served by designating wetland authorities within States and UTs to serve as a distinct regulatory, planning and policy making body for conservation, restoration and sustainable management of its wetlands. This is also mandated by Wetlands (Conservation and Management) Rules, 2017.

3.6 Need for Framework Management Plan

- The FMP preserves the diagnostic approach recommended under the NPCA. However, it recognizes that the preparation of IMP can be a resource-intensive exercise requiring evaluation of key ecological features of the wetland and comprehensive stakeholder engagement throughout the planning process. An FMP, therefore, enables acting on the available information and, at the same time, builds an evidence base through assessments and stakeholder consultations for developing a comprehensive IMP for the site.

- FMP is essentially a stepping stone towards an IMP and, therefore, has to be linked with an overarching vision and management framework. FMP cannot be a standalone Annual Plan of Action which may not contribute to the maintenance of ecological character or wetland *wise use*. FMP will ensure that a stakeholder-endorsed IMP is available by the end of the FMP period. FMP pinpoints urgent actions needed to address threats on the wetlands and reinforces the implementation of the *Amrit Dharohar* implementation strategy in Ramsar Sites and other wetlands.

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Photo credits: Adnan Abubakar

4. National Plan for Conservation of Aquatic Ecosystems

4.1 Scheme Coverage

Wetlands include an area of marsh, fen, peatland or water; whether natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish or salt, including areas of marine water the depth of which at low tide does not exceed six meters. Conservation and management of mangroves and coral reefs shall continue to be guided by the Centrally Sponsored Scheme entitled Conservation and Management of Mangroves and Coral Reefs.

4.2 Goal and Purpose

The goal of NPCA is to develop and maintain a network of healthy wetlands which contribute to human well-being through their diverse ecosystem services, as well as sustain diversity and populations of wetland-dependent species.

The purpose is to mainstream full range of wetlands biodiversity and ecosystem services within developmental plans and programmes at various levels.

4.3 Objectives

The NPCA aims to provide an integrated and scientific framework for the conservation and sustainable management of wetlands in the country. The specific objectives of the plan are:

- Developing policy guidelines for conservation and sustainable management of wetlands;
- Supporting, promoting and strengthening conservation of prioritized wetlands through integrated management;
- Facilitating the development of a national inventory, and setting up an information decision support system for the management of wetlands;
- Strengthening the capacity of wetlands managers and stakeholders for effective management of wetlands; and
- Strengthening the implementation of international commitments related to wetlands.

4.4 Strategy

The NPCA promotes the leadership and stewardship of States / UT administrations for the conservation and management of wetlands, with the MoEFCC providing facilitation in terms of setting policy directions, supporting the creation of linkages with developmental sectors, strengthening research-management interface and building capacity of site managers and other stakeholders. The vision on integration within the NPCA is guided by the following strategies:

4.4.1 Integrated Management

Investment for the conservation of wetlands shall be on the basis of integrated management plans which secure ecosystem functioning for sustained provision of ecosystem services as well as maintenance of biodiversity. These plans will serve to integrate wetlands into sectoral developmental planning within the associated catchment and coastal zones. This is in difference to present single function investment to integrated and sustainable development considering asset management planning, drainage management planning and land use planning and control.

It is necessary to determine the state and condition of the wetlands to conserve and protect them from stresses and resultant degradation. Baseline information needs to be therefore gathered, the areas and degree of degradation need to be determined, the causes need to be identified and measures that would restore the wetlands to the desired state need to be designed and implemented. Besides these interventions,

the wetland is to be managed so that it is sustained in a sound ecological health, retains biodiversity and provides the expected ecosystem services in an efficient and effective manner.

The IMP is formulated for wetlands by State/UT Wetland Authorities and wetland managers with support from various organisations including organisations with domain expertise in wetlands and its services based on the Guidelines for IMP preparation provided under the NPCA (Annexure I: Guidelines for Preparation of Integrated Management Plan). Given the uniqueness of each wetland, the Guidelines recommend a diagnostic approach wherein the ecological, hydrological, socio-economic and institutional features are comprehensively assessed, and trends therein are determined to define management objectives and actions. The Guidelines also recommend recognition of linkages the stakeholders have with wetlands and building a mechanism for the participation of stakeholders in design, review and implementation processes. An adaptable management approach, which allows for suitable modification of management based on continuous site monitoring and assessment, is emphasized in the Guidelines.

Given the extensive data requirement and need for specific skills and capacities, a majority of sites, including those designated as Wetlands of International Importance under the Ramsar Convention (Ramsar Sites), do not have IMP in place. The lack of an IMP creates a risk that the site management does not adequately address the adverse drivers of wetland degradation or is insufficient to secure the full range of wetland ecosystem services and biodiversity values.

4.4.2 Framework Management Plan

The Framework Management Plan (FMP) is an interim and supplementary step towards the preparation of the IMP. FMP will be prepared on the basis of available information, proposes implementation of non-regrettable activities, and identifies activities/studies required for the preparation of the IMP. FMP will also bring in commitment from the State/UTs for the preparation and implementation of IMP in a time-bound manner.

4.4.3 Funds Convergence

Funding for implementation of restoration plans will be largely through developmental sector programmes (from public as well as private sources) which have a bearing on wetlands functioning, and provide an opportunity for supporting integrated management. NPCA shall only provide the core funding required to trigger and support integrated management for prioritized wetlands. Local/ District/ State level agencies/ committees, responsible for conservation and management of wetlands, as applicable, in consultation with State/UT Wetlands authorities shall ensure that the identified activities under IMP or FMP of the wetland are allocated appropriate funds for completion of the IMP / FMP.

4.4.4 Cross-Sectoral Governance

State Government / UT administration will need to put in place a nodal State / UT level authority for planning, policy-making and integrated management of aquatic ecosystems in their jurisdiction. These authorities will have representation of all sectors concerned with aquatic ecosystem functioning and will also ensure the support of concerned State Governments, Urban local bodies and NGO's political, technical and administrative leadership within the respective State/UT. The Wetlands (Conservation and Management) Rules, 2017 have constituted State Wetlands Authorities to ensure cross-sectoral governance and stakeholder participation.

4.5 Financial Support from Central Government

State Governments / UT administrations can seek financial assistance under NPCA for IMP/ FMP of wetlands. The MoEFCC will bear the

cost of activities funded by it as per the prevalent policy of the Central Government to State/ UTs/ Special/North–Eastern state.

Each integrated management plan will identify a comprehensive set of activities that will need to be implemented to conserve and sustainably manage wetlands. The action plan must be examined for convergence with existing funding opportunities/ schemes/ programmes of Central/State Government Ministries, agencies, and private sector (a suggestive list is given in Annexure II: Suggestive list of Central and State Government Schemes which can support implementation of NPCA projects).

The activities which do not have any alternate source of funding, and fall within the list of core and non-core activities can be considered for financial support under NPCA (Annexure III: Core and non-core activities corresponding to management action plan components).

Overall, the core activities shall be allocated higher weightage, and be allocated 75% of the budget. The non-core activities may receive a maximum 25% of the overall allocation.

In addition, the MoEFCC will implement the following activities to enhance the management effectiveness of aquatic ecosystems in the country:

4.5.1 National inventory and decision support system for conservation and management of wetlands

The Ministry shall facilitate the development of a national inventory on wetlands to assist State Governments/Union Territory Administrations in:

(a) Identifying wetland locations and extent;
(b) Assess spatial and temporal changes in wetlands extent;
(c) Prioritize wetlands by overlaying with layers on water regimes, land use and land cover and high conservation values sites.

4.5.2 Research projects with regional / thematic relevance to support conservation and management of wetlands

The Ministry shall make available a list of priority research themes to support conservation and management of wetlands, and keeping in view MoEFCC's existing guidelines. MoEFCC shall set up a process for seeking inputs of State Governments/ UT Administrations in identifying the priority research topics and organizations to implement the research.

The funding for the wetland carbon component of *Amrit Dharohar* for scientific and research studies may be undertaken from the NPCA budgetary outlay.

4.5.3 Regional and national capacity building programmes to improve management effectiveness of wetlands

MoEFCC shall do a capacity building needs assessment based on which training workshops and other hand-holding mechanisms shall be implemented.

4.5.4 Promotional campaign for *Amrit Dharohar*

MoEFCC shall undertake a promotional campaign to meet the objective of *Amrit Dharohar* after due convergence from the line ministries. The implementation arrangement under the implementing strategy of *Amrit Dharohar* will extend the guidance on convergence for the identified activities.

MoEFCC may also extend some financial assistance from the NPCA funds to promote the associated activities of Mission LiFE and Save Wetland Campaign, with the approval of the Technical Appraisal Committee, as constituted as per these guidelines.

4.6 Institutional Arrangements

The Institutional arrangements at National and State/UT levels are provided below:

4.6.1 National Level

MoEFCC is responsible for the overall coordination of NPCA. NPCA is implemented by a designated division of the Ministry. Its specific functioning includes the following:

- Providing a national policy framework for conservation and sustainable management of wetlands;
- Providing financial assistance (on a cost-sharing basis) for the implementation of activities identified in the integrated management plans and FMP
- Providing need-based advice to the State Governments / UT Administration in leveraging funds from various central government ministries and departments;
- Providing detailed guidelines and technical know-how for wetlands restoration and management;
- Funding, supporting and conducting capacity building and training programmes;
- Financing research and capacity development to support integrated management of wetlands;
- Periodic evaluation of interventions made under the programme and suggesting mid-course corrections including evaluation of management plans;
- Facilitating the development of a national inventory, and setting up an information decision support system for the management of wetlands;
- Communication and outreach on wetlands; and
- Any other task assigned by Central Government

4.6.1.1 National Wetlands Committee

The National Wetlands Committee (NWC), constituted under the provisions of the Wetlands (Conservation and Management) Rules, 2017 shall be the nodal advisory body for NPCA. The composition and functions of NWC are laid down in the said Rules (Annexure IV: Wetlands (Conservation and Management) Rules, 2017).

4.6.1.2 Technical Appraisal Committee

A Technical Appraisal Committee (TAC) shall be constituted by MoEFCC for assessment of the FMP / IMP comprising of individual/institutional subject experts, Finance Division and other line divisions of MoEFCC, including representatives (Not below the rank of Director) from the line ministries. Following shall be essential terms of reference of the TAC, other than as defined by MoEFCC, while constituting the TAC:

a) Evaluate the FMPs for its comprehensiveness to meet the objective of IMP,
b) Assess the sufficiency of studies and assessments,
c) Adequacy of timelines and estimated cost,
d) Feasibility of actions and other associated parameters required for fulfilling the preparation of IMP.
e) Recommend the budget for FMP/IMP and timeline for its implementation.
f) Recommend an expert or agency for assessing progress on implementation of FMP or IMP, as the case may be.
g) TAC may conduct site visits and/or hold periodic review meetings to assess progress and suggest mid-course corrections.

4.6.2 State Government/UT Administration

The primary responsibility for the conservation and sustainable management of wetlands shall be with the State Governments/UT Administrations. The State/ UT Wetlands Authorities constituted

as per provisions of Wetlands (Conservation and Management) Rules, 2017 will be the nodal agency for all matters concerned with the implementation of NPCA. The composition and functions of the State/UT Wetlands Authority are laid down in the said Rules (Annexure IV: Wetlands (Conservation and Management) Rules, 2017).

4.7 Implementation Strategy

NPCA envisages creating a network of well-conserved and sustainably managed wetlands which support biodiversity and provide their full range of ecosystem services on long-term basis. The implementation strategy to achieve the above is as follows:

a) Proactive engagement of State Governments and UT Administrations to ensure that a representative set of wetlands are identified for management. Emphasis shall be placed on wetlands which are located outside the protected area network, and are highly vulnerable to various anthropogenic pressures.
b) Capacity development and handholding support would be provided by the Ministry by holding regional and national capacity building programmes for strengthening the capacity of wetlands managers and stakeholders for effective management of wetlands.
c) Preserving biodiversity, fostering ecological equilibrium and ensuring the sustainability of ecosystem. Species conservation measures may include protection and conservation of endangered or threatened wetland animal and plant species and the management and preservation of natural environment to maintain the ecological balance and biodiversity of the particular region.
d) Development of tourism infrastructure would be in strict conformity with the extant application regulations and aligned with wetland *wise use* so as to ensure that ecological character of the wetland is not compromised.
e) Integration of *wise use* ecosystem services with other livelihood capitals particularly in socio economic context of the dependent communities for sustainability of livelihood strategies as well as well-being of wetland communities.
f) Wetlands to be a major source of long-term carbon sink with healthy climate change mitigation tool.



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5. Conditions and Process for Inclusion

5.1 Inclusion of Wetlands under NPCA

The Government of India has been implementing the National Plan for Conservation of Aquatic Eco-system (NPCA) in close collaboration with the State Governments/UT Administrations wherein wetlands are identified/ prioritized as a prerequisite for being considered for financial support.

Inclusion of a wetland under the NPCA shall be an indication that:

a) The State Government and the MoEFCC recognize the significance of the wetland in terms of biodiversity values and contribution to societal well-being through wide ranging ecosystem services

b) The wetland requires proactive management to be in place to secure its biodiversity and ecosystem services values

c) The State Government, recognizing the significance of wetland, is willing to demarcate the wetland boundary, designate a dedicated nodal agency for management, develop an integrated management plan, and contribute in financial terms towards implementation of management plan

d) The MoEFCC, in recognition of the significance of wetland is willing to consider providing financial and technical support towards implementation of an integrated management plan

5.2 Inclusion Criteria

Any proposal received from State/UT Wetlands Authority shall be considered for financial support under NPCA, provided the proposal pertains to the wetlands notified/proposed to be notified (process initiated) as per provisions of Wetlands (Conservation and Management) Rules, 2017.

For all wetlands, the following criteria shall apply:

a. Wetlands located within urban, peri-urban and semi-urban areas

i. Wetland holds some water throughout the year and with peak inundation area equivalent or greater than 5 ha; and,

ii. Wetland is highly degraded and cannot be put to its traditional use due to pollution resulting from discharge of domestic and /or industrial wastewater, municipal solid waste or other non-point sources of pollution. Designated best use criteria for surface waters as recommended by CPCB is provided in Annexure V: Designated Best Use Criteria for Surface Waters as recommended by CPCB.

b. Wetlands located in high altitude areas (with elevations greater than 2,500 m a.m.s.l)

i. Wetland has an area of 5 ha and above.

c. Wetlands located below 2,500 m a.m.s.l elevation

i. Wetland or wetland cluster has a peak inundation area of 100 ha and above, and meets atleast one of the following criteria:

- Is representative, rare or unique example of natural or nearly natural wetland in a biogeographic zone;
- Supports vulnerable, endangered or critically endangered species; or threatened ecological communities (as evaluated

through IUCN Red List or any other national list);

- Supports plant and/or animal species at a critical stage in their life cycle, or provides refuge during adverse conditions;
- Supports populations of plant/ or animal species important for maintaining the biological diversity of a particular biogeographic region;
- Regularly supports 20,000 or more waterbirds;
- Regularly supports 1% of individuals in a population of one species or sub-species of waterbirds or is an important breeding site for rare/migratory bird species;
- Is an important source of food for fishes, spawning ground, nursery and /or migration path on which fish stocks/ either within the wetlands or elsewhere depend;
- Provides important hydrological functions as a source of water, regulates hydrological extremes, recharges groundwater, buffers floods and purifies water;
- Is an important source of livelihoods for communities living in and around it; and
- Is of significant cultural/ religious/ recreation value.

Wetlands smaller than the above-mentioned area thresholds may be considered by the Central Government on recommendation of the State/UT Wetland Authority.

5.3 Inclusion Process

For wetlands which fulfil the criteria set above, a Brief Document (Annexure VI: Format for preparing brief document) shall be prepared by the concerned agency for consideration of respective State Government / Union Territory Administration.

An undertaking by the State Government for State share of the cost for implementation of FMP/IMP should also be provided, to avail the financial assistance under NPCA. Such undertaking should also indicate the justification for identification of the wetland and its significance.



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6. Steps for Submission of Proposals for Financial Support

State Governments / UT Administrations can apply for financial assistance for management of wetlands in following steps:

Step 1: Submission of proposal for inclusion of site for funding under NPCA

A proposal for inclusion of a wetland under NPCA along with Brief Document and Health Card should be forwarded through the State Govt./ Union Territory Administration/State Wetlands Authority/UT Wetlands Authority with an undertaking to provide their share of cost of implementation of FMP/IMP by State Government.

For wetlands attracting the Wetlands Rules, 2017, the Brief Document should have been prepared and submitted to State/UT Wetlands Authority for notification under 2017 Rules. A documentary evidence in this regard is also required to be submitted.

Step 2: Formulation of Integrated Management Plan

Upon approval of inclusion of site under the NPCA, the State Government/ Union Territory Administration/State Wetlands Authority/UT Wetlands Authority can opt any of the following options:

Option A

Submit an IMP in accordance with the steps and format given at Annexure I: Guidelines for Preparation of Integrated Management Plan,

- The Integrated Management Plan for the site outlining specific activities for integrated management is the most important component of NPCA. The IMP is envisaged to be a document with multiple functions, including identification of resource requirement, generating baseline information, communication with stakeholders and ensuring compliance with regulatory frameworks and policy commitments, identification of the nature of degradation of the aquatic ecosystems, sources of degradation, the measures that need to be taken to conserve and restore the wetlands, the design of these measures, the cost estimates and the expected outcome;

- Each wetland has its distinct characteristics, and thereby it is important that their site management needs are identified using a diagnostic method based on critical evaluation of the status and trends of the site's ecological, hydrological, socio-economic and institutional features;

- It is recommended that IMPs may be prepared by engaging expert agencies and in full consultation with the stakeholders, particularly dependent communities. The State Governments / UT Administration shall commission such agency at their behest;

- IMP should contain a detailed action plan, including year wise list of activities proposed to be carried out, costs, and sources of funding. All existing funding sources from Central and State Governments and private sectors under which financial support for the said activity can be accessed should be identified;

- Time frame for implementation of IMP should commensurate with the complexity of site, and be sufficient to bring about significant positive change in ecosystem features. In most cases, a time frame of 3 – 6 years is expected.

- All IMPs should categorically list specific ecological, hydrological, socioeconomic and institutional indicators, periodic measurement of which shall indicate progress made in achieving management

plan goal and objectives. Provisions for measuring and reporting on these performance indicators should be made within the IMP.

- The final IMP must be duly approved by the State Govt./ UT Administration/ State /UT Wetland Authority and submitted to the Ministry only after approval.

- A checklist for submission of IMP is provided at Annexure VII: Checklist for submission of integrated management plan.

Option B

- State /UTs Authorities can explore and submit FMP in accordance with the steps and format given at Annexure VIII: Guidelines for preparation for FMP and Annexure X: Blank Format of FMP. However, the FMP is recommended to be taken up only for those wetlands wherein

  a) The wetland is a Ramsar Site (Wetland of International Importance) or a proposed Ramsar Site or notified/proposed to be notified under the Wetlands (Conservation and Management) Rules, 2017.

  b) There is no management plan in place, and its preparation is constrained by a lack of financial assistance, capacities, and other factors.

  c) There is a commitment from the State/UT Government to prepare an IMP within the FMP Implementation period as per the NPCA guidelines.

Developing a Framework Management Plan

- FMP is a simpler document as compared with an IMP and can be developed using available information and preliminary stakeholder dialogues with key Government departments, research organisations, and civil society organisations.

- It is recommended that the State Government entrusts FMP preparation to the site manager. The manager may seek support from local EIACP centre in drafting the FMP (refer to Annexure XI: Ramsar Sites and EIACP Centres, for a list of EIACP centres mapped with Ramsar Sites). Additional support from subject matter experts, external agencies, research organisations, and NGOs may also be taken while ensuring that the quality standards as prescribed in this guidance document are met.

- FMP can be initiated by, firstly, bringing together all published information (such as journal articles, technical reports), maps, past management plans, if any, and information available in vernacular.

- The site manager must undertake a site visit to the wetland with the FMP compiling team to understand the ground conditions and recce the prominent physical and ecological features. The objective must include a dialogue with the communities and stakeholder groups to understand major issues related to the wetland.

- Based on the site visit and stakeholder inputs, a detailed wetland map must be developed. The map must indicate the wetland boundary, key physical features in the surrounding area, inlets and outlets, and major settlements. Different wetland habitats may also be indicated.

- While developing the management framework (Step 3), an ecosystem approach should guide the setting of management objectives and identification of strategies. To the extent possible, the strategy should be aligned with *Amrit Dharohar* and *Mission Sahbhagita*.

- The draft FMP must be shared with key stakeholders (such as concerned government departments, community groups, and Community Based Organisations (CBOs)),

and their comments incorporated in the revision.

- Time frame for implementation of FMP/preparation of IMP should commensurate with the complexity of site, and be sufficient to prepare an IMP as per the format given at Annexure I: Guidelines for Preparation of Integrated Management Plan. In most cases, a time frame of 6 months – 1 year is expected.

- The final FMP must be duly approved by the State Govt./ UT Administration/ State/ UT Wetland Authority and submitted to the Ministry only after approval.

- A checklist for submission of FMP is provided at Annexure XII: Checklist for submission of FMP.

The aim of FMP is to:

a) Communicate the vision and management framework of the wetland to stakeholders

b) Bringing together existing information to describe the site, the focus of management and the management framework needed for conservation and *wise use*

c) Setting the stage for preparation of a detailed IMP as per the extant guidelines of the MoEFCC

d) Identifying the immediate actions needed to preserve wetland values and address risks of adverse change in wetlands (on a clear basis that intervention cannot be delayed for want of detailed assessments), and

e) Providing an opportunity to expedite the implementation of *Amrit Dharohar* components in Ramsar Sites.

The preparation of FMP shall have the following four steps (Figure 3):

Step 1 Wetland Description
Step 2 Management Purpose
Step 3 Management Framework
Step 4 Action Plan

- The details on the requirement of each step have been provided at Annexure VIII: Guidelines for preparation for FMP.

- State Governments/ UT administrations can seek financial assistance under NPCA for the implementation of Framework Management Plan for a period as recommended by the TAC.

- The MoEFCC will bear the cost of activities funded by it as per the provisions of the NPCA scheme of the Central Government to State/ UTs/ Special/ North–Eastern and Himalayan states.
    - Union Territories – 100% Central share
    - North-East and Himalayan States – 90% Central share and 10% State share
    - Rest of India – 60% Central share and 40% State share

Step 3: IMP/FMP finalization and execution of agreements

- The FMP submitted by the States/UTs after scrutiny for its essential requirements shall be placed before the Technical Appraisal Committee.

- IMP submitted by States/UTs shall after scrutiny by the MoEFCC, shall technically cum financially appraised by TAC.

- TAC shall ensure that the work plan/activities identified under FMP are sufficient to have comprehensive IMP along with the proposed timeline with optimized fund estimates. They shall also assess whether convergence of resources from the ongoing/ proposed schemes/ projects of the Central/State government has been taken into account.

- MoEFCC shall prepare appraisal template for IMP and FMP in consultation with Knowledge Partners and the same with due approval from TAC shall be used.

- A tripartite MoU between the Government of India, State Government/UT Administration and the agency identified for implementation of IMP/FMP, will be signed inter-alia, for sharing of costs, timely implementation of IMPs, and post-project sustainability. This MoU will be the basis of providing grants to State Governments/ UT Administrations (Annexure XIII: Indicative Format for Tripartite Memorandum of Understanding for implementation of Integrated Management Plans/ Framework Management Plans).

- The State/UT Government department receiving FMP funds shall submit 6 monthly implementation progress reports to the Wetlands Division in the prescribed format (Annexure XIV: Template for Implementation Progress Reporting of IMP/FMP (subjected to decision of TAC)). Report on implementation of physical activities shall also include photographs and GPS coordinates of implementation sites.

- All management, operation and maintenance expenses shall be part of IMP and costs thereon shall be borne entirely by the State Government / UT Administration for which additional resources will have to be demonstrably raised and committed to operations and maintenance. If there is a cost overrun in a project because of delay, inflation or any other reasons, the same shall be borne by the State/UT Government. The contribution of the Government of India shall be limited only to the amount initially agreed to in the Administrative Approval and Expenditure Sanction Order.

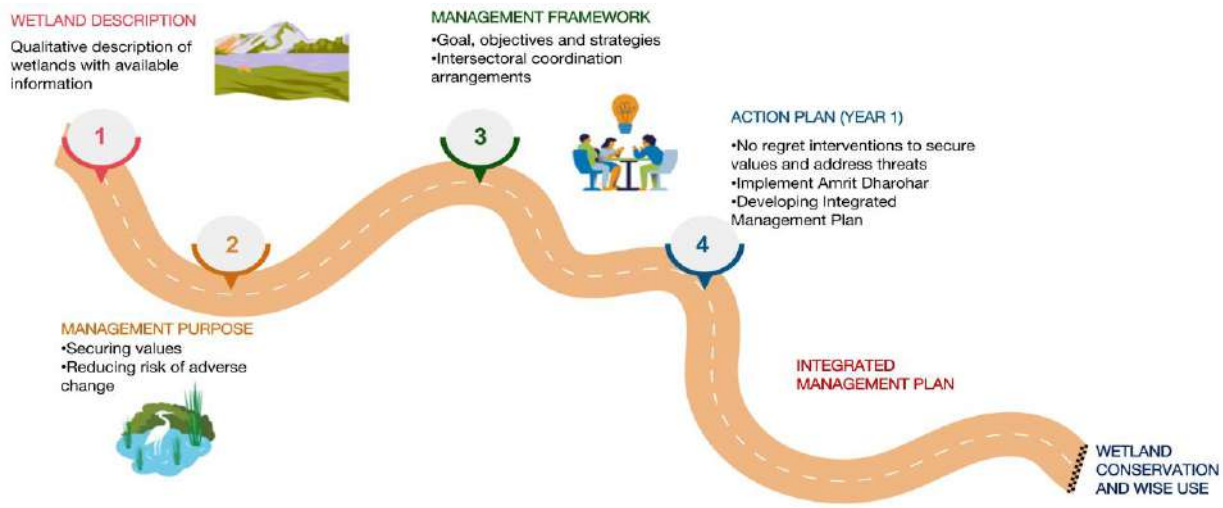


Figure 3: ***Steps for Framework Management Plan***



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Annexure I: Guidelines for Preparation of Integrated Management Plan

Wetlands provide wide-ranging ecosystem services which support human well-being in a number of ways. Numerous plant and animal species depend on wetlands during different parts of their life-cycle. In order to ensure that wetlands continue to provide their ecosystem services and support biodiversity, it is essential that a well-defined strategy and actions are identified for their conservation and *wise use*. An integrated management plan reflects a common understanding between various stakeholders on the management purpose, significant threats and constraints limiting conservation and *wise use*, opportunities and specific actions for addressing these threats, and mainstreaming wetlands within the wider developmental planning.

The integrated management plan is formulated to serve the following purposes:

- Identify the objectives of wetland management
- Identify the factors that affect or may affect the wetland
- Resolve conflicts between various stakeholders having an interest in the wetland
- Define monitoring requirements and research needs
- Help obtain financial resources for managing the wetland
- Enable communication between different wetland managers, organizations and stakeholders
- Ensure compliance with extant laws and regulation
- Demonstrate that management is effective and efficient

Systematic diagnosis of various wetlands features and factors influencing these features is essential to arrive at management objectives and actions. The following eight steps are recommended for developing an integrated management plan:

Step 1: Preamble

The process for management planning must begin with an exercise of setting up an overarching preamble describing the rationale for application of human, technical and financial resources for the wetland. This is a concise policy statement that expresses the commitment of the State Government/UT Administration for integrated management. The preamble can be developed on the basis of:

- Importance of the wetland for the state / UT
- Ways in which the wetlands conservation and wise use will contribute to conservation and developmental goals
- Alignment with sectoral policies, directives and planning frameworks

Step 2: Description of wetland features

This step entails collation and synthesis of existing information on various site features so as to provide a basis for the identification of management objectives. A generic listing of management information needs and data requirements are presented in Table 1.

Table 1: Information Required for Description of Wetlands Features

Wetland feature	**Management information needs**	**Data requirement**
Wetland type and extent	Location Wetland type Wetland area Significant inter-annual changes in the wetland Major changes in the wetland extent in the last 20 – 30 years	Geographical coordinates Land use and land cover data for the wetland (at least for two seasons, pre and post-monsoon) Historical map of the wetland (can be developed from the Survey of India toposheets)
Catchment/Drainage Basin	• Direct and indirect catchment of the wetland • Geological and geomorphological characteristics that have led to the formation of the wetland • Present land use and land cover of the catchment and their implication for wetland • Major developmental activities in the catchment and their impacts on the wetland	• Geology and geomorphology • Topography • Drainage pattern • Soil types • Climate setting • Land use and land cover change
Hydrological regimes	• Major sources of water inflow and outflow from the wetland • Major sources of sediments into the wetland • Inundation regime • Trends in water holding capacity and factors for the decline • Water quality and pollution status • Water use pattern within the wetland catchment and implication for wetland	• Water inflow, outflow and balance • Inundation pattern • Sedimentation • Groundwater • Water quality • Water use within the basin
Biodiversity	• Species richness • Role of the wetland in the life-cycle of migratory species • Invasive species and major contributing factors • Major changes in species richness and habitat and factors thereof	• Species richness and diversity • Biological significance of habitats • Risk of species invasion
Ecosystem Services	• Key ecological and hydrological characteristics required for the sustained provision of ecosystem services • Ecosystem services trade-offs	• Provisioning services (direct wetland products, eg: food, fibre, water) • Regulating services (the ability of an ecosystem to regulate hydrological regimes, influence micro-climate, reduce disaster risk, groundwater recharge) • Cultural services (recreational values, cultural and religious norms and beliefs related to wetlands) • Supporting services (Primary production and other ecosystem functions which enable wetlands to deliver all above ecosystem services)

Wetland feature	Management information needs	Data requirement
Socioeconomics and livelihoods	• Extent of dependence on wetlands for livelihoods • Status of community infrastructure (such as water and sanitation) and implication for wetlands • Livelihood vulnerability and relationship with changes in wetland resources • Resource use conflicts • Major shifts in livelihoods and implications for wetlands	• Demographic features of communities living in and around • The contribution of wetland to income and employment • Community resource use and management practices

Attention should be paid to the robustness of data and associated uncertainties thereof. It is recommended that the data on-site features and linked metadata are, to the extent possible, maintained in a spatial format to enable updation at a later stage as more information becomes available through monitoring programmes. The step should also include identification of data gaps.

Step 3: Evaluation of wetland features

This step entails an evaluation of information on status and trends on wetlands features (conducted in the previous step) to identify:

a) Key wetland features that should be a priority for management planning

b) Natural variability within these features, including describing thresholds, if any

c) Threats that limit (or potentially limit) maintenance of wetlands features in the desirable state

Evaluation of wetland features can be done on the basis of criteria such as:

- Naturalness
- Rarity
- Criticality for ecosystem functioning
- Socioeconomic importance
- Requirement under the extant regulatory regime

The evaluation process will lead to narrowing down of the list of wetland features, for which threats may be identified. The management plan is a response to these threats. Through this process, it is ensured that the plan does not merely focus on symptoms (for example, poor water quality) but on the root causes (in this case, ineffective sewage management in wetland catchments).

Step 4: Defining an institutional arrangement for wetland management

The purpose of this step is to evaluate whether existing institutional arrangements are sufficient and effective in addressing the threats to wetlands. Based on the gaps identified, an institutional arrangement for implementation of the management plan is developed.

This step includes:

a) Enlisting of government departments having programmes which impact (or have the potential to impact) wetlands features or threats on these features

b) An analysis of laws and regulations related to wetland, access and use of wetland resources, biodiversity or any dimension

c) Ownership, rights and privileges pertaining to wetlands

d) Analysis of the role of CSOs and communities in wetlands management, with particular reference to their views, rights and capacities

e) Gaps and challenges

Based on the analysis, an institutional arrangement for wetlands management should be developed, clearly stating:

a) The nodal agency responsible for managing wetlands

b) Role of different government departments and mechanisms for inter-departmental coordination

c) Role of CSOs and communities

Step 5: Setting management objective

This step involves the identification of site management objectives that need to be met so as to ensure that site features are maintained or improved. The management objectives must be capable of addressing the threats identified in the previous step and ensuring the maintenance of wetland in a desired healthy state. While defining objectives, the following must be considered:

a) Measurable – the objectives must be measurable so as to enable reporting on progress towards meeting them (for example, reducing silt load from the wetland catchment by xx %)

   Achievable – the objectives must be achievable at least in the medium or long term. An objective that cannot be achieved can lead to an overall loss of sense of direction and misallocation of resources (for example, completely preventing nutrient enrichment in a wetland located in the intensive agricultural landscape is an unachievable objective, a much better proposition would be to reduce the current rate by xx%).

   Indicative of purpose and not the process – the objectives should not be prescriptively stating the way the objective should be achieved. It should ideally reflect the purpose of management (for example – afforestation in xxx ha is not an objective but a way to reduce siltation. Focusing just on afforestation then limits the use of other options for reducing siltation in a wetland). The processes are generally used to define the action plan for the management objective.

Step 6: Developing a monitoring and evaluation plan

This section aims at outlining a monitoring and evaluation plan to enable assessment of overall management effectiveness and identify needs for mid-term correction.

For each of management objectives, a set of performance indicators should be identified. The performance indicators provide evidence on the condition of one or a set of features (Table 2). When the full range of performance indicators for all the management objectives have been identified, it is useful to combine them into a monitoring plan to enable systematic capture of the monitoring outcomes and use in informing the planning process. Some examples are provided below:

Table 2: Performance Indicators

Wetland feature	Management objective	Performance Indicator	Means of measurement
Area	Maintain wetland area	Wetland area which has not been altered for non-wetland usages	Area estimated from analysis of remote sensing images and ground truthing
Catchments	Reduction in silt load from catchment	Silt load	Monitoring pilot watersheds
Hydrological regimes	Reduce pollution	Biological Oxygen Demand, Chemical Oxygen Demand or any other water quality parameter assessed against a threshold	Water quality monitoring
	Enhance hydrological connectivity within wetlands complex	Area of wetland complex inundated during high floods period	Analysis of remote sensing data, and hydrological surveys
Biodiversity	Maintain and enhance habitat of waterbirds	Area of wetland used by waterbirds	Physical survey
	Reduce area under invasive macrophyte	Area under invasive macrophyte	Analysis of remote sensing images and ground truthing
	Maintain fish species richness	Fish species richness	Sampling
Socioeconomics	Reduce use of harmful fishing practices	Number of destructive fishing gear used in the wetland	Survey
	Reduce direct dependence of communities on capture fisheries	Reduction in % of income derived from wetland	Socioeconomic surveys

For each performance indicator, a baseline value at the beginning of management plan implementation may be specified. These values should be tracked over the course of management plan implementation to assess whether management objectives are being met.

Besides setting up performance indicators for the management plan, it is also essential to set up a monitoring system for the wetland in order to be able to assess changes in ecosystem condition over a period of time. A generic listing of monitoring parameter, method and frequency is presented in the Table below. Parameters marked with a single asterisk (*) sign are relevant for all wetlands and must form a part of the monitoring system. In addition to these, parameters marked with a double asterisk (**) are relevant for wetlands located in urban and peri-urban areas. Other parameters may be included based on the assessment of relevance and wetland contexts.

Table 3: Parameters for wetlands monitoring

Wetland feature	Monitoring parameter	Monitoring method	Frequency
Wetland extent	• Wetland area*	Remote sensing and ground truthing	Once in a year
	• Land use and land cover within the wetland area	Remote sensing and ground truthing	Once in a year
	• Connectivity with other adjoining wetlands, river / streams, coastal zone	Remote sensing and ground truthing	Once in a year
Wetland Catchment	• Climate	Data from the nearest weather station	Atleast monthly
	• Land use and Land Cover*	Remote sensing and ground truthing	Once in 3 years
	• Total sediment yield	Stream gauging station	Monthly
	• Total nutrient yield	Stream gauging station	Monthly
Hydrological regimes	• Water inflow and outflow*	Stream gauging station	Monthly
	• Waterholding capacity	Bathymetric survey	Once in 5 years
	• Peak inundation	Remote sensing and ground truthing	Once in 2 years
	• Dissolved Oxygen, Biological Oxygen Demand *	Data from water quality sampling stations	Atleast monthly
	• Chemical Oxygen Demand **	Data from water quality sampling stations	Atleast monthly
	• Number of point sources discharging untreated sewage into the wetland **	Surveys	Once a year
Biodiversity and Habitat	• Population of majorwetland dependent species groups (such as waterbirds, mammals etc.)*	Mid-winter counts	Once a year
	• Habitat use by key species	Physical surveys	Once a year
	• Number of migratory species using the wetland as a habitat	Physical surveys	Once a year
	• Area under invasive macrophyte**	Physical surveys	Once a year
Ecosystem Services	• Annual Fish yield	Sampling	Monthly samples collated into an annual estimate
	• Number of tourists	Surveys	Monthly samples collated into an annual estimate
	• Volume of surface water abstracted from wetland	Hydrographic surveys	Monthly samples collated into an annual estimate
	• Volume of groundwater recharged	Hydrographic surveys	Once a year

Wetland feature	Monitoring parameter	Monitoring method	Frequency
	• Proportion of floodwaters stored in the wetland	Hydrographic surveys	Once a year
	• Use of wetland for research and education	Surveys	Annual estimate
Livelihoods	• Population living around the wetland*	Surveys	Once every three years
	• Population depending on wetlands for livelihoods	Surveys	Once every three years
	• Number of households around the wetland using safe sanitation practices	Surveys	Once every three years
	• Participation of communities in wetlands management	Surveys	Once every three years

Step 7 – Developing an action plan

The last stage of the management planning process includes defining the action plan, or specific interventions that address the identified management objectives. The action plan should be developed in two steps. The first step should be a comprehensive listing of activities which are required to be implemented. In the second stage, the activities should be filtered with reference to core and non-core activities prescribed under NPCA, and detailed further.

7.1 Preparing a comprehensive list of activities

A generic listing of activities that may be required for integrated management of wetlands is presented in Table 3. Each activity should have a short description indicating why the activity is required, where is the activity to be implemented, and what is the implementation priority. Following must be kept in mind:

(a) Ecosystem-based interventions should be promoted as far as possible

(b) Engineering interventions in wetlands should be taken up in a limited manner, with impact assessments conducted for all major works

(c) Operations and maintenance of all structural works should be included in project design
Participation of local communities should be included to the extent possible

Table 4: Generic listing of activities for management of wetlands

Management Plan component	Activities	Key considerations
Boundary delineation and demarcation	Boundary mapping and delineation	Site boundaries should be established with reference to inundation regimes, soil conditions and vegetation types. Landscape connectivity should also be taken into account when aquatic ecosystems exist in patches. All activities should be completed within the first year.
	Removal of encroachments	Boundaries should be notified and legally protected wherever possible. All activities should be completed within the first year.
	Shoreline management	Mostly required for wetlands in urban and peri-urban setting. For stabilizing bunds of wetlands, naturalization of slopes using vegetative measures should be preferred. Development of promenade for urban lakes can be included based on an evaluation of natural drainage and shoreline ecosystem niches.
Catchment conservation	Afforestation and aided regeneration	Catchment conservation plans should be developed at watershed scales and based on Joint Forest Management approaches. Only native species should be used for forestry operations. Pilot watershed should be periodically monitored to assess changes in soil moisture regimes. Livelihood interventions for catchment communities aimed at reducing dependence on wood as an energy source should be included as appropriate.
	Small scale engineering measures (gully plugging, check dams, gabion structures etc.)	Community participation in design, implementation and post-project maintenance of structures should be ensured.
Water management	Selective dredging and desilting to improve hydrological connectivity	Dredging to be used only selectively, and be based on assessments of bathymetric profile and species interactions. For inflowing channels, dredging ca be used to improve water inflow.
	Interception, diversion and treatment of point sources of pollution	Mostly recommended for wetlands in the urban and peri-urban setting. Provision of comprehensive sanitation and safe drinking water coverage to communities living around the aquatic ecosystem should be ensured. Engineering (STPs) as well as biological options (constructed wetlands) should be evaluated for application. Planning for Operation and Maintenance expenses should be included for all engineering structures.
	Construction and operation of hydraulic structures for maintenance of water regimes and flood control	For each significant structure, detailed environmental impact assessments should be carried out prior to construction.
	Balancing water allocation for	Environmental flows for wetlands, hydrological regimes of

Management Plan component	Activities	Key considerations
	human and ecological purposes	which are affected by hydraulic structures, should be assessed and implemented in consultation in water managers
Biodiversity conservation	Habitat evaluation and improvement	Until specifically desired, plantation of terrestrial plant species in wetlands should be avoided.
	Improvement and maintenance of migratory routes	Community groups should be involved in habitat monitoring and maintenance of migratory routes
	Maintenance of breeding and spawning grounds for key species	Community groups should be involved in the maintenance of breeding and spawning grounds
	Management of invasive species	A mix of mechanical and biological methods for controlling species invasion should be used. For plant invasives, economic utilization along with physical removal should be included.
Sustainable resource development and livelihood improvement	Microenterprise development for reducing dependence on wetlands resources for livelihoods	Identification of micro-enterprise development options should be based on an assessment of community livelihoods, capacities, resources and market linkages.
	Sustainable fisheries development	Only capture based fisheries techniques should be promoted in natural wetlands Options for improving culture fisheries in areas around wetlands may be included to reduce dependence on capture fisheries
	Sustainable agriculture development	Organic farming practices in immediate catchments should be included to minimize nutrient enrichment in wetland.
Institutional development	Setting regulatory regimes	Site regulation should be harmonized with national and State level regulations. Local customary self-regulation which supports maintenance of conservation values should be promoted
	Development of monitoring and evaluation system	Comprehensive monitoring and evaluation mechanism for hydrological, ecological, socio-economic and institutional features should be made a part of the management system Involvement of stakeholders in monitoring should be encouraged.
	Communication and Outreach	Increasing awareness on values and functions of wetland should be made an integral part of the management plan
	Research	For each site, key research areas to support management needs should be identified and included in the management plan

7.2 Preparing an action plan for NPCA support

From the generic list compiled under the previous steps, activities which fall within the list of core and non-core activities covered under the NPCA should be filtered out and elaborated. Following details should be included:

- Why is the activity important?
- How will the activity be implemented? (include intermediate steps, technical specifications and relevant drawings, as may be the case)
- Where will the activity be implemented?
- Who will implement the activity?
- What are the quantitative targets to be met?

Step 8: Developing budget and financing plan

A complete costing of the Integrated Management Plan item wise should be done for the entire tenure of the plan using the existing norms of the State and central government, as may be the case. Year wise requirement of funds for various items of work/ activities, bar and PERT charts for the works/activities should be prepared. For each of the activity, an analysis of complementarity with ongoing development or conservation sector schemes should be done to assess the extent of funding that can be generated through convergence with these schemes. Opportunities for private sector participation should also be identified. Summary of Cost Estimates and year-wise breakup of the requirement of funds may be presented in the formats given below:

Table 5: Summary of budget

S. No	**Management Plan component**	**Budget**

Once the total budget has been prepared, a mapping of funds available from various government schemes, international and national donors and private sector may be presented in the following format.

Table 6: Analysis of convergence funding

Activity	**Total Budget**	**Funds from Central Government Scheme (Scheme Name)**	**Funds from State Government (Scheme Name)**	**Funds from other donors (Project and donor name)**	**Funds from private sector (Name of the agency)**	**Funds available from convergence sources**	**Funds required to be raised**
	(a)	(b)	(c)	(d)	(e)	(f) = (b) + (c) + (d) + (e)	(g) = (a) -(f)

The management plan proposed to be covered under NPCA should be detailed in the Table 7. For each costs item, the relevant basis or schedule of rates may be referenced. Funds requirement should be spread across the entire management plan implementation duration. It may be noted that core funds may be allocated not less than 75% of the budget, and non-core upto 25% of the budget.

Table 7: Year-wise breakup of requirement of funds required from NPCA

S.No	Activity	Funds Required in Yr I	Funds Required in Yr II	Funds Required in Yr III	Funds Required in Yr IV	Funds Required in Yr V	Total

Format for compiling Integrated Management Plan

The management plan should have a cover sheet with the following information:

- Wetland Name
- Wetland Area (in ha)
- Location: (District(s), State / UT)
- Area of the direct catchment (in ha)
- Name of the nodal agency for management plan implementation
- Management plan period
- Date on which approval of State / UT Wetland Authority was obtained
- Total budget
- Total funds available from convergence sources
- Funds requested from the MoEFCC

Table 8: The management plan may be compiled in the following eight chapters:

Chapter heading	Sub-headings	Explanation	Reference to Management Planning Steps
1. Introduction	1.1 Rationale for management planning	Describe the importance of wetland, ways in which wetlands conservation and *wise use* will contribute to state conservation and development goals and alignment with state and central government policies, directives and planning frameworks	Step 1
	1.2 Terms of reference	Enlist the overall terms of reference for the management plan	Step 1
	1.3 Approach and Method	Provide an overview of approach (ways in which the recommended steps have been used) Describe the data sources and research carried out for	Step 1

Chapter heading	Sub-headings	Explanation	Reference to Management Planning Steps
		management planning if any	
2. Description of wetlands features	2.1 Description of wetland features • Location and extent • Wetland catchments • Hydrological regimes • Biodiversity • Ecosystem Services • Socioeconomics and livelihoods	Describe wetland features. As far as possible, present the data in maps.	Step 2
3. Evaluation of wetlands features	3.1 Evaluation • Priority wetland features that need to be maintained and thresholds thereof • Threats	From the wetlands features described in the previous section, enlist the priority wetlands features. Describe the threats that adversely affect the priory wetland features.	Step 3
4. Institutional arrangements	4.1 Review of existing arrangements • Key organizations and programmes • Rules and regulations • Role of civil society and community-based organizations	Provide an overview of the current institutional arrangements in the context of wetlands management	Step 4
	4.2 Gaps	Discuss why the current institutional arrangements are insufficient in ensuring wetlands conservation and *wise use*.	Step 4
	4.3 Proposed arrangements for wetland management	Propose institutional arrangement for wetland management, which specific focus on a) nodal agency, b) role of various departments and agencies and coordination mechanism, and c) the role of civil society and communities. Develop an organogram for management plan implementation.	Step 4

Chapter heading	Sub-headings	Explanation	Reference to Management Planning Steps
5. Setting Management Objectives	5.1 Goal and purpose	Provide a statement of the overall goal that the management plan seeks to achieve	Step 5
	5.2 Benefits (ecological as well as societal)	Summarize the ecological and economic benefits that are expected from management plan implementation	
	5.3 Management objectives	Enlist the specific objectives	Step 5
	5.4 Strategies	Describe strategy(ies) for achieving each of the management objectives	Step 5
6. Monitoring and evaluation plan	6.1 Monitoring strategy	Present an overview of monitoring the wetland, and management plan implementation	Step 6
	6.2 Monitoring parameters, frequency and responsibility	Describe the monitoring parameters, the frequency of monitoring and the agency that will be responsible for monitoring	Step 6
	6.3 Institutional design	Describe how coordination between different monitoring agencies will be achieved.	Step 6
	6.4 Infrastructure and human resources design	Discuss the infrastructure and human resource requirement for implementing the management plan. As far as possible, including local universities, research organizations and NGOs in wetlands monitoring	Step 6
	6.5 Reporting	Discuss the frequency in which reporting shall be done and the responsible agency.	Step 6
	6.6 Review and adaptation	Discuss how the monitoring outcomes will be used to adapt management	Step 6
7. Developing an Action Plan	7.1 Component wise activities linked with management objectives	Generic listing of activities indicating: • What will be done? • Where will the activity be done?	Step 7.1

Chapter heading	Sub-headings	Explanation	Reference to Management Planning Steps
		• What is the priority for the activity?	
	7.2 Components for consideration for support under NPCA	For all activities eligible for support under NPCA indicate: • Why is the activity important? • How will the activity be implemented? (include intermediate steps, technical specifications and relevant drawings, as may be the case) • Where will the activity be implemented? • Who will implement the activity? • What are the quantitative targets to be met?	Step 7.2
8. Budget and activity phasing	8.1 Activity linked budget	Present a summary budget in line with Table 5 Provide details of funding available from convergence sources in line with Table 6 Provide detailed budget for NPCA in line with Table 7	Step 8
	8 2 Time planning	Present a monthly Gantt Chart for management plan implementation	Step 8

The proposal for which FMP has been approved under NPCA or otherwise, following information should be submitted separately:

a) The activities which are covered under FMP along with status of its implementation and expenditure incurred
b) An undertaking that no duplication or overlap of activities between the FMP and IMP
c) List of Schemes/Programmes under Central/State Government has been examined for convergence while preparing the IMP

Annexure II: Suggestive list of Central and State Government Schemes which can support implementation of NPCA projects

Name of Scheme	Areas for convergence	Implementing Ministry
Atal mission for rejuvenation and urban transformation (AMRUT)	Enhancing amenity value of cities by creating and upgrading green spaces, parks and recreation centres, sewage facilities	Ministry of Urban Development
Heritage City Development and Augmentation Yojana (HRIDAY)	Holistic development of services such as water supply, sanitation, roads, etc.	
Smart Cities Mission	Area-based development for improvement, renewal and greenfield development.	
Different Schemes	Green	Ministry of Panchayati Raj
National Afforestation Programme	Catchment conservation	Ministry of Environment, Forest and Climate Change
Green India Mission	Catchment conservation	
National Action Programme to Combat Desertification	Assessment and mapping of land degradation, Drought Preparedness and Mitigation in the Context of Climate Change	
National Afforestation and Eco-Development Board (NAEB)	Ecological restoration and eco-development activities	
National Coastal Management Programme	Conserve and protect coastal stretches and to promote Sustainable development	
National Mission on Himalayan Studies	Conservation of Himalayan Ecosystem and sustainable development	
Repair, Renovation and Restoration of Water Bodies	Restoration of aquatic ecosystems used as sources of drinking water	Ministry of Water Resources, River Development & Ganga Rejuvenation
Natural Resources Management, Rainfed Farming System, Horticulture, Integrated Nutrient Management	Sustainable agriculture	Ministry of Agriculture and Farmers Welfare & Department of Animal Husbandry, Dairying and Fisheries (DADF)
National Scheme on “Welfare of Fishermen” and “Development of Inland Fisheries”	Sustainable fisheries development	
Swachh Bharat Mission (SBM)	Development of sanitation infrastructure to improve water quality of Urban and Rural Ecosystems	Ministry of Urban Development & Ministry of Drinking Water and Sanitation
National Mission on Pilgrimage Rejuvenation and	Beautify and improve amenities and infrastructure at major pilgrimage sites	Ministry of Tourism

Spiritual Augmentation Drive (PRASAD)	in the country	
State Government schemes on fisheries, agriculture, forestry, wildlife protection, irrigation development etc.	Various components of DPR	Various State Governments and their Concerned Ministries.

Annexure III: Core and non-core activities corresponding to management action plan components

Management Plan Components	Core Activities	Non-core activities
Wetland boundary delineation and demarcation	• Wetlands boundary survey and mapping • Wetlands demarcation using geotagged pillars	• Fending of wetlands boundary • Development of promenade for urban wetlands
Catchment conservation	• Afforestation and aided regeneration within direct catchments • Small scale engineering structures (such as gully plugging, check dams, gabion structures, silt traps) • Monitoring pilot watersheds to assess degree of reduction in siltation and improvement of moisture regimes	• Large engineering structures within wetlands direct or indirect catchment
Water management	• Assessment of water requirements of wetlands and aligning operational rules for hydraulic structures for achieving the desired regime • Dredging of critically silted up wetlands areas based on consideration of bathymetric profiles and impacts on ecosystem components and processes • Dredging of inflowing channels to improve water availability in the wetland • Constructed wetlands to treat pollution from diffuse sources • Construction of Sewage Treatment Plants	• Procurement of machinery • Construction of toilets and bathing ghats • Operation and maintenance expenses
Biodiversity conservation and habitat management	• Assessment of habitat quality and species interactions • Population assessment of wetlands dependent species • Enforcement of regulation • Animal disease surveillance • Regulating species invasion by biological and habitat manipulation • Economic use of harvested biomass of invasive species	• Construction of rescue centers • Mechanical removal of invasive species biomass
Sustainable resource development and livelihood improvement	• Sustainable capture fisheries within carrying capacity of the wetland • Wetlands vegetation based micro-enterprise • Community based eco-tourism linked with wetlands • Conservation of cultural heritage linked with wetlands	• Aquaculture • Promotion of organic agriculture in wetlands catchments • Promotion of water efficient agriculture systems in wetlands catchments • Promotion of ornamental fisheries based culture

Management Plan Components	Core Activities	Non-core activities
	• Micro-enterprise development for wetlands dependent communities to diversify livelihoods	• Development of fish nurseries and seed banks • Development of tourism related infrastructure • Development of water, sanitation and health infrastructure for wetland communities • Micro-enterprise development for communities not-directly dependent on wetlands
Institutional development	• Wetlands monitoring and assessment • Research addressing specific wetlands management needs • Construction of wetlands interpretation center • Organization of World Wetlands Day and other events to enhance appreciation of wetlands values and functions • Publication of Ecosystem Health Report Cards or any other assessment of wetlands condition	• Construction of laboratories • Refurbishing of existing wetlands interpretation centers • Infrastructure development for Wetlands Authorities • Meetings of State Wetlands Authority

Annexure IV: Wetlands (Conservation and Management) Rules, 2017

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE NOTIFICATION

New Delhi, the 26th September, 2017

G.S.R. 1203(E). —Whereas the wetlands, vital parts of the hydrological cycle, are highly productive ecosystems which support rich biodiversity and provide a wide range of ecosystem services such as water storage, water purification, flood mitigation, erosion control, aquifer recharge, microclimate regulation, aesthetic enhancement of landscapes while simultaneously supporting many significant recreational, social and cultural activities, being part of our rich cultural heritage;

And whereas many wetlands are threatened by reclamation and degradation through drainage and landfill, pollution (discharge of domestic and industrial effluents, disposal of solid wastes), hydrological alteration (water withdrawal and changes in inflow and outflow), over-exploitation of their natural resources resulting in loss of biodiversity and disruption in ecosystem services provided by wetlands;

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And whereas clause (g) of article 51A of the Constitution stipulates that it shall be the duty of every citizen of India to protect and improve the natural environment including forests, lakes, rivers and wildlife and to have compassion for living creatures;

And whereas the Environment (Protection) Act, 1986 is a comprehensive legislation to provide protection and improvement of the environment, including *inter-alia*, wetlands, and for matters connected therewith;

And whereas the National Environment Policy, 2006 recognises the ecosystem services provided by wetlands and emphasizes the need to set up a regulatory mechanism for all wetlands so as to maintain their ecological character, and ultimately support their integrated management;

And whereas India is a signatory to the Ramsar Convention on Wetlands and is committed to conservation and *wise use* of all wetlands within its territory;

And whereas the Central Government has published the Wetlands (Conservation and Management) Rules, 2010, vide number G.S.R. 951(E), dated the 4th December, 2010;

And whereas conservation and *wise use* of wetlands can provide substantial direct and indirect economic benefits to state and national economy, and thereby the Central Government stands committed to mainstreaming full range of wetland biodiversity and ecosystem services in development planning and decision making for various sectors;

And whereas the State Governments and Union Territory Administrations need to take into account wetland ecosystem services and biodiversity values likewise within their developmental programming and economic well-being, also taking into cognizance that land and water, two major ecological constituents of wetland ecosystems, are enlisted as State subjects as per the Constitution;

And whereas the Central Government considered it necessary to supersede the Wetlands (Conservation and Management) Rules, 2010 for effective conservation and management of wetlands in the country;

And whereas the Central Government had, in exercise of the powers conferred by section 25, read with subsection (1) and clause (v) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986, published the draft Wetlands (Conservation and Management) Rules, 2016, vide number G.S.R. 385 (E) dated 31st March, 2016 for information of the public likely to be affected thereby; and notice was given that the said draft rules would be taken into consideration by the Central Government after expiry of a period of sixty days from the date on which copies of the Gazette notification is made available to the public;

And whereas the Central Government has received the suggestions and objections from the State Governments, Union Territories and its organisations, individuals and civil society organisations on the draft Wetlands (Conservation and Management) Rules, 2016;

And whereas the suggestions and objections received in response to the above-mentioned draft rules have been duly considered by the Central Government in consultation with State Governments and Union Territory Administrations.

Now, therefore, in exercise of the powers conferred by section 25, read with sub-section (1) and clause (v) of sub-section (2) and sub-section (3) of section 3 and section 23 of the Environment (Protection) Act, 1986 and in supersession of the Wetlands (Conservation and Management) Rules, 2010, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules for conservation and management of wetlands, namely: —

1. Short title and commencement.—

(1) These rules may be called the Wetlands (Conservation and Management) Rules, 2017.
(2) These shall come into force from the date of their publication in the Official Gazette.

2. Definitions.—

(1) In these rules, unless the context otherwise requires,-

(a) "Act" means the Environment (Protection) Act, 1986;
(b) "Authority" means the State Wetlands Authority or Union Territory Wetlands Authority, as the case may be;
(c) "Committee" means the National Wetlands Committee referred to in rule 6;
(d) “ecological character” means the sum of ecosystem components, processes and services that characterise the wetlands;
(e) “integrated management plan” means a document which describes strategies and actions for achieving wise use of the wetland and the plan shall include objectives of site management; management actions required to achieve the objectives; factors that affect, or may affect, the various site features; monitoring requirements for detecting changes in ecological character and for measuring the effectiveness of management; and resources for management implementation;
(f) "Ramsar Convention" means the Convention on Wetlands signed at Ramsar, Iran in 1971;
(g) “wetland" means an area of marsh, fen, peatland or water; whether natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish or salt, including areas of marine water the depth of which at low tide does not exceed six meters, but does not include river channels, paddy fields, human-made water bodies/tanks specifically constructed for drinking water purposes and structures specifically constructed for aquaculture, salt production, recreation and irrigation purposes;

(h) “wetlands complexes" means two or more ecologically and hydrologically contiguous wetlands and may include their connecting channels/ducts;

(i) “wise use of wetlands” means maintenance of their ecological character, achieved through implementation of ecosystem approach within the context of sustainable development;

(j) “zone of influence” means that part of the catchment area of the wetland or wetland complex, developmental activities in which induce adverse changes in ecosystem structure, and ecosystem services.

(2) The words and expressions used in these rules and not defined, but defined in the Act, shall have the meanings assigned to them in the Act.

3. Applicability of rules.—These rules shall apply to the following wetlands or wetlands complexes, namely:—

(a) wetlands categorised as 'wetlands of international importance' under the Ramsar Convention;
(b) wetlands as notified by the Central Government, State Government and Union Territory Administration:

Provided that these rules shall not apply to the wetlands falling in areas covered under the Indian Forest Act, 1927, the Wild Life (Protection) Act, 1972, the Forest (Conservation) Act, 1980, the State Forest Acts, and the Coastal Regulation Zone Notification, 2011 as amended from time to time.

4. Restrictions of activities in wetlands.—

(1) The wetlands shall be conserved and managed in accordance with the principle of 'wise use' as determined by the Wetlands Authority.

(2) The following activities shall be prohibited within the wetlands, namely, -

(i) conversion for non-wetland uses including encroachment of any kind;
(ii) setting up of any industry and expansion of existing industries;
(iii) manufacture or handling or storage or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
(iv) solid waste dumping;
(v) discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements;
(vi) any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
(vii) poaching.

Provided that the Central Government may consider proposals from the State Government or Union Territory Administration for omitting any of the activities on the recommendation of the Authority.

5. Wetlands Authorities.—

(1) The Central Government hereby constitutes the State Wetlands Authority in each State with the following members, namely:—

(i) Minister In-charge of the Department of Environment/Forests of the State Government or Minister In-charge of the Department handling wetlands - Chairperson;
(ii) Chief Secretary of the State or Additional Chief Secretary equivalent - Vice Chairperson;
(iii) Secretary in-charge of the Department of Environment - Member *ex-officio*;
(iv) Secretary in-charge of the Department of Forests - Member *ex-officio*;
(v) Secretary in-charge of the Department of Urban Development - Member *ex-officio*;
(vi) Secretary in-charge of the Department of Rural Development - Member *ex-officio*;
(vii) Secretary in-charge of the Department of Water Resources - Member *ex-officio*;
(viii) Secretary in-charge of the Department of Fisheries - Member *ex-officio*;
(ix) Secretary in-charge of the Department of Irrigation and Flood Control - Member *ex-officio*;
(x) Secretary in-charge of the Department of Tourism - Member *ex-officio*;
(xi) Secretary in-charge of the Department of Revenue - Member *ex-officio*;
(xii) Director, State Remote Sensing Centre - Member *ex-officio*;
(xiii) Chief Wildlife Warden - Member *ex-officio*;
(xiv) Member Secretary, State Biodiversity Board - Member *ex-officio*;
(xv) Member Secretary, State Pollution Control Board - Member *ex-officio*;
(xvi) Additional Principal Chief Conservator of Forests of the Regional Office of Ministry of Environment, Forest and Climate Change - Member *ex-officio*;
(xvii) One expert each in the fields of wetland ecology, hydrology, fisheries, landscape planning and socioeconomics to be nominated by the State Government; and
(xviii) Additional Secretary/Joint Secretary/Director in the Department of Environment/Forests or Department handling wetlands - Member Secretary.

(2) The Central Government hereby constitutes the Union Territory Wetlands Authority for each Union Territory with the following members, namely:—

(i) Administrator or Chief Secretary of the Union Territory - Chairperson;
(ii) Secretary in-charge of the Department of Environment - Vice Chairperson;
(iii) Secretary in-charge of the Department of Forests - Member *ex-officio*;
(iv) Secretary in-charge of the Department of Urban Development - Member *ex-officio*;
(v) Secretary in-charge of the Department of Rural Development - Member *ex-officio*;
(vi) Secretary in-charge of the Department of Water Resources - Member *ex-officio*;
(vii) Secretary in-charge of the Department of Fisheries - Member *ex-officio*;
(viii) Secretary in-charge of the Department of Irrigation and Flood Control - Member *ex-officio*;
(ix) Secretary in-charge of the Department of Tourism - Member *ex-officio*;
(x) Secretary in-charge of the Departments of Revenue - Member *ex-officio*;
(xi) Director, Remote Sensing Centre - Member *ex-officio;*
(xii) Member Secretary, Union Territory Pollution Control Committee - Member *ex-officio*;
(xiii) Member Secretary, Biodiversity Board of the UT - Member *ex-officio*;
(xiv) Chief Wildlife Warden - Member *ex-officio*;
(xv) Additional Principal Chief Conservator of Forests of the Regional Office of Ministry of Environment, Forest and Climate Change- Member *ex-officio*;
(xvi) One expert each in the fields of wetland ecology, hydrology, fisheries, landscape planning and socioeconomics to be nominated by the Union Territory Administration; and
(xvii) Additional Secretary/Joint Secretary/Director in the Department of Environment/Forests or Department handling wetlands - Member Secretary.

(3) The State Wetlands Authority or Union Territory Wetlands Authority may co-opt other members, not exceeding three in number, if required.

(4) The State Wetlands Authority or Union Territory Wetlands Authority shall exercise the following powers and perform the following functions, namely:-

(a) prepare a list of all wetlands of the State or Union Territory within three months from the date of publication of these rules;
(b) prepare a list of wetlands to be notified, within six months from the date of publication of these rules; taking into cognizance any existing list of wetlands prepared/notified under other relevant State Acts;
(c) recommend identified wetlands, based on their brief documents, for regulation under these rules;
(d) prepare a comprehensive digital inventory of all wetlands within a period of one year from the date of publication of these rules and upload the same on a dedicated web portal to be developed by the Central Government for the said purpose; the inventory to be updated every ten years;
(e) develop a comprehensive list of activities to be regulated and permitted within the notified wetlands and their zone of influence;
(f) recommend additions, if any, to the list of prohibited activities for specific wetlands;
(g) define strategies for conservation and wise use of wetlands within their jurisdiction; wise use being a principle for managing these ecosystems which incorporates sustainable uses (such as capture fisheries at subsistence level or harvest of aquatic plants) as being compatible with conservation, if ecosystem functions (such as water storage, groundwater recharge, flood buffering) and values (such as recreation and cultural) are maintained or enhanced;
(h) review integrated management plan for each of the notified wetlands (including trans-boundary wetlands in coordination with Central Government), and within these plans consider continuation and support to traditional uses of wetlands which are harmonized with ecological character;
(i) in cases wherein lands within boundary of notified wetlands or wetlands complex have private tenancy rights, recommend mechanisms for maintenance of ecological character through promotional activities;
(j) identify mechanisms for convergence of implementation of the management plan with the existing State/Union Territory level development plans and programmes;
(k) ensure enforcement of these rules and other relevant Acts, rules and regulations and on half-yearly basis (June and December of each calendar year) inform the concerned State Government or Union Territory Administration or Central Government on the status of such notified wetlands through a reporting mechanism;
(l) coordinate implementation of integrated management plans based on wise use principle through various line departments and other concerned agencies;
(m) function as nodal authority for all wetland specific authorities within the State or Union Territory Administration;
(n) issue necessary directions for conservation and sustainable management of wetlands to the respective implementing agencies;

(o) undertake measures for enhancing awareness within stakeholders and local communities on values and functions of wetlands; and

(p) Advise on any other matter *suo-motu*, or as referred by the State Government/Union Territory Administration.

(5) The concerned Department of the State Government or Union Territory shall provide all necessary support and act as nodal Department and Secretariat to the Authority.

(6) The Authority shall, within ninety days of publication of these rules, shall constitute,—

(a) a technical committee to review brief documents, management plans and advise on any technical matter referred by the Wetland Authority; and

(b) a grievance committee consisting of four members to provide a mechanism for hearing and forwarding the grievances raised by public to the Authority;

(7) The Committees referred to in sub-rule (6) shall meet at least once in every quarter to perform their functions.

(8) The Authority shall meet at least thrice in a year.

(9) The term of non-official members of the Authority nominated by State Government or Union Territory Administration, shall be for a period not exceeding three years.

6. Constitution of National Wetlands Committee.—

(1) The Central Government, hereby constitutes the National Wetlands Committee with the following members, namely:—

(i) Secretary, Ministry of Environment, Forest and Climate Change, Government of India - Chairperson;

(ii) Special Secretary or Additional Secretary dealing with wetlands, Ministry of Environment, Forest and Climate Change, Government of India-Vice Chairperson;

(iii) Additional Director General, Wildlife, Ministry of Environment, Forest and Climate Change, Government of India - Member *ex-officio*;

(iv) Adviser or Joint Secretary dealing with wetlands, Ministry of Environment, Forest and Climate Change - Member *ex-officio*;

(v) Joint Secretary, Ministry of Tourism, Government of India- Member *ex-officio*;

(vi) Joint Secretary, Ministry of Water Resources, River Development and Ganga Rejuvenation, Government of India- Member *ex-officio*;

(vii) Joint Secretary, Ministry of Agriculture and Farmers Welfare, Government of India- Member *exofficio*;

(viii) Joint Secretary, Ministry of Social Justice and Empowerment, Government of India- Member *exofficio*;

(ix) Joint Secretary, Ministry of Urban Development, Government of India- Member *ex-officio*;

(x) Joint Secretary, Ministry of Rural Development, Government of India- Member *ex-officio*;

(xi) The Chairman, Central Pollution Control Board - Member *ex-officio*;

(xii) Director, Zoological Survey of India or Scientist F- Member *ex-officio*;

(xiii) Director, Botanical Survey of India or Scientist F- Member *ex-officio*;

(xiv) Director, Space Application Centre, Ahmedabad or Scientist F- Member *ex-officio*;
(xv) Member, Central Water Commission - Member *ex-officio*;
(xvi) Adviser, Niti Aayog - Member *ex-officio*;
(xvii) Three representatives of State Government or Union Territory Administration on a rotational basis for a tenure of two years each;
(xviii) One expert each in the fields of wetland ecology, hydrology, fisheries, landscape planning & socioeconomics; and
(xix) Director/Additional Director/Joint Director dealing with wetlands, Ministry of Environment, Forest and Climate Change - Member Secretary.

(2) The National Wetlands Committee may co-opt other members, not exceeding three in number, if required.

(3) The National Wetlands Committee shall perform the following functions, namely:-

(a) advise the Central Government on appropriate policies and action programmes for conservation and wise use of wetlands;
(b) evolve norms and guidelines for integrated management of wetlands based on wise use principle;
(c) monitor implementation of these rules by the Authority;
(d) advise the Central Government on proposals received from State Governments or Union Territory Administrations for omission of the prohibited activities as referred in sub-rule (2) of rule 4;
(e) recommend designation of wetlands of international importance under Ramsar Convention;
(f) recommend trans-boundary wetlands for notification;
(g) review progress of integrated management of Ramsar sites and transboundary wetlands;
(h) advise on collaboration with international agencies on issues related to wetlands; and
(i) advise on any other matter *suo-moto*, or as referred by the Central Government.

(4) The tenure of non-official members of the Committee shall not exceed three years.

(5) The Committee shall meet at least once in every six months.

7. Delegation of powers and functions to the State Governments and Union Territory Administrations.—

(1) The concerned Department of the State Government or Union Territory Administration shall, within a period of one year from the date of publication of these rules, prepare a Brief Document for each of the wetland identified for notification, providing:—

(a) demarcation of wetland boundary supported by accurate digital maps with coordinates and validated by ground truthing;
(b) demarcation of its zone of influence and land use and land cover thereof indicated in a digital map;
(c) ecological character description;
(d) account of pre-existing rights and privileges;
(e) list of site-specific activities to be permitted within the wetland and its zone of influence;
(f) list of site-specific activities to be regulated within the wetland and its zone of influence; and
(g) modalities for enforcement of regulation;

(2) Based on the Brief Document, the Authority shall make recommendations to the State Government or Union Territory Administration for notifying the wetlands.

(3) The State Government or Union Territory Administration shall, after considering the objections, if any, from the concerned and affected persons, notify the wetlands in the Official Gazette, within a period not exceeding 240 days from the date of recommendation by the Authority.

(4) (a) In case of trans-boundary wetlands, the Central Government shall coordinate with concerned State Governments and Union Territory Administrations to prepare the Brief Document containing information as listed in sub-rule (1).

(b) Based on the Brief Document, the National Wetlands Committee shall make recommendations to the Central Government for notification of the wetland.

(c) The Central Government shall, after considering the objections, if any, from the concerned and affected persons, notify the wetlands in the Official Gazette, within a period not exceeding 240 days from the date of recommendation by the Committee.

(5) (a) The Central Government shall create a dedicated web portal for information relating to wetlands.

(b) The Central Government, State Government and Union Territory Administration shall upload all relevant information and documents pertaining to wetlands in their jurisdiction.

[F. No. J-22012/78/2003-CS (W) Pt. V]

Dr. A. DURAISAMY, Scientist 'G'

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Annexure V: Designated Best Use Criteria for Surface Waters as recommended by CPCB

Designated Best Use	Class of Criteria	Criteria
Drinking Water Source without conventional treatment but after disinfection	A	1. Total Coliforms Organism MPN/100ml Shall be 50 of less 2. pH between 6.5 and 8.5 3. Dissolved Oxygen 6mg/l or more 4. Biochemical Oxygen Demand 5 days 20^0C 2mg/l of less
Outdoor bathing (Organised)	B	1. Fecal Coliforms organism MPN/100 ml shall be 500 or less 2. pH between 6.5 and 8.5 3. Dissolved Oxygen Demand 5 mg/l or more 4. Biochemical Oxygen Demand 5 days 20^0C 3 mg/l or less
Drinking water source after conventional treatment and disinfection	C	1. Total coliforms organism MPN/100 ml shall be 5000 or less 2. pH between 6 to 9 3. Dissolved oxygen 4 mg/l or more 4. Biochemical Oxygen Demand 5 days 20^0C 3mg/l or less
Propagation of Wildlife and Fisheries	D	1. pH between 6.5 to 8.5 2. Dissolved Oxygen 4mg/l or more 3. Free Ammonia (as N) 1.2 mg/l or less
Irrigation, Industrial Cooling, Controlled Waste disposal	E	1. pH between 6.0 to 8.5 2. Electrical Conductivity at 250C micro mhos/cm Max 2250 3. Sodium absorption Ratio Max 26 4. Boron Max 2 mg/l
	Below E	Not Meeting A, B, C, D, & E Criteria

Annexure VI: Format for preparing brief document

State / Union Territory: _____

Name and address of person(s) compiling this information _____

Section 1: Identification, Location and Jurisdiction

1.1 Name of the Wetland (Alternative names, including in local language should be given in parenthesis after official name)

_____

1.2 Name of the Village(s), Tehsil(s), Municipal area(s)

_____

1.3 Name of the District(s) in which wetland complex is located

_____

1.4 Geographical coordinates (Latitude and Longitude, to degree, minutes and second)

Latitude: From _____ to _____

Longitude: From _____ to _____

1.5 Name of the Department / Agency which has jurisdiction over the wetland / wetlands complex

_____

Section 2: Site Characteristics

2.1 Area of wetland / wetlands category (ha) _____

2.2 Wetland type (Please tick appropriate categories and sub-categories)

Category	Subcategory
❒ Natural (Inland)	❒ Permanent lakes
	❒ Seasonal/ intermittent lakes
	❒ Permanent streams/ creeks
	❒ Seasonal/ intermittent streams/ creeks
	❒ Oxbow
	❒ River floodplain
	❒ Permanent freshwater marshes
	❒ Seasonal/ intermittent freshwater marshes
	❒ Shrub-dominated wetlands
	❒ Tree-dominated wetlands
	❒ Geothermal wetlands
	❒ Karst and other subterranean hydrological systems

Category	Subcategory
❒ Natural (Coastal)	❒ Coastal lagoon ❒ Estuary ❒ Intertidal mud, sand or salt flats ❒ Mangroves ❒ Coral reefs
❒ Human-made	❒ Aquaculture pond ❒ Tank ❒ Saltpan ❒ Dam / Reservoir

2.3 Depth (m) Average _____ Maximum _____

2.4 Elevation (m above mean sea level) _____ m

2.5 Water regimes

a) Main source of water (tick all applicable)

❒ Rainfall ❒ Groundwater ❒ Catchment runoff ❒ Direct / indirect inflow from river
❒ Others, please specify_____

b) Water permanence

❒ Mostly permanent ❒ Mostly intermittent

c) Destination of water from wetland

❒ Feeds groundwater ❒ To downstream catchment ❒ To river ❒ To sea

d) Water pH

❒ Acid (< 5.5) ❒ Circumneutral (5.5 – 7.4) ❒ Alkaline (> 7.4) ❒ Not known

e) Water salinity

❒ Fresh (< 0.5 g/l) ❒ Brackish (0.5 – 30 g/l)) ❒ Euhaline (30- 40 g/l) ❒ Hypersaline (>40g/l)
❒ Not known

f) Nutrient in water

❒ Eutrophic ❒ Mesotrophic ❒ Oligotrophic ❒ Not known

2.6 Climatic setting

a) Annual Rainfall /Snowfall(mm) _____

b) Temperature (°C) Minimum _____ Maximum _____

c) Humidity (%) Minimum _____ Maximum _____

2.7 Area of zone of influence (in ha) _____

2.8 Major land use within zone of influence (provide as approximate % of catchment area)

Forests _____%

Plantation _____%

Agriculture _____%

Settlements (Rural) _____%

Settlements (Urban) _____%

Industrial _____%

2.9 Map of wetland complex and zone of influence

(To be enclosed as Annex I and II to this proposal)

Section 3: Biodiversity

3.1 Notable plant species present in wetland

_____

3.2 Notable animal species present in wetland

_____

3.3 Species of conservation significance (rare, endangered, threatened, endemic species)

_____

3.4 Major plant invasive alien species

_____

3.5 Major animal invasive alien species

_____

Section 4: Ecosystem services

Importance	Relevant for the site (please tick yes or no)	If Yes, Details (upto 50 words for each category)
Source of drinking water for people living and around	❒Yes ❒No	
Source of water for agriculture	❒Yes ❒No	
Fisheries	❒Yes ❒No	
Cultivation of aquatic food plants	❒Yes ❒No	
For buffalo wallowing and use of domesticated animals	❒Yes ❒No	
Medicinal plants	❒Yes ❒No	
Is a recreational site	❒Yes ❒No	
Buffering communities from extreme events as floods and storms	❒Yes ❒No	
Groundwater recharge	❒Yes ❒No	
Water purification	❒Yes ❒No	
Acts as a sink for sediments	❒Yes ❒No	
Has significant cultural and religious values	❒Yes ❒No	
Is a site for recreation and tourism	❒Yes ❒No	
Supports noteworthy plants species	❒Yes ❒No	
Supports noteworthy animal species	❒Yes ❒No	
Site of high congregation of migratory water birds	❒Yes ❒No	

Importance	Relevant for the site (please tick yes or no)	If Yes, Details (upto 50 words for each category)
Supports life cycle of fish or amphibians	❒Yes ❒No	
Mining	❒Yes ❒No	
Any other, please list		

Section 5: Pre-Existing Rights and Privileges

Nature of right and privilege	Relevant for the site (please tick yes or no)	Does this negatively impact the wetland's ecological health?	Brief description (upto 50 words for each category)
Community Fishing (without any lease or permission from government department)	❒Yes ❒No	❒Yes ❒No ❒Not assessed	
Fishing under lease from government department	❒Yes ❒No	❒Yes ❒No ❒Not assessed	
Harvest of plants (without any lease or permission from government department)	❒Yes ❒No	❒Yes ❒No ❒Not assessed	
Harvest of plants under lease from government department	❒Yes ❒No	❒Yes ❒No ❒Not assessed	
Agriculture or horticulture within wetland	❒Yes ❒No	❒Yes ❒No ❒Not assessed	
Grazing	❒Yes ❒No	❒Yes ❒No ❒Not assessed	
Religious practices	❒Yes ❒No	❒Yes ❒No ❒Not assessed	
Withdrawal of water for domestic use	❒Yes ❒No	❒Yes ❒No ❒Not assessed	
Withdrawal of water for agriculture or fisheries	❒Yes ❒No	❒Yes ❒No ❒Not assessed	
Bathing or wallowing of domestic animals	❒Yes ❒No	❒Yes ❒No	

Nature of right and privilege	Relevant for the site (please tick yes or no)	Does this negatively impact the wetland's ecological health?	Brief description (upto 50 words for each category)
		❒Not assessed	
Plying of boats	❒Yes ❒No	❒Yes ❒No ❒Not assessed	
Any other, please list here	❒Yes ❒No	❒Yes ❒No ❒Not assessed	

Section 6: Present and Potential Threats

Threat	Degree	Present or Potential	Additional information, if any
Changes in water inflow and outflow	❒High❒Medium ❒Low	❒Present ❒Potential	
Pollution	❒High ❒Medium ❒Low	❒Present ❒Potential	
Unsustainable harvest of biological resources	❒High ❒Medium ❒Low	❒Present ❒Potential	
Mining	❒High ❒Medium ❒Low	❒Present ❒Potential	
Siltation	❒High ❒Medium ❒Low	❒Present ❒Potential	
Encroachment	❒High ❒Medium ❒Low	❒Present ❒Potential	
Spread of invasive species	❒High ❒Medium ❒Low	❒Present ❒Potential	
Any other, please list	❒High ❒Medium ❒Low	❒Present ❒Potential	

Section 7: Activities Proposed to be prohibited (other than those listed in Rule 4(2) of Wetlands Rules)

Activity	Prohibited within wetlands or zone of influence	Details of specific area wherein activity is prohibited	Name of department / agency responsible for regulation	Additional information, if any
	❒ Wetland / Wetlands complex boundary ❒ Zone of influence			

Section 8: Activities Proposed to be regulated

Activity	Place a tick mark if relevant	Regulation within wetlands or zone of influence	Level of regulation (in terms of people, restricted area or any other)	Name of department / agency responsible for regulation	Additional information, if any
Withdrawal of water / impoundment/diversion or any other hydrological intervention	❒	❒ Wetland / Wetlands complex boundary ❒ Zone of influence			
Harvesting of resources (living / non-living)	❒	❒ Wetland / Wetlands complex boundary ❒ Zone of influence			
Grazing	❒	❒ Wetland / Wetlands complex boundary ❒ Zone of influence			
Discharge of treated sewage/ effluent / wastewater	❒	❒ Wetland / Wetlands complex boundary ❒ Zone of influence			
Construction of boat jetties, and facilities for temporary use, as pontoon bridges	❒	❒ Wetland / Wetlands complex boundary ❒ Zone of influence			
Aquaculture, agriculture and horticulture activities within the wetland boundaries.	❒	❒ Wetland / Wetlands complex boundary ❒ Zone of influence			
Any other, please list		❒ Wetland / Wetlands complex boundary ❒ Zone of influence			

Section 9: Activities Proposed to be permitted

Activity	Place a tick mark if relevant	Within wetlands or zone of influence	Additional information, if any
	❒	❒ Wetland / Wetlands complex boundary ❒ Zone of influence	
	❒	❒ Wetland / Wetlands complex boundary ❒ Zone of influence	
	❒	❒ Wetland / Wetlands complex boundary ❒ Zone of influence	
	❒	❒ Wetland / Wetlands complex boundary ❒ Zone of influence	
	❒	❒ Wetland / Wetlands complex boundary ❒ Zone of influence	
	❒	❒ Wetland / Wetlands complex boundary ❒ Zone of influence	
		❒ Wetland / Wetlands complex boundary ❒ Zone of influence	

Section 10: Listing of Available Scientific Resources Used

_____

_____

_____

_____

_____

CHECKLIST

- ❒ Responsible agency has been clearly identified and details of contact person included
- ❒ Wetland/ wetlands complex boundary has been delineated using GIS and firmed up by adequate ground truthing
- ❒ Wetland/ wetlands complex map has been provided at required scale
- ❒ Zone of influence has been delineated and included in wetland map or a separate map
- ❒ Wetland zone of influence is sufficient to manage all activities
- ❒ Site's importance has been listed, and for major categories, justification is provided
- ❒ Site's biodiversity values are listed, and for major categories, justification is provided
- ❒ List of pre-existing rights and privileges is provided
- ❒ Consistency or inconsistency of pre-existing rights and privileges is indicated to be best of available knowledge
- ❒ Threats to site are listed, and for major categories details are provided
- ❒ Activities prohibited, beyond those already listed in Rule 4(2) have been mentioned
- ❒ List of activities to be regulated within wetlands and zone of influence is provided
- ❒ List of activities to be permitted is provided

Annexure VII: Checklist for submission of integrated management plan

- ❒ Approved by the State govt./UT Administration / State Wetlands Authority / UT Wetlands Authority (**approval of the competent authority/minutes of meeting to be enclosed**)
- ❒ Forwarding letter states commitment of the State Government / UT for providing their share of budget (supporting document indicating concurrence to be enclosed)
- ❒ Integrated management plan has a cover sheet providing details on wetland, catchment area, implementing agency, total budget and fund requested from NPCA
- ❒ Health card is enclosed with the management plan (as per Annex XV)
- ❒ Brief document is enclosed with the management plan (as per Annex VI)
- ❒ Wetlands map is provided in a standard GIS format
- ❒ Map of Zone of influence in provided in a standard GIS format
- ❒ Management plan is aligned with recommended format of eight chapters
- ❒ All activities proposed to be funded by NPCA fall within the list of core and non-core activities
- ❒ Necessary drawings and technical specification for major activities is provided
- ❒ Core activities have been allocated not less than 75% of the budget
- ❒ Non- core activities have been allocated not more than 25% of the budget
- ❒ Budget has been prepared with reference to an approved Schedule of Rates

Annexure VIII: Guidelines for preparation for FMP

Step 1: Wetland Description

- Step 1 of FMP brings together the available information to describe a wetland. It is important that the description is broad-based and takes into account not just the ecosystem but its connectivity in the landscape and with communities living in and around the wetland. A partial description of wetlands (for example, on the basis of water regimes) often leads to an isolated approach to wetland management (for example, as a waterbody for storage). The idea is, to begin with whatever is available and systematically connect pieces of information to provide a robust basis for decision-making. The manager also needs to be mindful that information exists in diverse forms, from highly technical publications to Google Earth and localised colloquial forms such as customary practices. It is stressed that information in all forms is useful and needs to be internalised and assessed in terms of management utility.

- The following details should be considered while describing the wetland features:

    a. What are the physical characteristics of the wetland? (such as area, location, type, elevation, major landuse within and around the wetland based on the defined buffer area, and fragmentation, if any)
    b. What is the catchment and hydrology of the wetland? (such as sources of water into the wetland, destination of water from the wetland, area under permanent and seasonal inundation, groundwater levels around the wetlands, water quality (pH and Dissolved Oxygen), water levels, and extent of wetland catchment)
    c. What is the climatic setting of the wetland catchment? (such as average annual rainfall, min and max temperature, and extreme events)
    d. What are the key species found in the wetland? (such as the number of plant and animal species recorded in the wetland, species of high conservation value found in the wetland, migratory waterbirds, migratory fish and others) What are the major habitat types in the wetland? (such as open water areas, wet grasslands, areas with floating vegetation and others)
    e. What is the livelihood system around the wetland? (such as economic activities associated with the wetland and preexisting rights and privileges of the communities)
    f. What is the institutional setup for wetland management? (the nodal agency responsible for wetland management, whether located within a protected area, whether notified under Central/ State Acts and Rules)

- For each wetland and wetlands complex, a map should be prepared using a Geographical Information System (WGS84 datum and UTM (Universal Transverse Mercator) projection) and adopting professional cartographic standards. Essential features to be included in the map are as follows:
    a. Wetland boundary
    b. The boundary of settlements located within and around the wetland
    c. Connecting drainages, inflows and outflows
    d. Main roads and railway (if any)
    e. Major habitats (such as waterbird congregation areas, fish migration pathways, open water area, area under submerged/ floating/ emergent macrophytes)
    f. Major landmarks
    g. Protected area boundary/ Ramsar Site boundary

- Recommended scale for producing the wetlands maps is as follows:

Wetland / Wetlands complex area	Recommended scale
Below 100 ha	1: 4000
Between 100 – 500 ha	1: 10,000
Between 500- 4000 ha	1: 25,000
4000 ha and above	1: 50,000

- These scales have been recommended on the basis of spatial data available for preparing wetlands maps and details that may be extracted for management planning and monitoring decisions. Resources at 2 LISS IV data that may be used to prepare a map of wetlands below 100 ha render an approximate scale of 1:4000. Even larger wetlands can be mapped using finer resolution data. However, for expedience and cost-effectiveness, a lower scale may be sufficient for meeting management needs.

Step 2: Management Purpose

- Wetland management, as described in previous sections, aims to create enabling conditions for wetland ecosystem functioning (and thus securing biodiversity and ecosystem services) and reducing the risks of human-induced adverse change in the ecosystem. These risks, once manifest, can alter the natural functioning of the ecosystem (such as the capability to moderate hydrological regimes), thus, impacting ecosystem services (such as flood buffering) and species and ecological communities (such as flood pulse-dependent wetland species). This step of the FMP focuses on identifying the risks of adverse change, which provides a basis for setting up a management framework. The guiding questions for this step are:
    A. What are the key values associated with the wetlands?
    B. What are the present and potential threats that impact (may impact) these values?
    C. What is the overall risk of adverse change for the wetland?

- Wetland values are the preferences society attaches to these ecosystems. These can be related to:
    a) ***The inherent properties of the wetland ecosystem*** (such as wetlands as habitats for species and ecological communities, uniqueness and naturalness of the habitats, presence of high-conservation value species, wetlands as ecological corridors for migratory species and others)
    b) ***The direct and indirect contributions wetlands make to community livelihoods and wellbeing*** (such as a source of income to communities from wetland fisheries, vegetables, fodder, minerals, and medicinal products; protection to communities from floods and droughts; wetlands as sites for nature tourism and recreation; wetlands as living labs for research; wetlands as a source of freshwater and others)
    c) ***The contribution of wetlands to a meaningful relationship amongst people and nature*** (such as faith, customs and traditions associated with wetlands, myths and folklores associated with wetlands, historical significance, wetlands as heritage)

- The wetland values are (can be) adversely impacted by threats. Threats are adverse changes in a wetland which alter its natural functioning and reduce its capacity to deliver benefits to society. Direct threats are those which modify the wetland; indirect threats modify the wetland through their influence on direct threats. Following are the major categories of direct threats which are known to adversely impact wetlands:
    a) ***Structural modification***: Structural modification alters the wetlands and their immediate environment through adverse changes in hydrology, conversion or fragmentation (such as concretisation of shoreline, conversion of wetland to a non-wetland use, construction of linear infrastructure which fragments the wetland or reduces its size).
    b) ***Physical regime change***: These relate to alteration of water and sediment inflow quantity,

quality and frequency (such as reduction in water reaching the wetland, drying or wetting which exceeds the natural variation).

c) ***Unsustainable extraction***: These relate to the harvest of wetland products beyond their regeneration capacity (For example, extraction of water, species and soil beyond their regenerative capacity, sand mining which alters bed profile and flow patterns).

d) ***Introduction of non-native and external material***: These relate to introducing material and biota not naturally present in the wetland (nutrient enrichment, solid waste dumping, discharge of untreated sewage, proliferation of invasive macrophytes such as water hyacinth, introduction of non-native fish).

e) ***Local climate change impact***: Climate change has an influence on water volumes, flows, temperature, invasive species, nutrient balance and fire regimes (for example, observed expansion in high-altitude wetlands due to deglaciation, shoreline changes in coastal wetlands due to sea level rise).

- The threats (present or potential) create a risk of adverse change in the ecosystem, its functions and values. For example, the construction of a road across a wetland (structural modification) can lead to wetland fragmentation and reduced capacity to absorb floods (indirect contribution to community livelihoods) and reduced population of migratory fish species (inherent property of the wetland ecosystem). The risk analysis can be done by responding to the following questions:
    a) What is the risk of adverse change due to threats? (such as damage to the inherent properties of the ecosystem (through impact on ecosystem components[1] and ecosystem processes[2]), impact on benefits wetlands provide to community livelihoods (such as reduced availability of wetland products), and reduced quality of relationship amongst people and nature (such as diminished recreational and aesthetic value).
    b) What is the level of risk to wetlands? (High when most ecosystem components and values are affected; Medium when some ecosystem components and values are affected; and Low when the impact is potential)
    c) Which of these risks are manageable? (For example, the risks from the discharge of untreated sewage can be managed through interception, diversion and treatment measures. However, risks due to geological events, such as the impact of earthquakes on wetlands, are unmanageable).
    d) What are the knowledge gaps in risk identification and determination? (such as risks due to upstream water diversion projects; risks due to climate change).

[1] These are the living and non-living constituents of the wetland ecosystem. These include biota, wetland soils, water regimes, and others.

[2] These are the processes that occur between organisms and within and between populations and communities, including interactions with non-living environment. These include physical processes (such as water stratification and mixing, sedimentation and erosion), energy-nutrient dynamics (such as primary production and nutrient cycling), processes that maintain animal and plant population (such as migration, recruitment) and others.

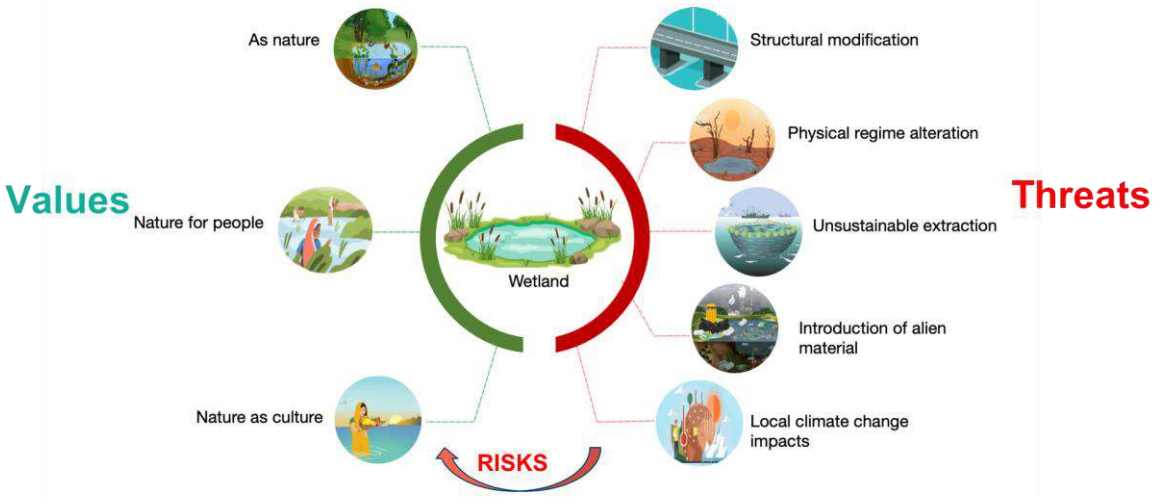


Figure 2: Values, threats and risks associated with wetlands

Step 3: Management Framework

- The management framework establishes the goal, objectives, and strategies for wetland *wise use* by taking into reference the risks identified in Step 2. The framework also includes identifying the partnerships needed to fulfil these objectives. Following are the guiding questions for this step:
    a) What is the goal that wetland management seeks to achieve?
    b) What are the objectives of management? (these should be sufficient to address risks identified in Step 2)
    c) What are the strategies needed to achieve the objectives? Which of these are immediate and long-term? Which of these needs more information for implementation?
    d) Which departments, agencies and organisations should the wetland managers work with to achieve these objectives?

- The goal statement reflects the ultimate result that the wetland management seeks to achieve. It is recommended that the goal statement aligns closely with wetland *wise use*.

- Management objectives describe the outcome of management. These objectives may relate to the following outcomes:

    a) Conservation of species, ecological communities and habitat
    b) Preserving societal benefits
    c) Strengthening wetland institutions for integrated management

- For each management objective, broad strategies need to be spelt out. The strategies indicate the set of interventions needed to achieve the objectives and, at a later stage, provide the basis for developing detailed action plans. Implementing the strategies often would require the engagement of different government departments and agencies, civil society networks, and education and research organisations. These organisations also need to be specified, as this helps to scope up the institutional arrangement needed for integrated management of the wetland. This analysis also helps identify convergence opportunities with existing development schemes, plans and programmes of different line departments and ministries. Wherever possible and relevant, corporate sector engagement can also be built in.

- A generic list of management objectives, strategies and institutional coordination needs has been provided in Annexure IX: List of management objectives, strategies and institutional coordination.

Step 4: Action Plan for FMP

- The action plan is proposed to include:

a) **Actions to develop an IMP:** These include conducting ecological, hydrological, socio-economic and institutional assessments to address knowledge gaps identified under steps 1 and 2. Stakeholder consultations for firming up the management framework (Goal, Purpose, Management objectives and Performance indicators) and action plan (detailing the nature of management intervention, geographic location, implementing agencies, physical and financial estimates, and monitoring mechanisms) may also be included. During this timeframe, the IMP drafting as per the NPCA guidelines is also to be completed.

b) **No-regret actions to address risks:** These are management interventions that are needed to address the risk of adverse change in wetlands, and the implementation of these interventions is not likely to create any unintended adverse consequences for the wetland ecosystem and its dependent communities. It is recommended that the no-regret actions include a) wetland delineation and boundary demarcation using geotagged pillars or bio-fencing (at least maintaining 50m buffer from wetland shoreline and the buffer be at least 3m wide, b) catchment area treatment c) clearing of inlets and outlets, d) establishing wetland monitoring stations, e) pollution abatement through interception, diversion and treatment of sewage flowing into wetlands, f) promoting awareness on the significance of wetlands.

c) **Actions to implement *Amrit Dharohar* components:** These need to be aligned with the four components, Species and Habitat, Nature Tourism, Wetland Livelihoods and Wetland Carbon. These should be achievable within FMP period, and the necessary information (geographic location, technology, implementing agencies, monitoring mechanism, stakeholder engagement processes) is available.

- For each of the three actions, key performance indicators must be specified. Some illustrative examples are as follows:

  a) **Actions to develop an IMP:** Number of assessments, Number of Stakeholder consultations, Availability of a draft and final Integrated Management Plan at the end of the FMP period.
  b) **No-regret actions to address risks:** Availability of a wetland boundary map, Percentage wetland boundary demarcated by geo-tagged pillars or bio-fence, Area of catchment under afforestation and aided regeneration using native species, Degree of change in key water quality parameters as a result of pollution abatement actions, Number of communities connected through outreach actions.
  c) **Actions to implement *Amrit Dharohar* components:** Availability of species and habitat inventory, Number of People's Biodiversity Registers including wetland species, Number of nature tourism amenities created, Availability of carbon assessments, Number of people provided with additional livelihood options.

- An activity-wise budget for the entire FMP should be prepared using the existing norms of the State and Central government, as may be the case. Approved Schedule of Rates or relevant documents may be enclosed in support of cost estimates for activities. The budget should also be presented as per the quarter-wise requirement of funds for various activities in the Action Plan.

- For each activity, an analysis of complementarity with ongoing development or conservation sector schemes should be done to assess the extent of funding that can be generated through convergence with these schemes. Opportunities for private sector participation may also be identified.

Annexure IX: List of management objectives, strategies and institutional coordination

Management Objective cluster	Management objectives	Strategies to achieve objectives	Institutional coordination needs
Conservation of species, ecological communities and habitat	Maintain naturalness	• Restrict changes in land use and land cover of the wetland • Prevent concretisation of shorelines • Prevent the construction of linear infrastructure through the wetland • Maintain a buffer area around the wetland where no permanent construction is permitted • Prepare a zonal management plan • Do not undertake plantation of tree species inside a wetland • Do not remove native natural vegetation	Department of Forest; Department of Urban Development; Department of Rural Development; Village Panchayat; Department of Revenue
	Maintain the population of all native and indigenous species.	• Assess habitat quality and species interactions • Assess the population of wetland-dependent species • Restrict human disturbance in bird and fish breeding areas • Protect breeding and spawning grounds and migration corridors • Restrict expansion of invasive and feral species • Constitute bird protection committees for surveillance • Maintain habitat diversity • Construct animal rescue centres • Maintain natural water regimes that can support diverse habitats	Department of Forest; State Biodiversity Boards; Bombay Natural History Society; Department of Animal Husbandry; Wildlife Institute of India; ICAR- Central Inland Fisheries Research Institute; Research and academic institutes; Village Panchayat; Wetland Mitra

Management Objective cluster	Management objectives	Strategies to achieve objectives	Institutional coordination needs
		• Control the spread of zoonotic diseases • Regulate the proliferation of invasive species by acting on invasion pathways and promoting the economic use of invasive species • Promote citizen science-based wetland species and habitat monitoring programmes (such as Asian Waterbird Census)	
	Maintain environmental flows	• Determine water needs for ecological and human purposes • Determine water use conflicts and impact on wetland ecosystem processes • Develop water allocation rules to provide water for ecological and human purposes • Monitor implementation of water allocation rules and adapt as necessary • Regulate extraction of groundwater in line with the gradient along the Ramsar site	Department of Water Resources; Department of irrigation; Research and academic institutes
	Maintain water holding capacity	• Conduct bathymetric surveys and hydrological assessments to determine water holding capacity status and trends • Revegetate degraded catchments • Small-scale engineering measures for soil and water conservation • Selective desiltation of	Department of Forest; Village Panchayat; Rural Works Department

Management Objective cluster	Management objectives	Strategies to achieve objectives	Institutional coordination needs
		silted-up wetland areas (after ecological and hydrological assessments) ● Monitoring pilot watersheds to address the degree of reduction in siltation and improve moisture regimes	
	Maintain natural inundation regime	● Assess natural hydroperiods ● Establish monitoring stations ● Dredge silted-up inflowing channels (after ecological and hydrological assessments) ● Prevent shoreline concretisation and landuse change ● Prevent wetland fragmentation	Department of Water Resources; Department of Irrigation; Rural Works Department; Department of Forest; Research and academic institutes
Preserving societal benefits	Enhance and sustain wetland livelihoods	● Ensure sustainable wetland resource harvest ● Incentivise stakeholder and community stewardship ● Promote additional livelihoods for wetland-dependent community ● Promote organic agriculture in peripheral areas around the wetland ● Promote value-added products with due consideration of benefit sharing with the communities ● Map and develop the capacity of the Self Help groups for strengthening wetland-based livelihoods	Department of Agriculture; Department of Fishery; Department of Micro, Small and Medium Enterprises; Village Panchayat; Wetland Mitra
	Maintain water quality	● Establish water quality monitoring stations	Village Panchayat; Wetland Mitra;

Management Objective cluster	Management objectives	Strategies to achieve objectives	Institutional coordination needs
		• Interception, diversion and treatment of inflowing sewage • Constructed wetlands to treat pollution from diffused sources • Construct sewage treatment plans • Solid waste management around wetlands • Promote awareness on the impacts of water pollution on community and ecosystem health	Department of Forest; State Pollution Control Board
	Development of nature tourism	• Develop nature tourism infrastructure • Develop capacities of stakeholders on nature tourism livelihoods • Construct and manage wetland interpretation infrastructure • Communication, Education, Participation and Awareness programmes	Department of Tourism; Forest Department; Village Panchayat; Wetland Mitra; Research and academic institute
Strengthening wetland institutions for integrated management	Ensure compliance with extant regulations	• Ensure implementation of Wetland (Conservation and Management) Rules, 2017 and other regulations • Strengthen awareness on regulations related to wetlands • Promote a community-based surveillance system	Department of Forest; Village Panchayat; Wetland Mitra; Knowledge Partners
	Ensure systematic use of Wetland Inventory, Assessments, Monitoring and System (WIAMS) Data	• Develop a wetland monitoring programme • Establish a network of stations to monitor hydrological and ecological parameters • Put in place a database management system for storing, analysis	Research and academic institutes; Village Panchayat; Knowledge Partners

Management Objective cluster	Management objectives	Strategies to achieve objectives	Institutional coordination needs
		and retrieving monitoring data ● Publish ecosystem health cards	
	Promote affirmative behaviour towards wetland *wise use*	● Conduct sensitisation programmes for different stakeholders ● Organise events such as World Wetlands Day, World Environment Day and others ● Document cultural practices related to wetlands ● Promote cultural activities in line with wetland wise ● Document and highlight heritage values	Department of Culture; Research and Academic institutes; Department of Forest; Village Panchayat; Wetland Mitra; Knowledge Partners

Annexure X: Blank Format of FMP

Section A: Summary

1. Wetland name: _____
2. Wetland area (Ha): _____
3. Location (District(s)): _____
4. Name of nodal agency for Framework Management Plan (FMP) implementation:

   _____

8. FMP period: _____
9. Total budget: _____
10. Funds requested from State Government and other Schemes/Plans/Programmes:

    _____

11. Funds requested from MoEFCC under NPCA: _____

Section B: Framework Management Plan

Step 1: Wetland Description

1. Physical characteristics (75 words)

2. Catchment and hydrology (75 words)

3. Climatic setting of the wetland catchment (75 words)

4. Key species, ecological communities and habitat types (100 words)

For faunal species: https://indianwetlands.in/wp-content/uploads/library/1635227120.pdf
For invasive species: http://nbaindia.org/uploaded/pdf/Iaslist.pdf
For a checklist of waterbirds of India: https://bnhsenvis.nic.in/Database/IndianWaterbirds_836.aspx
For wetland plants of India: https://bsi.gov.in/uploads/userfiles/file/Rare%20Books/Aquatic%20And%20Wetland%20Plants%20Of%20India.pdf
For aquatic insects of India : https://indiabiodiversity.org/biodiv/content/documents/document-3345fd78-8c3b-4e1c-8978-8a3e29efa493/830.pdf
For freshwater fishes of India: https://faunaofindia.nic.in/PDFVolumes/hpg/002/index.pdf
For mangroves in India: https://bsienvis.nic.in/Database/IndianMangroves_3941.aspxFor amphibians of India: https://www.indianamphibians.org/

5. Livelihood system around the wetland (75 words)

6. Institutional setup (75 words)

Step 2: Management Purpose

1. Key Values

1.1. Inherent properties of the wetland ecosystem (50 words)

Describe the inherent properties of the wetland ecosystem, such as wetlands as habitats for species and ecological communities.

1.2.Direct and indirect contributions wetlands make to community livelihoods and well-being (50 words)

Describe the direct and indirect contributions wetlands make to community livelihoods and well-being (such as a source of income to communities from wetland fisheries.

1.3. Contribution of wetlands to a meaningful relationship amongst people and nature (50 words)

Describe the contribution of wetlands to a meaningful relationship amongst people and nature (such as faith)

1.4. Knowledge gaps on wetland values (100 words)

Describe the studies that are needed to assess wetlands values

2. Threats (250 words)

2.1. Structural modification (50 words)

Mention whether the threat is present or potential and summarise evidence for the threat (such as part of the wetland encroached)

2.2. Physical regime change (50 words)

Mention whether the threat is present or potential and summarise evidence for the threat (such as such as reduction in water reaching the wetland)

2.3. Unsustainable extraction (50 words)

Mention whether the threat is present or potential and summarise evidence for the threat (such as removal of water, species and soil beyond their regenerative capacity)

2.4. Introduction of material and biota (50 words)

Mention whether the threat is present or potential and summarise evidence for the threat (such as solid waste dumping)

2.5. Climate change impact (50 words)

Mention whether the threat is present or potential and summarise evidence for the threat (such as shoreline changes of coastal wetlands due to sea level rise)

2.6. Knowledge gaps in identifying and assessing threats (100 words)

Describe the studies that are needed to assess identify the threats and assess their impacts on wetlands

3. Risk of Adverse Change (250 words)

3.1. Risk of adverse change due to threats (50 words)

Describe the impact of the threats on the wetland ecosystem.

3.2. Level of risk to wetlands (50words)

Assign a risk category (High, Medium, Low) and provide the reason thereof

3.3. Manageable and non-manageable risks (50 words)

Mention the risks that are manageable and risks that are non-manageable?

3.4. Knowledge gaps in addressing the risks (100 words)

Describe the studies that are needed to assess the risks and their impacts on their wetlands

Step 3: Management Framework

1. Goal (50 words)

Specify the goal of the Framework Management Plan

2. Objectives

In the table below mention the objectives to achieve the goal of the FMP. Refer Step 3 and Annex XI

Sr no	**Objective**
List objectives related to Conservation of species, ecological communities and habitat	1.1…….. 1.2…….. 1.3……..
List objectives related to Preserving societal benefits	2.1……... 2.2…….. 2.3……
List objectives related to Strengthening wetland institutions for integrated management	3.1…….. 3.2……. 3.3……..

3. Strategies

In the table below list strategies needed to achieve objectives. Refer to Annex XII of these guidelines **409**

Objective Statement	**Strategies**
1.1	
1.2	
1.3	
2.1	
2.2	
2.3	
3.1	
3.2	
3.3	

4. Departments, agencies and organisations engaged in the implementation of FMP

Name nodal agency for implementation

List the collaborating State Government Departments and agencies

List the Panchayati Raj Institutions and Urban Local Bodies

List the collaborating Research and Academic organisations ((including local organisations)

List the collaborating NGOs and CBOs

List any other organisations

Step 4: Action Plan (2 pages)

Activity	**Sub activity**	**Key Performance Indicators**	**Responsible Agency**	**Deliverable**
Activities for developing IMP				
1.1				
1.2				
1.3				
No regret actions to address risks				
2.1				
2.2				
2.3				

Actions to implement *Amrit Dharohar* components				
3.1				
3.2				
3.3				

*Add more rows if needed

Section C: Work Plan and Budget

1. *Work plan (0.5 page)*

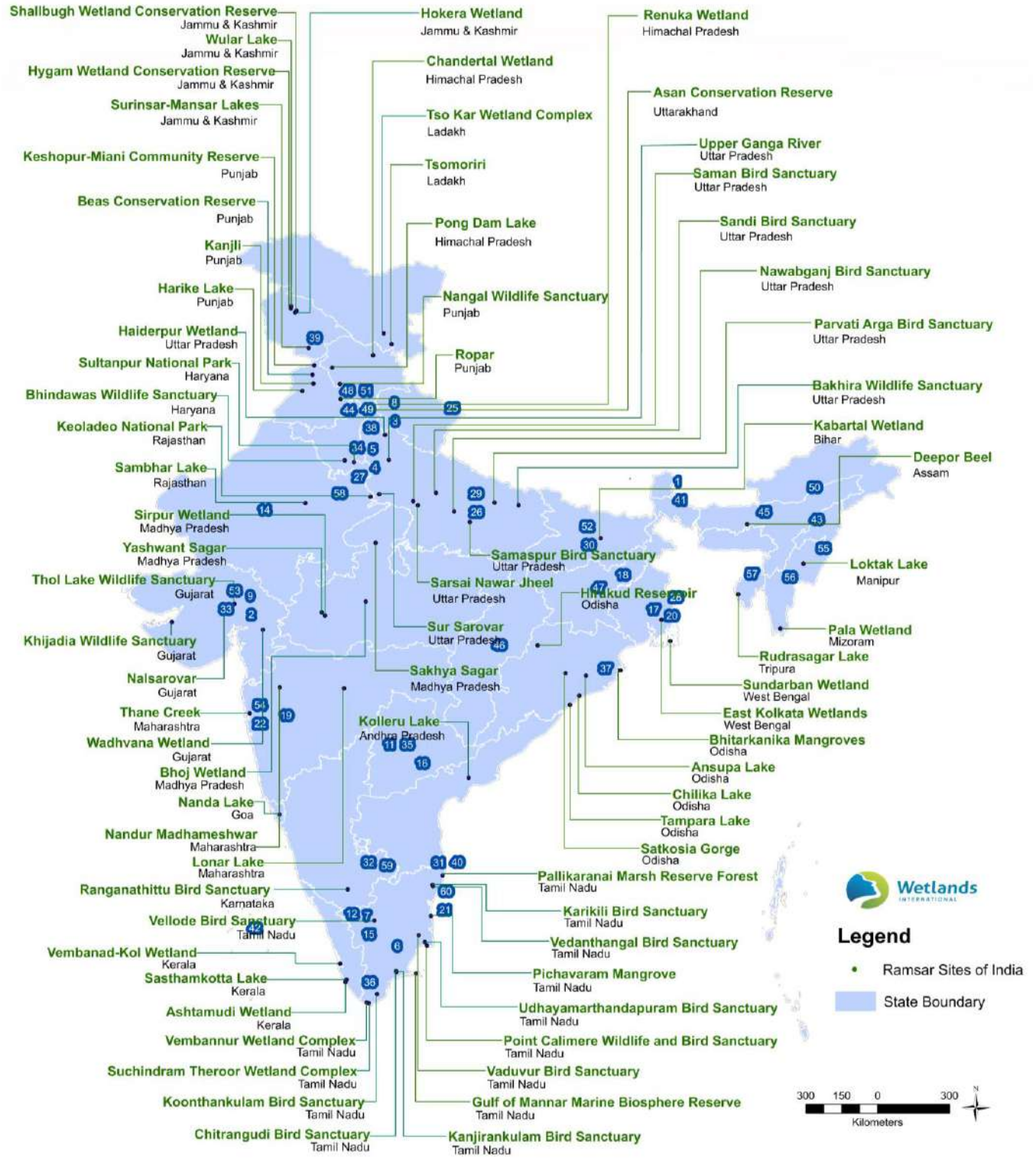
	Months											
Key Activities (refer to Step 4)												
Activity 1:												
Activity 2:												
Activity 3:												
Activity 4:												

2. Budget (1 page)

Provide a detailed budget, in particular with the activities mentioned in Section B for all items for which grant support is being requested. Use the template below to prepare the budget.

Management Activity	**Activity (refer to Step 4)**	**Total Budget**	**Funds from Central Govt. NPCA Share**	**Funds from State Govt. NPCA Share**	**Funds from other donors (Project &/or donor name)**	**Funds from Private Sector (Agency Name)**	**Funds available from convergence sources**	**Funds to be raised**
		(a)	(b)	(c)	(d)	(e)	(f) = (b) + (c) + (d) + (e)	(g) + (a) – (f)

Annexure XI: Ramsar Sites and EIACP Centres



EIACP Centres

Sr. No.	Centre Name	Sr. No.	Centre Name
1	EIACP RP SIKKIM on ECOTOURISM (RP)	31	DZUM EIACP PC- RP (RP)
2	NIOH-EIACP (PC-RP), Ahmedabad, Gujarat (RP)	32	Centre for Ecological Sciences- Indian Institute of Science (IISc) (RP)
3	ICFRE-Forest Research Institute (RP)	33	Gujarat Cleaner Production Centre (GCPC) (RP)
4	SPA-EIACP PC RP (RP)	34	The Energy and Resources Institute (TERI) (RP)
5	JNU EIACP Resource Partner on 'Geodiversity and Impact on Environment' (RP)	35	EPTRI EIACP Hub on Status of Environment Related Issues (Hub)
6	TCE EIACP PC-RP (RP)	36	EIACP PC Hub, KSCSTE, Kerala (Hub)
7	ICFRE-IFGTB EIACP PC RP, Coimbatore (RP)	37	Centre for Environmental Studies (CES), Forest, Environment & Climate Change Department, Government of Odisha (Hub)
8	EIACP Programme Centre 'Wildlife and Protected Areas Management, Wildlife Institute of India, Dehradun (RP)	38	EIACP Hub, Uttarakhand Pollution Control Board (Hub)
9	Consumer Education and Research Centre-Ahmedabad, EIACP-PC RP (RP)	39	EiACP DEE&RS J&K (Hub)
10	CPREEC EIACP PC - RP, CHENNAI (RP)	40	Tamil Nadu EIACP PC HUB (Hub)
11	EPTRI EIACP RP on Ecology of Eastern Ghats (RP)	41	Sikkim EIACP Hub (Hub)
12	SACON EIACP (RP)	42	EIACP- CENTER LAKSHADWEEP (Hub)
13	IIHH-EIACP (RP)	43	EIACP PC Hub Nagaland (Hub)
14	EIACP RP on Combating Desertification, ICAR-CAZRI, Jodhpur (RP)	44	EIACP PC-HUB HIMCOSTE, SHIMLA HIMACHAL PRADESH (Hub)
15	EIACP at Amrita Vishwa Vidyapeetham, Coimbatore (RP)	45	EIACP PC Hub Assam (Hub)
16	CSIR-IICT EIACP RP Programme Centre on Climate Change and Public Health (RP)	46	CECB EIACP (Hub)
17	ZSI EIACP RP-PC on Biodiversity (Fauna) (RP)	47	EIACP-PC-HUB JHARKHAND (Hub)
18	IIT(ISM) EIACP (PC-RP) (RP)	48	EIACP CENTRE PC HUB, Department of Environment, Chandigarh Administration (Hub)

Sr. No.	Centre Name	Sr. No.	Centre Name
19	Indian Institute of Tropical Meteorology (IITM-EIACP PC-RP), Pune (RP)	49	Directorate Environment & Climate Change Haryana (Hub)
20	EIACP PC-RP on Biodiversity (Flora), Botanical Survey of India (RP)	50	EIACP- Arunachal Pradesh (Hub)
21	CASMB EIACP PC RP (RP)	51	EIACP Hub Punjab (Hub)
22	Avian Ecology at the Bombay Natural History Society (BNHS-EIACP) (RP)	52	Bihar State Pollution Control Board (Hub)
23	IOM EIACP PC RP Chennai (RP)	53	Gujarat Ecology Commission (GEC) (Hub)
24	CPCB EIACP PC RP (RP)	54	Environment and Climate Change Department Govt. of Maharashtra (Hub)
25	EIACP Centre on Himalayan Ecology (RP)	55	Directorate of Environment & Climate Change, Govt. of Manipur (Hub)
26	NBRI-EIACP (RP)	56	Mizoram Pollution Control Board (MPCB) (Hub)
27	WWF-India (RP)	57	Tripura State Pollution Control Board (TSPCB) (Hub)
28	DESKU EIACP PC RP (RP)	58	Rajasthan State Pollution Control Board (RSPCB) (Hub)
29	Institute of Wildlife Sciences, University of Lucknow (RP)	59	EMPRI EIACP Hub (Hub)
30	Asian Development Research Institute (RP)	60	Puducherry EIACP PC HUB (Hub)

Annexure XII: Checklist for submission of FMP

- ❒ Approved by the State govt./UT Administration / State Wetlands Authority / UT Wetlands Authority (**approval of the competent authority/minutes of meeting to be enclosed**)
- ❒ Forwarding letter states commitment of the State Government / UT for providing their share of budget (supporting document indicating concurrence to be enclosed)
- ❒ FMP has a cover sheet providing details on wetland, catchment area, implementing agency, total budget and fund requested from NPCA for preparation of IMP
- ❒ Health card is enclosed with the management plan (as per Annex XV)
- ❒ Brief document is enclosed with the management plan (as per Annex VI)
- ❒ The strategy is aligned with *Amrit Dharohar* and *Mission Sahbhagita*, to the extent possible.
- ❒ The draft FMP shared with key stakeholders, and their comments incorporated.

Annexure XIII: Indicative Format for Tripartite Memorandum of Understanding for implementation of Integrated Management Plans/ Framework Management Plans

(to be signed on Rs. 100/- Non Judicial Stamp Paper)

MEMORANDUM OF UNDERSTANDING (MOU)

Between

THE MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVERNMENT OF INDIA

THE STATE GOVERNMENT OF _____

And

THE IMPLEMENTING AGENCY (IA) – _____

This MoU provides a framework of commitments by concerned stakeholders not only for successful implementation of the project, on '_____' (project name) at _____ (name of place), but also for proper Operation and Maintenance (O&M) of the assets created. This agreement lays down the conditions, which the State Government and the Implementing Agency will undertake on the basis of the financial support provided by Government of India through the Ministry of Environment, Forest & Climate Change (MoEF&CC).

THIS AGREEMENT is made on this _____day of ___ (month), ___ (year) between the Government of India, through the MoEF&CC,

and

The State Government of _____ through its _____ (Name of the Department)

and
_____ (name of Implementing Agency)**,** the Implementing Agency (IA).

WHEREAS

The MoEF&CC will provide financial support to the State Government in their efforts for '_____' (project name) at _____ (name of place), under their jurisdiction.

The _____ has committed to provide the State's share of the capital cost of the project

NOW THE PARTIES WITNESSED AS FOLLOWS:

1. MoEF&CC shall release the first installment of Rs. _____ (__% of Central Share) of grant to the State Government/UT Administration upon signing of the MoU and when the corresponding State Share is deposited by (IA) in a separate account and a proof is submitted in this regard to the Ministry.
2. The release of further installments of funds will be performance based, and will depend on submission of physical and financial progress reports and proper Utilization Certificates as well as on fulfillment of conditions as set out in Administrative Approval & Expenditure Sanction (AA&ES) and the first installment.
3. MoEF&CC shall release subsequent installments of grant to the State Government after the corresponding State Share is deposited by (IA) and a proof is submitted in this regard to the Ministry.
4. The (IA) will bear 40% of the cost of the project or their share as decided from time to time. (IA) (O&M Agency) shall bear the costs for full O&M and also responsible to carry out O&M after implementation of the project.
5. The State Government will also ensure commitment from (IA) (O&M Agency) to take over the assets of the project on completion of project.
6. The State Government will constitute a Project Review Committee headed by the Secretary of the Nodal Department for reviewing the progress of the project on quarterly basis. A representative of MoEF&CC will be a member of this Committee.
7. (IA) will coordinate with ULBs (Urban Local Bodies) as well as other agencies to ensure synergy between programs like Jawaharlal Nehru National Urban Renewal Mission / Urban Infrastructure Development Scheme for Small and Medium Towns, and other schemes/programmes with convergence potential and approved components under the NPCA (National Plan for Conservation of Aquatic Eco-systems).
8. The State Government and the (IA) will be responsible for implementing, monitoring and reporting under the project.
9. The State Government shall be responsible for necessary coordination mechanism between the IA and ULBs.
10. The State Government will ensure that the Physical Progress, Expenditure Reports and Utilization Certificates are furnished by the IA to MoEF&CC on a quarterly basis. In case the IA fails to submit such a report, further installment of GoI's share may be withheld, until such submission.
11. MoEF&CC or any agency nominated by it, may undertake periodic site visits to ascertain the progress of the project and compliance of the conditions in the AA&ES and for release of instalments.
12. The State Government and the IA shall institute mechanism to ensure timely completion of the project.
13. The State Government will provide certification of completion of the project works.
14. In case of dispute between the parties, the matter will be resolved through mutual discussion.
15. In case of any breach regarding the terms and conditions of the MoU, MoEF&CC shall be entitled to withhold release of subsequent instalments of the grant.
16. The funds routed through MoU mechanism will be liable to statutory audit by the Controller and Auditor General of India.
17. This MoU will be effective from the date of signing and would remain operative unless terminated by parties concerned by mutual consent.

SIGNATORIES

For Government of India, through Joint Secretary, Ministry of Environment, Forest & Climate Change

Name & Designation

For State Government, through State Secretary of Nodal Department

Name & Designation

For Implementing Agency, through Commissioner, _____ Municipal Corporation/other bodies

Name & Designation

Annexure XIV: Template for Implementation Progress Reporting of IMP/FMP (subjected to decision of TAC)

A) Format for Implementation Progress Report

Activity (Refer to Step 4)	**Sub activity**	**Key Performance Indicators**	**Implementation progress**			
			Q1	Q2	Q3	Q4
Activities for developing IMP						
1.1						
1.2						
1.3						
No regret actions to address risks						
2.1						
2.2						
2.3						
Actions to implement *Amrit Dharohar* components						
3.1						
3.2						
3.3						

B) Format for Expenditure

Management Activity	**Activity (refer to Step 4)**	**Total Budget**	**Fund Sanctioned**	**Expenditure**			
				Q1	Q2	Q3	Q4

Annexure XV: Template for Wetland Health Card

Wetland Health Card

State/UT Name: District:
Village/City Name: Rural/urban:
Wetland ID: Wetland Name:
Latitude: Area (in Ha):
Longitude: Wetland Type:
Protection Status:

Features	Indicator	Desired Value	Actual Value	A	B	C	D	E
Area	% wetland converted to non-wetland use since 2000			0%	1-5%	6-10%	11-20%	More than 20%
Hydrology and catchment	Ratio of number of natural inlets choked and diverted to total number of natural inlets.			0-0.2	0.3-0.4	0.4-0.6	0.7-0.8	More than 0.8
	Ration of number of natural outlets choked and diverted to total number of natural outlets			0-0.2	0.3-0.4	0.4-0.6	0.7-0.8	More than 0.8
	Biological Oxygen Demand			80-100% sample meet the criteria	60-80% sample meet the criteria	40-60% sample meet the criteria	20-40% sample meet the criteria	Less than 20% sample meet the criteria
Biodiversity	% wetland area covered by invasive macrophytes.			<10%	11-20%	21-30%	31-40%	More than 40%
	Annual waterbird count as a proportion of average count of last 5 years			More than 0.7	0.6-0.7	0.5-0.6	0.4-0.5	less than 0.5
Governance	Clearly demarcated wetlands map			Wetlands map prepared and approved by SWA	Wetlands map prepared and under consideration of SWA	Wetlands map prepared but not placed under SWA	Wetland map under preparation	Wetlands map not prepared
	Wetland Management plan			Management plan prepared and approved	Management plan prepared and	Management plan prepared, not	Management plan under preparation	No management plan

				by SWA	submitted to SWA	submitted to SWA		
	Wetlands notification			Final notification under extent regulation	Draft notification	Regulation under process	Regulation planned, process initiated	No regulation
Health Score			Excellent	0.96-1.00	A+			
			Very Good	0.91-0.95	A			
			Good	0.86-0.90	B+			
			Moderate	0.81-0.85	B			
			Fair	0.76-0.80	C+			
			Bad	0.71-0.75	C			
			Very Bad	0.61-0.70	D			
			Worse	0.51-0.60	E			

Subjected to modification by TAC

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Wetlands Division
Ministry of Environment, Forest and Climate Change
Government of India
www.indianwetlands.in

ANNEXURE - R10/13

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Annual Progress Report on Identification and Notification of Wetlands in The State of Goa submitted by Goa State Wetland Authority

Date: 18th July 2025

Execution Application No. 26/2025
Case No: OA. 351/2019 (Principal Bench, New Delhi)

As directed by The Hon'ble National Green Tribunal (NGT) w.r.t. **EA 26/2025** in **OA 351/2019 PB** in the order **dated 23.04.2025**, Goa State Wetland Authority (GSWA) hereby submits status report on Identification and Notification of Wetlands under Wetland (Conservation and Management) Rules 2017, in the State of Goa and Integrated Management Plan for management of notified wetlands.

The current status of the Identification and Notification of Wetlands in the state of Goa as of 09th July 2025 is given below.

Sr. No.	Status	No. of Wetlands
1	Total no. of identified Wetlands in the State of Goa by GSWA. (The Space Application Centre data of total no. of waterbodies in the State of Goa was perused and further based on Segregation report submitted by CSIR-National Institute of Oceanography wetlands were identified by GSWA)	50
2	**No. of identified wetlands considered for notification under Wetland (Conservation & Management) 2017**	**44**
3	Wetlands finally notified	25
4	Draft notified wetlands	19 (out of which 9 are approved for final notification)
5	No. of wetlands identified but excluded from application of Wetlands (Conservation & Management) Rules 2017 as these identified wetlands falls under Coastal Regulation Zone and	6

GOA STATE WETLAND AUTHORITY SALIGAO GOA

	protected under CRZ Rules	

(The above numbers may change if additional wetlands are identified or proposed due to environmental changes & other factors and further subject to the decision of Technical Committee, Grievance Committee & GSWA based on applicability of Wetland (Conservation & Management) Rules. 2017.)

Detailed report is placed below:

Twenty five (25) Wetlands have been notified under Wetland (Conservation and Management) Rules 2017, in the State of Goa. Details are given in **Table 1. GSWA has already prepared Brief Documents for all 50 identified Wetlands. Furthermore, GSWA has already uploaded Brief Documents for all finally Notified Wetlands on** www.indianwetlands.com. The process of preparation of **Integrated Management Plan** is ongoing for finally notified wetlands in the State of Goa. Goa State Wetland Authority in its 14th GSWA meeting in principle approved the concept for Framework Management Plan for Nanda Lake (Ramsar Site).

Table 1: List of Identified and finally Notified Wetlands in the Official Gazette of the Government of Goa.

Sr.No.	Wetland Name	District	Village	Area(ha)
1	Dashi Lake	North Goa	Revora	0.5 ha
2	Toyyar Lake	North Goa	Chimbel	1.55 ha
3	Cottambi Lake	South Goa	Cottombi	1.1 ha
4	Xeldem Lake	South Goa	Quepem	0.2 ha
5	**Nanda Lake (Ramsar Site) GSWA in principle Approved the Framework Management Plan for Nanda Lake.**	South Goa	Quepem	42.01 ha
6	Sarzora Lake	South Goa	Sarzora	10 ha
7	Pilerne Lake/Saulem Lake	North Goa	Pilerne	4 ha
8	Bondvol lake	North Goa	Calapur	8 ha
9	Carambolim Lake	North Goa	Caramb-olim	58 ha
10	Batim Lake	North Goa	Batim	16.68 ha
11	Coneix (Conem) lake	South Goa	Coneix- Priol	0.9 ha
12	Tarvalem Lake	South Goa	Shiroda	4.53 ha

13	Pali Lake	South Goa	Davorlim-Dicarpalim	4.4 ha
14	Sulabhat Lake	North Goa	Agassaim	5.4 ha
15	Durga Lake	South Goa	Chinchinim	24.85 ha
16	Panchami Lake	South Goa	Khandepar	0.94 ha
17	Macasana Lake	South Goa	Macasana	0.66 ha
18	Bandolem lake	South Goa	Sancoale	0.84 ha
19	Kodal Lake	North Goa	Karapur	0.75 ha
20	Arla Keri Lake	South Goa	Querim	0.80 ha
21	Kolamwada Lake	North Goa	Karapur	1.05 ha
22	Parra Lake	North Goa	Parra	0.2 ha
23	Betal Lake	South Goa	Querim	0.44 ha
24	Sapu Lake or Tollem Bandar	South Goa	Ambelim - Velim	20.78 ha
25	Talaulim Lake or Talsal Tollem	South Goa	Wadi Talaulim	0.52 ha

Table 2: List of Draft Notified Wetlands approved for Final Notification

Sr. No.	Name of Waterbody	District	Village
1	Dhakte Lake or Diuler tollem	South Goa	Cana Benaulim
2	Ita Lake	South Goa	Cana Benaulim
3	Orlim Lake	South Goa	Orlim
4	Vodle Lake	South Goa	Cana Benaulim
5	Adsule Lake	South Goa	Cana Benaulim
6	Manali Lake	South Goa	Cana Benaulim
7	Ambulor Lake	South Goa	Verna
8	Kamala Lake	South Goa	Cana Benaulim
9	Lagoa De Cima	South Goa	Chandor

Table 3: List of Wetlands draft Notified in the State of Goa

Sr. No.	Name of Waterbody	District	Draft Notification No.
1	Udden Lake	South Goa	11-2/GSWA/2022-2023/Pub./900
2	Maem Lake	North Goa	11-2/GSWA/2022-2023/Pub./1658
3	Dhulpe Lake or Chicungal tollem	South Goa	11-2/GSWA/2022-2023/Pub./1662
4	Bebki Lake	South Goa	11-2/GSWA/2023-2024/Pub./800
5	Bachbhatt lake	South Goa	11-2/GSWA/2023-2024/Pub./799
6	Maimollem Lake	South Goa	11-2/GSWA/2023-2024/Pub./797

7	Vodle-Dhakte Complex	South Goa	11-2/GSWA/2023-2024/Pub./805
8	Moingal Lake	South Goa	11-2/GSWA/2023-2024/Pub./804
9	Lamgao Lake	North Goa	11-2/GSWA/2023-2024/Pub./803
10	Zuari Lake	South Goa	11-2/GSWA/2023-2024/Pub./1118

Finally notified Wetlands are based on the decision of GSWA. Furthermore, the possibility of additional waterbodies as wetlands in the state of Goa is explored by GSWA and the preparation of Brief documents of the same is ongoing by CSIR-NIO.

GOA STATE WETLAND AUTHORITY
SANGAO
GOA

Dr. Pradip Sarmokadam
Head of the Nodal Agency, GSWA

From

The Member Secretary,
State Wetland Authority, Haryana
Paryatan Bhawan, Bays No. 55-58, Sector-2, Panchkula

To

Wetland Division,
Ministry of Environment Forest & Climate Change,
Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi

Memo No. SWAH/2025/349 **Dated** 22/07/2025

Subject: - **Execution Application No. 26/2025, in OA No. 351/2019, titled as Raja Muzaffar Bhatt vs. Union of Territory of Jammu & Kashmir & Ors, before Hon'ble N.G.T. (Principal Bench).**

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Please find **enclosed** herewith the Action Taken Report of State Wetland Authority, Haryana in compliance of the order dated 25.11.2021 of Hon'ble NGT in the said case as well as email dated 08.07.2025 as received from MoEF&CC.

This is for information please.

Encl: Action Taken Report

District Attorney
For Member Secretary, State Wetland
Authority, Haryana.

ACTION TAKEN REPORT OF STATE WETLAND AUTHORITY, HARYANA

In the Matter of OA No. 351/2019
titled as Raja Muzaffar Bhatt V/s Union of Territory of Jammu & Kashmir & Ors.

1. That the State Wetland Authority Haryana was constituted vide Notification No. 16/16/2017-3 Env, dated 31.03017 to conserve, manage and maintain the ecological character of the Wetlands and further reconstituted on 01.06.2020. The copies of aforementioned notifications dated 31.03.2017 and 01.06.2020 are hereby annexed as **Annexure R/1 & R/2.**

2. That the Technical Committee and Grievance Committee of the State Wetland Authority, Haryana have already been constituted. Copy of orders dated 26.06.2020 of Technical Committee and 08.08.2019 of Grievances Committee are hereby annexed as **Annexure R/3 & Annexure R/4.**

3. That the State of Haryana has taken necessary steps as per the Wetlands (Conservation & Management) Rules, 2010, subsequently superseded by the Wetland (Conservation & Management) Rules, 2017. The steps taken in regard for preservation of Wetlands in State of Haryana are being summarized below:-

a) Sultanpur National Park, Gurugram (Ramsar Site):

Sultanpur National Park, Gurugram has been designated as Ramsar Site on 25.05.2021. Sultanpur National Park in Gurugram district of Haryana occupies an area of 142.52 ha. It is located just off Gurugram-Farrukhnagar road, 45 km southwest of Delhi. The wetland forms the core area of the National Park. This shallow wetland is fed by the overflow from neighbouring canals and agricultural fields, and is replenished by saline groundwater. The wetland is famous for both its migratory and resident birds. Migratory

bird species reach the wetland after covering incredible distance, escaping the cold and harsh weather conditions of their breeding grounds and use Sultanpur National Park as a stopover/resting ground. The Ministry of Environment, Forests and Climate Change, Govt. of India, New Delhi vide their Notification dated 27-01-2010 declared an area of 5 km around the park as an eco-sensitive zone. The Divisional Wildlife Officer, Gurugram is the Site Manager of this Ramsar site.

b) <u>Bhindawas Wildlife Sanctuary, Jhajjar (Ramsar Site):</u>

Bhindawas Wildlife Sanctuary, Jhajjar has been designated as Ramsar Site on 25.05.2021. It is a human-made freshwater wetland, and is the largest wetland in Haryana State. The wetland was declared as a protected area in 1986 and was designated as an Eco-sensitive zone by the Ministry of Environment, Forests and Climate Change in 2011. Over 250 species use the Sanctuary throughout the year as a resting and roosting site. The Sanctuary contributes to maintaining the region's water table by recharging groundwater, and is also a natural flood buffer. The Divisional Wildlife Officer, Rohtak is the Site Manager of this Ramsar site.

c) <u>Nazafgarh Waterbody, Gurugram:</u>

The Government has agreed to declare the 75 acre land at Nazafgarh Area on Delhi-Gurugram Border (on Haryana Side) as Wetland. The matter is subjudice at present bearing EA No. 16/2019 in OA No. 153/2014 in the Hon'ble NGT. The State Wetland Authority, Haryana has already submitted the Brief Document to MoEF&CC, GOI on 17.09.2024. Further, vide order dated 01.05.2025, National Wetland Authority at New Delhi has been directed by Hon'ble NGT to file the reply/affidavit before next date i.e., 04.09.2025.

4. That in Phase-II of the Wetland Rejuvenation Programme, MoEF&CC vide letter no. F.M No. J-222/2019-CS (W) dated 02.01.2020 requested to identify and

provide the list of two wetlands from each and every district of the State. In this regard, the State Wetland Authority, Haryana has received several proposals for their considerations as Wetlands which are under pipeline for their consideration as Wetlands and routine correspondence is being done by State Wetland Authority, Haryana with the concerned offices. The names of the such water bodies are as under:

i. Chaura Water body of District Karnal

ii. Badkhal lake of District Faridabad

iii. Peacock Lake of District Faridabad

iv. Tikar Taal of District Panchkula

v. Ottu lake of District Sirsa

5. That the State Wetland Authority, Haryana follows each and every direction/instruction circulated by the MoEF&CC time to time. The MoEF&CC has also created a Portal namely **"Wetlands of India Portal"**. This portal is a dynamic repository for wetlands-one of the world's most productive ecosystems. This portal is an initiative to provide a single point access system that synthesizes information dissemination regarding wetland sites of the country, projects, initiatives & training. The portal provides a platform for the people of the Country/State to learn more about wetlands and get involved in their conservation & management. The progress of various tasks assigned by the MoEF&CC are also uploaded on this portal through specific dashboard such as Wetland Mitra's Registration, uploading of details regarding events and programme conducted on the sites, uploading the Wetland Health Cards data & Ground Truthing data.

6. Further, the Ministry of Environment, Forest & Climate Change (MoEF&CC) has initiated the Save Wetlands Campaign (SWC) vide D.O. Letter No. W-18/10/2023-WTL dated 10 July, 2024 with an aim to inspire and infuse pride and

ownership amongst stakeholders to adopt sustainable lifestyles for healthy wetlands and promote wise-use of wetlands while creating wide-spread awareness and fostering active participation in the conservation journey for these vital ecosystems. The active collaboration between the State/UT Wetlands Authorities, educational institutions, Knowledge Partners (KPs) and MoEF&CC has been instrumental to the successful implementation of the campaign. The Save Wetlands Campaign will focus on five major components namely, ground truthing of wetlands, preparing health cards, Enrolling Wetlands Mitras, Multi-stakeholder partnership and plantation of indigenous species around wetlands. In this context, a national target of plantation of five lakhs native species in appropriate areas around wetlands has been set which are to be planted through plantation drives engaging Govt. officials, Wetlands Mitras, Students and other local community members.

That more than **1000** Wetland Mitras have registered themselves voluntarily on this portal for the available 2 Ramsar Sites of Haryana State i.e., Sultanpur National Park, Gurugram & Bhindawas Wildlife Sanctuary, Jhajjar. More than **10,000 plants** have been planted under the Save Wetland Campaign under **"Ek Ped Maa Ke Naam"** initiative. Various initiatives of Govt. of India through MoEF&CC such as Amrit Dharohar, Swacchta Pakhwada, World Wetland Day etc. are being celebrated by the State of Haryana as per the instruction of MoEF&CC such as cleanliness drive, educational activities related to Wetlands, Plantation of trees, Bird Walk, Nature Walk etc. by organizing these programmes at the already notified wetlands and their reports are uploaded on the Wetlands of India Portal under the dashboard of "Save Wetlands Campaign".

7. A case/proposal of Kalwan Community Reserve of District Jind has also been received in the office of State Wetland Authority, Haryana which is also under pipeline for its notification as wetlands.

8. Recently, the MoEF&CC has prepared an Atlas (SAC Atlas, 2021) of the identified water bodies with the aid of ISRO in country which can be the potential wetlands. In December, 2024, MoEF&CC has shared the shape files of 1881 water bodies as per the SAC Atlas, 2021 of the Haryana State for their validation by Ground Truthing & demarcation of their boundary supported by Digital Maps.

- In response to the above, Government of Haryana has constituted the **District Level Wetland Management Committees (Annexure-R/5)** headed by Deputy Commissioner of respective districts. Various meetings have been convened under the Additional Chief Secretary, Environment, Forest & Wildlife Department. The Haryana Space Application Centre (HARSAC) has also been involved in this task assigned by the MoEF&CC. Further, MoEF&CC has also assigned one Knowledge Partner namely WWF-India for this purpose.
- The work is under progress & soon all the potential wetlands available in Haryana State will be identified & validated by Ground truthing. Thereafter, their boundary demarcation will be done supported by the digital Maps.
- Once this process is completed, then those water bodies will be notified as wetland and the Integrated Management Plans of each wetland will be prepared for their effective management.

9. Apart from this various awareness programme, clean up drives are being conducted at the Ramsar sites of Haryana State time to time for creating awareness among the stake holders & local public.

10. Wetland's Mitra Registration has also been started on the portal of "Wetlands of India" wherein the volunteers who can spare time for the conservation of water bodies are being registered.

11. Further, the Deputy Commissioners of District Gurugram & Jhajjar were asked to sent their reports w.r.t. Sultanpur National Park, Gurugram & Bhindawas Wildlife Sanctuary, Jhajjar respectively about the para 18 of the order dated 25.11.2021 of the said case. In response to that the, Deputy Commissioner, Jhajjar has given his report which is enclosed at **Annexure-R/6.**

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Annexure-R/1

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हरियाणा सरकार

पर्यावरण विभाग

अधिसूचना

दिनांक 31 मार्च, 2017

संख्या 16/15/2017-3 पर्या. –पर्यावरण, वन तथा जलवायु परिवर्तन मन्त्रालय, भारत सरकार अधिसूचना संख्या सा0 का0 वि0 38 (च), दिनांक 31.03.2016 के अनुसरण में, हरियाणा के राज्यपाल, इसके द्वारा सुसंगत राज्य उप–विधियों के अधीन सेमग्रस्त भूमि (वैटलैण्ड) के संरक्षण, विनियमन तथा प्रबन्धन से सम्बन्धित कार्यों से न्यस्त निम्नलिखित को मिलाकर एक राज्य स्तरीय प्राधिकरण अर्थात् सेमग्रस्त भूमि प्राधिकरण हरियाणा स्थापित करते है:–

1.	मुख्य मन्त्री, हरियाणा	अध्यक्ष
2.	पर्यावरण मन्त्री, हरियाणा	उपाध्यक्ष
3.	मुख्य सचिव, हरियाणा सरकार	सदस्य
4.	प्रशासकीय सचिव, हरियाणा सरकार, राजस्व तथा आपदा प्रबन्धन विभाग	सदस्य
5.	प्रशासकीय सचिव, हरियाणा सरकार, ग्रामीण तथा पंचायत विकास विभाग	सदस्य
6.	प्रशासकीय सचिव, हरियाणा सरकार, पर्यटन विभाग	सदस्य
7.	प्रशासकीय सचिव, हरियाणा सरकार, वन विभाग	सदस्य

8.	प्रशासकीय सचिव, हरियाणा सरकार, मत्स्य विभाग	सदस्य
9.	प्रशासकीय सचिव, हरियाणा सरकार, शहरी विकास विभाग	सदस्य
10.	प्रशासकीय सचिव, हरियाणा सरकार, सिंचाई तथा जल संसाधन विभाग	सदस्य
11.	प्रशासकीय सचिव, हरियाणा सरकार, विज्ञान तथा प्रोद्योगिकी विभाग	सदस्य
12.	प्रशासकीय सचिव, हरियाणा सरकार, कृषि विभाग	सदस्य
13.	अध्यक्ष, हरियाणा राज्य प्रदूषण नियन्त्रण मण्डल, पंचकूला	सदस्य
14.	निदेशक, हरियाणा स्थल लागूकरण केन्द्र (एच0 आर0 एस0 सी0)	सदस्य
15.	प्रशासकीय सचिव, हरियाणा सरकार, पर्यावरण विभाग	सदस्य–सचिव

2. सेमग्रस्त भूमि परिस्थिति जल–विज्ञान मत्स्य तथा सामाजिक अर्थशास्त्र विज्ञान से विशेषज्ञ सदस्य सम्यक् अनुक्रम में नामांकित किए जाएंगे।

3. सेमग्रस्त भूमि प्राधिकरण हरियाणा किसी केन्द्रीय विधि तथा पालिसियों के अधीन रहते हुए निम्नलिखित शक्तियों का प्रयोग करेंगे तथा निम्नलिखित कार्य करेगे:–

1. राज्य सरकार या संघ क्षेत्र की सभी सेमग्रस्त भूमियों की सूची तैयार करेगा;
2. नियमों के उपबन्धों के अधीन विनियमित की जाने वाली सेमग्रस्त भूमियों की पहचान करेगा तथा सूची तैयार करेगा;
3. सेमग्रस्त भूमि सीमाओं का सीमांकन करेगा तथा दूरस्थ संवेदन तथा सिंचाई आधार का प्रयोग करने के लिए भूमि उपयोग नक्शों की तैयारी करेगा;
4. वर्तमान अधिकारों तथा काश्तकारी का हिसाब (लेखा) तैयार करेगा;
5. सेमग्रस्त भूमि के प्रभाव के प्रत्यक्ष जोन का सीमांकन करेगा;
6. इन नियमों के अधीन विनियमित किए जाने के लिए सेमग्रस्त भूमि अधिसूचित करेगा;
7. सेमग्रस्त भूमि के परिस्थितिकीय स्वरूप को परिभाषित करेगा तथा सेमग्रस्त भूमि के उपयोगों को सूचीबद्ध करेगा; जो परिस्थितिकीय स्वरूप को पंक्तिबद्ध करती है;
8. स्थल के सुनिश्चित वार प्रयोग को विनियमित के लिए कार्यकलापों की विस्तृत सूची विकसित करेगा; प्रत्येक के प्रारम्भ स्तर; तथा विनियमम की प्रणाली तथा ढ़ग विनिर्दिष्ट करेगा;
9. प्रत्येक अधिसूचित सेमग्रस्त भूमियों के लिए समेकित प्रबन्धन योजना विकसित करेगा तथा वर्तमान राज्य विकास योजनाओं तथा कार्यकमों से प्रबन्धन योजना के लागूकरण के अभिसरण के लिए रचनातन्त्र की पहचान करेगा;
10. सम्बद्ध अधिनियमों, नियमों तथा विनियमों के प्रर्वतन तथा प्रबन्धन कार्य योजना का लागूकरण सुनिश्चित करेगा तथा रिपोर्टिंग रचनातन्त्र के माध्यम से ऐसी अधिसूचित सेमग्रस्त भूमि की स्थिति वार्षिक आधार पर सरकार को सूचित करेगा;
11. विभिन्न लाइन विभाग तथा अन्य सम्बन्धित एजेंसियों के माध्यम से समेकित प्रबन्धन योजनाओं का लागूकरण समन्वित करेगा;
12. सभी कार्यान्वित एजेंसियों को सेमग्रस्त भूमियों के संरक्षण तथा जारी रखने योग्य प्रबन्धन के लिए आवश्यक निदेश जारी करेगा;

13. सेमग्रस्त भूमियों के मूल्यों तथा कार्यों की पणधारियों तथा स्थानीय समुदायों में जानकारी बढ़ाने के लिए उपाय करेगा।

4. सेमग्रस्त भूमि प्राधिकरण, हरियाणा का मुख्यालय चंडीगढ़ होगा।

5. प्राधिकरण की शक्तियों का प्रयोग करते हुए व प्राधिकरण के विभिन्न कार्यों का क्रियान्वयन करते हुए चेयरमैन जब भी आवश्यक हो किसी भी विभाग के प्रशासकीय सचिव या विभागाध्यक्ष या विषय वस्तु के विषेशज्ञ या फिर किसी अन्य निपुण व्यक्ति को सहयोजन अथवा विचार विमर्श के लिए बुला सकता है

डॉ0 के0 के0 खण्डेलवाल,
अपर मुख्य सचिव, हरियाणा सरकार,
पर्यावरण विभाग।

HARYANA GOVERNMENT

ENVIRONMENT DEPARTMENT

Notification

The 31st March, 2017

No. 16/15/2017-3Env.—In pursuance of the Ministry of Environment, Forest and Climate Change, Government of India Notification No. G.S.R. 38(F) dated 31.3.2016, the Governor of Haryana is pleased to set up a State Level Authority namely Wetland Authority of Haryana entrusted with affairs related to wetland conservation, regulation and management under the relevant State bye-laws consisting of the following:-

1.	Chief Minister, Haryana	Chairman
2.	Environment Minister, Haryana	Vice-Chairman
3.	Chief Secretary to Government, Haryana	Member
4.	Administrative Secretary to Government Haryana, Revenue and Disaster Management Department	Member
5.	Administrative Secretary to Government Haryana, Rural & Panchayat Development Department	Member
6.	Administrative Secretary to Government Haryana, Tourism Department	Member
7.	Administrative Secretary to Government Haryana, Forest Department	Member
8.	Administrative Secretary to Government Haryana, Fisheries Department	Member
9.	Administrative Secretary to Government Haryana, Urban Development Department	Member
10.	Administrative Secretary to Government Haryana, Irrigation and Water Resources Department	Member
11.	Administrative Secretary to Government Haryana, Science and Technology Department	Member
12.	Administrative Secretary to Government Haryana, Agriculture Department	Member
13.	The Chairman, Haryana State Pollution Control Board, Panchkula	Member
14.	The Director, Haryana Space Applications Centre (HARSAC)	Member
15.	Administrative Secretary to Government, Haryana, Environment Department	Member Secretary

2. The expert members from Wetland Ecology, Hydrology, Fisheries and Social Economics will be nominated in due course.

3. Wetland Authority of Haryana shall exercise the following powers and perform the following functions, subject to any Central law and policies:

1. prepare an inventory of all wetlands of the State Government or Union Territory;
2. identify and prepare a list of wetlands to be regulated under the provisions of the rules;
3. undertake demarcation of the wetland boundaries and preparation of land-use maps using remote sensing and ground truthing;
4. prepare an account of existing rights and tenure;
5. demarcate the direct zone of influence of wetland;
6. notify wetlands to be regulated under these rules;
7. define ecological character for wetland and list out uses of the wetland which are aligned with ecological character;
8. develop a comprehensive list of activities to be regulated to ensure wise use of the site; specify the threshold levels for each; and the mode and method for regulation;
9. develop integrated management plan for each of the notified wetlands, and identify mechanisms for convergence of implementation of the management plan with the existing State development plans and programmes;
10. ensure enforcement of the relevant Acts, rules and regulations and implementation of management action plan, and on annual basis inform the Government on the status of such notified wetlands through a reporting mechanism;
11. coordinate implementation of integrated management plans through various line departments and other concerned agencies;
12. issue necessary directions for conservation and sustainable management of wetlands to the respective implementing agencies;
13. undertake measures for enhancing awareness within stakeholders and local communities on values and functions of wetlands.

4. The Headquarters of the Wetland Authority of Haryana will be at Chandigarh.

5. While exercising the powers and performing various functions, Chairman may co-opt or invite any Administrative Secretary or any Head of Department or subject matter specialist or any other expert as and when required.

DR. K. K. KHANDELWAL,
Additional Chief Secretary to Government Haryana,
Environment Department.

55190—C.S.—H.G.P., Chd.

Annexure-R/2

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HARYANA GOVERNMENT

ENVIRONMENT & CLIMATE CHANGE DEPARTMENT

Amendment Notification

The 1st June, 2020

No. 16/15/2017-3Env.— In pursuance of the Ministry of Environment, Forest and Climate Change, Government of India notification No. G.S.R.1203(E) dated 26.09.2017, the Governor of Haryana is pleased to reconstitute the State Level Authority namely Wetland Authority of Haryana entrusted with affairs related to wetland conservation, regulation and management under the relevant state bye-laws consisting of the following:-

1.	Chief Minister, Haryana (being Minister-in-charge)	Chairman
	OR	
2.	Minister In-charge, Environment and Climate Change. (if Separate)	Sr. Vice Chairman
3.	Chief Secretary to Govt. of Haryana	Vice Chairman
4.	Additional Chief Secretary to Govt. of Haryana, Revenue and Disaster Management Department.	Member
5.	Administrative Secretary to Government of Haryana, Environment and Climate Change Department.	Member
6.	Administrative Secretary to Government of Haryana, Forest Department.	Member
7.	Administrative Secretary to Government of Haryana, Fisheries Department.	Member
8.	Administrative Secretary to Government of Haryana, Urban Local Bodies Department.	Member
9.	Administrative Secretary to Government of Haryana, Irrigation and Water Resources Department.	Member
10.	Administrative Secretary to Government of Haryana, Rural & Panchayat Development Department.	Member
11.	Administrative Secretary to Government of Haryana, Tourism Department.	Member
12.	Director, State Remote Sensing Centre, Panchkula (Haryana).	Member

13.	Additional Principal Chief Conservator of Forests of the Regional Office of Ministry of Environment, Forests and Climate Change.	Member
14.	Chief Wildlife Warden, Haryana.	Member
15.	Member Secretary, State Biodiversity Board, Haryana	Member
16.	Sh. M.D. Sinha, IFS (Haryana)	Expert Member
17.	Member Secretary, Haryana State Pollution Control Board.	Member
18.	The Director, Environment and Climate Change Department, Haryana.	Member Secretary

2. The other expert members will be nominated/invited as and when required.

3. **Delegation of powers and functions:-**

Wetland Authority of Haryana shall exercise the following powers and perform the following functions, subject to any Central law and policies:-

1. prepare an inventory of all wetlands of the State Government or Union territory;
2. identify and prepare a list of wetlands to be regulated under the provisions of the rules;
3. undertake demarcation of the wetland boundaries and preparation of land-use maps using remote sensing and ground truthing;
4. prepare an account of existing rights and tenure;
5. demarcate the direct zone of influence of wetland;
6. notify wetlands to be regulated under these rules;
7. define ecological character for wetland and list out uses of the wetland which are aligned with ecological character;
8. develop a comprehensive list of activities to be regulated to ensure wise use of the site; specify the threshold levels for each; and the mode and method for regulation;
9. develop integrated management plan for each of the notified wetlands, and identify mechanisms for convergence of implementation of the management plan with the existing State development plans and programmes;
10. ensure enforcement of the relevant Acts, rules and regulations and implementation of management action plan, and on annual basis inform the Government on the status of such notified wetlands through a reporting mechanism;
11. coordinate implementation of integrated management plans through various line departments and other concerned agencies;
12. issue necessary directions for conservation and sustainable management of wetlands to the respective implementing agencies;
13. undertake measure for enhancing awareness within stakeholders and local communities on values and functions of wetlands.

4. The Headquarters of the Wetland Authority of Haryana will be at Chandigarh/Panchkula.

5. While exercising the powers and performing various functions, Chairman may co-opt or invite any Administrative Secretary or any Head of Department or subject matter specialist or any other expert as and when required.

DHEERA KHANDELWAL,
Additional Chief Secretary to Government Haryana,
Environment and Climate Change Department.

8787—C.S.—H.G.P., Pkl.

Annexure-R/3

Government of Haryana

DEPARTMENT OF ENVIRONMENT & CLIMATE CHANGE

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ORDER

In pursuance of Rule 5 (6)(i) of Wetlands (Conservation and Management) Rules, 2017 issued by Government of India, the Governor of Haryana is pleased to re-constitute a "**Technical Committee**" in place of earlier Technical Committee constituted vide order dated 28-08-2019, under Wetland Authority consisting of following members to review brief documents, management plans and advise on any technical matter in cases referred by State Wetland Authority.

The Technical Committee will consist of the following:-

1.	Sh. M.D. Sinha, IFS, HIPA, Haryana	Chairman
2.	Member Secretary, Haryana State Pollution Control Board	Member
3.	Chief Engineer, Irrigation Department, Haryana	Member
4.	Director, Fisheries, Haryana	Member
5.	Director, Town and Country Planning Department, Haryana	Member
6.	Director, Development of Panchayats Department, Haryana	Member
7.	Director, Urban Local Bodies Department, Haryana	Member
8.	Senior Scientist, SG (Environment/Forest) HARSAC	Member
9.	Representative of Deputy Commissioner of concerned district	Member
10.	Sh.Subhash Yadav, IFS, Divisonal Forest Officer, Gurugram Metropolitan Development Authority	Member Secretary/ Convener

Terms of Reference of the Technical Committee

1. Technical Committee shall review the Brief Document of Wetlands prepared by Concerned Department.
2. The Technical Committee shall submit its recommendations keeping Wetlands (Conservation & Management) Ruls, 2017 notified by Govt. of India in mind and shall clearly list out activities to be prohibited or to be regulated for wetlands and its zone of influence separately.
3. The Technical Committee shall consider the matters as per the provisions contained in the Wetlands (Conservation and Management) Rules, 2017.

Chandigarh, Dated
26th June, 2020

DHEERA KHANDELWAL, IAS
Additional Chief Secretary to Govt. Haryana
Environment & Climate Change

Endst No.DE&CCH/2020/ 7551-7586 Dated : 8-7-2020

A copy is forwarded to the following for information please:

1. PS to Hon'ble Environment & Climate Change Minister, Haryana.
2. PS to Chief Secretary to Govt. Haryana
3. PS to ACS, Environment & Climate Change Department, Haryana.
4. PS to DPSCM
5. PA to Director, Environment & Climate Change Department, Haryana.
6. Sh. M.D. Sinha, IFS, 76 HIPA Complex, Sector 18, Gurugram, Haryana 122001
7. Member Secretary, Haryana State Pollution Control Board, Sector 6, Panchkula
8. Director, Urban Local Bodies Department, Bays 11-14, Sector 4, Panchkula, Haryana
9. Director, Town and Country Planning Department, Plot No. 3, Sec-18A, Madhya Marg, Chandigarh 160018
10. Director, Development of Panchayats Department, Plot No. 3, Sector 28, Chandigarh
11. All the Deputy Commissioner in Haryana.
12. Sh.Subhash Yadav, IFS, Divisonal Forest Officer, Gurugram Metropolitan Development Authority, Metro Station, Plot No3 Sector 44, Near HUDA City Centre, Gurugram, Haryana 122003
13. Chief Engineer, Irrigation & Water Resources Department, Sinchai Bhawan, Sector 5, Panchkula, Haryana
14. Director, Fisheries, Bays No-31-32, Sector 4, Panchkula Haryana
15. Senior Scientist, SG (Environment/Forest) HARSAC, Haryana Agricultural University, Hisar, Haryana 125004

Joint Director
for Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department

Government of Haryana
STATE WETLAND AUTHORITY HARYANA
ORDER

In pursuance of Rule 5 (6)(a) of Wetlands (Conservation and Management) Rules, 2017 issued by Government of India, the Governor of Haryana is pleased to assign the charge of Chairman of the **Technical Committee** of State Wetland Authority, Haryana to Principal Chief Conservator of Forest (Wildlife)-cum-Chief Wildlife Warden, Haryana, Panchkula in place of Sh. M.D. Sinha, IFS on his retirement on superannuation. The other members of the Technical Committee will remain same and the Technical Committee will review brief documents, management plans and advise on any technical matter in cases referred by State Wetland Authority, Haryana.

The Technical Committee will consist of the following:-

1.	Principal Chief Conservator of Forest (Wildlife)-cum-Chief Wildlife Warden, Haryana, Panchkula	Chairman
2.	Member Secretary, Haryana State Pollution Control Board	Member
3.	Chief Engineer, Irrigation Department, Haryana	Member
4.	Director, Fisheries, Haryana	Member
5.	Director, Town and Country Planning Department, Haryana	Member
6.	Director, Development & Panchayats Department, Haryana	Member
7.	Director, Urban Local Bodies Department, Haryana	Member
8.	Senior Scientist, SG (Environment/Forest) HARSAC	Member
9.	Representative of Deputy Commissioner of concerned district	Member
10.	Sh. Subhash Yadav, IFS, Conservator of Forest, (Publicity and Training) Pinjore	Member Secretary/ Convener

Terms of Reference of the Technical Committee

1. Technical Committee shall review the Brief Document of Wetlands prepared by Concerned Department.
2. The Technical Committee shall submit its recommendations keeping Wetlands (Conservation & Management) Rules, 2017 notified by Govt. of India in mind and shall clearly list out activities to be prohibited or to be regulated for wetlands and its zone of influence separately.
3. The Technical Committee shall consider the matters as per the provisions contained in the Wetlands (Conservation and Management) Rules, 2017.

Chandigarh, Dated
26th November, 2024

Anand Mohan Sharan, IAS
Additional Chief Secretary to Govt. Haryana
Environment, Forest & Wildlife Department

Endst No. SWAH/2024/ 143-158 **Dated :** 06.12.24

A copy is forwarded to the following for information please:

1. PS to Hon'ble Chief Minister-cum-Chairman, State Wetland Authority, Haryana
2. PS to Hon'ble Environment, Forest & Wildlife Minister, Haryana.
3. PS to Chief Secretary to Govt. Haryana
4. PS to ACS, Environment, Forest & Wildlife Department, Haryana.
5. PS to APSCM
6. SSS/PA to Director, Environment & Climate Change Department-cum-Member Secretary, State Wetland Authority, Haryana, Sector-02, Panchkula.
7. Member Secretary, Haryana State Pollution Control Board, Sector 6, Panchkula
8. Director, Urban Local Bodies Department, Bays No. 11-14, Sector 4, Panchkula, Haryana
9. Director, Town and Country Planning Department, Plot No. 3, Sec-18A, Madhya Marg, Chandigarh
10. Director, Development & Panchayats Department, Plot No. 3, Sector 28, Chandigarh
11. All the Deputy Commissioner in State of Haryana.
12. Principal Chief Conservator of Forest (Wildlife)-cum-Chief Wildlife Warden, Haryana, Sector-06, Panchkula
13. Sh. Subhash Yadav, IFS, Conservator of Forest, (Publicity and Training) Pinjore
14. Chief Engineer, Irrigation & Water Resources Department, Sinchai Bhawan, Sector 5, Panchkula, Haryana
15. Director, Fisheries, Bays No-31-32, Sector 4, Panchkula Haryana
16. Senior Scientist, SG (Environment/Forest) HARSAC, Haryana Agricultural University, Hisar, Haryana 125004

Assistant District Attorney,
for Additional Chief Secretary to Govt. Haryana
Environment, Forest & Wildlife Department

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Annexure-R/4

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Government of Haryana
DEPARTMENT OF ENVIRONMENT & CLIMATE CHANGE
Order

In pursuance of Rule 5 (6) (ii) of Wetlands (Conservation and Management) Rules, 2017 issued by Government of India, the Governor of Haryana is pleased to constitute a "**Grievance Committee**" under Wetland Authority as a mechanism for hearing and forwarding the grievances raised by the public for wetlands falling under their respective jurisdiction. The Grievance Committee will consist of the following:-

1.	DC of respective district	Chairman
2.	Revenue Tehsildar of respective district	Member
3.	District Attorney of respective district	Member
4.	Representative from Development & Panchayats Department, Haryana	Member
5.	Representative from Irrigation and Water Resources Department, Haryana	Member Secretary

The Grievance Committee's functions, besides the directions/guidelines given, from time to time, will be:

1. To redress the grievances at the local level and to recommend to the Authority for the finality of decisions.
2. The meeting of this Committee for the cases referred to by the Wetland Authority shall be held at least once every quarter or earlier so as to comply with time limit or other guidelines, and proceedings presented in the next meeting of the Wetland Authority.
3. The Committee should consider the matters as per the provisions contained in the Wetlands (Conservation and Management) Rules, 2017.

Chandigarh, Dated
08th August, 2019

DHEERA KHANDELWAL, IAS
Additional Chief Secretary to Govt. Haryana,
Environment & Climate Change

Endst No.DE&CCH/2019/5300-11 **Dated:-** 28/08/19

A Copy is forwarded to the following for information, please

1. The PS to Hon'ble Environment & Climate Change Minister, Haryana
2. The PS to Chief Secretary to Govt. Haryana
3. The PS to ACS, Environment & Climate Change Department
4. The PS to Principal Secretary, Development & Panchayats Department, Haryana
5. The PS to Principal Secretary, Irrigation and Water Resources Department, Haryana
6. The PS to DPSCM
7. The PA to Director, Environment & Climate Change Department
8. The Director, Development & Panchayats Department, Haryana
9. The Engineer-in-Chief, Irrigation and Water Resources Department, Haryana
10. All the Deputy Commissioner in the State of Haryana
11. All the Tehsildar (Revenue) in the State of Haryana
12. All the District Attorney in the State of Haryana

Joint Director
for Additional Chief Secretary to Govt. Haryana,
Environment & Climate Change

Annexure-R/5

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Government of Haryana
State Wetland Authority, Haryana
Order

The Governor of Haryana is pleased to constitute the **"District Level Wetland Management Committee"** in each district of Haryana State, as follows: -

Sr. no.	Name of the post	Designation in the Committee.
1.	Deputy Commissioner of the District	Chairperson
2	District Revenue Officer, Revenue & Disaster Management, Department	Member
3	District Fisheries Officer, Fisheries Department Haryana	Member
4.	District Development & Panchayat Officer, Development & Panchayats Department	Member
5.	Executive Engineer, Irrigation & Water Resources Department	Member
6.	Regional Officer, Haryana State Pollution Control Board	Member
7.	One local expert (to be nominated by the Committee)	Member
8.	Divisional Forest Officer (Wildlife). In District where there is no Divisional Forest Officer (Wildlife), Divisional Forest Officer (Territorial) shall be Convener/Member Secretary.	Convener/Member Secretary

The District Level Wetland Management Committees will perform the following functions:

- To be responsible for management and conservation of Wetlands in the District and will be accountable to the State Wetland Authority, Haryana.
- It may recommend any activity related to development and management of any wetlands to State Wetland Authority, Haryana for approval.
- It may co-opt experts and specialists in Technical and Scientific fields to undertake study, work as may be required from time to time.
- To be responsible for preparation of Brief Document on prioritized wetlands as well as delineating zone of influence.
- Formulate District Wetland Inventory Team for collecting data as well the delineation of boundary and zone of influence of enlisted wetlands to enable field validation. The team will involve assessment based on the scientific sampling as well as data derived from stakeholder consultations and indigenous traditional knowledge. After detailed assessment and to ensure standardization, the team will prepare the brief report on prioritized wetlands.
- To be entrusted with the responsibility of managing district level database.
- Oversee and monitor the water sources available in the respective Districts, Eco system services, factors adversely affecting the wetlands, analysis of Wetland Management needs, etc.,
- Enforcement of Wetlands (Conservation and Management) Rules, 2017 in the respective Districts.
- To interact with all the line departments viz., Revenue Department, Forest Department, Agricultural Department, Publics Works Department, Irrigation & Water Resources Department and Urban Local bodies Departments etc.
- Function as advisory body for smooth functioning of the State Wetland Authority, Haryana.

- Implementation of schemes at district level allocated by the Government of Haryana, Ministry of Environment, Forest & Climate Change (MoEF&CC) and State Wetland Authority, Haryana from time to time.

Dated **05.03.2025**

ANAND MOHAN SHARAN
Additional Chief Secretary to Government, Haryana,
Environment, Forest and Wildlife Department.

Endst No. 16/15/2017-3Env Dated: 07.03.2025

A copy is forwarded to the following for further necessary action:-

1. All the Deputy Commissioner of the Haryana State.
2. All the District Revenue Officer, Revenue & Disaster Management, Department
3. All the District Fisheries Officer, Fisheries Department Haryana
4. All the District Development & Panchayat Officer, Development & Panchayats Department
5. Executive Engineer, Irrigation & Water Resources Department
6. Regional Officer, Haryana State Pollution Control Board
7. Divisional Forest Officer (Wildlife). In District where there is no Divisional Forest Officer (Wildlife), Divisional Forest Officer (Territorial) shall be Convener/Member Secretary.

Dy. Superintendent, Environment
for Additional Chief Secretary to Govt. of Haryana
Environment, Forest and Wildlife Department

Endst No. 16/15/2017-3Env Dated: 07.03.2025

A copy (along with their file) is forwarded to the Member Secretary, State Wetland Authority, Haryana for further necessary action.

Dy. Superintendent, Environment
for Additional Chief Secretary to Govt. of Haryana
Environment, Forest and Wildlife Department

Regd

Annexure-R/6

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From

Deputy Commissioner-cum-
Chairperson District Level Wetland Management Committee,
Jhajjar.

To

The Member Secretary,
State Wetland Authority, Haryana,
Paryatan Bhawan, Bays No. 55-58, Sector-2,
Panchkula.

No. 8151 /LFA Dated 15/07/2025

Subject: **Execution Application No. 26/2025, in OA No. 351/2019, titled as Raja Muzaffar Bhatt vs. Union of Territory of Jammu & Kashmir & Ors, before Hon'ble N.G.T. (Principal Bench).**

The requisite information pertaining Bhindawas Wildlife Sanctuary district Jhajjar as submitted by Divisional Wildlife Officer, Rohtak vide letter No. 1171 dated 15.07.2025 is enclosed herewith as desired.

Enclosed: As stated above.

15/07/2025

for Deputy Commissioner,
Jhajjar.

15/07/2025

ENVIRONMENT, FOREST & WILDLIFE DEPARTMENT HARYANA

Office of Divisional Wildlife Officer Rohtak

ROHTAK ZOO, NEAR TILYAR COMPLEX, ROHTAK PIN CODE-124001.
PH 01262-274377, E-mail ID- dwlorohtak@yahoo.com

No. 1171 Dated. 15/07/2025

To

The Deputy Commissioner-Cum-
Chairperson District Level Wetland Management Committee,
Jhajjar.

Sub: - **Execution Application No. 26/2025, in OA No. 351/2019, titled as Raja Muzaffar Bhatt vs. Union of Territory of Jammu & Kashmir & Ors, before Hon'ble N.G.T. (Principal Bench).**

For the cited subject & Para 18 report is as below: -

1. Regarding demarcation, the Bhindawas RAMSAR site has been notified as a Wildlife Sanctuary under the provisions of Wildlife (Protection Act),1972 the area has been clearly demarcated with no encroachment in Bhindawas WLS as peripheral bund of approx. 12km exists around Bhindawas WLS. Further a buffer of 100 mtr around the wildlife sanctuary, an Eco Sensitive Zone has also been notified by the Central Government along with fixed geo coordinates.
2. Regarding maintenance of Bhindawas WLS RAMSAR site it is submitted that Management Plan & Integrated Management Action Plan has been prepared. In addition, a joint committee of wildlife & Irrigation Department has recommended an action plan for habitat improvement and betterment of the wetland.
3. Regarding water quality of the wetland a field survey report (Eco System Health report card 2024) of Bhindawas WLS attached as Annexure-I), Haryana prepared by NCSCM and report of ICAR- Central Institute of Fisheries Education, Rohtak Center as Annexure-II & III is attached.

These comments along with the report of Inspector Wildlife, Bhindawas District Jhajjar vide letter no 190 dated 14.07.2025 (Copy Enclosed as Annexure-IV) are submitted herewith for information and further necessary action at your end please.

A copy vide letter no 2005 dated 03.11.2021 with field Performa in compliance of Hon'ble NGT order dated 22.07.2021 in OA no. 351/2019is also attached (Annexure-V)

Enclosed. As above

Divisional Wildlife Officer,
Rohtak

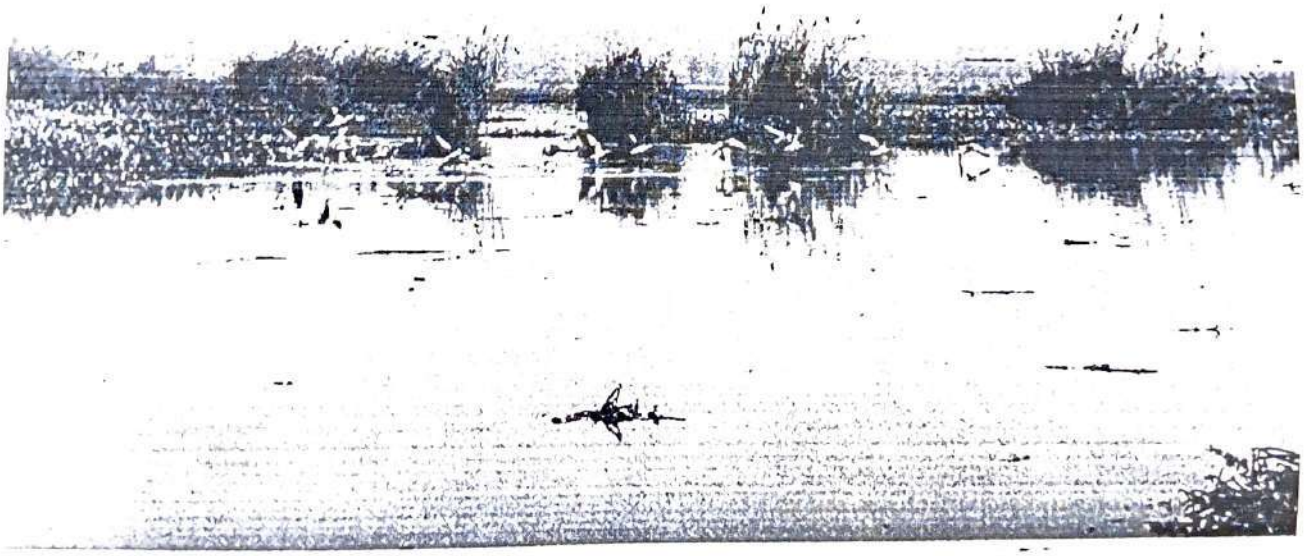
No. 1172-73 Dated: 15/07/2025

A copy is forwarded to following for information and n/a please

1. Chief Conservator of Forests (Wildlife), Panchkula Haryana
2. Inspector Wildlife, Bhindawas (Jhajjar) with reference to his letter 190 dated 14.07.2025 & letter no 192 dated 15.07.2025

Divisional Wildlife Officer,
Rohtak.

Annexure-I
A FIELD SURVEY REPORT ON THE BHINDAWAS WILDLIFE SANCTUARY, HARYANA



Prepared By

NCSCM

National Centre for Sustainable Coastal Management Ministry of Environment,

Forest and Climate Change
Government of India

Acknowledgement

The State Wetland Authority and the Forest Department of Haryana are to be thanked by NCSCM, MoEF&CC, Chennai, for making all the arrangements required to conduct this study in the Bhindawas Wildlife Sanctuary, Haryana. We are appreciative of the assistance we received during our field survey from the entire staff of the Haryana Forest Department, the State Wetland Authority, and the local people.

1. Ecosystem Health Report Card (2024) of Bhindawas Wildlife Sanctuary

Wetland "health" refers to the wetland's "condition" or "status." It describes the current condition of a wetland's physical, chemical, and biological features together. It shows the state of a wetland ecosystem's living (biotic, such as plants and animals) and non- living (abiotic, such as water and sediments) elements. The degree to which a wetland maintains its complete natural integrity and achieves its potential to provide a wide range of ecosystem services is a good indicator of its health.

A health assessment of a wetland can be carried out by developing a health report card for it. The Wetland Health Report Card is one of the tools available for wetland condition assessment and decision-making. It is prepared from qualitative and quantitative data gathered from integrated wetland assessment (based on wetland landscape-level assessment, rapid surveys, and monitoring).

As per the standard protocol and framework developed by the MoEF&CC for preparing health report cards, Bhindawas Wildlife Sanctuary Health Report Card has been prepared for the year of 2024. 1. Area; 2. Hydrology and catchment; 3. Biodiversity; and 4. Governance. These are the four primary "Features" of a wetland, the status of which must be ascertained through the use of indicators. In report cards usually, indicators are focused on the respective features, like: **Area** (% of Wetland area converted for non-wetland since 2000); **Hydrology and catchments** (Ratio of natural inflows choked & diverted to total no. of natural inlets; Ratio of natural outflows choked & diverted to total no. of natural inlets; Dissolved Oxygen level; pH; Water Transparency); **Biodiversity** (% of Wetland area covered by invasive macrophytes; Annual winter water bird count as a proportion of maximumcount in last 10 years); **Governance** (Clearly demarcated wetlands map; Wetlands management plan; Wetlands Notification).

For each of the indicators, scores are calculated based on the number of times the parameter passes the desired conditions (threshold values). Each of the four features, receives a report card "grade". After assigning grades according to the actual values a score can be generated which reflects the overall health of wetland. Water quality data was based on primary data from the NCSCM survey (**February 2024**), wetland area sources and hydrology data obtained from terrain analyses done by the NCSCM team, and biodiversity and governance data collected from the Haryana Forest Department.

Ecosystem Health Score	Ecosystem Health Rank	Health Category
Between 0.96 - 1	A+	Very good
Between 0.91 – 0.95	A-	Very good
Between 0.86 - 0.90	B+	Good
Between 0.81 – 0.85	B-	Good
Between 0.76 – 0.80	C+	Moderate
Between 0.71 – 0.75	C-	Moderate
Between 0.61 – 0.70	D	Low
0.60 and below	E	Very Low

- A: 80-100%

All water quality and biological health indicators meet desired levels quality of water in these locations tends to be excellent, very good for fish and shellfish habitats

- B: 60-80%

Most water quality and biological health indicators meet desired levels quality of water in these locations tends to be very good very good for fish and shellfish habitats

- C: 40-60%

Mix of good and poor level of water quality and biological health indicators quality of water in these locations tends to be fair habitat for fish and shellfish habitats

- D: 20-40%

Some or few water quality and biological health tends to be poor often leading to poor habitat conditions for fish and shellfish

- F: 0-20%

Very few or no water quality and biological health indicators meet desired levels quality of water tends to be very poor.

S/No.	Features	Indicators	Desired Value	RANKS					Actual Value	Assigned Rank
				A	B	C	D	E		
1	Area	% of Wetland area converted for non-wetland since 2000	0%	0%	1 - 5 %	6 - 10 %	11 - 20 %	> 20 %		A
		Ratio of natural inflows choked & diverted to total no. of natural inlets	< 0.2	0 – 0.2	0.3 – 0.4	0.5 - 06	0.7 – 0.8	> 0.8	Only inlet JNL Canal	A
		Ratio of natural outflows choked & diverted to total no. of natural inlets	< 0.2	0 – 0.2	0.3 – 0.4	0.5 - 06	0.7 – 0.8	> 0.8		A
2	Hydrology and catchments	Dissolved Oxygen level	> 4 mg/l	80 – 100 % of sampled meet the desired level.	60 -80 % of sampled meet the desired level.	40 -60 % of sampled meet the desired level.	20 -40 % of sampled meet the desired level.	Less than 20 % of sampled meet desired level.	100% of sampled meet the desired level.	A

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S/No.	Features	Indicators	Desired Value	RANKS					Actual Value	Assign Rank
				A	B	C	D	E		
		pH	6.5 – 8.5	80 – 100 % of sampled meet the desired level.	60 -80 % of sampled meet the desired level.	40 -60 % of sampled meet the desired level.	20 -40 % of sampled meet the desired level.	Less than 20 % of sampled meet desired level.	83% of sampled meet the desired level.	A
		Water Transparency	>20 cm	80 – 100 % of sampled meet the desired level.	60 -80 % of sampled meet the desired level.	40 -60 % of sampled meet the desired level.	20 -40 % of sampled meet the desired level.	Less than 20 % of sampled meet desired level.	60 % of sampled meet the desired level.	C
3	Biodiversity	% of Wetland area covered by invasive macrophytes	< 10 %	< 10 %	11 – 20 %	21 – 30 %	31 – 40 %		>50% Water hyacinth and other macrophyte covered	
		Annual water bird count as a proportion of average count of last 5 years	0.7	More than 0.7	Between 0.6 – 0.7	Between 0.5 – 0.6	Between 0.4 – 0.5	Less than 0.5	0.52	C
4	Governance	Clear Demarcated Wetlands map	Wetlands map prepared & approved by State Wetlands Authority	Wetlands map prepared & approved by State Wetlands	Wetlands map prepared & under consideration of SWA.	Wetlands map prepared but not placed to SWA.	Wetlands map under preparation	No Wetlands map.	Wetland Boundary Map Available	A

S/No.	Features	Indicators	Desired Value	RANKS					Actual Value	Assigned Rank
				A	B	C	D	E		
		Wetland Management Plan	Wetlands Management Plan prepared & approved by CWLW/Relevant Authority	Management Plan prepared & approved by SWA for implementation	Management Plan prepared & approved by SWA.	Management Plan prepared but yet to be submitted to SWA	Management Plan under preparation.	No Management Plan.	Management plan is approved by CWLW	A
		Wetland Notification	Notification under extent regulation	Notification under extent regulation	Notified under WLPA	Draft Notification under process.	Regulation Plan Process initiated.	No regulation.	Notified Wetland	A

WETLAND ECOSYSTEM HEALTH SCORE- 2024

S/No.	Wetland Ecosystem Health Score	Score	Frequency	Assigned Weight	Frequency Assigned Weight
1	Number of Indicators in Rank	A	8	1	8
2	Number of Indicators in Rank	B	0	0.8	0
3	Number of Indicators in Rank	C	2	0.6	1.2
4	Number of Indicators in Rank	D	0	0.4	0
5	Number of Indicators in Rank	E	1	0.2	0.2
			11		9.4

Wetland score = Total indicator score/No. of indicators

9.4/11 = 0.85 Ecosystem Health Rank – B- (GOOD)

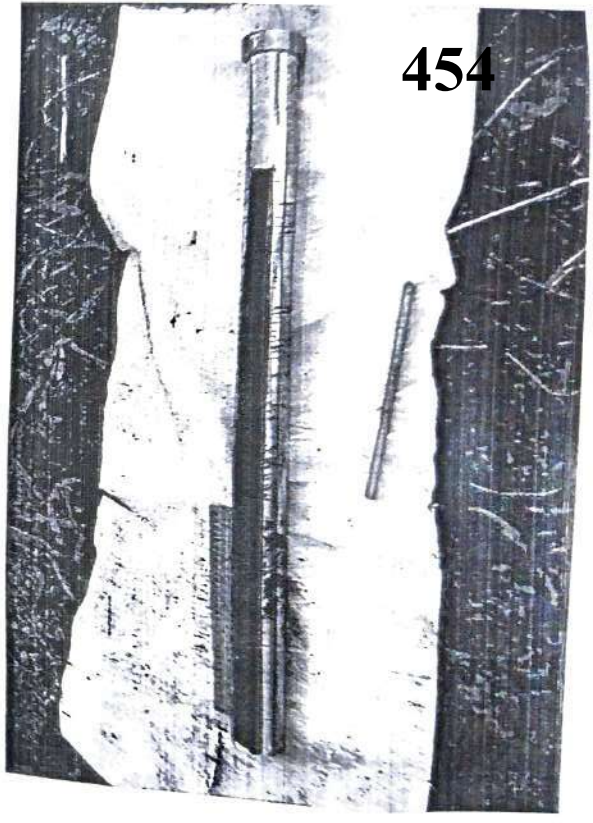
Overall, Bhindawas Wildlife Sanctuary scored **Good "B-"** for ecosystem health based on features/categories such as area, hydrology and catchment, and governance etc. The national park showed **very good "A"** for each of the indicators, like % of area conversion, ratio of choked inlets and outlets, pH, annual bird count and dissolved oxygen levels. Whereas, BWS scored **moderate "C"** with respect to Water transparency. During non-monsoon season, lean flow from inlet channels made the wetland shallow, which aided the growth of invasive macrophyte reducing the water transparency. In terms of proliferation of the invasive macrophyte species, the BWS scored **very low "E"**, as more than 50% of WS is covered with macrophyte species. In context of Governance, the WS has an approved management plan along with the demarcated boundary, which cumulatively score **very good "A"**.

In order to improve the water quality in terms of water transparency, this study recommends that the relevant authorities should consider eliminating the invasive species from the waterbody to maintain water depth throughout the year, and a regular water quality monitoring program for concerted efforts towards conservation and protection of the Bhindawas Wildlife Sanctuary.

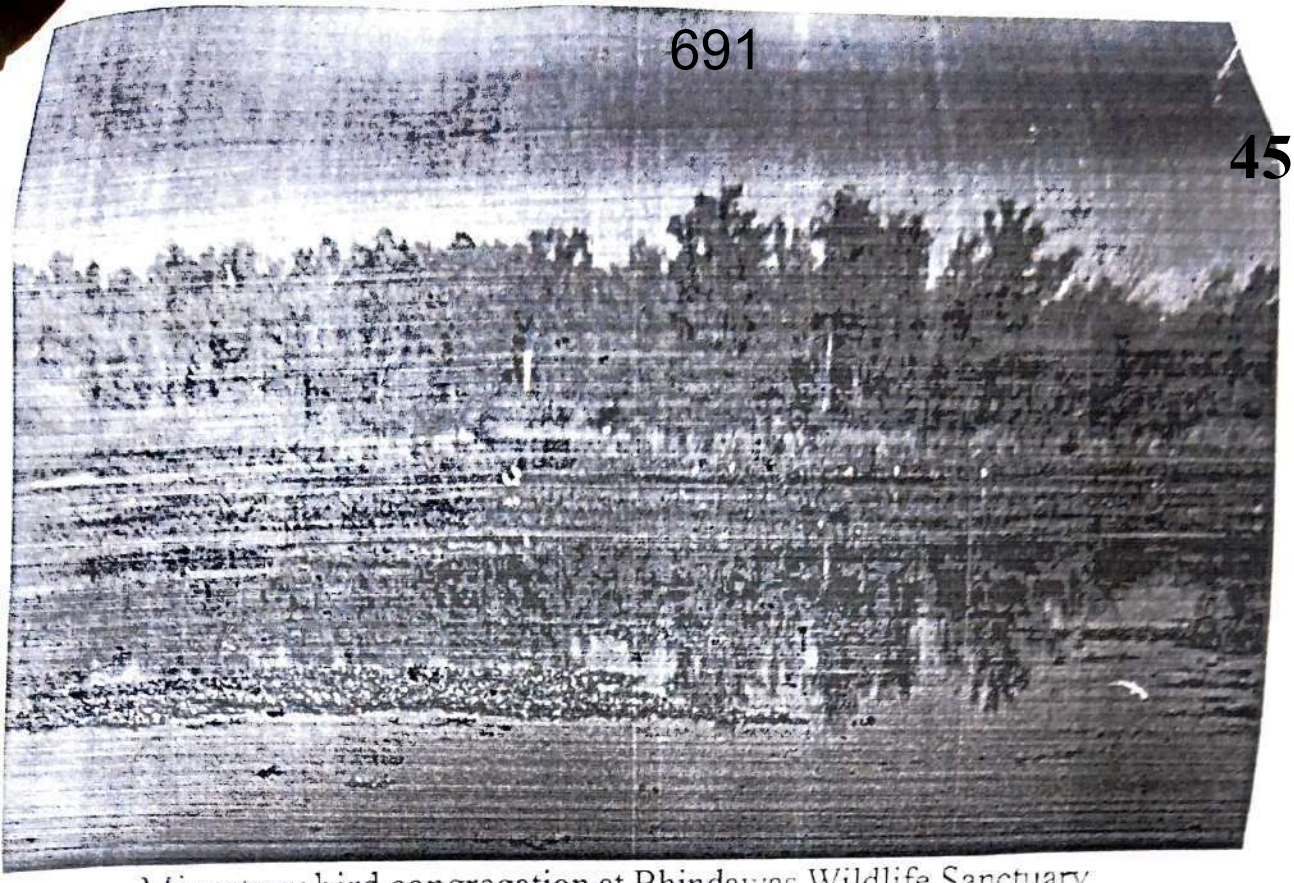
Field Survey Photos



Collection of sediment core from BWS for carbon stock assessment



454



Migratory bird congregation at Bhindawas Wildlife Sanctuary



Macrophyte infestation in shallow depths of Bhindawas Wildlife Sanctuary

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5. Anderson, J., 2005. Habitat fragmentation and metapopulation dynamics of the Angolan black and white colobus (Colobus angolensis palliatus) in coastal Kenya. University of London, University College London (United Kingdom).
6. Mitsch, W.J., & Gosselink, J.G. (2007). Wetlands. Wiley.
7. Ramsar Convention Secretariat. (2006). Wetland Management: A Framework for Assessing Wetland Health. Ramsar Convention.
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ICAR-Central Institute of Fisheries Education, Rohtak Centre,
भाकृअनुप – केंद्रीय मात्स्यिकी शिक्षा संस्थान, रोहतक केंद्र
National Fisheries Development Board-Aquatic Animal Health and Environment Management Laboratory
राष्ट्रीय मत्स्य विकास बोर्ड जलीय पशु स्वास्थ्य और पर्यावरणीय प्रबंधन प्रयोगशाला
Lahli, Rohtak, Haryana-124411
लाहली, रोहतक, हरियाणा – 124411

No

Laboratory Water Test Report
प्रयोगशाला पानी नमूना जाँच

Date : 21/4/22

Name of the farmer :
नाम

Address
पता

Phone Number
फोन नंबर

	Source of sample नमूने का स्त्रोत	Total Alkalinity कुल क्षारीयता (mg/L)	Total Hardness कुल कठोरता (mg/L)	Calcium कैल्शियम (mg/L)	Magnesium मैग्नीशियम (mg/L)	pH पीएच	Salinity लवणता (ppt)	Potassium पोटेशियम (mg/L)	Others अन्य
Sample 1 नमूना 1	Pond	208	440	88	53	7.75	0	11.68	—
Sample 2 नमूना 2									
Sample 3 नमूना 3									
Sample 4 नमूना 4									
Sample 5 नमूना 5									
Sample 6 नमूना 6									
Sample 7 नमूना 7									
Sample 8 नमूना 8									
Sample 9 नमूना 9									
Sample 10 नमूना 10									

Inference if any : Suitable for freshwater fish culture
निष्कर्ष यदि कोई हो

22/4/22

Testing Charges : 500/-
परीक्षण की लागत

for

Signature
हस्ताक्षर

Disclaimer: The Analysis is based on the sample provided by the farmers. We make no representations or warranties of any kind, express or implied about the completeness, accuracy, reliability, suitability or availability with respect to the information in this report for any purpose. Any reliance you place on such information is therefore strictly at your own risk. In no event we will be liable for any loss or damage.

Am 3 458

भा. कृ. अनु. प.- केन्द्रीय मात्स्यिकी शिक्षा संस्थान
ICAR-CENTRAL INSTITUTE OF FISHERIES EDUCATION
(A University Established Under Sec.3 of UGC Act 1956)
Ministry of Agriculture & Farmers Welfare
Govt. of India

File No. 3-4/CIFE/RTK/Scientific/23/393
20th November, 2024

To

The Inspector

Wild Life Sanctuary

[redacted] Bhindawas, Jhajjar, Haryana-124 103

Subject: Water quality analysis report reg:

Subject: Letter from Inspector, Wild Life Sanctuary, Jhajjar No. 195 dated 18/11/2024

Sir,

As per the reference cited above, one water sample has been received and the analysis of different parameters has been performed at the laboratory as shown below;

Sl. No	pH	Salinity (ppt)	Total alkalinity (ppm)	Total hardness (ppm)	Calcium (ppm)	Magnesium (ppm)	Potassium (ppm)
1	7.18	0	94.0	150.0	40.0	12.0	4.07

Recommendation: The water quality parameters are within the normal range and may be used for freshwater fish culture.

Thanking You,

Yours Faithfully,

20/11/24

Officer In-charge
ICAR-CIFE (Deemed University)
Rohtak Centre
Delhi Via Anwal Rohtak (Haryana)
PIN -

Ann-4

No. 189

Date: 14.7.2025

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To

Deputy Commissioner,
Jhajjar.

Sub:- **Execution application No. 26/2025 in OA No. 351/2019, Tittled as Raja Muzaffar Bhatt Vs. Union of territory of Jammu & Kashmir and other before Hon'ble NGT (Principal Bench)**

Ref:- Your office letter no 2146/LFA dated 14.07.2025

Sir,

For the above cited subject & Para 18 report is as below:-

Bund is constructed to halt the disposal of sewage and its is ensured that no sewage discharging comes in Bhindawas Wildlife Sanctuary, and staff posted routine checking in Bhindawas Wildlife Sanctuary to ensure that no disposal of solid and other wastes in Bhindawas Wildlife Sanctuary, for desiltation, boundary wall and other progress work Integrated Management Plan is prepared and will be executed as per budget released, regarding demarcation and ground truthing Bhindawas WLS site has been notified as a Wildlife Sanctuary under the provision of Wildlife (Protection) Act, 1972. The area has been clearly demarcated along with ground truthing further a buffer of 100 mtr around the wildlife sanctuary, an Eco Sensitive Zone (ESZ) has also been notified along with fixed geo coordinates, No encroachment in Bhindawas WLS as peripheral bund of approx 12km around Bhindawas WLS already exists.

Rajesh Kumar
Inspector Wildlife,
Bhindawas.

Endst. No. 190 Date: 14.7.2025

A copy is forwarded to Divisional Wildlife Offcer, Rohtak for information.

Rajesh Kumar
Inspector Wildlife,
Bhindawas.

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सेवा में,

क्र० 192
दि० 15/7/2025

मण्डलीय वन्य जीव अधिकारी,
दोडा।

विषय:- Execution application No. 26/2025 in OA. 351/2019, Titled as Raja Muzaffar Bhatt. Vs. Union of Territory of Jammu & Kashmir and other before Hon'ble Hon'ble Hon'ble

वन्य जीवपरिरक्षण विभाग हरियाणा।

कार्यालयः मण्डलीय वन्य जीवअधिकारी, रोहतक।

चिड़ियाघर, तिलियार कॉम्पलेक्स, रोहतक।
फोन एवं फैक्स नं0 – 01262–274377, E-mail : dwlorohtak@yahoo.com

क्रमांक 2005 दिनांक 03-11-21

प्रति,

प्रधान मुख्य वन संरक्षक एवं,
मुख्य वन्य जीव प्रतिपालक,
हरियाणा, पंचकूला।

विषयः **Compliance of Hon'ble NGT order dated 22.07.2021 in O.A. No. 351/2019 in the matter of Raja Muzaffar Bhat Vs. State of J&K & Ors- Meeting through VC-reg.**

संदर्भः आपका पत्र क्रमांक 1791–94 दिनांक 28.10.2021

उपरोक्त विषय के सम्बन्ध में आपको अवगत करवाया जाता है कि आप द्वारा मांगी गई सूचना निर्धारित प्रोफार्मा पर भर कर साथ संलग्न आपकी सेवा में आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नःयथोपरि।

मण्डलीय वन्य जीव अधिकारी,
रोहतक।

Profoma: Details to be provided prior to attanding Video Conferencing

S No	Name of State/UT	Wetlands Details: as per inventory of space application center	Significant Wetlands details: as per state Govt./UT Adminstration	Whether the wetland protected by any other act? If so details	Status of Brief Documents	Implements of Wetland: (C&M) Rules 2017: Notification IMP, Wetlands Mitras, Health Cards Etc.
1	Haryana	Bhindawas Wildlife Sanctuary.	Bhindawas WLS having an area of 1017 acres, is man modified wetland ecosystem within wildlife sanctuary which supports various plant, animals and bird sepecies important for maintaining bilogocal diversity of this biographics region. It supports more than 30000 water birds.	Wildife Protection Act 1972	WLPA-1972 is strictly being followed for its protection and management, No case is pending HC/SC/NGT	Yes

Divisional Wildlife Officer
Rohtak

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From

The Member Secretary,
State Wetland Authority, Haryana
Paryatan Bhawan, Bays No. 55-58, Sector-2, Panchkula

To

1. The Deputy Commissioner-cum-
Chairperson District Level Wetland Management Committee,
Gurugram.
2. The Deputy Commissioner-cum-
Chairperson District Level Wetland Management Committee,
Jhajjar.

Memo No. SWAH/2025/336-337 **Dated** 11/07/25

Subject: **Execution Application No. 26/2025, in OA No. 351/2019, titled as Raja Muzaffar Bhatt vs. Union of Territory of Jammu & Kashmir & Ors, before Hon'ble N.G.T. (Principal Bench).**

****

This is with reference to the Hon'ble NGT and order dated 23.04.2025 (copy enclosed) in Execution Application No. 26/2025 and order dated 25.11.2021 in OA No. 351/2019, titled as Raja Muzaffar Bhatt vs. Union of Territory of Jammu & Kashmir & Ors.

It is requested that Action Taken Report w.r.t. para 18 of the order dated 25.11.2021 in OA No. 351/2019 may be submitted to this office by 14.07.2025 (afternoon) w.r.t. Sultanpur National Park, Gurugram & Bhindawas Wildlife Sanctuary, Jhajjar which are the notified Ramsar Sites (Wetlands of International Importance) of Haryana State. It is also pertinent to mention here that the said order has also been forwarded to all the District Magistrate for compliance by the Hon'ble NGT.

Enclosure: As Above

District Attorney
For Member Secretary, State Wetland
Authority, Haryana

Endst. No. SWAH/2025/ 338 **Dated:** 11/07/25

A copy is forwarded to the Wetland Division, MoEF&CC for information please.

District Attorney
For Member Secretary, State Wetland
Authority, Haryana

Hon'ble N.G.T. (PB) OA No. 351/2019, Raja Muzaffar Bhatt vs. UT of Jammu & Kashmir & Ors

Execution Application No. 26/2025 filed for implementation of the Order dated 25.11.2021 passed by Hon'ble N.G.T. OA No. 351/2019, wherein the Hon'ble Tribunal disposed case and directing to State Wetland Authority in below points -

Point 15 - Not related to MPSWA

Point 16 -

1. In compliances of Wetland (Conservation & Management) rules 2017, Madhya Pradesh has constituted State Wetland Authority (SWA) in the Year 2018. Environment Department, GoMP is nodal Department and EPCO is working as secretariat.
2. MP State wetland authority is working in close association with MoEFCC and participating in all the meeting/events and campaign with lot of enthusiasm and interest. MPSWA has achieved all the targets given by MoEFCC.
3. SWA's meetings are convened at a regular interval, as of now five meetings has been convened Hon'ble Minister of Environment and Hon'ble CM, GoMP presided over the meeting as chairman.
4. In the year 2002, only one Ramsar site was designated in Madhya Pradesh. After the constitution of SWA and compliance of Wetland Rules 2017, 04 more Ramsar sites have been designated between 2022 and 2024. Madhya Pradesh is one of the leading states in the country in terms of number of Ramsar sites.
5. Various public awareness programs for wetland conservation are being organized from time to time. World Wetland Day and World Environment Day are being celebrated every year. Various workshop and awareness program, seminars are organized.
6. Government of Madhya Pradesh, Department of Environment has constituted District Wetland Conservation Committee in each of the 55 districts of State. All the DWCC are functional.

Point 17 -

1. ISRO (SAC) has prepared a wetland atlas in 2021 and MoEFCC has shared .shp files of wetland to states for validation and updating of wetlands. MPSWA has ground truthed and demarcated the wetlands as per the ISRO 2021 atlas.

2. Under the NPCA scheme, MPSWA completed 04 projects viz; Bhoj wetland, Bhopal, Shivpuri lakes, Shivpuri, Sindh Sagar Talab, Isagarh, Ashoknagar District, and Sirpur Wetland, Indore. Currently SWA is implementing 02 projects, Amrit Sagar Ratlam and Sita Sagar Datia, which in final stage. One of IMP project (cost Rs 63 Cr.) of Sirpur Wetland as Ramsar site, Indore has been submitted to MoEFCC for financial sanction.
3. Bhoj Wetland, Bhopal (Ramsar site) and its Zone of Influence has been demarcated using remote sensing technology in March 2022 and Environment Department, GoMP has issued an administrative order defining three types of activities (Prohibited, Regulated, and Permitted) and maps for Bhoj Wetland and its Zone of Influence.
4. Zoological Survey of India is carrying out a details survey of faunal diversity of 05 Ramsar sites of MP.
5. State Wetland Authority is working for the study of Carbon Stock Assessment of Ramsar sites of the state through esteemed institutions like IIT, Indore, IISER Bhopal and IISSc Bhopal.
6. For all Ramsar sites of state, Citizen Engagement Strategy has been developed with the technical supports of GIZ by Centre for Environment Education as part of MoEFCC-GIZ project.
7. The Govt. of MP also takes pride in creating a wetland interpretation Centre (जल तरंग).
8. Indore has been accredited as the first "Wetland City" of India by the Ramsar Convention, Switzerland.

Point 18 -

1. In compliance of Hon’ble SC ordered, Ground truthing and demarcation of 13,565 wetlands of the state having an area more than 2.25 hectares is being done by the State Wetland Authority, Environment Department in association of the Revenue Department, Forest Department and through the District Administration. A customised mobile App has been developed for clarifying out this massive exercise. A dashboard has been developed for real time monitoring of the activity.

2. As per the various order of Hon'ble NGT and High court, a Water Quality Monitoring of all the Ramsar sites in MP is being done by State Pollution Control Board.
3. The State Government is committed to the protection and management of wetlands and has been following all the directions of Hon'ble courts and Hon'ble NGT.
4. Steps are being taken for Real time monitoring (Land use change, encroachment and water quality) of Bhoj Wetland using Remote Sensing technology. This project is being implementing in-compliance of Hon'ble NGT's order. The project mainly focuses on monitoring of Bhoj wetland Ramsar site

Government of Manipur
Directorate of Environment and Climate Change
Porompat, Imphal – 05

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No. 59/1/2025(MSWA)/DoE&CC

Imphal, the 15th July, 2025

To,

Scientist "F"
Wetlands Division,
Ministry of Environment, Forests and Climate Change
Govt. of India

Sub.: Execution of Application No. 26/2025, in OA No. 351/2019, titled as Raja Muzaffar Bhatt vs. Union of Territory of Jammu & Kashmir & Ors, before Hon'ble N.G.T. (Principal Bench).

Sir,

With reference to the email dated 7th July 2025, regarding the above subject, I have the honour to submit herewith the Action taken report in compliance to the order of the Execution of Application No. 26/2025, in OA No. 351/2019, titled as Raja Muzaffar Bhatt vs. Union of Territory of Jammu & Kashmir & Ors, before Hon'ble N.G.T. (Principal Bench) and compliance of Wetlands (Conservation and Management) Rules, 2017 with respect to the Manipur State Wetlands Authority.

It is, therefore, requested kindly to do the needful.

With regards.

Yours faithfully,

15/07/2025

(**Dr. T. Brajakumar Singh**)
Director
&
Member Secretary
Manipur State Wetlands Authority

Copy to:

The Principal Secretary
Forest, Environment and Climate Change
Government of Manipur

Annexure468

Action taken report in compliance to the order of the Execution of Application No. 26/2025, in OA No. 351/2019, titled as Raja Muzaffar Bhatt vs. Union of Territory of Jammu & Kashmir & Ors, before Hon'ble N.G.T. (Principal Bench) and compliance of Wetlands (Conservation and Management) Rules, 2017 with respect to the Manipur State Wetlands Authority

Manipur State Wetlands Authority (MSWA)

- Manipur State Wetlands Authority (MSWA) was constituted on **31st January 2018** under the compliance of the Wetlands (Conservation and Management) Rules 2017 (copy enclosed as **Annexure-1**).
- The Directorate of Environment and Climate Change (DoE&CC) is assigned as the Nodal Office and Secretariat of the Authority.
- The MSWA is constituted by 22 (twenty two) Members including the Chairperson, the Hon'ble Minister (Forest, Environment and Climate Change), the Chief Secretary is the Vice-Chairperson and Director DoE&CC is the Member Secretary and Convenor.

Technical Committee of MSWA

- Technical Committee of MSWA was constituted on **26th May, 2018** under the compliance of the Wetlands (Conservation and Management) Rules 2017 (copy enclosed as **Annexure-2**).
- The Technical committee is the apex scientific advisory and research cum reporting sub-committee with members from relevant institutions and departments and organizations.
- Deputy Director, DoE&CC is the Convenor of the Committee. Every scientific and technical issues or development is dealt by this committee.

Grievance Committee of MSWA

- Grievance Committee of Manipur State Wetlands Authority was constituted on **26th May, 2018** under the compliance of the Wetlands (Conservation and Management) Rules 2017 (copy enclosed as **Annexure-3**).
- The Grievance Committee is formed of 4 (four) Members including the Chairperson.
- Member Secretary, MSWA and Convenor of this Committee.

Wetlands in Manipur

- **132** numbers of wetlands Identified as per Wetland Atlas, 2021 by Space Application Centre, Ahmedabad.
- Ground Truthing completed as per the Time Bound Action Plan submitted under compliance of W.P. (C) No.304/2018 – Anand Arya vs Union of India along with W.P. (C) No.302/2020 – Vanashakti Public Trust & Anr vs Union of India & Anr before the Hon'ble

Supreme Court in which a total of **71 wetlands** boundary area were demarcated and digital mapping were done in collaboration with Manipur Remote Sensing Application Centre (MARSAC). 469

Status of Notification of Wetlands under MSWA

- In the 1st Meeting held on 1st September 2018, the Manipur State Remote Sensing Application Centre reported 119 wetlands / water bodies in the state with reference to National Wetland Atlas 2009 and out of these, 23 wetlands were recommended by MSWA for preparation of Brief Documents and Notification in Phase wise manner.
- Brief document of the said 23 wetlands have been already prepared as per the guidelines of the Wetlands (Conservation and Management) Rules, 2017.
- In the 2nd meeting held on 28th December 2019, MSWA has recommended 7 (seven) wetlands for Notification as state priority in first phase. The wetlands are as follows.
  1. Jaimeng Wetland, Kangpokpi District
  2. Kachouphung/Achau Maki Wetland, Kamjong District
  3. Utra Pat Wetland, Bishnupur District
  4. Yaral Pat Wetland, Imphal East District
  5. Waithou-Phumnom Pat Wetland, Imphal East- district and Thoubal District
  6. Pumlen-Khoidum Pat Wetland, Kakching District
  7. Ikop-Kharung Pat Wetland, Thoubal District and Kakching District
- Draft Notification of the 5 (five) out of 7 (seven) wetlands were submitted to Administrative Department (AD) for Notification as Wetlands of State Importance.
- After vetting of the Draft Notifications from the concerned line departments, rectification for the comments and suggestions were made and Draft Notifications of 3 (three) wetlands namely i) Utra Pat Wetland, Bishnupur District, ii) Yaral Pat Wetland, Imphal East District and iii) Waithou-Phumnom Pat Wetland, Imphal East- district and Thoubal District were resubmitted to AD for Legal vetting from law Department.
- Notification of 2 (two) Hill wetlands namely i) Jaimeng Wetland, Kangpokpi District and ii) Kachouphung/Achau Maki Wetland, Kamjong District were dropped as the two wetlands were covered under Forest Acts and Rules (not under the provision for Notification under Wetlands Rules, 2017) as per the comments from the Forest Department, Government of Manipur.

Inclusion of Wetlands/Lakes/Waterbodies in the District Environment Plan **470**

Wetlands/Lakes/Waterbodies are included in the District Environment Plan of Manipur as per the compliance of the Hon'ble NGT order dated 05.07.2021 in OA 360/2018, Shree Nath Sharma vs Union of India & Ors (**Annexure-4**). The report will be updated from the respective Deputy Commissioner of the Districts.

MANIPUR GAZETTE

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 568 Imphal, Tuesday, February 6, 2018 (Magha 17, 1939)

GOVERNMENT OF MANIPUR
SECRETARIAT: FOREST & ENVIRONMENT DEPARTMENT

ORDERS

Imphal, the 31st January, 2018

No. 56/19/2002-F&E: In pursuance of the Ministry of Environment, Forest & Climate Change Notification No.GSR1203(E), dated 26-09-2017, the Governor of Manipur is pleased to notify the constitution of Manipur State Wetlands Authority comprising the following members:

i.	Minister (Forest & Environment), Manipur.	-	Chairperson
ii.	Chief Secretary, Government of Manipur	-	Vice-Chairperson
iii.	Secretary In-charge (Forest & Environment), Government of Manipur.	-	Member ex-officio
iv.	Secretary (Urban Development), Government of Manipur	-	Member ex-officio
v.	Secretary (Rural Development), Government of Manipur	-	Member ex-officio
vi.	Secretary (Fisheries), Government of Manipur	-	Member ex-officio
vii.	Secretary (Water Resources), Government of Manipur	-	Member ex-officio
viii.	Secretary (PHED), Government of Manipur	-	Member ex-officio
ix.	Secretary (Tourism), Government of Manipur	-	Member ex-officio
x.	Secretary (Revenue), Government of Manipur	-	Member ex-officio
xi.	Chief Wildlife Warden, Manipur.	-	Member ex-officio
xii.	Member Secretary, Manipur Pollution Control Board	-	Member ex-officio
xiii.	Member Secretary, Manipur Biodiversity Board.	-	Member ex-officio
xiv.	Director, Manipur Remote Sensing Application Centre	-	Member ex-officio
xv.	Project Director, Loktak Development Authority	-	Member ex-officio
xvi.	Addl. PCCF (Regional Office, MoEFCC), Govt. of India	-	Member ex-officio
xvii.	Prof. W. Vishwanath Singh, Manipur University (Fisheries Expert).	-	Member
xviii.	Prof. E. Bijoy, Manipur University (Socio-economic Expert)	-	Member
xix.	Prof. Th. Binoy Singh, Manipur University (Wetland Ecology Expert).	-	Member
xx.	Th. Somchand, Head of Department(Civil), Manipur Institute of Technology, Takyel (Hydrology Expert)	-	Member
xxi.	Dr. Manichandra Sanoujam, Scientist-C, Department of Earth Sciences, Manipur University, Canchipur (Landscape Planning Expert)	-	Member
xxii.	Director, Directorate of Environment, Manipur.	-	Member Secretary

2. The Manipur State Wetlands Authority may co-opt other members, not exceeding three in number, if required.

3. The Manipur State Wetlands Authority shall exercise the following powers and perform the following functions, namely:-

a. prepare a list of all wetlands of the State within three months from the date of publication of these rules;
b. prepare a list of wetlands to be notified, within six months from the date of publication of these rules; taking into cognizance any existing list of wetlands prepared/notified under other relevant State Acts;
c. recommend identified wetlands, based on their Brief Documents, for regulation under these Rules;
d. prepare a comprehensive digital inventory of all wetlands within a period of one year from the date of publication of these Rules and upload the same on a dedicated web portal to be developed by the State Government for the said purpose; the inventory to be updated every ten years;
e. develop a comprehensive list of activities to be regulated and permitted within the notified wetlands and their zone of influence;
f. recommend additions, if any, to the list of prohibited activities for specific wetlands;
g. define strategies for conservation and wise use of wetlands within their jurisdiction; wise use being a principle for managing these ecosystems which incorporates sustainable uses (such as capture fisheries at subsistence level or harvest of aquatic plants) as being compatible with conservation, if ecosystem functions (such as water storage, groundwater recharge, flood buffering) and values (such as recreation and cultural) are maintained or enhanced;
h. review integrated management plan for each of the notified wetlands and within these plans consider continuation and support to traditional uses of wetlands which are harmonized with ecological character;
i. in cases wherein lands within boundary of notified wetlands or wetlands complex have private tenancy rights, recommend mechanisms for maintenance of ecological character through promotional activities;
j. identify mechanisms for convergence of implementation of the management plan with the existing State level development plans and programmes;
k. ensure enforcement of these Rules and other relevant Acts, Rules and Regulations and on half-yearly basis (June and December of each calendar year), inform the concerned State Government Administration on the status of such notified wetlands through a reporting mechanism;
l. coordinate implementation of integrated management plans based on wise use principle through various line Departments and other concerned agencies;
m. function as nodal authority for all wetland specific authorities within the State Administration;
n. issue necessary directions for conservation and sustainable management of wetlands to the respective implementing agencies;
o. undertake measures for enhancing awareness within stakeholders and local communities on values and functions of wetlands; and
p. Advise on any other matter suo-motu, or as referred by the State Government Administration.

4. The Directorate of Environment, Manipur shall provide all necessary support and act as Nodal Department and Secretariat to the Authority.

5 The Authority shall, within ninety days of publication of this Notification, shall constitute,

(a) a technical committee to review brief documents, management plans and advise on any technical matter referred by the Wetland Authority; and

(b) a grievance committee consisting of four members to provide a mechanism for hearing and forwarding the grievances raised by public to the Authority;

6. The Committee referred to in sub-rule (5) shall meet at least once in every quarter to perform their functions.

7. The Authority shall meet at least thrice in a year.

8. The term of non-official members of the Authority shall be for a period not exceeding three years.

By Orders & in the name of the Governor,

A. HEERA SINGH,
Under Secretary (For. & Envt.),
Government of Manipur.

Printed at the Directorate of Printing & Stationery, Government of Manipur/300-C/06-02-2018.

Government of Manipur
Secretariat: Forest & Environment Department

ORDERS BY THE GOVERNOR: MANIPUR

Imphal, the 26th May, 2018

No. 56/19/2002-F&E: In pursuance of Manipur Gazette Notification No. 568, dated February 6, 2018, Section No. 5(a), the Governor of Manipur is pleased to constitute the **Technical Committee of Manipur State Wetlands Authority** to review brief documents, management plans and advise on any technical matter referred by the Manipur State Wetlands Authority comprising of the following Members:

1. Dr. Kh. Shamungou Singh	- Chairperson
2. Prof N. Deva Singh, Geography Department, Manipur University	- Member
3. Chief Engineer, Water Resources Department, Manipur	- Member
4. Director , Department of Tourism, Manipur	- Member
5. Director, Department of Fisheries, Manipur	- Member
6. Director, Directorate of Environment, Manipur	- Member
7. D.C. (Concerned Districts)	- Member
8. Deputy Secretary (Revenue), Govt. of Manipur	- Member
9. Project Director, Loktak Development Authority, Manipur	- Member
10. Director, Manipur Remote Sensing Application Centre, Manipur	- Member
11. Member Secretary, Manipur Pollution Control Board, Manipur	- Member
12. Ms. Mamta Lukram	- Member
13. Dr. R.K. Sunita Devi, GIS Expert	- Member
14. Shri Rajesh Salam	- Member
15. Dy. Director (Wetland), Directorate of Environment, Manipur	- Convenor

By Orders & in the name of the Governor,

26/05/18

(A. Heera Singh)
Under Secretary (Forests & Environment)
Government of Manipur

Copy to:

1. Secretary to Chief Minister, Manipur
2. P.S. to Minister (For. & Env.), Manipur
3. Staff Officer to Chief Secretary, Govt. of Manipur
4. Addl. Chief Secretary (For. & Env.), Govt. of Manipur
5. Guard file

Annexure-3

Government of Manipur
Secretariat: Forest & Environment Department

ORDERS BY THE GOVERNOR: MANIPUR
Imphal, the 26th May, 2018

No. 56/19/2002-F&E: In pursuance of Manipur Gazette Notification No. 568 dated February 6, 2018, Section No. 5 (b), the Governor of Manipur is pleased to constitute **Grievance Committee of Manipur State Wetlands Authority** to provide a mechanism for hearing and forwarding the grievances raised by public to the Manipur State Wetlands Authority comprising of the following Members:

1. Dr. R.K. Ranjan Singh, Noted Environmentalists, Manipur - Chairperson
2. Shri M. Asnikumar Singh, Environment Activist, Keibul Lamjao - Member
3. Shri O. Rajen Singh, Secretary, All Loktak Lake Area Fishermen Union (ALLAFUM), Manipur - Member
4. Director, Directorate of Environment, Manipur - Convenor

By Orders & in the name of the Governor,

26/05/18

(A. Heera Singh)
Under Secretary (Forests & Environment)
Government of Manipur

Copy to:

1. Secretary to Chief Minister, Manipur
2. P.S. to Minister (For. & Env.), Manipur
3. Staff Officer to Chief Secretary, Govt. of Manipur
4. Addl. Chief Secretary (For. & Env.), Govt. of Manipur
5. Guard file

Annexure-4 476

District Environment Plan, Government of Manipur

Sl. No.	Action Plan	Districts															
		Bishnupur	Chandel	Churach-andpur	Imphal East	Imphal West	Jiribam	Kakching	Kamjong	Kangpokpi	Noney	Pherzawl	Senapati	Tameng-long	Teng-noupal	Thoubal	Ukhrul
1.	**2.0 Water Quality Management Plan**																
	WQ1: Inventory of water resources in District																
	WQ1d: Water Quality of Lakes and Pond	✓	✓	✓	✓	✓	✓	✓	✓	✓	✓	✓	✓	✓	✓	✓	✓
2.	**3.0 Domestic Sewage Management Plan**																
	SM1: Inventory of Sewage Management																
	SM1h: Quantity of sewage flowing into lakes	✓	✓	✓	✓	✓	✓	✓	✓	✓	✓	✓	✓	✓	✓	✓	✓
3.	**4.0 Industrial Wastewater Management Plan**																
	IWW1: Inventory of industrial wastewater Generation in District																
	IWW1d: Quantity of un-treated or partially treated IWW discharged into lakes	✓	✓	✓	✓	✓	✓	✓	✓	✓	✓	✓	✓	✓	✓	✓	✓

N.B.: ✓ Indicates the inclusion of Wetlands/Lakes/Waterbodies in the District Environment Plan of the State Government.

தமிழ்நாடு மாநில ஈரநில ஆணையம்
TAMIL NADU STATE WETLAND AUTHORITY

From

Thiru. Srinivas R.Reddy, I.F.S.
Principal Chief Conservator of Forests
(HoFF) and Member Secretary,
Tamil Nadu State Wetland Authority (FAC),
Panagal Maaligal, Saidapet,
Chennai-600 015.

To

The Wetlands Division,
Ministry of Environment, Forest
and Climate Change,
5th Floor,Vayu Wing,
Indira Paryavaran Bhawan,
Jorbagh Road,
New Delhi-11003.

Ref.No.TNSWA1/336/2025, Dated19-07-2025

Sub : Tamil Nadu Wetlands Mission – Compliance with Hon'ble National Green Tribunal (Principal Bench), New Delhi, in respect of O.A. No. 351/2019 (Raja Muzaffar Bhat vs. UT of Jammu & Kashmir & Ors) – Regarding protection and conservation of wetlands – Submission of Report –Regarding.

Ref : 1 E-mail received from the Ministry of Environment, Forest and Climate Change, dated 07.07.2025

2 Order of the Hon'ble National Green Tribunal (Principal Bench), dated 25.11.2021

3 Order in E.A. No. 26/2025 of the Hon'ble National Green Tribunal Principal Bench), dated 23.04.2025 New Delhi.

****

With reference to the above, it is informed that the Tamil Nadu State Wetland Authority (TNSWA) has taken the following actions for protection, restoration, monitoring, and awareness of wetlands, in compliance with the directions of the Hon'ble National Green Tribunal in its order in O.A. No. 351/2019, dated 25.11.2021 as follows :

1. **Declaration of Ramsar sites –** At present, Tamil Nadu boasts of 20 Ramsar Sites, making it the state with the highest number of such sites in India. The Ramsar Convention is an international treaty that promotes the conservation and wise use of wetlands. The Ramsar declaration ensures better protection of the unique ecosystem and hence provides ecosystem services such as biodiversity conservation, disaster mitigation, climate security, water conservation etc. The list of Ramsar sites in the state is enclosed.
2. **Integrated Management Plans (IMPs)** – The Tamil Nadu State Wetland Authority is preparing IMPs for all 20 Ramsar sites to facilitate ecological restoration holistically and to secure central funding under the National Plan for Conservation of Aquatic Ecosystems (NPCA).
3. **Restoration of important wetlands & their ecosystem** -
   a. Ecological restoration of Otteri Lake, located within the Arignar Anna Zoological Park in Vandalur. This 16-acre lake serves as a vital water source for both zoo animals and the surrounding community and is being transformed into a model wetland to enhance biodiversity and water quality.
   b. Restoration of 1 acre of degraded seagrass meadows at Koswari Island of Gulf of

Mannar.

4. **Wetland Mitra in Tamil Nadu** – Through the volunteering initiative of Iranilangal Nanbargal (Wetland Mitras), various awareness and restoration activities were conducted. At present, there are over 7057 registered Wetland Mitras in the state, who constantly participate in activities which further wetland conservation. As of now, more than 76,988 trees have been planted, and 1,17,542 pieces of plastic waste have been collected as part of these efforts.
5. **Brief Documents and Health cards for 65 wetlands** – As per Wetlands (Management & Conservation) Rules, 2017, brief documents were prepared for 65 wetlands through the Centre for Environmental Studies, Anna University, Chennai.
6. **Awareness Programme on the Importance of Wetlands :**
   a. Through collaboration with various NGOs, the mission is actively involved in raising awareness about the significance of wetlands throughout the state. The case in point is the latest collaboration with Citizen consumer, and civic Action Group, Chennai, awareness activities and surveys were conducted among school children of Ennore, Pulicat and Pallikaranai.
   b. **World Wetlands Day Celebrations**: Held on February 2nd, this event features panel discussions, cultural programs, exhibitions, and competitions such as painting, essay writing, and quizzes to engage students and the community in wetland conservation. Funds were disbursed to each district of the state to raise awareness about wetland conservation.
   c. **World Environment Day Activities**: Observed on June 5th, this day is marked by clean-up drives and educational programs to promote environmental awareness.
   d. **Save Wetlands Campaign**: A state-wide initiative encouraging public participation in the conservation of wetlands through various programs and activities.

7. Drone based LIDAR Survey of Pallikaranai Ramsar Site:

a. Control the Encroachment
b. Boundary Demarcation
c. Scientific Management Encl: As above

Yours faithfully

Digitally signed by
Srinivas R Reddy
Date: 19-07-2025
08:34:42

Principal Chief Conservator of Forests (HoFF)
and Member Secretary
Tamil Nadu State Wetland Authority (FAC),

Copy To

The Additional Chief Secretary to Government, Environment, Climate Change & Forest Department, Secretariat, Chennai-9.

NGT Case 479
By Email

F.No.19 (4)/Legal/Hq/For-2025/ L/ 11555-58
Govt. of Tripura
Office of the Principal Chief Conservator of Forests & HoFF
Tripura::Agartala

Date 08/07/2025

To
Dr. Ramesh M
Scientist 'F'
Ministry of Environment, Forest & Climate Change
(Wetland Division)
Government of India
Indira Paryavaran Bhawan
Jor Bagh Road
New Delhi-110003
Email:-ramesh.motipalli@nic.in
Wetlands-mefcc@gov.in

Subject: - Execution Application No.26/2025, in OA 351/2019 titled as Raja Muzaffar Bhatt Vs. Union of Territory of Jammu & Kashmir & Ors, before Hon'ble N.G.T (Principal Bench)

Ref: - Mail dated 07.07.2025

Sir,

With reference to the above, I am directed to bring to your notice that the following in connection Execution Application No.26/2025, in OA 351/2019 titled as Raja Muzaffar Bhatt Vs. Union of Territory of Jammu & Kashmir & Ors, before Hon'ble N.G.T (Principal Bench).

1. As regard to the District Environment Plan (DEP) the District Magistrate & Collectors have been requested by the Member Secretary, Tripura Pollution Control Board, Department of Science Technology & Environment, Agartala to incorporate the necessary concern raised by the Hon'ble NGT. The copy is enclosed as Annexure-A.
2. As far as ground truthing and demarcation of wetland pertaining to Tripura Forest Department is concerned the Action Taken Report is appended herewith as Annexure-B for kind perusal.

In view of the above, I am further directed to request you to take the needful action as deemed proper.

Yours faithfully,

Enclo:- As stated above

08/07/25
(Animesh Das, IFS)
Nodal Officer, Legal

Contd. P/2

Copy alognwith enclosures to:-

1. Shri Shuvodeep Roy, Ld. Standing Counsel of Tripura, Supreme Court of India, 50-Todarmal Road (1st Floor), Bengali Market, New Delhi, Pin-110001for favour of kind information and needful action

Copy also forwarded to:-

1. The PPS to the Principal Secretary-Cum PCCF & HoFF (T) for kind information of the Principal Secretary Cum PCCF & HoFF (T).
2. The Member Secretary, Wetland, FHQ for favour of kind information.
3. The Member Secretary, Tripura Pollution Control Board, Department of Science Technology & Environment, Pt. Nehru Complex, Agartala for kind information and needful.

08/08/25

Nodal Officer, Legal

TRIPURA STATE POLLUTION CONTROL BOARD

(A Statutory Organisation Under Government of Tripura)
Department of Science Technology & Environment

481

No.F.18(28)/TSPCB/NGT/351/2575-87 July 21, 2025

To
The District Magistrate & Collector
West Tripura/South Tripura/North Tripura/Dhalai Tripura/Unakoti/ Gomati/ Khowai/ Sepahijala.

Sub.: Compliance of Order dated 23.04.2025 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in Execution Application No. 26/2025 and Order dated 25.11.2021 the OA No. 351/2019.

Ref: i) Letter No.18(28)/TSPCB/2013/351/11294-298 dated 27.12.2021
ii) Letter No.F.8(39)/ENV/NGT/639732/2025 dated 15/07/2025

Sir,

This has a reference to the subject cited above.

Please find enclosed herewith the Order dated 23.04.2025 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in Execution Application No. 26/2025 alongwith Order dated 25.11.2025 in the OA No. 351/2019 for ready reference. The Hon'ble National Green Tribunal had passed an Order dated 25.11.2021 in the matter of OA No. 351/2019, wherein the Hon'ble Tribunal has directed that:

> *"18. District Environment Plan of each District in terms of order of this Tribunal dated 05.07.2021 in OA 360/2018, Shree Nath Sharma vs. Union of India & Ors. should also cover the wetlands in the District. If necessary, the said plans be revised accordingly by the District Magistrates concerned by providing that the core activity for conservation and protection of wetlands may primarily focus on not discharging of sewage, disposal of solid waste and other wastes, preventing siltation, demarcation of wetlands/flood protection zone and removal of encroachments. There should be regular monitoring of water quality under water quality management programme at strategic locations (around 10 locations) to ensure that it is compliant with TC/FC norms. Water quality of the wetlands with respect to BOD needs to be less than 3 mg/l, feacal coliform should meet norms and contamination due to toxic constituents either directly or through runoff from the catchment should be prevented. Biodiversity of the wetlands needs to be maintained. Monitoring of steps for compliance of Rules in relation to such Wetlands ought to be at District level by the District Magistrate, at State level by State Wetland Authority and at National level by National Wetland Authority. We are confident that such initiatives in monitoring will go a long way in protecting the Wetlands which have significant environmental functions."*

I would, therefore, kindly request you to incorporate the issue of wetland conservation in the existing District Environment Plan (DEP) and submit an Action Taken Report Accordingly.

Yours Sincerely,

21.7.2025

(Dr. Bishu Karmakar)
Member Secretary

Enclosed: As stated

Copy to:

i) PPS to the Chief Secretary to the Govt of Tripura for kind information of the Chief Secretary.
ii) PS to the Principal Secretary to the Govt of Tripura, Science, Technology & Environment Department for kind information of the Principal Secretary.
iii) PA to the Chairman, Tripura State Pollution Control Board for kind information.
iv) The Member Secretary, Wetland Authority of Tripura for kind information.
v) The Director, Science, Technology & Environment, Govt. of Tripura for kind information.

Address :
PARIVESH BHAWAN
Pandit Nehru Complex, Gorkhabasti,
P.O : Kunjaban, Agartala, West Tripura - 799 006

website :
www.tspcb.tripura.gov.in / trpenvis.nic.in
e-mail :
tripuraspcb@gmail.com / hoospcb-tr@gov.in

Contact :
Chairman : 0381 - 2322462
Member Secretary : 0381 - 2325421
Head of Office : 0381 - 2322455
OCMS Help Desk : 0381 - 2328792

Annexure-B

482

No.F.17(54)/For-Dev/WAT/2022/29286-88
Government of Tripura
Office of the Principal Chief Conservator of Forests
Tripura: Agartala.
Dated, the 7th March, 2025

To
Dr. Ramesh M
Scientist 'F'
Ministry of Environment, Forest & Climate Change
(Wetland Division)
Government of India
Indira Paryavaran Bhawan
Jor Bagh Road
New Delhi-110003
Email: ramesh.motipalli@nic.in
wetlands-mefcc@gov.in

Sub: WP(C)304/2018-Anand Arya vs. UOI & Ors along with WP(C) 230/2001 & WP(C)302/2020- Compliance of Hon'ble Supreme Court's Order dated 11.12.2024-reg.

Sir,

With reference to the subject cited above, I am directed to enclose herewith the action taken report in respect to ground truthing and demarcation of wetland pertaining to Tripura Forest Department.

This is for your kind information and doing the needful.

Yours faithfully,

Signed by
Sanjib Das
Date: 07-03-2025 15:20:06

(Sanjib Das, IFS)
Conservator of Forests (HQ)

Enclo: As stated

Copy to:

1. PPS to the PCCF & HoFF, Tripura for kind information to PCCF & HoFF, Tripura.
2. The Member Secretary, WAT for kind information.

Sl no.	Name of State/UT	No. of wetlands (>2.25 ha) in the State/ UT as per Space based Observation of Indian wetlands, 2021 (SAC Atlas 2021)	No. of wetlands ground-truthed	Column 9	No. of additional wetlands (>2.25 ha and not covered in SAC Atlas) found through ground-truthing exercise, if any	No. of wetlands for which boundary is demarcated after ground-truthing	No. of wetlands for which GIS maps are prepared after boundary demarcation (shape file/KML format) and uploaded on https://indianwetlands.in/	No. of transboundary wetlands present in the State/UT (after ground truthing) - Details to be filled in the separate sheet
1	Tripura	398	398*		398	398	398	-

* Out of 398 wetlands, 22 were found non-existing.

Government of West Bengal
Department of Environment
East Kolkata Wetlands Management Authority

Pranisampad Bhaban, 5th Floor, LB-2, Sector- III, Salt Lake, Kolkata- 700 106
Ph: 91-33-2335 3003, 91-33-2335 6403, Email: ctoekwma@gmail.com

No: 320 -CTO/EN/466/2020-21 Date: 22.07.2025

From: Chief Technical Officer
East Kolkata Wetlands Management Authority

To: WETLANDS DIVISION
Ministry of Environment, Forest and Climate Change (MoEF &CC)
5th floor, Vayu Wing
Indira Paryavaran Bhawan
Jorbagh Road, New Delhi-110003
Email: wetlands-mefcc@gov.in

Sub: Compliance of the Order dt 23.04.2025 in OA 351/2019 of the Hon'ble NGT

Ref: Email from Wetlands division MoEF&CC dt.07.07.2025

Sir,

With reference to the above-mentioned email and in compliance with the Order of Hon'ble National Green Tribunal, Principal Bench dated 25.11.2021 in OA No. 351/2019 (*Raja Muzaffar Bhat –Vs- State of Jammu & Kashmir & Ors.*) please find enclosed herewith the action taken report of the State Wetlands Authority, West Bengal.

This is for information and necessary action.

Yours sincerely,

Chief Technical Officer, EKWMA

Enclo: As stated above

No: 320(2)-CTO/EN/466/2020-21 Date: .07.2025
Copy forwarded for your kind information:
1. PS to MoS (IC), Environment Department, Govt. of West Bengal.
2. PS to Additional Chief Secretary, Environment Department, Govt. of West Bengal.

Chief Technical Officer, EKWMA

Action Taken Report of State Wetlands Authority

- **Ground Truthing of the Wetlands:**
  To identify the changes of the Wetlands at an interval of ten years, Ministry of Environment Forest &Climate Change, Government of India took initiatives to inventories the wetlands all over India by Space Application Centre, Ahmedabad which was published in the year, 2021. 12,615 wetlands having area of 2.25 ha and above have been identified in the National Wetlands Atlas, 2021for the State of West Bengal. The same is also reflected in the portal of West Bengal State Wetlands Authority.
  To verify the physical existence of these wetlands, ground truthing is required. The National Centre for Sustainable Coastal Management (NCSCM) has developed an interface in the Indian Wetlands Portal for uploading the said ground truthing data. Moreover, an app namely "Survey 123" has been developed for this purpose. Accordingly, the State Wetlands Authority has started the ground truthing work through "Survey 123 App" with the help of District Authorities. In this regard, ground truthing of 8000 wetlands has been completed and the data has also been uploaded on the Indian Wetlands Portal. Boundary demarcation of 8911 wetlands out of 12,615 wetlands is complete and rest is under process.

- **Preparation of brief documents:**
  (i) Brief document of 23 wetlands covering area 400 Ha and above is completed.
  (ii) Brief document of 221 wetlands having area 10 ha to 399 ha is completed.

- **Geo-mapping of the significant waterbodies**:
  To identify the zone of influence of water bodies, GIS mapping of six significant water bodies, including Beri Panchpota Beel, Chander Beel, Chupi Chor Beel, Muri Ganga Beel, Shashanka Beel, Chatra Beel, has started.

- **Preparation of Wetlands Health Card:**
  Wetlands are the world's most unique and productive environments which provide a myriad of services through its natural ecosystem services. Therefore, to manage the wetlands in a sustainable manner, assessment of the health of the wetlands is necessary. To assess the health of the wetlands, preparation of Wetlands Health Report Card of 244 wetlands is completed with the help of Institute of Environmental Studies and Wetlands Management (IESWM). Brief documents of 244 wetlands already prepared and brief document of 100 new wetlands is under process.

- **Designating Rasik Beel as a Ramsar Site:**
  The State Wetlands Authority (SWA) has identified Rasik Beel as a potential wetland site in our State. Rasik Beel is an ox-bow lake, formed as a cut-off meander of the

Raidak River, with an approximate area of 178 hectares. It meets Ramsar Criteria 1, 2, 3, 4, and 5. The proposal for designating Rasik Beel as a Ramsar Site is currently under process.

- **District Level Wetlands Committee:**
  The State Wetlands Authority, West Bengal has constituted District Level Wetlands Committee vide no. 092-SWA/EN/22/2023-2024 dated 16.02.2024 to effectively manage and protect the wetlands at the district level.
  Copy of the notification of District Level Wetlands Committee dated 16.02.2024 is annexed hereto marked as Annexure –"**X**".

Annexure - X

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State Wetlands Authority
Department of Environment, Government of West Bengal
Pranisampad Bhavan, 5th Floor, LB-2, Sector-III, Salt Lake, Kolkata – 700 106

No. 092-SWA/EN/22/2023-24 Date: 16.02.2024

NOTIFICATION

The Hon'ble Supreme Court of India, the Hon'ble Calcutta High Court and Hon'ble National Green Tribunal has time to time passed directions upon the State Government to take measures to identify, protect and preserve wetlands in the State of West Bengal;

Under Rule 5 of the Wetlands (Conservation and Management) Rules, 2017, the Central Government has constituted State Wetlands Authority in each State for effective conservation and management of wetlands in the country;

The State Wetlands Authority, West Bengal has been notified on 24.12.2018. In the 4th meeting of State Wetlands Authority, West Bengal held on 31.10.2023, it was decided that District Level Wetlands Committees is to be formed to provide support to State Wetlands Authority, West Bengal to protect, conserve and manage wetlands at the district level;

Therefore, to effectively preserve, manage and protect the wetlands at the district level, the Governor is pleased to constitute District Level Wetland Management Committee in all the districts of the State comprising of the following members:

1. District Magistrate	- Chairman
2. Additional District Magistrate, Environment-in-charge	- Member Secretary
3. Sub Divisional Officer	- Member
4. Project Officer, District Rural Development Agency	- Member
5. Superintending Engineer / Executive Engineer, Irrigation and Waterways Department	- Member
6. Representative from Water Resource Investigation Development Department	- Member
7. Superintending Engineer / Executive Engineer, Public Works Department	- Member
8. District Panchayat and Rural Development Officer	- Member
9. Deputy Director / Assistant Director, Department of Agriculture	- Member
10. District Tourism Development Officer, Department of Tourism	- Member
11. Deputy Director / Assistant Director / Fisheries Officer, Department of Fisheries	- Member
12. Representative from District Disaster Management Authority	- Member
13. An expert or knowledge partner on Wetland Management and conservation to be nominated by Environment Department	- Member
14. Deputy Director of Education (Elementary and Higher), Department of Education	- Member
15. Deputy Director of Animal Resources Development Department	- Member
16. District Forests Officer / Representative from Forests Department	- Member
17. Deputy Director of Horticulture and Food Processing Department	- Member
18. Superintendent of Police	- Member
19. Representative from Regional Office of West Bengal Pollution Control Board	- Member

The Powers and functions of the District Level Wetlands Committees are as follows:

(1) The Committee shall be responsible for management and conservation of wetlands in the district and will be accountable to the West Bengal State Wetland Authority.

(2) The Committee shall ensure convergence between line department for successful wetlands management in district. The Committee shall be responsible for managing district database of the wetlands.

(3) The Committee shall formulate District Wetlands inventory team for collecting data as well as delineation of boundary and zone of influence of the wetlands in the districts to enable field validation.

(4) The Committee shall ensure ground truthing of wetlands as communicated by the WBSWA and maintain district level inventory of wetlands on yearly basis.

(5) The Committee shall be responsible for preparation / updation of Brief Documents and Health Cards of wetlands in coordination at the district.

(6) The Committee shall take the administrative lead to ensure monitoring of wetlands, with data shared on a quarterly basis by various departments.

(7) The Committee may recommend activities related to development and management of wetlands in the district to the West Bengal State Wetlands Authority.

(8) The Committee may co-opt experts and specialists in technical and scientific fields to undertake study, work as may be required from time to time for conservation and wise use of wetlands.

(9) The Committee shall support WBSWA with Implementation of government schemes on conservation and wise use of wetlands.

(10) The Committee may recommend wetlands for notification under Wetlands Rules 2017 to the WBSWA.

(11) The Committee will regulate developmental activities that would impact ecological character of the wetlands in the district and enforce the wetlands Conservation and Management Rules, 2017 under Environment (Protection) Act, 1986.

(12) The Committee shall have the power to take measures for protecting and conserving the wetlands in the District.

(13) The Committee shall take steps for identification of violations of the Wetlands (C&M), Rules, 2017.

(14) The Committee shall initiate action against the violations and shall send the details of identified violation and action taken to SWA.

(15) The Committee will function as advisory body for smooth functioning of WBSWA.

By Order,

Additional Chief Secretary,
Department of Environment,
Govt. of West Bengal
& Member Secretary, State Wetlands Authority